

LOK SABHA DEBATES (English Version)

**Fifth Session
(Tenth Lok Sabha)**

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LOK SABHA DEBATES

LOK SABHA

Wednesday, December 16, 1992/
Agrahayana 25, 1914 (Saka)

The Lok Sabha met at seven minutes past
Eleven of the Clock

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

[English]

MR. SPEAKER: Hon. Member, I have to inform the House of the sad demise of our former colleague, Shri G.S. Nihal Singh Wala.

Shri G.S. Nihal Singh Wala was first elected to Fourth Lok Sabha from Ferozepur constituency of Punjab in a bye-election in November, 1969. He remained its Member till its dissolution on 27th December, 1970. He was elected again in 1980 from Sangrur constituency in Punjab to serve the Seventh Lok Sabha during 1980-84. Earlier, he had also been a member of Punjab Legislative Assembly during 1954-57, 1962-67, 1967-69 and 1972-77. He served as the Chief Parliamentary Secretary in Punjab during 1967-69 and 1972-77.

An agriculturist by profession, Shri Nihal Singh Wala was a well known political and social worker. As a seasoned and active parliamentarian, he raised in the House various issues connected with the problems faced by the people of Punjab.

Shri Nihal Singh Wala passed away at Chandigarh on 1st December, 1992 at the

age of 68 following a cardiac arrest.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the deceased.

11.07 hrs

The Members then stood in silence
for a short while

RE. KAR SEVA IN AYODHYA ON 6.12
1992 AND CONSEQUENT
DEVELOPMENTS IN THE COUNTRY

[Translation]

SHRI MADAN LAL KHURANA: (South Delhi): Mr. Speaker, Sir, democracy has been murdered..(Interruptions) Three State Governments have been dismissed, let us condole this act..(Interruptions) The way the Governments of Uttar Pradesh, Madhya Pradesh, Rajasthan and Himachal Pradesh were dismissed and democracy murdered, we must express our condolence on it.

[English]

SHRI ANBARASU ERA (Madras Central): You have betrayed the Parliament and you have betrayed the Supreme Court. (Interruptions)

SHRI JASWANT SINGH (Chittorgarh):
Mr. Speaker, Sir.

(Interruptions)

[Translation]

SHRI NITISH KUMAR (Barh): Has the Question Hour been suspended. Under which rule the business of the House is being conducted?

[English]

SHRI BASU DEB ACHARIA (Bankura): Now this is Question Hour. You have to suspend the Question Hour first. You have not suspended the Question Hour. We have given notice.

SHRI RAM VILAS PASWAN (Rosera): We have given notice under Rule 388. You have not suspended the Question Hour. If he has given notice, then you allow him. (*Interruptions*).

SHRI JASWANT SINGH: Mr. Speaker, Sir, I have to plead whatever other friends are saying. It is precisely that which I am submitting to you. I have given notice under the proper Rules of the Rules of Conduct and Procedure of the House. I have given notice for suspension of question hour. The notice for suspension of question hour arises from the dissolution of the three State Governments. This is the submission I wish to make and this is precisely the difficulty. I am speaking on a motion of suspension of question hour. (*Interruptions*)

[Translation]

DR. LAXMINARAYAN PANDEYA: (Mandsaur): Question Hour should be suspended. A notice to this effect has already been given. (*Interruptions*)

[English]

SHRI BASUDEB ACHARIA: I am on a point of order. (*Interruptions*)

SHRI JASWANT SINGH: I am precisely on that very subject, on this subject of suspension of question hour. (*Interruptions*)

On the One hand, when we discussed earlier and when Shri Atalji wanted to say

what we have to say, similar kind of barracki was witnessed throughout the day. The State Governments have been dismissed and the dismissal is born purely out of political malice of the lowest kind, a political malice born out of political inactivity of the majority unforfeitable type (*Interruptions*).

[Translation]

SHRI ATAL BIHARI VAJPAYEE: (Lucknow): Mr. Speaker, Sir, we want to cooperate with you in this matter. We are throttled both inside and outside the House. The Parliament would not be allowed to run.

[English]

MR. SPEAKER: This House is meant for discussing what is happening in the country. I am inclined to allow you to discuss these matters. I am inclined even to suspend the question hour and allow you to the discussion. You please take up the discussion. I would request each one of you to express your views in a manner which would be useful to the entire country as such. That is all.

(*Interruptions*)

SHRI RAM VILAS PASWAN: I have given a notice under Rule 388.

MR. SPEAKER: Shri Ram Vilas Paswan ji, I have said that I am inclined to allow you to discuss the situation which is developing in the country. It covers everything. If you have given a notice for suspension of the Question Hour, if Shri Jaswant Singh ji has given and if others have given, that means all of you have agreed that the matter is so important that it should be taken up in the first hour itself. I am inclined to allow it. You can take up the discussion.

(*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY (Katwa): What is the Motion about?

MR. SPEAKER: It is about the situation in the country.

SHRIBASUDEBACHARIA: Under what are you allowing it? (*Interruptions*)

SHRI JASWANT SINGH: It is precisely the point that I wish to make a submission about. (*Interruptions*)

MR. SPEAKER: There is one thing. I am allowing Shri Jaswant Singh ji to speak. I would request the Members to allow the other Members also the express their views later on.

SHRI NITISH KUMAR (Barh): How do you consider it? What is the rule under which you allow it? (*Interruptions*)

SHRI INDRAJI GUPTA (Midnapore): Sir, you have allowed Shri Jaswant Singh to speak. But it must be under some rule. You have suspended to Rules also. Shri Jaswant Singh, have you moved for suspension of the Question Hour?

SHRI JASWANT SINGH: Yes, I have moved for suspension of the Question Hour. I am making a submission as to why I have moved for suspension of the Question Hour. There is a procedure even for suspension of the Question Hour.

MR. SPEAKER: I agree with you.

SHRI INDRAJIT GUPTA: You cannot suspend all the Rules like that.

MR. SPEAKER: Please understand it. If you have marked my words very carefully, you would have understood that I am not restricting the discussion to what he has said in his notice. There is a notice for suspension of the Question Hour by Shri Jaswant Singh, by Shri Ram Vilas Paswan-ji and others also. And the matters contained in those notices are different. I am saying that the entire situation in the country should be discussed. It contains everything. I am allowing Shri Jaswant Singh to speak.

(*Interruptions*)

SHRI BASUDEB ACHARIA: How? What is the Motion about?

MR. SPEAKER: Let me know one thing from you.

(*Interruptions*)

SHRI NITISH KUMAR: Who is going to move that Motion? We want to know what is the Motion about (*Interruptions*)

MR. SPEAKER: Let me know one thing from you: Do you want to discuss it or not? I have made the ambit of the discussion quite all-pervasive. I have said that it is about the situation in the country. I am allowing it.

SHRI JASWANT SINGH: Sir, I am on the point of making my submission as to why we felt it necessary to move it. I have to place my view points before the House.

MR. SPEAKER: I have agreed to what you asked for.

(*Interruptions*)

SHRI JASWANT SINGH: Sir, while accepting this good gesture, I have to place my view points why I have moved the Motion for suspension of the Question Hour. I have to explain my views. That is what I am telling. (*Interruptions*)

SHRI NITISH KUMAR: I am on a point of order.

SHRI BASUDEB ACHARIA: Sir, the Members have a right to know what is the Motion that is before the House. (*Interruptions*)

SHRI NITISH KUMAR: I am on a point of order.

MR. SPEAKER: First of all, you please sit down. I know that you are a very knowledgeable and you know everything. I know that the good of the country is at your heart. But unfortunately you do not have all the information which is given to me through the notices. I am clubbing all the notices together. I am allowing the Members to discuss these matters. I was told in the Business Advisory Committee meeting that

you all were interested in discussing the matter. Now, if we have found a solution to this problem, I think you should not get up and you should not ask for this thing and that thing. If it has to be in the form of a rule, I can do that. I have done that. I have applied my mind. Please allow the discussion to go on.

SHRI BUTA SINGH (Jalore): Mr. Speaker, Sir, I would like to seek a clarification from the Chair.

MR. SPEAKER: Yes.

SHRIBUTA SINGH: Sir, in your wisdom, you have rightly allowed the suspension of the Question Hour. Shri Indrajit Gupta has asked. "Have you suspended all the rules?" I am on a very limited question. Is Shri Jaswant Singh going to initiate the debate? Or, is he going to discuss his own notice and then, afterwards, you will not allow the debate?

MR. SPEAKER: The Speaker has the inherent powers. If the rules apply, the Speaker will use the rules and allow the discussion. If the rules do not apply, if the rules are not available, the Speaker will use them. I have asked Shri Jaswant Singh ji to initiate the debate.

SHRI TARIT BARAN TOPDAR (Barrackpore): What is the subject?
(*Interruptions*)

SHRI ANIL BASU (Arambagh): Is it a Zero Hour discussion?
(*Interruptions*)

SHRI NITISH KUMAR: I am on a point of order.
(*Interruptions*)

[*Translation*]

SHRI RASHEED MASOOD (Saharanapur): Mr. Speaker, Sir, it is true that you have suspended the Question Hour. But various Members have demanded different matters to be discussed. On which subject you are going to hold a discussion.
(*Interruptions*)

[*English*]

MR. SPEAKER: Please sit down. If I am asking Mr. Jaswant Singh to speak, I have said that what is to be discussed. If you have marked my words very carefully, you would have come to know what I am suggesting for discussion. I am asking, requesting Mr. Jaswant Singh and his party members also not to disturb other Members after he makes a statement. This is a kind of courtesy which should be shown to the House. With that caution, I am allowing Mr. Jaswant Singh.

(*Interruptions*)

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir.
(*Interruptions*)

[*Translation*]

SHRI RASHEED MASOOD: I have no objection to your allowing him. However, the question is that various Members have given their notice to suspend Question Hour and want to hold discussion on various issues. It is all right that you accepted Shri Jaswant Singh's notice but you may kindly tell us the issue on which you want to hold a discussion.

MR. SPEAKER: Had you listened to me, you would have come to know about it.

SHRI RASHEED MASOOD: How can you allow when no Resolution has been introduced in the House. You suspended the Question Hour.

MR. SPEAKER: I tell you, please sit down. Please listen carefully. I repeat so that nobody will have any doubt any more. If I go on speaking and you do not listen to me, your doubts will not be cleared. We are discussing the situation prevailing in the country.

[*English*]

SHRI INDRAJIT GUPTA (Midnapore): Mr. Speaker, Sir, excuse my ignorance. Once you said that you are allowing Mr. Jaswant Singh to make a statement. Very good, I have no objection. Earlier you said

that you are asking him to initiate the debate. We should know what specific motion the debate is going to be on. What will be the fate of that motion, we do not know. And also, Sir, the Question Hour has not been suspended.

MR. SPEAKER: I have suspended the Question Hour.

SHRI INDRAJIT GUPTA: How? The House has to do it.

MR. SPEAKER: I will read out the rules.

SHRI INDRAJIT GUPTA: You can move for it. But the House has to do it. *(Interruptions)*

MR. SPEAKER: If you do not want a discussion, I will retire from the House.

(Interruptions)

[*Translation*]

SHRI RASHEED MASOOD: I have given notice. Many other Members have also given notice. The question is which Resolution is to be adopted?

[*English*]

MR. SPEAKER: I will read out the rules.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): But that should be under some rules. *(Interruptions)*

MR. SPEAKER: Let there not be a battle between the Speaker and the Members. I will read out the rules. This is Rule Number 32. When I come to the House, I do glance at the rules and come to the House. The Rule says.

"Unless the Speaker otherwise directs, the first hour of every sitting shall be available for the asking and answering of questions."

It is for the Speaker to direct. It is not for the House to direct. Supposing the Speaker is not willing to do it, the Speaker will collect

the sense of the House. I am doing it. Please understand it. If you do not want a discussion, well, you say that you do not want a discussion.

(Interruptions)

SHRI SOMNATH CHATTERJEE: I have one submission to make. We want a discussion. Will it be under Rule 184 or Rule 193? Let us know this. What is the text of the Motion?

(Interruptions)

MR. SPEAKER: Why are you feeling confused?

(Interruptions)

[*Translation*]

SHRI RASHEED MASOOD: I along with many others have given notice the question is who will initiate the debate. We had given notice for the suspension of Question Hour and you suspended it. But who will initiate the debate for the suspension of the Question Hour.

MR. SPEAKER: Look, I am repeating it again

(Interruptions)

[*English*]

SHRI BUTA SINGH (Jalore): Mr. Speaker, Sir, in the normal course if the Speaker has decided in his own wisdom to suspend the Question Hour, then the Speaker is well within his right to use Rule Number 32. Unfortunately, today the Speaker is acting on the notice of two hon. Members, namely...

MR. SPEAKER: I have got many notices and not just two. There are many who have given notices to me. You know very well that in the Business Advisory Committee we decided that we want to discuss this matter.

SHRI BUTA SINGH: Even then the Chair may be pleased to make a motion before the House. The Chair must bring a

motion before the House (*Interruptions*)

has randy already been fooled. The nation is fooled.

MR. SPEAKER: I have six notices.

[*Translation*]

SHRI BUTA SINGH: The Chair must make complete proposal of the motion before the House so that Mr. Jaswant Singh can initiate the discussion. (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, I would like to thank you that you allowed the discussion. Earlier also I wanted to have a debate on it. This House is for discussion. But you must be remembering that the House was not allowed to run after the unfortunate incident that took place in Ayodhya on 6th December. I do not want to raise that matter again. You had allowed me to speak but the hon. Members of this House did not allow me to speak. The House had to be adjourned. It is good that you allowed a debate on it today. (*Interruptions*) Mr. Speaker, Sir, I cannot speak in this manner.

MR. SPEAKER: For God's sake, please understand what I am clearly saying. I am saying that the discussion on the present situation will take place. It is an omnibus resolution, it covers everything. You please understand the nuances of the words. It covers everything. It is not restricted to anything. It should not take so much of time for our learned hon. Members to understand what I am trying to convey.

(*Interruptions*)

MR. SPEAKER: I allowed a discussion that day also. Today also I allow a discussion.

[*Translation*]

SHRI RASHEED MASOOD: Mr. Speaker, Sir, you have suspended the Question Hour- it is all right. But who will initiate the debate to be taken up and under which Rule will it be initiated?

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I had urged you that day and repeat the same today that if you want meaningful discussion the leader of opposition on whom a number of allegations have been made should be brought to the House. Otherwise, the discussion cannot be meaningful. (*Interruptions*) I am not demanding the release of Shri Advani. Advani ji has been arrested on the basis of a number of baseless charges and put behind the bars. We want that he should be shifted to Tihari Jail and brought to the House. Does the Government want to suppress his voice by putting him behind the bars? (*Interruptions*) Mr. Speaker, Sir, no discussion would be meaningful without Shri Advani. (*Interruptions*)

[*English*]

SHRI E. AHAMED (Manjeri): Mr. Speaker, Sir, there is another important issue and that is about the demolition of the mosque. Why do you not allow a discussion on that?

MR. SPEAKER: I will allow you later on. That is covered in this. You will speak on that.

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, the present performance...

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, Shri Advani should be brought to the House. No discussion would be meaningful without his presence. The discussion would be held only after bringing him to the House. (*Interruptions*)

MR. SPEAKER: Shri Jaswant Singh, please allow me to repeat that after you speak, the House will need the courtesy of you and your Members to allow others to speak.

SHRI RAJVEER SINGH (Aonla): The discussion would be incomplete and meaningless without Shri Advani. His point of view should also be taken into

SHRI SOBHANADREEWARA RAO VADDE (Vijayawada): : This government

consideration. He should be called to the House. Views of both sides should be taken into consideration. (*Interruptions*)

SHRIMADAN LAL KHURANA: We want that Shri Advani should be shifted to Tihar Jail and brought to the House by the evening. Only then the discussion should be held. Till then the House should be adjourned. Discussion can be held only in the evening. It is very necessary to call Advani ji to the House and hear him (*Interruptions*)

[*English*]

SHRI JASWANT SINGH: Mr. Speaker Sir, I wish to remind you and I wish to remind this Assembly that when the House was adjourned the last time and on the occasion when you conferred with all of us to say that if the House be adjourned we had three options, you put the options to us and said let there be a discussion. Like my senior leader Atal Bihari Vajpayeeji has mentioned just now, we were for discussion, we are for But the discussion has to be held as a discussion today. The Treasury Benches cannot hold a pistol to my temple and then say let there be a discussion ..(*Interruptions*). They want to hear. (*Interruptions*).. They are dismissing BJP Governments. They have wholesale dismissed BJP Governments...(*Interruptions*).. It is this Government that has dismissed the three duly constitutionally elected State Governments; a step borne out of political malice of the lowest kind..(*Interruptions*).. A step borne out of continued political dissections within the ruling party. You have taken a step. You have tried to find an answer to the issues confronting the country, by tried to find an answer to the dissensions within the Treasury , within the Cabinet, within the Cabinet by dismissing BJP Governments. This will not serve. When we said we want a discussion, you point three options to us. If this kind of behavior that you have the leader of the Opposition behind bars, (*Interruptions*)

[*Translation*]

SHRI MANI SHANKAR AIYAR

(mayildautrai); The traitors should be arrested..(*Interruptions*)

AN HON. MEMBER: Killers should be hanged. (*Interruptions*)

[*English*]

SHRI E. AHAMED (Manjeri): He was the leader of demolition in Ayodhya.

SHRI JASWANT SINGH: How can we have a discussion, Sir? They want to have a discussion on their terms; they want to have a discussion on their conditions. They want to place a political pistol all postal to my temple and then say, discuss now. They have dismissed three duly elected State Governments. Every time that I say anything, the House rises in uproar. Hon. Member sitting here are suggesting that Advaniji not only be arrested, but he be hanged. (*Interruptions*)

SHRI K.P. UNNIKRIISHNAN (Badagara): Not one hon. Member has said this. (*Interruptions*)

[*Translation*]

SHRI BALRAJ PASSI (Nainital): The persons having the mentality of disite grating the country...(*Interruptions*)

SHRI MADAN LAL KHURANA: Shri Mani Shankar Aiyar has demanded to hang Shri Advani. (*Interruptions*)

SHRI MANI SHANKAR AIYAR: Don't speak wrong. (*Interruptions*)

SHRI SATYANARAYAN JAITYA (Ujjain): Shri Mumtaj Ansari has asked to hang Shri Advani. (*Interruptions*)

[*English*]

SHRI JASWANT SINGH: We earnestly believe Sir that this is the forum for discussing the issues that confront the nation. But the issues that confront the nation cannot be twisted out of shape, the issue that confront the nation cannot be put across as matter of

convenience either of the Cabinet or of the hon. Prime Minister or of the Treasury Benches. If you put those as a convenience and if you wish to use this decision as a convenience, it will not work. The problems that confront the country far transcend the temporary difficulties of the Congress Party and the difficulties of the Congress party are not solved. *(Interruptions)*

[Translation]

SHRI RAM PARAKASH CHADHAN (Aubatga): You have issued the etre country.. *(Interruptions)*

[English]

SHRI A CHARLES (Trivandrum): You may answer as to why they have destroyed the Babri Masjid.. *(Interruptions)*

SHRI JASWANT SINGH: There were three issues. When the House Adjourned last, you put it to us that there are three possibilities. I submitted to you with utmost seriousness that this House must discuss and we must discuss. It is a matter of record that it was then a proposal from the treasury benches that the House be adjourned *sine die*. *(Interruptions)* It was a proposal. *(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): We suggested it because the House was not allowed. I said either the House should be allowed to work or we should not sit here. We should not continue as adjournment after adjournment. So, the first thing shelled not be lost sight of the House. *(Interruptions)*

SHRI JASWANT SINGH: It is now confirmed that the hon. Minister of Parliamentary Affairs having said that *(Interruptions)*

MR. SPEAKER: In all fairness to Shri Ghulam Nabi Azad, it must be said that he said either let us work or let us adjourn or let us adjourn upto the 16th.

SHRI JASWANT SINGH: I am not saying

anything different, Sir. I am saying exactly what you say. Why did we not work then? Why were we not working? The mement my leader Shri Atal Bihari Vajpayee got up then to make a statement to explain and to ask of this House and to ask of you as to what we wanted to be done and our voice also be heard, he was stopped, I can understand, they did not agree with us. In fact we do not wish to agree with them in the situation as such. There is no agreement between the Congress party and the BJP; there might be an agreement between the Congress party and the Janta Dal and the Left Front. That is a matter of their political convenience. In this kind of a political convenience - that is precisely the point that we are making - if a discussion has to be held, let there be a discussion. But in that discussion, you cannot hold a political pistol to my head and you cannot say, "I am now going to kill you. Now discuss the options of killing and not killing". That is not a discussion that is to be held. *(Interruptions)* I will submit to you, Sir, that in the situation. *(Interruptions)*

SHRI SOBHANADREESWAR RAO VADDE: Your party has not allowed the Speaker to make a statement on that day. *(Interruptions)*

SHRI GHULAM NABI AZAD: Sir, if the hon. Member Shri Jaswant Singh for when I have great regard has initiated the discussion, well, we do not have any objection to the discussion. Then it should be followed by the Members of other political parties, But, if it is culminating to their saying that unless the hon. Leader of the Opposition comes to this House then only a discussion will be there, then.. *(Interruptions)*

SOME HON. MEMBERS:
Yes. *(Interruptions)*

SHRI GHULAM NABI AZAD: If it is so, then I may say that it is totally unjustified and undemocratic. *(Interruptions)*

SOME HON. MEMBERS: No
No. *(Interruptions)*

SHRI GHULAM NABI AZAD: It is

unjustified and undemocratic. (Interruptions)
If it is a discussion, we are for a
discussion. (Interruptions)

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND
TECHNOLOGY (DEPARTMENT OF
ELECTRONICS AND DEPARTMENT OF
OCEAN DEVELOPMENT) (SHRI
RANGARAJAN KUMARAMANGALAM): If
they do not want to allow a discussion, let
them make it clear no... (Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: Please
let Shri Advani attend the House..
(Interruptions) Is it unjustified to put the
demand for the presence of the Leader of the
Opposition in the House? (Interruptions)

[English]

SHRI P.C. THOMAS (Muvattupuzha):
He is under judicial custody and not under
the Government's custody. (Interruptions)

[Translation]

SHRI GULAM NABI AZAD: Is there a
discussion or not? (Interruptions)

[English]

If there is a discussion, then I will assure
you that from my party we will keep mum.
And we will listen each and every word of the
Opposition. But if it is not a discussion, I am
sorry, then it will be very difficult for us.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: The
House comprises of three parts namely the
leader of the House, the leader of the
opposition and the Speaker.. (Interruptions)
Is it unjustified to call the leader of the
opposition in the House? (Interruptions)

[English]

SHRI JASWANT SINGH (Chittorgarh):
Mr. Speaker, Sir, what are the conditions in
which you want this discussion to take place?
We are not holding a discussion in a vacuum.
We are holding the discussion in a particular
political situation. What are the identifiable
landmarks of that political situation?

This Government has gone and banned
organisations like the RSS and the Vishwa
Hindu Parishad. We believe the rank and file
of my party believes- that the RSS is an
organisation imbued with the highest ideas
of nationalism (Interruptions) It is a fact that
they have a different viewpoint. (Interruptions)

[Translation]

BALRAJ PASSI : We have won the
election not with the help of police; we have
won the election with the votes of the people.

[English]

SHRI JASWANT SINGH: I do not wish
to go into a detailed analysis of the
grounds. (Interruptions)

SHRI ANBARASU ERA (Madras
Central): I am on a point of order I know, they
are planning to accuse the Prime Minister
and the Congress
Government. (Interruptions)

SHRI HARIN PATHAK (Ahmedabad):
Under which rule, he has a point of order,
Sir?

MR. SPEAKER: No point of order.
Please sit down.

(Interruptions)

SHRI JASWANT SINGH: All along, the
effort has been to have a discussion, but
have it only on the terms and conditions of
the Treasury Benches, and only to hear from
us. (Interruptions)

SHRI MUKUL BALKRISHNA WASNIK

(Buldana): We wanted an unconditional discussion.

SHRI PAWAN KUMAR BANSAL (Candigarh): Sir, you have given an opportunity. That opportunity must be used in a right direction. (*Interruptions*) You are raising the same point again and again.

SHRI JASWANT SINGH: What did this Government do, Sir? This Government goes and bans Rashtriya Swayamsewak Sangh, and this banning is sheer mindless absurdity because in the State of Punjab that is torn just now it is the Chief Minister of Punjab who says: I cannot enforce this regulation in Punjab because in Punjab, it is the BJP and the RSS that have stood against the terrorists.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): Please do not misquote him. He never said that. (*Interruptions*)

SHRI JASWANT SINGH: Incidentally, even while hon. Shri Buta Singh gets up to interrupt me, may I remind him that he does not represent Punjab, that he is returned to this House by the State of Rajasthan? It is Rajasthan, that has returned him here. (*Interruptions*)

SHRI BUTA SINGH: There is a peculiar situation in Punjab. That is why he is talking that line. But there is no question of supporting the RSS or BJP even.

SHRI JASWANT SINGH: Should I tell you?

SHRI PAWAN KUMAR BANSAL: What happened on oth? You mention that first. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: No Lady wants Arjun Singh in Punjab they want you (*Interruptions*)

SHRI BALRAJ PASSI: You have won the election by securing only 4000 votes. You are not the real representative of the

people. We have won the mandate of the people. But you have won the election only with the help of police. (*Interruptions*)

SHRI JAGMEET SINGH BRAR (Faridkot): I secured two and a half lakh votes. You might have obtained 4000 votes. I have secured the Akali votes too and your party has also a stronghold on that constituency. Perhaps you would have got 4000 votes but I secured two and a half lakh votes.

[*English*]

It is on record. (*Interruptions*)

SHRI JASWANT SINGH: Mr. Speaker Sir, I just want to make two or three other submissions about the relevance of this discussion and in the context of this discussion.

(*Interruptions*)

SHRI JAGMEET SINGH BRAR: You have held a joint Government in Punjab.

[*Translation*]

You and the Akalis have been associates. There was an alliance between their party and the Akali Dal. There had been a coalition Government of your party and Akali Dal. (*Interruptions*)

SHRI MADAN LAL KHURANA: You were expelled from your party. (*Interruptions*)

[*English*]

SHRI JASWANT SINGH: Sir, do you want a discussion?

MR. SPEAKER: You want it.

SHRI JASWANT SINGH: We want a discussion but a discussion (*Interruptions*)

SHRI GHULAM NABI AZAD: If this is not a discussion, then what have we been hearing so far? That is what I wanted to clear in the beginning itself. If it is a discussion,

then I will assure the hon. Member that we will cooperate fully..(Interruptions).. If it is not a discussion, then I am very sorry. It is difficult for us to listen. (Interruptions).. I will reiterate the request to hon. Member., Jaswant Singhji. We are ready to cooperate with you fully if you initiate the discussion. (Interruptions) But it is very unfortunate and undemocratic if you say that the Parliament cannot be run without the presence of a particular Member. This is totally undemocratic and unacceptable and this cannot be done.(Interruptions)

[Translation]

TARACHAND KHANDELWA (Chandni Chowk): You Shri Advaniji in the House and only thn, you will be exposed. (Interruptions)

[English]

SHRI MUKUL BALKRISHNA WASNIK: We would like to have a clarification from Mr. Jaswant Singh...(Interruptions).. Mr. Advani has been arrested; he has been lawfully arrested and he should be arrested. He should be kept behind bars. We do not want Mr. Advani in this House..(Interruptions).. He has demolished the mosque. He should be punished for what he has done..(Interruptions).. BJP, RSS and VHP are responsible for the situation in the country. They are responsible for the demolition of the mosque. We are not going to allow this sort of condition here. We want a discussion but an unconditional discussion.(Interruptions)

SHRI HARIN PATHAK (Ahmedabad): Whether you want Mr. Advani here or not, the nation wants him here.(Interruptions)

[Translation]

SHRI BALRAJ PASSI: The House cannot run without the presence of Shri Advani. It will not run unless Shri Advani is brought here. First bring Shri Advani to the House, only then the House will run..(Interruptions) First bring the leader of the House here, only then we will allow the House to run.(Interruptions). Mr. Speaker,

Sir the leader of the Opposition should be brought here first..(Interruptions)

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Can I make one humble request to you(Interruptions)

SHRI JASWANT SINGH: Mr. Speaker Sir. (Interruptions) *

[Translation]

THE MINISTER OF AGRICULTURE (BALRAM JAKHAR) You pises answer the qestan of fr Azad tutemb what do you want to do?

[English]

SHRI JASWANT SINGH: Mr. Speaker Sir, for every sentence that I have to say and for every submission that I have to make, if successive members of this discordant Cabinet are to stand up..(Interruptions)

SHRI GHULAM NABI AZAD: I would again submit only one point I want just one word reply from the hon. Member whether the discussion has started or not. This is my simple pointed question. The hon. Member may reply whether the discussion has started or not.(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): He started the discussion with a preface. He said discussion would start. Then, so far he has spoken with such a preface.(Interruptions)

SHRI MADAN LAL KHURANA: The discussion will start with Shri Advani's presence here.

[Translation]

The Detailed discussion will be held only when Shir Advaniji is here.

[English]

SHRI GHULAM NABI AZAD: If this is

the line of their Party, I must say that it is most unfortunate. Parliament cannot be held up for one particular person or one particular individual. I am very sorry to say it.

[Translation]

SHRIMADANLAL KHURANA: What do you mean by democracy..(Interruptions) Is it a democracy? (Interruptions)

AN HON. MEMBER: This is the murder of democracy.

[English]

SHRI GHULAM NABI AZAD: This is most undemocratic. Is this not an undemocratic attitude to say that Parliament should not go on because of just one person?(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT): (SHRI RANGARAJANKUMARAMANGALAM): No more duplicity Sir! Let them be honest at least! Let them not behave as their usual selves with duplicity! (Interruptions)

SHRIJASWANT SINGH: I have to make just three points.(Interruptions)

[Translation]

SHRI NITISH KUMAR (Barh): I am on a point of order. Through my point of order I would like to know whether the discussion has been started with the speech being delivered by Shri Jaswant Singh or as Shri Atal Bihari Vajpayee and Shri Khurana has stated that the discussion would not be held without the presence of Shri Advani. In the circumstances, I would like to know whether the discussion would continue after the speech of Shri Jaswant Singh or they would not hear others speeches. This matter should be made clear. Whether they would hear other's also or not, if other hon. Members too

will be heard, then only the debate is meaningful and if they do not want to hear others, there is no use of their speeches. You must clarify it. (Interruptions)

[English]

SHRI JASWANT SINGH: The points could easily be made. You wanted the discussion. But every submission I make and every sentence I speak is met by one or the other member of the Cabinet. This discordant and divided Cabinet is to stand up and seek clarification..(Interruptions)

[Translation]

SHRI NITISH KUMAR: Please tell us whether they will hear the other hon. Members to or not..(Interruptions)

MR. SPEAKER: They should hear others also.

(Interruptions)

SHRI NITISH KUMAR: Mr. Speaker, Sir, we are ready to hear them. But our reverend leader Shri Vajpayee has stated that the discussion will not be held without the presence of Shri Advani. Shri Khurana too spoke in the same way. If they too are ready to hear other hon. Members, I have nothing to speak. We want discussion. They too should participate in hearing our speeches. They should listen to others also. It should not be so that after the speech of Shri Jaswant Singh is over, uproar is started. (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I want to make a submission to you..(Interruptions)

AN HON. MEMBER: Mr. Speaker, Sir, he has no right to speak.(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I want to submit to you that under the rules you have got certain powers. Some powers are linked with your post and you can use these powers. If the Government

has some difficulties in releasing Shri Advani, you can rescue Government from those difficulties by instructing it to bring Shri Advani in the House and enable him to participate in the discussion. Shri Narasimha Rao is not in a position to give such a decision because Shri Arjun Singh will not allow him to take such a decision but you have powers, you should use your discretionary powers and direct the Government to bring Shri Advani in the House so that the House may function. Even if he is brought under detention but he must be brought in the House. *(Interruptions)*

If you cannot do so tell us frankly that you are helpless. *(Interruptions)*

MR. SPEAKER: No.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Heaven will not fall if Shri Advani comes and attends the House. Why is the Government afraid of one person when it has got a comfortable majority in the House. *(Interruptions)*

SHRI MUKUL BALKRISHNA WANIK: Shri Advani is not simply a person but is a ** The case of a ** is being supported in the House *(Interruptions)*

SHRIMATI VIJAYARAJE SCINDIA (Guna): Mr. Speaker, Sir, if Shri Advani is a ...**.. then no one is a patriot in the House. *(Interruptions)*

SHRI RAM NAIK (Bombay North): Mr. Speaker, we cannot simply tolerate branding of Shri Advani as... * *.. in the House *(Interruptions)*

Shri Wasnik has termed Shri Advaniji as..**.. so he must tender an apology for it in the House. *(Interruptions)*

MR. SPEAKER: He has said so or not, but you are bringing it on the record by repeating it again and again.

(Interruptions)

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, so far as the question of the arrest of Shri Advani is concerned. *(Interruptions)*

MR. SPEAKER: I suspended the Question Hour and allowed discussion on receiving the notice from you to this effect. Now are you going to have a discussion or not?

(Interruptions)

** Expunged as ordered by the Chair. *[English]*

SHRI ARJUN SINGH: You are being betrayed. Now it is your turn. *(Interruptions)*

[Translation]

MR. SPEAKER: Are you going to discuss it or no?

SHRIBALRAM JAKHAR: Mr. Speaker, Sir, why do you trust them and lose your credibility. When they were trusted in the past the country had to suffer. Do you want to suffer? Please, do not trust them.

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I just made a humble submission to you.

MR. SPEAKER: You are prompting me to speak. Listen, it is our duty to safeguard all the institutions.

MR. SPEAKER: It is the interest of all of us that everything should be done as per the law. I am of the view that every party and the hon. Member of the House should be honourably treated as per the provisions of law. You are asking me to bring Shri Advani to the House. Once in the past also a similar case was raised in the House regarding bringing in the House of S. Atnder Pal Singh. At that time the court left the issue at the discretion of the Hon. Speaker. The then hon. Speaker suggested that the Government can bring him to the House if it wishes so. If Shri Advaniji is prepared to be released on bail then it is O.K. otherwise not.

(Interruptions)

MR. SPEAKER: I would like to tell you one more thing. Shri Advani is the leader of the opposition of the House. Please keep in mind one thing that when the leader of the House was asked to speak he was not allowed to speak by the Hon. Members. He had to issue the statement outside. Despite repeated pleas the Hon. Prime Minister was not allowed to make the statement in the House. If Shri Advani, the leader of the opposition refuses to be released on bail, then what should be done, I have already heard.

SHRI JASWANT SINGH: We are also pleading the same thing. You have earlier said that this House was for safeguarding all the institutions; we also want to safeguard and protect all the institutions.

You were just now talking about Shri Advani, the leader of the opposition.

MR. SPEAKER: Listen, I respect all the hon. Members. However, it must not happen that without caring for the rules and law of the land we may do whatever we like. This definitely should not happen.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I am on a point of order. Sir, a suggestion is being made to bring Mr. Advani to the House from judicial custody by your decision. If Mr. Advani wanted to come before this House and address the House, he should have applied for bail. (Interruptions)

The very fact that he has not applied for bail shows that he does not want to come out of the jail custody; he wants to continue there. (Interruptions). It is his decision. You cannot force him. He has not expressed any intention to participate in the proceedings of the House. If he had done that, he would have moved for bail.

Now to put the onus on the Speaker that in spite of his non-application for bail, he should be brought here, it will be against the judicial order; it cannot be permitted. (Interruptions)

SHRI JASWANT SINGH: For me to put the onus of any action to be taken by the hon. Speaker, it is not anybody's function.

[Translation]

You cited an example of the ruling of a former Hon. Speaker. However, I would like to submit that in the present changed scenario a fresh ruling could be given by you. There is no such precedent in the history of the Constitution of India.. (Interruptions)

MR. SPEAKER: First let the whole House do whatever is appropriate under the rules and if the need arises then I will take it up. You simply want to shift the responsibility on to others.

(Interruptions)

SHRI JASWANT SINGH: This Government and the treasury benches are afraid of bringing Shri Advani to the House. This Government is using force, against him. But his Government did nothing when temples were demolished in Pakistan and Bangladesh. This Government did not do anything when the Counsel General in Karachi was attached and his house was looted. We are urging you to get Shri Advaniji released. The whole House, wants to have a debate. We also want a discussion for fruitful debate and in view of the prevailing political conditions and the sensitivity of the issue. (Interruptions)

SHRI NITISH KUMAR (Bareilly): They really do not want to have a debate on it, but will simply deceive you, like they did earlier on the issue of 'Karseva' (Interruptions)

12.09 hrs.

At this stage Shri Madan Lal Khurana and a few other hon. Members came near to the Table of the House and stood there.

(Interruptions)

[English]

MR. SPEAKER: The House stands adjourned to meet again at 4 .P.M.

WRITTEN ANSWERS TO QUESTIONS

Bhopal.

[Translation]

Change in Names of Cities

*241. SHRI GIRDHARI LAL
BHARGAVA:
SHRI VISHWANATH
SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government grant approval to the proposals of the State Governments to change the names of the States and cities;

(b) whether the Government have received any proposal from the State Governments for change of names of cities during 1992;

(c) if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) Change in the name of States are approved by the Union Government after following the procedure as outlined in Article 3 of the Constitution of India. So far as change in the names of cities are concerned the proposals received from the State Government are examined and approval is conveyed only if the proposals are in consonance with the guidelines framed by this Ministry.

(b) and (c); Yes, Sir. Two proposals for change of names of cities have been received so far- one from the Government of Uttar Pradesh for change in the name of Mughal Sarai to Deen Dayal Nagar and one from the Government of Madhya Pradesh for restoration of old name of Bhopal as

(d) The Government of India have not approved the change in the name of Mughal Sarai as Deen Dayal Nagar. Restoration of old name of Bhopal as Bhojpal is under examination.

[English]

Reservation for Backward Classes

*242. SHRI RABI RAY:
SHRI SATYAGOPAL MISRA:

Will the Minister of WELFARE be pleased to state:

(a) whether the Supreme court has delivered its Judgement regarding 27 per cent reservation for backward classes in the Government jobs;

(b) if so, the main features thereof; and

(c) the concrete steps proposed to be taken by the Government to carry out the directions of Supreme Court in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House.

STATEMENT**Part (b)**

The main features of the majority judgement delivered by Jeevan Reddy J. of the Supreme Court on 16th November, 1992 contained in the following extracts from the Judgement:-

(Extracts from pages 273 to 276 of the Majority Judgement delivered by Jeevan Reddy, J.)

Findings on Constitutional Issues

- (1) Article 16(4) is not an exception to Article 16(1). It is an instance of classification inherent in Article 16(1). Article 16(4) is exhaustive of the subject of reservation in favour of backward classes, though it may not be exhaustive of the very concept of reservation. Reservation for other classes can be provided under clause (1) of Article 16.
- (2) The expression 'backward class' in Article 16 (4) takes in Other Backward Classes' S.Cs, STs and may be some other backward classes as well. The accent in Article 16(4) is upon social backwardness. Social backwardness leads to educational backwardness and economic backwardness. They are mutually contributory to each other and are inter-twined with low occupations in the Indian society. A caste can be and quite often is a social class in India. Economic criterion cannot be the sole basis for determining the backward class of citizens contemplated by Article 16(4). The weaker section referred to in Article 46 does include S.E.B.Cs referred to in Article 340 and covered by article 16 (4).
- (3) Even under Article 16(1) reservations cannot be made on the basis of economic criteria alone.
- (4) The reservations contemplated in clause (4) of Articles 16 should not exceed 50%. While 50% shall be the rule, it is necessary not to put out of consideration certain extraordinary situation inherent in the great diversity of this country and the people. It might happen that in far-flung and remote areas,

the popular inhabiting those areas as might, on account of their being out of the main-stream of national life and in view of the conditions peculiar to and characteristic often need to be treated in a different way relaxation in this strict rule may become imperative. In doing so, extreme caution is to be exercised and a special case made out.

For applying this rule, the reservation should not be exceed 50% of the appointments in a grade, cadre or service in any given year. Reservation can be made in a service or category only when the State is satisfied that representation of backward class of citizen therein is not adequate.

To the extent, Devadasan is inconsistent herewith, it is overruled.

- (5) There is no constitutional bar to classification of backward classes into more backward and backward classes for the purposes of Article 16(4). The distinction should be on the basis of degrees of social backwardness. In case of such classification, however, it would be advisable - nay, necessary to ensure equitable distribution amongst the various backward classes to avoid lumping so that one or two such classes do not eat away the entire quota leaving the other backward classes high and dry.
- (6) For excluding 'creamy layer', an economic criterion can be adopted as an indicium or measure of social advancement.
- (6) A 'provision' under Article 16 (4) can be made by an executive

order. It is not necessary that it would be made by Parliament/ Legislature.

(7) No special standard of judicial scrutiny can be predicated in matters arising under Article 16(4). It is not possible for necessary to say more than this under this question.

(8) Reservation of appointments posts under Article 16(4) is confined to initial appointment only and cannot extend to providing reservation in the matter of promotion. We direct that our decision on this question shall operate only prospectively and shall not affect promotion already made, whether on temporary officiating or regular/permanent basis. It is further directed that wherever reservations are already provided in the matter of promotion- be it Central Services or State Services, or for that matter services under any corporation, authority or body falling under the definition of 'State' in Article 12- such reservation may continue for operation for a period of five years, from this day. Within this period, it would be open to the appropriate authorities to revise, modify or reissue the relevant rules to ensure the achievement of the objective of Article 16(4). If any authority thinks that for ensuring adequate representation of 'backward class of citizens' in any service, class or category, it is necessary to provide for direct recruitment therein, it shall be open to it to do so.

(Ahmadi, J. having upheld the preliminary objection raised by Sri Parasaran and others has not associated himself with the

discussion on the question whether reservation in promotion is permissible. Therefore, the views expressed in this Judgement on the said point are not the views Ahmadi, J.)

Directions given to the Govt. of India & the State Govts. and the Administrations of Union Territories

The following direction are given to the Government of India, the State Government and the Administration of Union Territories:-

123 (A) The Government of India, each of the State/Governments and the Administrations of Union Territories shall, within four months from today, constitute a permanent body for entertaining, examining and recommending upon request for inclusion and complaints of over-inclusion and under-inclusion in the lists of other backward classes of citizens. The advice tendered by such body shall ordinary be binding upon the Government.

(b) Within four months from today the Government of India shall specify the bases, applying the relevant and requisite socio-economic criteria to exclude socially advanced persons/sections ('creamy layer') from 'Other Backward Classes'. The implementation of the impugned O.M. dated 13th August, 1990 shall be subject to exclusion of such socially advanced persons ('creamy layer').

This direction shall not however apply to States where the reservations in favour of backward classes are already in operation. The can continue to operate them. Such States shall, however, evolve the said criteria within six months from today and apply the same to exclude the socially advanced persons/sections from the designated 'Other Backward Classes'.

(C) It is clarified and directed that any and all objections to the criteria that may be evolved by the Govt. of India and the State Govts. in pursuance of the direction contained in clause (B) of para 123 as well as to direction among backward classes and equitable distribution of the benefits of reservation among them that may be made in terms of and as contemplated by clause (1) of the office Memorandum dated 25th September, 1991 as explained herein, shall be preferred only before this Court and not before or in any other High Court or other court or Tribunal. Similarly, any petition or proceeding questioning the validity, operation or implementation of the two imagined Office Memorandums, on any grounds whatsoever, shall be filed or instituted only before the Court and not before any High Court or other Court or Tribunal.

124. The Office Memorandum dated August 13, 1990 impugned in these writ petitions is accordingly held valid and enforceable subject to the exclusion of the socially advanced members/sections from the notified 'Other Backward', as explained in para. 123 (3).

Clause (i) of the Office Memorandum dated September 25, 1991 requires - to uphold its validity - to be read, interpreted and understood as intending a distinction between backward and more backward class on the basis of degrees of social backwardness and a rational and equitable distribution of the benefits of the reservations amongst them. To be valid, the said clause will have to read understood implemented accordingly.

Part (c) (i) a copy of the Majority Judgement on reservations has been sent to State Govts. and Union Territory Administrations on 23.11. 1992 for taking appropriate action at their end for compliance with the Supreme Court's directions given in the Judgment.

(ii) As per directions of the Supreme Court, the Govt. has initiated action:

- (a) to constitute a permanent body for entertaining, examining and recommending upon request, for inclusion and complaints of over-inclusion and under-inclusion in the lists of Other Backward Classes of citizens; and
- (b) to determine the bases to exclude socially advanced persons/sections ('creamy layer) from 'Other Backward Classes.'
- (c) The Court has declared that the reservation of 10% of the posts in favour of other economically backward sections of the people, who are not covered by any of the existing schemes of reservation, is constitutionally invalid. Government will examine the full implications of this verdict and in this process consult all political parties.

[Translation]

Adoption of Orphan Children

*243. SHRI RAJESH KUMAR:
SHRIMATI BHAVNA
CHIKHLIA:

Will the Minister of WELFARE be pleased to state:

(a) whether a fee of Rs. 6000/- is charged from the couple adopting an orphan child in Delhi;

(b) if so, whether the Union Government propose to withdraw or reduce this fee;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The Supreme Court of India, in its series of judgments has laid down certain guidelines in this field. As per the guidelines, the recognised Indian adoption agencies processing the application for adoption are entitled to recover from the foreigner, who is sought to be appointed guardian of the child, the expense which by includes legal expenses, administrative expenses, preparation of child report, preparation of medical and IQ reports, passport and visa expenses and conveyance expenses. The Supreme Court has fixed Rs. 5000/- per child as outer limit for these expenses. In addition as per Supreme Court direction, the Indian agencies can also charge maintenance expenses from the prospective foreign parents at the rate of Rs. 70/- per day as outer limit. The period for which the maintenance charges are to be made is between the date of identification/selection of the child by the adoptive parents and the date when the child leaves the agency. In so far as in-country adoption is concerned, the Supreme Court has nowhere laid down the guidelines for the recovery of expenses from the Indian adoptive parents, by the recognised Indian agencies. However, the Indian placement agencies charge the expenses from the Indian adoptive parents for the preparation of child study report, maintenance of the child legal expenses, medical expenses, administrative expenses etc.

(b) to (d). The Ministry of Welfare has recently constituted a Task Force under the Chairmanship of Mr. Justice P.N. Bhagwati to revise and reformulate the guidelines relating to all aspects of adoption.

[English]

Drilling Operation

*244. **SHRI TARIT BARAN TOPDAR:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are cutting down drilling operations in the Eastern Region;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c). Do not arise.

Infiltration and Smuggling in Gujarat

*245. **SHRI HARIN PATHAK:**
SHRI R. SURENDER REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that the incidents of infiltration by terrorists and smuggling of arms and narcotic drugs from across the border are on the increase in Gujarat;

(b) if so, the number of such incidents reported to the Government since July 1992 till date;

(c) the details of the assistance provided/proposed to be provided by the Union Government to the Government of Gujarat to curb such activities;

(d) the details of arms and ammunition seized on the Indo-Pak border in Gujarat during the last one year; and

(e) the places from where these were brought and the remedial measures being taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) and (b). So far 7

incidents of infiltration have been reported to the Government since July 92 to 15th November, 1992.

(c) to (e). The details of Arms and ammunition seized on Indo-Pak border in Gujarat during 1991-92 are as under:-

	1991	1992 (Up to 15.11.1992)
(1) AK -56 Rifle	-	3
(2) Gun 12 bore	1	-
(3) Pistol	1	44
(4) Tamancha 12 bore	-	2
(5) Ammunition	21	3165

These are being smuggled from the Barmer Distt. of Rajasthan and the Runn of Kutch in Gujarat. To check such infiltration, adequate measures have been initiated by the BSF and other governmental agencies.

Natural Gas Flared In Gujarat

*246. DR. K.D. JESWANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the approximate quantity of natural gas flared up daily in Gujarat and the cost thereof;

(b) whether there is any plan to divert this natural gas for industrial or domestic purposes; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) 0.5 MMSCMD approx. valued at Rs. 9,3 lakhs per day at the current selling prices of Rs. 1550 per thousand cu. mts.

(b) and (c). The gas has already been allocated to various consumer and would be

utilised after adequate compression and transport facilities are installed by ONGC/ GAIL.

Flood-Lighting on Indo-Pak Border in J & K

*247. SHRI SHRAVAN KUMAR PATEL:
DR. A.K. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to arrange flood-lighting along the Indo-Pak border in Jammu and Kashmir;

(b) if so, the details thereof;

(c) whether barbed-wire fencing is proposed to be provided along the Line of Actual Control;

(d) if so, the details thereof;

(e) whether there is any proposal to create a Security Belt along the said border, and

(f) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): (a) ~~to~~ (f). The feasibility of construction the fencing and flood lighting on the Indo-Pak border in Jammu and Kashmir is under examination of the Government.

Use of Residential Accommodation for Commercial Purposes

*248. SHRI M.V. CHANDRA
SEKHARA MURTHY:
SHRI ARVIND TRIVEDI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has started legal proceedings against those who have been using residential accommodation for commercial purposes;

(b) if so, the details thereof;

(c) the estimated number of DDA residential accommodations in use for commercial purposes;

(d) whether the Government propose to impose penalty on those found guilty; and

(e) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) and (b). Yes, Sir. DDA has been taking legal action against those who have been misusing residential accommodation for commercial purposes. This includes, in cases of private properties, prosecution under the provisions of Delhi Development Act, 1957. In case of DDA built flats, prosecution under the above mentioned Act as also termination of lease for violation of lease conditions are resorted to.

(c) No current estimate of residential accommodation used for commercial purposes is available.

(d) and (e). Where violations of Delhi Development Act are noticed, DDA has been prosecuting the offenders and the extent of penalty to be imposed those found guilty is determined by the competent courts in each case in terms of the existing provisions of the Act.

[Translation]

Requirement of Milk

*249. SHRI B.L. SHARMA PREM:
SHRI PHOOLCHAND VERMA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have conducted any survey to ascertain per capita requirement of milk in each State;

(b) if so, the details thereof;

(c) the per capita availability of milk in the country; and

(d) the steps taken to meet the shortage of milk in the country?

THE MINISTER OF AGRICULTURE (DR. BALRAM JAKHAR): (a) and (b). No, Sir. However, the National Nutrition Monitoring Bureau of the Indian Council of Medical Research has carried out the consumption surveys in seven States viz. Andhra Pradesh, Gujarat, Karnataka, Kerala, Maharashtra, Madhya Pradesh and Tamil Nadu during the year 1988-90.

(c) The per capita availability of milk in the country during the year 1991-92 (provisional) is estimated to be 182 gms. per head per day.

(d) Following steps have been taken to increase milk production in the country:-

- (1) genetic improvement of nationally important cattle breeds by selective breeding in their hometracts and upgrading in other selected areas;
- (2) cross-breeding of non-district cattle with exotic dairy breeds;
- (3) genetic improvement of important buffalo breeds by selective breeding and upgrading of non-descript buffaloes in other areas for improvement in milk yields;
- (4) development of feed and fodder resources; and
- (5) Organisation of effective animal health services to support the production programme.

Abduction of Children

*250. SHRI JANARDAN MISRA:
SHRI RAMKRISHNA
KUSMARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the incidents of abduction of children in Delhi have increased recently;
- (b) if so, the reasons therefor;
- (c) the number of such cases reported in Delhi during 1991 and 1992 so far;
- (d) the number of cases solved;
- (e) the number of children rescued from the abductors and those yet to be rescued;
- (f) the approximate number of cases in which the abductors have been successful in extorting ransom from the families of these children; and
- (g) the measures taken to check the recurrence of such incidents?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) to (e).

		Year	
		1991	1992 (upto 30.11. 92)
(i)	No. of cases reported:	46	51
(ii)	No. of cases cancelled:	11	10
(iii)	Cases filed as untraced:	7	7
(iv)	Cases pending investigation:	7	18
(v)	Cases pending trial:	21	16
(vi)	Cases put in the Court:	21	16
(vii)	No. of Children rescued:	42	44
(viii)	No. of Children yet to be rescued:	7	13

Note: Primary reasons for the marginal increase are rapid urbanisation and increase in population.

(f) The Delhi Police has reported that in no case the abductors were successful in extorting ransom.

(g) The measures taken include close surveillance to detect organised gangs of kidnappers/abductors; strengthening of intelligence; frequent raids at the hide-outs of criminals; close supervision over the investigation of such by senior officers; briefing of the patrolmen to check activities of the suspicious persons; educating the general public to take precautions against such crimes; etc.

Petrol/Diesel Retail Outlets

*251. SHRI CHHEDI PASWAN:
SHRI SHIBU SOREN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the petrol/diesel retail outlets allotted during each of the last three years, State-

wise;

(b) the number of petrol/diesel retail outlets of these allotted to SCs/STs, State-wise;

(c) the number of applications pending with the Government for allotment of petrol/diesel retail outlets, State-wise;

(d) the steps taken by the Government for early clearance;

(e) whether the Government are considering to increase the commission of these retail outlet dealers; and

(f) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The number of petrol/diesel retail outlets given throughout the country during the last three years is as under:-

<i>Through OSB</i>	<i>Discretionary</i>	<i>allotments</i>
1989-90	269	38
1990-91	208	27
1991-92	07	79
	484	144

(b) Out above, 115 retail outlets were given to SCs/STs. There is no reservation in discretionary allotments.

(c) and (d). No separate records of such requests is maintained by the Government.

(e) and (f). No decision has been taken by the Government.

[English]

Zero-Gas Flaring Project

*252. SHRI DILEEPBHAI SANGHANI:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of foreign funding agencies

in Zero-gas flaring project of Bombay High;

(b) the projected availability of gas when this project was submitted for funding;

(c) whether there is any reduction in the projected availability of gas;

(d) if so, the reasons therefor; and

(e) the manner in which the short-fall is proposed to be met?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The Gas Flaring Reduction Project is to be funded by the World Bank, the ADB, Exim Bank of Japan, and by export credits.

(b) to (e). While the projections adopted in 1990 for planning purposes (66.67) MMSCMD by 1996-97 was slightly higher the final assessment of established reserves made in January 1992 (62.50 MMSCMD by 1996-97), it is expected that commitments made will be met.

Scholarships for Handicapped

*253. DR. LAXMINARAYAN PANDEYA:
PROF. PREM DHUMAL

Will the Minister of WELFARE be pleased to state:

(a) whether scholarships are being

given to handicapped persons as a measures for their welfare and rehabilitation;

(b) if so, the guidelines laid down in this regard; and

(c) the amount spent by the Union Government under this scheme during each of the last three years?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Yes, Sir. The Government of India has been provide scholarships to Handicapped students, including the blind, for pursuing education from Class IX onwards. Scholarships are also provided for technical and professional training, correspondence courses of study and on-the-job training to the handicapped. The candidate should have secured at least 40% marks at the previous annual examination. Reader's allowance to the blind is also given. The Scheme has been transferred to the State Governments/Union Territories from 1.4.1992, in pursuance of the decision of the National Development Council. The same amount has been released to the State Governments/Union Territories during 1992-93 as was released in 1991-92 as per the directives of the Planning Commission. From 1993-94 onwards, the necessary provision for this Scheme is required to be made by State Governments.

(c) The amount spent by the Union Government during the last three years is given as under:-

Year	Amount spent (Rs. in crore)
1989-90	3.94
1990-91	4.00
1991-92	5.11

[*Translation*]**Orphan Children**

*254. SHRIRAMKAPSE: Will the Minister of WELFARE be pleased to state:

(a) whether the Government have conducted any survey in regard to the orphan children;

(b) if so, the number thereof, State-wise; and

(c) the steps taken by the Government for their rehabilitation?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). The Government of India and UNICEF had sponsored a sample survey of street children for the cities of Delhi, Bombay, Calcutta, Madras, Bangalore, Hyderabad, Indore and Kanpur. The category of street children surveyed includes orphan children also. However, it does not give separate figures for orphan children. The number of street children as identified in these cities are as follows:

Delhi has 1.10 lakh street children and Madras has 0.40 lakh street children. Other cities have not given total (number of such children.

The study conducted by the Tata Institutes of Social Science for the State of Maharashtra in 1983 estimates a figure of 2089600 for orphan children in 1991.

(c) There is a Centrally Sponsored Scheme for the Welfare of Children in Need of Care Protection which now has been transferred to States from 1.4.1992. A new Central Scheme for the Development of street Children has been approved for implementation from 1992-93. The

components of the programme include nutrition's, non-formal education, health services vocational training shelter with a view to rehabilitate them in society.

[*English*]**Foreign Equity In Joint Venture**

*255. SHRI MANORANJAN BHAKTA:
SHRIGEORGE FERNANDES:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government offered any equity to foreign oil companies in Joint ventures for development of oil fields; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Twelve discovered oil/gas fields have been offered to private companies for development in joint venture with ONGC/OIL. In case of a Joint Venture incorporated in India, the equity participation of foreign/Indian companies can be upto a maximum of 51%. In case of an unincorporated Joint Ventures in the nature of a production Sharing contract, the participating interest of foreign/Indian companies could be upto 60%.

[*Translation*]**Modern Food Industry**

*256. SHRIV.S. VIJAYARAGHAVAN Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the locations of the units of Modern Food Industry, State-wise;

(b) the production of various units of the industry during the last three years, unit-wise;

(c) whether all the units are running in loss;

(d) if so, the reasons and the loss incurred by each unit during each of last three years; and

(e) the action taken by the Government to make these units viable?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (e). The location of the units of Modern Food Industries is given in statement -I. The production of various units

of Modern Food Industries, during the last three years, unit-wise, is given in statement -II.

Some units of Modern Food Industries Limited have been making losses. Generally, the reasons for this are:- diversification of its main activities to include non-bakery activities, price control over bread discontinuance of mid-day meals by some State Governments etc. Unit-wise profit/loss incurred by each unit of the company the last three years is given in statement III.

The Government has entered into a Memorandum of Understanding with the company for the first time for the year 1992-93 laying down targets. Periodic review meetings are taken by the Ministry to ensure achievement of the goals and implementation the remedial measures suggested.

STATEMENT - I
Statewise Location of Units of Modern Food Industries (India) Limited

Sl. No.	Name of the State	Location of Unit	Nature of activity	No. of Units
1	2	3	4	5
1.	Gujarat	Ahmedabad	Bakery Unit	1
2.	Karnataka	Bangalore	Bakery Unit	1
3.	Maharashtra	Bombay	Bakery Unit	1
4.	West Bengal	Calcutta	Bakery Unit	1
5.	Punjab	Chandigarh	Bakery Unit	1
6.	Kerala	Cochin	Bakery Unit	1
7.	Delhi	Delhi	Bakery Unit	1
			Fruit Juice	
			Bottling Plant	1
8.	Andhra Pradesh	Hyderabad	Bakery Unit	1
9.	Madhya Pradesh	Indore	Bakery Unit	1
10.	Rajasthan	Jaipur	Bakery Unit	1
11.	Uttar Pradesh	Kanpur	Bakery Unit	1

Sl. No.	Name of the Unit	Production				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
(B) Beverage (in Units of 10 Kilograms).						
1.	Part - A Cola (Composite)	1072.00	695.00	172.00		
2.	Part - B Cola (Composite)	989.00	788.00	103.00		
3.	Orange Special Part (1811 A) 120.43	132.11	211.48			
4.	Tingler Part - 11 B	445.00	197.00	19.00		
5.	Tingler Part 1 & 11 A	446.00	189.00	20.00		
6.	Rasika Beveragis base Part C & D	290.00	492.00	268.00		
7.	Tuity Fruite	10887.00				
(c) Roller Flour Mill (Metric Tonnes)						
1.	Maida	3059.97	1339.74	281.91		
2.	Atta	539.01	343.44	91.01		
3.	Bran & Refreccion	1169.61	469.15	88.65		
4.	Energy Food			569.07		
(D) Fruit Juice & Drings						
1.	Rasika Bottled (Crates of 4.8 Litres)	364959	369523	175848		
2.	Rasika Loose (4.8 LTR)	57199	68388	55759		

Sl. No.	Name of the Unit	Production			
		1989-90	1990-91	1991-92	
1	2	3	4	5	
3.	Tingler (Crates of 4.8 LTR)	13388	7583	4901	
4.	Pouches Pack (1x24)	-	762	639	
5.	Pouches Pack (1x12)	-	495	-	
6.	Apple Conct. (KGS)	-	729	-	
7.	Gift PKTS	581	639	9368	
8.	Soda (Crates of 4.8 Litres)	-	-	2129	
(E) Ujjain Oil Mills MT)					
1.	Solvent	1149.00	10523.00	4504.00	
2.	Refinery	2798.00	705.00	283.00	
(F) Extruder Food (in MT)					
Jaipur					
(G) Bhagalpur Unit (KGS) Mango Pulp					
		1606.21			

STATEMENT-III
Unit-Wise Profit/Loss Statement of MFIL During the Last Three Years

S.No.	Name of the Unit	Profit/Loss	
		1989-90	1991-92
(A) BREAD UNITS			
1.	Ahmedabad	-35.06	-31.88
2.	Bangalore	-13.79	9.34
3.	Bombay	97.05	0.99
4.	Calcutta	-39.67	-22.66
5.	Chandigarh	-12.18	1.84
6.	Cochin	39.88	65.43
7.	Delhi	151.76	11.72
8.	Hyderabad	-32.23	-16.92
9.	Indore	40.34	1.83
10.	Jaipur	-17.50	-8.50
11.	Kanpur	-25.88	66.42
12.	Madras	37.56	66.42
13.	Ranchi	-28.96	-24.78
	Total (Bread Line)	161.32	15.33
B.	Beverage	-1.08	-10.28
C.	Roller Flour Mill	-25.32	-26.83
D.	Fruit Juice & Drinks	-63.24	-111.33
E.	Ujjain Oil Mills	-88.12	-100.92
F.	Extruder Food	0.26	-3.49
G.	Bhagalpur Unit	-34.43	-45.28

(Rupees in Lakhs)

Royalty on Crude Oil

*257. SHRI CHITTA BASU:
DR. D. VENKATESWARA
RAO:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) whether the Government have taken
any decision regarding enhancement of
royalty on the crude oil produced by Assam
and Gujarat;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a) to (c). The fixation
of the rate of royalty on crude oil and natural
gas for the period 1.4.1990 to 31.3.1993 is
under the consideration of the Government.

New Varieties of Rice

*258. SHRI CHANDULAL
CHANDRAKAR: Will the Minister of
AGRICULTURE be pleased to state:

(a) whether the Indian Council of
Agricultural Research, in collaboration with
the United National Development
Programme, has evolved a new hybrid rice
variety;

(b) if so, the effective steps taken to
adopt this new technology;

(c) by what time the newly developed
rice variety is expected to be available for
commercial use;

(d) whether scientists of the Directorate
of Rice Research, Hyderabad have also

succeeded to modify a hybrid rice variety,
developed by Chinese 15 years ago, to suit
the climatic conditions in India; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE
(DR. BAILRAM JAKHAR): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

Restricted/Protected Area Regime

*259. SHRI SRIBALLAV PANIGRAH:
Will the Minister of HOME AFFAIRS be
pleased to state:

(a) whether the Government have
undertaken a review of the Restricted/
protected area regime recently;

(b) if so, the details thereof;

(c) whether there is any proposal to
scrap the system;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) to (e). In view of
the proximity to the international border,
general law and order situation sensitivity of
the areas and the presence of insurgent
elements etc., certain areas have been
declared as protected/restricted under the
Foreigners (Protected Areas) Order, 1958
and the Foreigners (Restricted Areas) Order,
1963. The Entry into the areas which are
covered under the Protected Area/Restricted
Area regime is governed by issue of

necessary permits by the competent authority. There is no proposal to scrap the existing system. However, Government has been carrying out the review of the Restricted Area/Protected Area regime from time to time keeping in view the exigencies of the situation and requests by the State Governments for opening up areas for promotion of tourism development, etc. As a result of a recent review, a number of

additional/new places have been opened up for foreign tourists in the States of Himachal Pradesh, Uttar Pradesh, Meghalaya, Mizoram, Arunachal Pradesh and Union Territory of Andaman & Nicobar Islands Administration.

The details of the existing areas and the new areas opened as a result of the recent review are given in the Statement.

STATEMENT

Places Open in Restricted/Protected Areas After Recent Review

Sl. No.	Name of the State	Whether individual tourists permitted	Authority who can grant permit	For how many days	Remarks
1	2	3	4	5	6
Restricted/Protected Areas					
1.	Assam				
(i)	Kaziranga National Park		MHA & All F.R.R.Os,	(i)	Entry upto Gauhati by Air only
(ii)	Manes Bird Sanctuary		All Indian Missions abroad, Home Commr., Assam, Govt., New Delhi & Trade Adviser Govt., of Assan, Calcutta	(ii)	Journey to Sibsagar by National Highway and Jatinga by train
(iii)	Gauhati City and Kamakhya Temple	No			
(iv)	Sibsagar				
(v)	Jatinga Bird Sanctuary				
2.	Meghalaya				
(i)	Shillong (ii) Barapani (iii) Cherapunji (iv) Mawsyram (v) Jakeran (vi) Raniker. (vii) Thadlaskein (vii) Narriang	No	MHA & All FRROs, All Indian Missions abroad, Home Commr., Meghalaya	10	(i) Journey upto Gauhati by Air only.

Sl. No.	Name of the State	Whether individual tourists permitted	Authority who can grant permit	For how many days	Remarks
1	2	3	4	5	6
	(ix) Tura and (x) Siju				
3.	Manipur				
(i)	Loktak Lake, Imphal, Mourang Mourang INA Memorial, Keitbul Dear Sanctuary and Waithe Lake	No	All Indian Missions abroad. All FRROs MHS, State Govt. of Manipur (Home Commr. Manipur)	5	(i) Calcutta to Imphal by Air only.
4	Andaman & Nicobar Islands				
(i)	Municipal Area, Port Blair				
(ii)	Havelock Island (iii) Long;				
(iv)	Newil Island; (v) Mayabunder;				
(vi)	Diglipur; (vii) Rangat.				
(viii)	Jolly Buoy; (ix) Cinque;				
(x)	Red Skin, (xi) Mt. Harriet and (xii) Madhuban	Yes	MHA & All FRRPs, All Indian Missions abroad, Immigration Officer, Port Blair	30	(i) Places for (i) to (vii) Day & Night allowed
5.	Lakshadweep				
	Bangaram	No	Administrator Lakshadweep	7	
6.	Sikkim				
(i)	Gantok, Ramtak & Phodang and Ramyangsa.	Yes	MHA, All FRROs, All Indian Missions abroad, Immigration Officers at Airports at Bombay, Calcutta, Madras and New Delhi.		

Sl. No.	Name of the State	Whether individual tourists permitted	Authority who can grant permit	For how many days	Remarks
1	2	3	4	5	6
			Chief Secretary/Home Secretary/ Secretary (Tourism), Govt. of Sikkim Gangtok, I.G. of Police. Gangtok, Asstt. Director (Tourism) Govt. of Sikkim, Siliguri, Dy. Director (Tourism) Sikkim, Govt., New Delhi, Resident Commr. Govt. of Sikkim, New Delhi, Asstt. Resident Commr. Govt. of Sikkim, Calcutta, Tourism Officer Rangpo, Dy. Commr. Darjeeling, Dy. Secy/Under Secy. Home Deptt., Govt. of West Bengal, Calcutta.	15	
(ii)	Zongri in West Sikkim	No	MHA and All ussing authorities of Govt. of Sikkim and its representatives at Calcutta and Sukugyru & Rangpo.	15	For tracking.
7.	Mizoram				
(i)	Vairangte, Thingdawi and Aizawl	No	Home Commr. Govt. of Mizoram Aizawal, All FRROs at Delhi, Bombay and Calcutta, Chief Immigration Officer, Madras, All Indian Missions abroad.	10	Tourist groups are to travel on the identified tour circuits only

Sl. No.	Name of the State	Whether individual tourists permitted	Authority who can grant permit	For how many days	Remarks
1	2	3	4	5	6
8.	Himachal Pradesh				
(i)	Poo-Khab-Sumao-Hankar-Tabo-Compakala.	No	MHA/Govt of H.P. /DM/SDM concerned/ITBP		For tracking
(ii)	Morand-Dabbling				3/-
9.	Arunachal Pradesh				
(i)	Itanagar Ziro, Along, Pasighat, Miao and Nandapha	No	Home Commr. Govt. of Arunachala Pradesh, Itanagar, All FRROs at Delhi, Bombay, Calcutta, Chief Immigration Officer, Madras, All Indian Missions abroad.	10	Tourist groups are to travel on the identifielf tour circuits only
10.	Uttar Pradesh				
(i)	Nanda Devi Sanctuary, Niti Ghati and Kalindi Khal in Chamoli and Uttar Pradesh Districts	No	MHA/Govt. of U.P. /DM/SDM concerned/ITBP	10	
(ii)	Adjoining areas of Milam Glacier	No	MHA/Govt. of U.P. /DM/SDM concerned/ITBP		

Group should consist of 4 to 20 members to be accompanied by a liaison officer.

Assistance to Orissa Under Centrally Sponsored Schemes

(b) whether any review of achievements has been made; and

(c) if so, the outcome thereof?

*260. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of AGRICULTURE be pleased to state:

THE MINISTER OF AGRICULTURE (DR. BALRAM JAKHAR): (a) Assistance provided to Orissa under various important Centrally Sponsored Schemes during 1991-92 and 1992-93 is as under:-

(a) the total assistance provided to Orissa under various Centrally Sponsored Schemes during 1991-92 and 1992-93;

(Rs. in lakhs)

Sl. No.	Name of the Scheme	1991-92		1992-93 so far	
		1	2	3	4
1.	Non-overdue cover		50.00		-
2.	Agril. Credit Stabilisation Fund		30.00		-
3.	Establishment and strengthening of farmers Agro-service Centres		6.50		-
4.	Popularisation of Agril. Agril. Equipments		10.00		-
5.	Promotion of Agricultural Mechanisation through small tractors		-		12.00
6.	Soil Conservation in the catchment of river Valley Projects		331.52		68.00
7.	Assistance provided by NCDC to promote cooperative development programmes		530.78		471.07
8.	Fisheries Development		418.56		168.44
9.	Extension of Frozen Semen Technology outside Flood Areas		42.64		-
10.	Progeny Testing		4.50		3.40
11.	Establishment of Backyard poultry Production		0.81		-

(Rs. in lakhs)

Sl. No.	Name of the Scheme	1991-92		1992-93 so far	
		3	4	3	4
12.	Financial Assistance to Existing Poultry Corporation/Federation	30.00	-	-	-
13.	Food and Mouth Disease Control Programme	2.40	2.00	2.00	2.00
14.	Systematic Control of Livestock Diseases	4.00	2.00	2.00	2.00
15.	Animal Disease Surveillance	1.10	1.25	1.25	1.25
16.	State Veterinary Councils	0.75	-	-	-
17.	Assistance to State Fodder Seed Production Farms	7.20	-	-	-
18.	Special Livestock Breeding Programme	44.00	2.00	2.00	2.00
19.	Integrated Sample Surveys for Estimation of Production of Major Live-stock products.	8.50	9.25	9.25	9.25
20.	Indigenous Breeds of Cattle and Buffalo	3.75	-	-	-
2.1	Carcass Utilisation and by-products Centres	26.00	-	-	-

Sl. No.	Name of the Scheme	(Rs. in lakhs)			
		1991-92	1992-93 so far		
1	2	3	4		
22.	Integrated Piggery Development	3.00	-	-	
23.	Establishment of an Agency for Collection/Reporting of Agricultural Statistics	157.50	92.50	-	
24.	Rinderpest Eradication Programme	78.00	9.75	-	
25.	Integrated Programme for Rice Development	215.70	122.20	-	
26.	Special Food Production Programme (Rice & Millets)	3.00	0.95	-	
27.	Intensive Cotton Development Programme	0.45	2.95	-	
28.	Assistance to Small & Marginal Farmers	161.55	122.22	-	
29.	National Watershed Development Programme	775.00	-	-	
30.	Oilseeds Production Programme	227.90	216.50	-	
31.	National Pulses Development Programme	62.81	34.91	-	
32.	Special Foodgrains Production Programme (Pulses)	35.25	5.75	-	

(b) and (c). The progress of the various Centrally Sponsored Schemes are being monitored/reviewed regularly through periodical progress reports, and in the zonal Meetings/Conferences, held from time to time as well as through field visits by senior officers of the Government of India. As a result of such reviews, improvement/progress in the implementation of these schemes have been made.

[Translation]

Powerloom Service Centres

*261. SHRI NITISH KUMAR:
SHRI SUKDEV PASWAN:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government proposes to set up powerloom service centres in the country during the Eighth Five Year Plan;

(b) whether the locations of the proposed centres have been selected;

(c) if so, the details thereof;

(d) the criteria for their selection; and

(e) whether any priority has been given to these places where labourers have been rendered jobless owing to the closure of sick textile mills?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir. The Government proposes to set up 20 Powerloom Service Centres in the country during the VIIIth Five Year Plan.

(b) All the locations of the proposed centres have not been decided as yet. Decision of locations of Powerloom Service Centres is done on yearly basis.

(c) Does not arise.

(d) and (e). The main criteria for deciding location of Powerloom Service Centre is primarily based on the number of powerlooms in the region.

Integrated Handloom Village Development programme

*262. KUMARI VIMLA VERMA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Integrated Handloom Village Development Programme was launched for the development of villages having concentration of handloom weavers;

(b) if so, the results achieved so far;

(c) the number of villages covered under the programme;

(d) whether the Government propose to include more villages under the Programme during the current year; and

(e) if so, the details thereof; statewise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir. The Scheme is meant for areas of concentration of handloom weavers having excellent craftsmanship.

(b) The Scheme has been circulated to all the State for preparation of detailed proposals. The guidelines were circulated in November, 1991. It has also been approved for implementation during 1992-93.

(c) Government of India has approved 21 villages/districts for implementation of the Scheme during 1991-92 and 1992-93.

(d) Yes, Sir.

(e) Approval of the Scheme would

depend on receipt of concrete proposals from State Government by Government of India. Government of India has adequate budget proposals to implement another 20 projects during the current year, besides supporting the requirement of funds on on-going projects. The Scheme has been approved for implementation during VIII Plan.

**Self Employment to Educated
Unemployed Youth**

*263. SHRIMATI BHAVNA
CHIKHLIA:
SHRIMATISHEELAGAUTAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have reviewed the Self Employment to Educated Unemployed Youth (SEEUY) programme during the last two years;

(b) if so, the outcome thereof;

(c) the number of application received number of cases where loans have been sanctioned and number of cases where payment has been made under the programme during the above period, statewise;

(d) whether a number of cases for sanctioning loans are still pending for clearance;

(e) if so, the reasons for delay;

(f) whether any complaints have been received by banks in this regard; and

(g) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The progress on the flow of credit under various Government sponsored schemes including the scheme for providing Self Employment to Educated Unemployed Youth (SEEUY) is reviewed by the public sector banks, Reserve Bank of India (RBI) and Government periodically. SEEUY scheme is administered by the Development Commissioner, Small Scale Industries in the Ministry of Industry and as such remains under their review and evaluation.

Statewise position regarding the number of loans applications sponsored by the District Industries Centres (DIC) to Banks and the number of cases where loans have been sanctioned by banks under SEEUY Scheme during 1990-91 and 1991-92 is set out in Statement-I. The information about the bankwise disbursements of loans during 1990-91 and 1991-92 is set out in statement -II.

(d) to (g). RBI have reported that the data reporting system does not generate information in the manner asked for. However, all complaints including those relating to non-sanctioning of loans, delay in sanctioned and disbursement of loans by the banks are taken up by RBI and Government with the concerned banks for remedial action.

STATEMENT-I

Sl. No.	Name of State Union Territory	1990-91		1991-92	
		No. of App. Licatloris Sponsored	No. of cases Sanctioned by Banks	No. of App. Licatloris Sponsored	No. of cases Sanctioned by Banks
1	2	3	4	5	6
1.	Andhra Pradesh	1156F	8047	11793	6849
2.	Assam	3465	3067	4246	3480
3.	Bihar	18729	11545	15202	8827
4.	Gujarat	6943	2419	2597	1145
5.	Haryana	4636	2545	4679	2502
6.	Himachal Pradesh	1601	870	1668	937
7.	Jammu And Kashmir	531	236	.	.
8.	Karnataka	9821	5415	9021	4771
9.	Kerala	14222	6249	14654	4980
10.	Madhya Pradesh	16019	6751	18314	7229
11.	Maharashtra	15375	9027	17193	10131

Sl. No.	Name of State Union Territory	1990-91			1991-92		
		No. of App. Lications Sponsored	No. of cases Sanctioned by Banks	No. of App. Lications Sponsored	No. of cases Sanctioned by Banks		
1	2	3	4	5	6		
12.	Manipur	750	750	750	750		
13.	Meghalaya	137	24	-	-		
14.	Nagaland	57	57	97	95		
15.	Orissa	6229	4578	5982	4347		
16.	Punjab	12658	7453	14478	7167		
17.	Rajasthan	8775	5330	9467	5779		
18.	Sikkim	46	28	81	55		
19.	Tamil Nadu	16058	8015	16513	8245		
20.	Tripura	449	502	477	420		
21.	Uttar Pradesh	22234	13201	22621	11888		
22.	West Bengal	7385	4225	11747	3056		
23.	Andaman and Nicobar	48	23	50	30		

Sl. No.	Name of State Union Territory	1990-91			1991-92		
		No. of App. Lications Sponsored	No. of cases Sanctioned by Banks		No. of App. Lications Sponsored	No. of cases Sanctioned by Banks	
1	2	3	4	5	6		
24.	Arunachal Pradesh	49	22	47	12		
25.	Chandigarh	271	127	361	151		
26.	Dadra & Nagar Haveli	37	20	40	36		
27.	Goa	199	199	-	-		
28.	Mizoram	165	136	109	68		
29.	Pondicherry	442	305	450	299		
30.	Lakshadweep	21	12	22	14		
31.	Daman & Diu	12	12	9	7		
	Total.	178930	101190	183668	93270		

(-) Information not received.

Source: Office of the DC (SSI)

STATEMENT - II*Number of cases who have been disbursed loans*

	1990-91	1991-92
1. State Bank of India	8640	8089
2. State Bank of Bikaner & Jaipur	956	983
3. State Bank of Hyderabad	1420	1333
4. State Bank of Indore	614	27
5. State Bank of Mysore	882	726
6. State Bank of Patiala	454	1348
7. State Bank of Saurashtra	297	251
8. State Bank of Travancore	1466	1353
9. Allahabad Bank	2046	1471
10. Andhra Bank	1106	971
11. Bank of Baroda	2664	2333
12. Bank of India	3612	NA
13. Bank of Maharashtra	1827	1917
14. Canara Bank	2924	2606
15. Central Bank of India	4667	3014

	1990-91	1991-92
16. Corporation Bank	548	466
17. Dena Bank	1083	918
18. Indian Bank	1977	1565
19. Indian Overseas Bank	.	1554
20. New Bank of India	986	375
21. Oriental Bank of Commerce	835	865
22. Punjab National Bank	5115	4390
23. Punjab & Sindh Bank	1242	1197
24. Syndicate Bank	2199	1848
25. Union Bank of India	2576	2214
26. United Bank of India	310	1211
27. UCO Bank	2085	1361
28. Vijaya Bank	1178	902
29. Bank of Kared Ltd.	16	60
30. Bank of Madura Ltd.	94	18

STATEMENT - II*Number of cases who have been disbursed loans*

	1990-91	1991-92
1. State Bank of India	8640	8089
2. State Bank of Bikaner & Jaipur	956	983
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13. Bank of Maharashtra	1827	1917
14. Canara Bank	2924	2606
15. Central Bank of India	4667	3014

		1990-91	1991-92
16.	Corporation Bank	548	466
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18.	Indian Bank	1977	1565
19.	Indian Overseas Bank	-	1554
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22.	Punjab National Bank	5115	4390
23.	Punjab & Sindh Bank	1242	1197
24.	Syndicate Bank	2199	1848
25.	Union Bank of India *	2576	2214
26.	United Bank of India	310	1211
27.	UICO Bank	2085	1361
28.	Vijaya Bank	1178	902
29.	Bank of Kared Ltd.	16	60
30.	Bank of Madura Ltd.	94	18

	1990-91	1991-92
31. Bank of Rajasthan Ltd.	118	519
32. Boreilly Corporation Bank Ltd.	.	14
33. Benares State Bank Ltd.	.	48
34. Bharat Overseas Bank Ltd.	.80	1
35. Catholic Syrian Bank Ltd.	284	271
36. City Union Bank Ltd.	39	27
37. Dhanalakshmi Bank Ltd.	99	.
38. Federal Bank Ltd.	385	106
39. Karnataka Bank Ltd.	57	42
40. Karur Vysya Bank Ltd.	38	30
41. Lakshmi Vilas Bank Ltd.	86	62
42. Lord Krishna Bank Ltd.	78	15
43. Nainital Bank Ltd.	45	48
44. Nedungadi Bank Ltd.	101	107
45. Ratnakar Bank Ltd.	46	65

	1990-91	1991-92
46. South Indian Bank Ltd.	210	180
47. Sangli Bank Ltd.	203	229
48. Tamil Nadu Mercantile Bank Ltd	97	103
49. United Western Bank Ltd.	279	353
50. Vysya Bank Ltd.	185	78

Data: Provisional

Source: Reserve Bank of India

Development of Handicrafts

*264. SHRIVILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have received a number of schemes/proposals from various State Governments for development of handicrafts;

(b) whether the Government have approved these schemes/proposals;

(c) if so, the details thereof, Statewise;

(d) if not, the reasons therefor; and

(e) the time by which these are likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI ASHOK GEHLOT): (a) to (d). The schemes operated by the Development Commissioner for Handicrafts envisage inter alia grants to State Corporations and Apex Cooperative Societies for schemes/proposals for development of handicrafts. A statement is attached in respect of proposals received directly from the State Governments.

(e) No fixed time limit has been framed for sanction of the proposals received from the States. However, the proposals as and when received are carefully examined by the Office of the Development Commissioner (Handicrafts) before decisions are taken on merits.

STATEMENT

The details of the Proposals/Schemes received from the various State Governments during 1991-92 and 1992-93 (so far) are as under:-

(Amount in Rs.)

Sl.No.	Name of the State	Year during which proposal received	Name of the scheme proposal	Scheme approved to State Corpn./ Apex Societies.	Amount asked for (Rs.)	Amount Sanctioned (Rs.)	Remarks
1	2	3	4	5	6	7	8
1.	Govt. U.P.	1991-92	Setting up of 50 Carpet Training Centre by U.P. Export Corpn.		1.00 Crore		Due to sufficient training facilities already available in the state, the proposal was not considered.
2.	Govt. of U.P.	1991-92	Taj Festival at Agra	U.P. Tourism Dev. Corpn.	25,91,980/-	2.50 lakhs	The amount was released only for infrastructural facilities, TA/DA of the participating cartpersons was borne by the DC (Handicrafts) separately.
3.	Govt. of U.P.	1992-93	Census of Carpet looms in U.P.	U.P. Export Corpn., Kanpur	4.70 lakhs	4.70 lakhs	
4.	Govt. U.P.	1992-93	Packaging programme for handicrafts at khurja and Firozabad.	Indian Institute of packaging, Bombay	20,000/-	20,000/- approved	

(Amount in Rs.)

Sl.No.	Name of the State	Year during which proposal received	Name of the scheme proposal	Scheme approved to State Corpn./ Apex Societies.	Amount asked for (Rs.)	Amount Sanctioned (Rs.)	Remarks
1	2	3	4	5	6	7	8
5.	Govt. of U.P.	1992-93	Corpus fund for Craft Design Centre	-	5.00 Crores		The Govt. of U.P. has been advised to have a specific project formulated and sent.
6.	Govt. of Orissa	1991-92	For organising Konarak Mela at Konark.		2.50 lakhs		In pursuance of this proposal an amount of Rs. 73,500 was sanctioned as TA/DA to the participating craftpersons sponsored by the Office of DC (HC).
7.	Govt. of Sikkim	1992-93	Carpet Weaving		1.28 lakhs		Under consideration.
8.	Govt. of Himachal Pradesh	1991-92	Training schemes in shawl weaving	Suket Bunker Udyogik Hast-shilp Sahkari Samiti, Bhojpur, Sunder Nagar.	1.60 lakhs		Under consideration.

PSUs Referred to B.I.F.R.

*265. SHRI MOHAN SINGH
(DEORIA);
SHRI HARADHAN ROY:

Will the Minister of FINANCE be pleased to state:

(a) the total number of Public Sector Undertakings/Companies which have been referred to the Board for Industrial and Financial Reconstruction, as on date;

(b) the accumulated loss suffered by these Public Sector Undertakings;

(c) the terms of reference to examine the working of these PSUs;

(d) the salient features of the report, if any submitted by BIFR; and

(e) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The Board for Industrial and Financial Reconstruction (BIFR) has reported that, as on 30.11.1992, 86 sick industrial companies in the public sector had made a reference to it, out of which 8 cases have been rejected at the stage of registration and 16 cases are under scrutiny for registration. 62 cases have been registered by BIFR. A statement indicating the list of public sector companies registered with BIFR and the accumulated losses suffered by each is enclosed.

(c) BIFR has reported that references in respect of Public Sector Undertakings are dealt with as per the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985.

(d) No such report has been submitted by the BIFR to Government.

(e) Does not arise.

STATEMENT

List of Public Sector Companies Registered with BIFR

Sl.No.	Name of the Company	Accumulated Loss
1	2	3
1.	T.N. Industrial Explosive Ltd.	2922.52
2.	Sigraneries Collarries Ltd.	61356.37
3.	U.P. Instrument Ltd.	1227.83
4.	Autokast Ltd.	2348.13
5.	Keltron Rectifiers Ltd.	470.87
6.	Keltron Power Ltd.	1071.76
7.	U.P. State Cement Corpn. Ltd.	18013.02
8.	Steel & Inds. Forging Ltd.	774.92
9.	UP Tyres & Tubes Ltd.	768.78
10.	Southern Structural Ltd.	2919.04
11.	U.P. Carbide & Chemicals	1785.53
12.	U.P. State Spining Co. Ltd.	9800.40
13.	A.P. Steels Ltd.	595.88

Sl.No.	Name of the Company	Accumulated Loss
1	2	3
14.	Steel Complex Ltd.	654.80
15.	Maharashtra State Textile Corpom. Ltd.	5826.13
16.	Tripura Jute Mills Ltd.	3510.07
17.	Devagiri Textile Mills	809.77
18.	Bhadoli Woollens Ltd.	740.02
19.	Keltron Counters Ltd.	720.02
20.	U.P. State Yarn Ltd.	4125.09
21.	Kerala State Conent Corpom. Ltd.	1298.28
22.	Textile corpn. Ltd.	3208.92
23.	Keltron Electre Caramics	3208.92
24.	Ipitron Times Ltd.	362.69
25.	Niranjan Textiles Ltd.	Not Known
26.	Kerala State Salicylates & Chem Ltd.	791.81
27.	A.P. Heavy Machinery & Eng. Ltd.	1476.40

Sl.No.	Name of the Company	Accumulated Loss
1	2	3
28.	Kerala Minerals & Metals Ltd.	9922.28
29.	Bharat Pumps & Compressors Ltd.	6493.85
30.	Nagaland Pulp & Paper Co Ltd.	13059.95
31.	IDPL	54674.00
32.	Scooters India Ltd.	26073.00
33.	Bharats Gold Mines Ltd.	7665.12
34.	Tannery and Footwear Co.Ltd.	12067.07
35.	Triveni Structural Ltd.	2283.89
36.	Cycle Corpn. of India Ltd.	12824.72
37.	Richardson Crudes ltd.	5497.52
38.	Mining & allied Mach. Corp. Ltd.	9659.27
39.	Heavy Eng. corp. Ltd.	48716.00
40.	Vignyan Inds. Ltd.	763.00
41.	National Bicycle corp. of India Ltd.	6799.02

Sl.No.	Name of the Company	Accumulated Loss
1	2	3
42.	Orissa Drug & Chemicals Ltd.	179.58
43.	Fertilizer Corp. of India Ltd.	1385.37
44.	Hindustan Fert. Corp. Ltd.	66928.18
45.	Bicco Lawril	4601.60
46.	British India Corp. Ltd.	10925.25
47.	The Elgin Mills Ltd.	17035.79
48.	Bharat Process & Mechanical Eng.	5052.95
49.	Project & Dev. India Ltd.	6719.49
50.	Mandya National Paper Ltd.	5556.35
51.	Tyre Corp. Ltd.	8599.34
52.	Weighbird India Ltd.	824.66
53.	Bharat Referatories Ltd.	6555.00
54.	Bharat Brakes & Velves Ltd.	1622.19
55.	Cawnpore Textiles Ltd.	2210.02

Sl.No.	Name of the Company	Accumulated Loss
1	2	3
56.	Balthwaite Ltd.	4673.00
57.	Smith Stanistreet Phar. ltd.	2393.00
58.	U.P. Drugs & Pharmaceuticals Ltd.	322.44
59.	National Instruments Ltd.	5483.92
60.	Bharat Ophthalmic Glass Ltd.	7764.97
61.	Bangal Chemicals & Pror. Ltd.	7478.17
62.	National Textile Corp. ltd.	16938.47

L.I.C. Schemes for the Poor

*266. SHRIMATI KRISHNENDRA
KAUR (DEEPA):
SHRIRAMSINGH KASHWAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation has introduced any new schemes for the people of low income group during the current year;

(b) if so, the details thereof;

(c) whether LIC is getting good business under these schemes; and

(d) the details of the investments made by LIC during the current year for the betterment of poor people?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). One new Schemes, namely, Group Insurance Scheme for Toddy Tappers has been introduced during the current financial year. Toddy Tappers in the age group of 18 to 60 years who were registered as members of the Cooperative Societies under Toddy Tappers Welfare Board will be eligible to join the scheme. In the event of death of a member insured, a benefit of Rs. 3000 and in the event of death by accident an additional sum assured of Rs. 3000 will be admissible to the nominee. Annual premium is Rs. 30 per member, 50% of which will be financed from the Social Security Fund set up by LIC and the remaining 50% will be contributed by the Toddy Tappers' Welfare Board. Toddy Tappers' Welfare Board will be nodal agency to administer the scheme.

The Scheme is meant to provide insurance protection to this section of the society. So far 4300 lives have been covered

under the scheme in Goa. Effort is being made to cover all the eligible persons in the group throughout the country.

There is no direct financial assistance by LIC to the individuals belonging to weaker and vulnerable sections. However, LIC advance loans/financial assistance to Government and other agencies for their specially oriented projects, such as Water Supply & Sewerage, Electricity, Road Transport and Housing Schemes for urban rural population, the benefits from which also go to the weaker sections.

Strikes and Lockouts

*267. SHRI A. CHARLES: Will the Minister of LABOUR be pleased to state:

(a) the number of mandays lost in account of strikes and lockouts in the country during each of the last two years and in the current year as on September 30, 1992;

(b) whether the Government propose to take any steps to prevent such losses; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) The number of mandays lost due to strikes and lockouts during the last years, i.e., 1990 and 1991 and for the period January to August, 1992, (latest available) is given in the statement.

(b) and (c). The Government have been maintaining a close and continuous watch on the industrial relations situation in the country. The Industrial Relations Machinery both at the Centre and in the States are taking steps to resolve disputes and reduce work stoppages through mediation, conciliation, arbitration and adjudication.

STATEMENT

Mandays lost due to strikes and lockouts (in millions during 1990 (P) -1992 (P) (January -August)

Year	Mandays lost (in millions)		
	Strike	Lockouts	Total
1990 (P)	10.64	13.45	24.09
1991 (P)	12.43	14.00	26.43
1992 (P) (January -August)	10.69	5.93	16.62

Source:- Labour Bureau, Shimla
P- Provisional

Crash of MIG-21 Near LEH

*268. SHRIRAM VILAS PASWAN: Will the Minister of DEFENCE be pleased to state:

(a) whether a MIG-21 crashed near Leh in September, 1992;

(b) if so, whether any inquiry has been conducted by the Government in this regard;

(c) if so, the details thereof; and

(d) the action taken by the Government in the matter?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) and (c). Yes, Sir. The Court of Inquiry is under finalisation.

(d) Action will be taken in the basis of the Court of Inquiry report.

Child Labour

*269. SHRI K. PRADHANI:
SHRI ANAND RATNA
MAURYA:

Will the Minister of LABOUR be pleased to state:

(a) whether the practice of employing bonded child labour in the carpet industry has been going on in some States and Union Territories;

(b) if so, the States and Union Territories in which such cases have been detected; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) and (b). The incidence of *child labour* in carpet industry has been noticed in Uttar Pradesh and Jammu and Kashmir. However, no comprehensive survey as such has been conducted to identify as to whether these children are bonded labourers.

(c) Child Labour (Prohibition and Regulation) Act, 1986 prohibits the employment of children below the age of 14 years in carpet weaving industry. The State Government have been addressed from time to time to intensify the implementation of the provisions relating to child labour in various Acts including the Child Labour

(Prohibition and Regulation) Act, 1986. The National Child Labour Policy, 1987 under which project based Plan of Action has been launched in 9 areas of high concentration of child labour includes Mirzapur Bhadoi carpet belt in Uttar Pradesh. Financial Assistance is being provided to voluntary agencies for taking up 20 Action Oriented Projects for the benefit of 1000 children who have been withdrawn from carpet weaving in this belt.

The State Government of Uttar Pradesh have set-up State level and district level committees monitor the problem of child labour in carpet industry. A flying squad has been formed to carry out checks and to enforce the provisions of the law.

[*Translation*]

Use of Computers In Handloom Industry

*270. SHRI RAJENDRA AGNIHOTRI: Will the Minister of TEXTILES be pleased to state:

(a) whether utilisation of latest computer technology in the Indian handloom textiles industry is possible;

(b) whether a special computer system has been evolved for the industry;

(c) if so, the details thereof;

(d) whether the designers are likely to get facility of tests and their immediate results with the help of computers; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES OF (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) and (c). One of the areas in which computer system can be applied effectively

is in design development. One computer aided design centre has been set up at Panipat (Haryana).

(d) Yes, Sir.

(e) With computer aided designs, combinations and permutations of designs and colours can be done in a more flexible manner and also faster. The designs generated at the Panipat unit would be available on sale to handloom sector.

[*English*]

Accidents on National Highways

*271. SHRICHIRANJILAL SHARMA: SHRI S.B. SIDNAL:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of accidents on National Highways during the last three years, State-wise;

(b) the number of persons killed/injured in these accidents, State-wise;

(c) whether the Government propose to construct dividers on National Highways to minimise these accident; and

(d) if so, the details thereof and other steps being taken to check such accidents?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYLER): (a) and (b). A statement is annexed.

(c) and (d). Dividers are constructed on National Highway sections which are being widened to 4-lane dividers class-section. Other steps being taken to check road accidents include:-

- (i) stringent measures for implementation of various safety provisions under Motor Vehicle Act;
- (ii) Provisions of wayside amenities and truck parking lay-byes;
- (iii) highway patrolling;
- (iv) setting up of National/State level Safety councils;
- (v) engineering improvements like geometric improvements, treatment of accidents-prone locations, capacity augmentation, road intersection improvements, traffic control device etc.

STATEMENT

Sl.No.	States/UT's	1989				1990				1991			
		Accidents	Persons killed	Persons Injured		Accidents	Persons Killed	Persons Injured		Accidents	Persons killed	Persons Injured	
1	2	3	4	5	6	7	8	9	10	11			
1.	Andhra Pradesh	4345	1580	4503	5248	1941	5890	5672	1988	5713			
2.	Arunachal Pradesh	55	11	72	33	9	64	53	9	63			
3.	Assam	1104	561	1530	1141	587	1588	1074	579	1487			
4.	Bihar	2300	591	777	2248	1005	7745	N.A.	N.A.	N.A.			
5.	Goa	614	50	554	723	73	626	768	74	552			
6.	Gujarat	5664	933	5912	6063	990	8200	N.A.	N.A.	N.A.			
7.	Haryana	1947	707	1848	1778	794	1602	N.A.	N.A.	N.A.			
8.	Himachal Pradesh	398	193	666	352	146	570	386	104	492			
9.	Jammu & Kashmir	588	132	455	360	120	300	411	131	360			
10.	Karnataka	5624	1213	6174	5913	1323	6274	6588	1472	6983			
11.	Kerala	4951	599	6781	5590	615	7260	6580	630	8507			
12.	Madhya Pradesh	3868	624	3443	5719	741	4429	5475	862	4424			

Sl.No.	States/UTs	1989			1990			1991		
		Accidents	Persons killed	Persons Injured	Accidents	Persons Killed	Persons Injured	Accidents	Persons Killed	Persons Injured
		2	3	4	5	6	7	8	9	10
13.	Maharashtra	15349	2102	10718	13461	2087	8998	13373	2314	9284
14.	Manipur	192	47	221	197	43	336	105	47	95
15.	Meghalaya	333	47	254	310	54	212	304	58	202
16.	Mizoram	35	23	81	34	18	38	25	12	37
17.	Nagaland	83	11	71	81	22	82	28	23	14
18.	Orissa	2026	460	2359	2012	442	1938	2503	598	2690
19.	Punjab	409	207	270	423	296	360	N.A.	N.A.	N.A.
20.	Rajasthan	3237	1278	3307	3642	1493	3714	4006	1382	4263
21.	Sikkim	49	13	56	35	9	36	61	14	61
22.	Tamil Nadu	10867	2265	7790	12263	2284	10068	11730	2437	10628
23.	Tripura	221	86	320	176	57	344	167	49	33
24.	Uttar Pradesh	4307	2238	3207	5197	2694	4014	5658	2944	4178

Sl.No.	States/UTs	1989			1990			1991		
		Accidents	Persons killed	Persons Injured	Accidents	Persons Killed	Persons Injured	Accidents	Persons killed	Persons Injured
1	2	3	4	5	6	7	8	9	10	11
25.	West Bengal	2299	721	1122	2301	985	1863	2302	948	2323
26.	A & N Islands	-	-	-	-	-	-	-	-	-
27.	Chandigarh	75	22	61	82	35	56	31	16	19
28.	Dadra & Nagar Haveli	-	-	-	-	-	-	-	-	-
29.	Delhi	720	219	489	787	226	555	770	192	501
30.	Daman & Diu	-	-	-	-	-	-	-	-	-
31.	Lakshadweep	-	-	-	-	-	-	-	-	-
32.	Pondicherry	115	20	138	231	41	222	162	24	131
	All India Total	71775	17033	63189	76400	19131	75384	68392	16907	63488

N.A. = Not available

(-) = Nil information

Coal for Thermal Power Plants

propose to formulate any action plan to ensure timely supply of coal having less ash content; and

*272. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of COAL be pleased to state:

(d) if so, the details thereof?

(a) the requirement of coal for thermal power plants during the last three years, State-wise;

(b) whether the supply of coal was erratic and ash content very high;

(c) if so, the whether the Government

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) The requirement of coal for thermal power plants State-wise, for power plants under SEBs and other power utilities during the years 1990-1991 1991-92 and 1992-93 as received from General Electricity Authority are as follows:-

In '000 tonnes
(Date Provisional)

<i>State/Union Territory</i>	<i>Coal requirements</i>		
	<i>1990-91</i>	<i>1991-92</i>	<i>1992-93</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
Delhi	4635	5201	5630
Haryana	3133	2868	3244
Punjab	5842	5462	5724
Rajasthan	2667	2034	3747
Uttar Pradesh	25663	24503	26429
Gujarat	11282	11026	12258
Madhya Pradesh	24016	24205	23521
Maharashtra	19667	22199	22572
Andhra Pradesh	16076	15769	16926
Karnataka	2105	3070	3031
Tamil Nadu	8532	9273	8780
Bihar	8421	8299	8507
Orissa	1204	1290	1118
West Bengal	9517	10411	11760
Assam	390	390	360

(b) to (d). Coal supplies to all power utilities are effected against quarterly linkages decided by the Standing Linkage Committee on the basis of generation targets accepted by the power stations. Generally some cushion is provided in the monthly linkages as compared to the actual requirements for targetted generation. As against the agreed supply of 137.00 million tonnes including middlings for the power sector during the year 1991-92, the despatches had been of the order of 136.90 million tonnes.

As regards quality, all the Power Houses are by and large, linked for power grade coal. The available power grade coal of major coal bearing seams in the country is having high ash content.

In order to ensure supply of low ash coal, Coal India Ltd. have taken up construction of three coal beneficiation plants. These coal beneficiation plants are being constructed in compliance with the recommendation to wash coals to be moved over 1000 Kms. from the mines. In addition, Government have decided to allow private

sector participation in setting up coal washeries, which shall further improve the quality of coal supplies.

Loans Taken by Financial Institutions

*273. PROF. RITA VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India, Industrial Finance Corporation of India and Industrial Credit and Investment Corporation of India have been taking loans from the Foreign Countries;

(b) if so, the amount of loans taken by each of these institutions during each of the last 3 years countrywise; and

(c) the main purpose for which these loans are taken by the above institutions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House.

STATEMENT

The following are the foreign currency loans contracted by IDBI, IFCI and ICICI during the last three years, Country-wise and main purpose-wise.

Loans taken by IFCI

1989-90			
Lenders	Loan Amount	Country	Purpose
1	2	3	4
Syndicated Loan lead managed by Bank of Tokyo Ltd., Tokyo.	JY. 12 Billion	Japan (of the lead manager)	For import of capital goods & services from General Currency Area.
Asian Development Bank, Manila.	US \$ 150 Million	Multilateral Source	For import of capital goods & services eligible project from ADB member Countries.
Syndicated Loan lead managed by The Sanwa Bank.	US \$ 100 Million	Hong Kong (of the lead manager)	For import of capital goods & services from General Currency Area Countries.
BHF Bank, Germany.	DM 50 Million	Germany	For import of capital goods & services from Germany.
Credit Suisse Switzerland	SF 10 Million	Switzerland	For import of Cap. Goods & services from Switzerland.

Lenders	Loan Amount	Country	Purpose
1	2	3	4
1992-93			
Union Bank of Switzerland	SF 10 Million	Switzerland	-do- (from Switzerland)
Chemical Bank, New York.	US \$ 50 Million	USA	For import of capital goods & services from USA.
Loans taken by IFCI			
1989-90			
Lenders	Loan Amount	Country	Purpose
1	2	3	4
Daiwa Securities Company (lead manager)	JY. 20 Billion	Japan (of the lead manager)	For import of capital goods and services from General Currency Area Countries.
Exim Bank of Japan	JY 10 Billion	Japan	For financing Indo-Japanese joint venture projects
Credit Suisse first Boston (lead manager)	USD 100 Million	UK (of the lead manager)	For import of capital goods and services from Group Currency Area Countries.

1989-90			
Lenders	Loan Amount	Country	Purpose
1	2	3	4
World Bank,	USD 101 Million	Multilateral Source	For import requirement of electronic industry in India
Exim Bank of Japan	USD 100 Million	Japan	For import of Capital goods and services from General Currency Area Countries.
Nomura Securities (lead manager)	JY 30 Billion	Japan (of lead manager)	-do-
IKB, Germany	DM 50 Million	Germany	For import of capital goods & services of German Origin.
BHF Bank,	DM 100 Million	Germany	-do-
KFW, Germany.	DM 100 Million	Germany	For import of capital goods & services of German Origin.
Credit Commercial on-France	FF 150 Million	France	For import of Cap. Goods & services of French Origin.
Chemical Bank, USA	USD 50 Million	USA	For import of capital goods & services of US origin.

Loans taken by IFCI			
1989-90			
Lenders	Loan Amount	Country	Purpose
1	2	3	4
Syndicated loan lead managed by Fuji Bank	Yen 2 billion	Singapore (of the manager)	Refinancing of earlier eure currency loan taken by ICICI.
World Bank	USD 175 Million	Multilateral Sources	For export oriented project
World Bank	USD 101 Million	-do-	For Electronic Sector Project.
Syndicated loan lead managed by Fuji Bank	USD 100 Million	Hong Kong (of the lead manager)	For import of capital goods & services from General currency Area Countries.
Syndicated Loan lead managed by Bank of Tokyo	USD 70 Million	Hong Kong (Of the lead manager)	-do-
French Government	FF 100 Million	France (Bilateral)	For import of capital goods & services from France.
French Government	FF 102 Million	France (Bilateral)	For IVCOL Project
World Bank Technical line	USD 20 Million	Multilateral	For venture capital financing.
		1990-91	
Syndicated loan lead managed by Industrial Bank of Japan.	USD 50 Million	Japan (of the lead managed)	For Import of capital goods and services from General Currency Area Countries.

Lenders	Loan Amount	Country	Purpose
1	2	3	4
World Bank	USD 149	Multilateral Sources.	For Cement Industry Modernisation
Asian Development Bank	USD 120 Million	-do-	For Medium Sector Industry
		1991-92	
World bank	USD 50 Million	Multilateral Sources	For prevention of Environmental degradation.
Swiss Govt.	SF 20 Million	Switzerland	For import of capital goods and services of swiss Origin.
KEW, Germany	DM 100 Million	Germany	For import of capital goods and services of from Germany.
		1992-93	
Union Bank of Switzerland	SF 20 Million	Switzerland	For the import of capital goods and services of Swiss Origin.
General bank Belgium	BF 250 Million	Belgium	For import of capital goods and services of Belgium Origin.
US Exim Bank	US \$ 50 Million	USA	For the import of capital goods and services of U S rigin.

Lenders	Loan Amount	Country	Purpose
1	2	3	4
German Government (kfw loan)	DM 25 Million	Germany	For small & Medium sector industries.
Swiss Bank Corporation	SF 20 * Million	Switzerland	For the the Import of capital goods and services of Swiss origin.
Credit Lyonnais	FF 200* Million	France	For the Import of capital goods and services of French origin.

Not yet signed.

Small Savings

*274. SHRI KRISHAN DUTT
SULTANPURI:
SHRI GIRIDHARI LAL
BHARGAVA:

Will the Minister of FINANCE be pleased to state:

(a) whether States have fixed targets for small savings collections during the current year;

(b) if so, the details thereof;

(c) whether the Government propose to encourage the small savings schemes run by the private sector to make up the short-fall in the small savings;

(d) if so, the details of the incentives proposed to be given to the private sector in this regard; and

(e) the steps taken to check irregularities

in the small savings schemes of the Government to arrest the sliding trend in these savings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). A statement indicating the estimates of small savings loans assumed by the Planning Commission for financing State Plans during 1992-93 is placed on the Table of the House.

(c) No, Sir, Small Savings Schemes run by the private sector cannot be a substitute for the small savings schemes operated by the Govt. as the resources raised by private sector will not be available to fund state Plans.

(d) Does not arise.

(e) Whenever irregularities in the operation of small savings schemes are reported to Government, prompt action is taken to investigate the matter. However, irregularities are few and far between and are not responsible for the shortfall in small savings collections.

STATEMENT

<i>S.No.</i>	<i>Name of the State</i>	<i>Small savings loans as assumed in State Plan finding for 1992-93</i>
1.	Andhra Pradesh	322.00
2.	Arunachal Pradesh	1.19
3.	Assam	114.00
4.	Bihar	586.00
5.	Goa	26.38
6.	Gujarat	873.16
7.	Haryana	189.00

<i>S.No.</i>	<i>Name of the State</i>	<i>Small savings loans as assumed in State Plan finding for 1992-93</i>
8.	Himachal Pradesh	90.00
9.	Jammu and Kashmir	72.45
10.	Karnataka	357.05
11.	Kerala	247.00
12.	Madhya Pradesh	308.09
13.	Maharashtra	963.00
14.	Manipur	2.04
15.	Meghalaya	8.47
16.	Mizoram	1.81
17.	Nagaland	1.38
18.	Orissa	216.05
19.	Punjab	320.00
20.	Rajasthan	300.00
21.	Sikkim	1.10
22.	Tamil Nadu	250.00
23.	Tripura	19.36
24.	Uttar Pradesh	1113.50
25.	West Bengal	700.00

The above estimates reflect 75% of the net Collection in each States.

Investment in Shares

*275. SHRIMATI PRATIBHA DEVISINGH PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government/the Securities and Exchange Board of India are formulating any scheme regarding investment in shares by the investors or rural and semiurban areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The information is being collected and will be laid on the Table of the House.

Limit on Allotment of Shares

*276. SHRI YASHWANTRAO PATIL:

Will the Minister of FINANCE be pleased to state:

(a) whether there has been heavy increase in the number of persons applying for shares of different companies;

(b) whether the Government/the Securities and Exchange Board of India propose to reduce the existing limit of allotting one hundred shares per applicant to ten shares so as to benefit more people;

(c) if so, details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

Foreign Borrowings

*277. SHRI NAWAL KISHORE RAI:
SHRI RAM NAIK:

Will the Minister of FINANCE be pleased to state:

(a) whether India has again emerged as a major borrower of International Monetary Fund's SDR commitments and other funds during 1991-92 as per IMF's Annual Report;

(b) if so, the details of IMF and other foreign agencies borrowings undertaken by India during 1991-92 and at what position India stands at present in comparison to other developing countries in respect of IMF borrowings;

(c) the achievements of India through structural adjustments recorded in the Report; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). During 1991-92 India drew the following amounts from the foreign agencies:

	(US\$ millions)
IDA	710.001.
IBRD	931.130
ADB	318.366
IFAD	3.220
	1962.717

I.M.F.SDR 905.08 million (\$ 1234.616 million)

This amount drawn from IMF compare with a total drawings of SDR 1268.825 million (\$ 1786 million) in 1990-91 from the Credit Tranche and the CCFF of the IMF.

(c) and (d). The statement made in the said Report about India's achievements is as as under:

The new Government that took office in June 1991 acted quickly to arrest the deteriorating economic situation. Its programme for 1991-92 and 1992-93 which

the Fund supported through a Stand-by arrangement (for SDR 1,656.0 million, approved on October 31, 1991), sought to ease the external payments position, rebuild international reserves, achieve economic growth of 3-3 1/2 percent, and reduce inflation. A large sustained reduction in the public sector deficit was central to the strategy. India's programme also included structural reforms aimed at reducing government intervention, enhancing domestic competition, and accelerating the country's integration into the world economy.

Shipyards at Haldia

*278. SHRIMATI MALINI
BHATTACHARAYA:
SHRISUBRATAMUKHERJEE:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Asian Development Bank offered to advance crores of rupees for setting up a shipyard at Haldia;

(b) if so, the details thereof; and

(c) the response of the Union Government to the said offer?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) and (c). Do not arise.

Unemployed Agriculture Workers

*279. DR. A. K. PATEL:
SHRI SHANKERSINGH
VAGHELA:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware of the report published in the Hindustan

Times dated September 8, 1992 regarding unemployed agriculture workers;

(b) if so, whether any schemes have been formulated by the Government to deal with the situation and mitigate the hardships of the people engaged in agriculture either as cultivators or labourers; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL AND THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) Yes, Sir.

(b) and (c). The major on-going schemes for promoting rural employment are:-

- (i) Integrated Rural Development Programme (IRDP).
- (ii) Training of Rural Youth for self Employment (TRYSEM).
- (iii) Jawahar Rozgar Yojana.

Besides the above schemes, the Planning Commission has adopted in the Eighth Five Year Plan a strategy for employment generation in rural areas. As a part of this strategy the Planning Commission has identified development of wasteland, water conservation, integrated water-shed development, development of forest areas and non-farm rural activities as important areas of employment generation. It is also making provisions for training, technology, marketing assistance and credit to non-agricultural activity with a view to promoting industries in rural areas.

Sick Textile Mills

*280. SHRI HARISINGH CHAVDA:
SHRI RAM TAHAL
CHOUDHARY:

Will the Minister of TEXTILES be pleased to state:

(a) the details of sick/closed textile/

spinning mills during the last three months including the mills under the National Textile Corporation Ltd;

(b) the reasons for the closure of these mills;

(c) the loss of production, in metres, as a result thereof;

(d) the number of workers rendered unemployed due to closure of these mills;

(e) whether the Government have formulated any scheme/plan for the revival of these mills and to provide alternate employment to the retrenched workers;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Nine Cotton/Man-made Fibre

Textile Mills were closed during the last three months (i.e., July., August and September, 1992). Of these mills, one mill was under the Management of National Textile Corporation Ltd., two were Cooperative Mills and Six were Private Mills. Out of the nine mills closed during the last three months only one mill i.e., M/s Mayurakshi Cotton Mills Ltd., in West Bengal is registered with Board for Industrial and Financial Reconstruction (BIFR).

(b) to (d). A Statement annexed.

(e) and (f). Government have set up Nodal Agency/Board for Industrial and Financial Reconstruction (BIFR), to evolve and manage rehabilitation package in respect of sick/closed Textile Mills. Central Government does not provide alternative employment. However the interest of affected workers is protected through Textile Workers Rehabilitation Fund Scheme (TWRFS), as per procedures laid down.

(g) Does not arise.

STATEMENT

Sl.No.	Name of the Mills	Management	Date of closure	Workers on Roll	Reasons for closure	Estimated loss of production per month	
						Yarn (000 Kgs)	Cloth (000 Mtrs.)
1	2	3	4	5	6	7	8
	<i>Kerala</i>						
1.	Onakolas Spg. & Wvg. Mills Ltd. Kalamasseri.	Pvt.	16.9.92	820	Lock out due to labour obisturbancion bonus dispute	80	186
	<i>Maharashtra</i>						
2.	Jaagon Kaped Utpadak Sahakari Soot giri Ltd., Nagardevia	Coop.	21.7.92	391	Financial difficulty	64	-
	<i>Orissa</i>						
3.	Orissa Weavers Coop. Spg. Mills Ltd., Sambalpur	Coop.	1.7.92	1431	Labour trouble	164	-
	<i>Coimbatore</i>						
4.	Sri Ramarayan Mills Ltd., Pellamedu	Pvt.	10.9.92	376	Strike by workers	85	-

Sl.No.	Name of the Mills	Management	Date of closure	Workers on Roll	Reasons for closure	Estimated loss of production per month	
						Yarn (000 Kgs)	Cloth (000 Mtrs.)
1	2	3	4	5	6	7	8
5.	Kaleshwarar Mills Unit No.	NTC	2.9.92	154	Stay in strike by workers.	139	281
6.	Palani Sri Murugan Textiles, Kalyanputtar	Pvt.	1.7.92	135	Financial difficulties	17	-
7.	Shree Shehavalli Textile (P) Ltd., Karaikudi.	Pvt.	6.7.92	336	Strike by workers	32	-
8.	Jamabi KNM Textiles (P) Ltd. West Bengal	Pvt.	7.7.92	500	-do-	79	-
9.	Mayurakshi Cotton Mills Ltd.	Pvt.	5.8.92	462	Lock out due to indiscipline of workers.	82	-

Telephone Exchanges in Calcutta

*281. SHRI AMAL DATTA:
SHRI HANNAN MOLLAH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to modernise the outdated telephone exchanges in Calcutta and its suburbs due to frequent breakdowns;

(b) whether the Government also propose to undertake the expansion of the existing exchanges and installation of new ones in order to clear the waiting list;

(c) if so, the details thereof and the time by which the programme for modernisation and expansion is likely to be taken in hand, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). The following outdated exchanges forming only 1.2% of the total capacity are proposed to be modernised during 93-94.

-	Amtala	400 lines	MAX II
-	Andul	600 lines	MAX II
-	Uluberia	200 lines	MAX III
-	Chinsurah	1200 lines	MAX I
-	Bhatpara	1200 lines	MAX I
-	Tribeni	400 lines	MAX II

(ii) The following existing E. 10. B exchanges are proposed to be expanded by March 1993 subject to availability of equipment.

-	Chittaranjan I	500 lines expansion
-	Salkia RLU	1500 lines expansion
-	Kalyani RLU	200 lines expansion
-	Behala	300 lines expansion
-	Narenderapur RLU	100 lines expansion

(iii) The following New Technology EWSD (siemens) new exchanges are proposed to be installed by March 1993

-	Burra bazaar	6000 lines
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- Central RSU 2000 lines
- Salt lake RSU 2000 lines

(iv) Details of new exchanges to be installed/expanded during the balance part of the 8th Five Year Plan are attached in the Annexure.

E. 10.B equipments

<i>Sl. No.</i>	<i>Exchange</i>	<i>Capacity</i>	<i>Type</i>	<i>Remarks</i>
1.	Line-Cards	3400	Expansion	
2.	Chittaranjan II	3000	Expansion	
3.	Bag Bazar RLU	3000	Expansion	
4.	Salt Lake RLU	3000	Main	
5.	Dum-Dum RLU	3000	"	likely to be commissioned during 1993-94.
6.	Circus	8000	Expansion -	
7.	Central	6000	Expansion	
8.	Tangra RLU	2000	Main	
9.	Belurmath RLU	2000	"	
10.	Kalyani RLU	2000	Expansion	
11.	Cossipore	10000	Expansion	likely to be commissioned during 94-95
12.	Gopalpur RLU	1000	Main	
13.	Baishanabgatta RLU	1000	"	likely to be commissioned during 93-94/94-95
14.	Picnic Garden RLU	1000	Expansion	
15.	Garden Reach RLU	2000	Main	

<i>Sl. No.</i>	<i>Exchange</i>	<i>Capacity</i>	<i>Type</i>	<i>Remarks</i>
16.	Ichapur RLU	1000	Main -	
17.	'69' Building RLU	1000	Expansion	
18.	Salkia RLU	1000	Expansion	
19.	Chinsurah	1000	Expansion	likely to be commissioned during 94-95
20.	Chandan Nagar RLU	1000	Expansion	
21.	Bhatpara RLU	1000	Expansion	
22.	Chittaranajan I	2000	Expansion	
23.	Tiretta Bazar RLU	1000	Expansion	
24.	Telephone Bhavan	2000	Expansion	
25.	New Barrackpur RLU	2000	Expansion	
26.	Barasat RLU	1000	Expansion	
27.	Barackpur RLU	1000	Expansion	likely to be commissioned during 94-95
28.	Uttarpara RLU	1000	Main	
29.	Serampore RLU	1000	Main	
30.	Budge Budge RLU	500	Expansion	
31.	Bag Bazar RLU	6000	Expansion	likely to be commissioned during 94-95
32.	Line-Cards	5000	"	
33.	Ballyganj	6000	Main	
34.	Ballyganj	10000	Expansion	
35.	Shilpur	4000	Expansion	

Sl. No.	Exchange	Capacity Type		Remarks
36.	Alipore	9000	Main	
	Total	109900		
EWSD (Siemens)				
1.	Calcutta	10000	Main	Under leasing during 93-94
	Total	10000		
C-Dot				
1.	Calcutta	4000	Main	
2.	Calcutta	5000	Expansion	
	Total	9000		
	Grand Total	128900		

Steel Industry

*282. SHRI SUDHIR GIRI:
SHRI PARASRAM
BHARDWAJ:

Will the Minister of STEEL be pleased to state:

(a) the major technological problems faced by the steel industry;

(b) whether the Steel Authority of India proposes to offer Research and Development projects on a contract basis to outside contractors; and

(c) if so, the details thereof and the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) The major technological problems faced by the steel industry include

technological obsolescence in preparation of raw materials absence of modern features in blast furnaces and extensive use of Open Hearth Furnaces in place of Basic Oxygen Furnaces (LD Converters), absence of Continuous Casting facilities and secondary refining facilities etc. Specific indigenous technologies in reference to specific Indian raw material problems like high ash Coking Coal with inferior Coking properties and unfavourable washability characteristics, high alumina to silica ratio in iron, ore, high insoluble and Alkali content of fluxes have also not been satisfactorily developed. The plants also suffer from inadequate automation and control systems and limited R & D efforts to develop and adopt new technologies.

(b) and (c). Presently Research and Development Centre for Iron and Steel for Steel Authority of India Limited functions as in-house collaborative Research and Development Centre. However, they are carrying out a number of collaborative

Research Projects with the help of National and International Research, Scientific and Academic Institutions like National Metallurgical Laboratory, Jamshedpur, Indian Institute of Technology, Kanpur, Indian Institute of Science, Bangalore, Central Fuel Research Institute, Dhanbad to utilise their expertise and facilities available with them

Mining Lease of Granite In Karnataka

*283. SHRI V. SREENIVASA PRASAD:
Will the Minister of MINES be pleased to state:

(a) whether the Union Government have directed the Government of Karnataka to review the existing policy of granting lease for granite mining;

(b) if so, the reaction of the State Government thereon; and

(c) the steps taken/being taken by the Government to boost the export of granite?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) The Union Government have advised the State Government to review and orient its leasing policy for granite to make it conducive the growth of this export oriented industry.

(b) The State Government of Karnataka has revised their Minor Mineral Concession Rules, 1969 in May, 1990.

(c) The exporters of granite and other building stones have been made eligible for export incentives on par with other exporters. Further, to generate exportable surpluses, 100% Exporter oriented granite units for export production of value-added granite products are being approved by the Government to be set up in granite producing States.

[*Translation*]

Irrigation Facilities

*284. SHRI NITISH KUMAR:
SHRI SUKDEO PASWAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have fixed any target to generate additional irrigation facilities during the Eighth Five Year Plan;

(b) if so, the details thereof indicating estimated expenditure involved therein; and

(c) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). During the Eighth Five Year Plan (1992-97) the target for irrigation potential created from all sources have been fixed at 15.8 million hectares. Rs. 28391.79 crores have been earmarked for major and medium and minor irrigation schemes during this period.

(c) Does not arise.

[*English*]

New Hotels in Orissa

*285. SHRI SUBASH CHANDRA NAYAK:
SHRI K.P. SINGH DEO:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any proposals to set up some hotels along the marine drive between Puri and Konark in Orissa are pending with the Union Government since long;

(b) if so, the reasons therefore; and

(c) the time by which they are likely to be cleared?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Setting up of hotels in coastal areas including those in Orissa are regulated under the guidelines prescribed for Coastal Regulation Zones (CRZ) as notified by the Ministry of Environment and Forests. There are no new hotel projects pending approval by the Ministry of Tourism along the marine drive between Puri and Konark in Orissa.

[*Translation*]

ISD Call Racket In Delhi

*286. SHRI RAM BADAN:
SHRI RABI RAY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the unearthed an ISD call racket in the Capital during last month;

(b) if so, the modus operandi of this racket;

(c) the action taken in this regard;

(d) whether his Ministry propose to investigate into all the zones and eliminate such racketeering; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) and (c). The telephone facility in the premises was misused for making ISD/STD calls at cheaper rates. The Police with the vigilance party of MTNL subsequently raided the premises on the same day and made a

search of the premises in the night. No clues could however be found. The vigilance party of MTNL inspected the Distribution Pillars of the area and the cable pairs. The FRS and Commercial Records were also examined and it was found that the FRS Records of Tishazari Exchange were incomplete in many respects. As a result, the Sub-Divisional Officer (Phones) and the JTO of the Section were suspended and disciplinary action has been initiated for a major penalty. Senior Officers of the MTNL have also been ordered for transfer out of Delhi.

(d) Yes, Sir.

(e) The Vigilance Organisation of MTNL is continuously looking into such cases in the entire system and where necessary, assistance of CBI is taken to detect cases of unauthorised use of telephones. A special Cell of CBI under the charge of Superintendent of Police is being set up to function in coordination with MTNL authorities to detect and deal effectively with such malpractices. A High Level Committee assisted by Senior Telecom Officers is being set up to study such cases and suggest effective measures to curb such malpractices.

[*English*]

Import of Newsprint

*287. DR. D. VENKATESWARA RAO:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to allow import of newsprint by large users and permit business house to conclude counter trade deals for purchasing newsprint for similar newspapers;

(b) if so, to what extent;

(c) the number of countries approached for this;

(d) whether the offers of Russia are more suitable than other countries; and

(e) if some the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJA VYAS): (a) to (e). The information is being collected from the Ministry of Commerce and will be laid on the Table of the House.

Tampering with Telephone Meters

*288. DR. SUDHIR RAY:
SHRI SUDARSAN
RAYCHAUDHURI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any cases of tampering with telephone meters by unscrupulous subscribers in connivance with personnel of Mahanagar Telephone Nigam come to the notice of the Government;

(b) if so, the details thereof; and

(c) the action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) Meter Readings were manipulated for subscribers on the day of fortnightly meter reading and meter wires of telephones were found disconnected in a very few cases.

(c) Various measures like sealing of meters, locking of meter room and associated metering equipments. surprise check of meters an routine teasing of meters have been taken. Preventive vigilance is being strengthened to curb such activities.

Energisation of Pumpsets

*289. SHRI N.K. BALIYAN:-
SHRI KASHIRAM RANA:

Will the Minister of POWER be pleased to state:

(a) the present criteria adopted for financing the rural electrification schemes by the Rural Electrification Corporation;

(b) the details of the target fixed by the Rural Electrification Corporation for energising pumpsets during the Seventh and Eighth Five Year Plan periods, State-wise; and

(c) the achievements made in this regard during the Seventh Five Year Plan, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH FAL): (a) to (c) The rural electrification projects are required to achieve the minimum economic rate of return (ERR) prescribed for different categories of projects, in order to be eligible for financial assistance from the Rural Electrification Corporation Electrification Corporation (REC). However, no specific ERR has been prescribed in the case of loans for Rural Electrification Projects of Harijan Basti and special loan for improving the quality of rural power supply.

The electrification targets are being fixed on annual basis by the Planning Commission in consultation with the State Electricity Boards keeping in view the overall availability of finances and proposals of the State Electricity Boards. A statement indicating the state-wise targets and achievements in respect of pumpsets energisation during the 7th Five Year Plan under REC financed scheme is given below. During the 8th Five Year Plan, it is proposed to energise 25 lakhs pumpsets. State-wise targets for the Five Year Plan are yet to be finalised.

STATEMENT

Sl.No.	State	Pumpsets Energisation			%age
		Target	Achievement		
1	2	3	4	5	
1.	Andhra Pradesh	365120	463317	127	
2.	Arunachal Pradesh	-	-	-	
3.	Assam	1984	410	21	
4.	Bihar	72000	54671	76	
5.	Goa	-	-	-	
6.	Gujarat	128000	139016	109	
7.	Haryana	64370	76286	119	
8.	Himachal Pradesh	270	864	320	
9.	Jammu & Kashmir	410	552	135	
10.	Karnataka	163780	222702	136	
11.	Kerala	55500	67454	122	
12.	Madhya Pradesh	237500	339462	143	

Sl.No.	State	Pumpsets Energisation		
		Target	Achievement	%age
1	2	3	4	5
13.	Maharashtra	272750	440845	162
14.	Manipur	15	6	40
15.	Meghalaya	20	8	40
16.	Mizoram	.	.	.
17.	Nagaland	.	160	.
18.	Orissa	27663	16172	58
19.	Punjab	110835	149832	135
20.	Rajasthan	52400	78694	150
21.	Sikkim	.	.	.
22.	Tamil Nadu	166250	218577	131
23.	Tripura	298	374	126
24.	Uttar Pradesh	113000	113381	100
25.	West Bengal	77100	37066	48
Total (States)		1909265	2419849	127

Wastage of Newsprint

*290. SHRI PRABHA DAYAL
KATHERIA:
SHRIMATI KRISHNENDRA
KAUR (DEEPA):

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the normal wastage of newsprint in a newspaper;

(b) the details of those newspapers which have shown a high percentage of wastage during 1991 and 1992;

(c) whether the Government have enquired into the matter;

(d) if so, the outcome thereof; and

All newspapers7%

Magazines with multi colour printing requirement Additional 1%

Stitched magazines (for trimming) Additional 3%

Telugu Ganga Project

*291. SHRI R. SURENDER REDDY:
Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the State Government of Andhra Pradesh has urged to take immediate measures to see that the Telegu Ganga Project is completed as per time schedule;

(b) if so, the time schedule for completion of this project;

(c) the extent too which the completion of the project will help the Tamil Nadu Government to provide drinking water to the people; and

(e) the remedial measures the Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) to (e). The newspapers suffer some quantity of wastage of newsprint at various stage before they are printed and circulated. But newspaper are not required to indicate the wastage incurred by them in their applications for newsprint entitlement certificate. Hence the figure of wastage incurred by various newspapers is not available with the Government. However, taking into account the inevitable loss of newsprint at various stages of production of the newspapers/periodicals, extra newsprint as per the following details are allowed to newspapers as wastage compensation at the time of deciding the quantity of their newsprint entitlement:

(d) the total amount provided to the State Government by the Union Government in this regard?

THE MINISTER OF WATER RESOURCE (SHRI VIDYACHARAN SHUKLA): (a) and (b). Telugu Ganga Project, though techno-economically appraised by the Central Water Commission, its consideration was deferred by the Advisory Committee in April, 1988 as the project had not been cleared from inter-State angle. The basin State have taken upon themselves the matter of resolution of inter-State issues. Completion schedule cannot be finalised in the absense of resolution of Inter-State Issues.'

(c) The Project envisages diversion of

15 thousand million cubic feet of Krishna Water from the Srisailem reservoir for meeting drinking water needs of Madras city.

(d) The Planning Commission has approved an outlay of Rs. 350 crores for the Project during the VIII Plan.

[*Translation*]

Ferro Alloy Plant In Madhya Pradesh

*292. SHRIVISHWESHWAR BHAGAT: Will the Minister of STEEL be pleased to state:

(a) the quantity of manganese ore extracted from various mines of Madhya Pradesh during each of the last three years;

(b) whether a manganese based Ferro alloy plant is proposed to be set up in Madhya Pradesh by the Manganese Ore India Limited;

(c) if so, the details thereof; and

(d) the time by which the plant is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Manganese Ore produced by various mines of Madhya Pradesh during the last three years was as under:

(*Lakh tonnes*)

1989-90	2.68
1990-91	2.65
1991-92	2.86

(b) to (d). With a view to upgrade the poor quality ores, diversify for producing higher value products and improve its profitability, Manganese Ore India Limited is considering various proposals for being

implemented during the VIII Plan. The projects identified include Ferro Manganese Plant, a second electrolytic manganese dioxide plant, an electrolytic manganese metal plant, etc. The proposals are being prioritised keeping in view the fact that no budgetary support would be provided by Government to MOIL for their implementation. Techno-economic viability of the projects would also need to be established before undertaking their implementation.

STD Facilities at Tourist Places In Madhya Pradesh

*293. SHRI SURAJBHANU SOLANKI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his Ministry has received any proposal from the Government of Madhya Pradesh to provide STD facility at tourist places in Madhya Pradesh;

(b) if so, the details thereof and the time by which the said facility is likely to be provided; and

(c) the time by which TELEX and FAX facilities are likely to be provided to major tourist centres of the State?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) No, Sir.

(b) Does not arise.

(c) Telex facility is available at Gwalior and Khajuraho.

FAX facility is available at Gwalior.

The provision of Telex & FAX facility for the remaining major tourist centres depends on the demand and Telegraph revenue generation.

*(English)***West land Helicopters**

*294. SHRI RAM VILAS PASWAN:
SHRICHANDRAJEET YADAV:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that the West Land helicopters grounded in early 1991 have no scrap value and that global tenders to sell them have been invited;

(b) whether it is also a fact that under the contractual obligation permission of the manufactures has to be obtained with regard to the utilisation of the sale proceeds;

(c) if so, the details thereof;

(d) the response received from the international buyers; and

(e) the decision, if any, taken in the matter?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No global tender has yet been floated.

(b) and (c). No, Sir. However, since the purchase of West land helicopters was financed through a grant from the Government of United Kingdom, clearance of that Government is required for disposal of these helicopters under the terms of the grant.

(d) and (e). Does not arise.

[Translation]

Doordarshan Services Through Video Vans

*295. SHRI N.J. RATHVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have decided to provide Doordarshan services through video van in remote areas of the country not yet brought under TV coverage;

(b) the total number of video vans operating in those areas;

(c) whether the Government propose to send these video vans in tribal and backward areas of Gujarat where Doordarshan service is not available;

(d) if so, the details thereof; and

(e) the total estimated expenditure likely to be incurred thereon and the amount earmarked during the Eighth Plan period?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJA VYAS):

(a) No, Sir. However, it is the constant endeavour of Doordarshan to provide TV service to the uncovered parts of the country with special emphasis on hilly, remote, tribal and backward areas including those in Gujarat through establishment of TV transmitters, in a phased manner, depending upon availability of resources and inter se priorities.

(b) to (e). Do not arise.

Telephone to Villages in Maharashtra

*296. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of gram panchayats in Maharashtra where telephone facility has been provided during the last two years;

(b) the number of gram panchayats without the said facility;

(c) the number of villages where this facility is likely to be provided during 1992-93; and

(d) the time by which the facility is likely to be provided to the remaining villages?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS (SHRI
RAJESH PILOT): (a) 2172

(b) As on 30.11.1992, the number of Panchayat Villages without telephone facility is 17,376.

(c) About 5000 Panchayat Villages are expected to be provided with the facility during 1992-93.

(d) By 31st March, 1995, subject to availability of resources.

[English]

Joint Ventures by SAIL

*297. SHRIGEORGE FERNANDES:
SHRI MANORANJAN
BHAKTA:

Will the Minister of STEEL be pleased to state:

(a) whether any joint venture proposals of the Steel Authority of India Limited for a road transport company for movement of iron and steel all over the country as also steel services centres have been worked out;

(b) if so, the details thereof;

(c) whether another major project under the joint sector is for the manufacture of slag cement;

(d) if so, whether the projects have been cleared by the Government; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE
MINISTRY OF STEEL (SHRI SONTOSH
MOHAN DEV): (a) Yes, Sir.

(b) STEEL SERVICE CENTRES:

Based on the approval of SAIL Board, action for setting up of Service Centres was initiated in 1988. The scheme envisages enhancement in customer satisfaction by supplying steel products in sizes/shapes matching the customer's requirements and providing additional processing operations. Accordingly, bids were invited through leading newspapers and reputed parties having expertise in the field were shortlisted and were asked to submit Detailed Project Report (DRP) for evaluation by SAIL. While DRPRs are under evaluation, SAIL Management is simultaneously considering review of the entire proposal for setting up of Steel Service Centres. This has been necessitated in view of the changed scenario in the Steel Sector primarily due to deregulation of Pricing and Distribution of Iron and Steel materials w.e.f. January, 1992.

A committee has been constituted by SAIL to look into all these aspects.

ROAD TRANSPORT COMPANY:

In 1990, SAIL had submitted to Government a proposal to set up a Joint Venture Transport Company, in collaboration with the private sector. The proposal envisaged equity participation by SAIL, private promoters and the general public. The Company was to operate a fleet of vehicles to be partly owned and partly leased.

The Joint Venture was mooted mainly with a view to creating a more comprehensive transport network so as to facilitate movement of iron and steel items.

In view of the changed economic scenario and the escalation in costs, the proposal is under review by SAIL.

(c) The project for manufacture of slag

cement in Joint Sector is not being pursued by SAIL.

(d) and (e). The Status of each project has been indicated in the preceding paragraphs.

[*Translation*]

Chanderiya Lead and Zinc Smelter Plant in Rajasthan

*298. SHRI BHERU LAL MEENA: Will the Minister of MINES be pleased to state:

(a) whether the Chanderiya Lead and Zinc Smelter Plant in Rajasthan has been completed within the stipulated time;

(b) if so, the production of the said plant during 1991-92 and 1992-93, till date;

(c) whether the plant is not working as per its installed capacity;

(d) if so, the reasons therefor; and

(e) the steps taken/being taken by the Government to increase the production of the plant?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

(c) to (e). The commissioning of Chanderiya Smelter was completed in 1991-92. The plant is under process of stabilization. Certain teething problems which are common in such new technology plants have been encountered. Such problems are rectified as soon as observed by the Company. The smelter is expected to achieve its full rated capacity by the end of 1993-94.

STATEMENT

Details of Lead and Zinc produced by the Chanderiya Smelter of Hindustan Zinc Limited from 1991-92 onwards:-

(in metric tonnes)

<i>Year</i>	<i>Zinc Metal</i>	<i>Lead Metal</i>
1991-92	12,202	4,388
1992-93 (Actual upto Nov., 1992)	21,640	8,725
1992-93 (Anticipated)	47,000	20,000
1993-94 (Target)	56,000	25,000

[*English*]

Granite as Major Mineral

*299. SHRI CHANDULAL CHANDRAKAR: Will the Minister of MINES be pleased to state:

(a) whether the Union Government propose to declare granite as a major mineral and bring it under their control;

(b) if so, the details thereof; and

(c) the steps/taken being taken by the

Government to increase the production of granite?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) No, decision to this effect has yet been taken.

(b) Does not arise.

(c) Requirements of the industry for achieving faster growth have been identified and brought to the notice of the State Governments for suitable reorientation of their policies.

Heritage Tourism

*300. KUMARI PUSHPA DEVI SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some State Governments have urged the Union Government to adopt some places in their States to boost heritage tourism;

(b) if so, the details thereof, State-wise; and

(c) the action taken by the Government in the matter?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The Central Government has not received any proposals from the State Governments to boost heritage tourism. However, the Department of Tourism has a scheme to classify old havelis, palaces, castles, forts, residences of any size built prior to 1950 under the heritage hotel category. Under this scheme, 19 projects have been classified.

Employment Generation

*321. SHRI RATILAL VARMA:
SHRI PRABHU DAYAL
KATHERIA:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the employment generated in the organised sector during the last three years; and

(b) the number of jobs expected to be generated in the organised sector during the current financial year?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCE (SHRI SUKH RAM): (a) Employment in the organised sector, which was 25.71 million in March, 1988, increased to 26.82 million in March, 1991.

(b) Estimates of jobs expected to be generated specifically in the organised sector in the current financial year have not been made.

Transit Facilities Through Bangladesh

*322. SHRI JITENDRA NATH DAS:
SHRI SUDARSAN
RAYCHAUDHURI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken up/propose to take up with Bangladesh the issue of rail link and water transport between North-Eastern States and Calcutta through Bangladesh territory;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir.

(b) We have been requesting the Government of Bangladesh, ever since the

liberalisation of that country in 1971, to grant transit facilities for our railway traffic across the Bangladesh railway system. We already have an Inland Waterways Protocol with Bangladesh, linking Calcutta with two points in Assam. However, since this arrangement leaves Meghalaya and Tripura - two of our least developed and most isolated states - untouched, we have also approached Bangladesh for a suitable expansion of transit facilities. However, Bangladesh authorities have indicated to us that the matter has been receiving their consideration.

(c) Does not arise.

Gas Tragedies

*323. SHRI BIJOY KRISHNA
HANDIQUE:
SHRI VILAS MUTTEMWAR:

Will the PRIME MINISTER be pleased to state:

(a) The number of tragedies due to bursting of gas cylinders and leakage of ammonia gas during the last 12 months industrial, unit-wise;

(b) whether the tragedies have been investigated;

(c) if so, the details thereof and the action taken thereon; and

(d) the remedial steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) 10 people died in an ammonia gas leakage incident at the Panipat Plant of the National Fertilizers Ltd. (NFL) on 26.8.92. There is no other reported incident of leakage of ammonia gas or leakage of LPG from cylinders in an industrial unit during the last 12 months.

(b) to (d). An enquiry committee, headed by an outside expert, was constituted by the NFL to go into the causes of the accident, fixation of responsibility, if any, review of safety procedures followed in the unit, and to recommend remedial measures. In its report, the enquiry committee has held that the accident was on account of failure of a component of the suction valve of Ammonia Pump. Since the personnel directly concerned including the officer who had issued the safety permit authorising the work also perished in the accident, the enquiry committee has observed that fixing of responsibility is not possible. The committee has suggested a number of short-term and long-term measures for avoiding such mishaps.

The report of the enquiry committee has been accepted by the Board of NFL on 30.10.1992 and a number of suggested measures have already been implemented.

Production of Automobiles

*324. SHRI ANAND RATNA MAURYA:
Will the PRIME MINISTER be pleased to state:

(a) whether the production of two wheelers and four wheelers has declined during April-September, 1992 vis-a-vis their production during April-September, 1991;

(b) if so, the details thereof;

(c) the reasons for decline in production and

(d) the steps taken/proposed to be taken by the Government to help the automobile industry?

THE MINISTER OF STATE OF THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) The

production of automotive vehicles, except jeeps, during April-September, 1992 has registered as decline as compared to the corresponding period of 1991.

(b) The production of various types of vehicles as reported by the Association of Indian Automobiles Manufacturers (AIAM) is as under:-

	1991 (April-Sept)	1992 (April-Sept.)
1. Medium and Heavy Commercial Vehicles	43,208	31,937
2. Light Commercial Vehicles	27,090	23,618
3. Cars	90,693	72,440
4. Jeeps	13,541	18,838
5. Scooters	4,54,132	3,16,979
6. Motor-Cycles	2,24,962	1,79,978
7. Mopeds	1,98,216	1,92,661

(c) The decline in production can be attributed to decline in demand resulting from high credit costs, increase in prices resulting from increased input costs and reduction in rate of depreciation.

(d) Government have since taken the remedial action of relaxation of import compression measures, reduction in excise duty on cars and lowering of floor level rate of interest.

[Translation]

Export Jewellery

*325. SHRI YASHWANTRAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether India is earning huge amount of foreign exchange through export of jewellery;

(b) if so, the details thereof for each of the last three years; and

(c) the steps taken by the Government to encourage those engaged in this occupation and popularise Indian jewellery in the foreign countries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) and (b). Export of Jewellery during the last three years is as given below:-

Year	USD Million
1989-90	178
1990-91	213
1991-92	211

(c) The Exim Policy provides various facilities like duty free imports, replenishment licenses, etc. to encourage those engaged in this occupation for export production. To popularise India's jewellery in foreign countries, the Government provides assistance for the holding of exhibitions overseas and for the survey of overseas markets, etc.

Programmes for Rural and Tribal Areas

*326. SHRI BHERU LAL MEENA: Will the PRIME MINISTER be pleased to state:

(a) the programmes started by the Government in rural and tribal areas under the new industrial policy;

(b) the names of the States where the said programmes are being implemented;

(c) whether the people in rural and tribal areas are getting the benefit of these programmes as declared by the Government; and

(d) if so, the number of people so benefited, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) and (b). Promotion of Industries in rural sector including tribal areas primarily falls within the responsibility of the State Governments. The Central Government, however, supplements the efforts of the State Governments. For promoting industries in the districts including rural and tribal areas, 422 District Industrial Centres have been set up, which provide assistance under a single roof. Department has initiated special intensive programme for employment and income generation in backward districts

including tribal areas.

To promote rural industries in backward and tribal areas a new scheme is being implemented by the KVIC. During the current financial year it is proposed to implement it in 13 districts.

(c) Yes, Sir.

(d) Information in respect of the number of people benefited is not centrally maintained. However, under the special employment schemes it is proposed to cover 10,000 beneficiaries per district.

Free Legal Aid Schemes

*328. SHRI BRIJ BHUSHAN SHARAN SINGH:
SHRI N. DENNIS:

Will the PRIME MINISTER be pleased to state:

(a) the details of guidelines issued to the States for providing legal aid to the poor under the Free Legal Aid Scheme;

(b) the number of persons assisted and the funds allocated under the Scheme during 1991-92 and 1992-93, State-wise;

(c) whether the Government have evolved any scheme to strengthen the Free Legal Aid Scheme and widen its scope; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) The Central Government has constituted a High Powered Committee known as the Committee for Implementing Legal Aid Schemes (CILAS) vide Resolution dated 26th September, 1980 to formulate in details and implement comprehensive Legal

Aid Schemes on Uniform basis.

The CILAS formulated a Model Scheme which contains infrastructure of the Legal Aid organisations., This Model Schemes was forwarded to the State Governments for adoption with such modifications as the local conditions may warrant.

According to Model Scheme, any person whose annual income from all sources does not exceed Rs. 6,000/-, is entitled for legal-aid

This limitation as to income, is, however, not applicable in case of persons belonging to Scheduled Castes, Scheduled Tribes, Vimukta Jatis, Nomadic Tribes, women and children.

(b) The number of persons who have benefited from legal-aid, during 1991-92 and 1992-93 and the funds allocated, State-wise, as are readily available is indicated in the Statement placed on the Table of the House.

(c) and (d). The Legal Service Authorities Act, 1987 not only enlarges the categories of persons who can be provided free legal aid and advice irrespective of their income ceiling but also enhances the income ceiling from Rs. 6,000/- to 9,000/- upto High Court and from Rs. 9,000/- to Rs. 12,000/- for Supreme Court cases or such other amount as may be prescribed by the Central Government. The Act has not yet been enforced as the Amending Bill, having been passed by the Rajya Sabha, is awaiting approval by the Lok Sabha.

STATEMENT

(Based on the information received from State Legal Aid & Advice Boards)

Sl.No.	Name of the State	No. of persons assisted during			Funds allocated by State Government during		
		1991-92	1992-93	4	1991-92	1992-93	6
1	Andhra Pradesh	3			1,00,000		10,00,000
2	Arunachal Pradesh						
3	Assam				1,00,000		No funds sanctioned
4	Bihar				22,85,000		33,27,000
5	Goa	30		25	15,000		15,000
6	Gujarat	1,422		965 \$	16,00,000		14,19,000
7	Haryana			4,098	8,77,000		10,44,000
8	Himachal Pradesh				* 6,00,000		3,00,000
9	Jammu & Kashmir						
10	Karnataka	37,013		9,370	48,82,000		51,26,000
11	Kerala						

Sl.No.	Name of the State	No. of persons assisted		Funds allocated by State	
		1991-92	1992-93	1991-92	1992-93
1	2	3	4	5	6
12.	Madhya Pradesh			86,86,000	95,00,000
13.	Maharashtra			41,78,000	43,18,000
14.	Manipur				
15.	Meghalaya				
16.	Mizoram				
17.	Nagaland				
18.	Orissa			10,00,000	10,00,000
19.	Punjab				80,000
20.	Rajasthan			13,80,000	14,81,000
21.	Sikkim			90,000	1,00,000
22.	Tamil Nadu			91,00,000	91,00,000
23.	Tripura				
24.	Uttar Pradesh			45,96,000	50,69,000

Sl.No.	Name of the State	No. of persons assisted		Funds allocated by State	
		1991-92	1992-93	1991-92	1992-93
1	2	3	4	5	6
25.	West Bengal			88,25,000	1,04,00,000
26.	Andaman & Nicobar Islands (U.T.)		10	1,00,000	1,00,000
27.	Chandigarh Admn. (U.T.)				
28.	Daman & Diu (U.T.)				
29.	Delhi	2,436		12,00,000	17,00,000
30.	Lakshadweep (U.T.)				
31.	Pondicherry (U.T.)	1,553	1,092	2,60,000	2,60,000
32.	Supreme Court Legal Aid Committee	702	285	8,00,000	5,00,000

In Plan Expenditure

@ in Non-Plan Expenditure

Consolidated figures.

\$ Upto October 1992.

Export of Non-Basmati Rice

*329. SHRI TARIT BARAN TOPDAR:
Will the PRIME MINISTER be pleased to state:

(a) whether there is any plan to export non-basmati rice;

(b) if so, the details thereof; and

(c) the foreign exchange likely to be earned therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) to (c). Yes, Sir. During the current year, around 45,808 of non-basmati rice valued at Rs. 37.98 crores has already been exported. Further quota release is under consideration.

Indo-China Joint Working Group

*330. SHRI RAMASHRAY PRASAD SINGH:
SHRI SARAT CHANDRA PATTANAYAK:

Will the PRIME MINISTER be pleased to state:

(a) whether the fifth meeting of Indo-China Joint Working Group was held in Beijing recently;

(b) if so, the bilateral matters discussed during the meeting and the outcome thereof;

(c) the follow-up action taken/ to be taken by the Government; and

(d) the progress made on the border issue with China after the Joint Working Group Meetings?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (d). The fifth meeting of the India-China Joint Working Group on the boundary question and the Foreign Secretary Vice Minister level consultations were held on October 28 and 29, 1992. The Indian delegation was led by Foreign Secretary Shri J.N. Dixit and the Chinese delegation by Vice Foreign Minister Mr. Xu Dunxin.

2. During the meetings, the Joint Working Group continued discussions on the India-China boundary question, including confidence building measures, aimed at maintaining peace and tranquillity in the border areas. At the Foreign Secretary-Vice Minister level consultations there was an exchange of views on bilateral, regional and international issues of mutual concern. Both sides expressed satisfaction at the steady progress in bilateral relations in various spheres. It was agreed that further points would be opened to border trade, with details to be worked out in future consultations. Both sides are seeking ways to narrow their differences on the complicated boundary question in order to pave the way for a final settlement which is fair, reasonable and mutually acceptable.

Visit to Caribbean Countries

*331. SHRIGANGADHARA SANIPALLI:
Will the PRIME MINISTER be pleased to state:

(a) whether the Minister of State for External Affairs visited the Caribbean countries recently;

(b) if so, the issues which figured in his talks with the leaders of these countries and

the broad outcome thereof, country-wise;

(c) whether any areas have been identified for mutual cooperation with these countries;

(d) if so, the details thereof, country-wise; and

(e) the steps taken/proposed to be taken by the Government to strengthen further the bilateral relations with them?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) to (d). Issues discussed and areas identified for mutual cooperation during the talks with the leaders of these countries included:

Suriname: Handing over of a plot of land by the Govt. of Suriname for the existing Indian Cultural Centre in Paramaribo took place and it was decided to have a Ministerial level Joint Commission between the two countries. Suriname's request to have Indian experts in irrigation, agriculture, fisheries, small-scale industry and finance was discussed.

Jamaica: A Cultural Agreement was signed and production of agricultural tools and machinery, sports goods, solar energy, pharmaceuticals and handicrafts were identified as areas for bilateral cooperation. Indian assistance was requested for computer-aided education & training of their nationals in India.

Trinidad & Tobago: Request to depute Indian experts in various areas was discussed. Also discussed were possibilities of setting up joint ventures specially in the energy based non-oil sector and of transfer of Indian technology in Civil sector. Arrangements for handing over a plot of land

for an Indian Cultural Centre were given consideration.

(e) Follow-up action is being taken to effectively implement these decisions.

[Translation]

Dehoarding Drive

332. SHRI RAJVEER SINGH:
SHRI KRISHAN DUTT
SULTANPURI:

Will the PRIME MINISTER be pleased to state:

(a) the quantity of food items like wheat, rice, pulses and oilseeds seized under the campaign against hoarding in Delhi during the last six months;

(b) the value taken and instructions issued by the Government to make this campaign more effective?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). Delhi Administration has reported that the following food items were seized during the period 1.6.1992 to 30.11.1992 as a result of checkings conducted on receipt of complaint/information:-

Item	Quantity (in quintals)
Rice	145.9
Wheat	151.8

The value of the seized goods is approximately lowing Rs. 1.18 lakhs. State Government/UT Administrations have been taking, in the course of their normal activities, action under the Essential Commodities Act,

1955 and similar relevant legislations against persons found to be indulging in malpractices and irregularities in distribution of essential commodities. This is an ongoing exercise all over the country. Central Government has from time to time advised the States/UTs to step up enforcement operations to check malpractices like hoarding, profiteering, blackmarketing.

[English]

G-15 Submit

*333. SHRI SHARAD DIGHE:
SHRI RABI RAY:

Will the PRIME MINISTER be pleased to state:

(a) whether he led a high level Indian delegation to the third Summit of G-15 countries held in Dakar recently;

(b) if so, the multilateral issues discussed during the Summit and the decisions arrived at;

(c) whether the issue of North-South and South-South dialogue on trade and industry was also discussed during the Summit; and

(d) if so, the details thereof and the efforts made by India to reinforce South-South Cooperation?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS (SHRI
R.L. BHATIA): (a) Yes, Sir.

(b) The major multilateral issues discussed were -GATT and the Uruguay Round, the need for concerted global action to tackle problems of third world indebtedness, development, disarmament and the environment. In general, it was

stressed that genuine multilateralism and respect for the principles of transparency, consensus, equity, must inform world institutions, particularly agencies such as the United Nations, Bretton Woods institutions, etc.

(c) Discussions during the Summit revealed the widely felt need for promoting constructive interaction between trade and industry organisations of the countries of the South. Many of the programmes and projects undertaken by the G-15 (e.g., Business and Investment Forum, South Investment, Trade and Technology Data Exchange Centre (SITTDEC) directly deal with these issues. New project proposals tabled during the Dakar Summit also this objective.

The need to establish a constructive North- South dialogue on global economic and political issues was discussed during the Summit. It was felt that a North-South dialogue undertaken in a spirit of partnership and mutual cooperation would be of benefit to all parties.

(d) India's effort in reinforcing South-South cooperation have been appreciated. India is coordinating two projects on behalf of the G-15, viz., Gene Banks for Medicinal and Aromatic Plants and Solar Energy Applications. Furthermore, during the Dakar Summit two additional proposals were tabled by India and accepted for implementation by the Summit leaders. The new projects offered by India will deal with (i) Vocation Training Centre to be established in Africa and (ii) Computer Training Centre in New Delhi.

India has also let its support to projects being coordinated by other G-15 members. During the Dakar Summit, India announced a contribution of US\$ 25,000 to the SITTDEC project being undertaken by Malaysia. India intends to continue supporting these G-15 initiatives which have proven very effective in promoting South-South Cooperation.

As regards North-South dialogue, no institutionalised process is yet in prospect and hence the specifics of such a dialogue have not been discussed. It is only visualised, at this stage, that process of dialogue could be initiated via informal contacts between the G-15 and G-7 respectively.

Incentives to Drug Manufacturing Companies

*334. SHRI BHUPINDER SINGH HOODA:
SHRI PHOOLCHAND VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide incentives to drug manufacturing companies to carry out basic research activities in India;

(b) if so, the details thereof; and

(c) whether the Government also propose to provide remuneration for basic research in price mechanism, of bulk drugs and formulations?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). For strengthening the E&D base of the Pharmaceutical Industry the necessary possible incentives have been outlined in Para 13 of the Background Note on Review of Drug Policy, 1986 laid on the Table of the House on 12-8-1992.

Sick Public Sector Undertakings

*335. PROF. MALINI BHATTACHARAYA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have made any review of the production performance, assets and potential of all public sector undertakings which have been declared chronically sick;

(b) if so, whether any of these undertakings have shown improvement in production performance and profitability in recent years; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) Only after review of the performance, cash loss, net worth etc. of all the enterprises, the Government have declared 54 enterprises as sick under the provisions of Sick Industrial Companies Act 1985 referable to BIFR and 13 others as sick not referable to BIFR. The review was based on the data for the year ending 1990-91, upto which period only the information is available.

(b) and (c). A statement is enclosed showing profit/loss of these 54 enterprises for the last three years along with their value of production.

STATEMENT

Sl.No.	Details	(Rs. in lakhs)					
		Profit/Loss			Value of production		
		1990-91	1989-90	1988-89	1990-91	1989-90	1988-89
1	2	3	4	5	6	7	8
	<i>Andhra Pradesh</i>						
1.	Southern Pesticides Corpn. Ltd.	(-) 108	(-) 147	(-) 153	977	834	583
	<i>Assam</i>						
2.	North Eastern Regional Agricultural Mktg. Corpn. Ltd.	(-) 198	(-) 199	(-) 145	144	144	100
	<i>Bihar</i>						
3.	Bharat Refractories Ltd.	(-) 1159	(-) 1121	(-) 862	4268	3226	3499
4.	Heavy Engineering Corpn. Ltd.	(-) 9951	(-) 3362	(-) 1253	24875	34655	33907
	<i>Gujarat</i>						
5.	NTC (Gujarat) Ltd.	(-) 2195	(-) 2788	(-) 3950	11745	10974	9478
	<i>Haryana</i>						
6.	Indian Drugs & Pharmaceuticals Ltd.	(-) 8626	(-) 4247	(-) 4642	15348	19673	18835

(Rs. in lakhs)

Sl.No.	Details	Profit/Loss		Value of production			
		1989-90	1988-89	1990-91	1989-90	1988-89	1989-90
		3	4	5	6	7	8
Karnataka							
7.	Madya National paper Mills Ltd.	(-) 571	(-) 648	(-) 1033	2337	2347	1206
8.	NTC (Andhra Pradesh, Karnataka, Kerala & Maha) Ltd.	(-) 846	(-) 766	(-) 2067	14963	14575	10943
9.	Bharat Gold Mines Ltd.	(-) 3529	(-) 3637	(-) 1242	4240	4000	4227
10.	Vignyan Industries Ltd.	(-) 45	(-) 45	(-) 46	597	509	282
Kerala							
11.	Cochin Shipyard Ltd.	(-) 2097	(-) 2771	(-) 2974	6998	8121	3888
Madhya Pradesh							
12.	NTC (Madhya Pradesh)	(-) 1978	(-) 1838	(-) 4466	7906	7622	6766
Maharashtra							
13.	Maharashtra Antibiotics 7 Pharmaceuticals Ltd..	(-) 65	(-) 47	(-) 106	878	719	874
14.	National Bicycle Corpn. Ltd.	(-) 1820	(-) 986	(-) 829	79	160	258

Sl.No.	Details	(Rs. in lakhs)								
		Profit/Loss				Value of production				
		1990-91	1989-90	1988-89	1990-91	1989-90	1988-89	1990-91	1989-90	1988-89
1	2	3	4	5	6	7	8			
15.	Richardson & Cruddas (1972) Ltd.	(-) 864	(-) 777	(-) 818	5872	4951	4240			
16.	NTC (Maharashtra North) Ltd.	(-) 1436	(-) 2276	(-) 3754	11609	11365	10150			
17.	NTC (South Maharashtra) Ltd.	(-) 3299	(-) 3299	(-) 4675	12921	12921	11255			
	<i>Nagaland</i>									
18.	Nagaland Pulp & Paper Company Ltd.	(-) 2024	(-) 2333	(-) 2394	350	118	226			
	<i>Orissa</i>									
19.	Orissa Drugs & Pharmaceuticals Ltd.	(-) 58	(-) 31	(-) 27	99	147	284			
20.	Bharat Pumps & Compressors Ltd.	(-) 259	(-) 919	(-) 2616	5558	3384	3594			
21.	Scooters India Ltd.	(-) 4825	(-) 4289	(-) 3721	1061	813	889			
22.	Tannery & Footwear Corpn. of India Ltd.	(-) 1870	(-) 1610	(-) 1404	557	751	644			
23.	Cawnapore Textiles Ltd.	(-) 452	(-) 362	(-) 505	1558	1550	1277			
24.	NTC (Uttar Pradesh) Ltd.	(-) 3287	(-) 2948	(-) 3048	7268	8008	7204			

(Rs. in lakhs)

Sl.No.	Details	Profit/Loss				Value of production			
		1990-91	1989-90	1988-89	1990-91	1989-90	1988-89	1988-89	
		3	4	5	6	7	8		
1	2.								
25.	Elgin Mills Company Ltd.	(-) 3537	(-) 3062	(-) 3107	3923	4459	3052		
26.	Triveni Structurals Ltd.	(-) 361	(-) 442	(-) 282	3564	3495	3847		
27.	British India Corpn. Ltd.	(-) 1566	(-) 1566	(-) 180	3501	3501	4890		
28.	U.P. Drugs & Pharmaceuticals Ltd.	(-) 129	(-) 128	(-) 47	638	474	839		
	<i>West Bengal</i>								
29.	Bengal Chemicals & Pharmaceuticals Ltd.	(-) 946	(-) 841	(-) 705	1516	1623	1421		
30.	Bengal Immunity Ltd.	(-) 591	(-) 587	(-) 740	1257	1079	733		
31.	Smith Stanistreet & Pharmaceuticals Ltd.	(-) 486	(-) 425	(-) 367	825	1020	1167		
32.	Biecco Lawrie Ltd.	(-) 236	(-) 238	(-) 856	852	778	625		
33.	Bharat Ophthalmia Glass Ltd.	(-) 1040	(-) 864	(-) 720	245	261	305		
34.	Bharat process & Mechanic Engineers Ltd.	(-) 887	(-) 692	(-) 679	372	326	348		
35.	Braithwaite & Co. Ltd.	(-) 539	(-) 567	(-) 629	5156	4767	4676		

(Rs. in lakhs)

Sl.No.	Details	Profit/Loss				Value of production			
		1990-91	1989-90	1988-89	1990-91	1989-90	1988-89	1988-89	
		3	4	5	6	7	8	8	
26.	Cycle Corpn. of India Ltd.	(-) 2855	(-)	(-) 1645	550	566	592		
37.	National Instruments Ltd.	(-) 818	(-)	(-) 517	903	1033	908		
38.	Tyre Corporation of India Ltd.	(-) 1418	(-) 1155	(-) 991	4075	3855	3765		
39.	Weighbird (India) Ltd.	(-) 137	(-) 100	(-) 103	73	95	92		
40.	NTC (West Bengal, Assam, Bihar)	(-) 3729	(-) 2968	(-) 3914	4706	5177	4497		
41.	Indian Iron & Steel Co.	(-) 13355	(-) 13808	(-) 11955	46754	44011	51250		
42.	National Jute Manufacture Co. Ltd.	(-) 3321	(-) 5640	(-) 5579	15609	14289	12270		
43.	Rehabilitation Industries Ltd.	(-) 2712	(-) 1942	(-) 1453	518	924	1078		
44.	Mining & Allied Machinery Co. Ltd.	(-) 4278	(-) 1808	(-) 1125	8518	10286	8079		
45.	Bharat Brakes & Valves Ltd.	(-) 195	(-) 226	(-) 211	670	656	566		
46.	Hooghly Dock & Port engineers Ltd.	(-) 449	(-) 519	(-) 287	1150	1527	1226		
47.	Birds Jute & Export Ltd.	(-) 85	(-) 66	(-) 111	142	73	29		

(Rs. in lakhs)

Sl.No.	Details	Profit/Loss			Value of production			
		1990-91	1989-90	1988-89	1990-91	1989-90	1988-89	1988-89
1	2	3	4	5	6	7	8	
48.	Central Inland Water Transport Corpn.	(-) 2392	(-) 1492	(-) 1017	1553	1746	1516	
<i>Delhi</i>								
49.	Hindustan Fertilizer Corpn. Ltd.	(-) 23145	(-) 16979	(-) 15638	18126	19519	20736	
50.	Fertilizer Corpn. of India Ltd.	(-) 16835	(-) 14680	(-) 191123	28437	38163	32102	
51.	Hindustan Shipyard Ltd.	(-) 7856	(-) 7903	(-) 4668	9051	11275	9817	
52.	Central Electronics Ltd.	(-) 744	(-) 375	(-) 453	1819	2186	1737	
53.	National Seeds Corpn. Ltd.	(-) 899	(-) 391	(-) 290	2386	3661	2138	
54.	Intelligent Communications Systems Ltd.	(-) 35	(-) 17	(-) 6	54	107	6	
Total		(-) 147288	(-) 124599	(-) 121622	309118	332469	309516	

Job Opportunities**STATEMENT**

*336. SHRI MAHESH KANODIA:
PROF. RITA VERMA:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether there has been a decline in job opportunities in various sectors during the last three years;

(b) if so, the details thereof;

(c) whether the Government propose to formulate and implement a special plan keeping in view the gravity of the situation; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM):

(a) to (d). A table showing estimated number of persons usually employed by broad Sectors of the economy, in January 1988 (mid-point of the last comprehensive survey conducted by the National Sample Survey Organisation) and end of March, 1992 is enclosed. As would be seen from the Table that employment increased in all sectors during the period.

The Eighth Plan emphasises the need for a high rate of economic growth combined with a faster growth of sectors, sub-sectors and areas which have relatively high employment potential for enhancing the pace of employment generation. Geographically and cropwise diversified agricultural growth, development of wastelands and forestry, development of rural non-farm sector and rural infrastructure, faster growth of small and decentralised manufacturing, programmes of construction of infrastructure and expansion of housing are the principal elements of the employment oriented growth strategy envisaged in the Plan.

STATEMENT

Estimates of Sectoral Employment *

Sl.No.	Sectors	Employment (Million)			Average Annual Growth (%)
		1987-88	1992	1988-92	
1	2	3	4	5	
1.	Agriculture and allied	185.90	199.33	1.65	
2.	Mining & Quasarrying	2.24	2.75	4.94	
3.	Manufacturing	32.38	34.47	1.48	
4.	Construction	11.52	13.38	3.58	
5.	Electricity, Gas & Water	0.99	1.11	2.73	
6.	Transport, storage & Communication	8.09	8.82	2.05	
7.	Other Services	49.81	54.28	2.04	
	Total	290.93	314.14	1.82	

Usual Principal Status

Growing Rubber in Non-Traditional Areas

*337. SHRI HANNAN MOLLAH:
KUMARI FRIDA TOPNO:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government has any plan during the Eighth Five Year Plan to grow rubber in non-traditional areas of the country;

(b) if so, the details thereof; and

(c) the steps taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) Yes, Sir.

(b) and (c)., It is proposed to undertake new plantation in 20,000 hectares during 8th plan period in non-traditional areas. A project for World Bank financing has been negotiated. Rubber Board has established field officers at a number of locations to render technical and financial assistance.

Group Insurance Scheme for Beneficiaries under IRDP

*338. SHRIMATI KRISHNENDRA KAUR (DEEPA): Will the PRIME MINISTER be pleased to state:

(a) the details of the Group Insurance Scheme for the beneficiaries of the Integrated Rural Development Programme; and

(b) the number of beneficiaries and the amount paid as compensation under the Scheme during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) Group Insurance Scheme for IRDP beneficiaries was introduced by the Government of India with effect from 1st April, 1988. The insurance cover commences from the date on which the asset is given to the beneficiary and operates till the date on which the beneficiary completes the age of 60 years or a period of five years from the commencement of the insurance cover whichever is earlier. The entire cost of the premium is borne by the Central Government. Beneficiaries do not have to pay anything for this insurance. A sum of Rs. 3000 is payable by LIC to the nominee of the deceased in case of natural death. In the event of death due to accident a sum of Rs. 6000 is payable.

(b) Details are given in the Statement.

STATEMENT

State	Number of Claims settled			Amount paid as Compensation (Rs. '000)			
	1989-90	1990-91	1991-92	1989-90	1990-91	1991-92	
	2	3	4	5	6	7	
Northern Zone							
Haryana	10	44	68	30	132	204	
Himachal Pradesh	10	23	35	30	69	105	
Jammu & Kashmir	0	1	16	0	3	48	
Punjab	7	13	64	21	39	192	
Rajasthan	51	146	362	153	438	1086	
Chandigarh	0	2	47	0	6	141	
Delhi	0	8	12	0	24	36	
Total	78	237	604	234	711	1812	
Eastern Zone							
Arunachal Pradesh	0	0	0	0	0	0	
Assam	12	30	31	36	90	93	
Bihar	8	24	116	24	72	348	

State	Number of Claims settled				Amount paid as Compensation (Rs. '000)		
	1989-90		1990-91	1991-92	1989-90	1990-91	1991-92
	2	3	4	5	6	7	
Meghalaya	0	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0	0
Manipur	0	2	0	0	6	0	0
Nagaland	0	0	0	0	0	0	0
Orissa	108	126	235	324	378	705	705
Sikkim	0	0	1	0	0	3	3
Tripura	5	21	15	15	63	45	45
West Bengal	51	104	167	153	312	501	501
Andaman & Nicobar	0	0	0	0	0	0	0
Total	184	307	565	552	921	1695	1695
<i>Central Zone</i>							
Madhya Pradesh	279	1420	2365	837	4260	7095	7095
<i>North Central zone</i>							
Uttar Pradesh	1220	636	1214	3660	1908	3642	3642

State	Number of Claims settled				Amount paid as Compensation (Rs. '000)		
	1989-90	1990-91	1991-92		1989-90	1990-91	1991-92
1	2	3	4		5	6	7
Southern zone							
Kerala	118	337	541		334	1011	1623
Tamil Nadu	40	135	280		120	405	840
Lakshadweep	0	0	0		0	0	0
Pondicherry	3	0	0		9	0	0
Total	161	472	821		483	1416	2463
Southern Central Zone							
Andhra Pradesh	33	129	356		99	387	1068
Karnataka	35	82	262		105	246	786
Total	68	21	618		204	633	1854
Western Zone							
Goa	0	7	7		0	21	21
Gujarat	239	460	586		717	1380	1758

State	Number of Claims settled			Amount paid as Compensation (Rs. '000)		
	1989-90	1990-91	1991-92	1989-90	1990-91	1991-92
1	2	3	4	5	6	7
Maharashtra	71	354	708	213	1062	2124
Dadra & N. Haveli	0	0	0	0	0	0
Daman & Diu	0	0	0	0	0	0
Total	310	821	1301	930	2463	3903
Grand Total	2308	4104	7488	6924	12312	23811

Note: Amount paid as compensation is derived @ Rs. 300 per beneficiary.

• Grand total includes as amount of Rs. 1347 thousand compensation

@ Rs. 6000 for 449 cases of accidental deaths for which state-wise break up is not available.

[*Translation*]**Improvement of Infrastructures in Rural Areas**

*339. DR. PARSHURAM
GANGWAR:
SHRI BRAJA KISHORE
TRIPATHY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to improve the infrastructures in rural areas;

(b) if so, the details thereof;

(c) whether the Government propose to enhance the allocation for the purpose during 1993-94; and

(d) if so, the details of increase and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) and (b). The two poverty alleviation programmes being implemented in the rural areas viz. Jawahar Rozgar Yojana (JRY) and Integrated Rural Development Programme (IRDP), inter-alia, aim at improving the infrastructure in the rural areas. One of the objectives of JRY is creation of productive assets in favour of rural poor and this strengthens the rural economic infrastructure. All rural works which result in creation of durable productive community assets can be taken up under the Yojana. The assets created during the last three years of implementation of the scheme include primary school buildings, rural roads

drinking water wells, ponds, land development, construction of village tanks, sanitary latrines, social forestry, houses under Indira Awaas Yojana, irrigation wells under Million Wells Scheme, etc.

The IRDP which is a self-employment programme for the benefit of the rural poor also helps in improvement in the rural infrastructure as the beneficiaries take up self-employment programmes in Primary, Secondary and Territory Sectors. Thus, investment, particularly in the Secondary Sector which includes industrial activities like weaving, food processing etc. indirectly help in the development of rural economy as well as rural infrastructure.

Besides, under the Centrally sponsored scheme of Accelerated Rural Water Supply Programme (ARWSP) funds are provided to the State for provision of safe drinking water in the village.

The Minimum Needs Programme (MNP) is another very important programme which helps in the improvement of infrastructure in the rural areas. The objective of MNP is to provide the rural population, particularly, the rural poor with access to certain items of social consumption which form an integral part of the basic needs. At present there are twelve subjects covered under MNP.

(c) and (d). The allocation of funds for various programmes of rural development and MNP during 1993-94 has not yet been finalised. However, the allocation for Rural Development Programmes during the Eighth Plan and been stepped up substantially and placed at Rs. 30,000 crore. The approved outlay during 1992-93 for JRY and IRDP and ARWSP are as under:-

(Rs. in crores)

Approved Central Outlay	IRDP	JRY	ARWSP
IN 1992-93	390.20	2046.00	460.00

Outlay for MNP in 1992-93 is given in the statement.

STATEMENT

*Approved Outlay on Minimum Need Programme during 1992-93**(Rs. in crores)*

<i>S.No.</i>	<i>MNP Component</i>	<i>Approved outlay during 1992-93</i>
1.	Elementary Education	1262.72
2.	Adult Education	200.66
3.	Rural Health	391.03
4.	Rural Water Supply	1307.11
5.	Rural Roads	508.31
6.	Rural Housing	107.30
7.	Rural Electrification	145.00
8.	Environmental Improvement of Urban Slums	79.64
9.	Nutrition	271.16
10.	Rural Domestic Cooking Energy	
	a) Improving Chullha	16.00
	b) Rural Fuel wood plantation	58.40
11.	Rural Sanitation	70.45
12.	Public Distribution System	26.01
	Total	4443.80

[English]

Visit of Iranian Foreign Minister

*340. SHRIMATI SURYAKANTA
PATIL:
SHRI ARVIND TULSHIRAM
KAMBLE:

Will the PRIME MINISTER be pleased
to state:

(a) whether the foreign Minister of Iran
visited India recently;

(b) if so, the bilateral issues discussed
and the broad outcome thereof;

(c) whether any Indian projects have
been identified to be undertaken in Iran;

(d) if so, the details thereof and the amount of foreign exchange likely to be earned therefrom;

(e) whether Iran put forward any proposal for industrial projects in India; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir.

(b) The Iranian delegation led by Foreign Minister Velayti exchanged views with Indian leaders on a wide range of bilateral issues, covering economic and cultural exchanges as well as consular matters. The two sides also reviewed the regional and international situation. They agreed to enhance cooperation, both bilaterally and in international fora.

(c) and (d). Yes, Sir. Indian companies have shown interest in participating in projects in Iran including Kerman Thermal Power Station, Bandarabbas-Batq Electrification Project, Tehran Metro Workshop, and Khuzestan Sugar Mills. Negotiations between Indian companies and their Iranian counterparts are under way in this regard.

(e) and (f). Yes, Sir. Iran has proposed the establishment of a natural gas pipeline to India.

[*Translation*]

Financial Assistance for Growth of Fishery

2788. SHRI N.J. RATHVA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any package regarding financial assistance for the growth of fishery is under consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which it is likely to be announced?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (c). There is no package under consideration of the Government regarding financial assistance for the growth of deep sea fishing. However, certain schemes for financial assistance for the development of the inland and coastal fisheries sector, are under consideration of the Government for implementation during the Eighth Five Year Plan.

[*English*]

Benefits of Reservation

2789. SHRI P.C. THOMAS:
SHRI SOBHANADREE-SWARA RAO VADDE:
SHRI CHANDRESH PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are contemplating to give benefits of reservation to the Scheduled Castes who have adopted Christianity;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The matter is under active consideration.

Improvement of Slums in Delhi

2791. SHRI VIJAY NAVAL PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any survey of slum areas in the Union Territory of Delhi has been undertaken;

(b) if so, the slum areas selected by the Government that require attention on priority basis;

(c) the time likely to take to clear slums from Delhi; and

(d) the steps the Government propose to take to ensure that new slums do not grow in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). There are two types of slums in Delhi, namely, (i) those notified slums located in the Walled City and its extensions and managed and administered under the Slums Areas (Improvement and Clearance) Act, 1956; and (ii) those comprising of about 929 jhuggi jhonpri clusters mostly on public land. As regards the slums located in the Walled City, Municipal Corporation of Delhi had reported that no survey has been conducted by it. As far as jhuggi jhonpri clusters in Delhi are concerned, as per information available with MCD Slum Wing, there were about 13 lakh persons in the JJ clusters in January, 1990. The Slum Clearance Scheme for notified slums has been discontinued and hence no time can be indicated for clearance of slums. The National Housing Policy discourages forcible relocation of slum dwellers. The Government of National Capital Territory of Delhi operates a scheme to relocate those eligible squatter families in J.J. Clusters which are on project sites needed urgently by land owning agencies subject to availability of funds and alternate sites.

(d) Instructions have been issued to the land owning agencies from time to time to protect their land pockets from encroachments and take action against the

encroachers under the relevant laws. Special Task Forces have been set up by the Government of National Capital Territory to detect encroachments on public lands and pursue action taken by land owning agencies.

[Translation]

**Indian Veterinary Research Institute,
Mukteshwar**

2792. SHRI SURENDER PAL PATHAK:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to close the Mukteshwar unit of Indian Veterinary Research Institute;

(b) if so, the number of departments proposed to be wound up and the reasons therefor; and

(c) the areas in which research facility is available at present in Mukteshwar (Naintal) unit of Indian Veterinary Research Institute?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No, Sir.

(b) Does not arise.

(c) The research facility is available in the following areas;

- i) Animal Virus,
- ii) Preparation of diagnostic reagents and vaccines against virus of animal diseases,
- iii) Bio-technology Research in viral genomes,
- iv) Improvement of Pashmina goats with respect to quantity and quality of Pashmina,

- v) temperate grassland development. 'land scaping'; and
- vi) Disease surveillance and monitoring of virus diseases;
- vii) National referral laboratory for typing and sub typing of Foot and mouth disease virus.

(b) If so, the amount spent during the last three years on the parks and the Rock Garden separately?

[English]

Expenditure on Expansion of Rock Garden

2793. SHRI PAWANKUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the expenditure on the expansion of the Rock Garden in Chandigarh and the maintenance of various parks in the city is incurred from one common head viz.,

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir. The expenditure on development of Rock Garden is being met out from major head "4217-Plan-Landscaping whereas the maintenance of various parks and open spaces in the city is being done under major head "2059 Non Plan maintenance of other services".

(b) According to the information from Chandigarh Admn. the expenditure incurred on the development of Rock Garden and development and maintenance of parks and open spaces during the last 3 years (1989-90 to 1991-92) is as under.

i. Rock Garden	: Rs. 84.52 lacs
ii. Development of parks and open spaces	: Rs. 109.62 lacs
iii. Maintenance of parks	: Rs. 339.62 lacs

Proposal for Uniform Housing Law

2794. SHRI YASHWANTRAO PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to enact uniform housing law for the entire country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Central Government has since formulated the National Housing Policy to provide State Govts. with the strategy for formulating and

implementing various housing schemes according to their priorities and availability of resources. The Policy document has been placed before Parliament during the last session.

[Translation]

Allocation of LPG Dealership

2795. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether complaints have been received by the Oil Selection Board regarding allocation of LPG dealership in Madhya

Pradesh;

(b) if so, the details thereof;

(c) whether in spite of Government's direction, priority is not being given to the allocation of LPG dealership to cooperative societies; and

(d) if so, the steps taken to ensure fair allocation of LPG dealership?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Yes, Sir. One complaint received by the erstwhile Oil Selection Board was regarding the eligibility of the first and second empowered candidates in respect of LPG distributorships at Mandideep, District Raisen, Madhya Pradesh.

(c) and (d). Although no such specific instance has been brought to the notice of Government, other things being equal, preference is given to Cooperative Societies under 'open' category. All allotments are made strictly in accordance with guidelines.

Agricultural Loans to Madhya Pradesh and Orissa

2796. SHRI SRIKANTA JENA:
DR. LAXMINARAYAN
PANDEYA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have provided any assistance as agricultural loans to Madhya Pradesh and Orissa;

(b) if so, the total assistance provided to these states during the last three years; and

(c) the details of the work carried out during the last three years with the help of these loans?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) to (c). Short term loans are provided to the State Governments, including Madhya Pradesh and Orissa, for Kharif and Rabi seasons separately every year. Loans sanctioned to these two state Governments during the last three years is given below:

(Rs. in crores)

Year	Madhya Pradesh	Orissa
1989-90	14.25	12.60
1990-91	17.15	11.95
1991-92	18.25	12.15
1992-93	20.55	11.15

These loans are provided to help State Governments purchase agricultural inputs namely, fertilisers, seeds and pesticides and make it available to farmers in time.

[English]

Ban on Bodo Security Force

2797. SHRIMATI PRATIBHA DEVI SINGH PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any proposal to ban the Bodo Security Force; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) and (b). The Bodo Security Force has been declared as "unlawful association" under the Unlawful Activities (Prevention) Act, 1967 with effect from the 23rd November, 1992 in view of their indulgence in illegal and violent activities intended to disrupt the sovereignty and integrity of India.

Manufacture of Gun and Cartridges

2998. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of factories manufacturing gun and cartridges were unearthed in Delhi during the last one year;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER IN STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) to (c). During the period from 1.11.91 to 31.10.92, seven cases were registered relating to manufacturing of illegal arms in Delhi. The details of the cases as well as action taken thereon are as under:-

STATEMENT

Sl.No.	Case FIR No. and date	Name of Police Station	No. of persons arrested.
1	2	3	4
1.	FIR No. 618/91 dt. 13.11.91 u/s 25/54/59 Arms Act.	Nangloi	2
2.	FIR No. 485/91 dt. 17.12.92 u/s 25/54/59, Arms Act	Jahangirpuri	3
3.	FIR No. 203/92 dt. 24.5.92, u/s 25/54/59, Arms Act	Kalyanpuri	1
4.	FIR No. 165/92, dt. 12.6.92, u/s 25/54/59, Arms Act	Krishna Nagar	1
5.	FIR No. 228/92 dt. 14.7.92 u/s 25/54/59, Arms Act 5 TAD Act.	Shahdara	1
6.	FIR No. 2232/92 dt. 13.7.92 u/s 25/54/59, Arms Act 5 TAD Act.	Shahdara	1
7.	FIR NO. 432/92 dt. 11.9.92 u/s 25/54/59, Arms Act	Bhajanpura	2

Scarcity of Milk

2799. SHRI KALKA DAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the States where the scarcity of liquid milk prevails during the summer season;

(b) the details of steps contemplated to reduce the scarcity of liquid milk;

(c) the States where the huge stocks of milk powder were recently confiscated by the Governments; and

(d) the steps taken to prohibit manufacture of milk products?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) During the lean summer months there is a decline in milk production. This phenomenon is prevalent by and large in all States having predominately buffalo population. Natural calamities like drought and flood are also contributory factors.

(b) to (d). The Government promulgated the Milk and Milk Product Order on 9th June, 1992 which provides for temporary restriction on the distribution of liquid milk or the production of any milk product by any class or category or producers for a specified period of time not exceeding 90 days at a time. The Order also provides for levy on skimmed milk powder or milk fat for ensuring liquid milk supply to general public.

In order to augment the availability of liquid milk, temporary restrictions for manufacture of certain milk products as also export of milk outside the State/Union Territory were imposed. The controller issued such Orders in respect of States of Rajasthan, Gujarat, Madhya Pradesh, Haryana and the Union Territory of Delhi for specified periods. No stock of milk powder was confiscated by the government in the recent past, and milk fat on any class or category of producers or manufacturers of skimmed milk powder

[Translation]

Allotment of Quarters to Teachers of Delhi Administration

2800. SHRI BHUPINDER SINGH HOODA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the criteria for allotment of Government accommodation to the teachers working under Delhi Administration;

(b) the priority date to which teachers of Delhi Administration are covered as on 31 October, 1992;

(c) the number of requests for allotment of type IV accommodation on medical ground are pending; and

(d) the steps Government propose to take to expedite allotment of accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The employees of Delhi Adman. including teachers are governed for the purpose of allotment of Residential accommodation by the Delhi Admn. (General Pool) Rules, 1977 administered by Delhi Administration.

(b) Delhi administration employees including teachers are allotted type-I to type-IV flats by Delhi Admn. according to their priority date. As on 31st October, 1992 allotment have been made up to the priority date of 1977 in type-I 1979 in type II 1966 in type-III and 1962 in type-IV.

(c) As per computerised list maintained by Delhi Administration seven applications have been received on medical ground for type-IV flats.

(d) As and when any flats fall vacant, allotment is made by Delhi Administration to the eligible applicants. Land is also being procured by the Delhi Administration for construction of more flats in view of the shortages.

[English]

Agricultural research

2801. SHRI S.B. SIDNAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the notable research work done by the Agricultural Universities in Karnataka during the last three years; and

(b) the steps taken by the Government to equip Agricultural Universities with modern

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, There are two Agricultural Universities in Karnataka located at Bangalore and Dharwad. A list of major research accomplishments of these universities are given in the Statement

(b) The Indian Council of Agricultural Research (ICAR) Provides support to the two universities for infrastructure development through different programmes such as University Development Scheme, All India Coordinated Research Projects (AICRPs), National Agricultural Research Projects (NARP) National Seed Projects, Agricultural Extension Projects like Krishi Vigyan Kendras and Operational Research Projects, Foreign Aided Projects and other related research and development projects.

STATEMENT

Major Research Accomplishments of Agricultural Universities or Karnataka

1. The Universities have released (i) a new hybrid sunflower KBSH-1; (ii) a sweet potato variety GI- 853-4; (iii) a green gram variety Chinning and Sapota hybrid DHS-1 and DHS-2 suitable for Karnataka.

2. Sweet potato varieties V-35 and C-43 have been identified for release.

3. High density planting in banana, fertilizer requirement of Sapota, spacing, fertilizer and irrigation requirement of coconut have been standardised.

4. The two universities have produced and distributed about 39 metric tonnes or breeder seeds of various crop varieties, during the 1991-92.

5. *Surathi* buffaloes have been found to be regular breeders with less reproductive disorders. The 'USA Breed' of sheep and *Osmanabadi* goat have been found to perform well under dry weather conditions. For broiler rabbit farming, University of Agricultural Science, Bangalore has found the 'tier cage system' to be more advantageous.

6. Studies at Dharwad have indicated that prawn culture in brackish water is highly profitable, while the possibility of integrating duck farming with fish culture were shown at Bangalore.

7. Isolation of efficient strains of nitrogen fixing bacteria and mycorrhiza as biofertilizer

to supplement chemical fertilizer.

8. Under the National Agricultural Research Project the two universities have undertaken location specific research on major field crops suiting to agro-climatic zones of Mandya., Biddarmanagudi, Chintamani, coastal, hill and Navile tracts. This has yielded useful information on package of practices for major crops of these zones such as paddy, maize, vegetable, groundnut, cotton, sunflower etc.; and on appropriate cropping systems.

[*Translation*]

Representations from Members of Parliament

2802. SHRI KASHIRAM RANA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of letters/representations/memorandum received from the Members of Parliament during the last six months;

(b) the number of cases in which the receipt was acknowledged within fifteen days and the number of cases in which no reply has been sent so far separately;

(c) the reasons for not acknowledging the receipt within fifteen days and final reply within a month; and

(d) the steps taken to expedite the disposal of these letters?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). Thirty three letters/presentations/memorandum have been received from Members of Parliament. Thirty one receipts have been acknowledged in fifteen days and thirty are pending for final disposal.

(c) Letters were originally addressed to other Ministries and subsequently transferred to the Minister of Food Processing Industries. Therefore, these were not acknowledged and replied to in the time mentioned.

(d) Such matters have been Persued Vigorously for expeditious disposal.

Utilisation of Bombay High Gas

2803. SHRI MOHAN RAWALE: Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

(a) the number of proposals submitted by the Government of Maharashtra to the Union Government in regard to the utilisation of Bombay High Gas;

(b) how many of them have since been accepted by the Union Government;

(c) how many of them have been rejected along with the reasons for rejection in each case; and

(d) how many such proposals are pending with the Union Government and when a final decision is likely to be taken in the matter?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Proposals have been received from time to time. Allocations to the extent of approximately 19 MMSCMD have been made to units located in Maharashtra.

(c) and (d). In view of the allocations made within availability of gas, no further allocations could be made.

Supply of Gas to Power Station

2804. MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Uttar Pradesh has approached the Union Government for supply of gas to gas based power projects in that State; and

(b) if so, the details thereof and the response of the Union Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Yes, Sir,

Keeping in view the availability of gas and commitments already made along the HBJ pipeline, no further allocation could be made.

Development of Towns under Delhi Master Plan

2885. SHRI KRISHAN DUTT D. SULTANSPURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether NDIDA is being developed under Master Plan of Delhi and the area around NOIDA is also being developed to make it greater NDIDA;

(b) if so, the details thereof; and

(c) the names of other towns to be developed under Master Plan of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Does not arise.

(c) There are no other towns outside Delhi Union Territory to be developed under the Delhi Master Plan, although the development of Delhi is planned as part of National Capital Region Plan.

National Fisheries Bank

2806. SHRIDATTATRAYABANDARU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up a National Fisheries Bank to finance traditional fishermen as well as mechanised boat owners; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

(MULLAPPALLYRAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

Shortfall in Production of Petroleum Products

2807. SHRI PARASRAM BHARDWAJ: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is stagnation in the growth of indigenous production of petroleum products;

(b) if so, the reasons therefor;

(c) whether the indigenous production is keeping pace with the growth and consumption of petroleum products;

(d) whether any research has been made to find out indigenous alternative fuels; and

(e) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Several projects for creation of additional refining capacity in the country are under various

stages of implementation/approval. Private investment is also being allowed to augment indigenous production.

(d) and (e). Pilot projects are under implementation to use compressed Natural Gas as a substitute for auto-mobile fuel. Tests and trials are also in progress to use methanol as an alternative fuel.

Loan to Tamil Nadu in Hudco

2808. SHRI B. DEVARAJAN: will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount of loan extended to Tamil Nadu by HUDCO during each of the last three years;

(b) the amount of loan repayed so far; and

(c) the number of the schemes of Tamil Nadu still pending with HUDCO for clearance?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). As reported by HUDCO, the position of loans sanctioned and released and repayment received during the last three years i.e. 1989-90 to 91-92 in the State to Tamil Nadu was as follows:-

Year	Loan sanctioned	Loan released (Rs. in crores)	Repayment received
1989-90	122.03	76.19	21.41
1990-91	185.92	96.61	27.50
1991-92	130.49	122.81	48.31

(c) A total number of 201 schemes seeking loan assistance of Rs. 274.21 crores received from various borrowing agencies in Tamil Nadu are stated to be pending with HUDCO for sanction during 1992-93.

Production of Fish

2809. SHRI ARJUN CHARAN SETHI: will the Minister of AGRICULTURE be pleased to state:

(a) the efforts made to increase the production of fish in inland waters in Orissa; and

(b) the quantum of fish produced in the inland waters in Orissa during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Under Centrally Sponsored Schemes, 13 Fish Farmer /Development Agencies and 4 Brackish Water Fish Farmers Development Agencies have been established in Orissa to increase inland fish production. These agencies have so far brought 34050 ha. of fresh water and 8742 ha. of brackish water area under fish and shrimp culture in the State.

(b) Details of fish production in the inland sector are given below:-

Year	Production ('000 tonnes)
1989-90	75.87
1990-91	83.29
1991-92	95.03

Land Under Cultivation

2810. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) the land under cultivation of various crops with irrigation facility, State-wise;

(b) the projected land use with irrigation facility to make our country meet the domestic requirement as well as enough to export by the Year 2001 A.D.; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE

MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per land use statistics for 1988-89 (latest available), a statement giving net irrigated area and gross irrigated area Statewise, is enclosed.

(b) As per projections made by the Ministry of Water Resources, the likely irrigation potential at the end of the year 2001 A.D. is estimated to be 109.64 million hectares.

(c) The main elements of the strategy for development of irrigation potential area as follows:

(i) Completion of ongoing major and medium irrigation projects with a strict prioritisation;

(ii) to encourage greater user participation in irrigation projects for better water utilisation;

(iii) a greater emphasis on periodic monitoring of water use pattern and its releases in all the major irrigation commands;

(iv) modernisation and improvements of older irrigation systems;

(v) in case of minor irrigation, emphasis will be laid for repair and improvement of minor irrigation tanks as well as development of new works as part of the integrated micro development projects;

(vi) speedy completion of large number of on going surface water minor irrigation schemes;

(vii) encouragement to minor surface

water lift irrigation schemes;

(viii) priority to the installation of sprinklers/drip irrigation systems to save water in water scarce and drought prone areas;

(ix) programmes to improve the utilisation of public tube wells and their rehabilitation; and

(x) greater emphasis on conjunctive use of surface and ground water.

STATEMENT

(Thousands hectares)

Sl.No.	States	Net irrigated area		Gross irrigated area	
		3	4	3	4
1.	Andhra Pradesh	4258	5440		
2.	Arunachal Pradesh	32	32		
3.	Assam	572	572		
4.	Bihar	3524	4242		
5.	Goa	14	14		
6.	Gujarat*	2039	2381		
7.	Haryana	2532	4074		
8.	Himachal Pradesh	99	171		
9.	Jammu & Kashmir	310	432		
10.	Karnataka	2092	2606		
11.	Kerala	317	406		
12.	Madhya Pradesh	3667	3785		

Sl.No.	States	Net irrigated area		Gross irrigated area	
		3	4	3	4
13.	Maharashtra	1881	2381		
14.	Manipur *	65	75		
15.	Meghalaya *	50	51		
16.	Mizoram *	8	8		
17.	Nagaland	56	57		
18.	Orissa	1830	2350		
19.	Punjab	3776	6837		
20.	Rajasthan	3481	4365		
21.	Sikkim *	16	16		
22.	Tamil Nadu	2375	2873		
23.	Tripura	41	41		
24.	Uttar Pradesh	10170	14113		
25.	West Bengal	1911	1911		
26.	Others	70	96		
27.	All - India	45186	59329		

In the absence of data for the year 1988-89 latest available information has been utilised.

[Translation]

**Training Centre for Mujahideens
in J&K**

2811. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any information regarding any training center for Mujahideens in Jammu and Kashmir;

(b) if so, the details thereof; and

(c) the steps taken in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b), No information has come to the notice of the Government regarding any organised training camp being imparted in a clandestine manner in jungles and isolated places.

(c) The intelligence apparatus has been sensitised and surveillance has been stepped up to prevent such activities.

[English]

**Unauthorised constructions Bara Hindu
Rao**

2812. SHRI TARA CHAND KHANDELWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether unauthorised large constructions are being carried out in Bara Hindu Rao in Old Delhi;

(b) the number of complaints received against such unauthorised construction; and

(c) the action taken to stop these illegal constructions?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Municipal Corporation of Delhi has reported that some cases of unauthorised constructions in Old Delhi areas have come to its notice. 19 properties have been booked by them for carrying out unauthorised consecution during the current year out of which six properties are above three storeyed in Bara Hindu Rao area.

(c) Action under Section 343 and 344 of the DMC Act has been initiated. In some cases action under Section 345-A has also been executed in some of the properties in Bara Hindu Rao area.

[Translation]

Lathi-Charge in Delhi

2813. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Samayapur Badli police resorted to lathi-charge on the people attending a public meeting in Delhi on October 11, 1992 to protest against the encroachment upon the Government land;

(b) if so, the reasons therefor;

(c) whether some of the injured persons had met the Minister of State in the Ministry of Home Affairs on October 26, 1992; and

(d) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M.

JACOB): (a) to (d). The Delhi Police has reported that the police did not resort to lathi-charge on the people attending public meeting in Delhi on October 11, 1992. A memorandum was given to Minister of State (Home) on 26.10.92. The main allegation made in the Memorandum was that 19 persons were beaten up by the police in PS Samayour Badli. The Delhi Police has denied this allegation.

[English]

National Food Processing Board

2814. KUMARI PUSHPA DEVISINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have any proposal to set up a National Food Processing Board; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) Does not arise.

Supply of Gas from Gujarat to Rajasthan

2815. SHRI MATI VASUNDHARA RAJE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Rajasthan have approached the Union Government for allotment of associated gas from the proposed gas grid of Gujarat to that State; and

(b) if so, the action take by the Union Government Thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

Contracts of Jack-up Rigs

2816. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Commission has proposed to exercise the option of extending the existing contracts for jack-up rigs in violation of the public tendering norms;

(b) if so, the reasons therefor;

(c) whether this proposal of ONGC tantamount to dicriament once again against Indian firms;

(d) its impact on ONGC's drilling programme; and

(e) the Government's reaction to the finalisation of contracts for jack-up rigs by the ONGC?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) to (e). Do not arise.

Oil Exploration in Bihar

2817. SHRI SYED SHABHUDDIN: SHRI SIMON MARANDI: SHRI GURUDAS KAMAT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the oil and Natural Gas Commission has decided to

stop oil exploration in the Gangetic plains of Bihar

(b) the reasons for the decision;

(c) whether the Government of Bihar has protected against the decision; and

(d) the exploration done so far and the results obtained?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

(c) Representations have been received for the continuation of exploration for hydrocarbons in Bihar.

(d) Besides the well under drilling at Kadamaha, 5 exploratory wells have been drilled so far; however no hydrocarbons have been found.

Oldage Pension to Fishermen

2818. SHRITHYAILJOHNANJALOSE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received any representation from the Government of Kerala for sharing of expenditure for the schemes such as 'distribution of oldage pension to fishermen' and distribution of education concessions to children for the welfare of fishermen community; and

(b) if so, the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) does not arise.

Water Logging

2819. SHRI GURCHARAN SINGH DADAHOOR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any survey or study has been conducted regarding the amount of level affected by water-logging in Punjab during the last three years:

(b) if so, the extent of land thus affected in Punjab; and

(c) the steps taken by the Government to stem this problem?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The details of information on the extent of area affected but water logging in Punjab relating to Central Bodies (estimated) and the State Government of Punjab (reported) are given in the statement.

(c) As per information given by the Punjab State Government, so far, no scheme has been taken up to cover extensive areas in a comprehensive manner.

STATEMENT

Details of information on the extent of area affected by waterlogging in Punjab through various studies/estimates by different State/Central organisations/bodies

Sl.No.	Name of Central State Organisations/bodies.	Extent of area affected by waterlogging estimated/reported. (lakh ha.)	Remarks
1	2	3	4
1.	National Commission on Agriculture (1976) (Estimated)	10.90	Due to rise in water table.
2.	Survey report of the State Government of Punjab (1991) (Reported)	0.390	On the basis of remotely sensed data
3.	Working Group on problem identification of waterlogging, soil salinity and alkalinity in the irrigated areas, of Ministry of Ministry of Water Resources (1992) (Estimated)	2.00	On the basis of water table within 1.5 metre from ground level

Conversion of Lig Plants from Lease hold to free hold

2820. SHRICHINMAYANAND SWAMI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of applications received in Delhi from L.I.G. flat owners for conversion of their flats from lease hold to free hold, as on November 1, 1992; and

(b) the steps proposed to be taken to expedite the process?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) As on 1.11.92, 68 applications have been received.

(b) Steps are being taken by the DDA to further streamline the procedure and vigorous monitoring of applications for ensuring speedy disposal. Senior level meetings are held to clarify doubts to reduce delays at every stage of processing.

Utilisation of Natural Gas

2821. SHRIMANABENDRA SHAH: SHRI RAJVEER SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the Statewise utilisation of Natural Gas; and

(b) the commitment given by the Government to various industrial consumers in each State?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI. B. SHANKARANAND): (a) and (b). There is no Statewise allocation/utilisation of gas. Various units located in a number of States have been allocated gas. These States are Assam (8.89 MMSCMD), Andhra Pradesh (4.09 MMSCMD), Delhi (4.0 MMSCMD), Gujarat (20.62 MMSCMD), Haryana (2.0 MMSCMD), Tripura (5.14 MMSCMD), Tamilnadu/Pondicherry (2.34 MMSCMD) and Uttar Pradesh (17.05 MMSCMD). Against these allocations of approximately 93 MMSCMD, the current utilisation of gas is approx. 40 MMSCMD.

[Translation]

Funds to Farmers

2822. SHRI SURAJBHANU SOLANKI: Will the Minister of AGRICULTURE be pleased to state the funds provided by the Union Government for various programmers to improve the standard of living of the farmers of Madhya Pradesh during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): The funds provided by the Union Government to Madhya Pradesh under various important schemes/programmes to improve the standard of living of the farmers of Madhya Pradesh during the years 1989-90 to 1991-92 is as under:-

Sl.No.	Name of Scheme	(Rs. in lakhs)				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
1.	Lives tock Census Scheme	7.35	-	-	-	
2.	Group Accident Insurance	1.60	1.00	2.38		
3.	Development of Model Fishermen Villages	21.38	-	-		
4.	Indian Institute of Soil Science, Bhopal	94.37	24.00	79.00		
5.	Central Institute of Agril. Engg. Bhopal	150.09	39.00	82.25		
6.	NRC - Soyabean, Indore	66.88	63.00	129.54		
7.	NRC - Weed Control Jabalpur	16.28	30.00	46.14		
8.	C.P. - Soyabean, Indore	56.92	50.00	33.18		
9.	C.P. - Farm Implements and Machinery, Bhopal	46.46	48.00	51.51		
10.	CP - Harvest and Post Harvest Tech. Bhopal	33.81	17.00	17.13		
11.	CP-Intensive Testing of Power Tiller making them Versatile, Bhopal	7.96	20.00	18.25		
12.	CP - Renewable Energy Sources, Bhopal	26.18	49.00	44.45		
13.	CP - Increased Utilisation of Animal Energy	12.96	23.00	18.12		

		(Rs. in lakhs)				
Sl.No.	Name of Scheme	1989-90	1990-91	1991-92		
1	2	3	4	5	6	7
	through Enhanced System efficiency, Bhopal					
14.	Non-overdue cover (including SFPP)	527.50	20.00	139.00		
15.	Investment In Debentures of Land Development Banks.	245.55	155.67	215.54		
16.	Agricultural Credit Stabilisation Fund	20.00	30.00	40.00		
17.	Centrally Sponsored Scheme of Soil Conservation in the catchments of River Valley Projects (RVP) :	390.00	357.50	627.67		
18.	Centrally Sponsored Schemes of Integrated Watershed Management in the Catchments of Flood Prone Rivers (FPR)	68.72	100.00	211.70		
19.	Ravine Reclamation in decay Prone areas - special assistance for state plan programme	400.00	149.78	100.00		
20.	Central Sector Scheme of strengthening of State Land Use Boards.	Nil	Nil	2.00		

Gas to Power Project in Maharashtra

2823. SHRI ANNA JOSHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is no gas linkage for any power project in Maharashtra State; and

(b) if so, the steps taken to allocate gas for proposed gas power projects in that State?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Allocations of gas to the extent of 6 MMSCMD have been made to power projects in Maharashtra.

(b) Does not arise.

Bungling in the name of Flats in Delhi

2824. DR. P.R. GANGWAR: Will the

Minister of HOME AFFAIRS be pleased to state:

(a) whether some gangs indulged in the bungling of crores of rupees in the name of flats are active in Delhi;

(b) if so, the number of persons indulged in this trade arrested during 1991 and 1992 so far; and

(c) the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB). (a) Yes, Sir.

(b) and (c). The Delhi Police has reported that during the period from 1.1.1991 to 31.10.92, 13 persons have been arrested in 6 cases. Some of the arrested person figure in more than one case. The details of the six cases as under:-

S. No.	Case, FIR No. & date	Name of Police Station.
1.	230/91 dated 25. 3.91, u/s 403/406/420 IPC	Cannaught Place
2.	363/91 dated 14..5.91, u/s 403/406/420 IPC	Cannaught Place
3.	454/91 dated 10.6.91, u/s 420 IPC.	Cannaught Place
4.	198/91 dated 12.3.91, u/s 420 IPC.	Cannaught Place
5.	217/91 dated 19.4.91, u/s 406/420/468/471 IPC	Tilak Marg.
6.	308/92 dated 7.10.92 u/s 420/120B IPC	Greater Kailash

Exploration of Oil and Natural Gas in Rajkot District

2825. SHRI S.N. VEKARIA: Will the Minister of PETROLEUM AND NATURAL

GAS be pleased to state:

(a) whether the Oil and Natural Gas Commission had hired 26 Bighas of agricultural land of farmers situated between

Atkot Jangvad in Rajkot district on Rajkot-Bhavnagar highway for exploration of oil and natural gas;

(b) if so, the rent paid to the farmers;

(c) whether no experimental bores were drilled on these hoard land and if so, the reasons therefor;

(d) the total cost of the entire project undertaken; and

(e) the results of the explorations and the reasons for abandoning the project?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) ONGC had paid Rs. 4, 60, 317¹/₂ as rent, inclusive of restoration charges.

(c) Upon assessment of the total geological and geophysical data of the area no well was drilled.

(d) Rs. 23, 04, 043/-

(e) The results were discouraging and, therefor, further efforts were discontinued.

Allotment of Seats on Population Basis

2826. SHRI J. CHOKKA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the order issued by the President of India under Article 371(D) of the Constitution of India requires the State of Andhra Pradesh to allot the seats among the three regions of the state in professional courses of State-wide institutions on the basis of population of the three regions;

(b) whether the present allocation is

based on 1971 census;

(c) whether the said allocation has not been changed after the census of 1981 and 1991 with the result the students of some regions are benefited at the cost of others; and

(d) if so, whether the Union Government have advised the State Government to change the allocation according to latest census?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB). (a) to (d). The information is being collected from the State Government of Andhra Pradesh and the same will be laid on the Table of the House.

Letters from M.Ps.

2827 SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the replies given to Unstarred Question Nos. 3445, 125 and 9263 dated April 4, 1990, July 15, 1991 and May 6, 1992 respectively regarding letters from the MPs and state:

(a) whether the information has since been collected and if so, the details thereof;

(b) if not, the reasons thereof;

(c) the total number of letters received, M.P. - wise between July 15, 1991 to - date and the number of letters that have been replied and the letters that are still pending and since when;

(d) whether the letters are generally not being acknowledged and if acknowledged at all it takes nearly 30-45 days to acknowledge them; and

(e) if so, the reasons therefor?

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (e). During the period 15th July, 1991 to 30th November, 1992, 25, 184 letters were received from the Members of Parliament by the Minister of Urban Development and Minister of State for Urban Development. Bulk of these letters were recommendatory letters for the cut-off - turn allotment of residential accommodation to Government employees. However, the letters relating to policy matters and important issues are acknowledged and replies sent expeditiously. The receipts, acknowledging these and sending replies to the letters from Members of Parliament of a continuous process and efforts are made to take action on these letters as early as feasible.

Repair of Roads in Delhi

2828 SHRIMATI SARAJU DUBEY:
SHRI SHAR D YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether roads in Delhi are inspected periodically to carry out repair of damaged roads;

(b) when such inspection was done last and details of roads identified for repair;

(c) whether the repair of roads has since been started; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) to (d). Inspection of roads and repairs is a continuous process. The local bodies and Delhi Development Authority identify roads in their areas for periodic maintenance and carry out required repairs within available budget.

Ban on Sale of Mosquito Mats

2829. SHRI SATYA DEO SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware that various mosquito mats being used to the country for repelling mosquitos are harmful to human health;

(b) if so, whether the Government propose to ban the sale of these mosquito mats; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY PAMACHANDRAN): (a) No, Sir. Allethrin based mosquito mats have been registered under the insecticide Act, 1968 after considering the human safety aspects.

(b) and (c) In view of reply to part (a) these questions do not arise.

Meeting of Indo-Iran Joint Commission

2830. SHRI DHARAM PAL SINGH MALIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the salient features of the agreement regarding laying of gas pipeline via Iran between the erstwhile U.S.S.R. and India, as per the decision taken in the sixth meeting of the Indo-Iran joint commission; and

(b) whether there is a possibility of special benefit to India by the clauses of the agreement?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). In the Sixth Meeting of the Indo-Iran Joint Commission, it was agreed that a technical study be carried out on the proposal for setting up a gas pipeline from Iran to India.

Planning Board for Banjara Tribes

2831. SHRI BHERU LAL MEENA: Will the Minister of WELFARE be pleased to state:

(a) whether demands have been made from different public bodies for setting up of a separate Planning Board for the welfare of Banjara tribes living in different States and suffering all sorts of privations; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Information is being obtained from States/UTs in this regard and will be placed on the table on the table of the House.

LPG Recovery Plant by Gail

2832. SHRI PROBIN DEKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the progress made so far regarding the LPG recovery plant of Gas Authority of India Limited (GAIL) at Lakwa in Assam?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI. B. SHANKARANAND): Government have sanctioned the project. Land has been allocated and activist regarding prose package, engineering, procurement etc. have been initiated by GAIL.

[Translation]

Complaints Against LPG Dealers

2833. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of complaints received by the Indian Oil Corporation against IPG gas dealers in Delhi during the each of the last three years; and

(b) the action taken by the Government thereon?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). 359 complaints were received during last three years ending 31st March, 1992. Out of these only 49 could be established. Action was taken by Indian Oil Corporation against the defaulting distributors under the Marketing Discipline Guidelines.

Funds for Housing Projects

2834 SHRI LAL JAN S.M. BASHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the amount sanctioned by the Central agencies for housing projects in Andhra Praesh during the year 1992-93;

(b) whether the amount has been fully utilised; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (c). Under Indra Awas Yojana, the Central Government have allocated a sum of Rs. 980.25 lakhs to the Government of Andhra Pradesh during 1992-93, out of which Rs. 606.36 lakhs is reported to have been utilised by the State Government.

For the current year, the following amounts have been allocated to the States by various agencies.

Name	Amount Allocated
HUDCO	51.23
LIC	22.76
GIC	6.26

The details about utilisation are furnished by the State agencies to HUDCO from time

to time in the course of execution of various sanctioned projects. In the case of LIC and GIC loans, the funds are utilised as part of overall budgeted expenditure on housing by State Governments and their agencies during the year.

Package Deal for Punjab and Jammu and Kashmir

2835. DR. SUDHIR RAY:
PROF. RASA SINGH
RAWAT:
SHRI MADAN LAL
KHURANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any proposal to announce a package deal for Punjab and Jammu and Kashmir;

(b) if so, the details thereof; and

(c) whether the opinion of the national political parties will be taken into consideration prior to the announcement of his package?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB). (a) to (c). The Government stands by the Rajiv-Longowal Accord and is committed to implement the same. Most of the items in the Accord have been implemented and for those that remain, sincere efforts are continuing to arrive at a common acceptable solution.

As regards Jammu & Kashmir, discussions have been held with the national political parties as a part of the on-going efforts towards restoration of normalcy and the democratic process in the State.

Price of Land Acquired from farmers

2936 SHRI MANJAY LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether the farmers land in Delhi is acquired by Government at a very cheaper rate and after development of the area, the same land is sold at a very high rate resulting into litigation between farmers and the Government;

(b) if so, the details thereof; and

(c) the remedial action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No. Sir. Compensation is paid by Land Acquisition Collector according to the provisions of Land Acquisition Act. In the disposal of land, large areas are left for roads, open spaces and community facilities and housing for weaker sections, and this is cross subsidised by sale of plots on auction.

(b) and (c). Question do not arise.

Allocation to States for Harijan Housing Scheme

2837 SHRI K. RAMAMURTHI TINDIVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the allocation of funds made by the Union Government for Harijan Housing Scheme in the last three years to each State/ Union Territory; and

(b) the funds actually utilised by the States?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Housing being a State subject Central financial assistance to States/UTs is given in the shape of 'block loans' and 'block grants' without being tied to any head of development. The State Govts. are free to certain percentage of the dwelling units constructed under various social housing schemes for SC/ST and other vulnerable sections as per criteria fixed by them. However,

approximately 28% of the dwelling units constructed with HUDCO loan assistance during the last three years, are reported to have gone in favor of SC/ST. A statement indicating State-wise allocation of funds and expenditure incurred under Indira Awas Yojana meant for provision of houses free of cost to rural poor below poverty line and belonging to SC/ST and freed bonded labourers, during the last three years is i.e. 99-90 to 91-92 is enclosed.

STATEMENT

Allocation & Expenditure Under Indira Awas Yojana

(Rs. in Lakhs)

Sl.No.	States/JTs	1989-90		1990-91		1991-92	
		Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	1159.17	500.83	1005.01	964.62	1005.01	1411.43
2.	Arunachal Pradesh	18.43	13.88	41.94	9.39	41.94	31.22
3.	Assam	316.73	235.20	152.19	223.96	152.19	172.24
4.	Bihar	2322.71	1109.77	2075.88	0.00	2075.88	2643.82
5.	Goa	22.73	2.98	1.23	2.64	1.23	2.06
6.	Gujarat	477.29	4650.47	612.86	567.10	612.86	795.07
7.	Haryana	115.36	149.51	119.46	114.96	119.86	795.07
8.	Himachal Pradesh	69.21	73.31	50.94	57.69	50.94	50.77
9.	Jammu & Kashmir	100.96	49.70	29.66	25.62	29.66	35.15
10.	Karnataka	725.61	648.95	691.21	948.21	691.21	836.61

(Rs. in Lakhs)

Sl.No.	States/UTs	1989-90		1990-91		1991-92	
		Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1	2	3	4	5	6	7	8
11.	Kerala	394.20	1452.21	220.11	472.24	220.11	488.75
12.	Madhya Pradesh	1537.13	429.99	2319.72	2043.13	2319.72	3379.37
13.	Maharashtra	1241.63	1404.67	971.66	1313.51	971.66	1372.30
14.	Manipur	28.50	27.08	8.59	21.80	8.59	11.42
15.	Meghalaya	27.49	1.39	65.25	18.81	65.25	57.51
16.	Mizoram	11.24	11.27	32.73	144.17	32.73	34.86
17.	Nagaland	30.30	44.76	56.87	94.10	56.87	229.25
18.	Orissa	759.35	423.40	1197.91	1177.99	1197.91	2099.51
19.	Punjab	96.52	161.20	163.44	11.95	163.44	242.06
20.	Rajasthan	755.65	334.57	966.14	178.06	966.14	1064.16
21.	Sikkim	11.87	1.00	7.57	3.20	7.57	26.00
22.	Tamil Nadu	1040.79	5943.95	917.25	6687.60	917.25	7765.73
23.	Tripura	32.49	97.20	41.53	57.71	41.56	50.18

Sl.No.	States/UTs	1989-90			1990-91			1991-92		
		Allocation		Expenditure	Allocation		Expenditure	Allocation		Expenditure
		1	2	3	4	5	6	7	8	
24.	Uttar Pradesh	3102.37	2904.58	2407.25	2556.43	2487.25	2303.88			
25.	West Bengal	1296.61	1057.25	1472.43	993.11	1472.43	1101.42			
26.	A & N Islands	9.89	6.26	2.05	1.51	2.05	2.44			
27.	Chandigarh	2.45	0.00	0.61	0.00	0.61	0.00			
28.	D & N Haveli	5.03	7.43	7.77	6.20	7.77	10.11			
29.	Daman & Diu	3.14	0.00	1.02	0.34	1.02	2.33			
30.	Delhi	11.25	0.79	10.00	0.00	10.00	0.00			
31.	Lakshadweep	4.91	0.00	2.05	0.00	2.05	0.00			
32.	Pondicherry	9.47	27.76	6.14	9.43	6.14	10.07			
	Total	15738.48	17586.36	15738.47	18796.37	15738.47	26362.64			

**Increase in Consumption of
Fertilizers**

2838. DR. V. RAJESHWARAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is an increased emission of nitrous oxide due to rising level of fertilizer consumption in agriculture;

(b) if so, the details thereof;

(c) whether any studies are proposed to be undertaken to assess its possible impact; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). It is estimated that about 10% of the applied Nitrogen is lost by way of Nitrous Oxide and Nitrogen gas emission, in paddy fields.

(c) and (d). Yes, Sir. The Indian Council of Agricultural Research proposes to initiate studies on quantifying the emission of gases from paddy fields to assess overall impact of these gases on environment.

**Chairman for Backward Classes
Development Corporation**

2839. SHRI ANBARASU ERA: Will the Minister of WELFARE be pleased to state:

(a) whether any Chairman has been appointed for the Backward Classes Development Corporation;

(b) if not, the reasons therefor; and

(c) the time by which the appointment is likely to be made?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) and (c). The matter is receiving attention of the Government.

Handicapped Persons

2840 SHRI ACHARLES: Will the Minister of WELFARE be pleased to state:

(a) the percentage of handicapped persons as compared with the World average and the average of the Developed countries;

(b) the reasons for such a large percentage of handicapped in the country; and

(c) the steps being taken to minimise the percentage?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The World Health Organisation (WHO) has estimated that about 10% of the population in the World has one or more of the physical or mental disabilities. According to the National Sample Survey Organisation (as per national sample survey conducted in 1981), 1.8% of the population of India is suffering from one or more physical handicaps in the areas of locomotion, physical and speech and hearing handicap. The percentage of handicapped persons in the developed countries is not available.

(b) Physical and mental handicaps in our country, to a significant extent, arise from factors relating to prenatal and post natal conditions, lack of improve hygiene, health nutrition and Sanitation facilities.

(c) The steps being taken by the Government to minimise the percentage of handicap include training of Auxiliary Nurses, Mid-wives (Female Health Workers), Prephylaxis against nutritional anemia among mothers and children, Prophylaxis against

blindness due to Vitamin A deficiency among children, Universal Immunisation Programme, Nutrition and other support programmes for expectant mothers; and National Goitre Control Programme through the promotion of iodised salt.

LPG Bottling Units

2841. SHRIMATI KRISHNENDRA
 KAUR (DEEPA):
 SHRI MAHESH KANODIA:
 PROF. RITA VERMA:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) the number of LPG bottling units in

production, State-wise;

(b) the location of these units, State-wise;

(c) the production capacity of each unit; and

(d) the actual production of each unit during each of the last three years?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a) to (c). A statement
is enclosed.

(d) There is no shortfall in the capacity
utilization of bottling plants.

STATEMENT

Sl.No.	State	Bottling Plant	Existing Bottling Capacity in TMTPA
1	2	3	4
1.	Andhra Pradesh	Vijayawada	10
		Cherlapally	78
		Vijaywada	22
		Vishak	44
2.	Assam	Bongaigoan	22
		Gauhati	5
		Oil Dhullajan	25
		Silchar	5
3.	Bihar	Jamshedpur	25
		Barauni	15
4.	Goa	Goa	22
5.	Gujarat	Rajkot	44
		Hazira	44

Sl.No.	State	Bottling Plant	Existing Bottling Capacity in TMTPA			
			1	2	3	4
6.	Haryana	Surat				12
		Gandhinagar				13
		Koyali				102
		Karnal				44
		Hissar				10
7.	Himachal Pradesh	Piyala				132
		Jind				22
8.	Jammu & Kashmir	Baddi				10
		Jammu				20
9.	Karnatak	Srinagar				7
		Bangalore				34
		Bangalore				34
		Mysore				22
		Hubli				22
		Mangalore				22

Sl.No.	State	Bottling Plant	Existing Bottling Capacity in TMTPA	
1	2	3	4	4
13.	Orissa	Chandrapur	22	22
		Khapri	54	54
		Pune	20	20
		Miraj	22	22
		Mahul	25	25
		Chakan	44	44
		Balasore	25	25
		Khurda	10	10
		Khurda Road	44	44
14.	Punjab	Jallundhur	34	34
		Lalru	88	88
		Hoshiarpura	13	13
15.	Rajasthan	Savatmadhopur	44	44
		Ajmer	10	10

Sl.No.	State	Bottling Plant	Existing Bottling Capacity in TMTPA
1	2	3	4
		Jalpur	10
		Jodhpur	18
16.	Tamil Nadu	Coimbatore	34
		Tuticorin	10
		MRL	75
		Salem	34
17.	Uttar Pradesh	Kanpur	64
		Mathura	88
		Allahabad	34
		Haldwani	10
		Hardwar	10
		Bareilly	10
		Lucknow	13
		Kasha	13
		Unnao	13

Sl.No.	State	Bottling Plant	Existing Bottling Capacity in TMTPA	
1	2	3	4	4
18.	West Bengal	Gorakhpur	13	13
		Varanasi	25	25
		Kalyani	44	44
		Durgapur	44	44
		Haldia	22	22
		Paharpur	26	26
		<i>Union Territories</i>		
19.	Delhi	Tikrikalan	132	132
		Shakurbasti	15	15

Measures to curtail Expenditure

2842 SHRI KHELAN RAM
JANGDE:
SHRI HARIKEWAL
PRASAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of measures adopted by the Ministry to curtail the expenditure; and

(b) the amount saved by adopting these measures during the last one years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNCHALAM): (a) Instructions were issued to restrict the expenditure on construction and maintenance of General Pool Accommodation. Besides the economy instructions issued by the Ministry of Finance in regard to Curtailment of Consumption of petrol/diesel by 20% as compared to 1990-91 have been circulated for strict compliance. As a measure of economy 10% of the telephone in this Ministry both in Office and residences of Officers have been surrendered.

(b) It is not feasible to quantify the exact amount saved by adopting above mentioned economy measures at this stage. However during 1991-92 the Ministry affected a saving of Rs. 52.35 crores out of Budget Estimates of 1991-92 under the three demands for Grants of this ministry. This included saving of Rs. 36.50 crores on account of 5% economy cut imposed by Government.

Mathura oil Refinery

2843. SHRI SURESHANAND
SWAMI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the daily production capacity of the Mathura Oil Refinery;

(b) whether there is any proposal to allot natural gas for the development of the Refinery; and

(c) if so, the details thereof and by when the gas is likely to be allotted?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The installed capacity of Mathura Refinery is 7.5 million tonnes per annum which corresponds to about 21, 700 tonnes on an average per day of crude oil processing.

(b) and (c). In view of the commitments already made within the availability of gas along the HBJ pipeline further allocation could not be made.

[English]

Production of Betel Leaves

2844. SHRI SATYAGOPAL MISRA: Will the Minister of AGRICULTURE be pleased to state the steps taken/proposed to be taken for the development of Betel leaves production in the country during the Eighth Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): Government of India have proposed a scheme for development of betel leaves by providing financial assistance for construction of conservatory (shade house for growing betel leaves), irrigation facilities and laying

out of demonstrations during VIII Five Year Plan in the country. Besides, State Governments are also providing subsidised inputs and technical guidance for the development of betel leaves in the respective states.

Settlement of Kashmiri Migrants

2845. SHRI VILAS MUTTEMWAR:
SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to settle the Kashmiri migrants in a new township between Srinagar and Jammu;

(b) if so, the facilities proposed to be provided to them there; and

(c) the number of Kashmiri migrants proposed to be settled there with full protection to them from the militants?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB). (a) No such proposal is under consideration.

(b) and (c). Does not arise.

Problems of Farmers

2846. SHRIMATI DIPIKA H.
TOPIWALA:
SHRI PRABHU DAYAL
KATHERIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to set

up a High Powered Committee to go into the problems of farmers in the country;

(b) if so, the time by which it is likely to be set up and the terms or reference thereof; and

(c) if not, the steps proposed to be taken to ameliorate the problems of farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

(c) Through the various programmes implemented in the areas such as crop production, making available various farm inputs and services, development of rainfed farming, development of allied sectors etc., the Government of India is continuously taking action to ameliorate the problems of farmers.

Rice Production

2847. SHRI RAMA KRISHNA KONATHALA: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of rice produced during each of last three years in Andhra Pradesh;

(b) whether the production of rice is decreasing;

(c) if so, the reasons thereof;

(d) the total extent of land under rice cultivation in the State; and

(e) the steps taken to arrest decrease of rice production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a)

The production of rice in Andhra Pradesh during the last three years was as following:-

	<i>(in lakh tonnes)</i>
1989-90	99.59
1990-91	96.54
1991-92	94.65

(b) and (c). The rice production in Andhra Pradesh had declined during the last three years which is accounted by decrease in area coverage due to unfavourable weather conditions prevailing at the sowing period of the crop.

(d) The area coverage under rice in Andhra Pradesh during 1991-92 was 39.21 lakh hectares as against 42.07 lakh hectares in 1989-90.

(e) For increasing the rice production in major producing States including Andhra Pradesh, a centrally sponsored scheme Integrated Programme for Rice Development (IPRD) including Mini-kit programme is being implemented. The coverage of the scheme has been extended to all the districts of Andhra Pradesh. The emphasis is being given for the propagation of location specific high yielding variety seeds and improved rice productive technology. Through the scheme, the incentives are being given for the use of inputs like certified seeds, micro-nutrients, herbicides, pesticides, plant protection equipments, farm implements etc.

Oil Selection Board

2848. SHRI R. JEEVARATHINAM:
SHRI GURUDAS KAMAT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up an Oil Selection Board;

(b) if so, the procedure adopted by the Government in regard to selection of its members;

(c) whether there is any difficulty to appoint IAS Officials on the Oil Selection Board;

(d) whether there is any proposal under consideration to include Members of Parliament in the Board; and

(e) whether the Board will be functioning State-wise or Zone-wise?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) to (e). The Oil Selection Boards are being constituted generally Statewise. Each OSB will be consisting of three members. A retired judge of the High Court will be its Chairman. The other two members will be public figures, including one from the weaker section.

[*Translation*]

Oil Wells

2849. SHRI RATILAL VARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of oil wells found in the country during 1992, State-wise; and

(b) the quantity of oil likely to be explored from each well?

THE MINISTER OF PETROLEUM AND

NATURAL GAS (SHRI B. SHANKARANAND): (a) During 1992 (upto 1. 10. 92 for O.N.G. C. and upto November, 1992 for O.I.L.), a total of 144 exploratory/development oil bearing wells were drilled in the country. The State-wise position is as under:-

O.N.G.C.:

<i>State</i>	<i>Oil Wells</i>
Gujarat	102
Assam	23
Nagaland	1
Tamil Nadu	1
Andhra Pradesh	1
O.I.L.	
Assam	14
Aruhachal Pradesh	2

(b) Production potential of exploratory wells can be determined only after assessment.

Central Industrial Force

2850. SHRI K. V. THANGKA BALU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Industrial Security Force has been inducted in Undertakings;

(b) if so, the number of Under takings where this force has been deployed;

(c) the number of cases of thefts reported from these Undertakings during the last three years; and

(d) the value of the property involved in those cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB). (a) Yes, Sir.

(b) As on date the Central Industrial Security Force has been inducted in 210 undertakings.

(c) and (d). The information is as under:-

<i>Year</i>	<i>No. of cases of thefts reported</i>	<i>Value of property involved in these cases (in Rupees)</i>
1989	3476	69,24,251.00
990	3558	6,21,367.83
1991	4253	1,13,09,146.00

Wheat Research Project

2851. PROF. RADHIKA RANJAN
PRAMANIK:
DR. ASIM BALA:
SHRI SANAT KUMAR
MANDAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether wheat research project is affected due to paucity of funds;

(b) if so, the details thereof, and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No Sir.

(b) and (c). The allocation of funds to the Wheat Research Project has been increased to Rs. 1050 lakh under VIII Plan, which is much higher than the VII Plan allocation of Rs. 304. 60 lakh.

Agricultural Input Costs

2852. SHRI ANIL BASU:
SHRI VJAY NAVAL PATIL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is an abnormal increase in agricultural input costs affecting the farmers directly;

(b) if so, the extent of rice in agricultural input costs during last two years;

(c) the measures taken to compensate the increase in input costs;

(d) whether the Government have

worked out a policy to protect the interest of farming community against periodical increase in the input costs; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN, THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir. There is no abnormal increase in agricultural input costs affecting the farmers directly except for phosphoric and potassic fertiliser whose prices have increased because of de-counter

(b) The rise in agricultural input costs vary from State to State and farmer to farmer in the same State depending upon the level and mix of inputs used by the farmers. However, on an average the rise in total agricultural input costs during the last two years may be in the range of 7 to 12 per cent per annum in different crops/State

(c) to (e). In order to compensate increase in agricultural input costs, the Government is revising upward the minimum support prices for all the principal commodities every year as part of its agricultural pricing policy. The Government's price policy for agricultural produce is aimed at ensuring remunerative prices to farmers. The level of support prices of various agricultural commodities is decided after taking into account recommendations of the Commission for Agricultural Costs and Prices (CACP) which in turn are based on consideration, inter alia, of cost of production and changes in input prices.

[Translation]**Increase in Price of Land at Dwarka Housing Scheme**

2853 SHRI NITISH KUMAR:
DR. MAHADEEPAK SINGH
SHAKYA:

SHRI GURUDAS KAMAT:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have recently increased the prices of land likely to be allotted to Cooperative Housing Building Societies under the Dwarka Housing Scheme in Delhi;

(b) if so, the extent of increase in the prices against the previous prices;

(c) whether the Supreme Court has urged the Delhi Development Authority in its directions that the said land should be allotted at the rate of Rs.975/- per square metre and a decision was taken to allot land to the Cooperative Housing Societies at the same rate;

(d) if so, the reasons for increasing the price of this land;

(e) whether the Government propose to withdraw the said increase in prices of land; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHLAM): (a) Yes, Sir.

(b) the current rate for allotment of land to Cooperative Group Housing Societies has been fixed by DDA at Rs. 1650. 65 paise per sq. metre

The previous rate valid upto upto 31-3-91 was Rs. 975/- per sq. mtr.

(c) No, Sir. The Supreme Court, vide orders dated 17-9-92, has upheld the decision of Delhi High Court dated 10-65-91. There is no direction regarding allotment of land to Cooperative Group Housing Societies in Dwarka at the rate of Rs. 975/- per sq. m.

(d) The prices have been increased by DDA mainly because of the following reasons:-

(i) Enhancement in the cost of land acquisition;

(ii) Enhancement in the cost of peripheral development.

(e) There is no such proposal.

(f) Question does not arise.

Austerity Measures

2854. SHRI MAHESH KANODIA:
SHRI RAM TAHAL
CHOUHDARY:

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of austerity measures adopted by his Ministry to curtail the expenditure; and

(b) the amount saved by adopting these measures during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Ministry of Agriculture have been adopting/implementing the general instructions for economising expenditure on various items issued by Ministry of Finance, etc. Such instructions *interalia* relate to creation/up gradation of posts, Over Time Allowance, Travelling Allowance, consumption of petrol/diesel oil, purchase of vehicles, entertainments, official lunches, dinners, etc.

(b) It would be difficult to quantify precisely the savings that had resulted from the implementation of austerity measures, as such savings would be basically by way of limiting the budgetary allocation for containing such expenditure, particularly on the Non-Plan side. Some indication of the extent of containment of expenditures and the consequential savings at the Secretariat of Ministry of Agriculture may be had from the Non-Plan budgetary allocations shows in the Table below:-

<i>Non-Plan Budgetary Allocation (Secretariat- Economic Services) Budget</i>		(Rs. lakhs)		
	<i>Actuals 1990-91</i>	<i>Estimates 1991-92</i>	<i>Revised Estimates 1991-92</i>	<i>Budget Estimates 1992-93</i>
Deptt. of Agri. & Coopn.	733.52	664.00	700.00	683.50
Deptt. of Agricultural Reserarch & Education	35.70	42.00	40.00	40.00
Deptt. of Animal Husbandry & Dairying		107.00	107.00	106.00

[English]

Cotton Production

2855. SHRI KADAMBUR M.R. JANARTHANAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the cotton crop estimation for the present new season 1993-94;

(b) whether in some States like Madhya Pradesh cotton cultivation acreage is less than the last seasons;

(c) if so, the reasons therefor;

(d) whether cotton growers are affected by the high speculation in the cotton price;

(e) if so, whether the Government evolved any new scheme to protect the growers from this market speculations; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Agricultural year 1993-94 is yet to begin. Also, the estimates of production of cotton

for the current year, i.e. 1992-93, have not yet become due from the States. However, according to the present assessment, the production of cotton this year is likely to be in the range of 115.0 to 120.0 lakh bales of 170 kgs. each.

(b) and (c). As per the current information available, the cotton cultivation acreage in Madhya Pradesh and Maharashtra during the current year, i.e. 1992-93, is expected to decline over the last year's level which can be attributed to adverse weather conditions at the time of sowing in these States.

(d) The prices of raw cotton in most of the markets have witnessed less fluctuation in 1991-92 season as compared to 1990-91 season.

(e) and (f). The interest of Cotton growers continues to be protected under Minimum Support Price Operations.

[Translation]

Fire in Jhuggi/Jhopri Colonies of Delhi

2856. SHRI RAM PRASAND SINGH:
SHRIMATI GIRJA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of fire incidents occurred in the Jhuggi/ Jhopri colonies of Delhi during the last two years;

(b) the losses of life and property in the fire incidents;

(c) whether any inquiry has been conducted in this regard; and

(d) the assistance/ relief provided to victims and to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The Delhi Fire Service has reported that about 350 calls of fire incidents in the jhuggi-jhopri colonies were received during the last two years in which about 28,246 jhuggies were gutted.

(b) As per the record of Delhi Fire Service about 70 persons lost their lives and the estimated loss of property was Rs.2, 73,33,985/- approximately.

(c) The Delhi Administration has reported that inquiry was ordered into the following incidents of fire:-

(i) Fire in jhuggies near Yamuna Pusta on 15.1.1990.

(ii) fire in Jhuggies near Pahar Ganj Police Station on 23.4.1990.

(d) The Delhi Administration provides relief at the rate of Rs. 500/- per jhuggi to the victims who are having ration cards. In case of death a sum of Rs. 20, 000/- as ex-gratia relief is given in the case of the deceased being a major and Rs. 10, 000/- in case of

minor. In case of injuries a sum of Rs. 500/ to Rs. 3000/- is paid depending upon the nature and extent of injuries.

For creating awareness amongst the residents of Jhuggi-jhopri colonies in regard to fire safety, the Delhi Fire Service have distributed pamphlets containing fire preventive instructions and have also carried out demonstrations.

Talks with Terrorists in Punjab and Jammu and Kashmir

2857. PROF. RASA SINGH RAWAT:
DR. G.L. KANAUIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have formulated any outlines for talks with terrorists in Punjab and Jammu and Kashmir; and

(b) whether any response has been received by the Government from the extremist-organisations in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No, Sir.

(b) Does not arise.

Allotment to Registrants under "Ambedkar Awas Yojana" in Rohini Residential Scheme

2858 SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the persons registered under "Ambedkar Awas Yojana" are being provided houses in Rohini Residential Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). DDA reports that the registrants of Ambedkar Awas Yojana will be allotted flats in all localities including Rohini. No allotments have been made by DDA so far.

Autonomous Committee for Weaker Sections

2859. SHRI RAM PUJAN PATEL: Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to constitute an Autonomous Committee for upliftment of weaker sections and to check atrocities being committed on them; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) Does not arise.

[English]

Land Grabbing In Delhi

2860. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of land grabbing reported in Delhi during 1992 so far;

(b) whether connivance of police officials has been found in some cases;

(c) if so, the details thereof; and

(d) the remedial measures taken/being taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) to (c). The Delhi Police has reported that 23 criminal cases relating to land grabbing were registered during the current year (upto 30.11.92). In none of these cases, police connivance was found. However, 8 complaints were made during the same period about the land grabbing with the connivance of police personnel. Inquiries have been initiated into all these eight complaints.

(d) Steps taken to check land grabbing include greater coordination between the Police Department and the various land owning municipal and enforcement agencies of the Administration. Instructions have been reiterated to the police personnel to ensure prompt action against encroachers and land grabbers. Delhi Administration have also set up special vigilance teams consisting of ADM, Dy. Police Commissioners and Zonal Asstt. Commissioners for each Police District.

Production of Gas Cylinder

2861. PROF. AHSOK ANANDRAO DESHMUKH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present capacity of the Indian Oil Corporation for producing cooking gas cylinders and industrial gas for producing cooking gas cylinders and industrial gas cylinders, separately; and

(b) the names of other industrial units which are manufacturing gas cylinders, besides Indian Oil Corporation?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). While Indian Oil Corporation does not manufacture LPG cylinders, there are 82 OITC (Oil Industry Technical Committee) approved cylinder manufacturing units in the country.

Militant Activities in Delhi

2862. SHRI HARI KISHORE SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a rise in the militant activities and encounters with the police in Delhi recently;

(b) if so, the details thereof;

(c) the steps taken to locate their hide-outs and also to identify their accomplices./ contacts;

(d) the success achieved in this regard so far; and

(e) the measures taken by the Government to curb such activities in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) and (b). The Delhi Police have reported that there has been no raise in the militant activities and encounters with the police in Delhi.

(c) to (e). Amongst the steps taken to curb terrorist activities in the Capital are formation of an Anti-Terrorist Cell in each Police District; deployment of armed pockets at vulnerable/strategic points; intensive mobile patrolling; distribution of educative literature amongst the people to make them more vigilant; deployment of spotters; displaying of photos of known terrorists at public places; stationing of PCR vehicles at strategic places; coordination meetings with the adjoining states; etc.

International Collaboration

2863. SHRI B. RAJARAVIVARMA: Will the Minister of PETROLEUM AND NATURAL

GAS be pleased to state:

(a) whether Shell International 'has refused to market petroleum products in collaboration with the Indian Oil Corporation; and

(b) if so, the reaction of the Government in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) Does not arise.

[Translation]

Unauthorised Constructions in Bhagwan Das Road

2864 SHRI HARI KEWAL PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number and details of unauthorised constructions made in New Delhi especially in Bhagwan Das Road;

(b) the action taken against the guilty persons responsible for violating the Master Plan; and

(c) the remedial steps taken in the matter to maintain proper growth of New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). New Delhi Municipal Committee has reported that 632 cases of unauthorised constructions were detected by it in its jurisdiction during the last three years and appropriate action was taken under the Punjab Municipal Act in all these cases. Only one case of unauthorised construction was detected on Bhagawandas Road where four unauthorised floors have been constructed in violation of the sanctioned

plan. Notices for demolition of the unauthorised construction were issued under the Punjab Municipal Act by the NDMC. However, the same could not be carried out due to stay granted by the Court.

(c) N.D.M.C. has reported that areas within its jurisdiction are surveyed daily by the field staff and immediate action is taken in each unauthorised construction under the Punjab Municipal Act whenever the same is noticed.

Book Bank Scheme

*2865. SHRI MOHAN LAL
JHIKRAM:
SHRI RAMESHWAR
PATIDAR:

Will the Minister of WELFARE be pleased to state:

(a) whether Book Bank Scheme is being implemented for the Scheduled Castes and Scheduled Tribes studying in the Medical, Engineering, Veterinary, Polytechnic and Agriculture Universities;

(b) the number of students being provided one set of books;

(c) the estimated cost of one set;

(d) the period for which a set of books is issued;

(e) whether the students are actually being benefited from this Scheme; and

(f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes Sir.

(b) One set of text books is provided to a group of two students.

(c) The total cost of each set of text books of the prescribed courses is as below:

<i>Courses</i>	<i>Cost of one set of text books</i>
Medical	Rs. 7500/-
Engineering	Rs. 7500/-
Veterinary	Rs. 5000/-
Agriculture	Rs. 4500/-
Polytechnic	Rs. 2400/-

(d) A set of text of books is issued for a period of three years.

(e) Yes, Sir.

(f) Does not arise.

[*English*]

Allotment of Government Accommodation in Delhi Administration

2866 SHRI GAYA PRASAD KORI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government accommodation to the employees of Delhi Administration is allotted on priority basis on the recommendations of the Members of Parliament;

(b) if so, the number of such cases received during the last one year;

(c) the number of employees allotted Government accommodation out of them; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Eligible categories of employees under Delhi Administration are allotted general pool accommodation by the Central Government as per the allotment rules in force. Requests received through M. Ps are examined and allotment on priority basis made after considering merits of each case.

(b) No such department wise statistics are maintained.

(c) During the last one year upto 31st October 1992. 54 sanctions for priority an-hoc allotments have been issued by the Govt. in favor of the eligible employees of the Delhi Administration. Out of these sanctions 16 allotments have been made in accordance with date of the sanction by the competent authority.

(d) Does not arise in view of (a) above.

Release of Terrorists in J& K

2867. SHRI RAMESHWAR PATIDAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorists in Jammu and Kashmir who have been released during 1992 so far; and

(b) the ground on which they have been released?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) 2156 détenues were released in J& K during the current year upto Nov. 1992.

(b) In different cases, they have been released under section 169 Cr.P.C., on parole, after review by the Screening Committee set up by the State Government or by the Orders of the competent Courts, as the case may be.

Development of Agriculture

2868. DR. ASIM BALA: Will the Minister of AGRICULTURE be pleased to state:

(a) the action plan drawn up for agricultural development in North-Eastern and Eastern region of the country for removal of disparity; and

(b) the total allocation of fund for the Eighth Five Year Plan for this region?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) In order to remove regional disparity the Department of Agriculture & Cooperation, Ministry of Agriculture has held detailed discussions with the States of North-Eastern and Eastern region. In these discussions emphasis has been to work out programmes for development of horticulture, making inputs available, measure to improve crop productivity and to control Jhum Cultivation. For the Eastern and North Eastern region emphasis has also been laid on developing in frquatructural facilities, controlled use of irrigation and intensified use of appropriate water management techniques, revitalisation of credit and cooperation institutions, stepping up fertilizer consumption and strengthening of extension services, etc.

(b) In the North-Eastern region i.e. for the States of Arunachal Pradesh, Assam, Manipur, Maghalaya, Mizoram, Nagaland, Sikkim and Triopura an amount of Rs. 1092.92 crore has been allocated during the Eighth Five Year Plan for agriculture & allied activities & irrigation & Flood control. Similarly for the four States of Eastern region, namely Bihar, Orissa, Uttar Preadesh and West Bengal an amount of Rs. 13892. 50 crores has been allocated.

Non-Disclosure of Oil Business in Annual Accounts

2869. DR. VASAN FAWAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Dairy Development Board does not disclose its oil business which forms more than half of its annual sales in the statements of annual accounts; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). In April, 1989 Government designated NDDB as the Market Intervention Agency in the oilseeds/edible oil for a period of five years. As stipulated in the mandate of MIO order, separate accounts are being maintained and submitted to Government. *The accounts of MIO, therefore, do not form part of the annual accounts of the NDDB.*

National Livestock Development Council

2870. SHRIMATI CHANDRA PRABHARS: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to set up a National Livestock Development Council in the country; and,

(b) if so, place where the proposed Council is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) There is no such proposal in the Department of Animal Husbandry and Dairy of Ministry of Agriculture.

(b) Does not arise.

[*Translation*]

Ashram Schools

2871. SHRI RAJENDERA KUMAR SHARMA: Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government provide 50 percent financial assistance for

constructing buildings for the Ashram School for scheduled caste students;

(b) whether the Government of Uttar Pradesh demanded assistance under the said scheme for the year 1992-93;

(c) if so, the details thereof; and

(d) the time by which it is likely to be provided?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (d). U.P. Government has requested for setting up of 14 residential schools in 14 districts where literacy amongst Scheduled Caste girls is less than 2%. The cost of each school would be Rs. 18 lakhs. The State Government has been informed that these schools should be taken up under the Special Central Assistance for which U.P. has been released Rs. 47.57 crores.

We hope U.P. Government will take early steps to establish the schools by the end of the financial year.

[*English*]

Bodoland Issue

2872. SHRI SATYENDRA NATH B R O H M O CHAUDHURY:
SHRI PHOOL CHAND VERMA:
SHRI GEORGE FERNANDES:
SHRI MANORANJAN BHAKTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he has recently been urged by the Bodo students and three other Organisations to intervene in the Bodoland issue;

(b) if so, whether any memorandum has been presented to him in this regard; and

(c) if so, the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (c). The All Bodo Students' Union (ABSU) and the Bodo Peoples' Action Committee (BPAC) have recently submitted a memorandum requesting for an early action on their demands. Efforts are continuing to find amicable and acceptable solutions to the problems of Bodes in Assam through negotiations with the concerned parties.

Export by Pepsi Foods Pvt. Limited

2873. SHRI AMAL DATTA:
SHRI AJAY
MUKHOPADHYAY:
SHRI ANIL BASU:
SHRI HARADHAN ROY:
SHRI SYED MASUDAL
HOSSAIN:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of the exports commitments of Pepsi Food Private Limited during the last two years; and

(b) the details of actual exports made during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). The information is being collected and will be laid on the Table of the House.

Development of Kranti Park

2874. SHRI ANANTRAO DESHMUKH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to develop August Kranti Park as a recreational and tourist attraction of the Capital and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Government of India have decided to develop the area around India Gate as August Kranti Udyan. However, no firm proposals have yet been finalised for the development of this area which will include the state of Mahatma Gandhi.

Guidelines for Conducting Lotteries

2875. SHRI DIGVIJAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have issued any guidelines to State Governments for conducting lotteries;

(b) if so, the details thereof; and

(c) when were they last issued?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). Yes, Sir. The Union Government have issued guidelines to State Governments regarding Conduct of Lotteries from time to time. The guidelines, inter-alia relate to Ceiling on pricing of tickets and on prize money; ceiling on the number of draws; payment of prize money in excess of Rs. 10, 000/- by the Government directly; printing of tickets by the Government; conduct of draws under the direct supervision and control of the Government; maintenance of reliable records of persons engaged in the lottery business and, above all, fixation of a time-

limit for payment of prize money to prize winners.

(c) The last such guidelines were issued on 1.4.1991.

Hostages In J& K

2876. SHRI CHIRANJI LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons taken as hostages in Jammu and Kashmir during each of the last three years; and

(b) how many of such hostages were killed and how many got released by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a):-

1990	-	169
1991	-	290
1992	-	259

(upto Nov)

(b) 168 hostages were killed by the militants and eleven hostages were got released by the government, during the above period.

Pilferage of Gas

2877. SHRI G. MADEGOWDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have noticed that there has been pilferage of gas from the domestic PLG cylinders by the gas agencies in the country;

(b) whether Oil Corporations have inspected gas agencies and checked whether

seals were intact for all cylinders;

(c) if so, how many gas agencies have been inspected by the Oil Corporations from January 1992 to August 1992 in Karnataka and how many cases of pilferage noticed;

(d) whether domestic LPG cylinders have been supplied to restaurants for commercial purposes by the gas agencies; and

(e) if so, how many such cases have been detected during the above period?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) As per intimation provided by the Oil Companies, no such instance has come to their notice.

(b) Periodical and surprise inspections are conducted by the Oil Companies.

(c) Information is being collected and will be laid on the Table of the House.

(d) and (e). According to Oil Marketing Companies, 43 such cases were detected.

[Translation]

Foodgrain Production

2878. SHRI ASHT BHUJA PRASAD SHUKLA:
SHRI T.J. ANJALOSE:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total quantity of foodgrains produced in Kerala and Uttar Pradesh during the year 1991-92;

(b) whether the Government have formulated a comprehensive plan to increase the production of foodgrains in these States;

(c) if so, the details thereof; and

(d) the time by which this plan is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACANDHRAN): (a) The total production of foodgrains in Kerala and Uttar Pradesh during the year 1991-92 was 10.90 lakh tonnes and 352.81 lakh tonnes respectively.

(b) to (d). For increasing foodgrains production in different State including Kerala and Uttar Pradesh, the Government of India is implementing various schemes viz. Integrated programme for Rice Development (IPRD); Special Foodgrains Production Programme (SEPP) - Wheat, Maize & Millets, and Pulses; National Pulses Development Programme (NPDP); etc. including Mini-kit Programme which are likely to continue during the entire 8th Plan period. Under these schemes, financial assistance is provided for various critical inputs like distribution of certified seeds herbicides, plant protection chemicals/ equipments, improved farm implements, conducting of field demonstrations, training to farmers, etc.

[English]

Agreement with Vietnam

2879. SHRICHETAN P.S. CHAUHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a Memorandum of Undertaking on agriculture was signed with Vietnam in the recent past;

(b) if so, the salient features of the MOU; and

(c) the benefits likely to accrue to both the countries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) The MOU provides for mutual cooperation in agricultural research in the

fields of Crop Science, Animal Sciences, Basic Agricultural Sciences including Biotechnology.

(c) Both the countries will benefit from the results of the joint research programmes and from exchange of information and experts.

[Translation]

Bihar Backward Class Finance and Development Corporation

2880. SHRI RAM TAHAL CHOUHARY: SHRI RAM LAKHAN SINGH YADAV:

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have released the total 49 per cent contribution for assistance the Bihar State Backward Class Finance and Development Corporation;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the said contribution is likely to be released?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). No, Sir. There does not exist any scheme for providing financial assistance to State-level Backward Classes Finance and Development Corporations.

(c) and (d). Does not arise.

[English]

Cultural Complex, Janakpuri, Delhi

2881. SHRI MADAN LAL KHURANA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to construct cultural complex at Janakpuri, Delhi;

(b) if so, the details thereof; and

(c) by when the construction work is likely to start?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). A Cultural Complex has been proposed by DDA in the lay out plan of District Centre of Janakpuri, which includes auditorium, exhibition hall, coffee house, art gallery and conference halls.

(c) Construction can be taken up by DDA only after necessary funds and sanctions become available.

[*Translation*]

**Central Dry-Land Research Institute,
Jodhpur**

2882. SHRI MANPHOOL SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) the achievements made by the Central Dryland Research Institute (Kajari), Jodhpur during the last two years;

(b) the benefit provided to the farmers in this area;

(c) whether this Institute has submitted several schemes to the Government for clearance; and

(d) if so, the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). Sir, The Central Arid Zone Research Institute at Jodhpur has

developed technologies for the stabilization of sand dunes with vegetation, improved dryland technology for production of millets and pulses, improved dry land horticultural practices particularly with ber, promotion of multipurpose trees such as Khejri and utilization of solar energy for home and farm needs like solar heater and dryers. The improved production technologies developed by this Institute are being extending to the farming community through the desert development programme of GOI and other development programmes of the State Government.

(c) and (d). The following two projects have been submitted by the Institute which are under process for getting clearance from the related Ministries of the Government:-

- (i) UNEP assisted Regional Project on Strengthening of the Regional Network of Research & Training Centre on Desertification Control in Asia and Pacific (DESCONAP) to be implemented at CAZRI, Jodhpur.
- (ii) Management of Sandy soils in Arid and Semi-Arid Climates with FAO assistance.

[*English*]

Development of SCs/STs

2883. SHRI RAM VILAS PASWAN:
SHRI N.J. RATHVA:
SHRI KALKA DAS:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have taken decision that the funds for the development of Scheduled Castes and Scheduled Tribes will be allocated in proportionate of their population;

(b) if so, whether the Union Government have made provision in the Annual Plan for allocating funds as per the aforesaid population criteria; and

(c) if not, the steps the Government are contemplating to ensure that funds are allocated as per the ratio of the population of the Scheduled Castes and Scheduled Tribes?

THE MINISTER OF WELFARE (SHRI SITARAM): (a) Yes, Sir.

(b) and (c). *The Planning Commission* has been requested to ensure this during Annual Plan discussions. The Ministry of Welfare has also taken up with the State Government to earmark funds in special Component Plans and Tribal Sub Plans according to the population percentages of Scheduled Casts and Scheduled Tribes in the States. This is reviewed periodically with the States.

[*Translation*]

Production of Sunflower

2884. SHRI FANDURANG FUNDLIK FUNDKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the production of sunflower during 1991-92, State-wise;

(b) the main sunflower growing areas in the country;

(c) whether the Government propose to bring more areas under sunflower; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) and (b). Sunflower is mainly produced in the States of Andhra Pradesh, Haryana, Karnataka, Maharashtra and Punjab. Production in other States is negligible production of sunflower in the above States in 1991-92 along with all India figure is indicated below:-

State	Thousand tonnes
Andhra Pradesh	190.6
Haryana	161.8
Karnataka	508.4
Maharashtra	147.0
Punjab	145.1
All India	1184.8

(c) Yes, Sir.

(d) Area expansion and production of sunflower are being undertaken under the Centrally sponsored scheme of Oilseed production Programme.

[*English*]

Coconut Plantation

2885. SHRI K. PRADHANI: Will the Minister of AGRICULTURE be pleased to state:

(a) the total hectares of land brought under coconut plantation in each coastal State by the end of Seventh Plan;

(b) whether the Government have any proposal to bring additional area of land in these States under coconut plantation during Eighth Plan Period; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The total area of land under coconut plantation in each coastal State by the end of Seventh Plan is given in the Statement.

(b) and (c). The additional area of land proposed to be brought under coconut plantation in the coastal States during Eighth Plan Period is given below:

<i>States</i>	<i>Area (hac.)</i>
Kerala	7400
Karnataka	6150
Tamil Nadu	3800
Andhra Pradesh	3250
Maharashtra	200
Gujarat	150
Orissa	650
West Bengal	660
Goa	170
Andaman & Nicobar Islands	400
Pondicherry	70

STATEMENT

<i>States</i>	<i>Area ('000 hac.)</i>
Andhra Pradesh	59.00
Goa	23.5
Karnataka	226.3
Kerala	832.2
Maharashtra	7.8
Orissa	32.6
Tamil Nadu	225.9

<i>States</i>	<i>Area ('000 hac.)</i>
West Bengal	19.8
Andaman & Nicobar Islands	23.8
Lakshadweep	2.8
Pondicherry	1.7

Unemployment among Agricultural Graduates.

2887. SHRI S. B. THORAT: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is large scale unemployment among the diploma/degree holders we have passed out from Agricultural Universities;

(b) if so, the estimated number of them unemployed at present; and

(c) the steps take/proposed to provide for adequate employment opportunities to these qualified technical personnel during the Eighth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) Agricultural Graduates & Post graduates numbering about 13000 pass every year from Agricultural Universities. As per Directorate of Employment and Training (Ministry of Labour) about 34,100 graduates and post graduates (Agriculture & Veterinary) were on the live register of Employment Exchanges as on 31.12.1990.

(c) The Eighth Plan aims at reducing unemployment to negligible level within the next ten years and augmentation of existing employment in terms of productivity and incomes through suitable technological market and institutional interventions. Further, it has been suggested that the minimum qualification of Village Level Worker (VLW) be raised from matric to graduation

in Agriculture thus giving the agriculture graduates the opportunity of employment in a agricultural extension system.

Arrest of Militants from Hospitals in Jammu and Kashmir

2888. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some major hospitals in Srinagar, Jammu and Kashmir remained paralysed in the month of November, 1992;

(b) if so, the reasons therefor;

(c) whether some militants have been arrested from these hospitals; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) (a) and (b). No hospitals in the state remained paralysed during November, 1992.

(c) and (d). Upon specific information regarding presence of some militants there, search operations were carried out in SMHS Hospital, Lalded Hospitals and Sher-e-Kashmir Institute of Medical Sciences, Srinagar, on 14th November, 1992, during which 7 militants, including a self-styled Area Commander and a base Commander of certain militant outfits, were arrested. Some incriminating materials, 3 rifles and 219 magazines were also recovered.

Disaster Management Institute

2889. SHRI PRAKASH V. PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) the objectives for setting up the

Disaster Management Institute;

(b) whether the Government have made any review of the working of the Institute;

(c) if so, the details thereof; and

(d) the steps being contemplated by the Government for better performance by the Institute?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) Government of India has not set-up any Disaster Management Institute.

(b) to (d). Do not arise.

Action Price of Shops/Stalls for SC/ST

2890. SHRI SHASHI PRAKASH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA allotted shops/stalls/kiosks/open platforms to SC/ST application on 'no-profit no-loss, basis previously;

(b) whether in the month of September, 1992 DDA has advertised for the allotment of 271 shops/stalls to these communities on average auction price;

(c) whether the price fixed by DDA for these units which are reserved for SCs/STs is higher than the auction price paid by the general category in the similar cases and if so, the reasons therefor;

(d) whether the DDA has taken approval of the Union Government for charging the average auction price; and

(e) if not, the step the Government propose to take to revoke the decision of DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) As reported by DDA the Delhi Development Authority has allotted shops/stalls/open platforms to Scheduled Castes/Scheduled Tribes applicants on reserve price during the years 1987-88, 1988-89 and 1984-90.

(b) The DDA has issued advertisement in September, 1992 calling for applications from Scheduled Castes/Scheduled Tribes applicants for allotment of 271 shops on reserve price/fixed price approved by the DDA.

(c) No, Sir, The allotment price of shops for Scheduled Castes/ Scheduled Tribes is fixed price. Allotment price of similar shops sold in auction for the general category varies from auction to auction and is generally higher than allotment price for Scheduled Castes/Scheduled Tribes.

(d) and (e). In view of (b) and (c) above, question does not arise.

Fisheries Harbours in Kerala

2891. SHRIRAMESHCHENNITHALA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have sanctioned funds for the development for Fisheries Harbour in Kerala during the last three years;

(b) if so, the details thereof, year-wise; and

(c) the details of the funds utilised?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) and (c). Sanction for Rs. 1822.42 lakhs has been issued in 1991-92. Funds released as against sanctions up to 1991-92 are as under:

	<i>(Rs. in lakhs)</i>	
	1989-90	1990-91
	30.00	154.25
		260.00

Further release of funds against existing sanctions has not been possible due to non-receipt of utilisation certificates from Government of Kerala.

Residential Accommodation for Journalists

2892. SHRIMAHENDRAKUMARSING THAKUR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to provide Government residential accommodation to journalists; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The accredited press Correspondents and News Cameramen are already being allotted residential accommodation from general pool on the recommendations of the Screening Committee set up by the Ministry of Information and Broadcasting. A pool of 110 units was in existence for allotment to them, the number of which has since has been increased to 120 units.

Supply of Natural Gas through Pipeline by Iran

2893. SHRIMATI BIBHU KUMARI DEVI:
SHRI SURENDRA PAL PATHAK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Iran has offered to supply Natural Gas to India through a direct pipeline;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Offers have been received from time to time. Action on such offers would require to be considered in conjunction with other options such as import of LNG etc.

Allotment of DDA Flats under Self Financing Scheme

2394. **SHRI KAMLAMISHRA MADHUKAR:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of flats allotted by the Delhi Development Authority in Paschimpuri two years ago under the fifth Self-financing Scheme;

(b) whether a few flats were cancelled after allotment and reallocated to the same registrants;

(c) if so the details thereof along with the reasons therefor;

(d) the time by which the applicants registered under the fifth Self-financing Scheme would be allotted flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) DDA reports that about 300 SFS flats were allotted in Paschimpuri 2 years ago in 1990 to SFS registrants of various schemes.

(b) No, Sir.

(c) Question does not arise.

(d) Under the Self Financing Schemes, registrants have to apply for the flats. Plans have been drawn by DDA to cover the backlog of registrant under the Self Financing Schemes during the 8th Five Year Plan subject to availability of land, finance and other infrastructure services.

[Translation]

Bride Burning Cases in Delhi

2895. **SHRI ARVIND NETAM:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of cases of bride burning or harassing them to the extent of committing suicide or somehow murdering the brides on the pretext of bringing less dowry have occurred in Delhi during the last three years;

(b) if so, the details of such cases lying pending with the Delhi Police and the Crime Branch during the last three year; and

(c) the time by which Police will frame a final shape of these cases and file suits in the courts?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir.

(b) The details of such cases lying pending with the Delhi Police and the Crime Branch during the last three years i.e. 1989, 1990, 1991 and 1992 (upto 15.11.91) are as under:-

Year	Cases reported	Persons arrested	Pending investigation
1989	109	286	-
1990	127	320	2
1991	126	345	11
1992 (upto 15.11.92)	116	272	52

(c) No general time frame can be devised for completing investigation of each and every case. The cases are put in Court as soon as investigation is completed with sufficient evidence to chargesheet the accused. In a majority of the cases of 1989, 1990, 1991, and 1992 the chargesheets have been sent to the Court.

[English]

Aquaculture in Orissa

2896. SHRI SUBASH CHANDRA NAYAK: Will the Minister of AGRICULTURE be pleased to state:

(a) the approximate brackish water area for inland aquaculture in Orissa;

(b) the area out of the same has been developed for aquaculture;

(c) whether any assistance has been obtained or likely to be obtained for the development of brackish water area for aquaculture; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

MULLAPALLY RAMACHANDRAN): (a) The inland brackishwater area for aquaculture is estimated to be about 31,600 ha. in Orissa.

(b) The four Brackishwater Fish Farmers Development Agencies (BFDA's) established under Centrally Sponsored Scheme in coastal districts of Orissa have so far brought about 8472.24 ha. area under brackishwater aquaculture.

(c) and (d). In addition to the assistance available under four BFDAs, under World Bank assisted "Shrimp and Fish Culture Project", it is proposed to develop 1340 ha. of brackish water area for aquaculture, in Orissa at an estimated cost of Rs. 63.69 Crores.

Development of Cities with Foreign Aid

2897. DR. KRUPASINDHU BHOI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to develop some towns and cities in the country with foreign aid; and

(b) if so, the names of cities/towns identified for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). 'Urban Development' is a State subject proposals to develop towns/cities to form part of the State Plans. Certain urban Development projects are implemented with external assistance. There are on-going

urban development/water supply projects with world Bank assistance in Kerala, Tamil Nadu, Andhra Pradesh, Gujarat and Uttar Pradesh. The towns/cities covered under the various projects is given in the statement. Urban Development project proposal from the following States have been received for posing to the World Bank for assistance:-

<i>State</i>	<i>Towns proposed to be covered</i>
(i) Kerala	- Trivandrum, Kochi and Kozhikode
(ii) M.P.	- Bhopal, Indore, Jabalpur, Raipur and Gwalior
(iii) Orissa	- Cuttack, Bhubaneshwar, Rourkela, Sambalpur, Berhampur Puri, Balasore etc.

The final shape, scope and size of the projects will emerge only after the pre-requisite formalities like technical feasibility/resource availability/mandatory clearance from the Planning Commission/detailed project preparation including World Bank preparation mechanism, donor preference and also availability of commetable funds with the donor agency etc., are completed.

Habitat Improvement Projects aiming at provision of physical infrastructure, civic amenities, community development, social economic and educational inputs with a view to raising the standards of living of inhabitants of identified slum areas are being implemented in Hyderabad, Visakapatanam, Vijayawada, Calcutta and Indore. These are funded by the ODA, Govt. of U.K..

STATEMENT

Urban Development Projects

Uttar Pradesh Urban Development Projeject

1. Kanpur
2. Agra

3. Varanasi
4. Allahabad
5. Lucknow
6. Barriely
7. Morabadabad
8. Gorakhpur
9. Allgarh
10. Saharanpur
11. Ghaziabad
12. Jhansi
13. Nainital
14. Dehradun
15. Meerut

Tamil Nadu Urban Development Project

1. Madras
2. Trichinapalli

3. Coimbatore
4. Tuticorin
5. Erode
6. Mudurai
7. Vellore
8. Salem
9. Tirunelveli

Bombay Urban Development Projects

1. Bombay.

Gujarat Urban Development Project

1. Ahmedabad
2. Surat
3. Vandodera
4. Rajkot
5. Jamnagar
6. Anand
7. Mehsana

Cities/Towns Covered under Water Supply and Sanitation Projects

1. *Tamil Nadu*

Coimbatore, Mudukkarai, Chettipalayam, Ettimadai, Othakkalmandapam, Thirumalayampalayam, Vellelore, Perivanaickenpalayan, Keedalur, Naras Immeanaickenpalayam, Thudiyalur, Sarkarsamakulam, Chinnavedampatti, Idikarai, Kalpatti, Saravanamcatti, Vellakinar, Karumathampatti, Inugur, Palladam, Madurai Corpn., Salem, Attur, Surmaengalam, Mecheri, Omalur, Karuppur, Kannankurichi, Ayothiappattinam, Valapadi, Yethapur, Pathanaickenpalayam, Naras Igapuram,

Kaniyur, Gudalur, Veerapandy, Kembal, Pannaipuram, Thevaram, Paravai, Vedasandur, Keeranpur, Kamuthr, Abiramam, Puduvayal, Kandanur, Sambavarvadakarai, Keelapavoor, Alwarkurichi, Thevour, Arasiramani, Kuggalur, Athani, Chennasamudram, Krishnerayepuram, Kattuputhure, Kalkudi, Pullambadi, Ariyalur, Udayarpalayam, Iluppur, Permagalur, Needamengalam, Sirkali, Killai, Penneri, Pallipet, Summidipeendi, Pallikenda, Thiruvalam, Amur, Kilpennathur, Odugathur, Pennadam, Vadakkanadal, Valavanur, Thuttakudi, Cooner, Polechi, Kodaikanal, Thekasi, Theni-Allingam, Gobichettipalam, Attur, Aranthangi, Pattukkottai, Sirakali, Thuraiyur, Chegalpet, Ambur, Panruti, Pollachi, Puddukottai, Manapoarai, Sankarankoli, Thiruvannamelai and Kancheepuram, Madras.

2. *Kerala*

Puthencruz, Greater Cochin Development area, Quilon Municipality Adoor, Chittard, Vilappil, Panchayat, Attaingal, Punalur, Mavelikara, Palai, Meevattupuzha, Trichure, shaorenur, Ponnani, Vadakara, Kasargod.

3. *Maharashtra*

Bombay

4. *Andhra Pradesh*

Hyderabad.

Natural Gas as Fuel for Cars

2898. SHRI CHANDRESH PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned 'Now Taxis will run on gas' appearing in 'Nav Bharat Times' dated November 11, 1992;

(b) if so, the Government's response thereto;

(c) whether the Government propose to introduce these taxis in other States; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) to (d). The first phase implementation of the Compressed Natural Gas (CNG) Programme covering conversion of 220 petrol driven vehicles has been approved by the Government. The IBP Company Limited would implement the programme in Assam and Tripura and the Gas Authority of India Limited (GAIL) would implement it in Delhi, Bombay and Baroda. In Bombay the GAIL has planned to convert about 50 cars including taxis to run on petrol/CNG bi-fuel mode from January, 1993.

Allotment of Government Accommodation to Employees

2899. **SHRI SHANKERSINH VAGHELA:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of applications of Central Government employees pending with the Directorate of Estate, Delhi for allotment of Government accommodation of next available vacancy basis;

(b) the steps the Government propose to take to clear the waiting list; and

(c) the number of flats/bungalows/ accommodation in hostels is available and the steps being taken to construct more houses for Central Government employees in Delhi during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). During the period from July '91 to October 92 about 11000 applications for out of turn/next available vacancy allotments are pending. The cases are processed after collecting relevant particulars and documents from the respective offices in the individual cases

and the approved cases are kept in the waiting lists for adhoc category. The allotments will be made subject to availability of vacancies in the ratio, 1:4 between adhoc and intum allotments.

(c) A statement indicating the availability of General Pool accommodation in Delhi is given below. During the 8th plan period an out lay of Rs. 390 crores is provided for construction of about 9850 residential units for central Government employees in various cities. Depending upon the allocation of funds construction of more General Pool accommodation is taken up from time to time.

STATEMENT

Availability of G.P. Accommodation as on 1-1-91

<i>Type</i>	<i>Availability</i>
I	13,768
II	20,512
III	21,522
IV	5,114
IV -Spl.	128
V	1,932
VI	503
VII	116
VIII	97
Hostel - Double Suite	1,424
Hostel - Single Suite	490
(including Rooms in Working Women's Hostel)	
Total	65,606

Seed Research Projects

2900. SHRI K.P. SINGH DEO: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of Seed Research Projects functioning in the country;

(b) the States and Union Territories where these Seed Research Projects have been set up;

(c) whether the Government have any proposal to set up a Seed Research Project in Orissa; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, Seed Research is being conducted by the Indian Council of Agricultural Research, through two projects, namely, National Seed Project and Promotion of Research and Development for Hybrids in Selected Crops.

(b) Seed Research Centres have been set up in Andhra Pradesh, Bihar, Delhi, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh.

(c) A centre for Seed Research is already existing in Orissa State.

(d) Does not arise.

Ragi Production

2901. SHRI K.H. MUNIYAPPA:
SHRI A. VENKATESH NAIK:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total production of Ragi in the country during the last three years;

(b) whether the production has decreased;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to increase the yield of Ragi?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) The total production of Ragi in the country during the last three years was as follows:-

(In lakh tonnes)

1989-90	27.66
1990-91	23.40
1991-92	26.76

(b) and (c). The production of Ragi in the country has declined mainly due to decrease in area coverage under the crop.

(d) A centrally sponsored scheme - Special Foodgrain Production Programme (SFPP) on Maize & Millets is under implementation in seven ragi growing States viz., Andhra Pradesh, Bihar, Karnataka, Maharashtra, Orissa, Tamil Nadu & Uttar Pradesh for increased the production and productivity of Ragi. Under the Scheme, financial assistance is provided for various critical inputs like distribution of certified seeds, herbicides, plant protection chemicals/equipments, improved farm implements, conducting of field demonstrations, training to farmers etc.

National Agricultural Extension Project

2902. DR. SHRIMATI K.S. SOUNDARAM: Will the Minister of AGRICULTURE be pleased to state:

(a) the assistance provided to the Government of Tamil Nadu by the World Bank under National Agricultural Extension Project; and

(b) the progress made under this project during the last two years in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) and (b). There is no National Agricultural Extension Project being implemented in Tamil Nadu. However, an Agricultural Development Project is being implemented in the State with World Bank assistance from July, 1991 with a total cost of Rs. 3092.95 million. Assistance under the project is not provided

directly but is on a reimbursement basis. In the two years of implementation of this project, namely, 1991-92 and 1992-93, a total expenditure of Rs. 226.03 million has been incurred upto 30.6.92 and reimbursement of Rs. 51.935 million has so far been provided to the State Government. The componentwise financial targets and achievements upto 30.6.92 is indicated in the Statement.

STATEMENT

Sl.No.	Component	Target for the period upto 30.6.92	Achievement upto 30.6.92	Funds Provided for 1992-93
1	2	3 (Rs. in lakhs)	4 (Rs. in lakhs)	5 (Rs. in lakhs)
1.	Agricultural Planning	86.17	45.03	51.79
2.	Agricultural Extension	350.12	552.79	450.72
3.	Seed Production	213.59	142.25	405.43
4.	Watershed Development	134.30	25.23	118.79
5.	Livestock Development	504.67	161.75	621.61
6.	Forestry	321.45	122.42	316.84
7.	Rural Roads	150.00	38.02	312.65
8.	Rural Water Supply	500.00	108.61	1311.94
	Total	2260.30	1196.10	3589.77

A sum of Rs. 519.35 lakhs has been reimbursed from Government of India for the expenditure incurred upto 31.12.1991.

Police Commissioner System

2903. DR. A.K. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government are considering to make changes in the Police Commissioner systems in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) There is no such proposal under consideration of the Government at present.

(b) Does not arise.

Proposal to set up 'Indian Building Congress'

2904. SHRIGEORGE FERNANDES: SHRI MANORANJAN BHAKTA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to set up 'Indian Building Congress'; and

(b) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The broad features of the Society which includes professionals like engineers, architects, planners, educators, financiers, developers, builders and administrators connected with buildings and built environment, are

i. to promote and encourage practices

related to buildings and built environment,

ii. to promote standardisation efforts and encourage innovative approach to new materials and techniques including energy conservation aspects,

iii. to review existing legislations on rent control, urban land ceiling etc, and suggest to the government suitable legislations keeping in view safety and security of buildings and built environment,

iv. to suggest policies relating to buildings and buildings industry and to improve the quality of life of the common man by providing a better built environment.

Cremation Facilities in Delhi

2905. SHRI P.C. THOMAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the name of the places in Delhi where cremation facilities are available;

(b) whether the cremation facilities are adequate; and

(c) if not, the steps Government propose to take to set up more cremation grounds in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The names of the places under the jurisdiction of the Municipal Corporation of Delhi where cremation facilities are available is given in statement 'A' & 'B'. In N.D.M.C. area there is no cremation ground as the cremation facilities in the areas of MCD adjacent to N.D.M.C. are considered adequate to meet the needs of N.D.M.C. area.

(b) Yes, Sir.

15. Paschim Vihar

(c) Does not arise.

16. Hastal

STATEMENT- A

17. Keshavpur

List of sites of Cremation grounds Zone-wise under the jurisdiction of MCD

18. Nangloi syed.

Name of Cremation Grounds

19. Janak Puri

*Karol Bagh Zone**Narela Zone*

1. Sat Nagar

20. Narera

2. Inder Puri

21. Rani Khere

S. P. Zone

22. Sultan Pur

3. Panchkuian Road

23. Singhu

Shahdara Zone

24. Karala

4. Trilok Puri

25. Kubewara

5. Jawala Nagar

26. Qutab Garh

6. Seema Puri

27. Nankner.

Civil Line Zone

28. Alipur

7. Nigam Bodh

29. Khera Khund

Rohini Zone

30. Bawana

8. Wazir pur

31. Tej Pur.

9. Punjabi Bagh

South Zone

10. Badli

32. Green Park

11. Pralad Pur.

33. Mehrauli Badarpur Road.
near Lal Kuan,

12. Haider Pur.

34. Dakshin Puri

*City Zone**Najafgarh Zone*

13. Electric Crematorium.

35. Mangol Puri

West Zone

36. Nangloi

14. Subhash Nagar

37. Palam

38.	Mundka	3.	Fathapur Asola
39.	Pooth Kalan	4.	Dela
40.	Gumanhera	5.	Bhatimine
41.	Malikpur	6.	Mandi
42.	Ujwq	7.	Jona pur
43.	Nanakheri	8.	Godia pur
44.	Dhansa	9.	Sulta pur
45.	Kair	10.	Maharoli
46.	Surehera	11.	Mangla Puri
47.	Nasirpur	12.	Basant Village
48.	Juljhuli	13.	Naiv Sarai
49.	Tajpur	14.	Sandle Jab
50.	Rangpuri	15.	Lado Sarai
51.	Chnagla	16.	Devli
52.	Palam Village	17.	Khanpur
53.	Kakrola	18.	Green Park
54.	Bharthal		
55.	Sarangpur		
56.	Kapashera		
57.	Bindapur.		

New Delhi Zone

19. Kalkaji
20. Khirki
21. Lajpat Nagar

Shahdara Zone

22. Mandoli
23. Gazipur dairy farm
24. Geeta colony

STATEMENT

*List of Cremation grounds falls in Villages
of Delhi*

South Zone

1. Satbari Village
2. Chandan Bola

West Zone

25. Mangal Raja
26. Khayala Village
27. Shahpur Village
28. Orvihar Uttar Nagar

Civil Line Zone

29. Pritam pur
30. Maharpur
31. Sameypur
32. Livaspur
33. Siraspur
34. Shahbad Daulat pur
35. Pundapur
36. Shaipur
37. Shalimar Bagh
38. Azad Pur
39. Malanpur
40. Meakour
41. Chevara
42. Mazara Dabar
43. Chandpur
44. Maguri
45. Sewat
46. Nigam Pur
47. Kanjhawala
48. Barwala
49. Poth Khurd

50. Darya Pur
51. Nangal
52. Bajitpur
53. Harewali
54. Auchandi
55. Mungespur
56. Jalkhor
57. Punjab khor
58. Tatesar
59. Zieer Pura
60. Jyonty
61. Ladpur
62. Sanoth
63. Ghoga
64. Lampur
65. Singhola
66. Tikri Khurd
67. Bhor Garh
68. Shahpur Zat
69. Alipur Ghor
70. Zindpur
71. Mukhamalipur
72. Khampur
73. Hamidpur
74. Bakoli
75. Holambikalan
76. Holmikhurd

77.	Naya Bans	104.	Rajakri
78.	Pella	105.	Aya Nagar
79.	Mazara	106.	Dichand Kalan
80.	Jangola Society	107.	Massad Pur
81.	Tanda	108.	Kishan Garh
82.	Tigipurr	109.	Rong puri
83.	Sunjar Pur	110.	Mahipal pur
84.	Bakhtwar Pur	111.	Nangal Dairy
85.	Ramjanpur	112.	Nangal Dewat
86.	Mohd. Pur	113.	Hassan pur
87.	Kushak -I	114.	Sanikha
88.	Hirknki	115.	Khar Khari Village
89.	Kushak-II	116.	Papravet Village
90.	Ibrahim pur	117.	Pandwal Kala Village
91.	Qadi pur	118.	Jhatikara Village
92.	Heeran Kudna	119.	Dewala Village
93.	Tikri Berder	120.	Darya pur Village
94.	Bakarwala	121.	Matiyala Village
95.	Khera	122.	Debdi Village
96.	Jharoda Kalan	123.	Palam Village
97.	Surakpur	124.	Shahbad Village
98.	Neelwal	125.	Bagdolla Village
99.	Chitomi	126.	Amrechi
100.	<i>Namgli Sakrawati</i>	127.	<i>Dhul Saran Village</i>
101.		128.	Pochan pur Village
102.		129.	Bandoli Village
103.	Lohar Hari	130.	Goella Village

131. Shikar pur Village
132. Baddusera Village
133. Nank Heri Village
134. Kangan Heri Village
135. Kazippu village
136. Babar Garh
137. Mundella Kalan
138. Mundella Khurd
139. Mitran Village
140. Khera Dabar
141. Jaffar pur village
142. Samas purr Village
143. Mallik pur Village
144. Galib pur Village
145. Sarand pur
146. Issapur village
147. Jhul July
148. Rawat Village
149. Barurala Village
150. Daulat pur
151. Khawad
152. Ranghav pura
153. Bijawasan
154. Pahari

155. Daurala
156. Pindwala Khurd
157. Kamrde Nagar
158. Peera Garhi
159. Jawala Heri
160. Rithala
161. Bagum pur
162. Kirani
163. Nithori
164. Miran Khurd
165. Sultan Pur
166. Hastal West Zone
167. Nawada
168. Nilothi
169. Tilang Pur Kotha
170. Ranholia
171. Paschim Vihar For Muslim only
172. Shakur pur
173. Meena Bagh.

Area Covered by Rock Garden

2906. SHRIPAWANKUMAR BANSAL:
Will the Minister of URBAN DEVELOPMENT
be pleased to state:

(a) the total forest area covered by the
Rock Garden in Chandigarh at present;

(b) the expenditure incurred on the first and second phase respectively;

(c) whether there is a plan to further expand and develop the third phase of the Rock Garden;

(d) if so, the area of land to be used for the purpose, the expenditure to be incurred thereon; and

(e) whether most of the work in the third phase is going to be in steel and concrete and repetition of second phase and not the collection of Rocks of utilisation of the waste material?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The total forest covered by the Rock Garden in Chandigarh at present is 21.08 acres approx. (including the 3rd phase covering 9.14 acres).

(b) As reported by Chandigarh Admn. the expenditure incurred on the first and second phase is Rs. 015 lacs and Rs. 22.73 lacs respectively.

(c) The development of third phase of the Rock Garden is already in progress.

(d) The areas of land to be used for the third phase is 9.14 acres approximately. For the third phase an expenditure of Rs. 206.74 lacs has already been incurred upto 31.3.92 and an additional expenditure of Rs. 50 lacs is likely for completion of the third phase.

Thus the likely expenditure for entire phase is about Rs. 257 lacs.

(e) The main structure for 3rd phase is done in reinforced cement concrete, but part finishing with waste material on outer surface. There is no repetition of second phase and some boulders have also been used.

[Translation]

Families Benefited Under Special Component Plan

2907. SHRI LALIT ORAON: Will the Minister of WELFARE be pleased to refer to reply given on August 12, 1991 to Unstarred Question No. 2687 and state:

(a) the number of families benefited under the Tribal Sub-Plan and Special Components Plan in Bihar during each of the last three years; and

(b) the details of Central assistance provided the Bihar under Tribal Sub-Plan, Special Component Plan for Scheduled Castes and Scheduled Tribes under centrally sponsored schemes during 1992-93?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Information is being collected and will be laid on the Table of the House.

(b) The Central Assistance provided to Bihar under Tribal Sub-Plan and Special Component Plan during 1992-93 is as follows:-

(Rs. in lakhs)

Special Central Assistance (for TSP)	2749.17
Special Central Assistance (for SCP)	1796.00
Grant under Article 275 (i)	213.60

(Rs. in lakhs)

1.	Book for SC & ST Students	2.00
2.	Post matric scholarship for SC and ST students	69.03
3.	Pre-matric scholarship for children engaged in unclean occupation	3.04

*[English]***Terrorists Arrested in Delhi**

2908. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorists arrested in Delhi during the last six months;

(b) whether the persons named by such terrorists during interrogation have been nabbed; and

(c) if so, the number of such persons?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (c). In all 22 terrorists were arrested in Delhi during the last six months. These include six accused persons named by the arrested terrorists.

Seminar on Anti-Drugs Day

2910. SHRI N.J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Police had organised a seminar on the International Anti-Drugs Day in June, 1992;

(b) if so, the details of the suggestions

made therein to check smuggling of drugs and to launch a social campaign in this regard; and

(c) the steps being taken by the Government to bring awareness amongst the citizens the evil affects of drugs?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (c). Yes. Sir. A Seminar on International Anti-Drug Day was organised by Delhi Police on 26.6.92 at Parliament House Annex, New Delhi. Several suggestions were made in the Seminar to check smuggling of drugs and to launch a social campaign in this regard. These included carrying out of a Scientific Research on the ill-effects of specific drugs, launching of drug awareness campaigns making special efforts to keep away the youth from drugs through community level publicity etc. The Delhi Administration is founding and supervising six drug de-addiction centres run by different non-Governmental agencies. In order to create awareness against drug abuse, drama, magic show, compositions, lectures by distinguished professors workshops, ballets are organised periodically.

Construction of Quarters by Bharat Petroleum Corporation Limited

2911. SHRI MOHAN RAWALE: Will the

Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Bharat petroleum Corporation Limited has sought the permission and Clearance of the Government of Maharashtra for construction of staff quarters for clerical and labour employed at Mahul in Bombay;

(b) whether the Bharat Petroleum Corporation Limited has since got the clearance;

(c) if not the reasons therefor; and

(d) the steps taken by the Union Government and the Bharat Petroleum Corporation Ltd. in the matter?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). On an application of M/s. Mafatlal Fine Spinning & Manufacturing Company Limited (landholder) jointly with Bharat Petroleum Corporation Limited, Government of Maharashtra have permitted the landholder to construct through Developer, M/s. Eversmile Construction Company Private Limited staff quarters for the employees of Bharat Petroleum Corporation Limited. Landholder and the Developer have to take necessary action in the matter.

[*Translation*]

Subletting of Government Accommodation

2912. SHRI VISHWANATH SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the incidents of illegal subletting of Government quarters by the Government employed have increased;

(b) whether the Government have launched or has been launching a campaign to look into such cases;

(c) if so, the number of such incidents came to the notice of the Government during the last one year; and

(d) if so, the steps being taken by the Government to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) During the last one year, the number of subletting complaints has increased.

(b) Surprise inspections of the Government Quarters are being carried out periodically.

(c) During the last one year, 1309 cases of unauthorised subletting of Government quarters came to notice.

(d) In cases where unauthorised subletting of government residences is proved, penalties as provided in the Allotment of Government Residences (General Pool in Delhi) Rules, 1963 are imposed on the allottees.

Encroachment of Indira Gandhi Hospital Land

2913. SHRI BHOGENDRA JHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total area of public land encroached in Delhi and the steps being taken by the Government to get the land released;

(b) whether 28 acre of land allotted to Indira Gandhi Hospital has also been encroached upon; and

(c) if so, the details thereof and the action taken in the matter?

Delhi Development Authority

According to DDA 929 jhuggi jhonpri clusters existing largely on public land, besides other encroachments, statistics of which are not readily available as the work of detection and removal of such encroachment is a continuing process. The following lands were reclaimed by the DDA after removing unauthorised construction during the last seven years.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Details of encroachment of lands under different authorities and civic bodies are reported as follows:-

<i>Year</i>	<i>No. of unauthorised construction removed</i>	<i>Land recovered</i>
1985-86	6062	33.00 acres
1986-87	13069	40.75 acres
1987-88	6473	72.00 acres
1988-89	6731	47.75 acres
1989-90	10137	219.93 acres
1990-91	6304	286.50 acres
1991-92	4663	261.50 acres

Delhi Cantonment Board

The total area encroached on public land under the management of Delhi Cantonment Board is 17446 sq. mt. Delhi Cantonment Board has taken action under the provision of the Cantonment Act, 1924 and the P.P. Act.

encroachment by carving plots on Government land in Sector -13, R.K. Puram.

(iii) Unauthorised construction of a three storeyed building by lawyers at Patiala House.

(iv) 48 Jhuggi Jhonpri clusters

Action is initiated against the offenders under the relevant laws.

New Delhi Municipal Committee

Details of the encroachments under the jurisdiction of NDMC is as under:-

(i) 50 places of wor-ship which have been constructed on government land unauthorisedly are very old.

(ii) Seven cases of unauthorised

(b) Land & Development Office and DDA have reported that no land has been allotted by them to the Indira Gandhi Hospital. The Medical and Public Health Department of National Capital Territory of Delhi have stated that there is no hospital named 'Indira Gandhi Hospital' under Delhi Administration.

(c) Deos not arise in view of reply to part (b) above.

[*English*]

Food Processing Industries

2914. SHRIMATI VASUNDHARA RAJE: Will the Minister of PROCESSING INDUSTRIES be pleased to state:

(a) whether applications received multi-national and other companies for setting up of Food Processing Industries are pending with the Government;

(b) if so, the details thereof;

(c) the steps taken by the Government to clear the applications; and

(d) the locations where these industries are proposed to be set up, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (d). 5 application for establishment of fish processing units and 8 application for deep sea fishing projects received recently are at various stages of processing. Details of these are given in the statement. As regard the pending applications relating to beer and alcohol, the information is being collected and will be laid on the Table of the House.

STATEMENT

List of Applications Pending for Fish Processing Units

Sl/No.	Name of the company	No. of pending applications.	Location of the proposed unit
1	2	3	4
1.	M/s. C.P. Acquaculture Group, Thailand	1	W. Bengal, A.P., Kerala, Maharashtra Tamil Nadu.
2.	M/s. Peeeyes Marine Venture (I) Ltd., Madras	1	Andaman & Nicobar Island.
3.	Indo Aquatic Ltd., Hyderabad	1	Kothakodura (Distt. Nallore), Andhra Pradesh.
4.	Viceroy Pvt. Ltd., Bombay	1	MIDC Industrial Area, Distt. Talaja Maharashtra.
5.	Sudesh Sea Food's Pvt. Ltd., Bombay	1	MIDC Village, Distt. Thane, Maharashtra.

List of Applications Pending for Deep Sea Fishing Projects

Sl/No.	Name of the company	No. of vessels
1	2	3
1.	Paragon Aqua Marine Ltd., Hyderabad	2
2.	Marine Resources International, New Delhi.	2
3.	Ron Maritime Ltd., Cochin	2

<i>Sl.No.</i>	<i>Name of the company</i>	<i>No. of vessels</i>
1	2	3
4.	Ting Tai India Ltd., Visakahapatnam	2
5.	Sumura Maritime Trades Ltd., Hyderabad	4
6.	Sarb Consulat Marine Products Pvt. Ltd., New Delhi	1
7.	A.K. International, New Delhi	3
8.	Trimarine Pvt. Ltd., New Delhi	2
		18

[*Translation*]**National Research Centre for Mustard**

2915. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government of Madhya Pradesh have submitted any proposal to the Union Government for setting up a National Research Centre for Mustard in Gwalior and Chambal division; and

(b) if so, the response of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). Sir, The Govt. of Madhya Pradesh as well as some other states have offered a site free of cost for the established of a National Research Centre for Rapeseed and Mustard. An ICAR Expert Committee has examined the offers of these State Government and has finally recommended that the NRC for Rapeseed-Mustard may be established at Sewar, Bharatpur, Rajasthan. This recommendation has been accepted.

[*English*]**Sub-Centre of Modal Institute in Kerala**

2916. SHRITHAYILJOHNNANJALOSE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have received any proposal from the Government of Kerala for setting up of Sub-centre of Modal Institute in Kerala for research in fish diseases;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LANKA): (a) No, Sir.

(b) Does not arise.

(c) Does not arise

Oil Products in Madhya Pradesh

2917. SHRI SURAJBHANU SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the projects/schemes regarding oil under consideration of the Union Government pertaining to Madhya Pradesh;

(b) the reasons for delay in according approval to them; and

(c) the time by which approval is likely to be accorded?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Government of India has approved, in principle, the setting up a 6 MTPA oil refinery in the joint sector in Central India.

Damage to Places of Religious Importance

2918. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of places of religious importance, damaged/affected adversely in communal riots in various Union Territories during 1991 and 1992 so far, Union Territory-wise;

(b) whether such damaged places have since been repaired/restored to the distressed party as per the guidelines issued by the

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) No damage has been reported from any Union Territory during 1991 and 1992 (till 30 November).

(b) and (c). Does not arise.

Supply of Fertilizers to Maharashtra

2919. SHRI ANNA JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of chemical fertilizers required by Maharashtra annually for each

of the cropping seasons;

(b) the fertilizers allocated by the Union Government for current Kharif and Rabi seasons in Maharashtra State;

(c) whether the Government propose to increase the fertilizers supply to the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) A statement indicating the season-wise consumption of fertiliser nutrients in Maharashtra during the last three years is attached.

(b) The following table gives the fertiliser nutrients allocated to Maharashtra during Kharif, 92 and Rabi, 92-93 seasons:

('000 tonnes)

<i>Nutrient</i>	<i>Kharif 1992</i>	<i>Rabi 1992-93</i>
N	528.06	218.21
P	238.00	-
K	136.31	-
Total	902.37	218.21

Allocation of Phosphetic and pottassic fertilisers has been discontinued from 25.8.92 as these fertilizers have been decontrolled.

(c) and (d). The entire requirement of nitrogenous fertilisers in Maharashtra would be met in full by allocations, even if such

allocations exceed the assessment already made.

STATEMENT

Consumption of Fertilisers in Maharashtra

	1989-90			1990-91			1991-92			
	1	2	3	4	5	6	7	8	9	10
N.	430.00	251.00	681.00	473.29	279.01	752.30	463.00	262.00	725.00	
P.	187.00	139.00	326.00	196.77	157.78	354.55	207.00	134.00	341.00	
K.	99.00	76.00	175.00	124.34	86.16	210.50	11.00	87.00	198.00	
Total	716.00	466.00	1182.00	794.40	522.95	1317.35	781.00	483.00	1264.00	

Accommodation CRPF

2920. SHRI BHUPINDER SINGH HOODA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the percentage of men provided family accommodation in CRPF who remain almost on wheels, leaving their families behind at their Group Centres;

(b) whether almost 80% of Government accommodation in the CRPF Group Centres at Jharodakalan (New Delhi) is at the verge of collapse although constructed only 15-20 years back;

(c) whether drinking water is also not available in the same camp; and

(d) the remedial steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) Against 14% authorisation of family quarters fixed by the Government for non-gazetted executive staff, the level of satisfaction achieved is 5.90% only.

(b) Due to saline water in Group Centre, CRPF, Jharoda Kalan, New Delhi life buildings has been affected but the buildings are not on the verge of collapse. Repairs are being carried out by the CPWD.

(c) Drinking water is being provided to inmates of campus through tankers, since the ground water is not potable.

(d) Action has been initiated by CPWD to contact experts who can provide know for making ground water of Group Centre Campus potable.

Strategy to Tackle Terrorism

2921. SHRIRAJIRAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether he suggested a two-pronged

strategy for tackling the problem of terrorism at the Southern Zonal Council Meeting held on November 11, 1992 in Madras; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). The Policy of the Government has been to deal firmly with terrorist elements in the country, and simultaneously step up socio-economic development in the affected areas to redress the genuine grievance of the people. Various steps are being taken by the Government in this direction with close cooperation of the State Government concerned. The Central Government is rendering all possible assistance to the affected States in the form of funds additional para-military forces, provision of training facilities to the State police personnel, improved communication facilities sophisticated arms etc. This approach, among other things, may mentioned in the aforesaid meetings.

[*Translation*]

Ambedkar's Works

2922. SHRI RAJESH KUMAR: SHRIMATI BHAVNA CHIKHALIA: SHRI ANAND AHIRWAR:

Will the Minister of WELFARE be pleased to state:

(a) the reasons for the delay in publishing the works of Dr. Ambedkar;

(b) the languages in which they are proposed to be published; and

(c) the time by which they are likely to be published?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) As per the Government decision, the work of translation and publication of Dr. Ambedkar's writings

and speeches to be executed through the private publishers, academies and Universities and the Directorate of Publication in the Ministry of Information and Broadcasting was just to coordinate. Due to inadequate response from private publishers, academies and Universities, the Directorate of Publication Division suggested that the project may be executed through the Publication Division of the Ministry of Information and Broadcasting by having control Editorial Board and separate Editorial Boards for each regional languages. The proposal was considered by the Central Advisory Committee under the Chairmanship of the Welfare Minister and also by the Standing Committee of Baba Saheb Dr. B.R. Ambedkar Centenary Celebrations who have both recommended the revised of the Directorate of Publication. The Government will take a decision soon.

(b) It is proposed translate and Publish Dr. Ambedkar's works in Hindi and other regional languages viz, Tamil, Malayalam, Kannada, Telugu, Bengali, Oriya, Punjabi and Gujarati.

(c) Atleast, a period of five years will be required to translate and publish the writings and speeches of Dr. Ambedkar.

[English]

Drilling Operations

2923. SHRI TARIT BARAN TOPDAR:
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are experiencing difficulties with private contractors for conducting drilling operations under the Oil and Natural Gas Commission projects;

(b) if so, the details thereof; and

(c) the steps taken to overcome the same?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) and (c). Do not arise.

Supply Gas through Pipeline

2924. SHRI HARIN PATHAK:
DR. K.D. JESWANI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal to supply natural gas for domestic and industrial use through pipeline in Gujarat;

(b) if so, the details thereof and the names of the places where the gas is likely to be supplied through pipeline;

(c) whether there is an additional demand of LPG in Gujarat; and

(d) if so, the steps taken or proposed to be taken to meet the demand?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Natural gas is being supplied through pipeline in the cities of Surat, Baroda and Bharuch Ankleshwar.

(c) and (d). While demand of LPG is unabated, plans have been drawn to increase LPG availability in the country by commissioning new source, and through imports.

Development of Fisheries

2925. SHRI SHRAVANKUMAR PATEL:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether any schemes for development of fisheries have been submitted by the Government of Gujarat, Maharashtra and Madhya Pradesh;

(b) if so, the details thereof; and

(c) the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). No scheme has been received from these States in 1992-93. However, proposals have been received for sanction under the on-going central and centrally sponsored schemes. State-wise details of these proposals are given in the statement annexed.

STATEMENT

Proposals submitted by the States of Gujarat Maharashtra and Madhya Pradesh

State	Sl.No	Type of proposal	No.	Total amount (Rs. in lakhs)
1	2	3	4	5
Gujarat				
	1.	Fish Landing Centres	4	178.22
	2.	Minor Harbours	2	1453.00
	3.	Freshwater Aquaculture	1	15.00
	4.	Motorisation	1	3.00
	5.	Group Accident Insurance	1	1.38
	6.	Model Villages	1	5.70
Madhya Pradesh				
	1.	Group Accident Insurance		
	1	2.00		
Maharashtra				
			Nil	

[*Translation*]**Shortage of Milk in Trans-Yamuna Area**

2926. SHRI B.L. SHARMAPREM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is acute shortage of milk in Trans-Yamuna area of Delhi and D.M.S. and Mother Dairy booths have not been set up in adequate numbers;

(b) if so, the reasons therefor and whether the Government have conducted any survey regarding the requirement and availability of milk in this area;

(c) if so, the details thereof; and

(d) the action being taken by the Government for opening more milk booths in this area during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) to (c). No, Sir. Delhi Milk Scheme (DMS) is operating 75 Milk Booths and approximately 28,000 litres of milk is being distributed in this area at present. Mother Dairy is operating 86 Bulk Vending Booths and Insulated Containers in this area including NOIDA for selling Toned Milk. Besides toned milk, Mother Dairy is also selling full Cream Milk through 32 Bulk Vending Booths, four insulated containers and 15 shops. While no survey regarding the requirements and a availability of milk in this area has been conducted, Mother Dairy's 86 Bulk Vending Booths and Insulated Containers with a selling capacity of approximately 90,000 litres of milk per day are selling only 57,000 litres of milk per day. Both Mother Dairy as also Delhi Milk Scheme can meet more demand through existing booths. The rest of the milk demand is met from other sources.

(d) DMS and Mother Dairy, Delhi have

planned to open two booths and 15 Bulk Vending respectively in this area by the end of 1993.

[*English*]**Tahbazari**

2927. SHRI JANARDAN MISRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Municipal Corporation of Delhi have invited applications for 'Tahbazari' during the last three months;

(b) if so, the number of applications received;

(c) whether any action has been taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (d). The Municipal Corporation of Delhi has reported that they had directed all squatters/hawkers to file their applications for Tehbazari. More than one lakh applications have been received by 31.8.1992. The applications are under process of scrutiny according to the scheme presented to the Supreme Court.

Hybrid Seeds

2928. DR. LAL BAHADUR RAWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) the places where hybrid seeds are being produced in the country;

(b) whether any cooperation is being sought from foreign institutions to extent

their cooperations in this connection; and

(c) if so, the names of the countries and the duration from which the said cooperation is likely to be sought in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Certified hybrid seeds are being produced in the states of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Punjab, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Uttar Pradesh, West Bengal and Delhi by the Central and State Seed Corporations and private seed producers.

(b) and (c). No, Sir.

Diversion of Krishna River Water

2929. SHRIDATTATRAYABANDARU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the proposal for diversion of Krishna River water to Hyderabad and Secunderabad for drinking purposes is pending with the Union Government for clearance;

(b) if so, the details thereof and by what time it is likely to be accorded approval;

(c) whether any World Bank assistance is likely to be provided for the same; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) to (d). Do not arise.

Allotment of Gas Agencies to Handicapped Persons

2930. SHRI RAM KAPSE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether in January, 1990; the Bharat Petroleum Corporation Limited, Bombay have invited applications from handicapped persons for allotment of gas agencies in Maharashtra;

(b) if so, the number of applications received;

(c) whether any decision has been taken regarding the allotment; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI E. SHANKARANAND): (a) No, Sir.

(b) to (d). Do not arise.

Central Marine Fisheries Research Institute

2931. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have any plan to confer deemed university status to the Cochin bases Central Marine Fisheries Research Institute;

(b) if so, the details thereof;

(c) whether the Union Government propose to delink any post graduates programme from the above Institute; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

three years; and

Production of Crude Oil and Natural Gas

(b) the details of the steps taken/proposed to be taken by the Government to increase their production?

2932. SHRI S.B. SIDNAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The figures of crude oil and natural gas production during the last three years is given below:-

(a) the quantity of natural gas and crude oil produced in the country during the last

<i>Year</i>	<i>Crude Oil (MMT)</i>	<i>Natural Gas (MCM)</i>
1989-90	34.09	16,989
1990-91	33.00	17,998
1991-92	30.345	18,879

(b) A number of oil and gas field development projects are being implemented to enhance indigenous production of crude oil and natural gas. Government have also offered certain discovered oil/gas field for development by private companies.

(b) OCC's balance in public deposit account as on 31.3.1992 was Rs. 5128.18 crores.

(c) The collection of case on crude oil from 1974-75 to 1991-92 has been Rs. 16528.14 crores.

Deficit in Oil Pool Account

Terrorism in Southern States

2933. SHRI CHITTA BASU:
PROF. ASHOK ANAND RAO
DESHMUKH:

2934. SHRI R. SURENDER REDDY:
DR. D. VENKATESWARA
RAO:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total amount of deficit as on date in oil pool account;

(a) whether the Union Government have received proposal from some southern States for tackling of terrorism jointly;

(b) the total amount which has been directed to the Government; and

(b) if so, the details thereof;

(c) the total accumulated amount mopped up as oil development cess?

(c) whether the Government have approved the proposal;

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) The cumulative deficit as on 31.3.1992 was about Rs. 5400 crores.

(d) whether some northern States have been urged by the Union Government to formulate a similar scheme;

(e) if so, the reaction of these States thereto; and

(f) the assistance proposed to be provided by the Union Government to the States for implementing the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No written/specific proposal has been received from the State Govts. for tackling terrorism jointly.

(b) and (c). Doesn't arise.

(d) to (f). Government is fully alive to the situation created by the terrorist elements in some parts of the country and is determined to ensure that a durable climate of peace, stability and progress prevails throughout the country. The direct responsibility for dealing with terrorist activities lies with the State Governments. The Central Govt. however, assists the State Government, to the extent possible, by extending help in the form of funds, para-military forces, improved weapons and other equipments and general co-ordination.

Foodgrains Movement

2935. SHRI TARA CHAND KHANDELWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has a proposal to remove all restrictions in inter-state movement of foodgrains;

(b) if so, whether such a step of the Government will help the farmers to release a better price for their produce; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) There is no ban on the inter-state movement of wheat, levy-free rice and coarse grains and the entire country is treated, as a matter

of policy, a single Food Zone. However, some States have restricted inter-State movement of paddy, inter-alia, to encourage the development of local rice milling industry in the respective States.

(b) and (c). In view of reply at (a) above, question does not arise.

Fencing on Indo-Bangladesh Border

2936. SHRI K.V. THANGKABALU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a length of 507 Kms. has been identified for reaction of fencing in the West Bengal sector of the Indo-Bangladesh border;

(b) if so, the current estimated cost of the project; and

(c) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) Yes, Sir.

(b) The cost is estimated to be Rs. 68.45 crores.

(c) The project is expected to be completed in 1996, subject to availability of funds and land.

Potato Seed Production

2937. SHRI ANIL BASU: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of certified potato seed produced in the country during 1991-92;

(b) whether the yield per hectare is satisfactory; and

(c) if so, the action plan drawn up to

increase the production and the productivity of potato seeds?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Certified potato seed produced in the country during 1991-92 was approximately 3.54 lakh quintals.

(b) Average productivity of potato is lower as compared to developed countries like Netherlands, Germany, U.K. etc.

(c) Potato growing states have taken up various programmes to increase the production and productivity of potato seeds in their states. Besides, Government of India have also proposed a scheme to set up rapid multiplication units in the states for multiplying root and tuber crops including potato during VIII Five Year Plan.

Agricultural Research

2938. SHRI VJAY NAVAL PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up Agriculture Universities/Research Institutes in various States during the Eighth Plan period;

(b) if so, the details thereof; and

(c) the total outlay earmarked for Agricultural Research during Eighth Plan and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) One Central Agricultural University and six National Research Centres (on Rapeseed-mustard, grapes, oilseed palm, removal of drudgery in farm Women, animal nutrition physiology and Women in agriculture) are proposed to be set-up during the Eighth Plan period.

(c) The plan allocation of the Department

of Agricultural Research & Education for the VIII Plan is Rs. 1300 crores and that for the current years is Rs. 200 crores.

[*Translation*]

Loss to Barauni Refinery

2939. SHRI NITISH KUMAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Barauni refinery is suffering financial loss;

(b) if so, the loss suffered by the refinery during 1991-92 and the total capital invested by the Government in the refinery from various sources upto this period;

(c) whether any scheme is being formulated by the Government to make full utilisation in the refinery; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Barauni Refinery has not suffered an overall financial loss during the last three years. The capital employed as on 31.3.1992 was Rs. 181.15 crores and the same is from internal resources.

(c) and (d). Government has received a proposal for laying of a crude oil pipeline from Haldia to Barauni.

[*English*]

National Food Processing Policy

2940. SHRI SOBHANADREESWARA RAO VADDE:
SHRI CHANDULAL
CHANDRAKAR:
DR. KRUPASINDHU BHOI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have formulated any National Food Processing Policy; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b). The National Food Processing Policy is under formulation.

[*Translation*]

Contract to M/s. Spie Capag

2942. SHRIMATI PRATIBHA DEVI SINGH PATIL:
SHRI MADAN LAL KHURANA:
SHRI GOVINDRAO NIKAM:
SHRI RAJENDRA AGNIHOTRI:
SHRI HARI KISHORE SINGH:
SHRI SRIKANTA JENA:
SHRI CHANDRAJEET YADAV:
SHRI MOHAN RAWALE:
SHRI SANAT KUMAR MANDAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Gas Authority of India had awarded a contract to M/s. Spie Capag of France to execute a project;

(b) the details of the terms of the contract awarded by the Gas Authority of India to the Spie-Capag of France;

(c) whether the Spie Capag of France has implemented the project as per terms;

(d) if not, the reaction of the Government in regard thereto; and

(e) the present status of the dispute and the Government's stand in the matter?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Yes, Sir. The contract dated 10th May, 1986, included

two agreements, one for civil/erection services and indigenous supplies and the other for imported supplies.

(c) to (e). The completion of all segments of the project was delayed by periods ranging from six months to three years. GAIL demanded liquidated damages in terms of the contract and invoked the Performance Bank Guarantee for recovery of the sum. The Bank Guarantee is yet to be released.

[*English*]

Petroleum Products by NRI

2943. SHRI CHANDULAL CHANDRAKAR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether non-residential India Company is setting up a petroleum project in Surat (Gujarat) which includes crude refinery and a liquified petroleum gas bottling plant;

(b) if so, the details thereof;

(c) whether the company has been permitted to export 100% of its products as per LI issued to company; and

(d) if so, the reasons for not permitting sale of the products in the country?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). M/s International Petroleum S.A. (BVI), Switzerland has been used a LOI for setting up of an Export Oriented Refinery in Gujarat. The party is required to export its production excluding rejects not exceeding 5% for a period of 10 years.

Action Plan to Combat Gas Shortfall

2944. DR. D. VENKATESWARARAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have

chalked out any action plan to manage the shortfall between availability and allocations of gas to different industries;

(b) if so, the main features of the proposed plan;

(c) by what time these are likely to be implemented; and

(d) to what extent this action plan will overcome shortage of gas?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (d). Shortfalls are managed by restricting supplies to fallback consumers, providing dual fuel capabilities etc.

[*Translation*]

Construction of Chambers of Lawyers of Supreme Court

2945. SHRI YASHWANTRAO PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Law Ministry has demanded land for the construction of the Chambers for lawyers of Supreme Court;

(b) if so, the details thereof; and

(c) the details of the land being allotted for the purpose and the likely rate thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir. Upon the request of the Chief Justice of India, the Ministry of Law and Justice have been requesting this Ministry for allotment of a suitable site for the purpose.

(c) Two alternative sites have been identified. One site measuring around 2600 sq. mtrs. known as "Dhobi Ghat" behind the present India Law Institute Building and another site measuring 7600 sq. mtrs. situated beneath Bungalows at Bhangwandas Road,

Mathura Road junction, New Delhi. The market rate for this area is Rs. 50,400/- per sq. mtr. which is valid upto 31.3.92.

Delhi Master Plan 2001

2946. SHRIMATI BHAVNA CHIKHLIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have approved have the Delhi Master Plan 2001

(b) if so, whether it has been made public;

(c) the date on which the first Master Plan for Delhi was formulated and the period for which it was valid;

(d) whether in 1986 a conceptual plan was also formulated;

(e) if so, whether it is being implemented now;

(f) whether the floor area ratio group housing societies have been reduced for reducing the area of multi-stored buildings; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir.

(c) The Master Plan for Delhi was promulgated on 1.9.62 as per Delhi Development Act. However no terminal year regarding the period of validity of the plan was laid down.

(d) and (e). The Master Plan for Delhi Perspective -2001 which is an extensive modification to the Master Plan for Delhi is under enforcement now.

(f) and (g). The master Plan for Delhi Perspective- 2001 has the concept of low rise high density development. The maximum FAP for group housing has been fixed at 133.

Cancellation of LPG Agencies

2947. SHRI SRIKANTA JENA:
SHRI LAL BABU RAI:
SHRI RAM TAHAL
CHOUHARY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of L.P.G. agencies cancelled during the last three years, State-wise;

(b) the reasons therefor and the number out of them whose licences have been revived; and

(c) the number of agencies against whom enquiry has not been completed?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). During the last three years ending March, 1992, 25 LPG distributorships were cancelled for malpractices as under:-

Andhra Pradesh	-	2
Assam	-	1
Bihar	-	2
Haryana	-	1
Himachal Pradesh	-	1
Kerala	-	2
Punjab	-	2
Maharashtra	-	6
Uttar Pradesh	-	3
Madhya Pradesh	-	1
Delhi	-	4

Out of the above, one distributorship each in Bihar and Himachal Pradesh has been restored and another one in Andhra

Pradesh is in the process of restoration. No enquiry is pending.

Drinking Water Supply Scheme of U.P.

2948. SHRIGAYAPRASAD KORI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have any check on the schemes for supply of drinking water to Uttar Pradesh sponsored by the Union Government during the year 1991-92;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No urban water supply scheme has been sponsored by the Union Government during 1991-92.

(b) and (c). Do not arise.

[English]

Allotment under New Pattern DDA Housing Scheme 1979

2949. DR. VASANT PAWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some registrants under New Pattern Housing Scheme 1979 of Delhi Development Authority have opted for other schemes announced by DDA subsequently viz. self-financing, cooperative societies etc; and

(b) if so, the number of such persons category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) According to DDA, 541 registrants of MIG and LOG categories of New Pattern Registration Scheme, 1979 have migrated to Awas Sakar Yojna.

1024 MIG and 40 LIG registrants changed their registration from New Pattern Registration Scheme, 1979 to Self Financing Scheme.

Besides certain registrants were allowed to migrate for Rohini Residential Scheme for allotment of plots in the year, 1982 details of which are available.

NDDB Projects in Karnataka

2950. SHRIMATI CHANDRA PRABHA URS: Will the Minister of AGRICULTURE be pleased to state:

(a) the amount invested by NDDB for vegetable oil projects in Karnataka;

(b) whether the NDDB has requested the Karnataka Government to exempt oilseed growers co-operative societies from the purchase, sales and turnover tax for survival and to compete with private traders;

(c) if so, whether the Karnataka Government had exempted these co-operatives from the above taxes; and

(d) if not, the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The total investment made by NDDB for vegetable oil projects in Karnataka is Rs. 29.57 crores upto the period ending 31st October, 1992. NDDB has also provided Rs. 5.00 crores as medium term loan.

(b) Yes, Sir. NDDB made this request with Karnataka Government to ensure that the cooperatives become competitive enterprises and make a significant contribution to the agricultural economy of the State.

(c) No, Sir.

(d) The Ministry of Finance has been approached to take up the question of

rationalisation of tax on oilseeds with all State Governments.

[Translation]

Scheme to Tackle Terrorism

2951. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in the recent meeting of the Police Chiefs of northern States any scheme has been chalked out to tackle terrorism/ extremism;

(b) if so, the details thereof;

(c) whether the police has to face difficulty in tackling the terrorists due to their having more sophisticated armaments as compared to the Police; and

(d) if so, the reasons for not providing sophisticated arms to the police to tackle this problem?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) and (b). A meeting was recently held in the Ministry in which senior officials including police officials of some States took part for discussing various aspects relating to terrorist activities in these States.

(c) and (d). The State government have been putting forth their requirements for sophisticated weapons to meet the terrorist threat. These requirements are being met to the extent possible keeping in view the availability and demands from different States.

[English]

Import of Natural Gas

2952. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have any proposal to import liquefied natural gas from Iran;

(b) if so, the details thereof;

(c) whether any deal has been finalised in this regard; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) ~~to~~ (d). Do not arise.

[Translation]

Water Supply Schemes of Orissa

2953. SHRI MRUTYUNJAYA NAYAK: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether several schemes of drinking water supply are pending with the Union Government;

(b) if so, the details thereof;

(c) since when these schemes are pending; and

(d) by when these schemes are likely to be accorded approval?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI M. ARUNACHALAM): (a) to (d). The State Government of Orissa had forwarded 98 water supply proposals at an estimated cost of Rs. 145.54. The project proposals have been examined from technical angle and comments forwarded to the State Government of Orissa to revise and re-submit the proposals based on the comments/suggestions made by this Ministry at the earliest for due consideration.

Apple Cultivation

2954. SHRICHINMAYANAND SWAMI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any action plan to promote the apple cultivation in hilly areas of Uttar Pradesh is under the consideration of the Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). (i) The Central Government is implementing an Indo-Italian Project under spur varieties of apple have been imported from Italy, of these 5.200 varieties will be distributed to the growers.

(ii) Government of Uttar Pradesh has launched a programme on Development of Fruit plants in hilly areas at a cost of Rs. 30 lakhs during 1992-93, which includes Rs. 1.5 lakhs for apple plantations.

(iii) Under rejuvenation programme an area of 300 ha. of apple will be covered at a cost of Rs. 7.75 lakhs.

(iv) Indian Council of Agricultural Research has established a Regional Station of Central Institute of Temperate Horticulture at

Mukteshwar in U.P. hills. This station will conduct research on different temperate fruits including apple.

[English]

Guidelines for Issuance of Arms Licences

2955. SHRI DIGVIJAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state the latest directives/guidelines issued by the Union Government to State Government regarding issuance of arms licences to individuals for self-protection?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): The Arms Act 1959 and the rules under it govern grant of licences for acquisition, possession, carrying and use

etc. of firearms to the civilians. Central Government is the sole licensing authority in respect of prohibited/prohibited bore firearms. The licencing powers for non prohibited bore weapons have been delegated to States/UTs and the authorities subordinate to them. The State Governments/UTs are required to formulate policy guidelines for grant/renewal of licences of non-prohibited bore category taking into consideration law and order and other relevant factors within their respective jurisdiction.

Cultivable Land

2956. SHRI CHIRANJI LAL SHARMA: Will the Minister of AGRICULTURE be pleased to state the persons percentage of cultivable land held by big, marginal and small farmers in the country at present in each State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): The requisite information is given in the statement.

STATEMENT

Sl.No	State/U.T.	Big (large)	Small	Marginal
1	2	3	4	5
1.	Andhra Pradesh	16.9	17.3	14.5
2.	Arunachal Pradesh	28.5	7.0	2.6
3.	Assam	14.1	20.1	19.0
4.	Bihar	7.8	17.1	30.3
5.	Goa	25.7	17.9	26.9
6.	Gujarat	21.1	10.8	4.2
7.	Haryana	24.3	10.3	6.2
8.	Himachal Pradesh	9.5	22.8	20.5
9.	Jammu & Kashmir	4.3	24.8	32.7
10.	Karnataka	19.9	15.9	7.3
11.	Kerala	9.8	21.6	45.8
12.	Madhya Pradesh	28.3	10.6	5.5
13.	Maharashtra	16.8	14.7	5.8

Sl.No	State/U.T.	Big (large)			Small			Marginal
		1	2	3	4	5		
14.	Manipur			0.6	37.9		21.3	
15.	Meghalaya			4.4	22.5		10.6	
16.	Mizoram			1.2	34.6		18.5	
17.	Nagaland			63.9	2.6		0.3	
18.	Orissa			6.3	24.2		17.5	
19.	Punjab			29.8	7.6		3.4	
20.	Rajasthan			47.0	6.4		3.1	
21.	Sikkim			25.3	12.6		6.8	
22.	Tamil Nadu			9.3	22.7		25.9	
23.	Tripura			4.9	23.3		28.3	
24.	Uttar Pradesh			4.9	23.3		28.3	
25.	West Bengal			3.6	31.0		32.3	
	All Union Territories			13.6	18.2		14.9	
	All India			20.1	15.6		13.4	

(Remaining land is operated by semi-medium (2-4 ha.) and Medium (4-10 ha.) holdings).

**Request for Additional Forces by
Assam**

2957. SHRI PROBIN DEKA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Assam has requested the Union Government for additional forces in order to strengthen the Mobile Task Force for detection and explosion of infiltrators in the State;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): No, Sir.

(b) and (c). Does not arise.

**Rehabilitation Policy for Displaced
Tribals**

2958. SHRI V. KRISHNA RAO:
SHRI BHERU LAL MEENA:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government propose to formulate a national rehabilitation policy for displaced tribals whose land is to be acquired before the work on any project is to be started;

(b) if so, the details thereof;

(c) the funds earmarked for the same; and

(d) the time by which it is likely to be introduced?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) Details are being worked out.

(c) and (d). No funds have been earmarked so far. Attempts are being made to formulated the policy as early as possible.

Allocation to Agriculture

2959. SHRI RAM SINGH KASHWAN:
SHRI CHETAN P.S.
CHAUHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) the allocations made for agriculture to Uttar Pradesh, Rajasthan, Bihar and Maharashtra during the Seventh Five Year Plan;

(b) the amount utilised by these States;

(c) the estimated production during the above period for rice and wheat and the extent to which the targets fixed were achieved in the above States; and

(d) the main reasons for shortfall, if any?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The allocations made for agriculture and allied activities to Uttar Pradesh, Rajasthan, Bihar and Maharashtra as part of the State Plans and the actual expenditure incurred during the Seventh Plan are given below:-

(Rs. in crores)

		<i>Approved Outlay</i>	<i>Actual Expenditure</i>
1.	Uttar Pradesh	786.96	1059.12
2.	Rajasthan	180.86	203.42
3.	Bihar	278.15	419.15
4.	Maharashtra	655.61	614.42

(c) The targets and estimated production of Rice and Wheat in these

States in 1989-90, the terminal year of the Seventh Plan are given below:-

		Target of production 1989-90		Estimated Production 1989-90	
		Rice	Wheat	Rice	Wheat
1	2	3	4	5	
	93.05	188.00	94.77	176.84	
Uttar Pradesh					
	2.00	44.10	1.51	34.00	
Rajasthan					
	66.00	43.08	63.49	32.70	
Bihar					
	26.50	8.00	23.19	9.07	
Maharashtra					

(d) Achievements in the production of rice in Uttar Pradesh and wheat in Maharashtra were higher than the targets. There was however shortfall in Rice in Bihar and Maharashtra and wheat in Uttar Pradesh, Rajasthan and Bihar. The factors affecting different States variously were shortfall in area, and fertiliser consumption.

Community Hall at Janakpuri

2960. SHRIMADANLAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority allotted piece of land measuring 1200 sq. mtrs. to the Municipal Corporation of Delhi for construction of Community Hall at Janakpuri;

(b) whether the same site was allotted by DDA to Delhi Public Library;

(c) if so, the reasons therefor; and

(d) the remedial steps Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to d). DDA have reported that a plot of land was allotted to MCD for construction of Community Hall in January, 1987. Subsequently, during September, 1992 DDA allotted another plot in 'C' Block, Janakpuri to MCD for construction of Community Hall as the plot allotted earlier was found to be already allotted to Delhi Public Library.

[*Translation*]

LPG Gas Connections

2961. SHRI MANPHOGL SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government are neglecting desert areas while providing gas connections;

(b) if so, the reasons therefor;

(c) the time by which priority would be accorded for issuing gas connection in desert areas; and

(d) the details of the trade centres, having a population more than 20 thousand under Indira Gandhi Canal Project in Rajasthan, where there is no gas agency?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). As per the existing policy, LPG facility is being provided in all areas of the country under Marketing Plans covering places with a population of 20,000 and above offering viable distributorships and subject to overall availability of the product in a phased manner. Efforts are on to give LPG connections early to as many people as possible.

(d) The towns are:

Pilibanga, Sangaria, Raisinghnaga, Anupgarh, Nohar, Bhadra, pipar City, Bidasar, Tarangar and Dungargarh.

[*English*]

Privatisation of Municipal Services

2962. SHRIPHOOLCHAND VERMA:
DR. Y.S. RAJASEKHAR
REDDY:
SHRI R. SURENDER REDDY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have formulated a scheme for the privatisation for certain municipal services in the country;

(b) if so, the details thereof along with the reasons therefor;

(c) whether such a scheme is likely to be launched in Delhi;

(d) if so, by when the scheme is likely to be launched?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (d). With a view to improve the efficiency of management of municipal services and the resources available with urban local bodies for infrastructure, various measures have been examined by the Government, including involvement of the private sector for the provision of municipal services. While no specific scheme for privatisation of municipal services has been finalised by the Government, series of discussions have been held with State Government, Development Authorities and larger Municipal Corporations on the subject in regard to areas where privatisation can be considered and modalities for involving the private Sector in the provision of municipal services since local Self Government is a State subject, a final decision regarding privatisation of municipal services has to be taken by the State Government/Local Body themselves.

Request for Central Forces by Andhra Pradesh

2963. SHRI J. CHOKKA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Andhra Pradesh has requested the Union Government for the deployment of additional battalions of Central forces recently; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) and (b). Requests for deployment of para-military forces are received from time to time from different States/UTs by the Government of India. Such request has been received from the

Government of Andhra Pradesh also. These requests are being met to the extent possible keeping in view the availability of the forces and demands from other States/UTs.

Infiltration of Pakistanis

2964. DR. K.D. JESWANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether infiltration of Pakistanis has increased in the border areas of Gujarat and Rajasthan;

(b) if so, the reasons therefor;

(c) the number of such infiltrators in Gujarat and Rajasthan during each of the last three years;

(d) whether they are being granted citizenship rights easily;

(e) the number of such persons granted citizenship rights during each of the last three years; and

(f) the steps taken to control such infiltration?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM. M. JACOB): (a) to (c). Incidents of infiltration have been reported on the Indo-Pak border in Gujarat and Rajasthan. Infiltrators apprehended during 1990, 91 & upto September, 1992 were in Rajasthan 29, 28 and 81 and in Gujarat 3, 19 and 16, respectively.

(d) No, Sir.

(e) None.

(f) All necessary measures to stop

infiltration, including the strengthening of deployment, intensification of patrolling, and erection of fencing to identified sensitive areas are being taken.

Construction of Multi-Storeyed Flats on Green Belt

2965. SHRI GURUDAS KAMAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether multi-storeyed flats are being constructed in the green belt of Delhi;

(b) if so, the details thereof;

(c) whether permission to construct these flats have been granted by DDA; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). The DDA has reported that no such construction has been reported with regard to development areas' or on its lands elsewhere. Information in respect of other agencies is being collected and will be laid on the Table of the House.

Reservation of DDA Flats/Plots for SCs/ STs

2966. SHRI SHASHI PRAKASH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether in certain schemes the applications received from Scheduled Caste and Scheduled Tribe registrants for DDA flats/plots have been less than the number of flats/plots reserved for them;

(b) if so, whether the fresh applications have been invited from the SC&/ST by DDA to complete the quota reserved for them;

(c) whether the remaining flats/plots reserved for them are being allotted to persons belonging to general category; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) A scheme known as Ambedkar Awas Yojana was opened in 1989 for registration of applicants exclusively from SC/ST category for allotment of Janata, LIG and MIG flats, with a view to cover deficiency in respect of allotment of flats to these categories under the New Pattern Scheme 1979.

(c) and (d). The relevant brochures of New Pattern Registration Scheme, 1979, Self-Financing Schemes V and VI lay down that if requisite number of applications are not received from the reserved categories, the flats will be offered to the persons in the non reserved categories. Under the Rohini Residential Scheme plots are being allotted to general category registrants because persons registered under SC/ST category at the time of launching of the scheme have already been allotted plots.

Production of Flowers

2967. KUMARI PUSHPA DEVI SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have assessed the possibility of increasing the production of flowers in the country;

(b) whether there is a great scope for flower export; and

(c) if so, the steps taken to promote the export of flowers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c). The Government have assessed possibility of increasing flower production in the country and there is a great scope for export of flower specially in the Middle East and European market. The following steps have been taken to promote export of flowers:-

1. New Seeds Policy introduced in 1988 has facilitated import of planting material for export production.
2. Financial assistance from the Agriculture and Processed Food Products Export Development Authority (APEDA) is available for feasibility studies, publicity material, specialised transport units and packaging development.
3. The issue of import permit for plant material has been decentralised to facilitate import of quality planting material.
4. For strengthening the infrastructure facilities for post-harvest handling and marketing, a project has been proposed at a total cost of over Rs. 600 crores to increase agriculture export which include flowers.
5. The National Horticulture Board has provided assistance to Agriculture and Processed Food Products Export Development Authority (APEDA) for walk-in-type coolers at Cargo terminal at Delhi and Bombay Airport and will be extended to other international ports also.
6. A Central Sector Scheme on commercial floriculture has also been proposed during 8th Plan period at a total cost of Rs. 10.00 crores for production of quality planting material, technical guidelines and training to growers.

Security to People in Border Areas

2968. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have drawn up any concrete plan for the safety of civilian population residing in the areas close to international borders;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) to (c). Yes. Ensuring the safety of civilians is the normal function of State law and order machinery. Maintenance of law and order in border areas also is ensured by the State Administration.

Low Rainfall in Bihar

2069. SHRI HARI KISHORE SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government are aware that owing to low rainfall more than 50% kharif crop in Bihar has been destroyed; and

(b) if so, the steps taken to help the affected farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Yes, Sir.

The steps taken by the State Government to help the affected farmers include:

- (i) Augmentation of irrigation potential by tapping additional sources.
- (ii) Exploitation of ground water sources for irrigation purposes.

- (iii) Implementation of Contingency Plan for alternate crops.
- (iv) Augmenting power and diesel supplies for irrigation purposes.

[*Translation*]

Women Prisoners

2970. SHRIMATI SAROJ DUBEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to constitute a National Expert Committee on Women Prisoners to assess the conditions of women prisoners;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (c). There is no proposal under consideration to constitute a National Expert Committee on Women Prisoners. However, a National Expert Committee on Women Prisoners was set up by the Ministry of Human Resources Development, Department of Women & Child Development, in 1986.

Ban on Purchase/Sale of Agriculture Land for Raising Residential Colonies

2971. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have banned or propose to ban selling/purchasing of agriculture lands for the purpose of raising private colonies in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRIM. ARUNACHALAM): (a) and (b). As per Government policy residential colonies are developed by DDA under the scheme of Large Scale Acquisition Development & Disposal of land in Delhi. The scheme does not envisage selling/purchasing of agriculture lands by private developers for the purpose of raising residential colonies in Delhi.

[*English*]

EEC Assistance to Dairy Industry

2972. SHRI SUBASH CHANDRA NAYAK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the European Economic Community had promised to provide milk powder and butter oil to India;

(b) if so, the programme under which milk powder and butter oil proposed to be given by EEC; and

(c) the terms and conditions laid down in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) The European Economic Community (EEC) would provide skimmed milk powder and butter oil over a period of seven years (1987-94) for implementation of Operation Flood -III project.

(c) The special provisions and general conditions governing the use of food aid commodities and counter-part funds under the Financing Protocol signed between Government of India and EEC on 25.3.1988 given in statement I and I respectively.

STATEMENT-I

1. In order to maintain and strengthen a price policy providing remunerative prices to the producers and stimulating local production. The food aid supplies are to be priced at the same level as

indigenously milk prices, adding the cost of an efficient transformation into milk powder and fat. The prices are to be adjusted periodically.

2. In the framework of the multiannual programme, the EEC contribution is defined as food aid (SMP and BO). Annual review will take place of the requirements of commodities which will result in allocation of quantities in the framework of the overall multiannual allocation of 75,000t of SMP and 25,000 t of butteroil. The annual allocations are subject to budget availability and should in principle be decreasing. The counterpart funds will be posted in the interest-bearing EEC-OF-III account of NDDB. The deposits in this account will be used to finance expenditures identified with the EEC financial contribution to OF III (see Chapter I). Should it happen one year that a smaller than average quantity of food aid (calculated for the project years outstanding) is required to meet deficits in local supplies; the unused quantities will be transferred to the following year, except in the case where the financial obligations under the financing plan require EEC funds generation. In this case, the use of financial plan require EEC funds generation. In this case the use of financial substitution to food aid will take place. The funds are to be deposited in the EEC OF III account of NDDB.
3. **In case the situation should arise that at the end of the project any counterpart funds should be available on the EEC-OF-III account in addition to the amounts to be committed under the Community participation in Operation Flood III, a special dairy development programme is to be agreed between the Commission and NDDB which will absorb these funds. This**

programme should be coherent with the objectives of OF III.

4. The food aid is destined for recombination into liquid milk. Any other use, including those of quantities unfit for human consumption, will have to receive the prior approval of the Commission.
5. The beneficiary country shall accept the goods delivered within the maximum permissible limits for radioactivity standards under Community regulation.

A test report from the competent laboratory indicating separately the level of Cs 134 and Cs 137 in Bg/kg will be provided prior to the issue of the taking-over certificate.
6. The commodities will be delivered CIF port of unloading. NDDB will be responsible for organising the onward local transport and distribution.
7. The Commission will designate a superintendence company which will be entrusted with the inspection.
8. The Commission and its Delegation should receive quarterly report on the reception, sales and stocks of food aid, as well as extract of the EEC-OF-III account operations.
9. The EC participation in OF III is subject to the agreements between India and IBRD/IDA being in force. **The project authorities shall immediately inform the Commission of any modifications, cancellations and suspensions to these agreements.**
10. Representatives of the Commission and its Delegation and of the Count of Auditors of the European Communities will be afforded all facilities to visit the project and

have access to all documentation related to project implementation, as well as to the use of EEC financing. In particular, all relevant documents and reports should be made available to the Community visiting missions.

11. Any question relating to execution or interpretation of this Agreement which has not been resolved by application of the provisions herein shall be subject of consultation of the provisions herein shall be subject of consultation between the project authorities and the Commission.

STATEMENT II

1. The country of destination shall make all necessary arrangements for the transport and insurance of the products from point of delivery to places of destination.

2. The country of destination shall use the products re received as aid for purposes of consumption and apply, for the sale of the product on its market, the prices normally changed on that market for products of comparable quality.

The proceeds from this sale shall be paid into a special account at the central bank of the country and allocated to the financing of one or more development projects in accordance with procedures to be established between the country of destination and the Community.

3. The Community and the country of destination shall avoid any prejudice to the normal structure of domestic production and international trade. To this end they shall take any measures required to ensure that aid supplies are in addition to, and do not replace, Commercial transactions which might reasonably be expected in the absence of such supplies.

4. The country of destination shall take all appropriate measures to prevent:

the re-export of the product received as aid and of products resulting from such supplies;

the export, commercially or otherwise, within six months of the last delivery, either of any local product of the same nature as that received as aid or of any products resulting from it.

5. The country of destination shall inform the Community of the mode of implementation of this action. To this end it shall provide the Commission of the European Communities with the following information:

- (a) immediately after the discharge of each cargo: port and date of arrival, name of vessel; nature, quantity and any observations as to the quality of the products discharged; date on which discharge was completed;

- (b) every three months until the quantities received as aid have been fully used: quantities sold, manner of sale; selling prices; normal selling costs on the market of the country of destination; insurance costs and, where appropriate, transport destination; insurance costs and, where appropriate, transport costs from the port of unloading to the places of destination;

- (c) on 15th January every year until the special account has been fully used:

-state of this account (deposits and withdrawals) on 31st December of the preceding year;

- progress achieved in the project or projects, with an indication of the

total amount of financing carried out at that stage.

6. The Community and the country of destination shall consult each other on any questions concerning this action.
7. The country of destination shall give every facility to any person nominated by the Community for the purpose of ensuring that the aid has been properly delivered and used.

[*Translation*]

Austerity Measures

2973. SHRI KASHIRAM RANA:
SHRI ARJUN SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of austerity measures taken by his Ministry to reduce expenditure; and

(b) the amount saved so far by adopting these measures during 1991 and 1992?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). With a view to reducing non-Plan expenditure, the Ministry of Finance (Department of Expenditure) have issued a number of economy instructions from time to time which are applicable to all Ministries/ Departments of the Government of India. These instructions are also taken into account while formulating budget proposals on the non-Plan side. During the years 1990-91 and 1991-92 it was possible for this Ministry to contain the non-Plan expenditure within the sanctioned grants.

Development of Fisheries in Madhya Pradesh

2974. SHRI KHELAN RAM JANGDE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have taken any measures for the development of fisheries in Madhya Pradesh during the last two years;

(b) whether any insurance cover against accidents has been given to the fishermen;

(c) whether there is any arrangement to give ponds to them on lease; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). Yes, Sir. The beneficiaries identified by the Fish Farmers Development Agencies are given ponds and tanks owned by Panchayat, local bodies and government on long-term lease, besides technical financial support to take up Scientific fish farming.

[*English*]

Hudco Loan for Water Supply Schemes of Orissa

2975. SHRI K.P. SINGH DEO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Orissa have sought HUDCO loan for water supply schemes;

(b) if so, the name of the towns and cities for which HUDCO loan has been sought;

(c) whether the loan has been sanctioned and released; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Cuttack, Kendrapada, Bhubaneswar, Sambalpur, Jajpur Road, Jaypore, Puri, Rajangapur, Barbil, Bhawanipatanam, Phulbani and Kabisuryanagar.

(c) and (d). Loan has been sanctioned by HUDCO in respect of Bhubaneswar, Cuttack, Kendrapada and Sambalpur. Loan to the extent of Rs. 3.21 crores has been released in respect of Bhubaneswar. Agreement has been executed by the State Government with HUDCO for release of loan in respect of Cuttack and Kendrapada.

Coconut Production

2976. SHRI K.H. MUNIYAPPA:
SHRI A. VENKATESH NAIK:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total production of Coconuts in the country during each of the last three years, State-wise;

(b) whether the Government propose to launch some new schemes to increase the production of coconuts; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) State-wise production of coconut in the country during 1988-89, 1989-90 and 1990-91 is given in the statement.

(b) and (c). During the VIIIth Five Year Plan, Coconut Development Board proposes to implement new programme viz., Integrated farming in coconut holdings for productivity improvement. The measures to be adopted include removal of diseased/senile palms, replanting with quality seedlings preferably hybrids, provision of irrigation facilities in coconut gardens, installation of drip/sprinkler irrigation units, subsidised supply of fertiliser, pest and disease management and providing training to State Agricultural Officers.

STATEMENT

(Production Million Nuts)					
Sl.No.	Name of the State	1988-89	1989-90	1990-91	
1	2	3	4	5	
1.	Andhra Pradesh	511.2	654.8	730.6	
2.	Assam	65.9	78.9	78.9	
3.	Goa	107.2	107.5	110.0	
4.	Karnataka	1134.6	1166.5	1201.6	
5.	Kerala	4215.0	4357.6	4527.3	
6.	Maharashtra	103.0	108.3	109.0	
7.	Orissa	113.7	182.0	182.0	
8.	Tamil Nadu	1917.8	2302.4	2358.3	
9.	Tripura	4.2	4.2	4.2	
10.	West Bengal	238.5	263.3	263.3	
11.	Andaman & Nicobar Islands	81.4	83.1	83.6	
12.	Lakshadweep	25.2	25.3	25.6	
13.	Pondicherry	23.7	24.9	25.8	
	All India	8541.4	9358.8	9700.2	

Petrol and Diesel to Kerala

2977. SHRI RAMESH CHENNITHALA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any request from Kerala to increase the petrol and diesel quota during sabarimala pilgrim season;

(b) if so, the details thereof; and

(c) the response of the Union Government thereto?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). There is no State-wise allocation of petrol and diesel. Demand in Kerala is being met in full.

Loan to States under Social Housing Schemes

2978. SHRI GEORGE FERNANDES:
SHRI MANORANJAN BHAKTA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have sanctioned to the States any loans for their Social Housing Schemes during 1992-93;

(b) if so, whether any communications has been sent to the State Governments regarding furnishing of utilisation certificates relating to the loan released to them;

(c) if so, the States which have sent the utilisation certificates; and

(d) if not, the steps taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE

MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Housing is a State subject and State Govts. and Union Territory Administrations are free to formulate housing schemes according to their need, priorities and available resources. Central financial assistance is given to the States/ Union Territories in the shape of "block loans" and "block grants" without being tied to any particular head of development. No loans are specifically released by Union Government for social housing schemes.

(b) to (d). Questions do not arise.

Encouragement to Invest in Housing Activities

2979. SHRI PAWAN KUMAR BANSAL:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have taken any decision to encourage private parties to invest in housing activity; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). National Housing Policy since finalised by Govt. recognises that the magnitude of housing task calls for involvement of various agencies including Government at different levels, cooperatives, the community and the private sector. The policy advocates encouragement to private developers and organised sector to invest in housing and land development by access to finance, speedier approval of schemes and other forms of support, removal of constraints to assembly and development of land, while they are induced to devote a significant proportion of investment in housing for lower and middle income groups at affordable prices and conforms to non-exploitative practices.

[Translation]

Import of Crude Oil from Kuwait

2980. SHRI N.J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of crude oil and other petroleum products likely to be imported from Kuwait during the current financial year;

(b) the foreign exchange likely to be spent thereon;

(c) whether any agreement in this regard has been made between the Indian Oil Corporation and the Kuwaiti Petroleum Corporation;

(d) if so, the details thereof; and

(e) the main features of the said agreement?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (e). Indian Oil Corporation have finalised the import of 4 MMT crude oil, 1.2 MMT High Speed Diesel and 0.9 MMT Kerosene from Kuwait Petroleum Corporation during 1992-93. The value of these imports will depend upon the prices prevailing in the international market.

[English]

Gas Share from Bombay High to Maharashtra

2981. SHRI MOHAN RAWALE:
SHRI RAM KAPSE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have decided to give higher share from Bombay

High gas to the Maharashtra State;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the Union Government are planning to develop the backward regions of Maharashtra-Konkan, Marathwada and Vidarbha by installing projects based on Bombay High gas;

(e) if so, the details thereof;

(f) if not, the reasons therefor; and

(g) the names of States which are getting gas from Bombay High and the States which are making a demand for it?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (f). In view of the allocations already made, no further allocation of gas from the Western Offshore Region could be made for the present.

(g). Units located in Gujarat, Madhya Pradesh, Rajasthan, Uttar Pradesh, Delhi Haryana and Maharashtra are supplied gas from the Western offshore. Demands are being received from various States.

[Translation]

Supply of Bitumen

2982. SHRI LALIT ORAON: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Bitumen is being supplied to Bihar from Haldia; while there is a refinery at Barauni;

(b) if so, the reasons therefor;

(c) the names of the States to which

Bitumen has been supplied from Barauni during last three years and the quantity therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Barauni Refinery does not produce Bitumen.

(c) Does not arise.

[English]

Physical Possession of Commercial Complex at Old Rohtak Road

2983. SHRI KALKA DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Municipal Corporation of Delhi auctioned some plots at Old Rohtak Road, Commercial Complex on August 26, 1984 and the bidders have paid full amounts to the MCD;

(b) whether the physical possession has been given to the bidders;

(c) if not, the reasons for such a long delay;

(d) whether any interest has been paid to the bidders for the eight years; and if not, the reasons therefor; and

(e) the time by which the possession is likely to be handed over?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The possession of restaurant plot, of two auctioned plots, only has not been given to the highest bidder.

(c) The Municipal Corporation of Delhi reports that there are unauthorised

encroachments caused by jhuggi dwellers on the restaurant plot.

(d) As per the terms and conditions of allotment, no interest is payable on this account.

(e) No precise time can be indicated.

Exploration of Gas in Rajasthan

2984. SHRIMATI VASUNDHARA RAJE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government have any proposal to exploit oil and gas resources in Jaisalmer, Barmer and other areas of Rajasthan during Eighth Plan;

(b) if so, the details thereof; and

(c) the steps taken in the matter?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Development of Jaisalmer basin and drilling of additional wells in the area are planned in the 8th Plan. The heavy oil discovery in Bikaner-Nagaur basin has also been offered for development by private companies under joint venture arrangements.

[Translation]

Production and Storage Technologies

2985. SHRI SURAJBHANU SOLANKI: Will the Minister of AGRICULTURE be pleased to state:

(a) the Central schemes implemented in Madhya Pradesh to improve the technologies of production and storage and also to provide adequate marketing facilities to the farmers during the last three years; and

(b) the achievements made under these schemes and the expenditure incurred on them during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). The information regarding Central schemes implemented in Madhya Pradesh improve the technologies of production storage and also to provide adequate marketing facilities to the farmers, achievements made and expenditure incurred under the schemes during the last three years is given in statement. It may, however, be mentioned that the schemes for setting up of rural Godowns and development

of rural markets implemented by the Ministry of Rural Development have been excluded from Central Annual Plan, 1993-94 of that Ministry as per decision of National Development Council regarding transfer of Centrally Sponsored Schemes. Similarly, the scheme regarding assistance to small and marginal farmers for construction of shallow tubewells, dug wells implemented by the Department of Agriculture and Cooperation stands transferred to the State Sector.

STATEMENT

Production and Storage Technologies

Sl.No.	Name of the Scheme	Physical Achievements					Expenditure incurred		
		1989-90	1990-91	1991-92	1989-90	1990-91	1991-92		
		3	4	5	6	7	8		
1.	Special foodgrains production programme (Wheat)	41.2	55.5	Not finalised	196.93	336.00	116.49		
	(Production in lakh tons)								
2.	Special Foodgrains Production programme (Maize and Millets)	37.3	34.2	-do-	89.80	157.50	196.00		
	(Production in lakh tons)								
3.	Integrated Programme for Rice Development	44.9	59.5	-do-	600.40	596.07	300.00		
	(Production in lakh tons)								
4.	Intensive Cotton Development Programme	4.1	3.8	-do-	9.45	12.56	15.53		
	(Production in lakh bales)								
5.	Assistance to small and marginal farmers for construction of shallow tubewells/dug wells	24479	19864	14552	720.01	925.00	675.00		
	(Nos.)								
6.	National Cooperative Development Corporation-III Project assisted by International Development Association of World Bank for storage.	0.562	0.777	0.973	435.938	344.605	507.733		
7.	Scheme for setting up of rural godowns.	(Total storage capacity of 3.08 lakh tons created)							
		(An amount of Rs. 35.00 lakh released)							
8.	Scheme for Development of Rural Markets.	(Development of four markets)							
		(An amount of Rs. 47 lakhs released)							

15-Point Programme

2986. SHRISYED SHAHABUDDIN: Will the Minister of WELFARE be pleased to state:

(a) the details of the institutional mechanisation for monitoring the implementation of the 15-Point Programme for the welfare of the minorities at the Central and State levels;

(b) whether the monitoring procedure involves the establishment of an implementation committee in each Central Ministry/Department and in each State/Union Territory;

(c) if so, the names of departments and States/Union Territories in which such Committees were not in existence on April 1, 1992;

(d) whether the Government have prescribed a proforma for quarterly report by the States/Union Territories and Ministries/Departments on the progress of implementation; and

(e) if so, the dates of reports received from Ministries/Departments as well as States/Union Territories separately during the year 1991-92 and during April-September, 1992?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The Ministry of Welfare calls for quarterly reports on the progress of implementation of the programme from the concerned Central Ministries/Departments and State Governments/Union Territory Administrations. The information so received is compiled and reviewed. The deficiencies observed are brought to the notice of the authorities concerned for remedial action.

A Cabinet Committee on Minority Welfare has been constituted.

At the State level, the programme is required to be monitored at the Chief Minister's/Chief Secretary's level on quarterly basis. At the district level, the programme is required to be monitored by Dy. Commissioner/Distt. Magistrates on monthly basis.

(b) No, Sir.

(c) Does not arise.

(d) Government have prescribed "a" programme for quarterly progress report by State Governments/UT Administrations only. Central Ministries/Departments, they they have devised their own format for monitoring implementation of points related to them.

(e) A Statement is annexed.

STATEMENT

Progress Reports on implementation of 15-Point Programme for welfare of minorities received in the Minorities Wing of Ministry of Welfare from States/U.T. Administrations during 1991-92 and April to September, 1992.

Sl.No.	States/U.T. Administrations			
	Name of State/U.T.	1991-92	1992-93	
1	2	3	4	
1.	Andhra Pradesh	7.6.91, 22.7.91, 3.2.92 and 26.2.92	16.3.92	
2.	Arunachal Pradesh	11.4.91, and 27.7.91.	4.5.92 and 31.7.92.	
3.	Assam	27.5.91, 29.8.91, 2.1.92 and 27.2.92	17.6.92	
4.	Bihar	22.4.91	19.8.92	
5.	Goa	15.5.91 and 6.9.91	9.7.92, 26.8.92 and 20.11.92	
6.	Gujarat	16.5.91 and 30.1.92	5.8.92	
7.	Haryana	1.8.91, 13.11.91 and 13.2.91	18.5.92, 3.8.92 and 9.11.92	
8.	Himachal Pradesh	27.5.91, 29.8.91 and 2.12.91.	17.6.92, 2.9.92 and 13.11.92	
9.	Jammu & Kashmir	17.7.91, 30.9.91 27.2.92 and 25.8.92.	25.8.92 and 25.11.92	
10.	Karnataka	16.9.91 and 8.10.91	16.7.92	
11.	Kerala	25.6.91, 3.10.91, 18.12.91 and 23.3.91		

Sl.No.	Name of State/U.T.	1991-92	1992-93
1	2	3	4
12.	Madhya Pradesh	25.9.91, 23.12.91	
13.	Maharashtra	2.4.91, 27.5.91, 29.10.91 and 30.1.92	9.6.92 and 7.9.92
14.	Manipur	12.7.91, 19.4.91, 29.10.91 and 2.1.92	25.6.92
15.	Meghalaya	29.4.91, 9.5.91, 22.10.91 and 30.1.92	29.4.92
16.	Mizoram	29.4.91, 30.7.91, 11.11.91 and 24.1.92	4.5.92, 5.8.92 and 30.11.92
17.	Nagaland	4.5.91	19.8.92 and 13.11.92
18.	Orissa	20.2.92	7.8.92.
19.	Punjab	23.5.91, 1.8.91, 29.10.91 and 19.2.92.	13.5.92, and 24.9.92
20.	Rajasthan	22.5.91, 21.10.91 and 25.2.92	25.6.92 and 3.9.92
21.	Sikkim	18.6.91, 21.10.91, 11.11.91 and 6.2.92.	4.5.92, 5.8.92, and 9.11.92.
22.	Tamil Nadu	27.5.91, 4.9.91, and 3.12.91.	25.5.92 and 8.10.92
23.	Tripura	25.4.91, 30.7.91, 6.10.91 and 28.1.92	17.6.92, 30.7.92 and 9.11.92
24.	Uttar Pradesh	6.5.91, 29.7.91, 4.9.91 and 24.2.92	28.4.92, 6.8.92 and 25.11.92
25.	West Bengal	5.12.91 and 26.2.92.	15.6.92 and 24.8.92.

Sl.No.	Name of State/U.T.	1991-92	1992-93
1	2	3	4
26.	A & N Islands	29.8.91, 12.12.91 and 10.2.92.	15.5.92, 5.8.92 and 11.9.92.
27.	Chandigarh	20.9.91, 21.8.91, 2.12.91 and 24.2.92.	2.6.92 and 18.7.92
28.	D & N Haveli	25.4.91, 25.10.91, and 15.1.92	14.5.92, 23.7.92 and 28.10.92
29.	Daman & Diu	7.6.91, 9.8.91, 11.11.91 and 3.2.92.	25.6.92, 29.7.92 and 18.11.92.
30.	Delhi	1.5.91, 29.7.91, 1.8.91 and 30.1.92	2.6.93 and 19.8.92.
31.	Lakshadweep	23.4.91, 1.5.91, 29.10.91 and 24.1.92	27.4.92, 26.8.92 and 30.11.92
32.	Pondicherry	9.8.91, 2.12.91 and 13.2.92.	5.5.92, 17.8.92 and 18.11.92

[*Translation*]**Oilseeds Production**

2987. SHRI RAJESH KUMAR:
SHRIMATI BHAVNA
CHIKHALIA:
SHRIMATISHEELA GAUTAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether production of oilseeds has sharply fallen due to non-availability of good quality of seeds, fertilizers and insecticides;

(b) if so, the remedial measures taken in this regard; and

(c) the target fixed for production of good quality seeds, fertilizers and insecticides during each of the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). No Sir. Infact the production of oilseeds has increased.

(c) Target fixed for production of quality seeds, fertilizers & insecticides for the last two years are given below:

	<i>Item</i>	<i>1990-91</i>	<i>1991-92</i>
1.	* Distribution of seeds (lakh qtl.)	4.60	5.05
2.	Fertilizers production (lakh tonnes)	90.75	100.00
3.	Insecticides Demand (MT in Tech. Grade)	82,360	83614

*Production targets are not fixed.

Meeting on Elections in J & K

2988. SHRI BHOGENDRA JHA:
SHRI ANAND RATNA
MAURYA:
SHRI N.J. RATHVA:
SHRI GOVINDRAO NIKAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an all-party meeting on holding of elections in Jammu and Kashmir was held in September, 1992;

(b) if so, the details thereof;

(c) the main recommendations/suggestions put forward in the meeting; and

(d) the reaction of the Government

thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. JACOB): (a) No, Sir.

(b) to (d). Question does not arise.

[*English*]

Disparity in Ceiling Limit for Refill Sale of LPG

2989. SHRI RAM KAPSE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any representation regarding

removing the disparity in the ceiling limit for refill sale of LPG cylinders between Bombay and Thane as the establishment expenses the Thane are higher than the suburbs of Bombay; and

(b) if so, the steps taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Representation are received from time to time for revision in ceiling on the sale of LPG refills by the distributors in different markets. There is no proposal presently to revise the ceilings.

[*Translation*]

Ramtil Crop

2990. SHRI SHIVRAJ SINGH CHUHAN:
DR. LAXMINARAYAN PANDEYA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Ramtil is a major oilseeds crop of tribal farmers in Madhya Pradesh;

(b) if so, the total area under cultivation in tribal area of the State;

(c) whether the Union Government announce support price for this crop and if not, the reasons therefor;

(d) the action taken by the Union Government for export of Ramtil; and

(e) whether research is being conducted on this crop keeping in view the export potentiality of Ramtil?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b). Ramtil (Niger) is an important crop grown by tribal farmers in Madhya Pradesh. In the 8 major tribal districts of Madhya Pradesh, the area under ramtil cultivation

was approximately, 1,88,500 hectares during 1991-92.

(c) No, Sir. The Union Government do not announce minimum support price for Ramtil (Niger) as the share of Ramtil production in the total oilseeds production is barely 1% and its production is confined to only a few States.

(d) The export of ramtil has been canalised through National Agricultural Cooperative Marketing Federation of India Limited (NAFED) and Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) to protect the interests of the tribals who cultivate this seed, to obtain better prices from foreign buyers and to promote export of this item.

(e) Yes, Sir. Indian Council of Agricultural Research is conducting research on improvement of 'Ramtil' under the aegis of All India Coordinated Research Project on Oilseeds, keeping in view its export potential.

[*English*]

Epigootic Ulcerative Syndrome on Fishes

2991. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any study has been conducted to find the causes of the dreaded Epigootic Ulcerative Syndrome on fishes in Kerala's inland waters;

(b) if so, the details thereof; and

(c) the recommendations made by the Study Group and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Yes, Sir.

(b) The studies revealed the water to be acidic, low in alkalinity and hardness, low in calcium and salinity. Such conditions are conducive to spread of disease, pathogenic

bacteria such as *Aeromonas hydrophila*, *Staphylococcus Sp.* *Micrococcus varians*, *M. lutea* etc. were isolated from ulcerous lesions of diseased fishes taken from these waters. Fungus *Saprolegnia* was found in the lesions of some fishes.

(c) Measures suggested to control EUS include application of lime (OaO) @ 300 kg/ha, removal of dense weeds, burying immediately heavily infected fishes, KHnO_4 application in water @ 2 ppm and fish seed to be checked and given dip treatment in KMnO_4 (4 ppmr/Common Salt (2%). Based on these recommendations, Govt. of Kerala have appointed a team of experts to study the causes in details and suggest preventive and curative measures.

Development of Small and Medium Towns

2992. SHRI S.B. SIDNAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal for the development of small and medium towns in Karnataka;

(b) if so, the details thereof; and

(c) the expenditure incurred on the development of small and medium towns in each State during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Based on various proposals received from

the Govt. of Karnataka schemes have been undertaken in 32 towns and Central assistance amounting to Rs. 982.661 lakhs released from 1979-80 to March, 1992. For the current financial year 1992-93, the State Government has submitted the priority list of four towns in the following order for inclusion under the IDSMT Scheme.

1. Nippani
2. Karwar
3. Lingasugur
4. Tipatur

The State Government has also submitted the modified project reports of the following towns which have already been converted under IDSMT Scheme, for consideration.

1. Gokar
2. Kanakapura
3. Harihara
4. Ramangaram
5. Sindhanur
6. Raichur

Project proposals submitted by the State Government for Central assistance under IDSMT Scheme are cleared from time to time accordance with the guidelines in force and the availability of funds for that year.

Information is given in the statement.

STATEMENT

Central assistance under IDSMT Scheme released to the various State Governments and Union Territories during the period 1989-90 to 1991-92

Sl.No	State/U.T.	Rs. in lakhs			
		1989-90	1990-91	1991-92	
1	2	3	4	5	5
1.	Andhra Pradesh	85.09	85.00	80.00	80.00
2.	Assam	59.50	65.00	65.00	65.00
3.	Bihar	129.085	47.50	15.00	15.00
4.	Goa	-	10.00	20.00	20.00
5.	Gujarat	59.50	80.00	75.00	75.00
6.	Haryana	86.50	-	-	-
7.	Himachal Pradesh	-	-	20.00	20.00
8.	Jammu & Kashmir	1.82	42.50	-	-
9.	Karnataka	52.570	68.50	105.00	105.00
10.	Kerala	5.00	55.810	36.50	36.50
11.	Madhya Pradesh	182.230	185.00	75.00	75.00

Sl.No	State/U.T.	Rs. in lakhs				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
12.	Maharashtra	125.255	218.310	147.96		
13.	Manipur	-	54.428	15.00		
14.	Meghalaya	63.50	24.60	15.00		
15.	Mizoram	3.50	-	-		
16.	Nagaland	24.00	36.20	44.99		
17.	Orissa	68.00	178.25	60.00		
18.	Punjab	89.640	-	48.62		
19.	Rajasthan	89.640	-	48.62		
20.	Sikkim	29.750	-	-		
21.	Tamil Nadu	244.420	279.340	126.225		
22.	Tripura	20.00	20.00	20.00		
23.	Uttar Pradesh	44.00	198.50	135.00		
24.	West Bengal	82.690	135.730	100.00		

Rs. in lakhs

Sl.No	State/U.T.	1989-90	1990-91	1991-92
1	2	3	4	5
25.	A & N Islands	-	-	-
26.	D & N Haveli	23.750	-	-
27.	Lakshadweep	-	25.00	-
28.	Pondicherry	23.750	28.00	20.00
29.	Arunachal Pradesh	-	-	20.00

Gorkhaland Issue

2993. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have taken any fresh initiative to resolve the Gorkhaland issue; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No, Sir.

(b) Does not arise.

[Translation]

Sale of Selphos

2994. SHRI SATYA DEO SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned 'Selphos Khakar Marne Walon Ki, Sankhya badhi' appearing in Nav Bharat Times dated August 27, 1992;

(b) if so, whether there is any restriction on the sale of 'Selphos'.

(c) if not, whether the Government propose to impose restriction on its sale; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) to (d). To avoid reported misuse of Celphos (Aluminium phosphide) - an effective grain protectant, severe restrictions have been imposed on its free sale in tablet form under the Insecticides Act, 1968. Besides, improved and safer cage/capsule shell/trilaminated and envelop packaging of aluminium phosphide have been registered w.e.f. 15.7.92 under the Insecticides Act, 1968.

[English]

De-Reservation of Ice Cream Manufactures

2995. SHRI NAWAL KISHORE RAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the NDDB has requested the Government to de-reserve the ice-cream manufacturers from the small sector; and

(b) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Development of HYV of Crops

2996. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of AGRICULTURE be pleased to state:

(a) the special incentives allowed for undertaking research work for developing suitable high yielding variety (HYV) of crops; and

(b) the steps taken by the Government to market these seeds abroad so as to

promote exports?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) Sir, there are no special incentives for undertaking research work for developing high yielding varieties of different crops, but the contributions of scientists are duly considered in their career advancement.

(b) No special steps have been taken to market these seeds in the international market.

Ban on House Building Advance

1997. SHRI ANNA JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether grant of House Building Advance has been banned to employees who have taken loan from HUDCO or some other such agencies;

(b) if so, the reasons therefor;

(c) whether Government propose to lift the ban; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) to (d). Do not arise.

[*Translation*]

Cases against Undertaking/ Organisations

1998. SHRI CHHITUBHAI GAMIT:
SHRI LAL BABU RAI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has received reports of corruption in the undertakings/organisations under this Ministry;

(b) if so, the number of officers against whom action was taken during the last three years; and

(c) the nature of punishment given to these officers?

THE MINISTER OF STATE OF THE MINISTRIES OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (c). Government deals with personnel at the Board Level only, in respect of the undertakings under its administrative control. No substantiated reports of corruption have been received in respect of Board Level officers in the last three years. Hence, no action has been taken against any such officer.

[*English*]

Rates of Conversion of Lease Hold Lands/Plots Into Free Hold

1999. SHRI SRIBALLAV PANIGRAHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the rates prescribed by Government for conversion of lease hold lands/plots to free hold in Delhi;

(b) whether the Government have received representation from welfare associations and other organisations, against the rates proposed by Government;

(c) if so, the action taken thereon; and

(d) whether Government propose to revise the rates, if so by when?

freehold are indicated in the statement.

(b) Yes, Sir.

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) The rates
prescribed for conversion of leasehold into

(c) and (d). There is no proposal to
revise the rates down wards. However, a
decision has been taken to make the scheme
optional.

STATEMENT

(A) For Plots:

Plot Area in Sq. Mtrs	Conversion fee to be calculated on the following basis	Formula for calculating conversion fee
1	2	3
Upto	Nil	Nil
Above 50 and upto 150	7.5% of notified land rate per Sq. Mtrs. for area above	0.75xRx (P-50)
Above 150 and upto 250	Conversion charges applicable to 150 Sq. Mtrs. plus 10% of notified land rate per sq. Mtrs. for area above 150 Sq. Mtrs.	(7.5xR plus) [(0.1 x Rx (P-150))]
Above 250 and upto 350	Conversion charges applicable for 250 Sq. Mtr. Plus 15% of notified land rate per sq. Mtr. for area above 250 Sq. Mtrs.	(17.5 xR) plus) [(0.15xRx (p-250))]
Above 350 and upto 500	Conversion charges applicable for 350 Sq. Mtrs. plus 20% of notified land rate per Sq. Mtrs. for area above 500 Sq. Mtrs.	(32. 5xR) plus) (0.2xRx(P-350))

P = Plot area in Sq. Mtr.

R = Land rates for residential purposes in rupees per Sq. Mtr. as notified by the Ministry of Urban Development. For the period upto 31.3.1992 the conversion charges would be calculated on the land rates notified by the Ministry of Urban Development w.e.f. 1.4.1987 vide their letter No. J-22011/4/87-LD dated 1.6.1987 (Annex-C) For the period beyond 31.3.1992 the notified land rates applicable for calculating the conversion charges would be those prevailing on the date of conversions.

[For area where rates have not been notified by the Ministry of Urban Development, the residential land rates notified by the Delhi Development Authority for the area would be applicable.]

(B) For Tenements Leased by Land and Development Office

Category of tenements	East Zone	North/West Zone	South Zone	Central Zone
1	2	3	4	5
1. 'C' Type Tenements	Nil	Nil	Nil	Nil
2. 'A' Type tenements				
i) First Floor	3,00	9,000	12,000	15,000
ii) Ground Floor	5,250	12,750	17,000	21,250

(C) For Flats/Tenements Allotted by Delhi Development Authority and its Slum wing on Leasehold Basis

Category of flats tenements	East Zone	North/West Zone	South Zone	Central Zone
1	2	3	4	5
Janta	Nil	Nil	Nil	Nil
LIG	3,000	9,000	12,000	16,000
MIG/SFS (I) Type - II	4,250	12,750	17,000	21,250
SFS (II) YHG/Type-II A	6,250	18,750	25,000	31,250
Type-II-3 SFS (III)	7,500	22,500	30,000	37,500

(D) For Flats Constructed by Group Housing Societies on Land allotted by Delhi Development Authority

Plinth area of flat/tenement in Sq. Mtrs	1	2	3	4	5
	East Zone	North/West Zone	South Zone	Central Zone	
30 and below	Nil	Nil	Nil	Nil	Nil
Above 30 and upto 50	3,000	9,000	12,000	15,000	
Above 50 and upto 75	4,250	12,750	17,000	21,250	
Above 75 and upto 100	6,250	18,750	25,000	31,250	
Above 100 and upto 125	7,500	22,500	30,000	37,500	
Above 125	Conversion charges would be on the basis of the formula for built up plots referred to in part 'A' of Annexure-A the plot area would be deemed to be 1.2 x Plinth Area of the flat.				

Schedule of Market Rates of Land in Delhi/New Delhi annexed with Ministry of Urban Development Letter No. J-22011/4/86-ID (DO-I) dated 1.6.1987 Applicable for conversion upto 31.3.1993

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
Zone-I		
Central Zone		
1.	Cannaught Place	8000/-
2.	Cannaught Circus	8000/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
3.	Cannaught Place Extension upto Commercial Zone.	8000/-
4.	Barakhamba Road (beyond Cannaught Extn.) upto commercial zone	8000/-
5.	Curzon Road beyond Cannaught Place Extn. upto Commercial zone	8000/-
6.	Hanuman Road (Commercial zone)	8000/-
7.	Janpath (Beyond Cannaught Place Extn.) upto windsar place	8000/-
8.	Bhagwan Dass Road	8000/-
9.	Hailey Road	8000/-
10.	Hanuman Road (Res. Zone)	8000/-
11.	Baird Road	8000/-
12.	Jain Mandir Road	8000/-
13.	Jantar Manter Road beyond Cannaught Place extension	8000/-
14.	Lady Harding Road	8000/-
15.	Mandir Marg	8000/-
16.	Area Outside the extended commercial zone Parliament Street	8000/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
17.	Minto Road	8000/-
18.	Punchkuin Road	8000/-
19.	Bhagat Singh Market	8000/-
20.	Babar Road	8000/-
21.	Krishna Market Pahargunj	8000/-
22.	Mathura Road Press	8000/-
23.	Jhandwvalan	8000/-
24.	Motia Khan (includin 'C' Type tenements)	8000/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
	Zone-II	
	South Zone	
1.	Khan Market	6000/-
2.	Diplomatic Enclave	6000/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
3.	Diplomatic Enclave	6000/-
4.	Golf Links	6000/-
5.	Aurangzeb Road	6000/-
6.	Prithvi Raj Road	6000/-
7.	Tis January Marg	6000/-
8.	Ratendon Road	6000/-
9.	Humayun Road	6000/-
10.	Jor Bagh	6000/-
11.	Sunder Nagar	6000/-
12.	Andrewasgunj	5500/-
13.	Sadiq Nagar	5000/-
14.	Defence Colony	5000/-
15.	R.K. Purm	5000/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
16.	Moti Bagh	5000/-
17.	Lodi Road	5000/-
18.	Lodi Estate	5000/-
19.	Aliganj	5000/-
20.	Sewa Nagar	5000/-
21.	Lajpat Nagar facing Ringh Road	4000/-
22.	Vasant vihar (other than DDA land)	4000/-
23.	Lajpat Nagar (I to V)	4000/-
24.	Nizamuddin	4000/-
25.	Jangpura	4000/-
26.	Kalkji	4000/-
27.	Malviya Nagar Extn. and Old	3600/-
28.	MB Road	3600/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
	Zone - III	
	West Delhi	
1.	Ajmal Khan Road	5000/-
2.	Gaffar Market	5000/-
3.	Karol Bagh	5000/-
4.	M.M. Road	5000/-
5.	Rani Jhansi Market	5000/-
6.	Link Road (Karol Bagh)	5000/-
7.	Desh Bandhu Gupta Market	5000/-
8.	Patei Nagar (East, West & South)	5000/-
9.	Rajinder Nagar (Old & New)	5000/-
10.	Rohtak Road (Old & New)	4000/-
11.	Najafgarh Industrial Area	3000/-
12.	Rameshwari Nehru Nagar	3000/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
13.	Moti Nagar	3000/-
14.	Sarai Rohilla	3000/-
15.	Tilak Nagar	3000/-
16.	Tihar I & II	3000/-
17.	Ramesh Nagar	3000/-
18.	Industrial Area Extn.	3000/-
Zone - IV		
North Delhi		
1.	Kamla Nagar	3000/-
2.	Rup Nagar	3000/-
3.	Shakti Nagar	3000/-
4.	Qutabx Road	3000/-
5.	Roshanara Road	3000/-
6.	Lajpat Rai Market	3000/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
7.	Ansari Market	3000/-
8.	Jawahar Nagar	3000/-
9.	Khurshid Market	3000/-
10.	Teliware	3000/-
11.	Azad Market	3000/-
12.	Mail Road	3000/-
13.	Rajpur Road	3000/-
14.	Maikagarij	3000/-
15.	Alipur Road	3000/-
16.	Gokhale Market	3000/-
17.	Hath Khana	3000/-
18.	Khanna Market (Near Tiz hazari)	3000/-
19.	Lahna Singh Market	3000/-
20.	Nicholson Road	3000/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
21.	Vijay Nagar	3000/-
22.	Ashok Market	3000/-
23..	Subzi Mandi	3000/-
24.	Indira Nagar	2500/-
25.	Azad Pur	2500/-
26.	Andha Mughal	2500/-
27.	Bank Stand Area Extn. (BSA)	2500/-
28.	Bharat Nagar	2500/-
29.	Gur-ki-Mandi	2500/-
30.	Gulabi Bagh	2500/-
31.	Kingsway Camp	2500/-
32.	Timarpur	2500/-
33.	Anagoorfi Bagh	2500/-
34.	Edward Lines	2500/-

Sl.No	Name of the locality	Residential (Rs. per sq. mtr.)
1	2	3
35.	Hakikat Nagar	2500/-
36.	Hundson Lines	2500/-
Zone - V		
East Delhi		
1.	Jheel Kuranja	1200/-
2.	Geeta Colony	1200/-
3.	Rural & Other outlying colonies	850/-

[*Translation*]**Water World Banks Assistance to Bihar for Water Supply and Sanitation**

3000. SHRI LAL BAPU RAI:
MOHAMMAD ALI ASHRAF
FATMI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the World Bank assistance has been provided to Bihar for water supply and sanitation projects;

(b) if so, the details thereof; and

(c) the names of the districts in which work has been carried out under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Do not arise.

[*English*]**Deputation Period for IAS Officers**

3001. SHRI SANAT KUMAR MANDAL:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any stay on an I.A.S. Officer of the Union if so, the details thereof and if not, the reasons therefor;

(b) the particulars of I.A.S. Officers who have stayed in Delhi Administrations for the last three years or so by the end of this year and those in one particular Department as its head; and

(c) the reasons for their continued stay and not rotating them to ensure healthier administration?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M. JACOB): (a) Length of stay at a stretch in Delhi is determined by rotation and sequencing of their assignments in other States/Union Territories serviced by the cadre.

(b) A statement indicating particulars of IAS Officers posted with Delhi Administration for more than three years is enclosed. There is only one officer namely, Shri P. Rohmingthangs IAa (AGMU:61) who has been posted with Delhi Administration for more than three years as head of one particular department (Delhi Agricultural Marketing Board). No other IAS officer in Delhi Administration has been Head of one particular department for three years or more.

(c) Shri P. Rohinigthanga is not holding IAS cadre post but holding an ex-cadre post. The normal term of deputation is for a period of three years extendable upto five years in public interest.

STATEMENT

Particulars of IAS officers of AGMU Cadre posted in Delhi Administration for more than three years.

Sl.No.	Name of the officer & the post held	Date of posting in Delhi Admn.	Date from which the present post held
1	2	3	4
1.	Shri B.S. Saxena, IAS (AGM U: 72) Chairman-cum-Managing Director, DSMDC Ltd., (On deputation)	02.01.84	01.10.90
2.	Shri V.P. Suri, IAS (AGM U: 76) Commissioner of Excise	17.02.87	01.07.92
3.	Smt. Pratibha Karan, IAS (AGM U: 67) Commissioner & Secy. (Home)	06.04.97	01.12.91 (AN)
4.	Sh. S.R. Sharma, IAS (AGM U: 66) Financial Commissioner	16.07.87	04.10.91)
5.	Smt. M.D. Ghosh, IAS (AGM U: 70) Commissioner & Secretary (LSG & UI)	25.08.97	04.01.91 (AN)
6.	Sh. P. N. Gupta, IAS (AGM U: 80) Commissioner (Personnel), DDA (On deputation).	22.08.88	29.5.90 (AN)
7.	Sh. K.B. Shukla, IAS (AGM U: 76) Director of Trg. & Tech. Edn.	26.09.988	30.04.90 (AN)
8.	Sh C.S. Khairwal, IAS (AGM U: 74) Transport Commissioner cum-Secy. (TPt.)	14.10.88	16.03.92

Sl.No.	Name of the officer & the post held	Date of posting in Delhi Admn.	Date from which the present post held
1	2	3	4
9.	Sh. K. Sethuraman, IAS (AGM U: 80) Addl. General Manager (Admn.) DESU (On deputation).	23.01.89	01.10.91
10.	Sh. S.R. Arya, IAS (AGM U: 66) Commissioner-cum-Secy. (Edn.)	03.04.89	31.07.92 (AN)
11.	Sh. Hauzel Haukhum, IAS (AGM U: 74) Managing Director, DSCSE Ltd. (On deputation)	24.04.89	06.03.91
12.	Sh. Chaman Lal, IAS (AGM U: 82) Director, Agricultural Marketing.	19.06.89	29.01.91
13.	Sh. Virendra Singh, IAS (AGM U: 69) Commissioner and Secy. (Dev)	11.08.89	04.01.91
14.	Sh. Ramesh chandra, IAS (AGM U: 66) Administrator, NDMC (On deputation)	17.08.89	03.01.91
15.	Sh. K.K. Sharma, IAS (AGM U: 83) Commissioner (DWARKA), DDA (On deputation).	11.09.89	19.06.91
16.	Sh. M.P. Tyagi, IAS (AGM U: 83) Director (PFA)	03.10.89	30.9.92
17.	Sh. P. Rohmingthanga, IAS (AGM U: 71) Chairman, DAMI (On deputation)	23.10.89	23.10.89

[Translation]

Grants Given to Delhi Police Training Centre

3002. SHRI RAJENDRA
AGNIHOTRI:
SHRI SANTOSH KUMAR
GANGWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the grants have been given to the Delhi Police Training Centres during the last three years; and

(b) if so, the details thereof; item-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No grants have been given to the Training Centre of Delhi Police during last three years.

(b) Does not arise

[English]

Vigilance Cases Against Officers of Directorate of Health Services

3003. SHRI VISHWESHAWAR BHAGAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vigilance cases against the officers of the Directorate of Health Services, Delhi Administration;

(b) the number of cases out of which the departmental enquiry has been completed;

(c) if so, the details thereof; and

(d) the steps taken by the Government to clear the pending vigilance cases?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) to (d). The information is being collected and will be laid on the Table of the House

[Translation]

15-Point Programme for Minorities

3004. SHRI CHHEDI PASWAN:
SHRI RAM LAKHAN SINGH
YADAV:
SHRIMRUTYANJAYANAYAK:
SHRI BAPU HARI CHAURE:

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have drawn the outlines for implementing the 15-point programme for the minorities; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The 15-Point Programme for the welfare of minorities : self-out-lines measures to be taken to give a feeling of confidence to the minorities that there is no discrimination that they get a fair and adequate share in various development programmes and that enjoy safety of life and property.

(b) A copy of the 15-Point Programme is given in the Statement.

STATEMENT

15-Point Programme for Welfare of Minorities

I. Communal Riots

1. In the areas which have been identified as communally sensitive and riot prone, District and Police Officials of the highest known efficiency, impartial and secular record must be posted. In such areas and even elsewhere, the prevention of communal tension

- would be one of the primary duties of DM and SP. Their performances in this regard should be an important factor in determining their promotion prospects.
2. Good work done in this regard by District and Police Officials should be rewarded.
 3. Severe action should be taken against all those who incite communal tensions or take part in violence.
 4. Special court or courts specifically earmarked to try communal offences should be set up so that offenders are brought to book speedily.
 5. Victims of communal riots should be given immediate relief and provided prompt and adequate financial assistance for their rehabilitation.
 6. Radio and TV must also help in restoring confidence, communal harmony and peace in such affected areas.
 7. It is unfortunate that certain sections of the Press sometimes indulge in tenderious reporting and publication of objectionable and inflamatory material which may incite communal tension. Editors, printers, publishers and other concerned will cooperate in finding a way to avoid publication of such material.
 11. Recruitment to State and Central Services
 8. In the recruitment of police personnel, State Governments
- should be advised to give special consideration to minorities. For this purpose, the composition of Selection Committees should be representative.
9. The Central Government should take similar action in the recruitment of personnel to the Central Police Forces.
 10. Large scale employment opportunities are provided by the Railways, Nationalised Banks and Public Sector Enterprises. In these cases also the concerned departments should ensure that special consideration is given to recruitment from minority communities.
 11. In many areas recruitment is done through competitive examinations. Often minority groups have been handicapped in taking advantage of the educational system to compete on equal terms in such examinations. To help them to overcome these handicaps steps should be taken to encourage the starting of coaching classes in minority educational institutions to train persons to compete successfully in these examinations.
 12. The acquisition of technical skills by those minorities who are today lagging behind would also help in national development. Arrangements should be made to set up ITIs and polytechnics by Government or private agencies in predominantly minority areas to encourage admission in such institutions of adequate number of persons belonging to these communities.

III. Other Measures

13. In various development programmes including the 20-Point Programme, care should be taken to see that minorities secure in a fair and adequate measure the benefits flowing therefrom. In the various committees which are set up to oversee the implementation of such programmes, members of these communities should be actively involved.
14. Apart from the above general issues there are various local problems which develop into needless irritants to minorities. For instance encroachment of wake properties and on graveyards have led to protests and grievances in some places. Suitable steps should be taken to deal with such problems on an expeditious and satisfactory basis.
15. Problems relating to minorities need to be attended to on a continuing basis so that apprehensions are allayed and genuine grievances redressed. To facilitate this, a special cell will be created in the Ministry of Home Affairs to deal with matters relating to minorities.

[English]

Applications for Conversion of Lease Hold into Free Hold

3005. DR. LAXMINARAYAN PANDEY:
 PROF. RITA VERMA:
 DR. G.L. KANAUIA:
 SHRI GOVINDRAO NIKAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of applications received by DDA for conversion of lease hold LIG, MIG, Self Financing scheme houses into

free hold and houses built on plots till date;

(b) the total number of houses converted into free hold till date, category-wise; and

(c) the steps Government propose to take to dispose of the pending applications?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Number of applications received by DDA for conversion from leasehold into freehold is as under:-

LIG Flats	- 76
MIG Flats	-197
SFS Flats	-206
Built-up plots	-2074

(b) Conveyance Deed have been issued as under:-

LIG Flats	-6
MIG Flats	-13
SFS Flats	-7
Built up plots	-170

(c) Steps are being taken by DDA to streamline the procedure and vigorous monitoring of applications, convening of senior level meetings to clarify doubts and reducing delays for ensuring speedy disposal of applications.

[Translation]

Bomb Blast in Jammu

3006. SHRI RAJENDRA AGNIHOTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed and injured as a result of a bomb blast in a bus in Jammu recently;

(b) the details of compensation paid to

the affected families;

(c) whether any inquiry has been conducted to ascertain the causes of the blast; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) There were two bomb blasts near Jammu during the month of October, 1992. On 7th October, 1992, a blast took place in a bus near Digiana in which 15 persons died and 56 got injured. On 31st October, a bomb blast took place near Vijaypur in which 21 persons died and 43 injured.

(b) So far the following compensation has been paid:

Digiana Blast:

Compensation for death cases:

14 cases : Rs. 1 lakh each.

Compensation for injuries:

5 cases : Rs. 25,000/- each

21 cases : Rs. 5,000/- each

14 cases : Rs. 1,000/- each

11 cases : Rs. 500/- each

Vijayapur Blast :

Compensation for death cases:

6 cases : 1 lakh each.

Compensation for injured:

31 cases : Rs. 5,000/- each

(c) and (d). Cases have been registered and the same are under investigation.

[English]

Integrated Housing Projects

3007. SHRI GOPI NATH GAJAPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have a proposal to promote integrated housing projects particularly low income housing in Delhi and Bombay; and

(b) if so, the details of those housing projects proposed to be launched during Eighth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Housing being a state subject, State Governments are responsible for formulation and implementation of Housing schemes through the State implementing agencies, within the limit of State plan provisions and other resources. These State agencies are, however, free to seek loan assistance from HUDCO, LIC/GIC, National Housing Bank etc.

The Central Government has to formulated any specific LIG housing scheme for Delhi and Bombay.

[Translation]

Surcharge on Petroleum Products

3009. SHRI DEVENDRA PRASAD YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to withdraw the surcharge levied on petroleum products during Gulf war;

(b) if so, by when; and

of that State.

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Gulf surcharge levy has not been withdrawn in view of the continued buoyancy in the crude oil prices.

[*English*]

Development of Hyderabad

3010. SHRI RAMA KRISHNA KONATHALA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Andhra Pradesh have submitted any schemes to the Union Government for the development of Hyderabad;

(b) if so, whether the approval has since been accorded and financial assistance given to the State; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). No such specific scheme has been received from the state Govt. with regard to Hyderabad. However, a request had been received for central assistance to take up certain developmental works in the city of Hyderabad to commemorate its 400 years and for release of Rs. 100 crores as Non-plan grant. This was examined and the State Government was informed that there were no discretionary funds available with the Govt. of India for sanctioning any such assistance to the State Govts. for such purposes. Urban Development projects in respect of any city has to form part of the state annual plans so that same could be considered by the planning Commission for inclusion of the Plan outlay

Strength of Delhi Police

**3011. SHRI PIUS TIRKEY:
DR. VASANT PAWAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the strength of Police Personnel in the Union Territory of Delhi;

(b) the number of police security personnel deployed on VIP/non-VIPs security duties in Delhi at present;

(c) whether there is plan to increase the number of police personnel in view of increased demand for VIPs security; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI M. M. JACOB): (a) 50999

(b) 7731. Of these, 2395 officials are on the sanctioned strength of Security Unit of Delhi Police.

(c) Yes, Sir.

(d) The Delhi Police has submitted a proposal for creation 5510 posts in different ranks for security of VIP/non-VIPs.

[*Translation*]

Slum Areas Scheme of Gujarat

**3012. SHRI MAHESH KANODIA:
SHRI KASHIRAM RANA:**

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Gujarat have submitted any scheme for slum areas;

(b) if so, the details thereon;

(c) whether the scheme has been accorded approval; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Government of Gujarat has recently submitted a project proposal in respect of Baroda city for seeking financial support from Overseas Development Administration (UK). The project proposal envisages integration of the slums into the total city fabric in a manner which benefits the whole city. The proposal seeks to coordinate various activities such as community development, income generation, education, health improvement, physical upgradation and environmental improvement. The estimated cost of the project is Rs. 52.79 crores.

(c) and (d). Since the DDA's funds have already been tied up, DDA is not in a position to give support to the project.

[English]

Training to para-Military Personnel

3013. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any policy to upgrade the educational level and training of the police personnel at the constable level in the Central para-military forces; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). At present there is no proposal before the Government to upgrade the educational level in case of Constables of Central Para Military Forces. Syllabi for the training of constabulary in these Forces is reviewed from time to time and revised taking into account the requirements of the Force concerned.

[Translation]

Allocation for Civic Amenities in Madhya Pradesh

3014. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total amount allocated by Union Government to Madhya Pradesh for improving the civic amenities in the State during the last three years and the expenditure actually incurred; and

(b) the number of schemes of the State pertaining to the civic amenities which are pending with the Union Government and the action taken for according approval in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Provision of civic amenities is the responsibility of the local bodies concerned. These local bodies formulate their schemes in consultation with the State Governments concerned. The State Governments of their part render assistance to these local bodies under various schemes including E.I.U.S., Urban Basic Services, etc. and also through borrowing from financial institutions like etc. and also through borrowing from financial institutions like HUDCO, LIC etc. The Government of India's plays only a nodal role. Assistance is provided through some centrally sponsored schemes. The following amounts were released by the Central Government to the Government of Madhya Pradesh during the last three years, under centrally sponsored schemes:-

Name of the Scheme	(Rs. In Lakhs)			
	1989-90	1990-91	1991-92	
	2	3	4	
Urban basic Services (UBS)	3.2	3.2	6.5	
Urban Basic Services for the Poor (UBSP)	-	164.20	143.80	
Low Cost Sanitation (LCS)				
(a) Loan	305.89	97.16	141.62	
(b) Subsidy	137.00	135.00	-	
Integrated Development of Small and Medium cities (IRSMT)	182.23	185.00	75.00	

[English]

Multi-Purpose Support Vessels

3015. SHRI S. B. THORAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Oil and Natural Gas commission had invited tenders for contract for maintenance of multi-purpose support vessels;

(b) if so, the Commission has overturned the decision of its own Tender evaluation Committee as reported in Times of India dated October, 24, '992; and

(c) if so, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). No decision has been taken.

Recruitment of Jawans

3016. SHRI NARAIN, SINGH CHAUDHARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have prescribed any quota for each State to recruit Jawans in the Para-Military Forces; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). BSF, CRPF, CISF, ITBP and Assam Rifles are All India Forces and they are expected to represent the cross-section of society. There is no reservation of vacancies in these Forces for persons belonging to any particular area and

recruitment is made from Indian nationals who satisfy the prescribed recruitment standards. However, keeping in view the nature of duties and the terrain in which they operate, preference is given to persons from border areas for recruitment in BSF, from hilly areas for recruitment in ITBP and persons from North-Eastern region for recruitment in Assam Rifles.

[Translation]

LPG Connections from MP's Quota

3017. SHRI SHIVA SHARAN SINHA: SHRI LALIT ORAON:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the annual quota of LPG connections fixed for each Member of Parliament ;

(b) whether allotment is not done as per the recommendation of the Member of Parliament;

(c) whether the Government have received complaints regarding irregularities in allotment of LPG connections from MP's quota;

(d) whether any inquiry has been conducted in this regard;

(e) if so, the outcome thereof; and

(f) the action taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). 48 LPG connections in a calendar year, with a maximum of 12 per quarter are sanctioned on the recommendations of each Member of Parliament.

(c) to (f). While each Member is informed

of the connections sanctioned on his recommendations by a letter, from time to time, individual complaints, as and when received, are enquired into and corrective action is promptly taken.

Trains Looted

3018. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of goods and passenger

trains looted so far during the last three years; and

(b) the loss suffered as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). A statement showing available figures regarding cases of robbery and dacoity in running trains and goods trains looted and the loss suffered as a result thereof during the years 1990, 1991 and 1992 is enclosed.

STATEMENT

	1990	1991	1992 (upto August 1992)
1	2	3	4
1. Number of cases of robbery and dacoity in running trains:			
(1) Robbery	154	162	81
(2) Dacoity	64	48	25
Approximate Loss suffered	Rs. 1221589/-	Rs. 1893113/-	Rs. 710870/-
	1990	1991	1992 (upto October, 1992)
1	2	3	4
1. Number of cases of Goods Trains looted:	8	9	8
Total loss suffered	Rs. 295850/-	Rs. 767978/-	Rs. 84810/-

Sale of Meat

3019. SHRI GOVINDRAO NIKAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have framed rules in respect of sale of meat;

(b) if so, the details thereof;

(c) whether the Government monitors that these rules are adhered to by slaughter houses and private meat sellers;

(d) if so, the details thereof;

(e) the number of meat sellers who have been charged for selling sub-standard meat in Delhi during the last three years; and

(f) the steps taken or proposed to be taken by the Government to ensure sale of hygienic and disease free meat to masses?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): (a) and (b). Various local bodies have framed necessary bye-laws under the respective Local Bodies Act to regulate sale of meat. The requirement with regards to maintenance of hygienic and sanitary conditions in meat shops are stipulated under these bye-laws.

(c) and (d). The local bodies monitor the adherence to the requirements under these bye-laws. For this purpose they issue licences to slaughter houses and meat shops. They also appoint health officers and inspectors who carry out regular inspections.

(e) During 1989, 1990 and 1991 220 meat sellers were detected for sub-standard meat;

(f) Under the Municipal Corporation of Delhi, there are 15 veterinary doctors to

check the animal presented for slaughtering and it is proposed to appoint 20 more doctors at the slaughterhouse. The work is supervised by three superintendents in each shift for meat production. A scheme to modernise the slaughter house is under consideration. Municipal Corporation of Delhi has two mobile units for checking of meat at shops/premises and also illegal slaughtering round the clock. It is proposed to start sending meat samples to laboratories for checking.

[English]

Official Language Policy in Bongaigaon Petro-Chemicals

3020. SHRI PROBEN DEKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the official language policy is being implemented in the Bongaigaon Petro-Chemicals Complex; and

(b) if not, the reasons therefor and the remedial measures proposed to be taken in this regard?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Does not arise.

Quality Control of Fertilizers

3021. SHRI ANIL BASU: Will the Minister of AGRICULTURE be pleased to state the steps taken by the Government to ensure the quality control of fertilizers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The following are some of the important steps taken by Government to ensure the quality of fertilizers:

- i) Fertilizer has been declared as an essential commodity under provisions of Essential Commodities Act, 1955.
- ii) Fertilizer Control Order was enacted in the year 1957 which has been updated and a revised order called Fertilizer Control Order, 1985 has been issued. This Order empowers Government of India and State Governments to regulate fertilizer supply, distribution, price and quality;
- iii) State Governments have been given adequate powers to implement Fertilizer Control Order, 1985;
- iv) State Governments have established fertilizer control laboratories and appointed enforcement agencies to check the quality of fertilizers.

Grant of Visa

3022. DR. A.K. PATEL:
SHRI SHANKERSINGH
VAGHELA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have issued any instructions to the Indian High Commission in Dhaka regarding requests for visa on the basis of sponsorship certificate;

(b) if so, the details thereof;

(c) whether the Government have also issued any instructions to the State Governments/Union Territory administrations in regard to grant of extension of stay to Bangladesh nationals; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir.

(b) The Government have issued instructions to our Mission in Dhaka to exercise greater scrutiny in dealing with the request for visa on the basis of sponsorship certificate. They have also been advised to strictly observe the prescribed procedure while granting visas.

(c) Yes, Sir.

(d) Instructions have been issued to the State Governments Union territory administrations to grant extension of stay of Bangladesh nationals only for a maximum period of one month at a time limit to a total period of three months over and above the period of visa originally granted by the Indian High Commission in Bangladesh, for certain specific reasons, like illness etc., instead of upto one year as at present.

Prices of Naphtha

3023. SHRI P.C. THOMAS: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have increased the price of Naphtha;

(b) if so, the details thereof;

(c) whether Naphtha is not allowed to be imported;

(d) whether the increase in the price has created a set-back to some public sector units like fertilizers and Chemicals Travancore in Kerala; and

(e) the steps taken to reduce the prices thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (e). The ex-storage prices of Naphtha for fertilizer and other uses have been increased by Rs. 997.10 per MT and Rs. 1660.56 per MT respectively w.e.f. 16.9.1992 uniformly for all units irrespective of their locations. The import of Naphtha is canalised. There is no proposal at present to reduce its prices.

Agricultural Credit Stabilisation Fund

3024. SHRI SARAT CHANDRA PATTANAYAK:: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government provide assistance to the Agricultural Credit Stabilisation Fund created by the Government of Orissa; and

(b) if so, the total assistance disbursed during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes Sir.

(b) Total assistance provided to Orissa Government under Agricultural Credit Stabilisation Fund during the last three years is as under:-

<i>Year</i>	<i>Amount (Rs. in lakhs)</i>
1989-90	NIL
1990-91	20.00
1991-92	30.00

Non Payment of CCS, 1979

3025. DR. LAXMINARAYAN PANDEYA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Special Leave Petitions/ Appeals filed by the Union Government against Garments Exporters in respect of non-payment of CCS of 1979 has been dismissed by the Supreme Court;

(b) whether the Government will now pay the dues to all the entitled exporters, and if so, the criteria laid down for such payment; and

(c) the time by which the payments are likely to be made?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) and (c). Government are examining the order of the Supreme Court.

Minting of 25 Paise and 50 Paise Coins

3026. SHRISYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) the total number and weight of 50 paise and 25 paise coins minted by the South Korea and Canada for circulation in the country;

(b) whether there is any proposal to withdraw these coins out of circulation; and

(c) if so, the manner in which the Government propose to deal with the stock of these coins?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) Details of the total number and weight of 50 paise and 25 paise coins imported

from South Korea and Canada for circulation in the country are as under:-

<i>Denomination</i>	<i>Metal Composition</i>	<i>Number (in million pieces)</i>	<i>Weight (in MT)</i>
50 Paise	Cupro-Nickel	1500	7500
-do-	Stainless Steel	300	1137
25 Paise	Cupro-Nickel	500	1250
-do-	Stainless Steel	400	1132

(b) and (c). Government have decided to withdraw 50 paise and 25 paise Cupro, Nickel Coins in a phased manner in view of the steep rise in the metal cost. The coins received back in the Mints would be melted and utilised for minting of higher denomination Coins.

Performance of Nationalised Banks Under IRDP

3027. SHRI BAPU HARI CHAURE: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India monitors the performance of nationalised Banks in implementing the Integrated Rural Development Programme;

(b) the details of the banks which have achieved the targets under IRDP in their respective jurisdiction during the year 1991-92;

(c) whether any problems in implementing IRDP have been reported by the banks;

(d) if so, the details thereof; and

(e) the steps taken to overcome these problems?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) and (b). Targets under Integrated Rural Development Programme (IRDP) are fixed State-wise. The district-wise target are fixed by the State Governments and individual bank branch-wise target are allocated by the District Rural Development Agencies (DRDAs) in consultation with the representatives of the respective bank branches. Progress under the IRDP Programme is reviewed at Board Level by concerned banks. The Ministry of Rural Development monitors the IRDP achievements through the monthly progress reports furnished by the State Governments/Union Territories. The total amount of loans disbursed by participating banks under the Programme during the year 1991-92 was Rs. 925 crores.

(c) to (e). The problems in the implementation of the IRDP Programme are sorted out in the regular review meetings of RDAs and Bankers and by District Level Coordination Committee. At block level the review is done by Block Level Bankers' Committee (BLBC). The major problems which are of policy making in nature, are discussed in the High Level Committee on Credit (HLCC) which comprise senior officers of Central and State Governments, Reserve Bank of India, NABARD and participating banks.

Inclusion of HEC in BIFR

3028. SHRI LALIT ORAGON: Will the Minister of FINANCE be pleased to state:

(a) whether the Heavy Engineering Corporation (H.E.C.), Ranchi has been included in the list of BIFR;

(b) whether the Government are aware that banks are not sanctioning loan to H.E.C. after its inclusion in the list of BIFR;

(c) if so, the reasons therefor; and

(d) the steps proposed to be taken by the Government to save HEC from liquidation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The Board for Industrial and Financial Reconstruction (BIFR) has reported that Heavy Engineering Corporation (HEC) has been registered with it and declared sick industrial company. The Board, in its haring on 21.10.92, heard all concerned agencies and after taking note of the observations, directed the Ministry of Industry to submit a revival scheme by 20th

December, 1992. Grant of all further facilities to HEC will be considered by the banks within the package that may be finalised BIFR.

[English]

Opium Import by U.S.A.

3029. SHRI PARASRAM BHARDWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether the United States of America have drastically curtailed import of opium from India;

(b) if so, the reasons thereof;

(c) whether the Indian Government would lose a huge amount in foreign exchange as a result thereof; and

(d) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The figure of export of opium from India to the United States of America during the last three years are as under:-

Year	On cash basis (in metric tonnes)	On barter basis (in metric tonnes)
1990-91	370.00	70.00
1991-92	360.36	45.00
1992-93 (upto October, 92)	180.52	17.28

The above figures would indicate that United States of America has not drastically reduced the opium import from India.

(b) to (d). Do not arise.

been disbursed in Gujarat;

[Translation]

(b) if so, the details thereof during the last three years; and

Disbursement of Institutional Credit in Gujarat

(c) if not, the reasons therefor?

3030. SHRI MAHESH KANODIA: Will the Minister of FINANCE be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The details of institutional credit disbursed in Gujarat during the last three years are as follows:-

(a) whether the institutional credit has

(Rs. in crores)

	1989-90	1990-91	1991-92
Industrial Development Bank of India (IDBI)	537.9	469.8	557.4
Industrial Credit and Investment Corporation of India (ICICI)	127.9	220.3	267.2
Industrial Finance Corporation of India (IFCI).	121.4	187.0	187.4
Small Industries development Bank of India (SIDBI).	-	182.6	260.4
Industrial Reconstruction Bank of India (IRBI).	11.5	20.2	14.7

* SIDBI came into existence in April, 1990 and the SSI portfolio was shifted from IDBI to SIDBI from then.

(c) Does not arise.

(c) the action taken by the Government in this regard?

[English]**Rehabilitation Schemes of BIFR**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No. Sir.

3031. SHRI R. SURENDER REDDY: Will the Minister of FINANCE be pleased to state:

(b) and (c). Do not arise.

(a) whether the Industrial Reconstruction Bank of India (IRBI) have violated the provisions of the rehabilitation schemes of BIFR;

[Translation]**Indian Maritime University**

(b) if so, the details thereof; and

3032. SHRI N.J. RATHVA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to set up a Maritime University to manage, control, supervise, direct and monitor the maritime institutions presently running under Government control;

(b) the time by which it is likely to be set up; and

(c) the estimated amount likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). The Government had set up a Committee on Maritime Education and training under the chairmanship of Dr. C.P. Srivastava, former Secretary, General, International Maritime Organisation, to review the existing arrangements for pre-sea and post-sea training for officers and crew and to make recommendations regarding appropriate changes as may be needed in the institutional framework for imparting training, including the feasibility and desirability of bringing the institutes under a University type of structure. The Committee has since submitted its report. The Committee has, inter-alia, recommended the setting up of a fully autonomous apex body named as Indian Maritime University, to manage, control, supervise, direct and monitor the Maritime Training Institutions presently running under Government control. An Empowered committee has been set up to consider the recommendations of the COMET. A final decision will be taken after the receipt of the recommendations of the Empowered Committee.

(c) At this stage, it is not possible to estimate the cost of setting up of Maritime University.

Ordnance Factory Shahjahanpur

3033. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware of the irregularities being committed in the manufacture of arms and ammunitions in the ordnance factory at Shahjahanpur;

(b) whether the Controller of Defence Accounts has reviewed the working of this factory;

(c) if so, the details of the report received in this regard; and

(d) the action being taken by the Government in the matter?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Does not arise as the Ordnance Clothing Factory at Shahjahanpur is engaged in manufacture of clothing items and not arms and ammunition.

(b) No, Sir.

(c) and (d). Does not arise in view of (b) above.

LIC Assistance to Madhya Pradesh and Orissa

3034. SHRI KHELAN RAM JANGDE: SHRI SRIKANTA JENA:

Will the Minister of FINANCE be pleased to state:

(a) the financial assistance provided by the Life Insurance Corporation for various projects in Madhya Pradesh and Orissa during each of the last three years; and

(b) The names of the Projects for which the Life Insurance Corporation has provided assistance during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). As given in the Statement below.

STATEMENT

(Rs. in Crores)

(a)	Madhya Pradesh			Orissa		
	1989-90	1990-91	1991-92	1989-90	1990-91	1991-92
	163.23	152.34	128.47	57.30	87.52	115.55

(b) During the current financial year (1992-93) the LIC of India propose to invest in the following projects in the States of Madhya Pradesh and Orissa:-

Plan

(a) State Government for Social Housing Schemes

(b) Water Supply and Sewerage Schemes

(c) State Electricity Board

Non-Plan

Apex Co-operative Housing Finance Society.

Additionally, the following projects have been financed during the current financial year:-

(i) Madhya Pradesh Govt. Loan

(ii) Orissa State Govt. Loan

(iii) Madhya Pradesh Electricity Board Bonds; and

(iv) Madhya Pradesh State Financial Corporation Bonds.

**Assistance to Sick Industries in U.P.
BY IRBI**

3055. SHRI ARJUN SINGH YADAV:
Will the Minister of FINANCE be pleased to state:

(a) the amount of assistance provided by the Industrial reconstruction Bank of India to the sick industries of Uttar Pradesh during the last three years and proposed to be provided during the current year; and

(b) the details of the industries to which financial assistance was provided and proposed to be provided during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The amount of assistance sanctioned and disbursed by the Industrial reconstruction Bank of India (IRBI) during the last 3 years to the sick industrial units in Uttar Pradesh is given below:

Year (April-March)	Total Sanction			Total Disbursement
	(Rs. Crores)			
	1	2	3	
1989-90	4.10			3.71
1990-91	11.14			8.01
1991-92	3.98			5.62

The industry-wise break up of the assistance sanctioned and disbursed during the same period is as under:

Industry	Total Sanction												Total Disbursement
	(Rs. Crores)												
	1989-90			1990-91			1991-92						
	April	March	April	March	April	March	April	March	April	March	April	March	
1	S*	D*	S*	D*	S*	D*	S*	D*	S*	D*	S*	D*	7
Food Mfg.	1.37	2.26	4.35	6.81	2.50	0.82							
Textile	0.50	0.84	0.72	-	-	0.38							
Paper	-	-	4.58	-	-	3.89							
Rubber	-	-	-	0.21	-	-							

(Rs. Crores)

Industry	1989-90		1990-91		1991-92	
	April	March	April	March	April	March
	S*	D*	S*	D*	S*	D*
1	2	3	4	5	6	7
Chemical	-	0.45	0.33	-	-	0.08
Metal prod.	-	-	-	-	1.48	-
Machinery	-	-	0.66	-	-	-
Transport Equipment	0.51	-	-	-	-	-
Other Ind.	1.72	0.16	0.50	0.99	-	0.45
	4.10	3.71	11.14	8.01	3.98	5.62

Note: S* - Sanctioned
D* - Disbursed.

IRBI has reported that the sick units which are found potentially viable after techno-economic feasibility studies are considered for assistance on a case to case basis.

Stock in Central Sounda Siding*[English]*

3036. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the Minister of COAL be pleased to state:

(a) the Coal stock available as on 31 October 1992 in the Central Sounda siding of Barkakana area of Central Coalfields Limited; and

(b) the names of the mines to which this coal belongs and the category of coal lying in the stock?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). The information is being collected and will be laid, to the extent available, on the Table of the House.

Public Sector Banks in Orissa

3037. SHRI SRIKANTA JENA: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks in Orissa as on September 30, 1992; and

(b) the small scale industrial units in Orissa which have been provided loan by these banks during each of the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) As at the end of June, 1992 (latest available), 2105 branches of Public Sector Banks were functioning in Orissa.

(b) The information is being collected and to the extent available will be laid on the Table of the House.

Ezhimala Naval Academy

3038. SHRIMATISUSEELAGOPALAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the rehabilitation of people affected due to the construction of Ezhimala Naval Academy has been completed;

(b) if so, the details thereof;

(c) if not, the reasons for the delay; and

(d) the present position of the project?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). Yes, Sir. The rehabilitation of the affected families was undertaken by the State Government who were given a medium term loan of Rs. 20 crores for payment of compensation to the ousted families.

(c) Does not arise.

(d) The selected Architects have to submit the Master Plan and the Detailed Project Report by 31st December, 1992.

Women's Co-operative Banks

3039. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of FINANCE be pleased to state:

(a) the details of the women's cooperative banks in India registered under the Urban Cooperative Banks Act, having Reserve Bank of India licence, State-wise;

(b) the total working capital of each of these banks; and

(c) the measures taken to promote and strengthen these banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). State-wise names of licensed Mahila Cooperative Banks and their working capital are given in the Statement below.

(c) Under the current policy of Reserve Bank of India, proposals for organisation of first Mahila Bank in a District are shown consideration, provided it is established that the non-agricultural business potential exclusively from women clientele in the said area is adequate to enable the proposed Mahila Bank to attain viability within the stipulated, time schedule.

STATEMENT

State-wise names of licensed Mahila Cooperative Banks and their working capital

Sl.No.	State	Name of the Bank	Working capital (Rs. in lakhs)
1	2	3	4
1.	Andhra Pradesh	Andhra Pradesh Vardhaman (Mahila) Coop. Bank Ltd. Hyderabad	344
2.	Gujarat	Ahmedabad Mahila Nagrik Sahakari Bank Ltd.	544
		Bhavnagar Mahila Nagarik Sahakari Bank Ltd.	94
		Mahila Utkarsh Nagarik Sahakari Bank Ltd., Ahmedabad	405
		Shri Mahila Sewa Sahakari Bank Ltd., Ahmedabad	395
		Valsad Mahila Nagrik Sahakari Bank Ltd., Valsad	107

Sl.No.	State	Name of the Bank	Working capital (Rs. in lakhs)
1	2	3	4
3.	Karnataka	Jjiamate Mahila Urban Coop. Bank Ltd., Belgaum	408
4.	Madhya Pradesh	Mahila Coop. Bank Ltd., Banagalore	263
4.	Madhya Pradesh	Shubhalaxmi Mahila Coop. Bank Ltd., Indore	131
5.	Maharashtra	Ahilyadevi Mahila Nagari Sahakari Bank Ltd.	28
		Ajinkyatara Mahila Sahakari Bank Ltd.	330
		Ambica Mahila Sahakari Bank Ltd., Ahmednagar.	102
		Amravati Zilla Mahila Sahakari Bank Ltd.	205
		Ashirwad Mahila Nagari Sahakari Bank Maryadit.	31

Sl.No.	States	Name of the Bank	Working capital (Rs. in lakhs)
1	2	3	4
		Bhagini Nivedita Sahakari Bank Ltd	2570
		Bhagyalaxmi Mahila Sahakari Bank Ltd. Nanded	384
		Ichalkaranji Mahila Sahakari Bank Ltd.	331
		Indira Mahila Sahakari Bank Ltd., Nandurbar	320
		Indira Sahakari Bank Ltd., Aurangabad	179
		Indira Sahakari bank Ltd., Dhule	187
		Indira Sahakari Bank Ltd. Dadar, Bombay	1672
		Indira Shramik Mahila Nagari Sahakari Bank Ltd., Sholapur	198

Sl.No.	States	Name of the Bank	Working capital (Rs. in lakhs)
1	2	3	4
		Jijamata Mahila Sahakari Bank Ltd., Pune.	356
		Maa Sharda Mahile nagari Sahakari Bank Ltd., Akola	58
		Nagpur Mahila Nagari Sahakari Bank Ltd.	766
		Nasik Zilla Mahila Vikas Sahakari Bank Ltd.	702
		Pratibha Mahila Sahakari Bank Ltd, Jaigao	368
		Priyadarshini Smt. Indira Mahila Sahakari Bank Ltd. Latur.	28
		Alini Sahakari Bank Ltd., Bombay	772
		Sholapur Zilla Mahila Sahakari Bank Niyamit	610

Sl.No.	State	Name of the Bank	Working capital (Rs. in lakhs)
1	2	3	4
		Shree Laxmi Mahila Sahakari Bank Ltd., Sangli	374
		Suvarma Mangal Mahila Sahakari Bank Ltd. Dombivli	34
		Priyadarshini Mahila Coop. Bank Ltd., Bombay	Not available
6.	Manipur	Manipur Women's Coop. Bank Ltd.	64

**Revival and Diversification Plan for
Jute Farming and Industry**

3040. SHRI ARJUN CHARAN SETHI:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have made any plan for the revival of jute farming and industry through exports of diversified jute products including jute textiles and yarns to Western Europe and North America;

(b) if so, the details thereof;

(c) whether there has been any meeting with the representative of jute farmers of various States; and

(d) if so, the details thereof?

THE MINISTER OF STATES OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Government have taken several measures to promote the manufacture and export of diversified jute products including, *inter-alia*, provision of financial, fiscal and marketing support and finding R&D activities to develop a new range of diversified jute products suited to consumer preferences. Such diversification will help increase value realisation to the jute industry and would lead to renewed demand for the jute fibre that would help farmers to realise more remunerative prices for raw jute.

(c) and (d). Government has constituted a Jute Advisory Board to advise the Government generally on matters pertaining to jute falling under the purview of the Jute (Licensing and Control) Order, 1961 including production estimates of jute and mesta. All the jute/mesta growing states are represented on this Board, which meets from time to time.

**Revival Plan of National Jute Manufac-
tures Corporation**

**3041. SHRI SUDARSAN
RAYCHAUDHURI:**

SHRI GEORGE FERNANDES:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have received any revised turn around plan from the National Jute Manufactures Corporation (NJMC);

(b) if so, the details thereof;

(c) whether the plan envisages changes in the product mix so as to produce more value-added jute products;

(d) if so, the details thereof; and

(e) the action taken by the Government, so far?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (e). National Jute Manufactures Corporation (NJMC) has submitted a revised turn around plan for its revival which included modernisation to increase its productivity and efficiency, optimisation of product mix in favour of value added products for the export market and implementation of Voluntary Retirement Scheme (VRS) to rationalise surplus labour. Government is willing to consider various feasible alternatives for the revival of NJMC.

**Coal theft and over reporting of Stock
and Production in Coal India Ltd.**

**3042. SHRI MOHAN RAWALE:
SHRI UPENDRA NATH
VERMA:**

Will the Minister of COAL be pleased to state:

(a) whether the incidence of coal theft and inflating the figures of stock and production is on increase in the Coal India Ltd. and its subsidiaries during the last three years;

(b) if so, the details thereof;

(c) whether any investigation was made in this regard, if so, the results of investigation;

(d) the action taken against persons responsible for the lapses, if any, subsidiary-wise for the last three years; and

(e) the number of major cases referred to CBI for investigation, the results of these investigations and action taken on the findings of the CBI?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) to (e). The information is being collected and will be laid on the Table of the House.

Amendment to Textile Control Order

3043. DR. D. VENKATESWARA RAO: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to amend the Textile Control Order;

(b) if so, the reasons therefor and to what extent further amendment is likely to help the textile production in country; and

(c) the time by which it is likely to be amended?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). In view of present liberalised industrial policy of Government, Textile Control Order has been revised. It is expected to give further fillip to all the sectors of Textile Industry.

External Debt

3044. SHRI SYED MASUDAL HOSAIN: Will the Minister of FINANCE be pleased to state:

(a) the amount of interest paid on borrowings from World Bank, IMF, Aid-India Consortium and Asian Development Bank separately during the year 1985-86, 1990-91, 1991-92 and that payable during 1992-93;

(b) whether any repayment instalments are due during 1992-93; and

(c) if so, the amounts thereof institution-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Information is given below:

Amount of Interest paid during

	1985-86	1990-91	1991-92	1992-93 (Est.)
	(Rs. Crores)			
1. Members of Aid India Consortium of which:	508.2	1765.1	2608.3	2800.1

1985-86 1990-91 1991-92 1992-93 (Est.)

(Rs. Crores)

	1985-86	1990-91	1991-92	1992-93 (Est.)
(a) World Bank	302.7	1197.7	1728.5	1813.3
(b) Asian Development Bank	Nil	14.9	56.9	99.5

2. IMF (E.F. F.)

(b) Yes, Sir.

(c) The amount of repayment of instalment due to Members of the Aid India Consortium is estimated to be Rs. 3573.9 crores during 1992-93. Of this, the share of World Bank and Asian Development Bank is Rs. 2080.4 crores and Rs. 16.5 crores respectively. The repayment of instalment due to IMF is estimated to be Rs. 842.3 crores during 1992-93.

Information about Tax Evasion

3045. SHRI SANAT KUMAR MANDAL: Will the Minister FINANCE be pleased to state:

(a) whether the public sector banks furnish information pertaining to fixed deposits, bank drafts etc. of their customers to the Income Tax Department to check tax evasion;

(b) if so, the details thereof;

(c) if not, the reasons therefor and whether the attention of the Government has been drawn to the news-item in this regard appearing in the Financial Express dated November 12, 1992; and

(d) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR RAMESHWAR THAKUR): (a) to (d). The Government are aware of the news item in the Financial Express of 12th November, 1992. Public Sector banks are reluctant to furnish information regarding FDRs, bank drafts etc. in respect of their clients in response to statutory requisitions of the Income-tax authorities on grounds of secrecy and breach of trust between bank and its customers. Steps are being taken to evolve a procedure whereby roving enquiries are not permitted but specific information may be requisitioned after duly recording reasons for making the requisition.

ESI Schemes

3046. DR. VASANT PAWAR: Will the Minister of LABOUR be pleased to state:

(a) the number of employees brought under ESI scheme after the increase in salary limit recently;

(b) whether the Government have made provision to augment the manpower to cater to the needs of additional workers covered under the ESI scheme;

(c) whether the Government intend to make the Scheme optional for both employers and employees; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHIR PABAN SINGH GHATOWAR): (a) 9.25 lakh (upto November, 1992).

(b) No Sir. ESI Corporation has the necessary infrastructure to cater to the needs of additional workers.

(c) No, Sir.

(d) Does not arise.

Setting up of Garments Manufacturing Training Centres

3047. SHRIMATI VASUNDHARA RAJE: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have any proposal to set up some garments manufacturing training centres in Rajasthan;

(b) if so, the number of such units proposed to be set up in the State;

(c) the places identified for the purpose; and

(d) the time by which these centres are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d). Government have approved the proposal of the Apparel Export Promotion Council to set up one Apparel Training and Design Centre each at Jaipur and Jodhpur in Rajasthan. The units are likely to be operational within a year.

Export of Jute and Jute Products

3048. DR. KRUPASINDHU BHOI: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have received any order for the export of Jute and Jute products to Russia, Pakistan, Egypt, European countries and United States of America;

(b) if so, the details thereof and the value in foreign and Indian currency, separately;

(c) the time by which the Jute and Jute products are likely to be exported to those countries; and

(d) the efforts made by the Government to export Jute and Jute products since the orders were placed by those countries and the achievement made so far?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) to (d). Do not arise.

Multi-Modal Transport System

3049. SHRI GOPI NATH GAJAPATHI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to introduce a multimodal transport system in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Government have promulgated an Ordinance - The Multimodal Transportation of goods ordinance, 1992 on 16.10.1992. By virtue of this Ordinance, a new system has been introduced in the country which enables the transportation of cargo under different mod-

els of surface transport from the place of origin within India to the place outside India under a single transport document. The basic objective is to facilitate the movement of goods under continuous supervision and responsibility of single operator, thus relieving shippers of the need to approach different carriers directly or through intermediaries. It would also increase the overall transport efficiency.

[*Translation*]

Construction of Roads in U.P. with Japanese Assistance

3050. SHRI RAMPAL SINGH: Will the Minister of SURFACE TRANSPORT be

pleased to state:

(a) whether the Japan Government had provided funds for the construction of roads etc. to develop Budhists Pilgrim places; and

(b) if so, the details of roads so constructed and yet to be constructed in Uttar Pradesh under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Yes, Sir. The details of roads taken up for development of Budhists Pilgrim Places in Uttar Pradesh with Japanese assistance are given below:

Sl. No.	Description of Projects	Status of Physical Progress
1	2	3
1.	National Highway 29 (Varanasi Gorakhpur Section)	3 projects of widening/strengthening have been completed and 2 projects of bridges are yet to start.
2.	National Highway 28 (Gorakhpur-Bihar border)	2 projects of road widening and bridges have been completed and one of strengthening is in progress.
3.	National Highway 2 (Varanasi-Bihar border)	Project of strengthening completed.
4.	Widening/Strengthening of State Highways including construction	Out of 10 projects, two have been completed and one is in progress. Rest are yet to start.

[English]

Construction of Berths at Haldia Port

3051. SHRI SATYAGOPAL MISRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to construct another berth at Haldia Port during the Eighth Plan Period, and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Construction of an additional cargo berth with an outlay of Rs. 22.00 crores has been included in the 8th plan.

Funds for Welfare of Child Labour

3052. DR. (SHRIMATI) K.S. SOUNDARAM: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to allocate more funds for the welfare of child labour;

(b) if so, the details thereof;

(c) whether the Government propose to formulate any scheme for the welfare of the child labour; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). Against an allocation of Rs. 510.00 lakhs for the Seventh Plan Period Rs. 1500.00 lakhs have been proposed for Eighth Plan Period (1992-97) towards the schemes for Welfare of

Child Labour.

(c) and (d). The two existing schemes for welfare of the child labour are proposed to be continued viz. (i) National Child Labour Projects in areas of high concentration of child labour and (ii) Financial assistance to voluntary agencies for taking up action oriented projects for the benefit of child labour.

Waiving of Loans in Haryana

3053. SHRI JANGBIR SINGH: Will the Minister of FINANCE be pleased to state:

(a) the amount of loans waived off by the nationalised banks in Haryana during the last three years;

(b) whether the waiving off of these loans has caused any impact on the economy of the State; and

(c) the steps taken by the Government to strengthen the economy of the State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Presumably the Hon'ble Member is referring to the implementation of the Agricultural & Rural Debt Relief (ARDR) Scheme, 1990. Under this Scheme, the public sector banks in Haryana have provided relief to the extent of Rs. 80.85 crores. The scheme has come to a close on 31st March, 1991. The Government and the Reserve Bank of India do not favour any general waiver of loans as it vitiates the recovery climate and is injurious to the establishment of the healthy rural credit system.

Over the Counter Exchange of India

3054. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of FINANCE be pleased to state:

(a) whether some Over the Counter Exchange of India (OTCEI) counters have been set up;

(b) if so, the details alongwith objectives thereof;

(c) whether small investors and holders of odd lots of equity shares are likely to be benefited from OTCEI; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). The Over the Counter Exchange of India (OTCEI) which was granted recognition under the provisions of the Securities Contracts (Regulation) Act 1956 (SCR Act) in August 1989 has already commenced operations. Some of the main objectives of the OTCEI are to promote and regulate dealings in securities issued by limited companies in India and to ensure fair dealings in securities. The operations in the OTCEI are likely to benefit individual investors including small investors with small holdings of shares. The computerised system of trading in the OTCEI provides greater transparency and safety of operations to the investors.

Industrial Training Institute

3055. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of LABOUR be pleased to state:

(a) the number of Industrial Training Institutes and similar vocational institutes with their capacity for training youths in various trades/vocations/skills through scientific designing of the courses and training facilities; and

(b) the number of persons trained dur-

ing each of the last three years, State and Territory-wise.

(c) whether there is a shortage of masons and carpenters in the country; and

(d) if so, the special incentives and facilities proposed during the Eighth Plan for promoting these trades?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGHGHATOWAR): (a) and (b). There are 2447 Industrial Training Institutes/Centres with seating capacity of 3.89 lakhs (as on 31.7.1992) covered by the Craftsmen Training Scheme under the aegis of the National Council for Vocational Training (NCVT).

The Administrative and the Financial Control of the I.T.Is/I.T.Cs rests with the concerned State Governments/Union Territory Administrations.

Information relating to the number of I.T.Is/I.T.Cs with their seating capacity, during the last three years, State and Union Territory-wise, is given in the Statements I, II and III.

(c) and (d). While no formal assessment has been made regarding the skilled manpower requirement in the trades of Mason and Carpenter under the Craftsmen Training Scheme in the country, the matter is being constantly reviewed by the Central as well as the State Governments under the aegis of National Council for Vocational Training (NCVT) with a view to develop skilled and competent manpower required for the industries. The trades of Mason and Carpenter are the designated trades under the Craftsmen Training Scheme being implemented through a network of Industrial Training Institutes throughout the country.

STATEMENT - I

Sl. No.	Name of the State	No. of Govt. ITIs					No. of Private/ITIs				
		Affl.	Non Affl	Total	Seating Capacity (Govt.)	Affl.	Non Affl	Total	Seating capacity (Private)		
1	2	3	4	5	6	7	8	9	10		
1.	Andhra Pradesh	51	12	63	15280	177	23	200	24720		
2.	Arunachal Pradesh	1	0	1	204	0	0	0	0		
3.	Assam	18	3	21	4140	0	0	0	0		
4.	Bihar	31	0	31	13360	2	0	2	242		
5.	Goa	11	0	11	2668	3	1	4	157		
6.	Gujarat	61	7	68	16752	65	4	69	8108		
7.	Haryana	78	4	82	13616	13	11	24	816		
8.	Himachal Pradesh	32	0	32	3392	0	0	0	0		
9.	J & K	7	25	32	3332	0	0	0	0		

Sl. No.	Name of the State	No. of Govt. ITIs				No. of Private/ITIs			
		Affl.	Non Affl	Total	Seating Capacity (Govt.)	Affl.	Non Affl	Total	Seating capacity (Private)
1	2	3	4	5	6	7	8	9	10
10.	Karnataka	33	1	34	8000	130	7	137	11256
11.	Kerala	19	2	22	10780	215	11	226	24666
12.	M.P.	59	5	64	16672	3	1	4	368
13.	Maharashtra	103	9	112	36550	82	16	98	8728
14.	Manipur	1	5	6	496	0	0	0	0
15.	Meghalaya	2	0	2	320	1	0	1	192
16.	Mizoram	1	0	1	240	0	0	0	0
17.	Nagaland	1	2	3	320	0	0	0	0
18.	Orissa	13	2	15	5016	6	5	11	920
19.	Punjab	93	3	96	16800	8	18	16	800
20.	Rajasthan	27	5	32	4992	15	11	26	1600

Sl. No.	Name of the State	No. of Govt. ITIs					No. of Private/ITIs				
		Affil.	Non Affil	Total	Seating Capacity (Govt.)	Affil.	Non Affil	Total	Seating capacity (Private)		
1	2	3	4	5	6	7	8	9	10		
21.	Sikkim	1	0	1	112	0	0	0	0		
22.	Tamil Nadu	43	1	44	15960	170	65	235	14482		
23.	Tripura	2	1	3	528	0	0	0	0		
24.	Uttar Pradesh	65	82	147	42384	57	33	90	6832		
25.	West Bengal	20	0	20	9648	8	0	8	312		
26.	A & N Islands	0	1	1	64	0	0	0	0		
27.	Chandigarh	2	0	2	880	1	0	1	16		
28.	Dadra Nagar Haveli	1	0	1	176	0	0	0	0		
29.	Daman & Diu	2	0	2	288	0	0	0	0		
30.	Delhi	11	0	11	6688	20	0	20	580		
31.	Lakshadweep	0	1	1	64	0	0	0	0		
32.	Pondicherry	3	0	3	464	1	0	1	32		
Total:		792	172	964	250396	977	196	1173	1,05,206		

Sl. No.	Name of the State/ U.T.	Total No. of ITIs/ITCs (5+9)	Total seating capacity (6+ = 0)
1	2	11	12
1.	Andhra Pradesh	263	40000
2.	Arunachal Pradesh	1	204
3.	Assam	21	4140
4.	Bihar	33	13502
5.	Goa	15	2844
6.	Gujarat	137	24860
7.	Haryana	106	14432
8.	Himachal Pradesh	32	3392
9.	J & K	32	3532
10.	Karnataka	171	19256
11.	Kerala	248	35446
12.	M.P.	68	17040

Sl. No.	Name of the State/ U.T.	Total No. of ITIs/ITC (5+9)	Total seating capacity (6+0)
1	2	11	12
13.	Maharashtra	210	45288
14.	Manipur	6	496
15.	Meghalaya	3	512
16.	Mizoram	1	240
17.	Nagaland	3	320
18.	Orissa	26	5936
19.	Punjab	112	17600
20.	Rajasthan	58	6592
21.	Sikkim	1	112
22.	Tamil Nadu	279	30802
23.	Tripura	3	528
24.	Uttar Pradesh	237	49216

Sl. No.	Name of the State/ U.T.	Total No. of ITIs/ITC (5+9)	Total seating capacity (6+10)
1	2	11	12
25.	West Bengal	28	9960
26.	A & N Islands	1	64
27.	Chandigarh	3	896
28.	Dadra Nagar Haveli	1	176
29.	Daman & Diu	2	288
30.	Delhi	31	7368
31.	Lakshadweep	1	64
32.	Pondicherry	4	496
Total:		2137	3,55,602

Sl. No.	Name of the State/	No. of Govt. ITIs					No. of Private/ITCs				
		Affil.		Non Affil.		Total	Affil.		Non Affil.		Total
		1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	57	7	64	15300	186	16	202	24992		
2.	Arunachal Pradesh	2	0	2	240	0	0	0	0		
3.	Assam	21	1	21	4232	0	0	0	0		
4.	Bihar	31	0	31	13360	3	2	5	568		
5.	Goa	11	0	11	2768	3	1	4	176		
6.	Gujarat	63	14	77	17824	770	7	77	8390		
7.	Haryana	80	3	83	13629	1	4	10	24		
8.	Himachal Pradesh	32	0	32	3392	0	0	0	0		
9.	J & K	7	25	32	3532	0	0	0	0		
10.	Karnataka	34	034	8000	136	10	146	12184	180		
11.	Kerala	19	3	22	10780	227	6	233	31216		

Sl. No.	Name of the State/ U.T	Total No. of ITIs ITCs (5+9)	Total seating capacity (6+10)
1	2	11	12
1.	Andhra Pradesh	266	40292
2.	Arunachal Pradesh	2	240
3.	Assam	21	4232
4.	Bihar	36	13928
5.	Goa	15	2944
6.	Gujarat	154	26214
7.	Haryana	107	14436
8.	Himachal Pradesh	32	3392
9.	J & K	32	3532
10.	Karnataka	180	20184
11.	Kerala	255	41996
12.	M.P.	68	17040

Sl. No.	Name of the State/ U.T.	Total No. of ITIs ITCs (5+9)	Total seating capacity (6+10)
1	2	11	12
13.	Maharashtra	228	46688
14.	Manipur	6	496
15.	Meghalaya	4	556
16.	Mizoram	1	240
17.	Nagaland	3	404
18.	Orissa	26	5936
19.	Punjab	112	17600
20.	Rajasthan	59	6644
21.	Sikkim	1	144
22.	Tamil Nadu	301	31762
23.	Tripura	3	528
24.	Uttar Pradesh	250	50288

Sl. No.	Name of the State/ U.T.	Total No. of ITIs ITCs (5+9)	Total seating capacity (6+10)
1	2	11	12
25.	West Bengal	30	10100
26.	A & N Islands	1	176
27.	Chandigarh	3	912
28.	Dadra Nagar Haveli	2	192
29.	Daman & Diu	2	7088
30.	Delhi	36	7936
31.	Lakshadweep	1	64
32.	Pondicherry	4	496
Total:		2240	369880

Sl. No.	Name of the State/UT	No. of Govt. ITIs				No. of Private/ITIs				Total Seating capacity (Private)
		Affiliated	Non Affiliated	Total	Seating Capacity (Govt.)	Affiliated	Non Affiliated	Total		
1	2	3	4	5	6	7	8	9	10	
1.	Andhra Pradesh	65	4	69	15320	196	6	262	31680	
2.	Arunachal Pradesh	2	0	2	332	0	0	0	0	
3.	Assam	21	1	22	4232	0	0	0	0	
4.	Bihar	31	0	31	13360	5	1	6	824	
5.	Goa	11	1	12	2768	3	1	4	224	
6.	Gujarat	63	15	78	17964	71	7	78	8446	
7.	Haryana	80	3	83	13690	14	10	24	816	
8.	Himachal Pradesh	33	0	33	3408	0	0	0	0	
9.	J & K	7	25	32	3532	0	0	0	0	
10.	Karnataka	34	0	34	8000	138	13	151	12600	
11.	Kerala	20	5	25	11368	277	15	292	35852	

Sl. No.	Name of the State/UT	No. of Govt. ITIs					No. of Private/ITIs				
		Affiliated	Non Affiliated	Total	Seating Capacity (Govt.)	Affiliated	Non Affiliated	Total	Seating capacity (Private)		
1	2	3	4	5	6	7	8	9	10		
12.	M.P.	59	5	64	16672	3	1	4	368		
13.	Maharashtra	112	4	116	37500	113	16	129	10000		
14.	Manipur	1	5	6	496	0	0	0	0		
15.	Meghalaya	3	0	3	360	1	0	1	196		
16.	Mizoram	1	0	1	240	0	0	0	0		
17.	Nagaland	1	2	3	404	0	0	0	0		
18.	Orissa	17	0	17	5196	6	8	14	992		
19.	Punjab	93	3	96	16800	8	10	18	928		
20.	Rajasthan	34	4	38	5324	15	11	26	1844		
21.	Sikkim	1	0	1	144	0	0	0	0		
22.	Tamil Nadu	37	6	43	16000	204	55	259	16900		

Sl. No.	Name of the State/UT	No. of Govt. ITIs					No. of Private/ITIs						
		Affiliated		Non Affiliated		Total	Affiliated		Non Affiliated		Total		
		Affiliated	Non Affiliated	Affiliated	Non Affiliated		Affiliated	Non Affiliated					
1	2	3	4	5	6	7	8	9	10				
23.	Tripura	2	1	3	528	0	0	0	0	0	0	0	0
24.	Uttar Pradesh	66	87	153	43400	69	50	119	9900				
25.	West Bengal	20	0	20	9650	18	2	21	650				
26.	A & N Islands	1	0	1	176	0	0	0	0				
27.	Chandigarh	2	0	2	896	1	0	0	1				
28.	Dadra and Nagar Haveli	1	0	1	192	0	0	0	0				
29.	Daman & Diu	2	0	2	288	0	0	0	0				
30.	Delhi	13	0	13	7068	27	2	29	1084				
31.	Lakshadweep	0	1	1	64	0	0	0	0				
32.	Pondicherry	3	0	3	464	1	0	1	32				
Total:		836	172	1008	255796	1171	268	1439	133152				

Sl. No.	Name of the State/ U.T.	Total No. of ITIs/ITCs (5+9)	Total seating capacity (6+10)
1	2	11	12
1.	Andhra Pradesh	331	4700
2.	Arunachal Pradesh	2	332
3.	Assam	22	4232
4.	Bihar	37	14184
5.	Goa	16	2992
6.	Gujarat	156	26410
7.	Haryana	107	14466
8.	Himachal Pradesh	33	3408
9.	J & K	32	3532
10.	Karnataka	185	20600
11.	Kerala	317	47220

Sl. No.	Name of the State/ U.T.	Total No. of ITIs ITCs (5+9)	Total seating capacity (6+10)
1	2	11	12
12.	M.P.	68	17040
13.	Maharashtra	245	47500
14.	Manipur	6	496
15.	Meghalaya	4	556
16.	Mizoram	1	240
17.	Nagaland	3	404
18.	Orissa	31	6188
19.	Punjab	114	17728
20.	Rajasthan	64	6968
21.	Sikkim	1	144
22.	Tamil Nadu	302	32900
23.	Tripura	3	528

Sl. No.	Name of the State/ U.T.	Total No. of ITIs/ITCs (5+9)	Total seating capacity (6+10)
1	2	11	12
24.	Uttar Pradesh	272	53300
25.	West Bengal	41	10300
26.	A & N Islands	1	176
27.	Chandigarh	3	912
28.	Dadra Nagar Haveli	1	192
29.	Daman & Diu	2	288
30.	Delhi	42	8152
31.	Lakshadweep	1	64
32.	Pondicherry	4	496
Total:		2447	388948

Coal Reserves for Power Generation

3056. SHRI K. MURALEEDHARAN: Will the Minister of COAL be pleased to state:

(a) the present coal reserves in the country;

(b) the estimated period upto which the same is going to last;

(c) whether contingent plan has been chalked out to explore more coal reserves; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA GOUDA): (a) As on 1.1.92, the total coal resources of the country have been estimated by the Geological Survey of India at 1,96,022.90 million tonnes.

(b) Considering all the factors influencing extraction of coal reserves such as depth, thickness inclination and other, geo-mining conditions of the coal seams as well as foreseeable growth in coal consumption, the reserves are expected to last for more than 100 years.

(c) and (d). Regional exploration to locate coal reserves in the country is carried out by Geological Survey of India (GSI) on a continuous basis. During the preliminary investigations carried out by GSI in the year 1992-93, new deposits of coal have been recorded in Tangsuli outlier, Birbhum District, West Bengal, North of Akhrapal and Srirampur area, Talcher Coalfield, Dhenkanal district, Orissa, Tangardih block, Ib River Coalfield, Sundargarh District, Orissa, Jogapur-Ghanpur area, Wardha Valley Coalfield, Chandrapur District, Maharashtra and Punukulchitika-Marigudem area, Go-

davari Valley Coalfield, Khammam District, Andhra Pradesh. Regional exploration of explore the potentialities of these new deposits are likely to be completed by September, 1994.

Committee of IDBI for proposed Haldia Petro-Chemicals Project

3057. SHRI HANNAN MOLLAH:
 PROF. MALINI BHAT-
 TACHARAYA:
 SHRI AMAL DATTA;
 SHRI RUPCHAND PAL:
 SHRI TARIT BARAN
 TOPDAR:
 SHRI BASUDEB ACHARIA:
 SHRI SANATKUMAR MAN-
 DAL:

Will the Minister of FINANCE be pleased to state:

(a) whether IDBI Appraisal Committee has submitted its report on the proposed Haldia Petro-Chemical Project in West Bengal;

(b) if so, its main recommendations;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken by the Government to proceed in the matter and ensure early clearance of the above project?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The Industrial Development Bank of India (IDBI) have stated that the Haldia Petrol-chemical Project Ltd. (HPL) proposal was formulated in 1990-91 and was supported by the financial institutions in June, 1991. In view of the changes in the economic scenario, HPL changed the project scope and approached financial institu-

tions for reconfirmation of their assistance in April, 1992. The company's request was considered at a Joint Institutional Meeting held in September, 1992 pursuant to which a Committee has been constituted to look into various aspects of the viability of the reformulated project proposal with the help of two outside experts selected in consultation with the company. The Committee has not hitherto submitted its report.

(d) Based on the report to be submitted by the committee, the financial institutions would take a final view in the matter expeditiously.

Import of Passenger Cars without Licence

3059. SHRI G. MADEGOWDA: Will the Minister of FINANCE be pleased to state:

(a) whether certain category of persons and organisations were permitted to import passenger cars without any licence during 1991-92 and upto the end of August, 1992;

(b) whether customs duty had been exempted to these persons and organisations; and

(c) if so, the total amount thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) Yes, Sir. The customs duty exemption has been given for the import of cars by certain Charitable Institutions and branches of foreign institutions in India.

(c) The total amount of customs duty for which exemptions have been granted is Rs. 1.18 crores.

[*Translation*]

Industries closed in Delhi

3060. SHRI B.L. SHARMA PREM: Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware that some industrial units are lying closed in Delhi;

(b) if so, the details thereof;

(c) the amount provided by the financial institutions blocked in these units; and

(d) the steps taken/proposed to be taken by the Government for the revival of these units?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (d). The information is being collected and will be laid on the Table of the House.

[*English*]

Cold-Storage Facilities at Ports

3062. SHRI C. SREENIVAASAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have any plan for providing cold-storage facilities in all major ports to augment export potential of tinned perishable items; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Facilities are provided at major ports for refrigerated containers as part of container

handling facilities. User interests generally provide cold storage facilities in major fishing harbours.

Credit Ceiling

3063. SHRI ANIL BASU: Will the Minister of FINANCE be pleased to state:

(a) whether credit ceiling for different crops varieties has been increased and restricted;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The amount of loan required for each crop is worked out on the basis of the scale of finance determined by District Technical Committee (DTC) based on the number of acres to be brought under cultivation for the crops. The DTC while fixing the scale of finance takes into account the prevailing cost on various inputs including fertilizers and seeds, nature of soil, availability of water, consumption needs of farmers, cost of labour, etc. The scales of finance are revised on continuing basis. The above procedure for financing seasonal agricultural operations is followed by the cooperatives as well as commercial banks. National Bank for Agriculture and Rural Development (NABARD) provides finance to the cooperative banks and Regional Rural Banks for financing seasonal agricultural operations.

Pension to D.T.C. Employees

3064. SHRIMATI BASAVA RAJESWARI:
SHRI V. KRISHNA RAO:
SHRI ARVIND TRIVEDI:

PROF. ASHOK ANANDRAO
DESHMUKH:
SHRI BARE LAL JATAV:

Will the Minister of SURFACE TRANSPORT be pleased to reply given to Unstarred Question No. 2949 on March 13, 1992 and state:

(a) whether the Government have taken any decision to grant pension to the Delhi Transport Corporation employees as a terminal benefit; and

(b) if so, the details thereof and by what time the decision is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) The details of the scheme are given in the statement. Government sanction for the scheme has been issued on 23.11.92.

STATEMENT

The pension scheme for DTC employees would be on the same pattern as for Central Government employees, subject to the following conditions:-

(a) There would be no financial contribution by the Central Government and the entire financing of the pension would be done by the D.T.C. The Pension Scheme would be operated by the Life Insurance Corporation on behalf of DTC.

(b) The date of effect of the Pension Scheme should be 3rd August, 1981.

(c) All existing employees including those retired w.e.f. 3rd August, 1981 onwards would have an option to opt for the

Pension Scheme or the Contributory Provident Fund as at present.

The DTC shall obtain option from its employees within 30 days from the date of issue of Circular by DTC for the implementation of Pension Scheme as approved by the Government of India.

- (d) The Pension Scheme would be compulsory for all the new employees joining DTC w.e.f. the date of sanction of the scheme.
- (e) To transfer employer's share in the E.P.F. Account of the DTC employees who opt for Pension Scheme to the LIC for operating the Pension Scheme on behalf of DTC. The amount deposited in Central Govt./State Govt./Guaranteed Securities would be encashed on maturity.
- (f) The employees who have retired after 3rd August, 1981 and who have drawn the employer's share in the EPF account shall refund the same with interest in the event of their opting for the pension scheme.

Production of Coal

3065. SHRI SIMON MARANDI:
SHRI SHIBU SOREN:

Will the Minister of COAL be pleased to state:

(a) the quantity of coal produced from each colliery in Bihar during the last three years;

(b) the details of the expenditure incurred and profit earned by each colliery during this period;

(c) whether the Government are taking steps to encourage the coal production in this area; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): (a) and (b). The information is being collected and will be laid, to the extent available, on the Table of the House.

(c) and (d). Steps taken to increase further the coal production, inter-alia, include opening of new mines, modernisation of existing mines, application of new technologies to achieve maximum results and making available required inputs and infrastructural facilities in time to optimise production of coal.

Readymade Garment Exports Affected Due to Hike in Petroleum Products

3066. SHRI B. RAJARAVIVARMA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government are aware that the recent hike in price of petroleum products, coupled with 50% rise in price of viscose fabric during the last two months, would like to affect the export readymade garments; and

(b) if so, the steps the Government propose to take to save the industry from the impending crisis?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). The recent hike in price of petroleum products and rise in price of viscose fabric will naturally have an impact on the cost of production of readymade

garments. However their hikes do not appear to have any adverse effect on the export performance of the garment sector.

Remittances and Investments from Abroad

3067. **DR. SUDHIR RAY:**
SHRI LAETAUMBREY:
SHRI MANORANJAN BHAKTA:
SHRI CHETAN P.S. CHAUHAN:
SHRI RAM SINGH KASHWAN:
SHRI VILAS MUTIEMWAR:

Will the Minister of FINANCE be pleased to state:

(a) the amount of deposits by the Non-resident Indians as on September 30, 1992;

(b) the total amount of remittances made by the Non-resident Indians and the Indian citizens residing abroad in each of the last three years;

(c) the total amount of investments made

by the Non-resident Indians in the various industrial sectors since the liberalisation of the economic policy in comparison to the previous three years;

(d) the total amount of investments made by the foreign industrialists since the liberalisation of the economic policy;

(e) whether the investments by the Non-resident Indians and the foreign industrialists are as per the expectations;

(f) if so, the details thereof; and

(g) the steps taken/proposed to increase the inflow of remittances by the Non-resident Indians and the Indian citizens residing abroad and also to increase the investments by the Non-resident Indians and the foreign industrialists?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The amount of deposits in banks by NRIs as on 31.10.1992 is as follows:

(Rs. in crores)

(i)	Non-resident (External)	86,43.00
(ii)	Foreign currency	12604.00
	Non-resident	
	U.S Dollars	8287.00
	Sterling Pounds	2371.00
	Deutsche Marks	326.00
	Yen	1620.00

(b) The remittances made by Indian workers abroad are included in India's balance of payments under private transfer

receipts (current account). The gross private transfers received during last three years are given below:

Private transfer receipts (Gross)

			<i>(US \$ Million)</i>
1989-90	1990-91	1991-92	
(Actuals)	(Prov. Estimate)	(Quick Estimate)	
Private transfer receipt	2297	2021	2685 (853)

Note: Figures in brackets indicates inflows under Foreign Exchange (Immunity) Scheme which are included under private transfers.

to non-resident deposit accounts.

(c) The details of approval, in principle, granted by RBI for NRI investment before and after liberalisation of economic policy is as under:-

The above figures do not include credits

Before Liberalisation of economic policy (Rs. in crores)

<i>Period</i>	<i>No. of proposals</i>	<i>Amount</i>
1.1.89 to 31.12.89	231	199.26
1.1.90 to 31.12.90	214	203.26
1.1.91 to 31.12.91	233	207.08
After implementation of liberalisation of economic policy relating to NRI investment		
1.1.92 to 30.9.92	323	983.56

(d) Total foreign investment envisaged in foreign collaboration approvals from August 1991 to October 1992 is Rs. 3679.63 crores.

(e) and (f). Investments by NRIs as well as foreign industrialists after liberalisation are favourable in comparison with the period prior to liberalisation as given in the following table:-

(Rs. in crores)

<i>Year</i>	<i>Foreign investment including NRI investment approved</i>
1990	128.32
1991	534.11
1992 (upto 31.10.92)	3266.30

(g) A statement is enclosed.

STATEMENT

Measures taken under the New Policy to attract foreign investment

- (a) Majority foreign ownership, even up to 100% in certain sectors, allowed.
- (b) Foreign equity proposals need not necessarily be accompanied by foreign technology agreement.
- (c) Automatic approval is given by the Reserve Bank of India for direct foreign investment upto 51% foreign equity in 34 high priority industries if foreign equity covers the capital requirements of imported capital goods which must comprise plant and machinery which are new and not second hand.
- (d) Automatic approval by Reserve Bank of India for majority foreign equity holding upto 51% in trading companies primarily engaged in export activities subject to the condition of dividend balancing for a period of 7 years.
- (e) Proposals outside the criteria in (c) & (d) to be considered by the SIA/FIPB/PAB.
- (f) Automatic approval for raising foreign equity upto 51% in the existing companies also allowed by the RBI provided
- the proposed activities were in the high priority area.
- (g) For foreign technology agreements in high priority industries, automatic approval allowed subject to the condition that the lumpsum payment did not exceed Rs. 1 crore and royalty did not exceed 5% on domestic sales and 8% on exports.
- (h) Payments of dividends only in the case of consumer goods industries would be monitored by the RBI to ensure that outflow on account of dividend payments are balanced by export earnings. The general condition of dividend balancing has been withdrawn for items other than consumer goods.
- (i) All payments flowing from the approval of foreign technology agreements to be met through foreign exchange purchased at the market rate.
- (j) Phased Manufacturing Programme no longer applicable.
- (k) Disinvestment of equity by foreign investors to take place at the market rates on the stock exchanges.
- (l) India has signed the Multilateral Investment Guarantee Agency Protocol on 13.4.1992.

- (m) General permission is now granted to companies with more than 40% non-resident interests to accept appointment as an agent or technical or management adviser of any personal company in India in any activity of trading/commercial or industrial nature.
- (n) Companies with more than 40% foreign interest may now borrow money and accept deposits in India for which the Reserve Bank of India will accord general permission.
- (o) Companies with more than 40% foreign equity granted general permission to deal in immovable property in India.
- (p) Foreign companies have also been permitted by RBI to open liaison offices and branches in India on receipt of application from them.
- (q) Foreign companies are now free to use their trade marks for domestic sales.

Facilities to NRIs

Government has taken a number of steps since July, 1991 to make NRI investment in India still more attractive. The new initiatives are summarised below:-

- (a) NRIs and their OCBs are now allowed to invest upto 100% on repatriation basis in high priority industries. A procedure of automatic clearance of such proposals has also been made.
- (b) The ceiling of 5% on overall NRI portfolio investment in an Indian company has been raised to 24% provided the company passes a resolution to this effect.
- (c) NRI investment upto 100% is now al-

lowed on non-repatriation basis in the previously forbidden areas of real estate, housing and infrastructure.

- (d) Foreign citizens of Indian origin have been permitted to acquire house property without the permission of RBI by granting them exemption under Section 31 of FERA.
- (e) It has been decided to establish the office of Chief Commissioner for NRIs in order to provide a focal point for interface with the NRIs.
- (f) Hitherto, NRIs were required to declare the foreign exchange assets on return to India. This requirement has been dispensed with in case of persons who have stayed abroad at least for a minimum period of 1 year.
- (g) NRIs returning for good will be allowed to maintain foreign currency resident accounts with Indian banks in lieu of existing RIFEE scheme.
- (h) NRIs have been allowed to import gold upto 5 Kg on payment of duty of Rs. 4220 per 10 gms.
- (i) Non-Resident (Non-Repatriable) Rupee Deposit Scheme under which the term deposits can be made by NRIs on attractive interest rates to be determined by the banks themselves. Both Principal and interest are non-repatriable.
- (j) Foreign Nationals of Indian Origin have been allowed to :-
- (i) to act or accept appointment as Agents in India of any person or company in the trading of commercial transactions.
- (ii) to act or accept appointment as techni-

cal or management adviser in India of any person or company.

- (iii) to permit any trademark, which he or it is entitled to use, to be used by any person or company for any direct or indirect consideration.
- (iv) carry on in India or establish in India a branch office or other place of business for carrying on any activity of a trading, commercial or industrial nature.
- (v) acquire the whole or any part of any undertaking in India of any person or company carrying on any trade, commerce or industry or purchase of shares in India of any such company.

Demand and Supply of Yarn and Raw Materials to Weavers in States

3068. SHRI SOBHANADREESWARA RAO VADDE:
 SHRI SATYAGOPAL MISRA:
 SHRI CHHITUBHAI GAMIT:
 SHRI MAHENDRA KUMAR SINGH THAKUR:
 SHRI GANGADHARA SANIPALLI:
 SHRI MAHESH KANODIA:

Will the Minister of TEXTILES be pleased to state:

(a) whether there is steep rise in the prices of yarn and if so, the reasons therefor;

(b) the quantity of yarn required by handloom/powerloom sectors for working at least 275 days in a year and supplies to these sectors by the State/Central agencies during each of the last three years, sector-wise and State-wise;

(c) the amount of financial assistance provided to the yarn producing units during the said period, year-wise and unit-wise;

(d) the extent to which demand of these sectors relating to dyes, chemicals and other items of raw materials besides yarn were met by these agencies in proportions to their requirements during the said period, year-wise, sector-wise and State-wise;

(e) the financial assistance/subsidy provided to the Appex Coopertive Societies under the Market Development Scheme during the said period, year-wise, and State-wise; and

(f) the steps taken by the Government in this regard and to control the rising price of yarn?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) The price of cotton yarn has registered some increase because of spurt in the cotton prices during the last cotton season ('91-92) and also due to general increase in the prices of various other inputs.

(b) The decentralised nature of production in handloom and powerloom sectors, the variations in requirement of cloth, supply of power and other changing parameters effect the requirement of yarn. The requirement of handloom and powerloom sector, keeping in mind these variations, has been estimated around 400 million kgs. and 1,048 million Kgs. per year respectively. The supply of yarn to these two decentralised sectors is not done only by State/Central agencies, but is largely in the hands of private traders and as such, the state-wise estimates cannot be realistically projects.

(c) Financing of yarn producing units is

undertaken through normal financial channels of central financial institutions and nationalised banks. Statement-I is, however, annexed giving a state-wise financing under the NCDC scheme for the setting up, expansion, modernisation of cooperative mills.

(d) There are no reports about non availability of yarn or dyes and chemicals which are supplied by private agencies, State agencies in the cooperative/State sector.

(e) As per Statement II.

(f) The prices of yarn and dyes and chemicals depend on market forces of de-

mand and supply. However, Government of India has constantly pursued with the spinning industry to follow modernisation and stability in prices of yarn. Government had issued direction to NTC to augment production of yarn of counts of 40s and below, where the price rise had affected the handloom weavers the most. NHDC has been asked to step up its yarn supply operations to handloom weavers and the agencies in the States. Government has introduced a scheme for supply of bank yarn to handloom weavers at mill-gate prices for implementation during 1992-93. NHDC will supply 10 million Kgs. of yarn to handloom weavers under this scheme during this year.

STATEMENT

Sl. No.	2	Centrally Sponsored Scheme Growers Coop. Spg. Mills		
		1989-90	1990-91	1991-92
1	3	4	5	
Andhra Pradesh				
1.	Parichur Cotton Growers Coop. Spg. Mills	79.00	-	-
Karnataka				
2.	Tungbhadra Farmers Coop. Spg. Mills	22.75	-	-
Madhya Pradesh				
3.	Jawaharlal Nehru Sah. Soot Mills	45.00	-	-
Maharashtra				
4.	Loknayak Jaiprakash Narain Shetkari Sah. Soot Girni	-	133.96	-
5.	Renuka Adivasi Coop. Spg. Mills	-	278.75	-

Sl. No.	2	Centrally Sponsored Scheme Growers Coop. Spg. Mills			
		1989-90	1990-91	1991-92	5
1		3	4	5	
6.	Sanjay Gandhikapus Utpadak Sah. Soot Girmi	-	248.00	-	-
7.	Konark Cotton Growers Coop. Spg. Mills Ltd.	-	-	506.25	
Orissa					
Andhra Pradesh					
8.	Rajamundry Coop. Spg. Mills	-	-	45.80	
Kerala					
9.	Trichur Coop. Spg. Mills	231.70	-	-	
Orissa					
10.	Gopinath Weavers Coop. Spg. Mills Ltd.	-	-	490.29	

STATEMENT-II

Sl. No.	Name of the State.	(Rs. in lakh)				
		1989-90	1990-91	1991-92 (upto 6.3.92)	1991-92	1991-92 (upto 6.3.92)
1	2	3	4	5	5	
1.	Andhra Pradesh	280.30	440.50	662.96	662.96	
2.	Assam	15.00	34.78	47.06	47.06	
3.	Bihar	-	-	-	-	
4.	Gujarat	-	123.50	23.72	23.72	
5.	Haryana	-	20.00	10.00	10.00	
6.	Himachal Pradesh	-	10.65	4.53	4.53	
7.	Jammu & Kashmir	60.65	121.11	46.65	46.65	
8.	Karnataka	140.00	245.86	298.68	298.68	
9.	Kerala	100.00	145.12	123.03	123.03	
10.	Madhya Pradesh	-	136.21	-	-	
11.	Maharashtra	-	-	110.00	110.00	
12.	Manipur	10.00	-	-	-	

Sl. No.	Name of the State.	(Rs. in lakh)				
		1989-90	1990-91	1991-92 (upto 6.3.92)	1	2
		3	4	5		
13.	Nagaland	-	-	0.32		
14.	Orissa	-	280.35	280.98		
15.	Punjab	-	11.50	43.85		
16.	Rajasthan	20.00	23.25	32.92		
17.	Tamil Nadu	404.00	1869.61	2745.04		
18.	Tripura	17.40	17.40	17.40		
19.	Uttar Pradesh	345.00	361.95	464.22		
20.	West Bengal	200.00	69.59	485.00		
	Total:	1592.35	3911.38	5396.36		

Sl. No.	Particulars	NCDC-III-World Bank Project Growers Coop. Spinning Mills				
		1989-90	1990-91	1990-91	1991-92	
1	2	3	4	5	5	
Andhra Pradesh						
1.	Nandyal Coop. Spg. Mills	-	-	-	68.25*	
2.	Chilakaluripet Cotton Growers Coop. Spinning Mills	-	-	-	117.00*	
3.	Sri Raja Rajeswara Coop. Spg. Mills	-	-	-	872.10*	
Kanataka						
1.	Malaprabha Coop Spg. Mills	-	-	-	138.44*	
2.	Sri Venkatesh Coop. Tex. Mills Ltd.	-	-	-	228.00*	
3.	Raithar Coop. Spg. Mills	-	-	-	877.50*	
Maharashtra						
1.	Akot Sahakar Soot Girmi	-	-	1246.78*	-	
2.	Sant Gadgebaba Sah Soot Girmi	-	-	1331.00*	-	

Sl. No.	Particulars	NCDC-III-World Bank Project Growers Coop. Spinning Mills				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
3.	Indira Sah. Soot Gimi	-	1323.75*	-		
4.	Jaina Sah. Soot Gimi	-	1342.80*	-		
Punjab						
1.	Batinda Integrated Coop. Cotton Ginning & Spg. Mills Ltd.	-	-	693.75*		
Rajasthan						
1.	Srigangnagar Cotton Complex Ltd.	-	-	384.54*		
Maharashtra						
1.	Nagpur Zilla Sheikari Sah. Soot Gimi Ltd.	20.00	-	-		
2.	Prabhabati Sah-Soot Gimi Ltd.	33.15	-	-		

* Includes both term loan and investment loan assistance.

Sl. No.	Particulars	NCDC-III-World Bank Project Growers Coop. Spinning Mills				
		1989-90	1990-91	1991-92		
1	2	3	4	5		
3.	Jagadamba Anusuchit Jati Shekari Sah, Soot Girni					34.20
Orissa						
1.	Kalinga Weavers Coop. Spg. Mills Ltd.	14.68				
2.	Jaganath Coop. Spg. Mills	22.93				
Tamil Nadu						
1.	Periyar Dist. Coop. Spg. Mills	12.78				
2.	Tiruchendur Coop. Spg. Mills	11.31				
3.	South Arcot Dist. Coop. Spg. Mills	18.84				
4.	Madurai Dist. Coop. Spg. Mills	18.95				
5.	Pudukottai Dist. Coop. Spg. Mills	11.23				
6.	Kancheepuram Coop. Spg. Mills	11.20				
7.	North Arcot Dist. Coop. Spg. Mills	13.50				

[*Translation*]**Fake Dollars**

3069. SHRI JANARDAN MISRA: Will the Minister of FINANCE be pleased to state:

(a) whether the circulation of fake dollars has increased in Delhi and other parts of the country;

(b) if so, the details thereof;

(c) the number of persons found involved in this racket during each of the last three years; and

(d) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). Lawful foreign exchange transactions take place through Authorised Dealers. Government do not have any reports from the concerned enforcement agencies about circulation of fake dollars in such transactions.

[*English*]**Rates of D.A. and D.R.**

3070. SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) the number of Central Government employees who are in the pay range of Rs. 3,500/- to Rs. 4,700/- and pensioners in the pension range of Rs. 1,750/- to Rs. 2,343/-.

(b) whether the above categories are getting fixed Dearness Allowance and Dearness Relief; and

(c) if so, whether there is any proposal to

enhance the rates of Dearness Allowance and Dearness Relief for them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) The data regarding number of Central Government Employees in the pay range of Rs. 3,500/- to Rs. 4,700/- and the number of pensioners in the pension range of Rs. 1,750/- to Rs. 2,343/- is not centrally maintained;

(b) and (c). In accordance with the existing formula, Dearness Allowance and Dearness Relief to the Central Government employees and pensioners respectively is revised twice in a year from 1st January and 1st July on the basis of percentage increase in the 12 monthly average of All India Consumer Price Index Number for industrial workers (Base 1960=100) over the average Index of 608 to which the existing pay scales/pension are related.

Sick Textile Mills

3071. SHRI HARIN PATHAK:
DR. LAXMINARAYAN PANDEYA:

Will the Minister of TEXTILES be pleased to state:

(a) whether there is any proposal under consideration of the Union Government to hand-over the sick textile mills in the country to workers co-operatives;

(b) if so, the policy laid down by the Government in this regard;

(c) whether some State Governments have also offered to run these mills on Coop. basis;

(d) if so, the details thereof, State-wise; and

(e) the time by which these mills are likely to be offered to the Cooperatives?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) to (e). The State Government of Madhya Pradesh had requested for financial assistance amounting to Rs. 290 lakhs as equity contribution from Central Government for running M/s Sajan Mills, Ratlam by Workers Cooperatives. The Central Government does not have any Scheme which provides equity contribution for taking over/running of sick mills by Workers' Cooperatives.

Modernisation of Handloom Sector

3072. SHRIDHARMANNA MONDAYYA

SADUL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have allocated funds for the development and modernisation of handloom industries during the Eighth Five Year Plan;

(b) if so, the details thereof including phased programme-wise amount allocated during the above period; and

(c) the scheme-wise allocation of funds during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) and (c). A statement is attached.

STATEMENT

A Plan outlay of Rs. 300.00 crores has been earmarked for the development of handloom sector during the 8th Five Year Plan. The tentative schemewise allocation of funds during the 8th Plan (1992-97) is as follows:-

Sl. No.	Name of Scheme	Outlay (Rs. in crores)
1	3	
1.	Enforcement of Handloom Reservation Orders	12.00
2.	Publicity & Exhibition and Cooperative Training	13.00
3.	Research & Development	1.00
4.	Setting up of Marketing Complexes by N.H.D.C. and supply of yarn at mill-gate prices through N.H.D.C.	25.00
5.	Silk Yarn Bank Scheme	20.00
6.	Weavers Service Centres/Indian Institutes of Handloom Technology.	26.00
7.	Welfare Package Schemes for Weavers - There are two schemes under this i.e. Group Insurance Scheme and Thrift Fund Scheme.	25.00
8.	Scheme for quality production and marketing of handloom products of isolated and hill areas and scheme for Handloom Exports Development.	3.00

Sl. No.	Name of Scheme	Outlay (Rs. in crores)
1	2	3
9.	Margin Money for Destitute Weavers.	20.00
10.	Modernisation of looms	17.00
11.	Project Package Scheme and Integrated Handloom Village Development Scheme.	46.00
12.	Workshed-cum-Housing Scheme.	46.00
13.	Strengthening the equity base of National Handloom Development Corporation.	10.00
14.	Assistance to NCDC for setting up new spinning mills and modernisation of existing spinning mills.	25.00
15.	Share capital assistance to handloom weavers to become members of primary societies.	10.00
16.	Pre-loom and Post-loom processing facilities.	1.00
Total:		300.00

[*Translation*]

Acquisition of Foreign Ships

3073. SHRI LAL BABU RAI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the country is dependant on foreign ships for the international transportation;

(b) if so, the details in this regard; and

(c) the percentage of Indian International Transportation handled by Indian Ships during the last year?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir, to a certain extent.

(b) and (c). The percentage of India's Overseas trade handled by Indian ships during 1990-91 was 35.5%. Thus, about 64.5% of the overseas trade was carried in foreign ships.

[*English*]

Wage Board for Cement Industries

3074. SHRI VIJAY NAVAL PATIL: Will the Minister of LABOUR be pleased to state:

(a) when was the last wage board for cement industry set up followed by Arbitration Awards for workers under the provisions of the Industrial Disputes Act, 1947;

(b) whether setting up of a fresh wage board is due; and

(c) if so, the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The last Wage Board for Cement Industries was set up in the year 1964. Thereafter, an arbitration award by the Arbitrators Shri G. Ramanujam and Shri R.P. Nevatia was notified by the Central Government on 18.7.83.

(b) and (c). A settlement has been signed before Chief Labour Commissioner (Central) on 31.7.92 between the Cement Manufacturers' Association and 5 major Federations/Central Trade Union operating in the Cement Industry. The agreement will remain in operation upto 31.3.96. Therefore, there is no proposal before the Government to constitute another Wage Board for Cement Industries.

[*Translation*]

Procurement System of Cotton by CCI

3075. SHRI RAMESHWAR PATIDAR: Will the Minister of TEXTILES be pleased to state:

(a) whether the Cotton Corporation of India (C.C.I.) after purchasing cotton from farmers deducts one kilogram of cotton on each quintal at the time weighing on the scale at their purchase centres or deducts two per cent on the total weight of the cotton, in the country particularly in Madhya Pradesh;

(b) if so, the reasons therefor;

(c) whether the Cotton Corporation of India does not purchase cotton from the farmers directly and instead purchases from the traders/agents;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to check this practice?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Except where kapas is weighed along with the container, no deductions in the weight of cotton either at the time of weighing on the scales at the purchase centres or on weight of the cotton is made by the CCI in any of the cotton growing States in the country where it is operating, including Madhya Pradesh.

(b) Does not arise.

(c) No, Sir. The CCI purchases cotton directly from growers as also through Commission Agents who are accredited to the Agricultural Produce Markets Committees in which cotton is purchased in competition with other buyers.

(d) Marketing systems differ from State to State and depending upon the available marketing infrastructure the Corporation purchases kapas in competition with other buyers directly from growers or through the Commission Agents through whom the cotton growers offer their cotton for sale in terms of the provisions of the Agricultural Produce Markets Committee Acts of the States concerned.

(e) State Governments of the cotton growing States have been requested through CCI to streamline the functioning of regu-

lated markets and activate dormant market yards and also to start regulated market yards wherever they are not in existence for orderly marketing of kapas.

[English]

Investment of Nationalised Banks In Assam

3076. SHRI PROBIN DEKA: Will the Minister of FINANCE be pleased to state:

(a) whether any targets for making investment in industrial sector in Assam was fixed by the nationalised banks during the Seventh Five Year Plan;

(b) if so, the investment made in each year of the above plan sector-wise; and

(c) the percentage of the investments made during the above period as compared to the national average?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Data reporting system of Reserve Bank of India does not generate the information in the manner asked for. However, the amount of investment made by the Public Sector Banks in the securities issued by State Governments/State bodies in Assam and in all States during the years 1989-90 and 1990-91 (latest available) is given below:

	<i>Amount of Investment in Securities (Rs. in crores) *</i>	
	1989-90	1990-91
Assam	98.24	61.13
All India	3411.68	2962.86

**Committees in Nationalised Banks in
Tamil Nadu**

3077. SHRI R. JEEVARATHINAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Tamil Nadu regarding appointment of committees in the nationalised banks;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Presumably, the Hon'ble Member is referring to the State Level Bankers' Committee (SLBC) for Tamil Nadu and the Regional Consultative Committee (RCC) of the Nationalised banks for the Southern Region. The SLBC is an inter institutional forum for co-ordination and review of implementation of development programmes by all financial institutions operating in a State. The SLBC meetings are convened on a quarterly basis by the lead bank, designated as the convenor bank which is Indian Overseas Bank for Tamil Nadu. The Committee consists of representatives of commercial banks, Regional Rural Banks, State Cooperative Banks, State Land Development Banks, State Government officials and representatives of financial institutions and Reserve bank of India. RCC for Southern Region consists of the States of Tamil Nadu, Kerala, Karnataka and Andhra Pradesh and the Union Territories of Pondicherry and Lakshadweep. RCCs have been constituted under the provisions of the Nationalised Banks (Management & Miscellaneous Provisions) Scheme, 1970 to review the banking development within the concerned region. The Government are not aware of any

specific proposal received from Tamil Nadu Government about the above Committee.

[Translation]

**Branches of nationalised Banks in
Rajasthan**

3078. SHRI RASA SINGH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of nationalised banks in Rajasthan as on September 30, 1992;

(b) the amount deposited in each of the above banks during the last two years;

(c) the amount of loan provided to individuals and for various projects of the State by these banks during the above period;

(d) the amount of loan outstanding; and

(e) the steps proposed to be taken to recover the same and to open more branches of nationalised banks in Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (e). The information is being collected and to the extent available will be laid on the Table of the House.

[English]

Income Tax on Unaccounted Sales

3079. SHRIDATTATRAYA BANDARU: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware of the common practice of consumers to forgo the cash memo and not to pay the sales tax and the retailer on his part evading

the income tax on unaccounted sales;

(b) if so, the reaction of the Government thereto in view of large scale evasion of income tax involved; and

(c) the steps envisage by the Government to plug this loophole?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) and (c). If the information collected from Sales Tax Authorities and others indicate evasion of income tax on account of unrecorded Sales, appropriate action by way of search, survey under section 133A and investigation is taken to bring to tax income sought to be evaded.

Accruals from Central Road Fund

3080. SHRI P.C. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the accruals from States under the Central Road Fund during the last three years, State-wise; and

(b) the funds provided during the same period from CRF, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). A statement indicating the accruals as per Old Resolution and funds released to various States under the Central Road Fund during the last three years, is attached.

STATEMENT

Sl. No.	Name of State	Accruals for the last three years as per Old Resolution (89-90, 90-91 & 91-92)	Amount released under C.R.F. during last three years (89-90, 90-91 & 91-92)
1	2	3	4
1.	Andhra Pradesh	307.79	59.49
2.	Arunachal Pradesh	10.07	-
3.	Assam	83.83	56.50
4.	Bihar	198.94	20.00
5.	Goa	31.17	-
6.	Gujarat	399.76	310.00
7.	Haryana	149.12	75.00
8.	Himachal Pradesh	27.82	15.81
9.	Jammu & Kashmir	41.59	30.00
10.	Karnataka	313.01	58.02

Sl. No.	Name of State	Accruals for the last three years as per Old Resolution (89-90,90-91 & 91-92)	Amount released under C.R.F. during last three years (89-90,90-91 & 91-92)
1	2	3	4
11.	Kerala	213.26	325.02
12.	Madhya Pradesh	235.53	140.00
13.	Maharashtra	836.80	113.51
14.	Manipur	15.82	16.50
15.	Meghalaya	20.13	20.00
16.	Mizoram	9.20	10.00
17.	Nagaland	18.19	3.15
18.	Orissa	76.71	30.00
19.	Punjab	306.70	-
20.	Rajasthan	181.78	368.00
21.	Sikkim	4.32	-

Sl. No.	Name of State	Accruals for the last three years as per Old Resolution (89-90, 90-91 & 91-92)	Amount released under C.R.F. during last three years (89-90, 90-91 & 91-92)
1	2	3	4
22.	Tamil Nadu	339.39	70.00
23.	Tripura	10.07	5.00
24.	Uttar Pradesh	478.92	565.00
25.	West Bengal	215.20	89.00
26.	A & N Islands	2.88	-
27.	Chandigarh	36.92	-
28.	Dadra & Nagar Haveli	2.88	-
29.	Daman & Diu	1.44	-
30.	Delhi	488.04	-
31.	Lakshadweep	.	-
32.	Pondicherry	12.94	-

Increase in paid up Capital of Vaysya Bank

3081. SHRI SURAJBHANU SOLANKI:
Will the Minister of FINANCE be pleased to state:

(a) whether the Vaysya Bank has submitted any proposal to the Reserve Bank of India for increase in its paid up capital;

(b) if so, the details thereof; and

(c) the action taken by RBI thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The information is being collected and will be laid on the Table of the House.

Test Flight of ALH

3082. DR. S.P. YADAV:
SHRI HARIKISHORE SINGH:
SHRI SHRAVAN KUMAR PATEL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the first indigenously designed and developed multi-role Advanced Light Helicopter (ALH) has been successfully test flown recently;

(b) if so, the salient features thereof indicating the extent of import components therein;

(c) the details of its suitability for military as well as civilian operations;

(d) whether ALH is proposed to be produced on commercial basis also;

(e) if so, whether any time-bound programme has been finalised by the Government in this regard;

(f) if so, the details thereof; and

(g) the steps being taken by the Government to achieve the production schedule?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) The ALH is a twin engine multirole, multi-mission helicopter of 4/5 tonne class for both military and civil applications. It has a hingeless composite main rotor, bearingless composite tail rotor, integrated dynamics system, automatic flight control system, etc. and more than 60% of the wetted area is made of composite structures. It has a seating capacity of 12 passengers plus 2 crew members and has a maximum cruise speed of 280 kilometers. The complete structure and transmission system as well as most of the avionics system components are indigenised. For the development programme, the engine and some of the equipment and raw-materials are imported.

(c) The ALH can be used for casualty evacuation, air observation/offshore operations, search and rescue, carriage of underslung loads, transport and air ambulance, etc. With integration of weapon systems, it will also be able to perform offensive roles.

(d) to (g). Design and development of the Advanced Light Helicopter commenced in November, 1984. With the conclusion of test procedures, which are ongoing, it is expected to be completed by end-1994. With its versatility and state-of-the-art technology, the helicopter is expected to have a substantial demand potential, which will be taken into account in finalising the project for production.

[*Translation*]

Dredging Training Institute in Bihar

3083. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to establish a training institute for imparting training in dredging activities in Bihar; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

[*English*]

Sericulture Training Schools in Orissa

3084. DR. KARTIKESWAR PATRA: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have set up training schools to impart training on Sericulture to farmers in the country;

(b) if so, the details thereof, State-wise; and

(c) the number of persons who have been benefited by these schools?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). During 1989-90, Government had approved establishment of 13 Sericulture Training Schools by the Central Silk Board (under TRYSEM scheme), one each in the States of Assam, Orissa, Rajasthan, Gujarat, Himachal Pradesh, Mahar-

ashtra, Madhya Pradesh, Jammu & Kashmir, Karnataka, Uttar Pradesh & Kerala and two in Bihar to train the farmers.

In States where the construction work is complete, training in the improved technologies of mulberry cultivation and silkworm rearing is being imparted to farmers at the schools. In all states CSB is also conducting training of farmers utilising available facilities in villages apart from the schools that have been established.

(c) Since 1989-90 a total number of 6550 farmers have been trained at different Training Schools (under normal plan programmes of CSB as also with funds under TRYSEM).

[*Translation*]

Fishing by Foreign Charter Trawlers

3085. SHRI RAJESH KUMAR:
SHRIMATI SHEELA
GAUTAM:
SHRI PRABHU DAYAL
KATHERIA:
PROF. PREM DHUMAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Coast Guards seize fishing trawlers of different nationalities poaching in Indian Waters during the last three years;

(b) if so, the details in this regard; and

(c) the action taken against the apprehended foreign fishing trawlers?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) Nationality-wise details of the trawlers seized during the last three years are:-

<i>Year</i>	<i>Nationality</i>	<i>No. of Trawlers seized</i>	<i>No. of crew apprehended</i>
1990	Thailand	10	162
	Burma	04	32
	Taiwan	01	23
	Srilanka	02	11
	Pak	22	260
1991	Thailand	05	91
	Burma	10	120
	Srilanka	11	33
	Pak	04	59
	Korea	01	48
1992 (till date)	Thailand	06	108
	Burma	03	25
	Taiwan	06	58
	Srilanka	12	61
	Pak	07	55
	Korea	01	35
	Bangladesh	10	91

(c) The apprehended trawlers and crew are handed over to the local Police at the designated ports for further legal action under the Maritime Zone of India Act 1981.

[English]

Capacity Utilisation of Dankuni Coal Complex

3086. SHRI RUPCHAND PAL:

SHRI ANIL BASU:

Will the Minister of COAL be pleased to state:

(a) whether the Government are considering to utilise the full capacity of the Dankuni Coal Complex; and

(b) if so, the steps being taken in this regard;

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA GOUDA): (a) and (b). The installed capacity of Dankuni Coal Complex is unutilised as the Greater Calcutta Gas Supply Corporation (GCGSC), who is the main consumer of the gas, is not yet ready to draw the committed quantity of gas. As such Coal India Limited are taking steps to explore additional market for Dankuni gas for the maximum utilisation of its capacity. At the same time Coal India Limited are also making efforts to market CILCOKE, the poor off-take of which is also affecting gas production. In its bid to explore the market, Coal India reached an understanding with M/s Alloy Steel Plant (ASP), Durgapur for supplying a maximum of 96,000 NM³ gas per day through the grid of Durgapur Projects Limited (DPL). The present rate of supply of gas to M/s ASP is around 48,000 NM³ per day and the further increase of gas supply would depend on the modification of the existing pipeline system to be carried out jointly by DPL and ASP. M/s Graphite India Limited has also shown their willingness to draw around 24,000 NM³ gas per day from Dankuni Coal Complex.

[*Translation*]

Export of Cotton by Agents

3087. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the Minister of TEXTILES be

pleased to state:

(a) whether the cotton agents in Bombay have exported cotton to other countries instead of Russia;

(b) if so, the details thereof;

(c) whether any enquiry has been conducted by the Government in this regard;

(d) if so, the details thereof; and

(e) the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (e). Information is being collected.

[*English*]

Labourers in Textile Mills

3089. SHRI CHANDRESH PATEL: Will the Minister of LABOUR be pleased to state:

(a) whether most of the labourers of textile mills of Ahmedabad are suffering from 'Bisnosis' as the working conditions of these mills are not conducive to their health;

(b) whether the Government have conducted any survey in this regard;

(c) if so, the findings of the survey; and

(d) the steps taken by the Government to improve the working conditions of the textile mill labourers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (d). The information is being collected and will be laid on

the Table of the House at the earliest possible.

Leasing Business by Banks

3090. SHRI PRABHU DAYAL
KATHERIA:
SHRI CHETAN P.S.
CHAUHAN:

Will the Minister of FINANCE be pleased to state:

(a) the details of the banks which have been permitted by the Reserve Bank of India for undertaking leasing business;

(b) whether RBI has prescribed any guidelines in this regard;

(c) if so, the details thereof; and

(d) the quantum of leasing business carried out by each of these banks during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). The information is being collected and will be laid on the Table of the House.

U.S.A.I.D. Loan for Irrigation Sector

3091. SHRI BRIJ BHUSHAN
SHARAN SINGH:
SHRI SATYA DEO SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the United States Agency for International Development (U.S.A. I.D.) has decided not to provide any more grant to India for irrigation projects;

(b) if so, whether any reasons have been assigned for the same;

(c) if so, the details thereof;

(d) the time by which the Agency is likely to implement its above decision; and

(e) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (e). Irrigation sector is no longer included in the current bilateral assistance programme of United States Agency for International Development (USAID) because of restructuring of their priority objectives for India. As a result of this, USAID have not proposed assistance for any new Irrigation sector project after completion of US AID assisted water resources projects in India on 30th September, 1992. However, a small amount of assistance has been provided by them in the US Fiscal Year 1992 for providing technical assistance, training, exchange of visits and for conducting Seminars/Workshops in the area of water resources planning and management through their regionally funded Irrigation Support Project for Asia and the Near East (ISPAN).

Legal Shape to Policy of Economic Liberalisation

3092. SHRI HARIKISHORE SINGH:
SHRI R. SURENDER REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether there has been a demand from foreign investors, especially Japan, to establish a legal framework for the various economic policy changes introduced to at-

tract foreign investment;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WARTHAKUR): (a) to (c). During the recent Indo-Japanese Trade Talks on September 30 and October 1, 1992, the Japanese side had raised the question of giving legal shape to the notifications issued on economic liberalisation. They were informed that the liberalized foreign investment regime had legal sanction in as much as it was done within the audit of FERA.

World Bank Loan under Export/Import Marketing Fund

3093. SHRIMATI DIPIKA H. TOPIWALA:
SHRI N.K. BALIYAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government had taken loan from the World Bank to implement a programme under the export marketing fund;

(b) if so, the details thereof:

(c) the amount spent under this programme so far; and

(d) the time by which this programme is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-

WARTHAKUR): (a) to (d). Under the World Bank assisted Industrial Export (Engineering Products) Project, the World Bank extended a loan of US \$ 90 million to India for assisting the carrying out of the programme to increase the competitiveness and export of manufactured products, particularly in the engineering Sub-sector. This also included a component for Export Marketing Fund. The entire loan amount as since been disbursed and the project came to a close on June 30, 1992.

Coal for Power Generation in Maharashtra

3094. SHRI ANANTRAO DESHKUKH:
Will the Minister of COAL be pleased to state:

(a) the quantity of coal required vis-a-vis to quantity supplied Maharashtra since January 1991, month-wise;

(b) whether the Government of Maharashtra and Maharashtra Electricity Board have requested for an enhancement in the allocation of coal, and

(c) if so, the steps being taken for supply of quality coal to the State?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) The requirements of coal are not assessed State-wise. They are assessed industry-wise for the entire financial year. As per the available information following quantities of coal were supplied to various consumers in the State of Maharashtra from Coal India sources:-

(Figures in '000 tonnes)

<i>Year</i>	<i>Quantity supplied</i>
1990-91	20838
1991-92	23793
April-Oct., 1992	-10954

(b) Coal requirement of Thermal Power Stations are worked and finalised on quarterly basis by the Standing Linkage Committee in which the representatives of State Electricity Boards, Ministries of Coal and Railways, Department of Power, Central Electricity Authority and others are represented. Coal supplies to power stations are regularly monitored and efforts are made to make up deficiencies whenever they arise.

(c) Coal supplies to consumers normally conform to their specific quality requirements. There are however some complaints of grade slippages due to presence of extraneous material in coal, or of supply of unsized coal. Coal companies are taking following steps to improve the quality of coal.

- (i) Action Plan for installation of feeder breakers and coal handling plants has been taken up to ensure that sized coal is supplied to the consumers.
- (ii) Segregation of stones at the time of loading of coal
- (iii) Slow moving picking belts are provided in coal handling plants for picking up of shell and stone pieces.
- (iv) Ensuring better supervision at the time of loading to maintain quality of

coal and developing quality consciousness among workers, supervisors and executives engaged at Railway siding.

Decline in Cotton Price

3095. SHRI CHITTA BASU: Will the Minister of TEXTILES be pleased to state:

- (a) whether the price of cotton has come down during the current season;
- (b) if so, the reasons therefor; and
- (c) the steps taken by the Government to protect the interests of the cotton growers?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). During the current cotton season, the prices of cotton have shown a declining trend due to comfortable stock position and prospects of a good crop.

In terms of long-term export policy of Government to help the cotton farmers, the Government has already released 9.26 lakh bales of cotton for export during the current cotton season, so that the farmers get better prices of their produce.

Loan to Farmers by SBI

3096. SHRI CHHITUBHAI GAMIT: Will the Minister of FINANCE be pleased to state:

(a) whether the State Bank of India is making efforts to provide loans to the farmers and for rural development;

(b) if so, the details of such schemes; and

(c) the amount of loans given by the State Bank of India to the marginal farmers under these schemes in Baroda, Surat and Barauch during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). State Bank of India provides loans to farmers and loans for rural development all over the country, including Gujarat, under Government sponsored Schemes/programmes such as Integrated Rural Development Programme, Scheme for Self-Employment of Educated Unemployed Youth, Differential Rate of Interest Scheme, etc. as well as Schemes framed on its own.

(c) The information is being collected and will be laid on the Table of the House.

Repair of National Highway

3097. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total length of National Highway 17 connecting Goa-Bombay via Mahad; and

(b) the total expenditure incurred on maintenance and major repairs including

construction of bridges during the last three years; year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The total length of National Highway 17 connecting Goa-Bombay via Mahad is 619 Kms.

(b) The expenditure incurred on maintenance/major repairs and construction of bridges during the last 3 years is as below:-

<i>Year</i>	<i>Expenditure incurred</i>
1989-90	743 lakhs
1990-91	895 lakhs
1991-92	578 lakhs

[*Translation*]

Lignite Production in Rajasthan

3098. SHRI MANPHOOL SINGH: Will the Minister of COAL be pleased to state:

(a) the names of the places where Lignite has been found recently in Rajasthan;

(b) the quantity and quality thereof; and

(c) the efforts made so far to utilise lignite in the field of electricity and the success achieved so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA GOUDA): (a) and (b). About 870 million tonnes (geological reserves) of lignite deposits are estimated to be available in Bikaner, Barmer and Nagaur districts of Rajasthan as per the details given below:

<i>A. Bikaner District</i>	<i>Geological reserves in million tonnes</i>
1. Palana	24.00
2. Barsingsar	78.00
3. Gurha	87.00
4. Bholasar	4.00
5. Other area like Mandalcharan, Raneri-Chaneri, Chak-Vijaisinghpura, etc.	10.00
B. Barmer District	
1. Kapurdhi	150.00
2. Jalipa	320.00
3. Giral	43.00
4. Bothia-Bhadka	10.00
C. Nagaur District	
1. Merta Road alongwith Meera Nagar block	84.00
2. Mokala	30.00
3. Kashanu-Igiar, Kuchera, Indawar, etc.	30.00
Total	870.00

The salient features of Rajasthan lignite are indicated below:

<i>Proximate analysis</i>	<i>Barmer Dist.</i>		<i>Bikaner Dist.</i>		<i>Nagaur Dist.</i>	
	<i>Kapur-dhi</i>	<i>Jalipa</i>	<i>Gurha East</i>	<i>Gurha West</i>	<i>Barsing sar</i>	<i>Merta Road</i>
Moisture %	45.10	35 to 50	40 to 49	40 to 46	45.00	45.00
Ash %	9.63	5 to 10	25	25	7.84	12.00

<i>Proximate analysis</i>		<i>Barmer Dist.</i>		<i>Bikaner Dist.</i>		<i>Nagaur Dist.</i>	
		<i>Kapur-dhi</i>	<i>Jalipa</i>	<i>Gurha East</i>	<i>Gurha West</i>	<i>Barsing sar</i>	<i>Merta Road</i>
<i>Volatile Matter</i>	%	23.50	20 to 30	22 to 26	22 to 26	23.91	24.00
<i>Fixed Carbon</i>	%	21.87	15 to 25	12 to 23	15 to 23	23.25	19.00
<i>Calorific Value</i>	KCal/kg	2969	2000 to 3500	2001 to 3100	2001 to 3100	2001 to 3100	2690

(c) A lignite mine (1.7 m.t. p.a. capacity) and linked thermal power station (2x120 MW) has been sanctioned by the Government in April, 1991 at a capital cost of Rs. 828.04 crs. This project was initially designed to be implemented by Neyveli Lignite Corporation. However, owing to constraints of resources with NLC, Government intends to transfer this project involving others interested.

[*English*]

Industrial Undertakings Financed by IFCI and ICICI

3099. SHRI PHOOL CHAND VERMA:
Will the Minister of Finance be pleased to state:

(a) the details of the industrial undertakings running in loss and financed by Industrial Finance Corporation of India and Industrial Credit and Investment Corporation of India, separately during the last three years;

(b) whether the loss to the above industrial units have caused loss to IFCI and ICICI;

(c) if so, the details thereof; and

(d) the steps proposed to be taken by the Government to recover the outstanding loan from the above units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The names of the industrial undertakings financed by Industrial Finance Corporation of India (IFCI) and Industrial Credit and Investment Corporation of India (ICICI) which are running into losses during the last three years cannot be disclosed in view of the provisions of the Public Financial Institutions (Obligations as to Fidelity and Secrecy) Act, 1983. However, the number of units financed by these two institutions during the last three years which are running into losses are given below.

	<i>No. of units running into losses financed by</i>	
	<i>IFCI</i>	<i>ICICI</i>
1990	961	917
1991	956	946
1992	910	979

It may be noted that many of the loss making units are meeting the institutional obligations.

(b) and (c). It is not possible to quantify the losses suffered by ICICI and IFCI on account of these companies, as the units incurring losses in one year need not necessarily be incurring losses in subsequent years, and may start making profits. Similarly, companies might incur losses in the initial years of production and may stabilise and make profits in subsequent years.

(d) Recovery of dues is a continuous process and the outstanding loan amounts are recovered in accordance with the repayment schedules incorporated in the relevant loan documents. Whenever industrial concerns commit defaults in the payment of dues to the financial institutions, necessary follow up action is taken by discussing the problems with the promoters and chief executives of such concerns. The affairs of such concerns are specially monitored through progress reports and site visits. Depending upon the nature of problems faced by the units, suitable rehabilitation packages are extended in consultation with other participating institutions; banks and the promoters. Mergers with or takeovers by financially strong units are also worked out wherever possible. In case of failure of all other attempts for the revival of the units, recourse is also taken to legal action by enforcing the security for the collection of dues.

Profits by C.I.L.

3100. SHRI ANNA JOSHI: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited earned profits during 1991-92;

(b) if so, the details thereof;

(c) the performance of C.I.L. during first seven months of the current financial year; and

(d) the measures being adopted to achieve the profits in 1992-93?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): (a) and (b). Yes, Sir. Coal India limited have earned a profit of Rs. 167.07 crores during 1991-92.

(c) During first 7 months of 1992-93 Coal India achieved a production of 101.35 million tonnes against their annual target of 210 million tonnes. The profit and loss figures will be available only after the accounts are finalised and audited for the complete financial year 1992-93.

(d) Various measures adopted with a view to improve the performance during 1992-93 are as follows.

- (i) Increased production and productivity.
- (ii) Effective control of cost of production so as to have an adequate margin for sustained growth.
- (iii) Implementation of "Cash and Carry Scheme" for better sales realisation of coal.
- (iv) Improved manpower planning including re-deployment of surplus labour and restricting the intake of new hands against vacancies caused by natural wastage.
- (v) Reduction in manpower through voluntary retirement.

- (vi) concept of 'all men all jobs' is being tried on experimental basis.
- (vii) improvement in availability and utilisation of Heavy Earth Moving Machinery by providing adequate Workshops support, improved management of spares and timely rehabilitation of equipment.
- (viii) Procurement of Heavy Barath Moving Machinery and other equipments are scrutinised closely so that additions to plant and machinery are minimised.
- (ix) special emphasis on underground mines to improve the productivity and profitability.
- (x) steps taken for maintaining better coordination with State Governments and also with appropriate authorities for acquisition of requisite land so that the mining activities can be taken as per schedule.
- (xi) capital expenditure reduction without impairing short term/long term production potential so that impact of interest and depreciation in the future cost of production is minimised.
- (xii) Periodical revision of price of coal/coke to neutralise the cost.

[*Translation*]

**Curtailment of Loan to Priority Sectors
by RRBs**

3102. SHRI VJOY KUMAR YADAV:
Will the Minister of FINANCE be pleased to state:

- (a) whether the loans provided by the

Regional Rural Banks to the priority areas is being curtailed;

(b) whether it is likely to have adverse impact on the public welfare services; and

(c) the steps taken by the Government to restore the loan provided by RRBs to priority sectors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) There is no decision to curtail the loans provided by Regional Rural Banks under the priority sector.

(b) and (c). Do not arise.

[*English*]

Trading in Public Sector Bonds

3103. SHRI SARAT CHANDRA PAT-TANAYAK: Will the Minister of FINANCE be pleased to state:

(a) whether Nadkarni Committee has submitted its report on trading in public sector bonds and units of Mutual Funds;

(b) if so, the details thereof; and

(c) the action taken by the Government on the recommendations of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) and (c). Nadkarni Committee has considered the various problems involved in regard to transactions in Public Sector Bonds and units of mutual funds. Various recommendations of this committee have been considered by the High Powered Committee on the Capital Market, which has *inter alia*,

recommended the setting up of a Standing Committee to guide and oversee the preparatory work and also to coordinate the action points with various bodies. The Standing Committee is in the process of being constituted.

[*Translation*]

Development of National Highways

3104. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have formulated any scheme for the maintenance and development of the existing National Highways during the Eighth Five Year Plan;

(b) if so, the details thereof; and

(c) the amount earmarked therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). Development and maintenance of National Highways is a continuing activity and works are being taken up on the basis of Annual Plans/Five Year Plans subjects to *inter-se* priority of each project, traffic intensity and availability of funds from year to year. Against the project requirement of Rs. 7,830 crores for the 8th Five Year Plan, the Planning Commission has agreed to an outlay of Rs. 2,600 crores only out of which and outlay of

Rs. 2,460.00 crores is earmarked for National Highways and would be utilised mainly for the completion of on-going schemes on the existing National Highways. Thus, due to paucity of funds, the programme of developmental activity is yet to be finalised in consultation with the appraisal agencies. As regards maintenance, which is a non-Plan activity, allocations are more from year to year. For the current year 1992-93, a provision of Rs. 169.67 crores has been made for maintenance of National Highways.

[*English*]

Allocation of Food Vessels to Ports

3105. SHRII TARIT BARAN TOPDAR:
SHRI BASUDEB ACHARIA:
SHRI HARADHAN ROY:
SHRI AMAL DATTA:
SHRI HANNAN MOLLAH:

Will the Minister of SURFACE TRANSPORT be pleased to state the number of food handling vessels allocated to major ports and their average pre-berthing time Port-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): The number of foodgrains vessels handled during July-November, 1992 and average pre-berthing detention at various major ports is as under:-

<i>Ports</i>	<i>No. of vessels</i>	<i>Average Pre-berthing detention(in days)</i>
Calcutta*	1	1.8
Haldia*	12	4.7

<i>Ports</i>	<i>No. of vessels</i>	<i>Average Pre-berthing detention(in days)</i>
Paradip	Nil	Nil
Vizag.	5	2.0
Madras	3	Nil
Tuticorin	4	1.0
Cochin	1	0.3
New Mangalore	3	0.7
Mormugao	Nil	Nil
J.L. Nehru	5	6.9
Bombay	3	Nil
Kandla	9	2.2

* Upto 26.11.1992.

[*Translation*]

UTI Investment in States

3106. SHRI KASHIRAM RANA: Will the Minister of FINANCE be pleased to state:

(a) whether the Unit Trust of India have made any investment in the States this year;

(b) if so, the details thereof, Statewise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). The resources raised by UTI invested in various instruments, such as, equity, debentures, loans,

deposits with companies, Government securities and money market instruments. Most of these instruments are not State specific.

[*English*]

Coal Reserves in Madhya Pradesh

3107. KUMARI PUSHPA DEVI SINGH:

SHRI BHAWANI LAL VERMA:

Will the Minister of COAL be pleased to state:

(a) whether the Government have any proposal for the exploitation of coal reserves available in Madhya Pradesh fully;

(b) if so, the places identified and the

quantity of coal likely to be exploited;

(c) whether the Government have formulated any scheme in this regard; and

(d) if so, the details thereof and the funds earmarked therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA GOUDA): (a) to (d). The Government have plans to exploit coal resources in the State of Madhya Pradesh matching with the projected coal demand by operating existing mines, implementing sanctioned projects and also by taking up new schemes. The coal production is expected to be about 83.0 million tonnes by 1996-97 as against 69.18 million tonnes actually produced during 1991-92 in the State. 18 new schemes at an estimated capital outlay of about Rs. 4.33 crores (at 1991-92 prices) have been identified for investment during the Eighth Plan mainly in the Korba, Sohagpur, CIC and Hasdeo Coalfields of the South Eastern Coalfields Ltd., Pench-Kanhan and Pathakhera Coalfields of the Western coalfields Ltd., and the Singrauli Coalfield of the Northern Coalfields Ltd.

Composite Fee on National Permits

3108. SHRI N K. BALIYAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have increased the composite fee on national permits;

(b) if so, the reasons therefor and the details thereof;

(c) whether transport operators have submitted memorandum against the hike; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir. It is for the State Governments to determine the composite fee on national permits.

(b) Does not arise.

(c) The all India Motor Transport Congress has submitted a memorandum to the Central Government against the reported decision of the State Transport Secretaries to raise the composite fees on National permits.

(d) This is a matter which falls within the jurisdiction of the State Governments.

Cooperative Banks in Gujarat

3109. SHRIDILEEPBHAI SANGHANI: Will the Minister of FINANCE be pleased to state:

(a) whether the government of Gujarat has sent some proposals for the setting up of cooperative banks in the State;

(b) if so, the details thereof and the reasons for delay in their clearance;

(c) whether there is any proposal pending with the Union Government to set up Mahila Co-operative Banks in Gujarat; and

(d) if so, the details thereof and the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). During the period July, 1986 to June, 1992, 14 proposals for setting

up of new Urban Cooperative Banks in Gujarat were received by Reserve Bank of India (RBI). Out of these, 6 proposals related to Organisation of new Mahila Cooperative Banks. None of the proposed were approved by RBI because the areas in which they were proposals were observed to be adequately banked and non-agricultural business potential for women clientele was inadequate. The details of the remaining 8 proposals are given below:-

1. The Kodinar Peoples Cooperative Bank Ltd., Kodinar.
2. Ambaliyasan Nagarik Sahakari Bank Ltd; Ambaliyasan, District Mehsana.
3. Sardar Patel Cooperative Bank Ltd., Junagarh.
4. Junagarh Urban Cooperative Bank Ltd., Junagarh.
5. Anjar Nagarik Cooperative Bank Ltd., Anjar, District Kutch.
6. Laxmi Cooperative Bank Ltd., Kadi Shihoria
7. Kadi Commercial Cooperative Bank Ltd., Kadi, District Mehsana.
8. Unava Nagarik Sahakari Bank Ltd., Unava, District Mehsana.

The proposal of Unava Nagarik Sahakari bank Ltd., Unava has been approved by RBI for registration. The remaining 7 proposals were not approved by RBI as the areas in

which they were proposed were observed to be adequately banked and potential for non-agricultural business was quite inadequate.

Acquisition of Immovable Properties

3110. SHRIMATI CHANDRA PRABHA URS:
DR. Y.S. RAJASEKHAR REDDY:

Will the Minister of FINANCE be pleased to state:

(a) the number and value of immovable properties auctioned under Chapter XX-C of the Income Tax Act, 1961 during 1991 and 1992, so far, State-wise;

(b) the amount realised from the sale of these properties, State-wise;

(c) the surplus amount earned after deducting the tax—dues, State-wise; and

(d) the steps proposed to be taken by the Government to encourage more people to participate in these auctions of properties?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). The details of number, value, sale price and surplus amount realised on auction sale of immovable properties purchased under Chapter XX-C of the Income-tax Act, 1961 during the period from 1.1. 1991 to 31.10.1992, State-wise is given in the Statement.

(d) The Government is giving wide publicity to auctions conducted by it for sale of such properties in all leading national and

local newspapers. Advertisements are also being given in some newspapers abroad to attract Non-resident Indians. Catalogues containing full details of properties put for

auction are also sent to potential buyers including various public sector undertakings for their information.

STATEMENT

(Provisional figures in Rs. in crores)

Sl. No.	Name of State/ Union Territory	No. of properties	Apparent conside- ration of purchase	Sale Price	Surplus realised being excess of sale price over purchase price
1	2	3	4	5	6
1.	Maharashtra	136	60.10	84.06	23.96
2.	Karnataka	38	11.27	17.28	6.01
3.	Tamil Nadu	23	6.77	9.60	2.83
4.	Gujarat	13	4.69.	6.66	1.57
5.	Delhi (UT)	9	5.64	7.64	2.00
6.	West Bengal	1	0.15	0.17	0.02
7.	Rajasthan	1	0.36	0.55	0.19
8.	Andhra Pradesh	1	0.13	0.22	0.09
9.	Kerala	3	0.42	0.52	0.10
10.	Chandigarh (UT)	3	0.60	0.77	0.17

Note: The Surplus represents commercial profit for the Central Government on which on tax is payable.

[*Translation*]

ernment to fill up the reserved posts for SCs and STs?

Appointment of SCs/Sts as Non-Official Directors

3111. SHRI PIUS TIRKEY: Will the Minister of FINANCE be pleased to state:

(a) the number of persons belonging Scheduled Castes and Scheduled Tribes appointed as non-official Directors in Board of Directors of various nationalised banks during each of the last three years, bank-wise;

(b) the details of posts lying vacant in the Board of Directors of various banks and the number of posts, out of them, reserved for Scheduled Castes and Scheduled Tribes; and

(c) the steps being taken by the Gov-

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SNGH): (a) to (c). The statutes governing the nationalised banks do not specifically provide for appointment of persons belonging to the Scheduled Castes and Scheduled Tribes as non official directors on the boards of the nationalised banks. It is however, the endeavour of the Government to appoint atleast one non official director from these categories on the boards of each of the nationalised banks. The non official directors were last appointed on the boards of the nationalised banks in September-October, 1989. At present, there are 95 non official directors on the boards of these banks, out of which 9 belong to the Scheduled Castes and Scheduled Tribes. The bank-wise position in this regard is given below:-

<i>Name of the bank</i>	<i>No. of non-official Directors belonging to SCs/STs</i>
Bank of Baroda	1
UCO Bank	1
Canara Bank	1
Union Bank of India	1
Bank of Maharashtra	1
Andhra Bank	1
Corporation Bank	1
New Bank of India	1
Punjab and Sind Bank	1

There are 85 vacancies on non official directors on the boards of the nationalised banks. government have already initiated necessary steps to fill up the vacancies.

Associate Company of C.I.I. in Orissa

3112. SHRI MRUTYUNJAYA NAYAK: Will the Minister of COAL be pleased to state:

(a) whether any decision has been taken by the Government to establish an associate company of Coal India Limited in Orissa;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). Mahanadi Coalfields Limited has been incorporated under the Companies Act, 1956 on 3.4.1992 and has been functioning as a subsidiary coal company of Coal India Limited since then its areas of jurisdiction are the coalfields in Orissa.

(c) Does not arise.

[English]

GIC Plans for Shopkeepers

3113. DR. P.P. GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the General Insurance Corporation of India (GIC) propose to introduce a policy to cater the needs of the shopkeepers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). A Shopkeepers Insurance Policy to suit the needs of small shopkeepers is already available with the four subsidiaries of the General Insurance Corporation of India. The Policy offers a package cover specially devised to cater to the requirements of small shopkeepers. The policy offers coverages for Fire and Allied Perils covering Building and contents, Burglary & Housebreaking for contents of shops, Money Insurance, Pedal Cycles, Plate Glass, Neon Sign/ Glow Sign, Baggage Insurance, Personal Accident Insurance, Fidelity Insurance, Public Liability & Business Interruption.

Training to Nepalese Army

3114. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have decided to provide training to Nepalese army personnel;

(b) if so, the details thereof;

(c) whether the Government propose to have such bilateral agreements with other SAARC nations also; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Unorganised Rural Labour

3115. SHRI M.V.V.S. MURTHY: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have any proposal to enact a comprehensive legislation for the unorganised rural labour;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

(c) The Govt. is operating a large number of schemes for the upliftment of the weaker sections of the labour force, like the fixation of minimum wages linked to poverty line, implementation of poverty alleviation programmes like Integrated Rural Development Programme (IRDP), Training of Rural Youth for Self Employment (TRYSEM), Development of Women and Children in Rural Areas (DWCRA), Jawahar Rozgar Yojana, schemes for financial assistance to landless agricultural labour and pension schemes for the old and destitute.

Besides, the following labour laws are meant for protecting the rights and interests of the unorganised rural/agriculture labourers: Workmen's Compensation Act, 1923, Minimum Wages Act, 1948, Equal Remuneration Act, 1976, Bonded labour System (Abolition) Act, 1975, Inter-State Migrant Workmen (Regulation & Conditions of Service) Act, 1979, Child labour (Abolition & Regulation) Act, 1986; Contract labour (Regulation & Abolition) Act, 1976.

Amount Provided by Agricultural And Rural Development Banks for Rural electrification

3116. SHRI VISHWESHWAR BHAGAT: Will the Minister of FINANCE be pleased to state:

(a) the amount provided by Agricultural and Rural Development Banks for the rural electrification and agricultural development during the last three years, State-wise; and

(b) the provisions made in this regard during the Eighth Five Year Plan State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Information is being collected and will be laid on the Table of the House to the extent available.

[Translation]

Export quota of Powerloom Cloth

3117. SHRI TEJSINGHRAO BHONSLE: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to increase the export quota of cloth manufactured by powerlooms in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). The quota under the Powerloom Exporters Entitlement System, which is in the nature of Manufacturers Exporters Entitlement system for the Powerloom sector has been increased to 5% (from

the present level of 3%) with effect from the new quota year 1993.

Construction of Bye-Pass on NH No. 24

3118. SHRI RAJVEERSINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the amount spent on maintenance etc. of National Highway No. 24 by the Government during the last three years;

(b) the number of bye-pass roads constructed during last three years on this route;

(c) whether there is any proposal to construct more bye-pass roads on National Highway No. 24;

(d) if so, the details thereof; and

(e) the time by which construction of bye-pass roads is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The amount allotted for the maintenance and repairs of NH 24 in the state of UP during the last three years is as follows:

<i>Year</i>	<i>Amount (Rs. in lakhs)</i>
1989-90	198.51
1990-91	179.11
1991-92	163.47

(b) to (e). No bye-pass has been completed on National Highway No. 24 during the last three years. The work of construction of pavement and bridges on Sitapur bye-pass having a length of 9.90 km is in prog-

ress. There are proposals for construction of by-passes outside Hapur, Moradabad and Shahjahanpur for which land acquisition proceedings and technical detailing are in different stages of progress. The start of construction would depend upon the overall availability of resources and *inter se* priority of works on all-India basis.

[English]

Establishment of Cantonment at Hisar

3119. SHRI NARAIN SINGH CHAUDHARI: Will the Minister of DEFENCE be pleased to state:

(a) the total agricultural land acquired by the Government for setting up of Cantonment at Hisar;

(b) whether the compensation has been paid to the farmers as per directives of various courts;

(c) the time by which the compensation is likely to be paid to all the farmers where land has been acquired;

(d) whether the interest for delay on the said amount will also be paid; and

(e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (e). 5821.799 acres of land has been acquired for the establishment of Military Station at Hissar.

Compensation has been paid in all but 68 cases in pursuance of Court Orders. Provision for the payment of compensation in respect of these cases has been made in the current financial year. Interest on enhanced compensation, as admissible under the Land Acquisition Act, 1894, is also pay-

able to the concerned land owners.

Alternate route between Kashmir and Laddakh

3120. SHRI GURUDAS KAMAT: Will the Minister of DEFENCE be pleased to state:

(a) whether an alternate road between Kashmir and Laddakh (Leh) through Manali is being constructed;

(b) if so, the details thereof;

(c) whether this route would be operative during winter also; and

(d) if so, the steps being taken by the Government for completion of the road expeditiously?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (d). An alternate road from National Highway No. 1-A, taking-off from Batote to Tandi on the Manali-Leh road, is being constructed. This alternate road does not pass through Manali. Work is in progress and the proposed road is expected to be completed by 1985 subject to the availability of funds. This road would not be operational during winter.

Accident in WCL

3121. SHRI RAMCHANDRA GHANGARE: Will the Minister of COAL be pleased to state:

(a) number of accidents in coal mines under the Western Coalfields Limited during 1992, colliery-wise and the number of workers died and injured in every such accident; and

(b) the measures being taken by the

Western Coalfields Limited to minimise the recurrence of such accidents?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) The details are being collected and will be laid on the Table of the House.

(b) Each accident is enquired into by the Internal Safety Organisation and guidelines are issued outlining the safety measures to be undertaken to prevent such accidents. Besides, the coal companies have an Annual Action Plan for bringing about improvement in safety in mines, which envisages introduction of roof-bolting system, establishment of new travelling roads and improving the existing ones, establishment of communication network from underground mines to surface and dust-suppression.

Interest Rates in Respect of Rural Electrification Schemes

3122. DR. R. MALLU: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Andhra Pradesh has requested the Union Government to reduce the interest rate on the loan taken by them for rural electrification schemes;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). No request from the Government of Andhra Pradesh for reduction in interest rates has been received. However, a request to evolve a uniform rate of interest for loan advanced by commercial

banks under Special Project Agriculture (SPA) Scheme was received by the National Bank for Agriculture and Rural Development (NABARD) from the Chairman, Andhra Pradesh State Electricity Board.

(c) NABARD has informed that there will not be any objection if the financing banks and the State Electricity Boards come to an understanding about common rate of interest.

Loss of Production Due to Supply of Sub-Standard Seeds

3123. SHRI V. SREENIVASA PRASAD: Will the Minister of TEXTILES be pleased to state:

(a) the estimated loss suffered by the Sericulturists in Karnataka due to supply of sub-standard seeds;

(b) whether any assistance has been given by the Union Government to the State Government to off-set the loss suffered by the sericulturists;

(c) if so, the details thereof; and

(d) the steps taken by the Government to avoid such losses in future?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d). It is estimated that during 1991-92 there was a shortfall of about 11,000 tonnes in cocoon production in Karnataka. The major reason for this shortfall was outbreak of pebrine disease which is mostly transmitted through seed. In order to assist the State Govt., to overcome the problem of pebrine, the Central Silk Board had taken up a number of steps in collaboration with the State Sericulture Department. These included implementation of a mass disinfec-

tion programme, supply of P1 7P2 layings to Deptt. of Sericulture, screening of basis stocks for pebrine, deputation of study teams to conduct survey in seed zones and to demonstrate various measures to control the disease.

In order to avoid recurrence of the loss of cocoon production on account of pebrine, the Central Silk Board has been advising the State Deptts. On measures to be taken to maintain quality of basic seed, standards of seed cocoon production and control of pebrine disease. The CSB has also been providing training regarding maintenance of disease free standards in basic seed farms and departmental grainages. Besides, the Silkworm Seed Production Centres established by the CSB in the State are also supplying disease free layings.

Rules for Registration of New Financial Intermediators

3124. SHRIGUMAN MAL LODHA: Will the Minister of FINANCE be pleased to state:

(a) whether the rules for registration of new financial intermediators, including new merchant bankers, have since been formulated under the Securities and Exchange Board of India Act, 1992;

(b) if so, the details thereof; and

(c) if not, the reasons for delay and the time by which these rules are likely to be formulated?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). Draft Rules and Regulations under the Securities and Exchange Board of India (SEBI) Act, 1992, have been formulated for registration and regulation of various intermediaries and for

carrying out the purposes of the Act. The Rules and Regulations for Stock Brokers and Sub-Brokers and Regulation Insider Trading have already been notified in the Official Gazette.

The remaining Rules and Regulations are in various stages of finalisation. As the Regulatory framework for the intermediaries in the capital market is being created for the first time in the country, the Rules and Regulations are required to be finalised with utmost care keeping in view the need for ensuring a healthy growth of the capital market. Each Rule and Regulation is required to be cleared by the Law Ministry before it can be notified in the Official Gazette. Extensive discussions are being held with the Law Ministry on each provision contained in the Rules and Regulations before they are notified. However, every effort is being made to notify the Rules and Regulations at the earliest.

Recruiting Agents

3125. SHRI S.B. THORAT: Will the Minister of LABOUR be pleased to state:

(a) the number of Recruiting Agents working for recruitment of skilled, semi-skilled and unskilled personnel, State-wise;

(b) whether a large number of complaints are received by the Government against them;

(c) if so, the nature of the complaints;

(d) the procedure laid down by the Government to deal with such complaints; and

(e) the steps taken for speedy disposal of the complaints?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The number of Recruiting Agents registered with the protector General of Emigrants under the Emigration Act, 1983 as on 30.11.1992 was 1854. The break-up of Recruiting Agents State-wise is given in Statement.

(b) and (c) During the year 1992 (upto 30.10.92) 63 complaints were received against the Recruiting Agents. These relate to cheating and extortion of money, substitution of employment contract, premature termination of contract, downgradation of skills, unsatisfactory working and living conditions etc.

(d) and (e). As and when complaints are received against Registered Recruiting Agencies, these are enquired into with the help of police and the concerned Indian Missions abroad depending upon the nature of the complaint. Action to suspend/cancel the Registration Certificate is taken in appropriate cases. Such Recruiting Agencies are not allowed to carry on the business of employment of persons abroad. Necessary action is also taken by the Indian Missions for redressal of the grievances of the Indian workers.

STATEMENT

	<i>State</i>	<i>No. of Recruiting Agents</i>
1.	Maharashtra	1052
2.	Delhi	425

	<i>State</i>	<i>No. of Recruiting Agents</i>
3.	Tamil Nadu	76
4.	Punjab	66
5.	Kerala	50
6.	Andhra Pradesh	43
7.	Chandigarh	36
8.	Uttar Pradesh	28
9.	Rajasthan	17
10.	Haryana	12
11.	Karnataka	12
12.	Goa	9
13.	Gujarat	9
14.	West Bengal	7
15.	Orissa	5
16.	Jammu and Kashmir	4
17.	Bihar	2
18.	Madhya Pradesh	1
	Total	1854

[*Translation*]

Loan Received During 1991 and 1992

3126. SHRI MADAN LAL KHURANA:
Will the Minister of FINANCE be pleased to
state:

(a) the amount of loan provided to India during 1991-92 and 1992-93 by the World Bank, International Monetary Fund and other countries and the actual amount received during 1991-92 and upto October, 1992; and

(b) amount of loan likely to be

received from the organisations during the remaining period of 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Bulk of the assistance is provided by Members of the India Consortium including the World Bank. The members of the India Consortium had pledged assistance of US \$ 6.7 billion and US \$ 7.2 billion for the year 1991-92 and 1992-93 respectively. The amount of loans actually received during 1991-92 and 1992-93 (upto October 1992) is Rs. 10696 crores and Rs. 3369 crores respectively. In addition, an amount of SDR 905 million and SDR 462 million from IMF were received during 1991-92 and 1992-93 (upto October 1992).

(b) The amount of loans likely to be received during November, 1992 to March, 1993 is estimated to be Rs. 7148 crores. In addition, an amount of SDR 693 million from IMF is likely to be received during remaining period of 1992-93.

[English]

Financing for Housing

3127. SHRIGECRGE FERNANDES:
SHRI MANORANJAN
BHAKTA:

Will the Minister of FINANCE be pleased to state:

(a) whether the banks including State Bank of India and National Housing Bank and other financial institutions propose to introduce in the capital market innovative mortgage backed instruments through which money can be raised to finance housing in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). National Housing Bank, at present, has no proposal to introduce mortgage backed instrument in the capital market. They have, however, suggested certain amendments to NHB Act which may facilitate the development of secondary mortgage market and will lead to availability of increased finance in the housing sector. Industrial Development Bank of India does not provide finance for housing except to its own employees. Public Sector Banks including State Bank of India provide housing finance in terms of guidelines issued by Reserve Bank of India from time to time.

Import of Silver

3128. PROF. PREM DHUMAL:
SHRIRAM SINGH KASHWAN:
SHRIMATI PRATIBHA DEVIS-
INGH PATIL:
SHRIGOVINDRAO NIKAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to introduce a scheme to allow import of silver;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No such proposal is under consideration at present.

(b) and (c). Do not arise.

Lapsed Policies of Life Insurance Corporation of India

3129. PROF. ASHOK ANANDRAO DESHMUKH: Will the Minister of FINANCE be pleased to state:

(a) whether in the event of non-payment of the premium of LIC policy regularly upto three years, the policy is treated as lapsed;

(b) if so, the total amount of such lapsed policies with LIC during the last three years;

(c) whether the Government propose to pay the amount of such policies to the policy-holders;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (e). Yes, Sir. When a policy lapses for non-payment of premium within 3 years the amount realised will not be adequate even to recover the initial expense incurred by the LIC on under-writing the policy. Therefore, such policies do not acquire any paid-up value. It is not the practice to keep separately the statistics in respect of amounts of premium received under such lapsed policies.

[*Translation*]

Identity Cards to Army Pensioners

3130. MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have decided to issue identity-cards to the Ex-

servicemen and the Army pensioners;

(b) if so, whether the Government have received complaints from the ex-servicemen/pensioners residing in hilly areas;

(c) if so, whether the Government propose to deliver identity cards either from concerned development block or from Gram Panchayat in these areas; and

(d) if not, the measures being taken by the Government to remove the difficulties faced by the ex-servicemen in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) The Government have decided to issue Identity Cards to ex-Servicemen and widows, including Army pensioners.

(b) to (d). Some representations have been received on behalf of ex-Servicemen residing in hilly areas about the difficulties being faced by them in getting Identity Cards and requesting that the same should be issued through either the concerned Development Block or Gram Panchayat. As Identity Cards are issued only after verification of documents relating to eligibility of ex-servicemen/widows, they are being issued through the Zila Sainik Boards. The time schedule for the issue of Identity Cards, originally envisaged, has been extended ad-infinitum to enable the ex-Servicemen/widows to present their documents and get their Identity Cards as and when they find it convenient to visit the District headquarters.

[*English*]

Coal Supply to Power Houses

3131. SHRI K.V. THANGKABALU: Will the Minister of COAL be pleased to state;

(a) whether in the matter of coal supplies, NTPC power stations are given preference over the State Electricity Boards controlled power houses;

(b) if so, the reasons therefor; and

(c) the actual difference in coal supplied under this criterion to NTPC power houses and State Electricity Boards owned power houses during the last three years, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): (a) Coal Supplies to all power Utilities are effected against quarterly linkage decided by the Standing Linkage Committee. These linkages are decided on the

basis of generation targets accepted by the power stations sometimes more coal is received by power stations which are able to unload wagons quickly. Further NTPC power stations at the pit heads may receive more coal because movement is not dependent on railways. But generally speaking no preference is given in the matter of coal supplies to power stations under National Thermal Power Corporation (NTPC) over power stations controlled by State Electricity Board (SEEs).

(b) Does not arise.

(c) Available information about coal supplied to NTPC and other SEBs during the last two years from Coal India Limited (CIL) sources is as follows:

(In millions tonnes)

<i>Board/ Agency</i>	<i>1991-92 Require- Desp.</i>		<i>% age</i>	<i>1990-91 Require-desp.</i>		<i>% age</i>	<i>1989-90 Desp.</i>
NTPC	30.56	30.66	100	28.5	27.3	96	21.7
All other SEBs	83.74	81.06	97	73.0	73.3	100	63.2

National Highway No. 17

3132. PROF. K.V. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the work on National Highway No. 17 from Kodungalloor to Edappally in Kerala has been started;

(b) if so, the details of work done so far; and

(c) the steps taken to complete this section of NH-17 within the stipulated time?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). NH No. 17 is to be realigned in a major portion of this section. Estimates for additional land acquisition have been sanctioned in a length of 13.7 km, which is in different stages of progress. Within this reach, the work of Varapuzha Bridge along with its approaches (3.46 km length) is included in Demand of Grants 1992-93 for sanction, since land has already been acquired. Works in other portions can be taken up only after land acquisition is complete, subject to availability of funds.

It is too early to fix the time schedule for completing this entire assignment.

Excise Duty on Ferro Alloy Concrete Pipes of BWSSB

3133. SHRI A. VENKATESH NAIK:
SHRIMATI BASAVA RAJES-
WARI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Karnataka has requested the Union government to waive excise duty on Ferro Alloy Concrete Pipes of the Bangalore Water Supply and Sewerage Board (BWSSB); and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WAR THAKUR): (a) Yes, Sir.

(b) Exemption from the levy of whole of the duty of excise on all excisable goods falling under chapter 68 or 73, was issued on 22.2.1991, initially valid upto March, 1992 and then extended upto 31st August, 1992.

Eligibility for Bonus

3134. SHRI RAM NAIK: Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware that in number of establishments in the private sector, semi-Government sector, including Municipal Corporations and Government Undertakings, exceed the statutory limits prescribed for bonus under the Scheme of ex-gratia payment;

(b) whether there is a demand for

raising the maximum limits of wages eligible for bonus, percentage of bonus and the amount of bonus;

(c) if so, the details thereof; and

(d) the time by which it is likely to be done?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir. Ex-gratia payment is not regulated by the Payment of Bonus Act, 1965.

(b) and (c). Representations have been received from Trade Unions/Organisations and individuals, inter-alia, demanding raising of ceilings in respect of eligibility of wages for bonus percentage and quantum of bonus payable under the Payment of Bonus Act, 1965.

(d) There is no proposal under consideration for amending Payment of Bonus Act, 1965

[*Translation*]

Skilled and Unskilled Registered with Employment Exchanges

3135. SHRI LALIT ORAON: Will the Minister of LABOUR be pleased to state:

(a) the number of skilled and unskilled unemployed persons registered with employment exchanges as on 31 October, 1992 category-wise and State-wise;

(b) the number of those belonging to Scheduled Castes/Scheduled tribes, separately;

(c) the number of skilled and unskilled unemployed persons in Bihar belonging to

general category, Scheduled Castes and Scheduled Tribes separately as on the above date, district-wise; and

(d) the action plan formulated by the Government for solving unemployment problem and the target fixed during the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Of the total number of persons registered with the Employment Exchanges, about 80% are those

who are freshers without any specific occupational classification. The number of persons who could be categorised as Skilled/Semi-skilled and Unskilled, not all of whom are necessarily unemployed, as on 31st December, 1988 (latest available), State-wise is given in the statement enclosed.

(b) The number of persons belonging to Scheduled Castes and Scheduled Tribes, as on 31st December, 1988, among the skilled/semi-skilled and unskilled, registered with employment exchanges were as under:-

(In thousands)

	Skilled/semi-skilled	Unskilled
Sch. Castes	109.3	991.8
Sch. Tribes	18.6	220.4

(c) The number of persons registered with the employment exchanges in Bihar

category-wise and skill category-wise as on 31st Dec., 1988 is as under:-

(In thousands)

	Skilled/semi-skilled	Unskilled	Others
Sch. castes	10.8	55.0	197.7
Sch. Tribes	6.5	50.1	109.0
Others	114.3	202.9	1911.2

District-wise figures are not maintained.

(d) The Eighth Five Year Plan emphasises the need for a high rate of economic growth, combined with faster growth of sectors, sub-sectors and areas which have relatively high employment potential for enhancing

the pace of employment generation. Geographically and crop-wise diversified agricultural development, wasteland development and forestry, development of rural non-farm sector and rural infrastructure, faster growth of small and decentralised manufacturing and expansion of housing

are the basic elements of the employment-oriented growth strategy envisaged in the Plan. The Plan is expected to create 8-9

million additional employment opportunities per year, on an average. These would benefit skilled as well as unskilled persons.

STATEMENT

Number of Skilled, Semi-skilled and Unskilled job-seekers on the live register of employer exchanges in the country as on 31.12.1988

(Figures in Thousands)

Sl. No.	States/Union Territories	Unskilled	skilled/Semi skilled
1	2	3	4
States			
1.	Andhra Pradesh	623.5	113.5
2.	Arunachal Pradesh	NA	NA
3.	Assam	103.9	17.8
4.	Bihar	308.0	131.6
5.	Goa	6.8	8.0
6.	Gujarat	98.9	28.8
7.	Haryana	152.5	23.6
8.	Himachal Pradesh	70.3	21.3

(Figures in Thousands)				
Sl. No.	States/Union Territories	Unskilled	Skilled/Semi skilled	
1	2	3	4	4
9.	Jammu & Kashmir	44.0	4.7	
10.	Karnataka	105.4	36.5	
11.	Kerala	193.2	104.4	
12.	Madhya Pradesh	368.5	42.1	
13.	Maharashtra	411.9	93.0	
14.	Manipur	8.3	1.4	
15.	Meghalaya	2.8	0.2	
16.	Mizoram	9.2	0.1	
17.	Nagaland	1.6	0.3	
18.	Orissa	80.7	27.2	
19.	Punjab	177.2	22.4	

(Figures in Thousands)				
Sl. No.	States/Union Territories	Unskilled	Skilled/Semi skilled	
1	2	3	4	
20.	Rajasthan	138.2	14.2	
21.	Sikkim*	138.2	14.2	
22.	Tamil Nadu	335.6	101.6	
23.	Tripura	21.9	1.0	
24.	Uttar Pradesh	560.7	168.5	
25.	West Bengal	849.4	93.2	
26.	Union Territories			
1.	Andman & Nicobar Islands	—	2.5	
2.	Chandigarh	43.0	7.2	
3.	Dadra & Nagar Haveli	NA	NA	
4.	Delhi	90.6	20.8	

(Figures in Thousands)

Sl. No.	States/Union Territories	Unskilled	Skilled/Semi skilled
1	2	3	4
5.	Daman & Diu*	90.6	20.8
6.	Lakshadweep	—	3.3
7.	Pondicherry	15.4	3.7
	Total:	4821.5	1093.1

Notes: * No Employment Exchanges is functioning in this State

** Data not maintained

NA Not available

— Nil

[English]

Industrial Disputes pending with labour Court

3137. SHRI BAPU HARI CHAURE:
Will the Minister of LABOUR be pleased to state:

(a) the number of industrial disputes pending before Labour Courts/Industrial Tribunals till date, State-wise;

(b) the number of Labour Courts and Industrial Tribunals in each State and those newly constituted during each of the last three years, State-wise:

(c) whether the recommendations made at the Labour Ministers' Conference to increase the number of Labour Courts and Industrial Tribunals in each State have been implemented by the States;

(d) if so, the details thereof; and

(e) if not, one steps taken to reduce long

pending cases in each Labour Court and Industrial Tribunal?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (d). A statement is attached.

(e) The steps in hand for expediting adjudication of industrial disputes are *inter-alia* as follows:-

- (i) Improving and strengthening of Conciliation Machinery so that a larger number of cases are settled at the conciliation stage;
- (ii) Expeditious filling up of vacancies of Presiding Officers of the Labour Courts and Industrial Tribunals;
- (iii) Setting up of additional Labour Courts and Industrial Tribunals, where necessary;
- (iv) Holding of Lok Adalats, wherever possible.

STATEMENT

Sl. No.	Name of State/ Union Territory	Number of					
		Industrial disputes pending as on Dec. 31, 1991	Applications pending as on Dec. 31 1991	Industrial Tribunals & Labour Courts as on Dec. 31, 1991	Industrial Tribunals & Labour Courts set up during last 3 years		
1	2	3	4	5	6		

1. Industrial tribunals/labour courts set up by State Govts./Union Territory Administrations

1.	Andaman & Nicobar	15	15	1	0		
2.	Andhra Pradesh	6867	3662	8	0		
3.	Arunachal Pradesh	0	0	0	0		
4.	Assam	279	100	5	0		
5.	Bihar	755	791	17	2		
6.	Chandigarh	689	216	1	0		
7.	Daman & Diu	0	0	0	0		

Sl. No.	Name of State/ Union Territory	Number of:					
		1	2	3	4	5	6
			Industrial disputes pending as on Dec. 31, 1991	Applications pending as on Dec. 31 1991	Industrial Tribunals & Labour Courts as on Dec. 31, 1991	Industrial Tribunals & Labour Courts set up during last 3 years	
8.	D & N Havelli		1	0	1	0	
9.	Delhi		20947	21328	11	0	
10.	Goa		213	120	1	0	
11.	Gujarat		40437 (P)	684 (P)	52	6	
12.	Himachal Pradesh		232	171	1	0	
13.	Haryana		4566	2568	5	0	
14.	J & Kashmir		N.A.	N.A	1 (P)	N.A.	
15.	Kerala		1331	998	9	2	
16.	Karnataka		9123 (P)	3343 (P)	14	2	

Sl. No.	Name of State/ Union Territory	Number of					
		Industrial disputes pending as on Dec. 31, 1991	Applications pending as on Dec. 31 1991	Industrial Tribunals & Labour Courts as on Dec. 31, 1991	Industrial Tribunals & Labour Courts set up during last 3 years	5	6
1	2	3	4	5	6		
17.	Lakshadweep	0	0	0	0	0	
18.	Manipur	4	0	1	0	0	
19.	Meghalaya	1	0	0	0	0	
20.	Maharashtra	11646	25164	64	1		
21.	Madhya Pradesh	2310	1064	26	4		
22.	Mizoram	0	0	1	0		
23.	Nagaland	0	0	2	1		
24.	Orissa	10056	12255	4	0		
25.	Punjab	9250	10115	7	0		

Sl. No.	Name of State/ Union Territory	Number of					
		1	2	3	4	5	6
			Industrial disputes pending as on Dec. 31, 1991	Applications pending as on Dec. 31 1991	Industrial Tribunals & Labour Courts as on Dec. 31, 1991	Industrial Tribunals & Labour Courts set up during last 3 years	
26.	Pondicherry		26	15	4	0	
27.	Rajasthan		7801	5696	8	1	
28.	Sikkim		0	0	0	0	
29.	Tamil Nadu		NA	NA	9	0	
30.	Tripura		5	5	6	0	
31.	Uttar Pradesh		13043	5536	25	6	
32.	West Bengal		2210	170	11	0	
	Total:		132807	83016	298	25	

Sl. No.	Name of State/ Union Territory	Number of					
		Industrial disputes pending as on Dec. 31, 1991	Applications pending as on Dec. 31 1991	Industrial Tribunals & Labour Courts as on Dec. 31, 1991	Industrial Tribunals & Labour Courts set up during last 3 years		
1	2	3	4	5	6		
II. Industrial Tribunals-cum-Labour Courts Set up by the Central Government (Position as on 30.06.1992)							
1.	Asansol	70	11				
2.	Bangalore	292	6				
3.	No. 1 Bombay	251	683				
4.	No. 2 Bombay	195	2118				
5.	Calcutta	282	208				
6.	Chandigarh	698	1145				
7.	No. 1 Dhanbad	520	122				
8.	No. 2 Dhanbad	500	39				

Sl. No.	Name of State/ Union Territory	Number of					
		Industrial disputes pending as on Dec. 31, 1991	Applications pending as on Dec. 31 1991	Industrial Tribunals & Labour Courts as on Dec. 31, 1991	Industrial Tribunals & Labour Courts set up during last 3 years		
1	2	3	4	5	6		
9.	Jabalpur	763	1147				
10.	Kanpur	763	1147				
11.	New Delhi	513	1441				
12.	Jaipur					Sanctioned in January, 1992 (Presiding Officer not yet posted)	
	Total:	4915	8993				

1. (P) Provisional: 2. N A Not available

Worker Died In Mine Accidents*[Translation]*

3138. SHRI HARADHAN ROY: Will the Minister of Labour be pleased to state:

(a) the number of workers killed in mine accidents during 1991-92 and during the current year upto September 1992;

(b) the amount of compensation paid to the families of the deceased persons; and

(c) the steps taken by the Government to prevent such accidents in future?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The information is being collected and will be laid on the Table of the House.

(b) payment of compensation by the management to the next of kin of the deceased is regulated under the Workmen's Compensation Act, 1923 which is administered by the respective state Governments/ Union Territory Administrations. Information on this aspect is not maintained in the Ministry of Labour.

(c) Provisions for safety, health and welfare of workers employed in mines are contained in the Mines Act, 1952 and the rules and the regulations framed thereunder. Officers of the Directorate General of Mines Safety inspect the mines from time to time in order to enforce the statutory provisions in respect of mines safety and take appropriate action under the Mine Act, 1952 against the persons held responsible for violating the provisions of the Act. The Direction-General of Mines Safety also issues guidelines in the form of circulars to the mines management from time to time for adopting safety measures.

Refinancing to Uttar Pradesh by National Housing Bank

3139. SHRI ARJUN SINGH YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether the National Housing Bank has provided refinancing facilities to the State Rural Bank of Uttar Pradesh for the construction and repair of houses;

(b) if so, the details thereof and the amount provided during the last two years; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). National Housing Bank (NHB) had introduced various refinance schemes in respect of eligible housing loans granted by primary lenders. It has also introduced a scheme for subscription to the Special Rural Housing Debentures (SRHDs) floated by State Land Development Banks in respect of their eligible lending for rural housing as per the norms prescribed by NHB. NHB has reported that as on November, 1992, it has provided Rs. 8.99 crores by way of subscription to the Special Rural Housing Debentures (SRHDs) of Uttar Pradesh Rajya Krishi Evam Gramya Vikas Bank Limited.

*[English]***Legislation for Unorganised Sector**

3140. PROF. SUDARSAN RAYCHAUDHURI: Will the Minister of LABOUR be pleased to state:

(a) whether the Government proposed to introduce a Central legislation for the unorganised sector in the country; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

Minimum Wages for Different Establishments

3141. SHRI MOHAN RAWALE: Will the Minister of LABOUR be pleased to state:

(a) whether the minimum wages of employees engaged by Railways and Ports for loading and unloading pit cleaning operations have not been revised for a long time;

(b) if so, the steps taken by the Government in this regard;

(c) the number of workers, the rate of existing wages and when it was last revised; and

(d) the steps taken by the Government to review the minimum wages of these workers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (d). The information is being collected and will be laid on the Table of the House.

Equipment Problems in Coal Projects

3142. SHRI R. SURENDER REDDY: Will the Minister of COAL be pleased to state:

(a) whether some major coal projects are facing serious problems with regard to the equipments:

(b) if so, the names of such projects and the reasons for such problems; and

(c) the measures taken/being taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). Some major coal projects are facing problems due to delay in supply of equipment by the indigenous mining equipment manufacturers. These are:-

(i) Amlohri-OCP (NCL)- delay in supply of dragline.

(ii) Lingraj-OCP (MCL)- delay in supply of shovels.

(iii) Ramagundam-OCP-III (SCCL)- delay in supply of shovels.

(iv) GDK-II'A'- UG (SCCL)- delay in supply of longwall equipment.

Besides some major projects, namely, Jhanjra-UG (ECL), Goleti Longwall (SCCL), Nigahi-OCP (NCL) and Khadia-OCP (NCL) have problems of procurement of equipment and spares from the erstwhile USSR.

(c) Coal companies have drawn up requirement of equipment of projects and placed orders in advance matching with the lead time of procurement. Bi-annual meetings are being held in the Ministry of Coal with the Public Sector Equipment Manufacturers to sort out problems of supply and after sales service requirement. Equipment supply is being regularly monitored in the Ministry of Coal and in CIL for interactions with the Manufacturers. Action is also being

taken to deal with problems arising out of uncertainty in supplies from the erstwhile USSR. For resolving this problem and some other connected issues a team of officials from CIL had recently visited the plants of the manufacturers in CIS.

Foreign Exchange Reserves

3143. SHRI SANAT KUMAR MANDAL:
SHRI MADAN LAL KHURANA:

Will the Minister of FINANCE be pleased to state:

(a) whether the foreign exchange reserves dropped sharply at the end of September, 1992 and again at the end of October, 1992; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Yes, Sir. The major factors contributing to this fall during these two months were: bunching-up of debt service payments; settlement of transactions with Asian Clearing Union and revaluation of the reserves level at the end of the months based on depreciated rates of other currencies vis-a-vis dollar.

Industrial Accidents

3144. SHRI PARASRAM BHARDWAJ:
Will the Minister of LABOUR be pleased to state:

(a) the number of industrial accidents that took place in the country, during each of the last three years State-wise; and

(b) the steps taken by the Government

or proposed to be taken to reduce such accidents?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The information is being collected and will be laid on the Table of the House

[*Translation*]

Projects/Schemes from Madhya Pradesh

3145. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of SURFACE TRANSPORT be please to state:

(a) the number of projects/schemes lying with the Union Government for approval pertaining to Madhya Pradesh:

(b) the action taken so far in each case,

(c) whether the Government propose to accord approval to these projects:

(d) if so, the time by which these would be approved; and

(e) if not, the reasons therefor and the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (e). 87 Schemes were forwarded by the Government of Madhya Pradesh against the augmented Central Road Fund Programme. In the absence of actual augmentation, five schemes were approved against the free balance available for Madhya Pradesh upto 31.3.1992. Remaining 82 schemes can only be considered as and when actual augmentation of Central Road Fund takes place.

In addition, six schemes have been received under the Centrally Aided Programme of Roads of Inter State or Economic Importance for the 8th Plan. The schemes to be taken up under this programme are yet to be finalised in consultation with the appraisal agencies, keeping in view the allocations earmarked for the purpose, inter-se priority of works on all-India basis and norms laid down for the purpose. It is, therefore, too early to specify the extent of proposals in Madhya Pradesh that can be accommodated during the 8th Plan.

27 projects estimates on National Highways in Madhya Pradesh have been received. These estimates are yet to be processed for sanction keeping in view technical feasibility of proposals inter-se priority of various works and overall availability of funds.

[English]

Profit by CCL

3146. SHRIANAND RATNAMAURYA: Will the Minister of COAL be pleased to state:

(a) the profit or loss made by Central Coalfields Limited during the last three years;

(b) the performance of the company during the first seven months of the current financial year; and

(c) the steps being taken by the Government to earn profit and to overcome the difficult mining position in C.C.I. companies?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) The profits/losses made by Central Coalfields Ltd. during the last three years were as under:

Profit (+) / (Loss) (-)
(Rs in crores)

(Before contribution to Coal Price Regulation Accounts)

1989-90	(+)	11.51
1990-91		21.04
1991-92	(+)	135.59

(b) During first seven months of 1992-93, CCL achieved a production of 14.63 million tonnes against its annual target of 32.00 million tonnes. The profit and loss figures will be available only after the accounts are finalised and audited for the complete financial year 1992-93.

(c) Various steps taken to reduce the losses etc. are:

(i) Increased production and productivity.

(ii) Effective control of cost of production so as to have an adequate margin for sustained growth.

(iii) Implementation of "Cash and Carry Scheme" for better sales realisation of coal.

(iv) Improved manpower planning including re-deployment of surplus labour and restricting the intake of new hands against vacancies caused by natural wastage.

- (v) Reduction in manpower through voluntary retirement.
- (vi) Concept of all man all jobs, is being tried on experimental basis.
- (vii) Improvement in availability and utilisation of Heavy Earth Moving Machinery by providing adequate workshop support, improved management of spares and timely rehabilitation of equipments.
- (viii) Procurement of Heavy Earth Moving Machinery and other equipments are scrutinised closely so that additions to plant and machinery are minimised.
- (ix) Special emphasis on underground mines to improve the productivity and profitability.
- (x) Steps taken for maintaining better coordination with State Governments and also with appropriate authorities for acquisition of requisite land so that the mining activities can be taken as per schedule.
- (xi) Capital expenditure reduction without impairing short term/long term production potential so that impact of interest and depreciation in the future cost of production is minimised.
- (xii) Periodical revision of price of coal/coke to neutralise the cost.

[Translation]

Representation from Members of Parliament

3147. SHRISRIKANTA JENA: Will the

Minister of LABOUR be pleased to state:

(a) the number of letters/representations/memoranda received by him from the Members of Parliament during the last six months;

(b) the number of the cases in which the acknowledgements were sent within 15 days and the number of the cases in which the final reply has not been sent so far;

(c) the reasons for not sending acknowledgements within 15 days and not sending the final reply within 3 months;

(d) the number of officers found guilty on the basis of misleading the Members of Parliament and making delay in sending the acknowledgements and final reply; and

(e) if so, the details of the punishment given to them?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SING GHATOWAR): (a) to (e). The information is being collected and will be laid on the Table of the House.

[English]

SEBS Liabilities to CIL

3148. DR. D. VENKATESWARARAO: Will the Minister of COAL be pleased to state:

(a) whether the State Electricity Boards of various States are major defaulters in respect of making payment to the Coal India Limited:

(b) if so, the the amount thereof Electricity Board-wise:

(c) whether any concrete measures are being taken to clear the dues from the State Electricity Boards:

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). According to information furnished by Coal India Ltd. (CIL), various Electricity Boards/Power Utilities owed a sum of Rs. 1735.50 crores as on 31.10.1992. The details are as follows:

(In Rs. crores)

<i>Name of State Electricity Boards</i>	<i>Amount due</i>
(1)	(2)
1. Bihar State Electricity Board	5.25
2. Uttar Pradesh State Electricity Board	280.85
3. Orissa State Electricity Board	6.81
4. Punjab State Electricity Board	115.50
5. Tamilnadu Electricity Board	57.59
6. Haryana State Electricity Board	98.08
7. Rajasthan State Electricity Board	22.05
8. Maharashtra State Electricity Board	242.68
9. Madhya Pradesh Electricity Board	37.14
10. Gujarat Electricity Board	126.16
11. Andhra Pradesh Electricity Board	5.93
12. Karnataka Power Corporation Ltd.	13.52
13. Delhi Electricity Supply Undertaking	36.34
14. West Bengal State Electricity Board	53.53
15. West Bengal Power Development Corporation	81.42
16. Durgapur Project Ltd.	27.72

(In Rs. crores)

<i>Name of State Electricity Boards</i>	<i>Amount due</i>
(1)	(2)
<i>Other Power utilities</i>	
17. Damodar Valley Corporation	224.67
18. Badarpur Thermal Power Station	156.75
19. National Thermal Power Corpn.	108.44
20. Calcutta Electric. Supply Co. (CESC)	3.95
21. Ahmedabad Elec. Co. (AEC)	29.83
22. Others	1.29
Total	17.50

(c) to (e) Due to heavy accumulation of coal sale dues, Ministry of Coal advised CIL to start supplying coal to the State Electricity Boards and Power utilities only against advance payments. This scheme, which is better known as "cash and carry scheme," was introduced with effect from 1.10.1991. The other steps taken to realise the outstanding dues are as under:

- (i) Earlier also all power units commissioned after 1.4.1989 were being supplied coal only against advance payments or against revolving letters of credit.
- (ii) State Governments have been requested to persuade/enable State Electricity Boards to clear their outstanding dues at the earliest.
- (iii) Government of India had decided to adjust all undisputed coal sales

outstandings as on 31.5. 1990 against the Central Assistance to State Plans payable to all the State Governments, whose SEBs and Power utilities had defaulted, in four equal instalments spread over four years. Each annual instalments for Coal India Limited would amount to approximately Rs. 273 crores. The first and second instalments due for release to CIL in 1990-91 and 1991-92 have been fully released. During 1992-93 (till November) Rs. 266.48 crores have been released.

Smuggling on Indo-Nepal Border

3149. SHRI RAM SING KASHWAN:
PROF. PREM DHUMAL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Indo-Nepal border is being used for smuggling of cardamom;

(b) if so, the total quantity of cardamom seized during each of the last three years; and

(c) the steps taken by the Government to check the smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Large scale smuggling of cardamom across the Indo-Nepal border has not been reported, in the recent past. However, the quantity of cardamom seized under the Customs Act, 1962 in the Indo-Nepal sector of the land border is given below:-

Year	Quantity in Kgs.	Value in Rs.
1990	25	8000
1991	Nil	Nil
1992 (Upto October)	70.500	28,200

(c) The anti-smuggling agencies are alert against smuggling activities including that of cardamom. Close coordination is being maintained among all the agencies concerned in the prevention and detection of smuggling.

Export of Cotton Fabrics

3150. SHRI CHIRANJILAL SHARMA: Will the Minister of TEXTILES be pleased to state:

(a) the total export of cotton fabrics manufactured by powerloom and handloom sectors;

(b) what percentage of the total export of handloom/powerloom products being made from Haryana in comparison to other States; and

(c) the amount of foreign exchange earned by such exports, State-wise?

THE MINISTER OF STATE OF THE

MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) The exports of cotton powerloom fabrics have amounted to Rs. 559 crores and cotton handloom fabrics to Rs. 184 crores during the period January-September, 92.

(b) and (c). State-wise export figures are not maintained.

Women Engineers

3151. SHRIMATI KRISHNENDRA KAUR(DEEPA):
PROF. RITA VERMA:

Will the Minister of LABOUR be pleased to state:

(a) the number of women engineers in the country;

(b) the number of women engineers employed in Government sector and private sector separately;

(c) the number of women engineers who are unemployed; and

(d) the steps taken by the Government to provide employment to unemployed women engineers?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The number of women engineers in the country at the beginning of the year 1992 has been estimated at about 90,500 by the National Technical Manpower Information System, Institute of Applied Manpower Research.

(b) The number of women engineering personnel employed in the organised sector of the economy, as per the Employment Market Information Programme, as on 30th September, 1983 in the private sector and 30th September, 1984 in the public sector (latest available) were 1,371 and 8531 respectively.

(c) The number of women engineers (Graduates and Post Graduates) not all of whom are necessarily unemployed, registered with the employment exchanges in the country as on 31st December, 1990 was 11,578.

(d) The Eighth Five Year Plan emphasises the need for a high rate of economic growth, combined with faster growth of sectors, sub-sectors and areas which have relatively high employment potential for enhancing the pace of employment generation. Geographically and crop-wise diversified agricultural development, wasteland development and forestry, development of rural non-farm sector and rural infrastructure, faster growth of small and decentralised manufacturing and expansion of housing, are the basic elements of the employment-oriented growth strategy envisaged in the

Plan. The Plan is expected to create 8-9 million additional employment opportunities per year, on an average. This would benefit engineers, including women engineers.

[Translation]

Textile Modernisation Fund Scheme

3152. SHRI NITISH KUMAR:
SHRI SUKDEO PASWAN:
SHRI RAMESHWAR PATI-
DAR:
SHRI PRAFUL PATEL:
SHRI JANGBIR SINGH:

Will the Minister of TEXTILES be pleased to state:

(a) the amount disbursed under Textiles Modernisation Fund Scheme and the units assisted during the last three years, State-wise and year-wise;

(b) the amount proposed to be provided during 1992-93 to the sick textile mills in the country, State-wise; and

(c) the number of units which have become viable as a result of the modernisation assistance so far, State-wise and year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) A Statement is attached.

(b) Modernisation of textile mills is a continuous process and quantum of modernisation assistance granted to an industrial unit including textile mills depends up on its need and ability to meet viability/ financing norms of institutions.

(c) Modernisation of mills generally lead to improvement in overall machine effi-

ciency and labour productivity, improvement in product quality, reduction in waste, better price realisation and profitability. The need of individual units differ so also the benefits of modernisation. In the circumstances, it is not possible to indicate the No. of units, State-wise, year-wise, which have become viable, as a result of modernisation assistance. However a large no. of units assisted have improved their performance in varying degrees.

STATEMENT

Textile Units assisted under Textile Modernisation Fund Scheme. Modernisation Schemes completed during 1989-90 (April - March)

ANDHRA PRADESH

Madanipalle Spg. Mills Ltd.

Super Spinning Mills Ltd.

T.T. Textiles Ltd.

GUJARAT

Arunoday Mills Ltd.

Bharat Vijay Mills Ltd.

Navsari Cotton & Silk Mills Ltd.

PBM Polytex Ltd.

HARYANA

G.S. Industries Ltd.

Unit: Jawala Textiles

KERALA

G.T.M. Textiles Ltd.

Precot Mills Ltd.

Western India Cotton Ltd.

MAHARASHTRA

Hindustan Spg. & Wvg. Mills Ltd.

Deccan Co-op Spg. Mills Ltd.

Ruby Mills Ltd.

Yeshwant SSG Ltd.

ORISSA

Orissa Spg. Mills Ltd.

Orissa Weavers. Coop. Spg. Mills Ltd.

PUNJAB

Shree Bhavani Cotton Mills Ltd.

Vardhaman Spg. & Gen. Mills Ltd.

TAMILNADU

Ayyappan Textiles Ltd.

Bojraj Textiles Mills Ltd.

Loyal Textiles Mills Ltd.

Paramount Textiles Mills Ltd.

Premier Mills.

Sitalakshmi Mills Ltd.

Sree Karpagambal Mills Ltd.

Sri Kannapiran Mills Ltd.

Karunambikai Mills Ltd.

Sri Ramakrishna Mills (CBE) Ltd.

MADHYA PRADESH

Sri Venkatesa Mills Ltd.

Jiyajeerao Cotton Mills Ltd.

Kadri Mills (CBE) Ltd.

KERALA

Tirupur Textile Ltd.

Sri Bhagawathi textiles Ltd.

Vijayeshwari Textiles Ltd.

MAHARASHTRA

Virudhanagar Textiles Mills Ltd.

Century Spg. & Mfg. Co. Ltd.

WEST BENGAL

Ichalkaranji Coop. Spg. Mills Ltd.

Shaktigarh Textiles & Industries.

RSR Mohta Spg. & Wvg. Mills (P) Ltd.

*Textile Units assisted under Textile
Modernisation Fund Scheme Modernisation
Schemes Completed during 1990-91
(April-March)*

PONDICHERRY

Sree Rajeswari Mills Ltd

ANDHRA PRADESH**RAJASTHAN**

Jyothi Prakash Spg. Mills Ltd.

Ajay Paper Mills Ltd.

Sree Satyanarayan Spg. Mills Ltd.

TAMIL NADU**GUJARAT**

Annamalai Ctnn. Mills (P) Ltd.

Arvind Mills Ltd.

Arcot Tex. Mills (P) Ltd.

Broach Textiles Mills Ltd.

Kwality Spg. Mills (P) Ltd.

Mihir Textiles Ltd.

NTC (TN & P) Ltd., Unit: Coimbatore

Nutan Mills Ltd.

Murugan Mills

Surat Textile Mills Ltd.

Selvaraja Mills (P) Ltd.

HARYANA

Sholingur Tex. Ltd.

KC Textiles Ltd.

Shri Seeta Venkatesh Mills

HIMACHAL PRADESH

Sri Kannapiran Mills Ltd

Winsome Textile Industries Ltd.

Thiruangal Mills Ltd.

Vishnu Shankar Mills Ltd.

UTTAR PRADESH

Amitabh Textiles Ltd.

WEST BENGAL

Hada Tex. Inds. Ltd.

Units Assisted under Textiles Modernisation Fund Scheme Modernisation Scheme Completed during 1991-92 (Apr.-Mar.)

ANDHRA PRADESH

GTN Tex. Ltd.

Hemalatha Tex. Ltd.

NTC (APKKM) Ltd., Unit: Tirupati

Cotton Mills.

Precot Mills Ltd

Priyadarshini Spg. Mills Ltd.

Sree Akkanawba Tex. Ltd.

Sree Satyam Spg. & Wvg. Mills Ltd.

Telangana Spg. & Wvg. Mills Ltd.

GUJARAT

Aruna Mills Ltd.

Arvind Mills Ltd.

Bengal Tea & Fabrics Ltd., Unit: Asarwa Mills

Devti Fabrics Ltd.

Mafatlal Inds. Ltd.

Mahendra Mills Ltd.

PBM Polytex Ltd.

Raipur Mfg. Co. Ltd.

R.B. Rodda & Co. Ltd.

Rustom Mills & Inds. Ltd.

Shri Arbuda Mills Ltd.

Shri Dinesh Mills Ltd.

VXL India Ltd.

HARYANA

Technology Institute of Textiles

KARNATAKA

Ramkumar Mills Pvt. Ltd.

Shri Valliappa Tex. Ltd.

KERALA

Calicut Modern Spg. & Wvg. Mills Ltd.

Kathayee Cotton Mills Ltd.

Kerala Tex. Corpn. Unit: Prabhauram Mills

Kerala Tex. Corpn. Unit Kottayan Textiles

Madras Spinners Ltd.

NTC (APKKM) Ltd: Unit: Prabhuram Mills

Kerala Tex Corpn. Unit Kottayam Textiles

Unit: Alagappa Tex. (Cochin) Mills

Unit: Kerala Lakshmi Mills.

Rajgopal Tex. Mills P. Ltd.

PUNJAB

Mahavir Spg. Mills Ltd.

Sutelej Cotton Mills Ltd.

PONDICHERRY

NTC (TN &P) Ltd., Units: Swadeshi Cotton Mills

MADHYA PRADESH

Gramim Inds. Ltd.

Jiyajeerao Ctnn. Mills Ltd.

Standard Mills Ltd.

RAJASTHAN

Derby Tex. Ltd.

Rajasthan Spg. & Wvg. Mills Ltd.

MAHARASHTRA

Bharat Ctnn. Growers' Coop. Spg. Mills Ltd.

Bombay Dyeing & Mfg. Co. Ltd.

Dawn Mills Co. Ltd.

Hindoostan Spg. & Wvg. Mills Ltd.

Kolhapur Zilla Shetkari Vinkari Soot Girini Ltd.

Madhavnagar Ctnn. Mills Ltd.

Mafatlal Fine Spg. & Mfg. Co. Ltd.

Neelkanth SG Ltd.

Paragaon Tex. Mills Ltd.

Prakash Ctnn. Mills Ltd.

Simplex Mills Ltd.

Solapur Vinakar SG Niyamit

Yeotmal Zilla Sahakari Soot Wa Kapad Girni Ltd.

TAMIL NADU

DPF Tex. Ltd.

Ellen Tex. (P) Ltd.

Ganga Tex. Pvt. Ltd.

GVG Inds. Ltd.

Jankiram Mills Ltd.

Kadri Mills (CBE) Ltd.

Lakshmi Mills Co. Ltd.

Loyal Textile Mills Ltd.

Meetur Spg. Mills Ltd.

Narasimha Mills Pvt. Ltd.

NTC (TN &P) Ltd

Unit: Shri Sarada Mills Ltd.

Unit: Somasundaram Mills Ltd.

Unit: Balram Varma Tex. Mills

Unit: Coimbatore Spg. & Wvg., Mills Ltd.

UPSTC Units: Jhansi, Sandila, Kashi-
pur, Meerut.

Paramount Tex. Ltd.

WEST BENGAL

Sitalakshmi Mills Ltd.

India Jute & Industries (Tex. Division)

Sree Mangayrkarasi Mills Ltd.

Payment of Gratuity Act, 1972

Sree Meenakshi Sundaram Tex. Ltd.

3153. SHRIMATI BHAVNA
CHIKHLIA:

Sri Narsimha Tex. Ltd.

SHRI RAJESH KUMAR:

Sree Nithyakalyani Tex. Ltd.

SHRIMATI SHEELAGAUTAM:

Sree Sakthi Tex. Ltd.

Will the Minister of LABOUR be pleased
to state:

Sree Snchvalli Tex Ltd.

(a) whether the Payment of Gratuity
Act, 1972 is applicable to all establishments;

Sri Natesar Spg. & Wvg. Mills Ltd.

(b) if not, the details of the establish-
ments to which this Act does not apply; and

Sri Sivakami Mills Ltd.

(c) the steps taken by the Government
to bring these establishments under this
Act?

Sujani Tex. Pvt. Ltd.

Super Spg. Mills Ltd.

THE DEPUTY MINISTER IN THE MIN-
ISTRY OF LABOUR (SHRI PABAN SINGH
GHATOWAR): (a) No Sir.

Tamarai Mills Ltd.

Thanjavur Tex. Ltd.

(b) The Act applies to the following
establishments-

Tirupur Tex. Ltd.

Valli Cotton Traders Ltd.

(i) every factory, mine oilfield, planta-
tion, port and railway company.

Vijakumar Mills Ltd.

(ii) every shop or establishment in
which ten or more persons are
employed;

Virudhanagar Tex. Mills

UTTAR PRADESH

Ajanta Tex. Ltd.

(iii) motor transport undertakings,
clubs, local bodies and solicitors
offices etc. employing ten or more
persons.

Coop. Tex. Mills Ltd.

U.P. State Spg. Mills Ltd.

The establishments which do not belong to any of the above categories are not coverable under the Act.

(c) The existing coverage of the Act is considered adequate and it is not proposed to extend the provisions of the Act to other establishments at present.

[English]

Launching of 'Samar'

3154. SHRI RAM VILAS PASWAN: Will the Minister of DEFENCE be pleased to state:

(a) whether the offshore patrol ship 'Samar' was launched after ascertaining its sea-worthiness;

(b) if not, the reasons therefor;

(c) the details of the procedure followed in this regard by various shipyards;

(d) the total expenditure already incurred on its launching and the additional expenditure likely to be incurred thereon; and

(e) the time by which the ship is likely to be ready for induction in the service?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) (a) Yes, Sir.

(b) Does not arise.

(c) As per the procedure followed by the

Percentage of Recovery to Demand

	June 1989	June 1990	June 1991
Orissa	54.3	37.0	57.0
All India	57.3	48.8	58.1

shipyards, launching is done after the sea-worthiness of the hull is certified by the competent authority. This procedure was also followed in the case of 'Samar'

(d) The total amount paid so far to the shipyard is Rs. 9.50 crores; no additional expenditure has been incurred on launching.

(e) The ship would be commissioned in December, 1993, as per the contract.

Repayment of Loans

3155. SHRI K. PRADHANTI: Will the Minister of FINANCE Be pleased to state:

(a) whether the repayment of loans to the nationalised banks in tribal areas of Orissa is less as compared to other States;

(b) if so, the reasons therefor; and

(c) their recovery percentage of loans thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The data reporting system does not generate the information within a State in the manner asked for. However, as per the report of Reserve Bank of India (RBI) the percentage of recovery to demand of Direct Agricultural advances of Public sector Banks in Orissa in comparison to All India average as on June 1989, June 1990 and June 1991 (latest available) is given below:

Loans to Farmers

3156. PROF. RITA VERMA:
SHRI MAHESH KANODIA:
SHIRMATI DIPIKA H.
TOPIWALA:

Will the Minister of FINANCE be pleased to state:

(a) the names of those institutions which give loans to farmers;

(b) the details of the loans that have been taken by these institutions from Indian and foreign sources, separately, during each of the last three years; and

(c) the amount of loans given by each of these institutions to farmers during the above period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Under the multi-agency system of provision of credit Commercial Banks, Cooperative Banks and Regional Rural Banks disburse loans to farmers for agricultural operations. The National bank for Agriculture and Rural Development (NABARD) provides refinance to these institutions.

(b) Details regarding the market borrowings made by NABARD and the availability of counterpart funds from the Government to NABARD against foreign lines of credit are being collected and will be laid on the Table of the House.

(c) The information on loans given by these institutions is being collected and will be laid on the Table of the House.

[Translation]

Bank Loans for Construction of Houses

3157. SHRI KRISHANDUTT SULTANPURI: Will the Minister of FINANCE be pleased to state:

the amount of loan provided to Scheduled Caste and Scheduled Tribe families by the public sector banks for the construction of houses during the last year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): The information is being collected and to the extent available, will be laid on the Table of the House.

[English]

Expenditure Tax on Foreign Tourists

3158. SHRIMATI PRATIBHA DEVISINGHPATIL:
SHRI SHRAVAN KUMAR
PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have any proposal to scrap expenditure tax on foreign tourists;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) There is no proposal under Government's consideration to scrap expenditure tax on foreign tourists at present.

(b) In view of the answer at (a) above, it does not arise.

(c) In view of the adjustment in exchange rates, the exemption to expenditure incurred or the payment for which is made, in foreign exchange has been withdrawn with effect from the last day of October, 1992. Hence, there is no proposal at present under Government's consideration to scrap expenditure tax on foreign tourists.

Charges for Cheque Books

3159. SHRI YASHWANTRAO PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have received a proposal from the Government of Maharashtra to levy a charge for every cheque book issued by various public sector banks in the State;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Loans Sanctioned by Nationalised Banks

3160. SHRI KHELAN RAM JANGDE:
SHRI LAL BABU RAI:
SHRI SRIKANTA JENA:

will the Minister of Finance be pleased to state:

(a) whether loans sanctioned by the Nationalised Banks are not being repaid;

(b) if so, the amount of loans held up during the last three years and as on date;

(c) the number of such cases involving amount above Rs. 10 lakh and the bank-wise details thereof; and

(d) the efforts made by the Government to recover the outstanding amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The category-wise advances of outstanding and fallen overdue in respect of Public Sector Bank as on September 1989, 1990 and 1991 (latest available) is given below:

(Rs. in crores)

Sl. No.	Sectors	Amount Outstanding				Amount Overdues			
		Sept. 1989	Sept. 1990	Sept. 1991	Sept. 1989	Sept. 1990	Sept. 1991	Sept. 1991	
		3	4	5	6	7	8	8	
1.	Large & Medium Industries	27224	33139	34247	3599	4822	4681	4681	
2.	Small Scale Industries	14011	15506	15600	2795	3278	3579	3579	
3.	Agricultural	14849	15973	16252	2934	3399	3558	3558	
4.	Other Priority Sector	7854	8430	8601	2299	2612	2778	2778	
5.	All Others	20675	24881	27779	2018	2706	3371	3371	
	Total:	84613	97930	102480	13645	16817	17967	17967	

(c) The date reporting system does not generate the information regarding number of cases where amount of loan is due/overdue above Rs. 10 lakhs.

(d) Various steps have been taken by PBI to reduce the amount of overdues and also to improve the recovery performance of the commercial banks in respect of their advances to various sectors. Some of the important steps are as follows:

1. Banks have been impressed upon to institute a viable recovery system with a view to help recycling the scarce resources of the Banks to the needy and productive sectors of the economy on the one hand, and to improve the profitability and viability of the lending banks, on the other.

2. The Chief Executives of the banks have been advised to pay their personal attention to the monitoring of large advances.

3. Introduction of a comprehensive and uniform grading system to indicate the health of individual advances for the purpose of their effective monitoring and follow up

4. To keep a watch on the recovery of top sticky accounts at the Board Level.

[English]

Housing Loan by LIC

3161. SHRI HARIN PATHAK: Will the Minister of FINANCE be pleased to state:

(a) the number of housing loan applications received by LIC during 1991-92; and

(b) the amount of loan distributed against the above applications?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Against 63,238 numbers of loan applications received by the LIC, only 49,970 numbers of applications have been approved for sanction. An amount of Rs. 390 Crores was disbursed against the sanctioned applications.

Retrenchment of Workers in NTC

3162. SHRI B. RAJARAVIVARMA:
SHRI RAMESHWAR PATI-
DAR:
SHRIMATI CHANDRA
PRABHAKUR:
SHRI SATYA GOPAL MISRA:

Will the Minister of TEXTILES be pleased to state:

(a) the number of officers, workers and other ministerial staff working in various units and offices of the National Textile Corporation Ltd. by the end of June, 1992;

(b) the number of officers, workers and other ministerial staff retrenched, removed or Voluntary retired during 1991-92;

(c) the criteria fixed by the Government to compensate these retrenched employees of the National Textiles Corporation Ltd. in view of over and above the normal compensation to which they are entitled under the Voluntary Retirement Scheme; and

(d) the number of such employees benefited under the restructuring plan of the National Textile Corporation Ltd. Mill-wise and Category-wise

THE MINISTER OF STATE FOR TEXTILES (SHRI ASHOK GEHLOT): (a) As on 30th June, 1992, NTC had 1.65 lac employees on its rolls

(b) and (c). There was no retrenchment of employees of NTC during 1991-92. However, during 1991-92, 2885 employees opted for Voluntary Retirement Scheme, under which in addition to the normal benefits, six-gratia payment equivalent to emoluments for one month and a half for each completed year of service or monthly emoluments at the time of Voluntary Retirement multiplied by

the remaining months of service before normal date of retirement, whichever is lower, is paid.

(d) As on 30th November, 1992, 15,714 employees availed of Voluntary Retirement Scheme. Mill-wise and Category-wise details of these employees are indicated in the statement attached.

STATEMENT

NTC (APKKM Ltd.) No. of employees retired under VRS

Sl. No.	Name of the Mills	No. of employees retired under VRS			Total
		Workers	Staff	Total	
1	2	3	4	5	5
1.	Azam Jahi Mills	659	50	709	
1.	MSK Mills	250	12	262	
3.	Mysore Mills	18	12	30	
4.	Minerva Mills	88	10	98	
5.	MM Proc. Factory	81	4	85	
6.	CS & Mills, Mahe	38	-	38	
NTC (DP&R) Ltd.					
7.	Ajudia Textile	208	6	214	
8.	Mahalakshmi	196	-	196	
9.	Edward	202	-	202	
10.	Panipat Woollen	149	-	149	

No. of employees retired under VRS

NTC (APKIM Ltd.)

Sl. No.	Name of the Mills	Workers	Staff	Total
1	2	3	4	5
22.	Mumbai	180	-	180
23.	Aurangabad	7	-	7
24.	Dhule	153	7	160
25.	Nanded	256	6	262
26.	Digvijay	65	-	65
27.	Jupiter	189	-	189
28.	New Hind	144	8	152
NTC (MP) Ltd. Indore				
29.	Indore Malwa	581	-	581
30.	Kalyanmal	404	5	409
31.	Swadeshi	662	-	662
32.	Hira Mills	220	12	232

NTC (APKKM Ltd.)

No. of employees retired under VRS

Sl. No.	Name of the Mills	Workers			Staff	Total
		1	2	3		
33.	New Bhopal			264	6	270
34.	Bengal Nagpur			271		271
35.	Burhanpur Tapti Mills.					
36.	Indu No. 1			226	18	244
37.	Indu No. 2			132	13	143
38.	Indu No. 3			181	12	193
39.	Indu No. 4					
40.	Indu No. 5			88	10	98
41.	Indu Dye Workers			61	7	68
42.	Model Mills			289	22	311
43.	R.S.R.G. Mills			89	6	95
44.	S.R. Mills			77	3	80

NTC (APKKM Ltd.)

No. of employees retired under VRS

Sl. No.	Name of the Mills	Workers	Staff	Total
1	2	3	4	5
45.	R.B.A. Mills	84	-	84
46.	Vidarbha Mills	148	-	148
47.	Corporate Office	-	13	13
NTC (TN & P) Ltd.				
48.	Swadeshi Cotton Mills Pondicherry	30	2	32
TOM., Bombay				
49.	New City	46	3	49
50.	Tata	91	11	102
51.	Jam	118	-	118
52.	Kohinoor	142	-	142
53.	Madhusudan	307	10	317

NTC (APKKM Ltd.) No. of employees retired under VRS

Sl. No.	Name of the Mills	Workers	Staff	Total
1	2	3	4	5
54.	Sita Ram	66	11	77
55.	Podar Processor	12	-	12
56.	Muir Mills	238	15	243
57.	New Victoria Mills	633	2	635
58.	Atherton Mills	241	9	250
59.	Laxmirattan Mills	185	2	187
60.	Swadeshi, Naini	252	4	256
61.	Swadeshi, Kanpur	548	24	572
62.	Bijji Mills	262	13	275
63.	Shri Vikaram Mills	22	-	22
64.	Lord Krishna Mills	497	9	506

NTC (APKKM Ltd.)

No. of employees retired under VRS

Sl. No.	Name of the Mills	Workers	Staff	Total
1	2	3	4	5
NTC (WBABO) Ltd.				
65.	Bengal Fine No. 1	100	-	100
66.	Bengal Textile	191	11	202
67.	Gaya Cotton Mills	107	9	116
68.	Bengal Luxmi	139	8	147
69.	Arati Cotton Mills	36	4	40
70.	Shree Mahalaxmi Cotton Mills	141	2	143
71.	Luxmi Narayan Mills	36	4	40
72.	Rampooria Cotton Mills	38	-	143
73.	Bangasri Cotton Mills	158	-	158
74.	Associated Industry	44	4	48
75.	Orissa Cotton Mills	-	9	9
76.	Jyoti Weaving Mills	60	-	60
77.	Central Cotton Mills	353	10	363

Development of National Highways in West Bengal.

3163. DR. SUDHIR RAY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of proposals sent by the Government of West Bengal to the Union Government for the development of National Highways in the State during the last three years;

(b) the total amount involved therein; and

(c) the number of proposals approved by the Government and funds provided there for?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). During the last three years (1989-90 to 1991-92), the State Government submitted 150 proposals amounting to Rs. 131.82 crores for the development of National Highways in West Bengal.

(c) Out of these, 108 proposals were approved and funds to the extent of Rs. 736.59 lakhs were released for the same in these three years.

Development of National Highways in Assam

3164. SHRI PROBEN DEKA: Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of the work undertaken for development and repair of National Highways in Assam during each of the last two years; and

(b) the amount spent thereon, project-wise in each year?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) 29 works costing Rs. 1945 lakhs and 33 works costing Rs. 1922 lakhs were sanctioned for development of National Highways in Assam during 1990-91 and 1991-92 respectively. Also 21 works costing Rs. 488 lakhs and another 21 works costing Rs. 152 lakhs were sanctioned for flood damage/ special repairs on National Highways in Assam during 1990-91 and 1991-92 respectively over and above the normal maintenance grant.

(b) Expenditure on above-mentioned development works during 1990-91 and 1991-92 was Rs. 30.68 lakhs and Rs. 142.21 lakhs respectively. The total release for the repair works indicated above was Rs. 290.16 lakhs and Rs. 334.85 lakhs during 1990-91 and 1991-92 respectively.

Minimum Wages for Beedi Workers

3165. SHRI MANIKRAO HODLYA GAVIT:

SHRI PARASRAM BHARDWAJ:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have received any complaints regarding less Wages being paid to the women working in beedi and cigar as compared to their male counterparts and also about non-implementation of labour welfare measures being taken for them; and

(b) if So, the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The information is being collected and will be laid on the Table of the House.

Road Rubberisation

3166. **SHRI P.C. THOMAS:** Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether road from Erumely to Sabarimala in Kerala is being rubberised on experimental basis; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Government of India is essentially responsible for development and maintenance of roads declared as National Highways only. Since the stretch of road from Erumely to Sabarimala in Kerala does not form a part of National Highway system, it is the responsibility of the State Government.

Scheme for Handloom Sector Under Area Development Projects In Orissa

3167. **DR. KARTIKESWAR PATRA:** Will the Minister of TEXTILES be pleased to state:

(a) whether a number of special package schemes have been launched under the Area Development Projects for handloom projects in Orissa;

(b) if so, the details thereof;

(c) since when the projects/ schemes are being implemented in Orissa; and

(d) the number of beneficiaries and the amount of assistance provided so far to these schemes/projects.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). During 1991-92 a project for development of handloom in the hill areas of Koraput district was sanctioned. During 1992-93, a project for development of handlooms in Sambalpur and Bolangir districts has been sanctioned.

(c) The project for Koraput district was sanctioned by Government of India on March 17, 1992. The project for Sambalpur and Bolangir districts was sanctioned on August 31, 1992.

(d) The project for Koraput district has been sanctioned at an outlay of Rs. 50 lakhs to benefit 500 weavers. The project for Sambalpur and Bolangir district was sanctioned with an outlay of Rs. 217.738 lakhs to benefit 1000 weavers. So far a sum of Rs. 17.50 lakhs has been sanctioned for the project for koraput district and a sum of Rs. 25.50 lakhs has been released for the project to be implemented in Sambalpur and Bolangir district towards Government of India's share.

Rewards to Informers of Income Tax Evasion

3168. **SHRI RAJESH KUMAR:** Will the Minister of FINANCE be pleased to state:

(a) whether the income-tax authorities have laid down rules to pay rewards to the informers of tax evasion;

(b) if so, the details thereof;

(c) whether the cases regarding raids

conducted on the sequin dealers in 1982 have been finalised;

(d) if so, whether the informers in the above cases have been paid the amount of rewards;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR : (a) and (b). Yes, Sir. Detailed guidelines have been laid down for grant of reward to informers. Reward is payable to a person who provides specific information leading to detection of concealed income and wealth and realisation of additional taxes which is directly attributable to the information furnished.

(c) to (f). The information is being collected and will be laid on the table of the house.

Privatisation of Public Transport System

3169. SHRI C. SREENIVAASAN:
SHRI GOVINDRAO NIKAM:
SHRIR. SURENDERREDDY:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the profit/loss incurred by State Road Transport Corporations during the last three years, State-wise;

(b) whether the Planning Commission

has asked all the State Road Transport Corporations to abandon their fleet expansion plans:

(c) if so, whether the Planning Commission has also directed the Corporations to privatise the public transport system in phased manner; and

(d) if so, the reaction of the State Governments thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Details are a given in the statement

(b) and (c). The Planning Commission have recommended to the State Governments the following guidelines while formulating the States Annual Plans of the road transport sector:-

(1) Operational efficiency of the SRTUs must improve.

(2) SRUTs should gradually make room for Private Sector except in case where Private Sector is unlikely to come.

(3) There should be no expansion of SRTUs.

(d) As yet, only the State Govt. of Andhra Pradesh have expressed their view that they are not in favour of allowing the private operators on nationalised routes. It is the considered view of the State Government of Andhra Pradesh that since a substantial amount of nationalisation has taken place, the state Government should abide by the earlier policy.

STATEMENT

(Rs. in crores)

Sl. No.	Name of the State Road Transport Corporations	Name of States	1989-90				1990-91		1991-92	
			Actual				Actuals		Actuals	
1	2	3	4	5	6	7	8	9	10	
1.	Andhra Pradesh	Andhra Pradesh	- 20.63	- 11.92	- 31.13					
2.	Assam STC	Assam	- 13.53	- 15.36	- 17.81					
3.	Bihar SRTC	Bihar	- 13.23	- 22.74	- 26.87					
4.	Calcutta STC	West Bengal	- 22.03	- 23.79	- 21.65					
5.	Delhi TC	UT, Delhi	- 119.85	- 197.48	- 203.82					
6.	Gujarat SRTC	Gujarat	6.23	4.29	0.92					
7.	Himachal Pradesh SRTC	H.P.	- 16.56	- 15.41	- 18.38					
8.	J & K SRTC	Jammu & Kashmir	- 11.75	15.90	- 16.83					
9.	Karnataka SRTC	Karnataka	- 37.70	1.30	- 19.09					
10.	Kerala SRTC	Kerala	- 25.72	- 30.99	- 39.54					

(Rs. in crores)

Sl. No.	Name of the State Road Transport Corporations	Name of States	1989-90 Actual	1990-91 Actuals	1991-92 Actuals
1	2	3	4	5	6
11.	Madhya Pradesh SRTC	Madhya Pradesh	- 18.42	0.24	0.27
12.	Maharashtra SRTC	Maharashtra	- 64.81	5.58	- 26.72
13.	Manipur SRTC	Manipur	- 1.21	- 1.46	- 1.70
14.	Meghalaya	Meghalaya	- 2.22	- 1.69	- 1.71
15.	Orissa SRTC	Orissa	- 5.85	- 12.09	- 11.77
16.	PEPSU RTC	Punjab	- 20.29	- 20.86	- 17.89
17.	Rajasthan SRTC	Rajasthan	0.15	- 8.09	13.96
18.	Tripura SRTC	Tripura	- 3.14	- 3.12	- 3.49
19.	Uttar Pradesh SRTC	Uttar Pradesh	- 24.75	- 40.42	- 33.43
20.	North Bengal STC	West Bengal	- 2.53	- 5.75	- 7.34
21.	South Bengal STC	West Bengal	- 2.71	- 3.98	- 3.30

*[Translation]***Representation From MPs**

3170. SHRI MOHAMMAD ALIASHRAF FATMI: Will the Minister of TEXTILES be pleased to state:

(a) the number of the letters/representations/memorandum received by him from the Members of Parliament during the last six months;

(b) the number of the cases in which the acknowledgements were sent within 15 days and the number of the cases in which the final reply has not been sent so far;

(c) the reasons for not sending acknowledgements within 15 days and the final reply within 3 months; and

(d) the steps taken to expedite the replies and to check delay in future?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d). The information is being collected and will be laid on the table of the House.

*[English]***Loss Incurred on Textile Exports to EES Countries**

3171. SHRI PRAFUL PATEL: Will the Minister of TEXTILES be pleased to state:

(a) whether there has been huge losses in exports of Cotton Textiles to European Economic Community (EEC);

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken

to meet the losses incurred on this account?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) India's exports of Cotton Textiles to EEC during January -September 1992 amounted to Rs. 949 crores as against export of Rs. 699 crores during the corresponding period of 1991. Thus Cotton Textile exports to EEC are increasing. Government have not received any report regarding losses in exports of Cotton Textile.

(b) and (c). Do not arise.

Reduction in Interest on Term Lending By Financial Institutions

3172. SHRI CHANDRESH PATEL:
SHRI GURUDAS KAMAT:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the financial institutions have decided to reduce their interest rates on term lending;

(b) if so, the details thereof;

(c) the reasons for taking the above decision; and

(d) its impact on the economy of the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The All India Financial Institutions have decided to reduce their term lending rates by one percentage point from the current levels on all project loans in respect of which agreements are to be executed on or after November 19, 1992. The rate in a particular loan will continue to be

fixed depending on the risk perception of the institutions.

(c) There was significant increase in the term lending rate of interest of institutions in August, 1991 in keeping with the expected rate of interest on non-convertible debentures and the high inflation rate. The recent fall in the inflation rate has provided an opportunity where by the financial institutions could provide a signal for growth in industrial investment by a reduction in their rate of interest on term loans.

(d) The reduction in the term lending interest rate is expected to have a favourable impact on the investment climate in the country.

Pending Insurance Claims in GIC

3173. SHRI PRABHU DAYAL KATHERIA: Will the Minister of FINANCE be pleased to state:

(a) whether there is inordinate delay in settlement of claims by GIC:

(b) if so, the number of such claims pending settlement and the period of their pendency;

(c) whether the Government propose to grant interest for the period for which the settlement of such claims is delayed:

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (e). The information is being collected and will be laid on the Table of the House.

Foreign Investment

3174. SHRISYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) the particulars of in-flow and out-flow on account of foreign investment in the country during 1991-92 in terms on investment and working capital as well as royalty and dividend;

(b) the foreign equity investment in the country as on March 31, 1992, country-wise; and

(c) the break-up of the equity by sector of industrial or economic activity?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). A Statement will be laid on the Table of the House.

Establishment of Inland Container

3175. SHRI HARI KISHORE SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there has been only a lukewarm response to the Calcutta Port Trust's bid to attract inland container depots except the one located in Gauhati;

(b) if so, whether the Government propose to assist the Calcutta Port Trust to establish such depots in Patna and Allahabad,

(c) if so, the extent of financial assistance that would be available; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Calcutta Port Trust had requested one of the concerned agencies for setting up of Inland Container Depots in U.P., Bihar and West Bengal. However, no committed response has been received.

(b) There is no proposal from Calcutta Port Trust for setting up of Inland Container Depots.

(c) and (d). Do not arise.

Smuggling from Bangladesh

3176. SHRI MAHESH KANODIA:
D R . L A X M I N A R A Y A N
PANDEYA:

Will the Minister of FINANCE be pleased to state:

(a) whether the smuggling of electronic items from Bangladesh into the country is on the increase;

(b) if so, how many cases of smuggling of electronic items have been detected during the current year so far; and

(c) the steps taken to prevent the smuggling of these items?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Available reports do not indicate any increase in the smuggling of electronic items from Bangladesh into India in the recent past.

(b) Information is being collected and will be laid on the Table of the House.

(c) Anti-smuggling agencies remain alert

against smuggling activities. Intelligence is targeted against smugglers and close coordination is maintained among all the agencies concerned, in the detection and prevention of smuggling.

Delay in Coal Projects

3177. SHRI ANANTRAO DESHMUKH: Will the Minister of COAL be pleased to state:

(a) whether a large number of coal projects were delayed on account of delay in land acquisition during the last three years;

(b) if so, whether the Government propose to amend the Coal Bearing Areas Act, Land Acquisition Act and Forest Conservation Act to overcome such delays in future;

(c) if so, the details thereof; and

(d) the time by which the amendments are likely to be made?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) Yes, Sir. A number of coal projects were delayed on account of delay in land acquisition during the last three years.

(b) to (d). The Land Acquisition Act was amended in 1984 and amendment of some provisions of the CBA Act is under consideration in consultation with the Ministry of Law. Proposed amendments to the CBA Act mainly relate to liberalising some provisions as regard payment of compensation with higher rate of solatium and higher rate of interest at par with the corresponding provisions of the land Acquisition Act. No proposal to amend Forest (Conservation) Act, 1980 is under consideration of the Ministry of Environment and Forests. However, Forest (Conservation) Rules 1981 have been

amended in May, 1992 and a revised guideline has been issued by the Ministry of Environment and Forests in October, 1992.

[*Translation*]

Strengthening and Widening of Roads for Transportation of Coal In M.P.

3178. DR. LAXMINARAYAN PANDEYA:
SHRIMATI SUMITRA MAHAJAN:

Will the Minister of COAL be pleased to state:

(a) where the Government had received proposals for strengthening and widening of the roads used for the transportation of coal in Madhya Pradesh;

(b) whether any financial approval has been granted to these proposals; and

(c) if not, the reasons therefor and the time by which the required financial approval is likely to be granted?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) to (c). A proposal for strengthening and widening of roads as an estimated cost of Rs. 202.99 crores was received from the Government of Madhya Pradesh in May, 1982. Revised estimates were received in May, 1986. The State Government were informed that in view of the fact that construction of State roads is primarily the responsibility of the State Governments and the the State Governments, besides raising funds through their internal resources, collect substantial revenue by way of royalty and other taxes levied on coal produced in the concerned State, they should themselves find funds for construction of roads, including those situated in the coal belt areas.

Widening of National Highway In Maharashtra

3179. SHRI CHHITUBHAI GAMIT:
SHRI KSHIRAM RANA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to widen the Bharuch to Bombay and Ahmedabad-Bombay section of National Highway No. 8;

(b) if so, the details thereof;

(c) the criteria adopted for converting the two lanes national highways into four lanes; and

(d) the total length in Kilometers of four lanes national highways in the country and the locations thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Improvement of National Highways is continuous process and works are undertaken keeping in view the intensity of traffic, overall priority on all-India basis and availability of resources. Bharuch-Bombay reach is a part of Ahmedabad-Bombay section of NH No. 8. Between Ahmedabad and Bombay, a length of 89 km is already four lane and work of widening to four lanes is in progress in 55 km. The corresponding figures for Bharuch-Bombay reach are 3 km and 41 km respectively. Further four-laning in balance portions will depend upon availability of funds and overall priorities.

(c) The basic criteria for four-laning is that daily traffic on a particular section should exceed 15000 PCUs (passenger car units).

S.No	State	NH No.	Length (kms.)
		1A	3
10.	Uttar Pradesh	2	8
		24	20
		25	2
11.	West Bengal	2	7
		Total:	358 kms

[English]

Fires in Coal Mines

3180. SHRI G. MADEGOWDA: Will the Minister of COAL be pleased to state:

(a) whether an expert team from USA visited the country to suggest measures for prevention of underground fires in coal mines;

(b) if so, the details of the report of the expert committee;

(c) whether the Government have sought the World bank aid to implement the recommendations of the report; and

(d) if so the amount of assistance sought for the purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGQUDA): (a) to (d). A World Bank Mission visited the country in June/July, 1992 to examine the possibility of financing a study for dealing with the problem of Jharia Coal field fires. Based on report of the Mission, discussions are being held with the

World Bank for financing of diagnostic study for development of programme to deal with the Jharia Coalfield fires. The financial outlay for the project has been assessed at US \$ 14.3 million and the estimated amount of credit would be of the order of US \$ 12 million.

[Translation]

Personal Accident Scheme

3181. SHRI MANPHOOL SINGH: Will the Minister of FINANCE be pleased to state:

(a) the number of districts where the personal accident insurance scheme for poor people has been implemented in a phased manner;

(b) the steps being taken to introduce this Scheme in all the districts; and

(c) the number of poor families benefitted from this scheme in Rajasthan during the last year and till October, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

S.No	State	NH No.	Length (kms.)
		1A	3
10.	Uttar Pradesh	2	8
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(b) the steps being taken to introduce this Scheme in all the districts; and

(c) the number of poor families benefitted from this scheme in Rajasthan during the last year and till october, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) All districts in the country are covered under the Scheme.

(b) Does not arise, in view of (a) above.

(c) The number of poor families benefitted from the Scheme in Rajasthan during 1991 and from January to October, 1992 is 173 and 76 respectively.

[*English*]

Scheme to Check Government Expenditure

3182. SHRI PHOOL CHAND VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are evolving a new mechanism to control expenditure as reported in the Economic Times of September 1, 1992.

(b) if so, the main features thereof;

(c) whether the Government propose to allot a fixed amount to each Ministry to meet its Expenditure;

(d) if so, the time by which a final decision is likely to be taken in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM ROTDUKHE): (a) to (e). Under instructions issued this year all the Ministries /Departments of Government are required to phase both their receipts and expenditure on a monthly basis and monitor the actual out turn against this phasing.

Losses Incurred by Central Co-operative Banks

3183. SHRI S. B. SINDAL: Will the Minister of FINANCE be pleased to state:

(a) the losses incurred by the Central Cooperative Banks during each of the last two years; and

(b) the action taken or proposed to be taken to check the losses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) National Bank for Agriculture and Rural Development (NABARD) based on data available with them in respect of a few loss making Central Cooperative Banks (CCBs) in 16 States has reported the average losses incurred by them during each of the two years, namely 1987-88 and 1988-89 (latest available) is as under:

<i>Year</i>	<i>Amount (Rs. in lakhs)</i>
1987-88	57.30
1988-89	69.10

(b) The losses incurred by the CCBs arise on account of various factors like low business turnover, high cost of management, low operating margins, lack of diversification of loan portfolio, failure to manage funds prudently, and low recovery. These aspects are studied during statutory inspection of the banks conducted by NABARD and suitable remedial measures are suggested. NABARD has been impressing upon the State Governments the need to improve recovery climate. NABARD has also formulated a Business Development Plan for CCBs to be implemented on a pilot basis by selected CCBs in each State. This plan aims at overall

development of the banks into efficient and viable units.

World Bank Loan

3184. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of FINANCE be pleased to state;

(a) whether the World Bank has agreed to extend trade adjustment loan upto US\$ 500 million to India;

(b) if so, the details thereof with terms and conditions of such loan;

(c) the areas where such loan is to be utilised;

(d) whether the attention of the Government has been drawn to certain reports that World Bank has been dictating policies and programme in terms of such loan; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWARTHAKUR): (a) The possibility of a trade adjustment loan is being discussed with the World Bank.

(b) No terms and conditions have been agreed yet.

(c) Does not arise.

(d) Yes, Madam.

(e) There is no question of Government policies being dictated by any outside agency. Government has taken a number of policy measures in the field of trade policies in the past year and a half, including partial convertibility, reduction of the scope of import

licensing, and reduction in tariffs and has also indicated future direction of policy. These policies are based on the Government assessment of what is needed in the present situation to cope with our balance of payments difficulties. Government will continue to take further measures of trade reform as required by the emerging conditions.

[*Translation*]

Cooperative Banks

3185. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to amend the criterion for opening new branches of Urban Nagarik Cooperative Bank; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY FINANCE (SHRI DALBIR SINGH): (a) and (b). The policy relating to opening of offices of banks is determined by Reserve Bank of India (RBI) under Banking Regulation Act, 1949. As per the extant Branch Licensing Policy, 1991-94 for Urban Cooperative Banks, RBI has prescribed the following eligibility criteria for opening a branch:

i) The applicant bank should be licensed and viable as per the prescribed norms;

(ii) Regulation Act, 1949 as applicable to Cooperative Societies and Reserve bank of India Act, 1934 in case of Scheduled urban Cooperative Banks;

iii) Its overdues should not exceed 15% of outstanding loans and advances;

iv) It should have achieved Priority Sector and Weaker Section lending targets stipulated by RBI for deployment of credit; and

v) It should have submitted satisfactory compliance to RBI Inspection Report and adhered to certain procedural norms.

No change in the policy guidelines relating to opening of offices by Urban Cooperative Banks is contemplated by RBI at present.

Cochin Shipyard

3186. SHRI SARAT CHANDRA
PATTANAYAK:
SHRI V. S.
VJAYARAGHAVAN:
SHRI RAMESH
CHENNITHALA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Cochin Shipyard has entered into any technical collaboration with South Korea in the field of ship building; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

[English]

Coal Yard at Mysore

3187. SHRIMATI CHANDRA PRABHURS: Will the Minister of COAL be pleased to state:

(a) whether there is any proposal to set

up a Coal Yard at Mysore:

(b) if so, the details thereof ; and

(c) the time by which it is likely to be established?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) to (c). According to the current stockyard policy, responsibility for setting up and managing new stockyards rests with the respective State Govts/ Coal Companies will offer coal for despatch to these stockyards in accordance with the sponsorship provided by the State Governments. It is for the State Governments to assess the need for coal stockyards, set them up, and sponsor movement of coal to them.

[Translation]

Coal Control Order

3188. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the Minister of COAL be pleased to state:

(a) whether the Government have issued coal control order;

(b) if so, the details thereof and the purpose thereof;

(c) whether this control order will be made applicable on all types of coal;

(d) if not, the reasons therefor;

(e) whether this order will be practicable to the consumers;

(f) if so, in what respect;

(g) whether this control order is likely to

cause scarcity of coal and price of coal may also use throughout the country; and

(h) if so, the steps being taken by the Government to prevent the problems arising due to these orders;

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) to (h). Minister of Coal have recently issued three orders/ notification connected with Colliery Control Order. As a result of these amendments there is no change in the procedure for obtaining coal for actual users. However, for coal obtained as actual users, permission of Coal Controller is required before it can be diverted or resold. Any violation of the provisions of Colliery Control Order is punishable under Essential Commodities Act.

Under these notifications/ orders, coal sold under "Liberalised Sales Scheme" without actual users condition and non-coking and such coking coal as is not required for metallurgical purposes, produced in Assam and Meghalaya have been exempted from controls on acquisition, despatch and transfer etc. The exemption will, however, not apply to coal produced in any mines of Coal India Ltd. or any of its subsidiaries even when they are located in these two States. The controls also do not apply to coal produced in private coal mines meant for captive consumption.

In the scheme of things controls have not been extended over coal produced for captive consumption or over coal for which there is limited demand and thus sold under the Liberalised Sale Scheme. Similarly it was not found feasible to impose controls on distribution of coal produced in the States of Assam and Meghalaya.

Above orders/ notifications are not likely to cause any scarcity of coal or increase in

price of coal or created any other problem whatsoever as far as the actual users are concerned.

Coal Controller, Government of India has been made the authority competent to allot coal. However, in case allotments have not been made or received or the allotments made have been exhausted, or coal cannot be supplied against the pending allotments, then until such time as the allotments are received, the power to distribute coal has been vested in colliery owner or any officer authorised by him in writing in this behalf. Coal so distributed shall be adjusted against subsequent allotments if any to the concerned persons or class of persons for the specified purpose under the Colliery control Order. The entire system has become effective from 1.7.1992.

Relief to Weavers under ARDRS

3189. **SHRI MAHENDRA KUMAR SINGH THAKUR:** Will the Minister of FINANCE be pleased to state:

(a) whether weavers are also given relief under the Agricultural and Rural Debt Relief Scheme, 1990;

(b) if so, the number of powerloom weavers and weaves in urban areas given relief under the above scheme;

(c) the amount of loans written off of the weavers in urban areas; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). Under the provisions of the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990, 'Artisan' means an individual who is engaged in any activity of rural devel-

opment including weaving. However, the activity carried out in rural areas only is eligible for relief under the Scheme. No powerloom weavers and weavers in urban areas are eligible for relief under the Scheme.

[English]

Bank Branches in Kerala

3190. SHRI RAMESH CHENNITHALA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to

Rural centres	-	8
Semi-Urban Centres-	-	1
Urban/Metropolitan/ Port town centres	-	13
Total:	-	22

[Translation]

Pension Scheme in Private Sector

3191. SHRI RAJVEER SINGH: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to introduce pension scheme for the employees working in the private sector;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH CHATOWAR): (a) to (c). The Central Board

open new branches of public sector banks in Kerala during the current year; and

(b) if som the details therof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) . Reserve Bank of India (RBI) is the licensing suthority for the opening of branches of commercial banks. No year-wise and State-wise targets for opening bank branches are fixed by RBI. However, 22 licences for opening branches in Kerala are pending utilisation with banks, as per details given below:

of Trustees , Emoyees' Provident Fund have recommended introduction of a suitable pension scheme for the EPF subscribers including those in the private sector, The Scheme provides for payment of monthly pension in the contingencies of superannuation, retirement, death, permanent total disabliement etc. The implementation of the recommendations of the Board involoves amendment of the EPF & MP Act, 1952. It is, therefore, difficult to indicate the time by which the Scheme will be implemented.

[English]

Bofors Case

3192. SHRI B. L. SHARMA PREM:
SHRI RAM SAGAR:
SHRI PHOOL CHAND VERMA:

Will the Minister of DEFENCE be pleased to state:

(a) the progress made so far in regard to the ongoing investigation into the Bofors case both in India and abroad;

(b) the steps being taken by the Government to expedite the investigation; and

(c) the time by which the inquiry is likely to be concluded?

THE MINISTER OF DEFENCE (SHRI SHARADPAWAR): (a) to (c). Investigations are being pursued actively by the CBI, who are taking all necessary steps to expedite them. As the case is sub-judice and many complicated legal processes are involved in several countries, it is not possible to indicate the time by which the on-going investigations can be concluded.

Interest Rates On Priority Sector Advances

3193. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state :

(a) whether the government have decided to raise interest rates on priority sector advances; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). With effect from 22nd Sept. 90 the sector specific stipulations of interest rates were done away with and the lending rates structure of banks was rationalised linking the rate of interest with the size of the loan. The distinction between short term and long term loans has also been removed. However, term loans to agriculture, small scale industries and road transport operations owning upto two vehicles carry a concessional rate of interest. The present rates of interest are given below:

<i>Size of limit</i>	<i>Rate of interest (% per annum)</i>
	<i>Effective from 9.10.1992</i>
Upto and inclusive of Rs. 7500/-	11.5
Over Rs. 7500/- and upto Rs. 15000/-	13.5
Over Rs. 15000/- and upto Rs. 25000/-	13.5
Over Rs. 25000/- and upto Rs. 50000/-	16.5
Over Rs. 50000/- and upto Rs. 2 lakhs	16.5
Over Rs. 2 lakhs	18.0 (minimum)

Term loans to Agriculture, SSI and transport operators owning upto 2 vehicles.

Over Rs. 25000/- and upto Rs. 50000/-	15.0
Over Rs. 50000/- and upto Rs. 2 lakhs	15.0
Over Rs. 2 lakhs	15.0 (minimum)

At present there is no proposal under consideration of Reserve Bank of India to revise the above interest rate structure.

UNDP Aid to Wood Based Handicrafts

3194.DR. KRUPASINDHU BHOI: Will the Minister of TEXTILES be pleased to state:

(a) the places where wood based handicrafts are being manufactured for export purposes;

(b) whether United Nations Development Programme proposes to provide aid and assistance for the manufacture and export of wood based handicrafts; and

(c) if so, the amount of UNDP aid expected to be obtained during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GENLOT): (a) A statement is attached.

(b) Yes, Sir. A project is under consideration.

(c) The proposed tentative contribution of UNDP aid over a period of three years (1992-93 to 1994-95) is expected to be US \$ 906,500. It is not possible to give the year wise break-up at this stage.

Statement

The details of the places where wood based handicrafts are being manufactured for export purposes are:

1) Andhra Pradesh - Udayagiri (Nellore), Kondapalli, Hyderabad, Chittoor and Krishna.

2) Assam- Jorhat, Dimapur.

3) Gujarat- Baroda, Sankheda, Ahmedabad and Kutch.

4) Goa- Colem, Bradez.

5) Jammu & Kashmir- Srinagar.

6) Karnataka - Mysore, Belgaum, Bijapore, Shimoga, Raichur Channapatan, Bangalore.

7) Kerala - Trivendrum, Cochin, Erankulam, Trichur.

8) Madhya Pradesh - Gwalior, Bastar.

9) Maharashtra - Bombay, Amaravati, Pune.

10) Nagaland - Tuensang, Kohima.

11) Orissa - Bhubaneshwar.

12) Rajasthan - Jaipur, Jodhpur, Udaipur, Kishengarh, Bassi, Bhilwara, Shekhawati & Sikar

13) Tamil Nadu - Madras, Madurai, Salem, Nogercoil, Tirchinapail, Erode.

14) Uttar Pradesh - Saharanpur, Nagina, Amroha Varanasi, Farukhabad, Dehradun & Lucknow.

15) Punjab - Hoshiarpur and Amritsar.

16) Tripura - Agartala.

17) West Bengal - Calcutta, Howrah, Krishna Nagar.

18) Anandaman & Nicobar - Port Blair.

Requirement and supply of Coal

3195. SHRISHRAVAN KUMAR PATEL:
PROF. ASHOK ANANDRAO
DESHMUYKH:
SHRI SATYANARAYAN JATIYA:

Will the Minister of COAL be pleased to state:

(a) the requirement, allocation and actual supply of coal made for thermal power plants, industries and domestic use, separately during 1990, 1991 and from January to September, 1992, State-wise; and

(b) the steps being taken by the Government to supply adequate quantity of coal to each State?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) The requirement of coal are not assessed State-wise. The requirement are assessed only industry-wise for the financial year. Available information indicating State-wise requirement and sup-

ply of coal for power houses and State-wise coal supplies to Steel Plants, Cement and other industries during the years 1989-90, 1990-91 and 1991-92 is given in the statement .

(b) Coal Companies ave been advised to step up of supplies States as per their requirements In order to meet the increased demand for coal, various steps have been taken to increase coal production by opening new mines and reorganising the existing mines to achieve optimum level of production.

In addition, Government have decided to allow private sector participation in coal Mining operation in Virgin area for the purpose of captive consumption for power generation and other end uses.

Increased quantities of coal are also being made available under Liberalised Sales Schemes from certain identified mines which have large stocks, without insisting on any sponsorship.

STATEMENT

(Figs. in '000 tonnes)

Sl. No.	State	Year	Power		Cement Supply	Steel Supply
			Require- ment	Supply		
1	2	3	4	5	6	7
1.	Bihar	1989-90	NA	6203	205	4778
		1990-91	8421	5193	246	4715
		1991-92	2899	4918	318	4445
2.	W. Bengal	1989-90	NA	8429	7	2760
		1990-91	9517	9560	8	2710
		1991-92	10411	11662	10	3850
3.	U.P.	1989-90	NA	20387	3368	0
		1990-91	25663	21295	235	0
		1991-92	24503	23359	135	0

(Figs. in '000 tonnes)

Sl. No.	State	Year	Power		Cement Supply	Steel Supply
			Requirement	Supply		
1	2	3	4	5	6	7
4.	Orissa	1989-90	NA	1245	237	2331
		1990-91	1204	1234	211	2161
		1991-92	1290	1085	167	2163
5.	M. P.	1989-90	NA	20482	2263	3250
		1990-91	24016	22386	2518	3211
		1991-92	24205	24248	2162	3700
6.	Maharashtra	1989-90	NA	15419	800	0
		1990-91	19667	16967	847	0
		1991-92	22199	20027	909	0
7.	Gujarat	1989-90	NA	10182	651	0
		1990-91	11282	10117	1002	0
		1991-92	11026	10991	817	0

(Figs. in '000 tonnes)

Sl. No.	State	Year	Power		Cement Supply	Steel Supply
			Requirement	Supply		
1	2	3	4	5	6	7
8.	Rajasthan	1989-90	NA	1599	1097	0
		1990-91	2667	1467	1065	0
		1991-92	2034	2391	1114	0
9.	Delhi	1989-90	NA	3919	0	0
		1990-91	4635	4497	0	0
		1991-92	5201	4922	12	0
10.	Punjab	1989-90	NA	4042	0	0
		1990-91	4635	4423	0	0
		1991-92	5462	4598	0	0
11.	Haryana	1989-90	NA	2537	148	0
		1990-91	3133	1978	204	0
		1991-92	2868	2857	192	0

(Figs. in '000 tonnes)

Sl. No.	State	Year	Power				Cement Supply	Steel Supply
			Require- ment	Supply	Supply	Supply		
1	2	3	4	5	6	7		
12.	Tamil Nadu	1989-90	NA	6391	515	0		
		1990-91	8532	6894	627	0		
		1991-92	2868	2857	192	0		
13.	Andhra Pradesh	1989-90	NA	1060	437	803		
		1990-91	16076	1327	500	1175		
		1991-92	15769	2097	524	1515		
14.	Karnataka	1989-90	NA	171	538	0		
		1990-91	2105	752	737	0		
		1991-92	3070	1357	601	0		
15.	Kerala	1989-90	NA	0	37	0		

(Figs. in '000 tonnes)

Sl. No.	State	Year	Power		Cement Supply	Steel Supply
			Requirement	Supply		
1	2	3	4	5	6	7
		1990-91		0	32	0
		1991-92		0	42	0
16.	J & K	1989-90	NA	0	43	0
		1990-91		0	28	0
		1991-92		0	31	0
17.	Himachal Pradesh	1989-90	NA	0	28	0
		1990-91	NA	0	117	0
		1991-92		0	131	0
18.	Chandigarh	1989-90	NA	0	0	0
		1990-91		0	0	0
		1991-92		0	0	0

(Figs. in '000 tonnes)

Sl. No.	State	Year	Power		Cement Supply	Steel Supply
			Requirement	Supply		
1	2	3	4	5	6	7
19.	Assam	1989-90	NA	254	41	0
		1990-91	390	244	45	0
		1991-92	390	297	35	0
20.	Others	1989-90	NA	305	0	0
		1990-91		138	18	0
		1991-92		370	0	0

(Figs. in '000 tonnes)

Sl. No.	State	Year	Soft Coke Supply	Other Consumers	Total (Data Provisional Excluding Colliery consumption)
1	2	3	7	8	9
1.	Bihar	1989-90	426	6238	17850
		1990-91	436	6922	17512
		1991-92	417	7289	17387
2.	W. Bengal	1989-90	380	2983	14559
		1990-91	244	3363	15805
		1991-92	228	3114	18872
3.	U.P.	1989-90	33	6856	27644
		1990-91	26	60085	27641
		1991-92	21	6963	30478
4.	Orissa	1989-90	0	4977	8790
		1990-91	0	5007	8613
		1991-92	0	6007	9422

(Figs. in '000 tonnes)

Sl. No.	State	Year			Soft Coke Supply	Other Consumers	Total (Data Provisional Excluding Colliery consumption)
		1	2	3			
		7	8	9			
5.	M. P.	1989-90	1990-91	1991-92	1	2549	28545
					4	3199	31618
					3	3104	33217
6.	Maharashtra	1989-90	1990-91	1991-92	0	2937	19156
					0	3024	20838
					0	2857	23793
7.	Gujarat	1989-90	1990-91	1991-92	2	2828	13663
					2	3534	114655
					8	3365	15181
8.	Rajasthan	1989-90	1990-91	1991-92	1	1212	3909
					1	1381	3914
					0	1701	5706

(Figs. in '000 tonnes)

Sl. No.	State	Year	Soft Coke Supply	Other Consumers	Total (Data Provisional Excluding Colliery consumption)
1	2	3	7	8	9
9.	Delhi	1989-90	50	451	4420
		1990-91	41	487	5025
		1991-92	21	587	5542
10.	Punjab	1989-90	0	1759	5801
		1990-91	0	1573	5996
		1991-92	0	1612	6210
11.	Haryana	1989-90	0	838	3523
		1990-91	0	794	2976
		1991-92	0	811	3660

(Figs. in '000 tonnes)

Sl. No.	State	Year	(Figs. in '000 tonnes)					
			1	2	3	7	8	9
						Soft Coke Supply	Other Consumers	Total (Data Provisional Excluding Colliery consumption)
12.	Tamil Nadu	1989-90				0	353	7259
		1990-91				0	466	7987
		1991-92				0	288	8730
13.	Andhra Pradesh	1989-90				0	451	2751
		1990-91				0	545	3547
		1991-92				0	309	4445
14.	Karnataka	1989-90				0	470	1179
		1990-91				0	559	2049
		1991-92				0	371	2329

(Figs. in '000 tonnes)

Sl. No.	State	Year	Soft Coke Supply	Other Consumers	Total (Data Provisional Excluding Colliery consumption)
1	2	3	7	8	9
15.	Kerala	1989-90	0	122	159
		1990-91	0	142	174
		1991-92	0	186	230
16.	J & K	1989-90	0	257	300
		1990-91	0	274	302
		1991-92	0	226	257
17.	Himachal Pradesh	1989-90	0	107	135
		1990-91	0	103	220
		1991-92	0	59	190

(Figs. in '000 tonnes)

Sl. No.	State	Year			Soft Coke Supply	Other Consumers	Total Provisional Including Colliery consumption
		1	2	3			
		7	8	9			
18.	Chandigarh	1989-90	1990-91	1991-92	0	0	0
		0	0	0	0	0	0
19.	Assam	1989-90	1990-91	1991-92	8	441	744
		9	518	816	9	518	816
		5	493	830	5	493	830
20.	Others	1989-90	1990-91	1991-92	14	104	409
		0	117	273	0	117	273
		0	170	540	0	170	540

Reimbursement of Funds Written off by Banks

3196. SHRI GEORGE FERNANDES:
SHRI MANORANJAN BHAKTA:
SHRI K.V. THANGKABALU:
DR. D. VENKATESWARA RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has laid down fresh guidelines and conditions for reimbursement of funds, written off by banks under the loan waiver scheme;

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) and (b). On a review of the position regarding implementation of the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990, Reserve Bank of India (RBI) have advised all public sector banks that they may place a report on the debt relief provided by the banks, before their Board of Directors to the effect that the debt relief was provided in accordance with the prescribed criteria and forward to RBI a certified copy of the resolution passed. Such resolution should contain the number of accounts and amount of debt relief provided under the Scheme.

[*Translation*]

Transfer of Gifts and Shares by NRIS

3197. SHRI MADAN LAL KHURANA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have per-

mitted the Non-resident Indians to transfer gifts and shares of the companies to their close relatives without the permission of the Reserve Bank of India.

(b) if so, the details thereof ; and

(c) the number and value of shares transferred so far by the Non- resident Indians since then?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes , Sir.

(b) General permission has been granted under section 19 (6) of FERA, 1973 exempting from the operation of sub-section (5) of Section 19, any transfer of shares of Indian companies by way of gift made by an NRI to a resident subject to the following conditions:

i) The shares were held by the transferor with general or specific permission of the Reserve Bank of India.

ii) Transfer of shares is made by the transferor to his close relatives as defined in the Companies Act 1956 (1 of 156) 1956)

iii) The expenditure in connection with the transfer is met by the transferor out of monies remitted from outside India by him through normal banking channels or sent out of the funds held in FCNR/NRE/NRO accounts with a bank authorised to deal in foreign exchange in India or with an authorised cooperative or authorised commercial bank.

(c) RBI's permission is no longer required for such transfers by NRIs. Accordingly, RBI does not maintain this information now.

[English]

Loan to Unemployed Youths in Rajasthan

3198. SHRIMATI VASUNDHARA RAJE:

Will the Minister of FINANCE be pleased to state:

(a) the names of banks and the financial institutions which advanced loans to the unemployed youths in Rajasthan under self employment to the educated unemployed youth during 1989-90, 90-91 and 1991-92;

(b) The number of youths who have been provided loans in the State during the above period; and

(c) The amount of loans refunded by them so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The scheme for providing self employment to the Educated Unemployed Youth (SEEUY) is being implemented by the following commercial banks in the State of Rajasthan:

(1) Allahabad Bank (2) Andhra Bank (3) Bank of Baroda (4) Bank of India (5) Bank of Maharashtra (6) Bank of Rajasthan Limited (7) Canara Bank (8) Central Bank of India (9) Corporation Bank (10) Dena Bank (11) Indian Bank (12) Indian Overseas Bank (13) New Bank of India (14) Oriental Bank of Commerce (15) Punjab National Bank (16) Punjab & Sind Bank (17) State Bank of Bikaner and Jaipur (18) State Bank of India (19) State Bank of Indore (20) State Bank of Patiala (21) State Bank of Saurashtra (22) Syndicate Bank (23) Union Bank of India (24) United Bank of India (25) UCO Bank (26) Vijaya Bank and (27) Vysys Bank Limited.

(b) The number of youths who have been provided loans in the State during 1989-90, 1990-91 and 1991-92 are given below:

Year	No. of youth who have been provided loans
1989-90	3223
1990-91	3036
1991-92	2 5 3 1

(disbursement upto October, 1992)

(c) The amount of loans refunded by the beneficiaries under the scheme so far is as under :

Year	Amount of loan refunded (Rs. In crores)
1984-85	1.38
1985-86	1.63
1986-87	2.25
1987-88	3.06
1988-89	3.83
1989-90	4.95
1990-91	6.07
1991-92	7.02

Operation Green Gold by Coal India Limited

3199. SHRI K.V. THANGKABALU: Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has

embarked on a project called 'Operation Green Gold'; and

(b) if so, the fixed operational area, time frame and the cost involved in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). On the occasion of the World Environment Day celebrated on 5th June, 1990, Coal India Limited had brought out a publication 'Operation Green Gold'. This publication inter-alia covered the steps taken for environmental protection, future perspective etc. and was intended to reaffirm CIL's commitment for protection of the environment in coalfield areas.

Repair of Road Links to Mormugao Port

3200. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the Government are aware that the National Highway connecting Mormugao Port is not fit for container traffic, the road condition, bridges and culverts being weak for heavy transport traffic, resulting in weakening of supply link for shipment from the port; and

(b) if so, the steps taken by the Government to formulate a comprehensive plan during the Eight Plan for repair and construction of strong bridges and culverts on National highway leading to Mormugao to facilitate container traffic from the hinterland of the port?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Road connecting Mormugao Port to NH 17 consists

of 9.6 km length of NH 17A and 7 km length of unsuitable urban link passing through Vasco town. The National Highway length has been improved for movement of container traffic under the National Highways Development Plan. However, improvement of the urban link portion is the responsibility of the State Government/Local Authority. Provision of a National Highway diversion/byepass to the urban link would depend upon the resources available and inter-se priority of works during the 8th plan.

Restructuring of Import Tariff

3201. SHRI S.B. THORAT: Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to completely amend import tariff structure;

(b) if so, the details thereof;

(c) whether there is a proposal to convert the Bureau of Industrial Costs and Prices into Tariff Commission; and

(d) the time by which the Tariff Commission is likely to be set up along with its proposed structure and functions assigned?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). In view of the ensuing Budget for 1993-94, it is not considered desirable in public interest to indicate Government's views in this matter at this stage.

(c) and (d) There is a proposal to convert the Bureau of Industrial Costs and Prices into a Commission on Prices, Tariffs and Utilities. No final decision has been taken in this regard.

Loans To Students

3202. SHRI GOPI NATH GAJAPATHI:
Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to provide loans to the students for higher studies; and

(b) if so, the terms and conditions laid down thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Banks have formulated their own educational loan schemes for assisting the students who desire to pursue higher studies in India or abroad. The criteria for eligibility of the student for such loans, the quantum, repayment, etc. is decided by the financing bank depending on the circumstances of each case. Technical and professional courses are normally covered. The repayment normally starts within 12 months after the completion of the course or after the student secures employment, whichever is earlier. Ordinarily, the loan will be repayable in monthly instalments spread over the period of 4-6 years, the instalments and repayment period being based on the borrower's repaying capacity.

[Translation]

Deliberations with Finance Minister of Bangladesh

3203. SHRI N.J. RATHVA: Will the Minister of FINANCE be pleased to state:

(a) whether he recently had deliberations with the Finance Minister of Bangladesh during the latter's recent visit to the country;

(b) whether meeting of the joint economic commission of the two countries was also convened;

(c) if so, the details thereof;

(d) the main points on which discussions were held ; and

(e) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes Sir. The Finance Minister of Bangladesh visited India during September 1-4, 1992.

(b) No. Sir.

(c) Does not arise.

(d) and (e). Discussions with Finance minister covered matters of mutual economic interest, viz. trade imbalance between the two countries, transit right through Bangladesh for movement of goods, Indian investment in Bangladesh, cooperation in jute research, etc.

Non-Utilisation of Jute Modernisation Fund

3204. SHRI LALIT ORAON: Will the Minister of TEXTILES be pleased to state:

(a) whether only a small amount has been spent out of Rs. 150 crores provided under the Jute Modernisation Fund;

(b) if so, the purpose for which this amount was utilised; and

(c) the details of the schemes for which the amount is proposed to be spent out of the Jute Fund during 1992-93/

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Out of Jute modernisation Fund of Rs. 150 crores, assistance amounting to Rs. 81.27 crores had sanctioned and Rs. 32.68 crores disbursed upto 31st October, 1992.

(b) Assistance under JMF has been disbursed/utilised for acquisition of capital assets for Modernisation, Diversification, banancing and Renovation of the existing jute mills as also for part clearance of the pressing dues to the workers, market creditots and statutory liabilities.

(c) During 1992-93, JMF shall be utilised to disburse financial assistance to enable jute mills to implement modernisation, diversification, renovation and rehabilitation schemes.

[English]

Modernisation of Rajabagan Dock

3205. SHRI SANAT KUMAR MANDAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the progress made so far in giving clearance to the Rajabagan dockyard modernisation project in Calcutta;

(b) the nature of Dutch assistance likely to be taken for the project; and

(c) the time by when the work on this project is likely to start?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The Government have since approved the revised cost estimate of the scheme for modernisation of the Rajabagan Dockyard of Central Inland

Water Transport Corporation Limited, at a total cost of Rs. 71.34 crores.

(b) Financial assistance of 13.74 million Dutch Guilders and Technical assistance of 4.46 million Dutch Guilders.

(c) The work on this project has already commenced.

[Translation]

Widening of National Highway in Madhya Pradesh

3206. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the National Highway between Bhopal (Madhya Pradesh) and Itarsi via Baitul Nagpur is not in good condition;

(b) the amount sanctioned to develop and widen this part of the National Highway during the current financial year; and

(c) the time by which the work is likely to start?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Bhopal and Obaidullaganj are connected by National Highway No. 12. The route beyond Obaidullaganj upto Nagpur via Itarsi and Baitul is a State Road. The portion of National Highway between Bhopal and Obaidullaganj is having two lane carriageway and is being maintained in traffic worthy condition within the funds available. As far as the route beyond Obaidullaganj is concerned, it is the responsibility of the State Government.

(b) and (c) . Five on-going Road and Bridge works for development of this part of

National highway costing Rs. 238.68 lacs are presently in progress for which a provision of Rs. 50.45 lacs has been made in the Demand for Grants for 1992-93. These works are likely to be completed by march, 1994.

Coal Production

3207. SHRI NITISH KUMAR:
DR. MAHADEEPAK SINGH
SHAKYA:

Will the Minister to COAL be pleased to state:

(a) the estimated requirement and production of each variety of coal by the end of the Eighth Five Year Plan period;

(b) whether the Government have provided funds to achieve the targets;

(c) if so, the details thereof; and

(d) the steps being taken by the Government to achieve the production targets?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) The Planning Commission has assessed the raw Coal requirement of the country by 1996-97, the terminal year of the Eighth Plan, at 311.00 million tonnes (42.00 million tonnes of Coking Coal and 269.00 million tonnes of non-coking coal). Against this requirement of 311.00 million tonnes, the Planning Commission has fixed a coal production target of 308.00 million tonnes for 1996-97. The gap if any, between demand materialisation and production is proposed to be met by drawal from pithead stocks in case of non-coking coal and by imports for blending purposes in case of coking coal for steel plants.

(b) and (c). To meet the production target of 308.00 million tonnes by 1996-97, the Planning Commission has indicated an Eighth Plan outlay of Rs. 8520.00 crores (at 1991-92 prices) for Coal India Limited and Rs. 1000.00 crores (at 1991-92 prices) for Singareni Collieries Company Limited in addition to Contribution from Government of Andhra Pradesh.

(d) Various efficiency measures like rationalisation in manpower, improvement in productivity, adoption of latest mining technologies, improvement in system capacity utilisation, optimising production from existing mines and opening of new mines etc. are being taken to achieve the future production targets.

Coal Deposits In Maharashtra

3208. SHRIMATI BHAVNA CHIKHLIA:
SHRI VILAS MUTTEMWAR:

Will the Minister of COAL be pleased to state:

(a) whether the Government are aware that Coal deposits are available in abundance in Maharashtra;

(b) if so, the details thereof;

(c) the steps being taken by the Government to fully exploit the coal resources of the State; and

(d) whether the people of concerned regions are likely to be given priority for jobs in these mines?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) and (b). Yes, Sir. Coal reserves have been assessed in the State of

Maharashtra to be 6099.51 million tonnes by Geological Survey of India upto a depth of 600 metre located in Chanda, Wardha, Kamptee, Umrer, Bander, Nand, Makardhokra and Bokhara Coalfields.

(c) The Government have taken steps to exploit the coal reserves of the State matching with the projected demand by operating existing mines, implementing the sanctioned projects and taking up of new schemes. Coal production in the State is expected to be about 24.5 million tonnes by 1996-97 as against a production of 18.88 million tonnes in 1991-92.

(d) Recruitment is generally made through local employment exchanges and through open advertisements where it becomes necessary.

[English]

Foreign Institutional Investment

3209. SHRI RAM VILAS PASWAN:
SHRI MANORANJAN BHAKTA:
DR. Y.S. RAJASEKHAR REDDY:
SHRI N.J. RATHVA:

Will the Minister of FINANCE be pleased to state:

(a) the expectations of the Government by throwing open the Indian capital market to foreign institutional investors; and

(b) the response received so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

RAMESHWAR THAKUR): (a) Foreign Institutional Investors have been allowed from 14.9.1992 to invest in primary and secondary markets with the objective of increased inflows of foreign exchange into the country.

(b) so far, 20 Foreign Institutional Investors have submitted applications to the Securities and Exchange Board of India. Of these, 2 have been accorded approval.

D.T.C. Bus Conductors

3210. SHRI CHIRANJI LAL SHARMA:
SHRI LAL BABU RAI:
SHRI RAM LAKHAN SINGH YADAV:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of complaints of embezzlement, misappropriation and misconduct by D.T.C. conductors received during 1991-92 and 1992-93 upto October 31, 1992.

(b) the number of conductors caught by the inspecting staff of vigilance staff of of DTC; and

(c) the number of conductors whose services were terminated on that score by DTC during the above period and reinstated on appeal?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The details of complaints received by DTC against conductors are given below:

Nature of Complaint	Year	
	1991-92	1992-93 (upto 31-10-92)
Embezzlement/Misappropriation	68	35
Misconduct	764	531

(b) 560 Conductors during 1991-92 and 354 conductors during 1992-93 (Upto 31-10-92) were caught by the inspecting / Vigilance staff of DTC,

(c) During the above mentioned period, the services of 178 conductors were terminated on that score. None of them has been reinstated.

[Translation]

Loans to Scheduled Caste Graduates

3211. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of FINANCE be pleased to state:

(a) the details of the schemes for the benefit of the unemployed scheduled caste graduates and matriculates;

(b) the number of and details of the applications who sought loan from the nationalised banks during the last one year; and

(c) the amount of loan sanctioned during the above period by the banks, bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Under the scheme for providing Self-Employment to the Educated Unemployed Youth ((SEEUY), a minimum of 30% of the sanctions are reserved for scheduled castes and scheduled tribes beneficiaries. The SEEUY scheme was introduced by the Government in 1983-84 to encourage the educated unemployed youth to undertake self-employment ventures in industry, services and business through the provisions of a package of assistance and has been continued during the current financial year i.e. 1992-93. The Scheme ex-

tends to whole of India excluding the cities having population of more than one million as per 1981 census. Educated unemployed youth (Matriculates and above and ITI trained) in the age group of 18-35 years and whose family income does not exceed Rs. 10,000/- per annum are eligible for assistance not exceeding Rs. 35,000/- for in industry, Rs. 25,000/- in service sector and Rs. 15,000/- in business sector for undertaking self employment ventures. The loans are repayable within a period of 3-7 years with a moratorium of 6-18 months. Margin money, collateral security and/or third party guarantee is not to be obtained by banks. Each beneficiary is eligible for capital subsidy being provided by the Central Government at 25% of the total amount of loans.

(b) and (c). The office of the Development Commissioner Small Scale Industries (DC SSI) in the Ministry of Industry which is administratively concerned with the implementation of SEEUY scheme has reported that as per the latest information available from the State Governments, the number of applications received, sanctioned and amount sanctioned by the nationalised banks for the year 1991-92 for Scheduled Castes and Scheduled Tribes were 23, 364, 11,034 and Rs. 2406.30m lakhs respectively.

[English]

Allocation of Funds by CSB to National Sericulture Projects in Assam

3212. SHRI PROBEN DEKA: Will the Minister of TEXTILES be pleased to state;

(a) the assistance provided by the Central Silk Board to the National Sericulture Projects during each of the last three years in Assam;

(b) whether the Government propose to

start more such projects in the State during the current plan period; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE

MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) The National Sericulture Project in being implemented by CSB in Jorhat & Sibsagar districts of Assam since 1989-90. The assistance provided under this project during last three years is as under:

<i>Year</i>	<i>Actual Expenditure(Rs. In lakh)</i>
1989-90	3.84
1990-91	30.34
1991-92	58.46

(b) No, Sir. The present National Sericulture Project will be continued upto 1995-96.

(c) Does not arise.

Production of Cloth

3213. SHRI BAPU HARI CHAURE: Will the Minister of TEXTILES be pleased to state:

(a) the quantum of cloth produced in the country during each of the last three years:

(b) the percentage of cotton and artificial fibre used therein; and

(c) what concession/ subsidy has been given to the producers of cotton and artificial fibre during each of the last three years, sector-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : (a) Production of cloth in the country was 18722 mil. sq. mts., 20354. sq.mts., and 20020 Mil.sq. .ts., in the year 1989-90.1990-91 and 1991-92 respectively.

(b) In the year 1991, for which the statistics is available, percentage of cotton and other artificial fibres used as raw material was 72.5% and 27.5% respectively.

(c) No concession is given to producers of cotton and artificial fibre.

Joint naval Exercises

3214. SHRI SRIKANTA JENA:
SHRI CHANDRAJEET YADAV:
SHRI CHITTA BASU:
SHRI BIRSINGH MAHATO:
SHRIGOVINDRAO NIKAM:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to further extend the Indo-American Joint Naval exercises;

(b) if so, the details thereof;

(c) the names of the countries with whom India has participated in the Naval exercises during the last three years;

(d) the extent to which Indian Navy has been benefitted from these naval exercises;

(e) whether the Government propose to participate in joint exercises with some other countries; and

(f) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : (a) , (b), (e) and (f). Programme for 1993-94 is yet to be finalised.

(c) and (d). During the last three years, our Navy has carried out Joint Exercises with Indonesia, Australia, France, U.K. and U.S.A. Such exercises promote confidence building provide exposure to the latest technologies and facilitate exchange of views on professional matters.

NABARD Assistance for Irrigation Pump sets

3215. SHRI MAHESH KANODIA:
SHRIMATI DIPIKA H.
TOPIWALA:

Will the Minister of FINANCE be pleased to state:

(a) the number of irrigation pump sets financed by the National Bank of Agriculture and Rural Development during the last three years, State-wise;

(b) whether NABARD has monitored performance of these sets;

(c) if so the details in this regard; and

(d) the financial assistance provided by NABARD for irrigation projects during the above period?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) to (d). Information is being collected and will be laid on the Table of the House to the extent possible.

Procurement of Cotton by C.C.I

3216.DR. C. VENKATESWARA RAO:
Will the Minister of TEXTILES be pleased to state:

(a) the criteria and procedure laid down by the Cotton Corporation of India in obtaining the cotton from the cotton growers;

(b) the agencies responsible for purchasing the cotton on behalf of C.C.I. and the support prices fixed for procuring the cotton from the farmers during the current season;

(c) the agencies who are responsible for export of cotton;

(d) whether the Government have any check on the payment made in foreign currencies;

(e) if so, the details thereof and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) While purchasing kapas from the cotton growers for price support operations and commercial operations, the criteria adopted by Cotton Corporation of India (CCI) are fair average quality and commercial viability of Kapas. As regards the procedures, purchases of kapas are made by way of participation in the open auctions/ secret tenders held in the regulated market yards under the aegis of Agricultural Products Marketing Committee (APMC) either directly from the cotton growers or through their authorised commercial agents. On declara-

tion of the bids in favour of CCI., kapas is weighed 100% by the CCI's representative in the presence of APMC's representative, cotton grower or authorised representative of the commission agent. Based on the weight list issued by the APMC, payment is made by way of Crossed Cheque, in favour of the cotton growers/ commission agents.

(b) CCI does not engage any agents for purchasing cotton on its behalf. A statement showing the support prices fixed for cotton during the current year is annexed.

(c) Export of cotton is permitted through CCI, the State Cooperative Federations from the cotton growing State and also private parties.

(d) and (e). Yes, Sir. Government through RBI exercises a check on the payment made in foreign currencies. All cotton exporters are required to fill in the exchange control declaration Form Prescribed by the R.B.I. under the Foreign Exchange Regulation Act and the rules made under it for regulating the foreign currency transactions and submit the same along with the export documents to the Banks for negotiations and realising the sales proceeds. The negotiating Banks, in turn, are required to forward the G.R. Forms so received from the cotton exporters to R.B.I. as and when the sale proceeds against the documents negotiated are received in fully by them.

(f) Does not arise.

STATEMENT

VARIETY	SUPPORT PRICE (RS. PER QTL.)
Assancomilla	690
Bengal deshi	690
Wagad	720
V-797	760
J ayadhar	760
J-34/ Bikaner N arma	785
G. cot 12	785
AK/Y-1	795
E-414/H-777/AGATTI	800
Digvijay . A (G uj)	790
L-147/AHH-468	875

VARIETY	SUPPORT PRICE (RS. PER QTL.)
1007	900
LRA-5166	900
JKHY-1	950
H-4	950
Sankar-6(South)	955
SANKAR-6 (GUJ)	975
MCU-5 (SOUTH)	980
DCH-32 (MP)	985
DCH-32 (MAH)	985
DCH-32 (South)	1040
Suvin	1450

Development of Inland waterway with Foreign Aid

3217. SHRI S.B. SIDNAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have received any offer from International financial institutions for the development of Inland Waterway in the country;

(b) if so, the details thereof;

(c) the details of foreign assistance presently being taken; and

(d) the details of schemes submitted by the State Governments for development of

Inland Water Transport through foreign aid?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No Sir.

(b) Does not arise.

(c) The Govt. have approved a Scheme for modernisation of Rajabagan Dockyard of Central Inland Water Transport Corporation, Calcutta at a total cost of Rs. 71.34 crores which envisages Dutch financial assistance of 13.74 million Guilders and technical assistance of 4.46 million Guilders.

(d) No scheme has been submitted by the State Governments for development of Inland Water Transport through foreign aid.

[*Translation*]

Loans to Government of Maharashtra

3218. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of FINANCE be pleased to state:

(a) the amount of loans sought by the Government of Maharashtra during the last two years along with the names of the projects for which these were sought;

(b) the amount of loans sanctioned to the State Government during the said period;

(c) whether the loans sanctioned to the State Government were much less than the amount sought; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) No request for special loans over and above the allocated amount was made by the Government of Maharashtra during 1990-91 & 1991-92 in respect of any project in the State.

(b) to (d) . Does not arise.

[*English*]

Purchase of Cars

3219. SHRI B.L. SHARMA 'PREM':
SHRI RAM VILAS PASWAN:

Will the Minister of FINANCE be pleased to state;

(a) the number of cars purchased during the each of the last three years, ministry-wise;

(b) the expenditure incurred thereon, ministry -wise;

(c) whether the purchase of these cars is against the economic policy of the Government;

(d) if so, the reasons of such a huge expenditure;

(e) whether the Government have also issued instruction to the ministries/departments to purchase specific brands of cars;

(f) if so, the details thereof; and

(g) the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARA, [POTDUKHE]): (a) and (b). The information is being collected and will be laid on the Table of the house as soon as possible.

(c) and (d). There is a ban on purchase of vehicles which is relaxed only in exceptional cases.

(e) to (g). In terms of existing instructions, Ministries/ Departments can buy Ambassador, Fiat and Maruti Cars, Vans and Gypsies to be used as Staff Cars keeping in view the need for economy.

Development of Handicrafts

3220. DR. KRUPASINDHU BHOI: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have formulated any programme for the development of handicrafts in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI ASHOK
GEHLOT): (a) Yes, Sir. The office of devel-
opment Commissioner (Handicrafts) has

formulated certain schemes for the develop-
ment of handicrafts.

(b) The details are given in the Statement.

STATEMENT

The Schemes of the office of the Development Commissioner (Handicrafts) are:

Sl. No.	Name of the Scheme	Objective
1	2	3
1.	Marketing Development Support	A modified scheme to assist in the form of a package of assistance to organisations engaged in marketing/development of handicrafts (Central/State Handicrafts Dev. Corpn./Apex Societies/Voluntary Organisations.)
2.	Marketing and Service Extn. Centres and other Marketing Programmes.	<ol style="list-style-type: none"> 1. To provide marketing and other services to craftsmen specially in craft concentration areas. 2. To render assistance in marketing credit, raw-materials and design development.
3.	Craft Development Centres.	<ol style="list-style-type: none"> 1. A modified combined scheme of the earlier schemes of CPSCs and Raw Material Depots. 2. To assist Central/State Handicrafts Corpn. and other organisation in setting up of CDCs in identified craft pockets. 3. To extend production, market related and social services to the craftsmen.

Sl. No.	Name of the Scheme	Objective
1	2	3
4.	Design and Technical Development	<ol style="list-style-type: none"> <li data-bbox="234 176 322 814">1. A modified scheme to assist craftsmen in development of designs both by identifying traditional styles and innovating new one for marketability. <li data-bbox="354 176 442 814">2. To assist Corps. Apex Societies, Voluntary organisations to engage designers/technical consultants, developing new range of products.
5.	National Handicrafts and Handloom Museum.	<ol style="list-style-type: none"> <li data-bbox="475 277 496 814">1. To preserve and document traditional crafts. <li data-bbox="573 277 595 814">2. To disseminate awareness on above crafts. <li data-bbox="627 277 649 814">3. To revive languishing crafts.
6.	North Eastern Handicrafts and Handloom Dev. Corpn.	<ol style="list-style-type: none"> <li data-bbox="693 260 780 814">1. To harness the vast resources in terms of skill and raw materials to the benefit of craftsmen of the North-Eastern Region. <li data-bbox="813 260 879 814">2. To act as a focal point and to provide necessary technical expertise to the artisans and craftsmen.
7.	Survey and Studies	<p data-bbox="911 260 966 814">To undertake craft specific and area specific surveys to have data base in Handicrafts.</p>

Sl. No.	Name of the Scheme	Objective
1	2	3
8.	Exhibition and Publicity	<ol style="list-style-type: none"> 1. To assist organisations engaged in Marketing/development of handicrafts corps, Cooperatives, Apex Societies in holding exhibitions. 2. To undertake and assist organisations in undertaking market related publicity campaign including advertisements, brochures, catalogues, etc.
9.	Export Promotion	To promote exports of handicrafts.
10.	Training	<ol style="list-style-type: none"> 1. To develop upgradation of skill and impart training both in high demand/export oriented crafts and in languishing crafts. 2. To enhance the employment opportunities.
11.	Social Security and other activities, award and pension scheme.	<ol style="list-style-type: none"> 1. To augment security/confidence of the craftsmen both in terms of recognising his merits and ensuring financial security in old age/infirmary. 2. To give National Awards to the craftsmen for recognising excellence in workmanship.
12.	Equity participation in Central/State Corpsns. and apex societies	To strengthen the equity base of organisations engaged in marketing of handicrafts.

Sl. No.	Name of the Scheme	Objective
1	2	3
13.	Common Facility Centres.	This scheme pertains only to CFC by Deptt. directly and to help the craftsmen to obtain raw materials and facilities for producing/finishing at reasonable rates. The assistance for CFC and RMDs has been incorporated in Craft Dev. Centres Scheme.
NEW SCHEMES		
14.	Acquisition of premises by CCIC.	To provide funds to CCIC for acquisition of the premises for STC.
15.	Construction of Handicrafts Bhavan.	To utilise funds for the construction of Handicrafts Bhavan building at Baba Kharak Singh Marg to accommodate Sales outlet of such States/UTs which do not have any emporia in Delhi.
16.	Special programme for Revival of languishing crafts (approval of Planning commission awaited)	To launch special programmes for identification, survey and revival of languishing crafts through various measures like Design development, training, exhibition, etc.

Liberalisation of Economy

3221. SHRI R. SURENDER REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the process of economic liberalisation initiated by the Union Government have come about in all the States;

(b) if so, the details thereof;

(c) whether the union Government have issued instructions to States in this regard; and

(d) the reaction of the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) to (d). The process of economic liberalisation initiated by the Union Government will affect the entire economy of the country. No separate guidelines have, therefore, been issued by the Government of India in this regard. The State Governments are, however, within their right to decide their own economic and industrial policies in the wake of economic liberalisation.

Interest Rate on Export Credit

3222. DR. LAXMINARAYAN PANDEYA : Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposed to reduce the interest rate on export credit; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) and (b). Following the Credit Policy announcement for the second half 1992-93 made by the Reserve Bank of India in October, 1992, interest rates on export credit have been reduced by one percentage point across the board with effect from 9th October, 1992. No other proposal to reduce the interest rate on export credit is currently under the consideration of the Government.

Credit Pass Books

3223. SHRIMATI CHANDRAPRABHA URS: Will the Minister of FINANCE be pleased to state:

(a) the names of the States which have provided credit pass books to farmers to get loan facilities; and

(b) the steps taken or proposed to be taken by the Union Government to extend this facility in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The Reserve Bank of India (RBI) has reported that as per information available with it 26 public sector banks and 17 private sector banks have introduced a system of agricultural loan pass-books at their branches spread over most of the States.

Public Sector Banks on their own have also introduced credit cards on an experimental basis in selected districts of different States to provide easy and timely credit to the farmers. These cards are given to farmers who have good track record to enable them to get agricultural credit to meet their cost of production inputs.

Export of Cotton

3224. SHRI K. PRADHANI: Will the Minister of TEXTILES be pleased to state:

(a) the countries which are importing cotton from India;

(b) whether there is a bright prospect for the export of cotton during the Eighth Plan;

(c) if so, the steps taken to establish contact with the countries interested in importing cotton from India; and

(d) the efforts made to increase cotton production during the Eighth Plan?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Bangladesh, Taiwan, Romania, USSR, Czechoslovakia, Hong Kong, Poland, Germany, Japan, South Africa, Switzerland, Yugoslavia, Sri Lanka, Malasia, U.K., Holand, USA, Singapore, Belgium, Thailand, China, South Korea, Turkey, Spain, Indonesia, Vietnam and Italy are importing cotton from India.

(b) and (c). The export of cotton depends upon the size and stock position of the crop and the domestic and international prices of commodity. It is, therefore, difficult to indicate whether there is a bright prospect of cotton during the Eighth Plan. However, the Cotton Corporation of India has been in touch with the likely buyers abroad to offer cotton for export.

(d) The Ministry of Agriculture has got an Intensive Cotton Development Programme (ICDP) for augmenting the production of cotton in the country.

Orders With Defence Factories at Jabalpur

3225. SHRISHRAVANKUMARPATEL: Will the Minister of DEFENCE be pleased to state:

(a) whether the different Defence factories in Jabalpur continue to suffer from serious recession for want of orders;

(b) if so, the extent of orders in hand as on October 31, 1992 with each of the factory;

(c) the requisite extent of orders with each unit at a given time to run it smoothly; and

(d) the details of the modernisation, upgradation of technology and diversification measures undertaken during 1991-1992 and 1992-93?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) There are four ordnance factories at Jabalpur, namely, Vehicle Factory (VFJ), Grey Iron Foundry (GIF), Gun Carriage Factory (GCF) and Ordnance Factory, Khamaria (OFK). The work load in the former two is not commensurate with their installed capacity because of the projected phasing out of some of their models being manufactured. In the latter two shortfalls occasionally occur on account of fluctuations in the Services requirements.

(b) to (d). It will not be in public interest to disclose details. Mismatches between work-load and capacity are sought to be reduced by modifications to product mix which will, to the extent possible, also address the civil sector.

Voluntary Retirement Scheme in Port Trusts

3226. SHRI GEORGE FERNANDES: : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether about a thousand workers belonging to the Madras Port Trust have

been relieved from service under the Voluntary Retirement Scheme introduced in the Madras Port Trust from May, 1, 1992;

(b) whether 25% of the lumpsum due to these retiring employees has been withheld since June 1992, because their lumpsum has not been exempted from income-tax and wealth tax;

(c) whether in the Bombay Port Trust and Bombay Dock Labour Board such income-tax and wealth-tax have not been deducted and the employees have been paid the entire amount; and

(d) if so, the reasons for this discrimination?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) 635 employees and officers of Madras Port Trust have been relieved from service under Voluntary Retirement Scheme from June '92 to December '92.

(b) Yes, Sir. 25% of the amount payable under the Voluntary Retirement Scheme has been withheld by Madras Port Trust as the exemption granted by Income Tax Authorities has been withdrawn on 24/9/92 stating that Madras Port Trust is not a public sector company under the Income Tax Act. The matter has been taken up with concerned authorities.

(c) Yes, Sir.

(d) According to Bombay Port Trust, they have considered themselves entitled for such an exemption.

Agency Charges to States for Execution of National Highway Work

3227. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government provide agency charges to State Governments for execution of National Highway work;

(b) if so, whether the Government are considering to revise the rates;

(c) if so, the details thereof;

(d) whether the Government of Orissa have made any representation to the Union Government in this regard; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Yes, Sir.

(c) to (e). So far there is no decision to revise agency charges for National Highways, although various States have been making representations in that regard.

Apex Bank

3228. SHRI S. B. THORAT: Will the Minister of FINANCE be pleased to state:

(a) the credit provided to SSI units by the Apex Banks during the last three years, State-wise;

(b) whether the Government have re-

ceived representations regarding the problems of SSI units;

(c) if so, the reaction of the Government thereto; and

(d) the steps taken or proposed to be taken by the Government for development and growth of SSI units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). Information is being collected and will be laid on the Table of the House to the extent available and permissible under the rules.

Rehabilitation of Textile Workers in Gujarat

3229. SHRI GURUDAS KAMAT: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government are aware that there are thousands of jobless textile mill workers in the country particularly in Ahmedabad (Gujarat);

(b) if so, what steps the Government have taken for rehabilitation of such workers;

(c) whether the Government propose to re-employ these jobless workers in other units; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) to (d). While there is no scheme for re-employing the jobless workers in other units, a Textile Workers Rehabilitation Fund has been set up to provide interim relief for 3

years to the workers rendered jobless due to permanent/partial closure of textile mills.

Seizure of Foreign Currency Notes

3230. SHRI MANIKRAO HODLYA GAVIT: : Will the Minister of FINANCE be pleased to state:

(a) whether custom officials seized foreign currency notes amounting to Rs. 42 lakhs from a passenger bound for Shanjah at the Kozhikode airport on October 31, 1992;

(b) if so, the details thereof;

(c) whether any inquiry has since been made in this regard;

(d) if so, the findings thereof; and

(e) the action taken against the guilty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Foreign currency such as U.S. Dollars, Saudi Arabian Riyals, United Arab Emirate Dirhams, British Pounds, Italian Lira, etc., worth Rs. 41.72 lakhs approximately were seized on 30.10.1992 by the Customs officers at Kozhikode Airport from a passenger named Hassan Ali bound for Shanjah.

(c) to (e). Shri Hassan Ali was arrested on the same date and was remanded to judicial custody. He was granted bail by the court on 18.11.1992. Investigations are still in progress.

Credit Deposit Ratio

3231. SHRI HARIN PATHAK: : Will the Minister of FINANCE be pleased to state:

(a) the details of Credit Deposit ratio of

all the nationalised banks, State-wise;

(b) whether nationalised banks in Gujarat are not maintaining Credit Deposit ratio;

(c) if so, the reasons therefor; and

(d) the Deposits and Advances figures of each nationalised banks in Gujarat as on March 31, 1992?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Statement-I giving State-wise Credit:Deposit Ratio of Public Sector Banks is given below.

(b) and (c). The problem of regional imbalances in the deployment of bank credit in various states is in the knowledge of Government and Reserve Bank of India (RBI). Suggestions are received by the Government and RBI from time to time at

various levels for larger deployment of resources mobilised by the banks locally. The credit deployment in a particular area depends on various factors like economic activities, entrepreneurship, availability of raw materials and other infrastructural facilities, investment opportunities and also law and order situation in that area. However, RBI has advised the banks to ensure that wide regional amongst various states in credit deployment is reduced and steps are taken to increase the flow of credit to all productive and identified viable proposals in different areas.

(d) The Bank-wise deposits and advances of public Sector Banks in Gujarat as on September 1990 (latest available) is given in Statement-II. However, as on the last Friday of June 1992 (latest available), aggregate deposits and advances of all public Sector Banks in the State of Gujarat are Rs. 13675 crores and Rs. 7755 crores respectively.

STATEMENT - I

<i>State Union Territory</i>	<i>Credit Deposit Ratio (%)</i>
1	2
Haryana	54.7
Himachal Pradesh	33.3
Jammu and Kashmir	30.4
Punjab	41.3
Rajasthan	55.9
Chandigarh	87.5
Delhi	79.2
Arunachal Pradesh	15.7

<i>State Union Territory</i>	<i>Credit Deposit Ratio (%)</i>
<i>1</i>	<i>2</i>
Assam	48.0
Manipur	71.7
Meghalaya	17.0
Mizoram	20.2
Nagaland	39.8
Tripura	48.3
Bihar	39.5
Orissa	69.7
Sikkim	56.9
West Bengal	50.9
Andaman and Nicobar	29.4
Madhya Pradesh	65.8
Uttar Pradesh	44.4
Goa	30.5
Gujarat	56.7
Maharashtra	68.2
Dadra and Nagar Haveli	39.1
Daman and Diu	18.1
Andhra Pradesh	80.1
Karnataka	77.7

<i>State Union Territory</i>	<i>Credit Deposit Ratio (%)</i>
1	2
Kerala	52.0
Tamil Nadu	95.1
Lakshadweep	9.1
Pondicherry	46.6
All India	62.2

STATEMENT - II*(Rs. in lakhs)*

<i>Name of the Bank</i>	<i>Deposit</i>	<i>Advances</i>
1	2	3
State Bank of India	167619	133858
State Bank of Bikaner and Jaipur	1680	1464
State Bank of Hyderabad	579	575
State Bank of Indore	2363	1435
State Bank of Mysore	333	199
State Bank of Patiala	405	915
State Bank of Saurashtra	85976	54033
State Bank of Travancore	99	1155
Allahabad Bank	4364	2597
Andhra Bank	1952	1339
Bank of Baroda	261697	127599

(Rs. in lakhs)

<i>Name of the Bank</i>	<i>Deposit</i>	<i>Advances</i>
<i>1</i>	<i>2</i>	<i>3</i>
Bank of India	141972	60877
Bank of Maharashtra	8195	3745
Cenara Bank	25062	13615
Central Bank of India	83802	34080
Corporation Bank	14835	4748
Dena Bank	102675	42928
Indian Bank	25356	10505
Indian Overseas Bank	22954	5864
New Bank of India	4841	2691
Punjab National Bank	26642	19832
Punjab and Sind Bank	1420	2705
Oriental Bank of Commerce	4045	2002
Syndicate Bank	19061	8873
Union Bank of India	49957	18750
United Bank of India	3615	3257
Uco Bank	26729	12251
Vijaya Bank	9765	7571
Total	259054	193634

Outflow of Hard Currency

3232. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether there is a significant outflow of hard currency through imports;

(b) if so, the details thereof;

(c) the reasons therefor; and

(d) the steps taken or proposed to be taken to stop the outflow of hard currency?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) Out of the total imports of Rs. 31883 crores during April-September, 1992 the outflow on account of imports through hard currency was Rs. 31439 crores.

(c) and (d). The uncertainties of trade with the Rupee Payment Area (RPA) countries has led to the increase in outflow of hard currency through imports. The comprehensive rupee trade and payments arrangements with the former USSR came to an end with the dissolution of the USSR in December, 1991. Trade agreements signed with some of the successor Republics provide for trade in fully convertible currencies. The 1992 Trade Protocol with Russia provides for only a limited trade through a centralised clearing mechanism, while trade in convertible currencies is also permitted. Under the circumstances steps to stop outflow of hard currency as against non hard currency do not arise.

Payment of Gratuity Act, 1972

3233. SHRI RAM NAIK: Will the Minis-

ter of LABOUR be pleased to state:

(a) whether the Government propose to enhance the wage limit for coverage under Payment of Gratuity Act, 1972; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (b). The wage limit for coverage under the Payment of Gratuity Act, 1972 has already been enhanced from Rs. 2500/- p.m. to Rs.3500/- p.m. w.e.f. 1.12.1992.

Defence Cooperation with Australia

3234. SHRI SANAT KUMAR MANDAL: Will the Minister of DEFENCE be pleased to state:

(a) whether India and Australia have identified areas of strategic cooperation between the navies of both countries as reported in the Statesman dated November 22, 1992;

(b) if so, the details in this regard; and

(c) the reaction of the Government to Australia undertaking its most extensive peace time military expansion in the context of its efforts to keep the Indian Ocean tranquil?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). No, Sir. The report which appeared in the Statesman of November 22, 1992 was based on views expressed at the Indo-Australian Seminar on Maritime Security on 19-21 November, 1992, by various personalities in their individual capacities.

(c) The Government of India is com-

mitted to the maintenance of peace and tranquility in the region of the Indian Ocean. Our endeavour is to ensure this through a continuous process of mutual understanding and peaceful co-existence.

[*Translation*]

Bank Branches in Madhya Pradesh

3235. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of FINANCE be pleased to state:

(a) the targets fixed for branch expansion programme of public sector banks during the Seventh Five Year Plan period in Madhya Pradesh;

(b) the number of licences issued to State during the said period and the number of branches actually opened; and

(c) the per capital investment made by commercial banks in the state by the end of the Seventh Five Year Plan as compared to the national average investment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The information is being collected and to the extent available will be laid on the Table of the House.

Bank Deposits in Bihar

3236. SHRI LALIT ORAON: Will the Minister of FINANCE be pleased to state:

(a) the names of the places where branches of various nationalised banks are situated in the Vananchal area (Chhotanagpur Santhal Pargana) and the names of those banks;

(b) the deposits in this area during the

last three years bank-wise;

(c) whether there is a provision to invest certain percentage of the deposits on the expenses/loans/development of the area; and

(d) if so, the details of the expenses/loans/development undertaken by each nationalised banks in these areas during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). The information is being collected and to the extent available will be laid on the Table of the House.

Concessions for Punjab

3237. SHRI N.J. RATHVA: Will the Minister of FINANCE be pleased to state:

(a) whether Reserve Bank of India announced some concessions for Punjab during May, 1992;

(b) if so, the details thereof;

(c) the number of persons likely to be benefited as a result thereof;

(d) whether the Reserve Bank of India propose to provide such concessions to the unorganised sector and also to Gujarat; and

(e) if so, the time by which decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Yes, Sir. Consequent to the acceptance of recommendations of the working group, Reserve Bank of India had in April, 1992 advised all scheduled commercial banks (excluding Regional Ru-

ral Banks) operating in the State of Punjab to extend the following concessions to trade and industry:

1. Sanction of increased working capital facilities by way of relaxation in prescribed/standardised norms for inventory and receivables by a maximum of 50 per cent depending on the merits of each case.
2. Review of all borrowal accounts by the concerned banks within a period of 3 months and sanction of need based increased working capital facilities to borrowers without delay.
3. Encourage financing against accepted hundies (usance bills).
4. Make available liberal finance facilities against book debt to corporate and non corporate borrowers.
5. Continue the existing ceiling of 15% on margin for calculating drawing power against commodities not covered under selective credit control directives and 10% margin for finance against bills.
6. Continue the existing concession of 50% reduction in service tariffs for remittances and extend the same for collection of outstanding bills/ cheques.

It has also been emphasised that there is need for continuation of existing concessions viz. adoption of flexible and pragmatic approach in regard to debt equity ratio for term loans, rescheduling of the repayment programme in deserving cases review of all irregular accounts within a time frame of three months with a view to exploiting the possibilities of regularising them through

sanctioning additional working capital facilities, period upto one month for realisation of extension of bills purchased and advanced bills for collection etc.

(c) The concessions/relaxations extended to trade and industry are applicable to all relevant borrowers from banks in the State of Punjab and as such it is not possible to quantify the number of beneficiaries.

(d) and (e). The concessions/relaxations are extended to all the segments of trade and industry in the State of Punjab. The package of measures in the State of Punjab was formulated taking into account the special problems faced by trade and industry in the State, and there is no proposal to extend similar concessions to Gujarat.

Bank Branches in Gujarat

3238. SHRIMATI BHAVNA
CHIKH LIA:
SHRIMATISHEELA GAUTAM:

Will the Minister of FINANCE be pleased to state:

(a) the number of licences issued to the lead banks to set up branches in Gujarat during the last three years;

(b) the number of branches opened;

(c) the number of licences which have not used; and

(d) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Lead banks co-ordinate the banking activities in District. Licences for opening branches are not issued to lead banks but to individual banks based on the

norms of the extant licensing policy. 144 licences have been issued to different banks for opening branches during the last three years in Gujarat. Out of the above licences 25 branches have been opened and 119 licences are yet to be utilised.

(d) The main reason for delay in opening of branches at the allotted centres is the lack of basic infrastructural facilities at the centres. The Reserve Bank of India through its Regional Offices monitor the progress made in opening of bank branches at the allotted centres.

[English]

National Highway No.1

3239. SHRI CHIRANJI LAL SHARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the length of G. T. Road (National Highway No.1) between Murthal and Karnal which is under process of four-laning;

(b) the total cost likely to be incurred on the four-laning of this part of the road;

(c) the amount of loan advanced by the World Bank for this project;

(d) whether there is an inordinate delay in its completion;

(e) if so, the reasons therefor; and

(f) the steps taken by the Government to complete the work within the time schedule?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLET): (a) 80 Kms.

(b) Rs. 53.50 crores.

(c) Under the World Bank Loan for First NH Project, a provision of US \$ 20.79 million was made for this project which was later modified to approximately US\$ 10.29 million due to cancellation of some contracts from the loan by the World Bank.

(d) to (f). Though the work commenced in 1987, the progress has been slow due to various contractual problems. In one section the original contractor had to be expelled due to violation of contract conditions and the contract was re-awarded after fresh tendering. In remaining three sections, a supplementary contract was signed after protracted negotiations with the leading constituent of original joint venture firm which had broken up. The work in the entire reach is now likely to be completed by the end of 1995.

[Translation]

Backlog of Vacancies for SC/STs in Banks.

3240. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of FINANCE be pleased to state:

(a) whether there is a backlog of vacancies in the public sector banks for Scheduled Caste and Scheduled Tribe candidates;

(b) if so, the details thereof bank-wise; and

(c) the number of vacancies filled up during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Available information is given in the statement.

STATEMENT

(Data Provisional)

Sl. No.	Name of the Bank	Total Posts Filled						Net Backlog							
		Officers		Clerks		Sub-Staff		Officers		Clerks		Sub-Staff			
		SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
1	2	3	4	5	6	7	8	9	10	11	12	13	14		
1.	Central Bank of India	3	1	96	60	92	21	9	11	46	34	38	57		
2.	Bank of India	-	-	47	43	129	35	8	7	35	44	37	95		
3.	Punjab National Bank	25	7	190	50	38	13	-	6	41	18	22	18		
4.	Bank of Baroda	6	2	79	72	121	33	53	60	27	16	2	27		
5.	UCO Bank	1	-	21	31	94	9	17	7	51	57	22	67		
6.	Canara Bank	7	3	104	34	84	19	9	5	38	23	8	13		
7.	United Bank of India	1	-	13	18	14	5	20	6	56	29	15	21		

(as on 31.12.91)

(Data Provisional)

Sl. No.	Name of the Bank	Total Posts Filled												Net Backlog					
		Officers			Clerks			Sub-Staff			Officers			Clerks			Sub-Staff		
		SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
1	2	3	4	5	6	7	8	9	10	11	12	13	14						
18.	Vijaya Bank	1	-	27	16	17	7	2	-	7	15	1	3						
19.	New Bank of India	1	-	10	1	20	2	1	-	8	1	10	4						
20.	Andhra Bank	2	-	3	4	21	6	2	-	11	4	1	5						
	Total: A	102	50	854	434	928	208	164	128	463	343	212	432						
21.	State Bank of India	59	33	236	181	252	42	3	2	301	250	23	176						
22.	SB of Bikaner & Jaipur	41	9	2	-	29	18	4	-	52	32	30	26						
23.	SB of Hyderabad	1	-	35	15	26	14	14	3	67	33	5	11						
24.	SB of Indore	1	-	22	26	2	2	1	1	13	20	5	14						

Sl. No.	Name of the Bank	Total Posts Filled												Net Backlog					
		Officers				Clerks				Sub-Staff				Clerks	Sub-Staff	Sub-Staff			
		SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
1	2	3	4	5	6	7	8	9	10	11	12	13	14						
25.	SB of Mysore	2	-	47	15	13	-	3	2	5	5	18	9						
26.	SB of Patiala	-	-	44	5	8	1	5	1	11	-	1	-						
27.	SB of Saurashtra	2	2	5	20	3	4	4	2	6	31	4	11						
28.	SB of Travancore	1	-	12	2	20	1	4	2	7	2	4	7						
Total: B		80	44	403	264	353	82	38	13	462	373	90	254						
Grant Total: (A+B)		182	94	1267	698	1281	290	202	141	925	716	302	686						

[English]

Cost of Collection of Taxes

1989-90	2.08%
1990-91	2.19%
1991-92	1.64%

3241. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have calculated the cost of collection of income tax and other direct taxes;

(b) if so, the details thereof; and

(c) whether cost of collection of income tax and other direct taxes is taken into account while preparing the tax levy proposals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) The cost of collection income tax and other direct taxes in the last 5 years was as under:

1987-88	2.41%
1988-89	2.04%

US FY 1990	US FY 1991	US FY 1992
Oct. 89 to Sept. 90	Oct. 90 to Sept. 91	Oct. 91 to Sept. 92
21.5	20.9	38.5

(US \$ Million)

(b) to (d). It is not proposed to do away with development aid. Development assistance augments the country's financial resources.

(c) Yes, Sir.

Development Aid from USA

3242. SHRI B.L. SHARMA PREM: Will the Minister of FINANCE be pleased to state:

(a) the details of the development aid received from USA during each of the last three years;

(b) whether the Government propose to do away with the development aid in view of economic re-orientation programme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Development assistance authorised by U.S. AID during the last three U.S. Fiscal years (October to September) is as follows:

Committee on Bank Frauds
3243. DR. D. VENKATESWARA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have set up any committee on bank frauds;

(b) if so, the details thereof;

(c) whether the Committee has submitted its report;

(d) if so, the recommendations made therein; and

(e) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (e). The Committee appointed by Reserve Bank of India (RBI) to enquire into various aspects of frauds and malpractices in banks has since submitted its report. The main recommendations of the Committee are given in the Statement. RBI has advised all commercial banks, vide its letter dated 25th August, 1992 to initiate implementation of most of the recommendations immediately. A few of the recommendations require further examination.

STATEMENT

1. Banks should strictly adhere to the operational precautions.
2. Currency chest transactions should be reported to the RBI's Issue Department on the same day.
3. Banks should guard themselves against misuse of banking channels for activities such as laundering and report promptly unusual transactions to their Head Offices for taking up with tax authorities.
4. Banks should have a written investment policy outlining the es-

sential features of investment portfolio management. They should also review their existing systems and procedures.

5. Banks should lay down a written loan policy as a strong foundation for loan portfolio management.
6. To prevent frauds in advances portfolio, banks should bestow adequate attention to overcome the shortcoming by imparting requisite/need based training to staff.
7. Banks should establish an independent loan review department both at Head Office and Zonal Office/Regional Office levels.
8. Banks should tone up their control and security procedures so as to guard against frauds in computer related areas.
9. Banks should tone up the efficacy of their inspection and audit machinery for timely detection of irregularities, malpractices, and frauds.
10. Proper control systems need to be introduced to govern the working of subsidiaries so as to ensure that activities prohibited for banks to engage in, are not under taken by the subsidiaries.
11. In order to be effective, CVCs need to work independently without pressures from the top management and be given adequate statutory powers to carry out preliminary investigations build up cases and thereafter hand them over to the appropriate law enforcement au-

thorities. The Banks should also evolve systems to ensure that subsidiaries established for different purposes are brought under the purview of appropriate vigilance machinery.

12. There should be effective co-ordination between different investigating agencies - vigilance department of banks, CBI and Police. Periodical meetings among the RBI, CVC, CBI and Banking Division may also be held.

Charges Against CMDs of NTC

3244. SHRIMATI SURYAKANTA PATIL: Will the Minister of TEXTILES be pleased to state:

(a) whether any enquiry is being conducted on various charges against the Chairman-cum-Managing Directors of National Textiles Corporation; and

(b) if so, the details thereof, regionwise?

THE MINISTER OF STATES OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Government of India is not conducting any departmental enquiry against Chairman-cum-Managing Director of the subsidiaries of the National Textiles Corporation Limited. However, it is understood that a State Government has initiated regular departmental action against the Chairman-cum-Managing Director of one of the subsidiaries of the National Textiles Corporation Limited.

Foreign Loans/Debts of P.S.Us.

3245. SHRISUDHIRSAWANT: Will the

Minister of FINANCE be pleased to state:

(a) the details of foreign loans/debts of Public Sector Undertakings, Undertaking-wise;

(b) the procedure adopted by these Undertakings for repayment of such loans;

(c) whether these loans have been properly utilised by the concerned Undertakings; and

(d) how far these loans have affected the profitability of such Undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The estimates of total debt outstanding on account of foreign currency loan, bonds and export credits for different Public Sector Undertakings as on September 30, 1992 is given in the statement.

(b) With the introduction of Liberalised Exchange Rate Management System (LERMS), the concerned Public Sector Undertakings have to make debt service payments on these borrowings by buying foreign exchange from authorised dealers at the market rates.

(c) The borrowings have been approved for specific purpose and are utilised for the same.

(d) The profitability of PSUs is governed by number of factors including pattern of utilisation of foreign currency borrowings itself.

STATEMENT

Estimates of Foreign debt outstanding for various PSU's on Account of Commercial Loans, Bonds, and Export Credits

(As on September 30, 1992)

Sl. No.	Name of the Borrower	Disbursed Outstanding Debt (Rs. crores)
1	2	3
1.	Air India	1737
2.	Bharat Aluminium Co. Ltd.	74
3.	Bharat Earth Movers Ltd.	15
4.	Bharat Heavy Electricals Ltd.	1041
5.	Bharat Petroleum Corporation Ltd.	18
6.	Hindustan Cables Ltd.	58
7.	Cement Corporation of India	5
8.	Coal India Ltd.	604
9.	Calcutta Port Trust	27

(As on September 30, 1992)

Sl. No.	Name of the Borrower	Disbursed Outstanding Debt (Rs. crores)
1	2	3
10.	Delhi Electrical Supply Undertaking	69
11.	Dredging Corporation of India Ltd.	163
12.	Damodar Valley Corporation	67
13.	Electronic Corporation of India Ltd.	45
14.	Hindustan Fluoro Carbons	6
15.	Gas Authority of India Ltd.	261
16.	Guj. Industrial Investment Corpn.	41
17.	Hindustan Aeronautics Ltd.	37
18.	Hindustan Newsprint Ltd.	7
19.	Hindustan Organic Chemicals Ltd.	4

(As on September 30, 1992)

Sl. No.	Name of the Borrower	Disbursed Outstanding Debt (Rs. crores)
1	2	3
20.	Hindustan Petroleum Corpn. Ltd.	6
21.	Hindustan Photo Films Ltd.	17
22.	Hindustan Zinc. Ltd.	7
23.	Indian Airlines	1991
24.	Industrial Dev. Corpn. of Orissa	9
25.	IFFCO	100
26.	Indian Oil Corporation Ltd.	647
27.	I.P.C.I.	563
28.	Indian Telephone Inds. Ltd.	45
29.	Maharashtra State Elect. Board	189
30.	NALCO	2523

(As on September 30, 1992)

Sl. No.	Name of the Borrower	Disbursed Outstanding Debt (Rs. crores)
1	2	3
31.	National Hydro Elect. Power Corpn.	581
32.	N.T.C.	4614
33.	Oil India Ltd.	297
34.	OMCC Alloys Ltd.	74
35.	Oil & Natural Gas Commission	8236
36.	Poompuhar Shipping Corp. Ltd.	121
37.	Praga Tools Ltd.	2
38.	Rashtriya Chemicals & Fert. Ltd.	308
39.	Richardson & Cruddas Ltd.	2
40.	Steel Authority of India Ltd.	1087
41.	Shipping Corporation of India Ltd.	584

(As on September 30, 1992)

Sl. No.	Name of the Borrower	Disbursed Outstanding Debt
		(Rs. crores)
1	2	3
42.	State Ind. & Inv. Corpn. of Maha. Ltd.	3
43.	Tamil Nadu Industrial Dev. Corpn.	16
44.	U.P. State Electricity Board.	615

Payment Made by NTC

3246. SHRI ANANTRAO DESHMUKH:
Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government had undertaken a guarantee of the loan to some units of NTC Ltd. Bombay in 1989;

(b) if so, whether the Union Government have given any direction to the National Textile Corporation Ltd. to make the payment to the Government of Maharashtra;

(c) if so, the details thereof;

(d) whether the payment has been made to the Government of Maharashtra by National Textile Corporation Ltd. so far; and

(e) if not, the reasons therefor and the time by which the said amount is likely to be made?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (e). Government of India had, jointly with Government of Maharashtra, given a guarantee to Punjab National Bank for loan received by India United Mills, Bombay. The due amount has since been paid by NTC to the Government of Maharashtra.

Upgradation of Porbandar-Bhavnagar Custom Collectorate

3247. SHRI HARIN PATHAK:
SHRI SHANKERS INH
VAGHELA :

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to up-grade Porbandar-Bhavnagar collectorate in view of increase in coastal smuggling activities;

(b) if so, the details thereof;

(c) whether these offices are facing acute shortage of modern equipments; and

(d) if so, the additional funds proposed to be provided during the current financial years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). There is no such proposal under consideration Government at present.

(c) and (d). The requirements of equipment for anti-smuggling purposes are assessed/monitored on a continuous basis. Porbandar and Bhavnagar Divisions are reportedly not facing any acute shortage of such equipment.

Capital Adequacy Ratio in Private Sector Banks

3248. SHRI SURAJBHANU SOLANKI:
Will the Minister of FINANCE be pleased to state:

(a) whether there are any commercial banks in the private sector with a capital adequacy ratio less than 8 percent; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The information is being collected and will be laid on the Table of the House.

Gold Bank

3249. SHRI GEORGE

FERNANDES:

SHRI SARAT CHANDRA

PATTANAYAK:

SHRI MANORANJAN

BCHAKTA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have since set up the Gold Bank;

(b) if so, the salient features thereof;

(c) the extent of the achievements likely to be made by the Government while setting up the Gold Bank; and

(d) the steps taken by the Government for the proper utilisation of the Gold Bank by the Public?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) to (d). Do not arise.

Import of Gold

3250. SHRI DILEEPBHAI

SANGHANI:

SHRI K.V. THANGKA BALU:

DR. VISWANATHAM

KANITHI:

SHRI MOHAN RAWALE:

Will the Minister of FINANCE be pleased to state:

(a) the quantity of gold imported into the country after the enforcement of new Gold Import Policy;

(b) the amount of customs duty earned by the Government therein;

(c) the quantity of gold seized by the custom officials during the last one year; and

(d) the steps taken by the Government for the misuse of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) After the enforcement of the new Gold Import Policy with effect from 01-03-1992, 79.75 tonnes of gold has been imported upto 30th November, 1992.

(b) An amount of Rs. 183.11 crores has been collected as customs duty for the import mentioned in Part (a) above.

(c) 2.885 tonnes of gold has been seized by the customs officials during the last one year (From December, 1991 to November, 1992).

(d) No misuse of the Scheme has been noticed.

Report of Policy Group and Task Force on External Debt Statistics of India

3251. SHRI GUMAN MAL LODHA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received the Report of Policy Group and Task Force on External Debt Statistics of India;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

RAMESHWAR THAKUR): (a) Yes, Sir.

(b) Recommendation of the Report of the Policy Group and Task Force of External Debt Statistics relate essentially to make debt data statistics transparent and consistent with the definitions followed by international agencies.

(c) Recommendations of the Report were examined by the High Level Committee on Debt Management in consultation with Reserve Bank of India. The major recommendations accepted by the Government include exhaustive classification of external debt data to provide transparency; widening the coverage of debt definition to bring it in conformity with internationally accepted definitions regular publication of reports on the external debt position of the country and creation of a Debt Unit for External Sector (DUES) as an apex body for all debt data.

Disbursement by SIDBI

3252. SHRISYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) the total, with State-wise break-up, sanction and disbursement of loans by the Small Industries Development Bank of India during 1991-1992; and

(b) whether the income and profit of the bank has registered an increase during 1991-1992 as compared to the previous year.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) State-wise break-up of assistance sanctioned and disbursed by the Small Industries Development Bank of India (SIDBI) is given in the statement.

(b) Yes, Sir.

STATEMENT

Rs. Crore

April 91-March 92

<i>State</i>	<i>Sanctioned</i>	<i>Disbursed</i>
<i>1</i>	<i>2</i>	<i>3</i>
Andhra Pradesh	204.83	135.89
Arunachal Pradesh	0.41	0.25
Assam	14.06	10.06
Bihar	47.27	34.33
Goa	28.68	25.47
Gujarat	418.27	270.14

*Rs. Crore**April 91-March 92*

<i>State</i>	<i>Sanctioned</i>	<i>Disbursed</i>
<i>1</i>	<i>2</i>	<i>3</i>
Haryana	113.04	58.64
Himachal Pradesh	31.70	24.67
Jammu and Kashmir	24.81	18.71
Karnataka	227.02	182.35
Kerala	124.11	107.87
Madhya Pradesh	129.51	90.25
Maharashtra	409.43	285.35
Manipur	2.96	3.46
Meghalaya	1.66	1.66
Mizoram	1.70	1.44
Negaland	1.77	1.12
Orissa	59.73	44.80
Punjab	99.45	81.65
Rajasthan	165.65	90.82
Sikkim	2.52	1.97
Tamil Nadu	310.05	213.25
Tripura	2.35	1.09
Uttar Pradesh	216.96	138.20
West Bengal	117.12	83.27

*Rs. Crore**April 91-March 92*

<i>State</i>	<i>Sanctioned</i>	<i>Disbursed</i>
<i>1</i>	<i>2</i>	<i>3</i>
Union Territories	129.67	108.83
Total	2886.01	2016.36

(*) Comprises assistance under all the schemes of SIDBI excluding that under NSIC Short Term BRS and Factoring which are not related to particular states.

Capital Fund by SIDBI

3253. SHRIMATI KRISHNENDRA KAUR (DEEPA): Will the Minister of FINANCE be pleased to state:

(a) whether Small Industries Development Bank of India have decided to constitute Venture Capital Fund for the benefit of small scale entrepreneurs; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Small Industries Development Bank of India (SIDBI) have, in October, 1992, constituted a Venture Capital Fund with a corpus of Rs. 10 crores for extension of support to Small Scale entrepreneurs using innovative technology and expertise. SIDBI would be assisted by a Committee of experts drawn from diverse fields in evaluating ventures and would also develop expertise to render management and technical support to assisted ventures. The norms and parameters under this scheme are expected to be worked out by early next year.

National Employment Policy

3254. SHRI MOHAN RAWALE:
SHRI P.M. SAYEED:
PROF. RAM DAPSE:
SHRI PRABHU KAYAL
KATHERIA:

Will the Minister of LABOUR be pleased to state:

(a) whether a number of States have urged the Union Government the need to evolve anew national employment policy, in view of shrinkage in job opportunities as a consequence of on-going restructuring of Indian Economy;

(b) if so, the reaction of the Union Government thereto;

(c) whether the National Development Council have appointed sub-committee to look into the while gamut of employment policy;

(d) if so, the terms of reference of these committees; and

(e) the time by which new Employment Policy is likely to be announced?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e). Information is being collected.

[*Translation*]

Guidelines for Foreign Institutional Investors

3255. SHRI SUDHIR SAWANT: Will the Minister of FINANCE be pleased to state:

(a) the new guidelines issued by the Union Government for Foreign Institutional Investors;

(b) the long term effect of free convertibility of capital as well as returns;

(c) the investment likely to be made by them ; and

(d) the purpose of which the foreign investment will be utilised?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Under the guidelines for Foreign Institutional Investors issued on 14-9-1992, capital inflow and outflow would be freely permitted, without any lock-in-period, at market rates of exchange. There are no minimum or maximum limits on volume of investments inflow. At the time of entry, the FII has to apply for an initial registration with the Securities and Exchanges Board of India for 5 years at a time on a single window basis. SEBI's registration would also include the relevant permissions from the Reserve Bank of India for facilitating capital inflows and outflows, and operation of foreign currency and rupee accounts for investment purposes. Only the holding of a FII in a company should not exceed a ceiling of 5 per cent of the issued share capital of the

company, and the total holding of portfolio investments of all FIIs put together should not exceed 24 per cent of the issued share capital of the company. The other Foreign Portfolio investments made through offshore funds, Global Depository Receipts and Euroconvertibles would be excluded from this 24 per cent limit, but the NRI Portfolio investments would be included in this limit. Concessional rates of taxation on the incomes from dividends, royalty (at 20%) and long term capital gains (at 10%) have also been announced for FII Portfolio Investments.

(b) The guidelines envisage permission to Institutional Investors as opposed to individual investors in the capital market. It does not amount to free convertibility of capital.

(c) It is difficult to estimate the likely investments by the foreign institutional investors under the scheme. However, the response so far has been good as 20 applications have been received from various FIIs. 2 of them have been accorded approval.

(d) Under the guidelines, the foreign investment will be utilised for the purpose of buying equity and debt instruments in the Indian capital market.

[*English*]

Agreement for Promoting Sustainable Development

3256. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have signed an agreement with Canada for promoting sustainable development;

(b) if so, the details thereof; and

(c) the details of the institutions identified for the programme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). A Memorandum of Understanding (MOU) has been signed between Governments of India and Canada on the 20th October, 1992 for the India/Canada Environment Facility Project. Under this MOU, Canadian International Development Agency will extend grant assistance not exceeding CS 72 million over a period of three years. The funds generated after monetisation of the eligible commodities imported under this MOU, will be used for assisting Indian institutions in promoting and deliver sustainable development programmes addressing the environment in accordance with the framework and thrust areas identified in India's policy documents such as National Forest Policy 1988, the Policy Statement for abatement of pollution 1992 and the National Conservation Strategy and policy Statement on Environment and Development 1992. According to the MOU, selection and approval of sub-projects eligible for assistance under India/Canada Environment Facility Project are to be decided by the Joint Project Steering Committee which will include representatives from Government of India and the Canadian High Commission.

Retroactive Finance Proposal

3257. DR. (SHRIMATI) K.S. SOUNDARAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received any retroactive finance proposal from Tamil Nadu Government under World Bank projects for approval;

(b) if so, the details thereof; and

(c) the time by which approval is likely to be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). Proposals for financing project activities under the retroactive facilities relate to agreed specific items of expenditure incurred in a defined time span prior to signing of project agreements. Such applications are usually received immediately after a particular loan becomes operative and are reimbursed if considered eligible.

According to the information available, there are no retroactive finance applications under World Bank projects in case of Tamil Nadu pending at present.

Allotment of Shares

3258. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that the employees quota is being misappropriated by the management of some of the companies;

(b) if so, the details thereof; and

(c) the steps being taken to stop this malpractice in the allotment of shares by the Companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). The information is being collected and will be laid on the Table of the House.

EXPO 1992 at Seville in Spain

3259. SHRI SANAT KUMAR MANDAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether India participated in the EXPO 92 at Seville, the world's biggest expo event; and

(b) if so, the outcome of the participation?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) India's tourist attractions including its cultural and historical contribution in the development of civilisation were highlighted at the EXPO, which was visited by over three million people.

Stations for Telegrams and Telegraph Money Orders in Gujarat

3260. DR. A.K. PATEL : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have decided to establish stations for the purpose of sending telegrams and telegraphic money orders in the country;

(b) if so, details thereof; and

(c) the names of such stations that are likely to be established in Gujarat?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir. Telegraph facility at stations now without this facility is provided in the normal course of development. Telegraph facility at Post Offices is used for handling Telegraph Money Order also.

(b) Telegraph facilities are planned to be provided in 248 new offices in the country.

(c) Names of three such stations in

Gujarat are Ahwa, Ankleswar and Kheda. 25 more stations will be determined as per demand.

[*Translation*]

LPT at Brahmपुरi in Maharashtra

3261. SHRI VILAS MUTTEMWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have received any representation for setting up of an additional Low Power T.V. transmitter in Brahmपुरi area of Chandrapur District in Maharashtra;

(b) if so, the reaction of the Government thereto; and

(c) by when an additional LPT is likely to be installed there?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Representations have been received from time to time for establishment of a TV transmitter in Brahmपुरi Tehsil of Chandrapur district in Maharashtra.

(b) and (c). Besides the low power (100W) transmitter functioning at Chandrapur, the district headquarter town, parts of Chandrapur district also receive TV service from the high power (10KW) transmitter functioning at Nagpur. However, Brahmपुरi is not expected to get TV service due to the large intervening distance from these transmitters. Whereas there is no proposal, at present, to set up a TV transmitter at Brahmपुरi Tehsil in Chandrapur district of Maharashtra, any step in this direction would depend upon future availability of resources for the purpose and inter se priorities.

[English]

All India Radio at Asansol

3262. SHRI HARADHAN ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the construction of the All India Radio at Asansol has started;

(b) if not, the reasons therefor; and

(c) by when it is likely to start?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). The site for AIR's relay centre with 6 KW FM transmitter and staff quarters at Asiansol was taken over in February, 1992. The lay out plan is under preparation. After approval of lay out plan, sanction of preliminary estimate and award of works, the construction of the building will start. It is likely to start in the middle of 1993.

Postal Schemes in Hilly Areas of U.P.

3263. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether NSC/Kisan Vikas Patra and other saving schemes are available in all the post offices of the country particularly in hilly areas of U.P.;

(b) if not, the reasons thereof;

(c) whether the Government have received any complaints in this regard; and

(d) if so, the steps being taken by the Government for providing these facilities in each office in the hilly areas of Uttar Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRIP. V. RANGAYYA NAIDU): (a) Sir, In the entire country, including the hilly areas of Uttar Pradesh, NSC/KVP and other Savings Schemes are available in all Head Post Offices, all other category of departmental Post Offices and those Extra Departmental Post Offices where there is demand and justification for these. But the facility of collection of investment and payment is available in all Branch Post Offices. PPF is available in Head Post Offices only.

(b) Does not arise.

(c) No complaints have been received.

(d) Does not arise.

Digital Projects In States

3264. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of places in the country where digitalisation projects have been introduced, State-wise; and

(b) the number of cities where electronic telephone system has been introduced or proposed to be introduced?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRIP. V. RANGAYYA NAIDU): (a) Digitalisation of the telecom. network is being done progressively as a policy of the Department. Telephone Exchanges of all types and sizes now being set up in the country are generally digital type. This includes small exchanges being set up in villages and rural areas and large exchanges in Urban Areas.

(b) The information is being collected and shall be placed on the table of the House.

[Translation]

Exploration of Mines in Madhya Pradesh

3265. SHRI KHELN RAM JANGDE:

Will the Minister of MINES be pleased to state:

(a) whether the Geological Survey of India (GSI) has conducted any survey in Madhya Pradesh for locating mines during the last three years;

(b) if so, the details thereof alongwith the estimated quantity of each metal/mineral; and

(c) the steps taken by the Government for their exploration/extraction?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). As a result of survey and exploration carried out by Geological Survey of India (GSI) in Madhya Pradesh during the last three years, following mineral resources/reserves have been established:-

- (i) 92 million tonnes of low silica dolomite in Lohani area, Chattarpur and Sagar district;
- (ii) 0.85 million tonnes of zinc are with 6.48% Zn in Kherli bazaar area, Betul district.
- (iii) 0.45 million tonnes of diamondiferous conglomerate with 27.91 carat/100 t diamond incidence at Itwa and 0.27 million tonnes of dia-

mondiferous conglomerate with 23.08 carat/100 t diamond incidence in Hatupur 'A' block in Panna diamond belt.

(iv) 0.4 million tonnes of gold are with 1.3 g/t gold in Pandripani area, Raigarh district.

(v) 1206a million tonnes of gluconite sandstone with 4.90% K₂O.

(c) The exploitation of the deposits will be considered only after their techno-economic viability has been established.

Exploration of Mines by GSI in Rajasthan

3266. PROF. RASA SINGH RAWAT:
SHRIMATI VASUNDHARA RAJE:

Will the Minister of MINES be pleased to state:

(a) whether the Geological Survey of India (GSI) has conducted any survey for locating mines, particularly in Aravali area in Rajasthan during the last three years;

(b) if so, the details thereof;

(c) the steps taken by the Government for the exploration/extraction of those mines;

(d) whether the Government have evolved any action Plan for exploration/extraction of mines in the State during the Eighth Five Year Plan;

(e) if so, the details thereof; and

(f) the amount of royalty paid to the State on minerals during 1991-1992 and 1992-1993, till date?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). As a result of survey and exploration carried out by Geological Survey of India (GSI) in Rajasthan during the last 3 years, following mineral resources/reserves have been established:-

- (i) 25.81 million tonnes of lead-zinc are in North Sindesar Ridge (South) Block and 2 million tonnes of lead-zinc are in Sindesar/area, Udaipur district.
- (ii) 2.27 million tonnes of lead are with 6.5% lead (average grade) in Sawar-Bajta area, Ajmer district.
- (iii) 4.5 million tonnes of lead-zinc are (with average of 12% Zn and 1.2% Pb in Kayar area, Ajmer district.
- (iv) 2.94 million tonnes of low grade (0.75%Cu) Copper are in Akola area, Chittorgarh district.
- (v) 1.34 million tonnes of copper are with 0.4% Cu in Ladera-Sakhun area, Jaipur district.
- (vi) 3 million tonnes of copper are with 0.5% Cu in Esarwas and Kalipal blocks, Udaipur district.
- (vii) 3.5 million tonnes of Phosphorite are with 14.49% P₂O₅ Udaipur district.
- (viii) 175.95 million tonnes of Potash are with 5.15% K₂O in Satipura sub-basin and 150.85 million tonnes of are with 4.66% K₂O in Bhrusar sub-basin, Ngaur - Ganganagar basin, Rajasthan.

(c) The exploitation of the deposits by

mine holders takes place only after their techno-economic viability is established.

(d) and (e). The GSI has drawn a programme for exploration of important minerals like base-metals (Copper, Lead, Zinc), Tin, Tungsten, rare-earth metals and rare earth elements, rock-phosphate, potash, lignite, etc. in different parts of Rajasthan during 8th plan period.

(f) The information is being collected from State Government of Rajasthan and will be laid on the Table of the House.

[English]

Speed Post Facility in Bombay

3267. SHRI RAM NAIK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of Delivery Post Offices in North Bombay where "Speed Post" arrangement is available at present;

(b) the steps taken/proposed to start "Speed Post" arrangement at all post offices in North Bombay; and

(c) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The list of Delivery Post Offices in North Bombay where Speed Post arrangements are available is enclosed as annexure.

(b) and (c). The introduction of Speed Post facility in any Post Offices is an on going process and whenever a proposal is received the same is examined keeping in view the operational arrangements and market and commercial viability.

STATEMENT

The List of Delivery Post Offices where Speed Post Arrangement is Available in North Bombay

<i>Sp Counters-</i>	<i>Delivery POS:</i>
1	2
Andheri R.S.	
Bandra West	
IIT Powai	
J.B. Nagar	
Mhim H.O.	
Saki Naka	
Sion P.O.	
Borivali West	
Chakala MIDC	
Kurla	
Santacruz East	
Santacruz West	
Bhayander	
Mira RD.	
Jogeshwari (W)	
Kandiwali West	
Dahisar	
Bhandup	

*Sp Counters-**Delivery POS:*

1

2

Mulund

Ghatkopar (W)

Chembur

[Translation]

T.V. Serials on Prominent Freedom Fighters

3268. SHRI LALIT ORAON: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to produce telefilm or a serial on the lives of the prominent adivasi freedom fighters like Birsa Munda, Siddho-Kanho, Jatra-Tana Bhagat, Veer Buddha Bhagat etc. of Bihar;

(b) if so, by when; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). Programme in various formats and documentaries have been produced by Doordarshan on eminent tribal leaders including Birsa Munda and others. A programme on Birsa Munda was telecast of 9.6.92. Commissioning of such programmes would depend on receipt of a suitable proposal and the programme requirements of Doordarshan.

[English]

Deemed University Status to Film and T.V. Institute at Calcutta

3269. PROF. MALINI BHATTACHARAYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to grant "Deemed University" status to the Film and Television Institute being set up in Calcutta;

(b) if so, the details thereof;

(c) the steps taken to diversify courses of study and programme of research for the proposed institute;

(d) whether the universities in Calcutta are being consulted for specialised advice in this regard; and

(e) if so, the details thereof;

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). Government has approved the project of setting up a Film and TV Institute at Calcutta. The status to be granted to the Institute and courses of study as well as programme of research can be decided only when the Institute is ready.

(d) and (e). It will be the Government's endeavour to obtain the most modern academic and professional inputs including from Universities in Calcutta to the maximum advantage of the Institute. However, the details have not yet been worked out, as it is premature to do so.

Compassionate Appointments in NTPC

3270. SHRI SATYA DEO SINGH: Will the Minister of POWER be pleased to state:

(a) the number of cases pending for appointment on compassionate ground in National Thermal Power Corporation since 1989 till November 30, 1992, year-wise;

(b) the reasons for not providing these employment so far; and

(c) the time by which these cases will be cleared particularly in Badarpur Unit?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). The information is being collected and will be laid on the Table of the House.

[Translation]

Power Schemes In Uttar Pradesh

3271. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of POWER be pleased to state:

(a) the number of proposals received from the Government of Uttar Pradesh for Schemes regarding rural electrification, power generation, power transmission and power distribution by the Union Government or its financial institutions for approval; and

(b) the time since when the above schemes are pending with the Government and likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). Information is being collected and will be laid on the Table of the House.

[English]

Survey for Attending the Telephone Complaints

3272. SHRI SHANKERSINH
VAGHELA:
SHRI ATAL BIHARI
VAJPAYEE:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any survey has been conducted recently regarding timely attendance of complaints of fault-repair and installation services of telephones in Delhi;

(b) if so, the findings of the survey;

(c) the reasons for not attending the complaints in time; and

(d) the action taken by Government to

remedy the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir. The IMRB carried out appraisal during July 92.

(b) The details are given in Statement-

(c) The surveys were conducted during rainy season. Therefore, the cable faults which are high during this season would not be attended to in time.

(d) Clearance of faults is continuously monitored on daily basis. Suitable remedial action is taken from time to time to see that the faults are cleared promptly and no unavoidable delay takes place. Particular attention is being paid to the long duration faults. If the delay in fault clearance is attributable to the lapse on the part of any official, action as per rule is taken.

STATEMENT-I

According to the appraisal carried out by M/S. Indian Market Research Bureau, the following are the findings:-

1. Fault Repair Service:

(Opinion)	Very Good	- 5.7%	Same Day clearance	16.6%
	Satisfactory	63.3%	Next day	22.9%
	Poor	- 30.9%	Later	60.5%

2. New Connections within 15 days - 17.5%

Supply of Coke Breeze to Workers of IISCO

March 30, 1992 and state:

(a) the details of the audit report;

3273. SHRI PIUS TURKEY: Will the Minister of STEEL be pleased to refer to reply to Unstarted Question No. 5105 dated

(b) the details of the verification of the complaints of the employees;

(c) whether the reported quantity of coke breeze distributed among the workers tally with the figures shown in the audit report; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) to (d). Information is being collected and will be laid on the Table of the House.

Allocation of Newsprint to Small Newspapers

3274. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the small newspapers are facing difficulties in the matters of allocation of newsprint under the New Policy;

(b) if so, the details thereof;

(c) whether the Government propose to take steps to remove the difficulties of small newspapers; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (d). Under the new Policy, the Office of the Registrar of Newspapers for India only issues certificate of entitlement for import of newsprint to those newspapers who apply for it. All newspapers, including small newspapers, are free to import the quantity of

newsprint required at a time, within the specified quantities allowed to be imported, either directly or through handling agents, including the STC. There are more than 100 handling agents enlisted with RNI who are not only importing newsprint, but also financing the small newspapers. Hence, the small newspapers are not expected to face difficulties under the new Policy.

[Translation]

LPT at Mohammadabad in U.P

3275. SHRI VISHWANATH SHASTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have decided to instal Low Power T.V. transmitters in Mohammadabad under Ghazipur district of eastern Uttar Pradesh;

(b) whether the Government of Uttar Pradesh has agreed to provide land for installing the said T.V. transmitter; and

(c) if so, the time by which it is likely to be installed?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Yes, Sir. It has been decided to set up a low power TV transmitter at Mohammadabad in Uttar Pradesh.

(b) Site belonging to Nagar Palika in Mohammadabad has been finalised.

(c) As per the present indications, this transmitter is expected to be commissioned into service during 1993-94.

*[English]***Chip Cord Telephones**

3276. SHRI DHARMABHIKSHAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to instal chip cord telephones in the country; and

(b) the places where it is likely to be provided during the Eighth plan period?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir. Chip card telephones are planned to be provided at suitable places, subject to their availability and feasibility.

(b) Public Telephones are provided to afford easy accessibility to the public at all places such as:

- Airports
- Hospitals
- Bus Stands
- Railway Stations
- Pilgrim Centres
- Public Educational Institutions
- Libraries
- Tourist Centres
- Student hostels
- Government colonies
- Family quarters of defence personnel

- Resettlement colonies

- Commercial housing societies etc.

- Others public places & by individual franchisees. During the Eighth Plan period public Telephones, including Chip card telephones, are proposed to be installed at all such places

Airlink of Visakhapatnam with Delhi and Hyderabad with Khajuraho

3277. SHRI RAMA KRISHNA KONATHALA:
DR. VISWANATHAM KANITHI:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to air link Visakhapatnam with Delhi;

(b) if so, the details is thereof;

(c) whether there is any proposal to establish an airlink between Hyderabad and Kharjuraho;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (e). There is no proposal to introduce airlinks on Visakhapatnam-Delhi and Hyderabad-Khajuraho sectors due to capacity constraints.

ADB Funded Projects of NTPC

3278. SHRIMATI VASUDHARARAJE: Will the Minister of POWER be pleased to state:

(a) whether some of the National Thermal Power Corporation projects are being funded by the Asian Development Bank (ADB);

(b) if so, the names and location of the projects funded upto November 30, 1992; and

(c) the amount sanctioned by ADB for these projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) No, Sir.

(b) and (c). Do not arise in view of (a) above.

Opening of New Hotels by HCI

3279. SHRI VIJAY NAVAL PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Hotel Corporation of India proposes to open new hotels during the Eighth Plan period;

(b) if so, the details thereof including the estimated cost of each hotel; and

(c) by when these are likely to be opened?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c). Do not arise.

Telecom Facilities In Punjab In Eighth Plan

3280. SHRI GURCHARAN SINGH DADAHOOR: Will the Minister of COMMU-

NICATIONS be pleased to state:

(a) whether the Government propose to improve telecom. facilities in Punjab during the Eighth Plan period; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The 8th plan envisage addition of around 5,00,000 lines in addition to replacement/Automatisation of around 92,600 lines mostly by Electronic equipment during the plan period in Punjab Telecom Circle. The improvement programmes for the Telecom facilities include:-

- Full automatisation of network by March '94.

- Replacement of life expired and wornout equipment by Electronic equipment.

- Practically all new equipment proposed for induction during the 8th plan period to be of digital type.

- Computerisation for Telecommunication services such as directory enquiry, billing, manual trunk service etc.

- Replacement of all Strowger MAX-III exchanges by Electronic exchanges (as part of the programme to provide national subscriber dialling to all exchanges).

- Provision of Subscriber Trunk Dialling facility to all exchanges.

- Provision of phone facility in all Gram Panchayats by 1.4.1995.

- Additional 1.5 lakh Villages to have

phone facility by 1.4.1997.

- Public call Offices for every 100 household in urban areas.

- High-way telephones on national Highways.

- Delivery of 98% of booked telegrams within 12 hours and 100% within 24 hours.

- Bureau fax Telecom Centres at sub-divisional/Tehsil head quarters or equivalent towns.

- This is subject to availability of the resources.

Telephone Exchanges in Kerala

3281. SHRI KODIKKUNIL SURESH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to set up new telephone exchanges in Kerala during 1992-93; and

(b) if so, the details thereof; district-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) District-wise details is given in the statement enclosed.

STATEMENT

The details are furnished below district-wise

Kasaragod district

Delampadi 128 P C-DOT RAX

Cannanore District

Rajagiri 128 P C-DOT

Trichur District

Vettilapara 128 P C-DOT RAX

Idukki district

Kanjikuzhi 128 P C-DOT RAX

Karimban 128 P C-DOT RAX

Puliyammala 128 P C-DOT RAX

Vazhavara 128 P C-DOT RAX

Paloorkavu 128 P C-DOT RAX

Ernakulam District

Mekkadampur 256 P C-DOT RAX

Quilon District

Nilamel 128 P C-DOT

Doordarshan Kendra at Madurai

3282. SHRI D. PANDIAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up Doorshan Kendra at Madurai in Tamil Nadu;

(b) whether the land for the building has since been acquired; and

(c) if so, the reasons for delay in its construction and commissioning?

THE DEPUTY MINISTER IN THE MIN-

ISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). The Scheme "Setting up of TV Centres at Cultural Centres" which, *inter-alia*, included establishment of TV studio centre at Madurai, was reviewed in view of resources available for the purpose and it was decided that Doordarshan should consolidate and operationalise the existing studios in the country and those in the pipeline instead of going in for further expansion. Consequently, the scope of the scheme mentioned above was reduced and the proposal for setting up of TV studio centre at Madurai along with similar proposals for Ranchi and Pune were dropped. The land procured at Madurai for the purpose is now envisaged to be suitably utilised for other Doordarshan project.

Regional Censorship Office, Madras

3283. SHRI ANBARASU ERA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the rates charged by the Regional Censorship Office at Madras from the producers for the film certification;

(b) by when these rates were fixed;

(c) whether there is any proposal to revise the rates; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). The rates charged for examination of feature films by all regional centres of the Central Board of Film Certification are given in the statement attached. These rates came into force w.e.f. 1.6.1983.

(c) and (d). There is a proposal to double

the examination fee for feature films (celluloid) to bring the fee at par with that charged for video films.

STATEMENT

Table of Fees

Part I - 35 millimetres/70 millimetres films

(i) Rs. 20 per 300 metres or part thereof where the film does not exceed 600 metres in length.

(ii) Rs. 100 per 300 metres or part thereof where the film exceeds 600 metres in length.

Part II - 6 millimetres films

(i) Rs. 20 per 120 metres or part thereof where the film does not exceed 240 metres in length.

(ii) Rs. 100 per 120 metres or part thereof where the film exceeds 240 metres in length.

Part III - 8 millimetres/super-8 films

(i) Rs. 20 per 60 metres or part thereof where the film does not exceed 120 metres in length.

(ii) Rs. 100 per 60 metres or part thereof where the film exceeds 120 metres in length.

Part III - A Video films

(i) Rs. 40 for every 10 minutes of duration or part thereof where the video film does not exceed 20 minutes of duration.

(ii) Rs. 200 for every 10 minutes of

duration to part thereof where the video film exceeds 20 minutes of duration subject to a minimum of Rs. 600.

(c) whether the Government propose to convert the remaining exchanges into electronic during 1992-93; and

Electronic Exchanges in Kerala

(d) if so, the details thereof, district-wise?

3284. SHRI THAVILJOHNANJALOSE:
Will the Minister of COMMUNICATIONS be pleased to state:

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). The information regarding the number of telephone exchanges at present in Kerala, district-wise and number out of them of electronic exchanges is as under:

(a) the number of telephone exchanges at present in Kerala, district-wise;

(b) the number out of them are electronics;

<i>Name of Distt.</i>	<i>Total No. of telephones exchanges</i>	<i>Number out of them electronic exchanges</i>
Trivandrum	40	29
Quilon	52	29
Pathanamthitta	37	11
Alleppey	38	17
Kottayam	59	23
Emakulam	74	48
Idukki	53	45
Trichur	47	21
Paghat	63	47
Malappuram	48	17
Calicut	41	17
Wynad	19	7

<i>Name of Distt.</i>	<i>Total No. of telephones exchanges</i>	<i>Number out of them electronic exchanges</i>
Cannanore	60	19
Kesaragod	38	17

(c) No, Sir. Not all of the remaining will be converted into electronic during 92-93.

(d) The no. of exchanges district wise which will be converted into electronic during 92-93 is as under:

Trivandrum	2
Quilon	14
Pathanamthitta	17
Aleppey	10
Kottayam	16
Ernakulam	7
Idukki	7
Trichur	16
Paghat	11
Malappuram	20
Calicut	16
Wynad	11
Cannanore	29
Kesaragod	17

[*Translation*]

**Extraction of Copper In Tosham,
Haryana**

the Minister of MINES be pleased to state:

3285. SHRI JANGBIR SINGH: Will

(a) the amount spent on the mining of copper in Tosham tehsil of Haryana and the

quantity of production increased thereby; and

(b) the steps proposed to be taken by the Government for the modernisation of this mine?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) There is no mining of copper in Tosham Tehsil of Haryana.

(b) Does not arise.

Power Generation in Bihar

3286. SHRI VIJOY KUMAR YADAV: Will the Minister of POWER be pleased to state:

(a) whether Bihar is not self-reliant in power generation;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government to make the State self-reliant in this field?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAJ): (a) Yes, Sir. During the period April - November, 1992, as against a requirement of energy of 5415 million units (MU), the availability was 3335 MUs (including assistance of 1638.2 MUs from Central Sector and from Northern and North-Eastern regions). Thus the deficit was 2060 MUs i.e. 38.0%.

(b) The main reason for low energy generation in Bihar was poor performance of the thermal power stations in the State, as reflected by PLF of 23.6% during the same period as against the All India average of 54.2%.

(c) Various other measures being taken to increase the availability of power in Bihar include addition of new generating capacity, miximising generation from existing generating stations, implementation of Renewal and Modernisation Programme, Reduction in transmission and Distribution losses, effective load management and energy conservation measures.

[English]

Opening of C.W.C. Office

3287. SHRIGOPINATHGAJAPATHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the proposal to open the regional office of the Central Water Commission at Bhubaneswar has been pending since long;

(b) if so, the reasons for the delay; and

(c) the steps taken to expedite its opening there?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c). The proposal for opening a Regional Office headed by a Chief Engineer, Central Water Commission, at Bhubaneswar was envisaged as a part of Cadre review proposals of the Central Water Engineering (Group-A) Service, which is still under processing.

[Translation]

Posts and Telegraph Offices in Madhya Pradesh in 7th and 8th Plans

3288. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of targets fixed for setting up of post and telegraph offices in Madhya Pradesh during the Seventh Five Year Plan;

(b) whether these targets have been achieved;

(c) if not, the reasons therefor; and

(d) the number of post and telegraph offices likely to be set up in MADHYA PRADESH during the Eighth Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The targets fixed for setting up of post offices and telegraph offices during Seventh Five year Plan were 419 and 35 respectively.

(b) Yes Sir.

(c) Does not arise.

(d) *Post Office:* It is proposed to open 500 departmental sub post offices and 3000 extra departmental branch post offices in the country during Eighth five Year Plan. Statewise targets are fixed annually based on funds allotted. During 1992-93, a target for opening 5 departmental sub post offices and 55 extra departmental branch post offices for Madhya Pradesh has been fixed.

Telegraph Office: 16 Telegraph offices are proposed to be set up in Eighth Five Year Plan in 16 new districts to be created by the Madhya Pradesh State Government.

Foreign Tourists in Uttar Pradesh

.3289. SHRI KESARI LAL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the percentage of the foreign tourists

visiting Uttar Pradesh has shown an increase during 1992;

(b) the main tourist places which were visited by them; and

(c) the increase noticed in the number of tourists upto November 1992 as compared to the last year?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The relevant statistics for the year 1992 are not available. According to a survey of foreign tourists conducted during 1988-89, the main tourist places visited by the foreign tourists in Uttar Pradesh are Agra, Varanasi, Haridwar - Rishikesh, Sarnath, Lucknow, Mussoorie, Nainital, Badrinath - Kedarnath, Dehradun and Allahabad.

[English]

Seasonal Khalasis Working In C.W.C.

3290. SHRI ZAINAL ABEDIN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of seasonal khalasis working in different Divisions of the Lower Ganga and Eastern rivers circles under the Central Water Commission, Division-wise;

(b) whether the number of working days of the seasonal khalasis have considerably reduced in recent years;

(c) if so, the reasons therefor; and

(d) the criteria followed in absorbing seasonal khalasis in the seasonal work charged/regular establishment?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The Division-wise break-up of

seasonal khalasis working in the Lower Ganga and Eastern Rivers circles under the Central Water Commission is as follows:

1.	Lower Ganga Circle	
	(i) Damodar Division, Anansol	130
	(ii) Lower Ganga Division, Berhampore	30
2.	Eastern Rivers Circle, Bhubaneshwar	
	(i) Brahmani-Subarnarekha Division	80
	(ii) Eastern Rivers Division	80
	(iii) Mahanadi Division	85

(b) and (c). The working days of the seasonal khalasis depends on monsoon months and flow in rivers. There are little variations and generally this period is of the order of 3 to 4 months.

(d) The seasonal khalasis are absorbed as regular work-charged khalasis as and when vacancies arise as per seniority-cum-fitness and subject to their fulfilling other recruitment conditions.

Nickel Reserves at Sukinda Valley in Orissa

3291. DR. KRUPASINDHU BHOI: Will the Minister of MINES be pleased to state:

(a) the estimated nickel reserves in Sukinda Valley in Orissa;

(b) the steps taken by the Government for its proper exploitation;

(c) whether the Government propose to set up a nickel plant at Sukinda during the

Eighth Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) As per the National Mineral Inventory as on 1.1.1985, the total reserves of Nickel in Sukinda Valley of Cuttack District in Orissa has been estimated as 194.980 million tonnes of all grades.

(b) to (d). The Council of Scientific and Industrial Research (CSIR) has been entrusted with the preparation of a Techno-Economic Feasibility Report for a nickel plant. The setting up of a plant based on these deposits depends on the outcome of the Feasibility Study and availability of resources.

Alleged Pilferage of Postal Stamps

3292. SHRI K.V. THANGKABALU: SHRI G. MADEGOWDA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any enquiry has been conducted recently into the alleged cases of pilferage and circulation of bogus postal stamps in Bihar;

(b) if so, the outcome thereof and the action taken by the Government against the guilty persons; and

(c) the steps taken or proposed to be taken to prevent such recurrences in future?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Cases of bogus stamps are under investigation by C.B.I. and cases of pilferage are under investigation by local police.

(b) In the cases of pilferage, one suspect official has been arrested by the local police. Two officials including the one arrested by the police have been placed under suspension. Four other officials have been punished with recovery of money as a result of Departmental investigations.

(c) Supervision has been tightened.

[Translation]

Transfer of Telephone Connections in Delhi

3. SHRI ARJUN SINGH YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the cases related to transfer of telephone connections are not disposed of even within fifteen days;

(b) if so, the reasons therefor;

(c) the number of applications received by the General Manager, Delhi Telephones

from the Members of Parliament between January to October 1992; and

(d) the details of cases disposed of in the office of each of the General Manager after two weeks, four weeks and more than four weeks, separately?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

Tourist Guides

3294. SHRIMATI SURYAKANTA PATEL:
SHRI S.N. VEKARIA:
SHRI ARVIND TULSHIRAM KAMBLE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have issued any specific instructions to all travel agents/agencies to utilise the services of Government approved guides;

(b) whether the Government have received any complaints from the Members of Parliament regarding violation of these instructions by them, and

(c) if so, the action taken/proposed to be taken by the Government in this regard so as to safeguard the interests of Government approved guides?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir. This has been brought

to the notice of the travel trade from time to time.

(b) and (c). Complaints against approved travel agents, tour operators in this regard are taken up for remedial action.

Telephone System in Jamnagar

3295. SHRI CHANDRESH PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telephone system generally remains out of order in Jamnagar district in Gujarat;

(b) if so, the details and reasons therefor;

(c) whether complaints have been received in this regard from January to November, 1992;

(d) if so, the details thereof;

(e) the steps taken or proposed to be taken by the Government in this regard; and

(f) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Complaints have been received in respect of unsatisfactory working of Jamnagar telephone exchange and Matwa exchange in Jamnagar Taluka. The reasons are partly due to difficulties in maintaining the old equipment and partly due to staff problems.

(c) Yes, Sir.

(d) Nearly 635 written complaints have been received.

(e) Investigations have been done in all the complaints for redressing the grievances. Action has already been taken against one official. Complaints are being monitored, investigated and prompt action taken. Moreover, refresher courses have also been arranged for technical staff as well as operative staff for improving their skills, attitude and behaviour. Supervision has been tightened. Manual exchanges are being progressively replace by electronic exchanges.

(f) Does not arise.

Panel Headed by Dr. N. Bhaskar Rao

3296. SHRI HARI KISHORE SINGH: Will the Minister of COMMUNICATIONS be pleased to state;

(a) whether the Government have received recommendations of the panel headed by Dr. N. Bhaskar Rao;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regards?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c). Yes, Sir. The Social Audit Panel has since submitted two Action reports. The First Action report contained recommendations for both Postal and Telecom. Departments. In the IInd Action Report the recommendations have been made for the Telecom. Department.

Department of Post: In the 1st Action Report, the Social Audit Panel made 38 recommendations for the Postal Department which include improvement in the quality of date stamping, promoting the use of Franking Machine by bulk mailers, greater inter-

ministerial interaction with the transport Ministries such as Civil Aviation/Railways, periodical review of tariff, ensuring higher percentage of delivery of ADs, increase in the rate of Postcard, improvement in the quality of information system and use of higher technology for the modernisation of Postal services and making them financially sound.

The recommendations have been examined and the modalities have been sorted out for their implementation.

Department of Telecom: The major recommendations made by the panel for Department of Telecom, include liberalised provision of public call offices, free directory enquiry service, computerised directory enquiry, subscribed-owned telephone instrument, expeditious fault rectification revision of forms, telephone billing and revenue collection, rebate for non-functional telephones, better communication with customers, measures to decongest lines, owing of subscribers terminal equipment, formation of watch dog panels, timely publication of telephone directories, waiting list for telephone subscribers and out of turn connections, decision about the status of MTNL.

These recommendations have been examined and the modalities have been worked out for their appropriate implementation.

Dam Over Kali River

3297. SHRI ANIL BASU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government will review its decision for the proposed dam across the Kali River near Pancheshwar; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SUHUKLA): (a) and (b). India and Nepal have discussed the dam across the Kall river near Pancheshwar in October, 1992, and agreed on a time-frame for expediting investigations and preparation of Project Report.

Anpara-B Thermal Power Project

3298. SHRI SANTOSH KUMAR GANGWAR:
SHRI RAJVEER SINGH:

Will the Minister of POWER be pleased to state:

(a) whether in regard to Anpara-B thermal power project while additionality to Uttar Pradesh is calculated on daily exchange rate, the same, when shown in accounts from the State Government to the Central Government is calculated of composite exchange rate and the State Government is asked to pay the difference (about 3 per cent) with the result that the State Government is not getting 100 per cent additionality in spite of specific orders by the Central Government in this regard;

(b) whether the Union Government have received any letter from Government of Uttar Pradesh in this regard; and

(c) if so, the steps taken by the Union Government to correct this anomaly?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). 100% additional central assistance released in case of Anpara 'B' Thermal Power Project (2x500 MW) is worked out, under the existing procedure, on the amount disbursed by the donor converted into rupees at daily

rate of exchange accounted for as external aid receipts and 3% margin is recovered from the importers to maintain parity with the selling rate of foreign exchange and to take care of daily fluctuation in the exchange rates.

The Office of the Aid Accounts and Audit Division of the Ministry of Finance (Department of Economic Affairs) have already sent to the UP State Electricity board copies of the public notices covering the procedure for adoption of exchange rates for calculating counter part rupees funds in response to the communication received from them.

[Translation]

Construction of High Dams in Himalayan Region

3299. PROF. MALINI
BHATTACHARAYA;
SHRIBASUDEB ACHARYA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether construction of high dams in Himalayan region are unsafe;

(b) whether attention of the Government has been drawn by the geologists from time to time in this regard; and

(c) if so the reaction of the Government thereto?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKIA): (a) No, Sir. Since Independence a number of high dams have been constructed in the Himalayas e.g. Salal in Jammu and Kashmir, Bhakra in Punjab, Pong in Himachal Pradesh, Ramanga and Maneri in Uttar

Pradesh, Kopili in Assam and these are all safe. It may be mentioned that even during earthquake of October, 1991, 39 metre high concrete gravity dam of Maneri near Uttar Kashi has not suffered any damage though it was located within the epicentral area.

(b) and (c). From time to time, Geologists in their individual capacity have drawn attention towards the tectonic and seismic features of the Himalayan region.

The Geologists of Geological Survey of India appraise and advise the Project Authorities regarding the regional geological setup, tectonics and seismicity of a project area and their likely impact on the proposed civil engineering structures. The design of the engineering structures are accordingly carried out by the Project Authorities in consultation with experts as per Indian Standards.

Postal Services in Delhi

3300. SHRI S.N. VEKARIA:
SHRIMATI SURYAKANTA
PATIL:
SHRI MADAN LAL
KHURANA;
SHRI AVTAR SINGH
BHADANA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether attention of the Government has been drawn towards the newsitem captioned "Delhi Ki Dak Vyavastha Charama Rahi Hai", appearing in the 'Navbharat Times', dated November 11, 1992;

(b) if so, the reaction of the Government thereto; and

(c) the measures being adopted to improve the postal services?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir. A news item has appeared in the 'Navbharat Times' dated 11-11-92 under caption 'Delhi Ki Dak Vyavastha Chārmara Rahi Hai'.

(b) Efforts are made to maintain postal services in Delhi at an expected level of performance.

(c) it is planned to open new post offices, install additional letter boxes and provide required man power to meet the growing demands for postal services in Delhi.

Telephones Connections to Freedom Fighters

3301. SHRI SURAJ MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have decided to provide special facility of a telephone connection to the persons getting freedom fighters; pension;

(b) if so, the number of such cases received by the Government from Bihar during the last three months; and

(c) the time by which the telephone connections are likely to be provided to them?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir, with effect from 15 August 1992, Freedom Fighters have been made eligible for provision of a telephone connection on top most priority basis under the "Swatantra Senani" category (Non-OYT/SWS).

(b) 450 applications have been received by the Bihar Telecom. Circle during the period.

(c) 215 telephone connections have already been provided, and telephone connections to the remaining applicants would be provided within 30 days on receipt of relevant particulars subject to technical feasibility.

[English]

Joint Power Plant In Maharashtra

3302. SHRI PRAFUL PATEL: Will the Minister of POWER be pleased to state:

(a) whether M/s Enron Power Corporation of USA and the Maharashtra State Electricity Board (MSEB) are planning to set up a joint power plant;

(b) if so, whether the modalities of the plant have been finalised; and

(c) if so, the time by which it is likely to be commissioned and the estimated cost of the project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) No Sir.

(c) The commissioning schedule will be known only after the modalities have been finalised by the project proponents.

[Translation]

Indira Canal Phase-I and II

3303. SHRI MANPHOOL SINGH:

SHRIMATIVASUNDHARA RAJE:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the amount spent of Indira Canal Phase-I and II and the area brought under irrigation so far; and

(b) the assistance provided by the Government, so far regarding construction of Indira Canal?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Upto end of March, 1992, an expenditure of Rs. 276 crores on Canal works and about Rs. 264 crores on Area

Development Works in Stage-I of ICNP has been incurred. For Stage II an expenditure of about Rs. 594 crores on Canal Works and about Rs. 231 crores on Area Development Works has been incurred. State I of the project has been completed and the designed potential of 5.78 lakh hectares have almost been fully utilised. In Stage-II an area of 2.22 lakh ha. has been opened up through canal construction upto March '92. Water courses have been constructed in an area of about 1.82 lakh ha. and the actual irrigation is 59000 ha.

(b) Liberal Central Assistance has been extended to this project from time to time for Canal and Area Development Works as under:

Rs. in crores

	<i>Up to end of VII Plan</i>	<i>1990-91</i>	<i>1991-92</i>
1. For Water Courses under Centrally Sponsored Scheme for Command Area Development	45.60	19.99	14.12
2. For Canal Works.			
a. Advance Plan assistance	45.00		
b. Drought Relief Assistance	20.00	-	-
c. Border Area Development Grants	60.70	28.60	27.80
	125.70	28.60	27.80

[English]

Leasing out Mines to Tata Group in Bihar

3304. SHRI RAMDEW RAM: Will the Minister of MINES be pleased to state:

(a) the details of mines leased out to Tata Group of Industries in Bihar; and

(b) the amount received there from by the Union Government and the State Government during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Seven coal mines/collieries in district Dhanbad and hazaribagh, five Iron-Ore mines covered by two mining

leases in district Singhbhum and one Silica Stone/Quartzite mine in Monghyr District have been leased out to Tata Group of Industries in Bihar. The details of mines are given below:

(i) Coal:

District Dhanbad

<i>Sl. No.</i>	<i>Name of colliery</i>	<i>Area</i>
1.	Jamadobha colliery	7076.70 bighas approx.
2.	Jamadobha 6/7 Pits	1248.50 bighas approx.
3.	Digwadeeh colliery	2210.00 bighas approx.
4.	Chaitudeeh-Malkera colliery	2237.50 bighas approx.
5.	Bhela T and Colliery	963.10 bighas approx.
6.	Sizua colliery	2787.50 bighas approx.

District Hazaribagh

7. West Bokaro colliery 130077 Standard bighas.

Villages Duruksamar, Banzi, Parež, Pundi, Barughuta, Kodla, Parsabera Tunti etc. Under Thana Mandu.

8. II Iron Ore
District Singhbhum
Mining Lease No.1
In this, 4 Mining Leases have been included.
Badajamda Block No.

Katamari, (achariburu
Novamundi, Kurth
Reserved Forest.

3.23 Sq. Miles

S.No.	Name of colliery	Area
9.	Jamda Block No. -11 to 1 P.F. block No.-P-40 Novampundi, Barabaljori	565.00 Sq. Miles
10.	Balizori & Kurth Kothari	237.23 Acres
11.	Novamundi & Balizori P.F. Block No. P-40 Mining Lease No. 2	0.554 Sq. Mile
12.	Mahudi (III) Silica Stone/Quart-Zite District Monghvr	
13.	Village - Ronkabad of district Monghyr (Plot No. 2 K. & 3 K.)	30.66 hectares

(b) No royalty or cess on minerals is payable to the Union Government. Cess and royalty received by State Government of

Bihar during the last three years on these minerals are as follows:-

Year	Royalty (Rs. in Lakhs)	Cess (Rs. in Lakhs)
1989-90	345.50	3724.23
1990-91	320.68	0.02
1991-92	2227.40	-
Total	2893.58	3724.25

[English]

Power Supply In Rural Areas

3305. SHRI UPENDRANATH VERMA:
Will the Minister of POWER be pleased to

state the percentage of power supplied to the agricultural sector and small scale industries, separately and has gone waste and pilfered in each State out of the total quantum of power generation in the country at present?

**THE MINISTER OF STATE OF THE
MINISTRY OF POWER (SHRI KALP NATH
RAI):** The energy generation in the country
during 1991-92 was 286.70 billion units. The
percentage of Power supply to Agriculture

Sector, Industrial Sector and transmission
and distribution losses in each State Elec-
tricity Board during 1991-92 is given in the
statement enclosed.

STATEMENT

Statement Showing the percentage. Sale of Electricity to Agriculture Sector, Industrial Sector and percentage of Transmission and Distribution Losses during 1991-92

Sl. No.	Name of SEB	(Figs. in million kwh)				
		% of Sale to agri. Sector	% of Sale to Indus. Sector	T & D Losses		
1	2	3	4	5		
1.	A.P.	36.8	42.0	19.3		
2.	Assam	1.9	45.0	20.5		
3.	Bihar	27.0	48.8	20.0		
4.	Gujarat	33.8	42.9	21.7		
5	Haryana	43.1	28.1	24.5		
6	Himachal Pradesh	2.1	42.2	19.2		
7.	Jammu & Kashmir	-	-	49.7		
8.	Karnataka	33.9	44.1	19.3		
9.	Kerala	3.9	52.3	21.0		

(Figs. in million kwh)

Si. No.	Name of SEB	% of Sale to agri. Sector	% of Sale to Indus. Sector	T & D Losses
1	2	3	4	5
10.	Madhya Pradesh	17.0	44.1	23.2
11.	Maharashtra	22.9	40.7	15.5
12.	Meghalaya	0.6	24.1	13.3
13.	Orissa	7.9	46.8	23.0
14.	Punjab	42.0	333688	1818.8
15.	Rajasthan	31.1	43.9	22.5
16.	Tamil Nadu	21.5	45.9	18.4
17.	Uttar Pradesh	38.6	29.3	25.0
18.	West Bengal	7.1	36.3	21.5

Stamps on Historical Places

3306. SHRIMATICHANDRA PRABHARS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of commemorative stamps on historical places in Karnataka released during the last three years;

(b) whether the commemorative stamps on the historical places like Badami, Ihole, Pattadakal, Belur, Halebid, Somanathapur, Mysore and Srirangapatnam have been released; and

(c) if not, the steps taken to release the commemorative stamps on the above historical places of Karnataka?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No such commemorative stamp was issued.

(b) No, Sir.

(c) No proposal for issuing any such commemorative stamp is presently under consideration.

Setting up of Air Stations

3307. SHRISATYAGOPAL MISRA: Will the Minister of INFORMATION AND BROADCASTING the locations where new AIR stations are likely to be set up in the country during the Eighth Plan Period?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): The Eighth Plan of All India Radio comprises of (i) continuing schemes of VII Plan (ii) continuing schemes of Annual Plans 1990-91 and 1991-92 and (iii) new schemes of VIII Plan.

Out of 82 AIR Stations to be set up during VIII Plan, 20 have been commissioned into service till date. The remaining 62 new AIR Stations, which are under implementation/ envisaged to be set up are indicated in the Statement enclosed.

STATEMENT*Radio Stations Envisaged to be set up during the VIII Plan***ANDHRA PRADESH**

1. Marcapuram

ARUNACHAL PRADESH

2. Ziro

ASSAM

3. Diphu

4. Tezpur

5. Kokrajhar

6. Nowgong

7. Dhubri

BIHAR

8. Daltonganj

9. Dhanbad

GUJARAT

10. Ahwa

11. Junagarh

HARYANA

12. Hissar

29.

Dhule

HIMACHAL PRADESH

30.

Osmanabad.

13. Dharamshala

MANIPUR

14. Kinnaur

31.

Churachandpur

15. Lahulpiti

MEGHALAYA

16. Kulu

32.

Jowai

17. Hamirpur

MIZORAM

JAMMU & KASHMIR

33.

Lungleh

18. Bhadrawah (Doda)

NAGALAND

19. Kargil

34.

Mokokchung

20. Poonch

ORISSA

KARNATAKA

35.

Bhawanipatna

21. Mercara

36.

Berhampur

22. Karwar

37.

Rourkela

23. Bijapur

38.

Bolangir

24. Raichur

RAJASTHAN

39.

Jaisalmer

KERALA

40.

Mount Abu

25. Idukki

41.

Jhalawar

MADHYA PRADESH

TAMIL NADU

26. Sagar

42.

Ootacamund

27. Guna

43.

Kodakanal

MAHARASHTRA

28. Nasik

44.

Tuticorin

TRIPURA

45. Longthrai

61. kavaratti

PONDICHERRY

46. Chamoli

62. Karaikal

47. Pithoragarh

[Translation]

48. Obra

Export and Import of Pig Iron

49. Uttar Kashi

50. Pauri/Srinagar

3308. SHRI RAM PUJAN PATEL:
SHRI NITISH KUMAR:
SHRI SUKHDEV PASWAN:

51. Mussoorie

52. Jhansi

Will the Minister of STEEL be pleased to state:

53. Bareilly

54. Aligarh

(a) the details of the quantities and the average annual rate of exporting and importing pig iron for the last three years;

55. Faizabad

WEST BENGAL

(b) the total percentage of foreign exchange earned during the above period;

56. Asansol

(c) whether various industrial establishments propose to set up secondary steel manufacturing units;

57. Malda

58. Darjeeling

(d) if so, the number of establishments applied in this regard so far; and

UNION TERRITORIES

ANDAMAN & NICOBAR

(e) the time by which a decision is likely to be taken thereon?

ISLANDS

59. Car Nicobar

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) The quantity of pig iron imported in the last three years is as under:-

DAMAN & DIU

60. Daman

<i>Year</i>	<i>Quantity</i>
1989-90	3.56 Lakh Tonnes
1990-91	1.89 Lakh Tonnes
1991-92	1.52 Lakh Tonnes

(NB: Imports through Major Ports only)

No pig iron has been exported from the country in the last 3 years.

(b) Does not arise.

(c) to (e). The Iron and Steel industry has been exempted from the requirements of compulsory licencing under the Industries (Development and Regulation) Act, 1951 and new steel manufacturing units do not need an industrial licence unless they are proposed to be set up in a restricted location. Presently there is no application for an industrial licence for setting up a steel manufacturing unit pending with the Government. However, a large number of Industrial Entrepreneurs Memorandum (IEM) have been filed by prospective entrepreneurs for setting up steel manufacturing units in the country. It is difficult to say at this stage how much of the proposed capacity will be finally established.

[English]

Setting up of Restaurants/Hotels In Foreign Countries

3309. SHRIMATI DIPIKA H. TOPIWALA:
SHRIMATI KRISHNENDRA KAUR (DEEPA):

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the India Tourism Development Corporation proposes to launch any international projects including opening of new restaurants/hotels in foreign countries;

(b) if so, the details thereof including the names of the countries where such projects are likely to be started;

(c) the expenditure including foreign exchange likely to be incurred thereon; and

(d) the extent to which it will boost tourism in the country and flow of foreign tourists in India?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). ITDC is contemplating to set up new Indian Cuisine Restaurants abroad as joint ventures but no such project has yet been finalised.

(c) An outlay of Rs. 60 to Rs. 70 lakhs per restaurant is envisaged as ITDC's equity contribution mainly by way of goods and services involving no foreign exchange.

(d) In addition to popularise Indian food abroad, these restaurants will become India's Windows for promotion of international tourist traffic from overseas countries.

[*Translation*]**S.T.D. Link of Cities of Bihar With Delhi**

3310. SHRI MUMTAZ ANSARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of the cities of Bihar which have been linked with Delhi by S.T.D. facility during last year and till date;

(b) the names of the places proposed to be linked during the next year;

(c) whether S.T.D. links remain out of order between major cities of Bihar and Delhi; and

(d) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Information is given in Statement I (A) and I(B).

(b) The list of new places in Bihar proposed to be connected to STD network upto 31.3.94 is given in statement II.

(c) No, Sir, the STD service from major cities of Bihar to Delhi is generally satisfactory.

(d) Question does not arise in view of answer at (c) above.

STATEMENT - I (A)

Names of Places/Cities of Bihar linked with Delhi by STD Facility 1.4.1991 to 31.3.1992.

<i>Sl. No.</i>	<i>Name of Place/City</i>
1.	Akbar Nagar

<i>Sl. No.</i>	<i>Name of Place/City</i>
2.	Bachwara
3.	Bairgania
4.	Balaubazar
5.	Bangaon
6.	Banka
7.	Barahiya
8.	Barauni Oil Refinery
9.	Belaganj
10.	Bermo
11.	Bhabhua
12.	Bhagwanpur (Begusarai)
13.	Bidupur
14.	Bihta
15.	Birpur
16.	Buxar
17.	Chatra
18.	Chautham
19.	Dhandaha
20.	Garhwa
21.	Ghoghardiha
22.	Harda
23.	Hatuwa

<i>Sl. No.</i>	<i>Name of Place/City</i>	<i>Sl. No.</i>	<i>Name of Place/City</i>
24.	Jalal Garh	45.	Nagri
25.	Jamtara	46.	Nirmali
26.	Jamui	47.	Obra
27.	Janakpur Road	48.	Pakur
28.	Jasidih	49.	Panchgachia
29.	Jhanjharpur	50.	Parbatta
30.	Karjanharpur	51.	Pawapuri
31.	Khunti	52.	Pratapganj
32.	Kishanpur	53.	Ramgarh (Bhabhua)
33.	Koderma	54.	RAnagarh (Hazaribagh)
34.	Langanj	55.	Rameshwar
35.	Madhopur	56.	Raxaul
36.	Madhupur	57.	Saubazar
37.	Maher	58.	Seohar
38.	Mansurchak	59.	Sidhawalia
39.	Mesra	60.	Sukhpur
40.	Mohania	61.	Supaul
41.	Mokamah	62.	Sursand
42.	Motipur	63.	Tantasilwai
43.	Muriganj	64.	Thakurganj
44.	Muskipur	65.	Warsaliganj

STATEMENT - I (B)

List of Places/Cities in Bihar linked with Delhi during 1.4.1992 to 30.11.1992.

<i>Sl. No.</i>	<i>Name of Place/City</i>
1.	Amjhor
2.	Arwal
3.	Barajamda
4.	Bikram
5.	Banjari
6.	Baghmara
7.	Bahadurganj
8.	Balidih
9.	Barachakia
10.	Bihariganj
11.	Benipur
12.	Bharthouli
13.	Bochha
14.	Chakradharpur
15.	Chandratura
16.	Charki
17.	Daud Nagar
18.	Dalsingh Sarai
19.	Dadri
20.	Ghatsila

<i>Sl. No.</i>	<i>Name of Place/City</i>
21.	Govindpur
22.	Hilsa
23.	Itki
24.	Joduguda
25.	Jainagar
26.	Jamalpur
27.	Jhinkpani
28.	Kako
29.	Katras
30.	Kandra
31.	Kuju
32.	Kurhani
33.	Kankarbagh
34.	Latehar
35.	Lakhi Sarai
36.	Lakhmi Niat]
37.	Loyabad
38.	Mahesh Khunt
39.	Mahnar
40.	Manjhaul
41.	Masaurhi

*Linking with Delhi by STD from 1.12.1992
to 31.3.1994.*

<i>Sl. No.</i>	<i>Name of Place/City</i>
42.	Meghatuburu
43.	Naugachia
44.	NMoamundi
45.	Pipra
46.	Patliputra
47.	Rajouli
48.	Rajnagar
49.	Rajendra Nagar
50.	Riga
51.	Sheikhapura
52.	Sherchati
53.	Simra
54.	Tajtur
55.	Tekari
56.	Triveniganj
57.	Turki
58.	Udakishanganj
59.	Vaishali

<i>Sl. No.</i>	<i>Name of Place/City</i>
1.	Patratu
2.	Rajrappa
3.	Jhajha
4.	Kahal Gaon
5.	RAJmahal
6.	Barharwa
7.	palajori
8.	Jharmundi
9.	Amarppura
10.	Dumraon
11.	Piro
12.	Bikramganj
13.	Kochas
14.	Dianara
15.	Bakhtiyarpur
16.	Kerma
17.	Barsoi
18.	kataria
19.	Bagha
20.	Sugauli
21.	Japla

STATEMENT - II

List of Places/Cities in Bihar proposed for

<i>Sl. No.</i>	<i>Name of Place/City</i>
22.	Simdega
23.	Barhi
24.	Thulparas
25.	Koelwar
26.	Jagdishpur
27.	Cfhausa
28.	Ghatotar
29.	Amarpur
30.	Sultanganj
31.	Nasriganj
32.	Nokha
33.	Toonpoon
34.	Gaurichak
35.	Dayal Chak
36.	Sampatchak
37.	Ram Nagar
38.	Navi Nagar
39.	Spuru
40.	Goh
41.	Akribarma
42.	Mihizam
43.	Baghmara

<i>Sl. No.</i>	<i>Name of Place/City</i>
44.	Mahal pahari
45.	Metarhat
46.	Nagarlettari
47.	lesliganj
48.	Nirsa
49.	Rajganj
50.	Gomoh
51.	hatgamaria
52.	Bahragoda
53.	Chakrelia
54.	Dalbhumgarh
55.	Bihar Sponge
56.	Manoharpur
57.	Gua
58.	Jhinkpani
59.	Khelari
60.	Ray
61.	MC Luski Ganj
62.	paperwar
63.	Chandwa
64.	Haidar Nagar
65.	Hariharganj

<i>Sl. No.</i>	<i>Name of Place/City</i>
66.	Rehala
67.	Chhipodohar
68.	Kochas
69.	Kudra
70.	Durgawati
71.	EKMA
72.	Dighwara
73.	Birau
74.	Barun

[English]

Exodus of Pilots

3311. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Flight of pilots hits IA in the belly' appearing in the Times of India dated October 11, 1992;

(b) if so, the facts thereof; and

(c) the steps taken or proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes Sir.

(b) The newspaper report was mainly about the exodus of Indian Airlines pilots, disparity in the salary of pilots posted at

different regions, and the scalling down of operations due to alleged shortage of pilots.

(c) Indian Airlines is proposing to induct more trainees, increase their bond amount, make changes in the career progression of pilots to reduce conversion time from one aircraft type to another to ensure availability of adequate number of pilots to man its fleet. The difference in total earnings of pilots of Indian Airlines posted at different regions is on account of variable/reimbursable allowances payable to the pilots for operation of flights. Due to different nature of operation of flights, it is not possible to equalise the earnings of pilots without bringing about systemic changes.

National Power Grid Corporation of India

3312. SHRI P.M. SAYEED:
DR. LAL BAHADUR RAWAL:
SHRI NITISH KUMAR:
DR. MAHADEEPAK SINGH SHAKYA:
SHRI V. KRISHNA RAO:
SHRIMATI BASAV RAJESWARI:

Will the Minister of POWER be pleased to state:

(a) whether the Government have changed the name of the National Power Transmission Corporation to National Power Grid Corporation of India;

(b) if so, the reasons therefor;

(c) in which State or States power grids are operating;

(d) the details of the responsibilities assigned to the newly constituted Grid Corporation;

(e) whether any time bound responsibility has been fixed to reduce the 25 per cent loss of power during transmission and distribution;

(f) if not, the reasons therefor; and

(g) the details of the responsibilities of Central Electricity Authority in the new set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). Yes Sir, the new name more appropriately reflects the Corporate Mission of Establishment of the Regional and National Power Grids.

(c) POWERGRID is operating in all the states of the country for supplying their shares of power from various central generating stations.

(d) With the change in name of the Corporation, no change has been made in the responsibilities assigned to Power Grid Corporation of India Ltd. (POWERGRID).

(e) and (f). POWERGRID is evacuating power from the central sector generating stations upto the major points in the grid. Further distribution of power within each beneficiary state is the responsibility of the concerned SEB. Major portion of the losses are involved in the sub transmission & distribution systems owned by State Electricity Boards. The transmission losses in POWERGRID's EHV transmission system are quite low, of the order of 3-4% which are considered quite rational and reasonable.

(g) No change has been made in the responsibilities of Central Electricity Authority.

Construction to Yatri Niwas Maharashtra

3313. SHRI ARVIND TULSHIRAM KAMBLE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Maharashtra for construction of Yatri Niwas in the State;

(b) if so, the details thereof, location-wise;

(c) the action taken by the Government thereon; and

(d) the time by which it is likely to be cleared?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No project proposal with detailed estimates has been received from the Government of Maharashtra in respect of construction of Yatri Niwas.

(b) to (d). Does not arise.

[Translation]

Head Post/Telegraph Offices in Uttar Pradesh

3314. SHRI RAMPAL SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of schemes for the expansion of postal facilities during 1992-93 in Uttar Pradesh; and

(b) the time by which the head post office and telegraph office is likely to be

opened in New Janpad namely Sidharth Nagar, Maharajganj, Mau etc. in Uttar Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RAMGAYYANAIDU): (a) During 1992-93, it is proposed to open 10 departmental sub post offices and 75 extra departmental branch post offices in Uttar Pradesh.

(b) *Post Office*: There exist head post offices at Maunath Bhanjan, Ferozabad, Dansi in district Sidharth Nagar and Roorkee in hardwar district. There is no proposal to open a head post office at Maharajganj and Sonbhadra.

Telegraph Office: Telegraph offices in the following Janpads are already functioning from the dates shown against each:-

<i>Sl.No.</i>	<i>Name of District</i>	<i>Date of opening of telegraph office</i>
1.	Hardwar	31.03.1982
2.	Ferozabad	25.02.1985
3.	Maunath Bhanjan	30.11.1989
4.	Robertsganj (Sonebhadras)	28.02.1990
5.	Maharajganj	28.02.1990
6.	Siddharath Nagar	30.03.1990

[English]

Korba Thermal Power Station

3315. KUMARI PUSHPA DEVI SINGH: Will the Minister of POWER be pleased to state:

(a) the installed capacity of the Korba Thermal Power Station;

(b) the number of units of the power station commissioned and power generation capacity achieved, so far;

(c) the phases in which the thermal power station is likely to be completed; and

(d) the progress made, so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d). The installed generating capacity of the Korba Thermal Power Station of Madhya Pradesh Electricity Board is 1240 MW as per the following details:

Korba East TPS II	4 x 40 MW	=	160 MW
Korba East TPS III	2 x 120 MW	=	240 MW

Korba West TPS

4 x 210 MW

840 MW

1240 MW

The Korba West Extension Project envisaging installation of 2 units of 210 MW each was sanctioned by the Planning Commission in August, 1991. The orders for the main plant and equipment for this project have not been placed so far. As such, its commissioning schedule cannot be anticipated. The Madhya Pradesh Electricity Board have since informed that the State Government have decided to allocate this project to the private sector.

district of Maharashtra; and

(b) the time by which this gap is likely to be bridged?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) District-wise details of gap between demand and provision of telephone connections are given in statement-I.

[Translation]

Telephone Connections in Maharashtra

3216. SHRI PANDURANG
PUNDLIK FUNDKAR:
SHRI PRAKASH V. PATIL:

(b) The Department of Telecom has formulated 8th Five Year Plan (1992-97) which envisages.

To provide telephone connections practically on demand in rural and tribal areas.

Will the Minister of COMMUNICATIONS be pleased to state:

Waiting period for telephone connection not to exceed two years in large telephone systems. The plans have been drawn accordingly for Maharashtra.

(a) the gap between demand and provision of new telephone connections in each

STATEMENT

Districtwise gap details between the demand & provision of telephone connection in Maharashtra

Details of Demand and provision of Telephone connection

<i>Sl. No.</i>	<i>Name of District</i>	<i>Gap between Demand and provision of Telephone</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Ahmednagar	9135
2.	Akola	4297

<i>Sl. No.</i>	<i>Name of District</i>	<i>Gap between Demand and provision of Telephone</i>
1	2	3
3.	Amravati	4667
4.	Aurangabad	12982
5.	Beed	1783
6.	Bhandara	2326
7.	Buldhana	1516
8.	Chandrapur	3461
9.	Dhule	3130
10.	Gadchiroli	367
11.	Jalgaon	6911
12.	Jalna	1714
13.	Kolhapur	13851
14.	Latur	3316
15.	Nagpur	289730
16.	Nanded	3599
17.	Nasik	14833
18.	Osmanabad	816
19.	Parbhani	2182
20.	Pune	54849
21.	Raigad	2760
22.	Ratnagiri	2405
23.	Sangli	6904

<i>Sl. No.</i>	<i>Name of District</i>	<i>Gap between Demand and provision of Telephone</i>
1	2	3
24.	Satara	4176
25.	Sindhudurg	904
26.	Solapur	8898
27.	Thane	30206
28.	Yavatmal	1401
29.	Wardha	1562

[English]

Recognition to Small Newspapers

3317. SHRI CHETAN P.S.
CHAUHAN:
PROF. RITA VERMA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of cases of recognition to small newspapers, magazines, weeklies for release of the Government advertisements are pending with the Directorate of Advertising and Visual Publicity and since when;

(b) the steps taken to expedite the grant of recognition; and

(c) the break up of amount of advertisements released to big, medium and small newspapers during the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) 304 applications from small newspapers, magazines and weeklies received since August, 1992 are pending with DAVP.

(b) All these applications are being scrutinised for the purpose of placing them before the Empanelment Committee for consideration.

(c) The compiled information is available with DAVP for the period April to August, 1992. The figures are as follows:

<i>Category of Newspapers</i>	<i>Amount of advertisements released</i>
Small	Rs. 2,08,48,029/-
Medium	Rs.2,47,85,993/-
Big	Rs. 5,60,82,489/-

S.T.D./P.C.Os in Gujarat

3318. SHRI HARISINH CHAVDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of subscriber trunk dialing/public call offices (STD/PCOs) installed in Gujarat, by the end of September, 1992, districtwise;

(b) the number of such applications pending district-wise and

(c) the time by which these are likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYA NAIDU): (a) to (c). The information is being collected and will be laid on the Table of the House.

Power Tariff Board

3319. SHRI S.B. THORAT:
SHRI VIJAY NAVAL PATIL:
SHRI GEORGE FERNANDES:
DR. D. VENKATESWARA RAO:
SHRI MANORANJAN BHAKTA:
SHRI R. SURENDER REDDY:
SHRIDHARMABHIKSHAM:
KUMARI FRIDA TOPNO:

Will the Minister of POWER be pleased to refer to the reply given to the Unstarred Question No. 2834 on July 27, 1992 and state:

(a) whether the National Power Tariff Board and Regional Power Tariff Boards have since started functioning;

(b) if so, the States which have introduced the uniform power tariff system; and

(c) its likely impact on the cost of generation, distribution of power and the rate to be charged from the consumers?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) No, Sir.

(b) and (c). Does not arise.

Foreign Tourists in Mizoram

3320. SHRI RAM PRASAD SINGH:
SHRI MOHAN SINGH DEORIA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government of Mizoram has sent any proposal to the Union Government for development of new tourists spots and implement the schemes to attract more foreign tourists in the State during 1992-93;

(b) if so, the details thereof;

(c) the action taken by the Government thereon; and

(d) the amount provided by the Government to the State during 1992-93?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Central Department of Tourism has recently received the following proposals from the Government of Mizoram for development of tourism in the State for 1992-93:

(i) Tourist lodge at Lawngtlai

(ii) Tourist cottage (Accommodation facilities) at chhiahtlang

(iii) Cafeteria at Tlabung

(iv) Chapcharkut Festival

(d) The Central financial assistance is sanctioned project to project basis depending upon their merits, inter-se priorities and availability of funds.

[Translation]

Modernisation of Telephone Exchanges in Eighth Plan

3321. SHRI HARIKEWAL PRASAD:
SHRI ARJUN SINGH YADAV:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to develop/modernise telephone exchanges in Uttar Pradesh during the Eighth Five Year Plan; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS. (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The 8th Plan envisage addition of around 5,30,000 lines in addition to replacement/automatisation of around 1,75,000 lines mostly by electronic equipment during the plan period in Uttar Pradesh Telecom Circle. The modernisation programmes include:-

- Full automatisisation of network by March, 94.
- Replacement of life expired and wornout equipment by electronic equipment.
- Practically all new equipment proposed for induction during the 8th plan period to be of digital type.

- Computerisation fo Telecommunication services such as directory enquiry billing, manual trunk service etc.

- Replacement of all strowger MAX-II exchange by electronic exchanges (as part of the programme to provide national subscriber dialling to all exchanges)

- Provision of Subscriber Trunk Dialling facility to all exchanges.

This is subject to availability to resources.

Rehabilitations to Displaced Persons in Bihar

3322. SHRI LAL BABU RAI:
SHRI HARI KEWAL PRASAD:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government propose to launch some schemes for the rehabilitation to the people displaced due to implementation of some irrigation projects in Bihar;

(b) whether it is proposed to implement these rehabilitation schemes with the help of European Community;

(c) if so, the details thereof; and

(d) the other resources from which the amount has been made available for the implementation of these rehabilitation schemes?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) There is no proposal to launch separate schemes for the rehabilitation fo persons displaced due to the execu-

tion of irrigation projects in Bihar. Rehabilitation of project affected people is carried out by concerned State Governments as part of the main projects and included in the total cost of the projects.

(b) to (d). Does not arise.

[English]

Central Ground Water Board

3323. SHRI Z. SOBHANADREESWARARAO VADDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a model draft has been prepared by the Central Ground Water Board for adoption by the States; and

(b) if so, the salient features thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA: (a) Yes, Sir. With a view to Regulate and Control the Development of Ground Water, the Central Government has circulated a Model Bill to the State Governments and Union Territories by way of a suggestion and with a view to eliciting their opinion. Enactment of Legislation on the lines of the Model Bill, is to be considered by the State Governments/Union Territories, as this subject falls within their jurisdiction.

(b) The salient features of the Model Bill are:-

(i) Creation of a Ground Water Authority to frame broad policies for the administration of the legislation.

(ii) Empowering the State Government to regulate, in public interest, the extraction or use of ground water in any form,

in any area so notified, based on a report from the Groundwater Authority of the State.

(iii) Regulation of water-well drilling activity in the notified area.

(iv) The wells/tubewells constructed by individuals or cooperatives for domestic and drinking water use have been brought under purview of the Bill.

(v) With a view to bring equity in the distribution of groundwater resources, the small and marginal farmers have been exempted from seeking prior permission for construction of well/tubewell provided the water is intended to be used exclusively for personal purposes excluding commercial use. Such users shall, however, inform the authority of their intention of constructing a well/tube well.

[Translation]

Sale of Duty Free Goods on Airflights

3324. SHRI YASHWANTRAO PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to sale duty free goods in the Indian Airlines and the Air India in line with many other foreign airlines;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Air India already sells duty free goods like perfumes, cigarettes and liquor etc. on its international flights. In

view of the short haul nature of its flights and limited galley space, Indian Airlines does not propose to sell any duty free goods on board its international flights.

[English]

P.C.O.s in Gram Panchayat Hos.

3325. DR. KARTIKESWAR PATRA:
Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of the gram panchayat headquarters where P.C.O.s have been opened during 1992 in Mayurbhanj and Balasore district of Orissa;

(b) the target fixed and achievement

made during the year district-wise; and

(c) the target fixed for 1993?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRIP. V. RANGAYYA NAIDU): (a) During the period from January 1992 to November 1992, 21 and 91 panchayat Villages have been provided with telephone facility in Mayurbhanj and Balasore districts respectively.

(b) The targets and achievements during the financial years 1991-92 and 1992-93 are given in the statement.

(c) The proposed target for the year 1993-94 for Orissa is to cover 500 Panchayat Villages with Telephone facility.

STATEMENT

Districtwise Details of Target and Achievement for the Year 1991-92 and 1992-93 in Orissa

Sl. No.	Name of Revenue District	1991-92		1992-93	
		Target	Achievement	Target	Achievement upto Nov. 92 Apr. 92- Nov.92
1	2	3	4	5	6
1.	Balasore	80	94	80	34
2.	Bolangir	60	49	50	24
3.	Cuttack	170	225	250	95
4.	Dhenkanal	55	56	60	10
5.	Ganjam	60	196	80 *	19
6.	Lakhandi	30	21	50	7
7.	Kechjhar	50	32	50	4
8.	Koraput	50	51	30	9
9.	Mayurbhanj	30	24	60	3

Sl. No.	Name of Revenue District	1991-92			1992-93		
		Target	Achievement	Target	Achievement upto Nov. 92	Target	Achievement upto Nov. 92
1	2	3	4	5	6	6	6
10.	Phulbani	20	27	40		2	
11.	Puri	75	129	100		21	
12.	Sambalpur	75	107	110		32	
13.	Sundargarh	45	53	40		9	
Total:		800	1064	1000		269	

Committee for Selection of Feature Films

3326. SHRI SHRAVAN KUMAR PATEL:
SHRI GURUDAS KAMAT:
SHRI YASHWANTRAO PATIL:
SHRI SANAT KUMAR MANDAL:
SHRI N.J. RATHVA:
SHRI TARA CHAND KHANDELWAL:
SHRI RAJNATH SONKAR SHASTRI:
SHRI GOVINDRAO NIKAM:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there have been allegations regarding large scale irregularities in selection of films by Doordarshan;

(b) if so, the details thereof and the action taken in the matter;

(c) whether the Government propose to re-constitute the Committee for selection of feature films for telecast;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No Sir.

(b) Does not arise.

(c) and (d). At present there is no proposal to reconstitute the Central Film Selection Committee.

(e). The reconstitution of such committees is done from time to time as per Doordarshan's requirements.

[Translation]

Automatic Telephone Exchanges in Orissa

3327. SHRI SRIKANTA JENA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of automatic telephone exchanges working in Orissa at present;

(b) the capacity each of exchange district-wise;

(c) whether the Government propose to set up such new telephone exchanges in the remaining districts during 1992-93;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) 550 automatic telephone exchanges are working in Orissa as on 30.9.92.

(b) Capacity of exchanges districtwise as on 3-9.92:

<i>District</i>	<i>No. of Exchanges</i>	<i>Capacity</i>
Balasore	45	6203
Mayurbhanj	25	3402

<i>District</i>	<i>No. of Exchanges</i>	<i>Capacity</i>
Dhenkanal & Keonjhar	66	8720
Cuttack	99	24861
Puri	66	24864
Ganjam	72	10576
Koraput	35	6088
Bhulbani	22	2292
Bolangir	28	3895
Kalahandi	16	1902
Sambalpur	51	11101
SUNMDEGARH	35	9904
	550	1,13,844

The List of capacity of each exchange, district-wise will be laid on the Table of the House as soon as received.

(c) to (e). The information will be Tabled in the House.

[English]

Telephone in Hospitals in Uttar Pradesh

3328. SHRIBRUBHUSHAN SHARAN SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telephone facility is available in all the hospitals of Uttar Pradesh;

(b) if not, the reason therefore; and

(c) the time by which telephone facility is likely to be provided in all the hospitals?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Sir, all the 63 Government Hospitals at District level covering all Districts in Uttar Pradesh have been provided with telephone facility.

(b) Does not arise.

(c) The Department provides telephone facility to hospitals on receipt of demand on priority basis under special category. No such demands are pending on date.

Construction of International Terminals

(b) the estimated cost of each project;

3329. SHRI RAM SINGH KASHWAN:
SHRIMATI PRATIBHA
DEVISINGHPATIL:
SHRI MAHESH KANODIA:

(c) the time by which the construction work is likely to be completed?

Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The National Airports Authority plans to expand-construct new terminals for limited international operations at Calicut, Hyderabad & Goa.

(a) the number of new international terminals under construction at present;

(b)	Calicut	-	Rs. 613.00 lakhs
	Hyderabad	-	Rs. 1430.00 lakhs
	Goa	-	Rs. 414.00 lakhs

(c) The construction work is likely to be completed 24 months after the award of work.

Cricket matches including those of the Ranjit, Irani and Deodhar trophies, subject to availability of time slot(s) and technical feasibility.

Telecast of Cricket Matches

(b) Does not arise.

3330. SHRI K.H. MUNIYAPPA:
SHRIMATI BASAVA
RAJESWARI:
SHRI V. KRISHNA RAO:

[Translation]

hand-ing over Power projects to Private Sector in M.P.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

3331. DR. LAXIMINARAYAN PANDEYA: Will the Minister of POWER be pleased to state:

(a) whether the Doordarshan do not telecast cricket matches like Ranjit Trophy; Irani Trophy and Deodhar Trophy; and

(a) the names of the various power projects of Madhya Pradesh whose proposals for handing over to the private sector are pending at present with the Union Government; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Doordarshan does telecast all important

(b) the latest position in respect of each of the project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The decision for handing over of state sector power projects to private sector parties rests with the State Government concerned.

(b) Does not arise.

Telecast of Car Festival in Orissa

3332. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to telecast the famous car festival (Rath Yatra) of Lord Jagannath, in Orissa;

(b) if so, the details thereof;

(c) whether the Low Power T.V. transmitter recently established at Puri is not functioning properly; and

(d) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS):

(a) yes, Sir.

(b) This year the Car Festival of Lord Jagannath was telecast live by Doordarshan Kendra, Cuttack in its Regional Service and a report on the Festival was also telecast on the National Network.

(c) The Low Power (300 W) TV Transmitter operating in UHF Band at Puri in Orissa is reported to be functioning satisfactorily.

(d) Does not arise.

Captive Power Plant in Visakhapatnam Steel Plant

3333. DR. LAL BAHADUR RAWAL: Will the Minister of STEEL be pleased to state:

(a) whether the Visakhapatnam Steel Plant has invited global tenders for setting up power plant in private sector; and

(b) if so, the capacity and estimated cost of this plant and by when it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Telephone to Villages in U.P.

3334. SHRI GAYA PRASAD KORI:
DR. PARSHURAM
GANGWAR:
SHRI HARIKEWAL PRASAD:
SHRI RAM BADAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district-wise total number of Gram panchayats/Villages where telephone facilities have been provided in Uttar Pradesh during 1992-93, so far;

(b) the district-wise number of villages where this facility proposed to be provided by March, 1993;

(c) whether some districts have been kept on the priority list.

(d) if so, the details thereof;

(e) whether the Government have re-

ceived complaints from Mau and Azamgarh districts about the shortage of telephone equipments;

(f) if so, the details thereof; and

(g) the action taken or proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Total number of Panchayat Villages where telephone facility has been provided during the period 1.4.1992

to 25.11.1992 is 2667 Districtwise details are given in Statement-I.

(b) The details are given in Statement - II.

(c) No, Sir.

(d) Does not arise in view of (c) above.

(e) No, Sir.

(f) and (g). Does not arise in view of (e) above.

STATEMENT — I

Districtwise Details Of Panchayat Villages Covered With Telephone Facility During The Period 1.4.1992 to 25.11.1992.

<i>Sl.No.</i>	<i>Name of district.</i>	<i>Total No. of Villages where telephone facility have been provided during 1-4-92 to 25-11-92.</i>
1.	Jhansi	23
2.	Lalitpur	28
3.	Hamirpur	16
4.	Jalaun	17
5.	Banda	32
6.	Faizabad	70
7.	Barabanki	77
8.	Sitapur	20
9.	Hardoi	28
10.	Lakhimpur	61
11.	Shahjahanpur	15
12.	Mathura	25

<i>Sl.No.</i>	<i>Name of district.</i>	<i>Total No. of Villages where telephone facility have been provided during 1-4-92 to 25-11-92.</i>
13.	Etah	33
14.	Etawah	97
15.	Mainpuri	73
16.	Farrukhabad	66
17.	Aligarh	12
18.	Almora	78
19.	Pithoragar	17
20.	Moradabad	18
21.	Bijnore	40
22.	Rampur	18
23.	Budaun	12
24.	Pilibit	13
25.	Naintal	41
26.	Bareilly	33
27.	Ballia	49
28.	Ghazipur	14
29.	Gonda	30
30.	Behraich	34
31.	Basti	48
32.	Siddharth Nagar	11
33.	Gorakhpur	45
34.	Maharajganj	5

<i>Sl.No.</i>	<i>Name of district.</i>	<i>Total No. of Villages where telephone facility have been provided during 1-4-92 to 25-11-92.</i>
35.	Azamgarh	38
36.	Mau	56
37.	Deoria	68
38.	Sultanpur	65
39.	Rae Bareli	32
40.	Fatehpur	8
41.	Pratapgarh	57
42.	Mirzapur	28
43.	Sorbhadra	11
44.	Janpur	68
45.	Chamoli	26
46.	Pauri	36
47.	Tehri	21
48.	Uttar Kashi	-
49.	Muzaffar Nagar	73
50.	Saharanpur	96
51.	Hardwar	-
52.	Dehradun	44
53.	Lucknow	57
54.	Varanasi	80
55.	Allahabad	70

<i>Sl.No.</i>	<i>Name of district.</i>	<i>Total No. of Villages where telephone facility have been provided during 1-4-92 to 25-11-92.</i>
56.	Ghaziabad	98
57.	Buland Shahar	89
58.	Agra	27
59.	Firozabad	11
60.	Meerut	124
61.	Kanput City	3
62.	Kanpur Dehat	33
63.	Unnao	41
TOTAL		2667

STATEMENT — II

Districtwise number of Gram Panchayats proposed to be provided with telephone facilities during 1992-93.

<i>S. No.</i>	<i>District</i>	<i>No. Of Gram Panchayats proposed during 92-93.</i>
1.	Allahabad	400
2.	Varanasi	320
3.	Agra	257
4.	Ferozabad	73
5.	Meerut	223
6.	Lucknow	132
7.	Kanpur City	42
8.	Kanpur Dehat	294
9.	Unnao	64

<i>S. No.</i>	<i>District</i>	<i>No. Of Gram Panchayats proposed during 92-93.</i>
10.	Ghaziabad	95
11.	Bulandshahar	245
12.	Aligarh	208
13.	Almora	120
14.	Pithoragarh	40
15.	Bareilly	134
16.	Moradabad	82
17.	Bijnore	97
18.	Nainital	83
19.	Rampur	41
20.	Pilibhit	40
21.	Budaun	134
22.	Azamgarh	217
23.	Deoria	139
24.	Mau	120
25.	Ballia	112
26.	Ghazipur	112
27.	Gonda	123
28.	Basti	117
29.	Behraich	123
30.	Siddharthnagar	41
31.	Gorakhpur	

<i>S. No.</i>	<i>District</i>	<i>No. Of Gram Panchayats proposed during 92-93.</i>
32.	Maharajganj	146
33.	Mirzapur	132
34.	Jaunpur	123
35.	Sonbhadra	40
36.	Sultanpur	94
37.	Pratapgarh	129
38.	Rae Bareli	110
39.	Fatehpur	92
40.	Dehradun	40
41.	Muzaffarnagar	123
42.	Saharanpur	112
43.	Hardwar	37
44.	Pauri	66
45.	Chamoli	31
46.	Tehri	45
47.	Uttarkashi	18
48.	Etawah	70
49.	Farrukhabad	64
50.	Mainpuri	41
51.	Faizabad	166
52.	Barabanki	95
53.	Jhansi	80

<i>S. No.</i>	<i>District</i>	<i>No. Of Gram Panchayats proposed during 92-93.</i>
54.	Hamirpur	83
55.	Jaleun	50
56.	Banda	82
57.	Lalitpur	40
58.	Lathura	60
59.	Etah	74
60.	Sitapur	100
61.	Lakhimpur	93
62.	Shahjahanpur	115
63.	Hardoi	79
Total		6858

Vijayanagar Steel Plant

3335. SHRI OSCAR FERNANDES: Will the Minister of STEEL be pleased to state:

(a) the present stage of the Vijayanagar Steel Plant; and

(b) by when it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DÉV): (a) and (b). Government of Karnataka has stated that after withdrawal of the joint sector partner M/s. Essar Gujarat Limited from the Vijayanagar steel project, fresh offers were invited for locating another joint sector partner. A Committee has been

constituted to evaluate the seven proposals received, and select the joint sector partner. Implementation of the project will take three to four years after selection of the joint sector partner and obtaining the relevant clearances.

Promotion of Tourism in West Bengal

3336. SHRI SATYAGOPAL MISRA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of proposals received by the Union Government from the Government for West Bengal for Promotion of tourism during 1991-92 and 1992-93;

(b) the action taken by the Government thereon so far;

(c) the amount provided by the Government to the State in this regard during the above period; and

(d) the funds allocated to the State for Eighth Plan?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The Union Government have received project proposals from the Government of West Bengal in 1991-92 and 1992-93, for augmentation of tourist infrastructure such as tourist accommodation, wayside facilities, tented accommodation, adventure sport equipments, support for Fairs and Festivals and publicity etc.

(b) All the proposals received during 1991-92 have been sanctioned whereas the proposal received during 1992-93 are under process.

(c) An amount of Rs. 189-23 lakhs was sanctioned for the schemes received during 1991-92.

(d) The Central Department of Tourism extends financial assistance on project to project basis. No allocations are made statewise.

Tourism Institute

3337. DR. (SHRIMATI) K.S. SOUNDARAM: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have received any proposal from the NRI's for setting up a tourism institute in India;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). No such proposal is under consideration at present.

Development of Tourist Resorts in Lakshadweep

3338. SHRI M.V.V.S. MURTHY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government propose to lease out two islands in the Lakshadweep for the development as tourist resorts by the private parties;

(b) if so, the details thereof and the tenders received so far in this regard; and

(c) the action taken by the government thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Offers received for development of two island Resorts in Lakshadweep were considered low in relation to the compensation payable for land. As such it has been decided to reject these offers.

Displaced Persons in Madhya Pradesh by S.S. Project

3339. SHRIRAMASHRAY PRASAD SINGH:
SHRI N.J. RATHVA:
SHRI MOHAN RAWALE:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that the World Bank has come to the rescue of the people in Madhya Pradesh who will be displaced by the Sardar Sarovar Project;

(b) if so, the details thereof; and

(c) if not, the steps Government propose to take for rehabilitating the oustees?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

(c) The resettlement and rehabilitation packages offered to the project affected people of Sardar Sarovar Project in Madhya Pradesh being implemented by the State Governments of Gujarat and Madhya Pradesh are more liberal than those provided in the Narmada Water Dispute Tribunal Award. The concerned State Governments have been reviewing and improving the packages from time to time keeping in view the needs of the oustees and the suggestions of the resettlement and rehabilitation Sub-Group of Narmada Control Authority headed by the Secretary, Union Ministry of Welfare. Suggestions received from the World Bank in this direction have also been considered by the Sub-Group and the State Governments.

Telephone In Villages/Towns in Gujarat

3340. SHRI DILEEPBHAI SANGHANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new telephone Connections have been installed in the villages and towns of Amreli district of Gujarat in general category during last two years;

(b) the number of applications pending of new telephone connections and proposed for clearance during 1992-93; and

(c) the time by which the remaining applicants are likely to be provided telephones?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRIP.V. RANGAYYA NAIDU): (a) New telephone connection installed in Amreli district of Gujarat:

1990-91	539
1991-92	371
1992-93 (upto 30.11.92)	370

(b) and (c). Number of applications pending as on 30.11.1992:

OYT	40
Non OYT-S	53
General	1380

During 1992-93 (by 31.3.93) 544 new telephone connections are proposed to be provided. The waiting list under OYT and Non-OYT Special as on 30.11.92 is proposed to be wiped out by 31.3.93. The remaining waiting list as 30.11.92 is proposed to be wiped out by March 1995 subject to the availability of equipment.

[Translation]

Power Generation

3341. SHRI CHHEDI PASWAN:
SHRI CHHITUBHAI GAMIT:

Will the Minister of POWER be pleased to state:

(a) the total number of applications received from various sectors so far by the Government for power generation to the tune of eleven thousand M.W. in the country;

(b) whether some foreign companies have also applied for the same; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE

MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Details of Proposed Power Projects by Private Companies from India and abroad in response to the policy to encourage private sector participation in electricity generation, supply and distribution are given in the attaches statement.

STATEMENT

Details of Power Projects Proposed in the Private Sector

Sl. No.	Name of the Company	Foreign/ Indian	Capacity (MW)	Approx Cost (Rs. Crores)	Project Name/ State
1	2	3	4	5	6
1.	Calcutta Electric Supply Co.	Indian	500.00 (Coal)	1638.00	Budge-Budge TPS/ West Bengal
2.	Century Power		420.00 (Coal)	1300.00 (July 92)	Perch TPS St. I/ Madhya Pradesh
3.	GVK Industries, USA	Foreign (NRI)	172.00 (Gas)	515.00	Jegurapadu CCGT Andhra Pradesh
4.	Punjab Power Generations Machines Ltd.	Indian	22.50 (Hydro)	40.00 (Feb 92)	Ghanvi HE/ Himachal Pradesh
5.	Ballarpur Industries Ltd.	Indian	70.00 (Hydro)	176.77 (Feb 92)	Uhl. III HE/ Himachal Pradesh
6.	ST Power Systems Inc. (Lig)	Foreign (Dec. 91)	210.00	750.00 of NLC/	Zero Unit TPS LSA (NRI) Tamil Nadu
7.	Ashok Layland/Mission Energy (USA) APSEB	For/Ind. Jt. Ventr	1000.00 (Coal)	3000.00 (July 92)	Visakhapatnam/ Andhra Pradesh

Sl. No.	Name of the Company	Foreign/ Indian	Capacity (MW)	Approx Cost (Rs. Crores)	Project Name/ State
1	2	3	4	5	6
8.	Coleman & Associates (Australian Consortium)	Foreign	240.00 (Lig)	585.73 (Apr 91)	Barsingar TPS Rajasthan
9.	Spectrum Technologies USA	Foreign	200.00 (CCGT)	500.00	Kakinada/ Andhra Pradesh
10.	Enron Power Dev. Corpo. (USA)	Foreign	2550.00 (Gas)	6000.00 (June 92)	Dabhol LNG TPS Maharashtra
11.	North Eastern Energy Services Inc. USA/Kalinga Power Corpo.	Foreign/ Indian	500.00 (Coal)	1548.00 (Jan 92)	Duburi TPS/ Orissa
12.	Congentrix Inc. (USA)	Foreign	500.00 (Coal)	1000.00	Mangalore/ Karnataka
13.	Congentrix Inc. USA	Foreign	500.00 (2x250) (Coal)	1000.00	Hissar I & II Haryana
14.	Mega Power Pvt. Ltd./ (M/s. Confidence Shipping Co. Ltd.)	Indian	110.00 (L-SHS)	395.00 (May 92)	Barge/Ship Mounted TPS/ Maharashtra

Sl. No.	Name of the Company	Foreign/ Indian	Capacity (MW)	Approx Cost (Rs. Crores)	Project Name/ State
1	2	3	4	5	6
15.	Congentrix Inc. (USA)	Foreign	500.00 (Coal)	1000.00	Bangalore/ Karnataka
16.	Jaiprakash Industries Ltd.	Indian	300.00 (Hydro)	547.00 (June 92)	Baspa-II HE/ Himachal Pradesh
17	RPG Enterprises	Indian	500.00 (Coal)	1637.00 (Apr. 92)	Chandil TPS/ Bihar
18.	GM Swamy Associates	Indian	250.00 (Lig)	800.00 (Nov. 91)	TICAPCO/ Tamil Nadu
19.	Jayamkondam Lignite Power Corporation Tidco/Mcnaally Bhrat	Foreign/ Indian	1500.00 (Lig)	4500.00 (Jan 92)	Jayamkondam TPS/ Tamil Nadu
20.	Century Textiles & Industries Ltd.	Indian	500.00 (Coal)	1036.20 (Feb 92)	Chittorgarh TPS/ Rajasthan
21.	Spectrum Technologies (USA)	Foreign	20.00 (Gas)	40.00 (June 92)	Dankuni/ West Bengal

Sl. No.	Name of the Company	Foreign/ Indian	Capacity (MW)	Approx Cost (Rs. Crores)	Project Name/ State
1	2	3	4	5	6
22.	NTPC & M/s. ABB Sweden	Foreign Indian	800.00 (Gas)	1600.00 (Feb 92)	Green site
23.	Gujarat Power Corpn. Ltd. & Torrent Exports Ltd.	Foreign/Ind Jt. Ventr.	615.00 (Gas)	573.73	Gandhar/ Gujarat
24.	Birla Technical Services	Indian	135.00 (Coal)	500.00	Gouripore/ W. Bengal
25.	Caithness Int. Power Corpo. USA	Foreign	60.00 (Hydro)	125.00	Dandell Karnataka
26.	Caithness Int. Power Corpn. (USA)	Foreign	210.00 (Hydro)	350.00	Bedthi/ Karnataka
27.	Asia Power Co. Ltd. (Tapco) (USA) & Karnataka Power Corporation	Foreign/Ind Jt. Ventr	270.00 (Hydro)	312.00	Almatti Dam/ Karnataka
28.	HOK Intercontinental Ltd. (USA)	Foreign	500.00 (Coal)	1350.00	Hospet/ Karnataka

Sl. No.	Name of the Company	Foreign/ Indian	Capacity (MW)	Approx Cost (Rs. Crores)	Project Name/ State
1	2	3	4	5	6
29.	Public Power Int. Inc. (North East Energy), USA	Forgn.	1000.00 (Coal)	3000.00	Mysore/ Karnataka
31.	Chalais Holding Ltd. (UK)	BRI	300.00 (Coal)	600.00	Dhanwar/ Karnataka
32.	Societa Italiana Condotte Acqua, Karnataka Power Corp.	Forgn/ Jt. Vntr	268.00 (Hydel)	151.00	Shivasamundram Karnataka
33.	Jaiprakash Industries Ltd.	Indian	360.00 (3x120) (Hydro)	612.88 (Mar 86)	Vishnuprayag HE/ Uttar Pradesh
34.	Development Consultant Pvt. Ltd. CMS Generation & WBSEB	Forgn/ Jt. Ventr	1000.00 (2x250) (Coal)	2000.00	Sagarjighi TPS/ W. Bengal
35.	S. Kumars	Indian	400.00 (10x40) (Hydel)	602.54	Maheshwar HEP/ Madhya Pradesh
36.	Mukund Ltd.	Indian	420.00 (2x210) (Coal)	977.57 (Mar 92)	Koraba West Extn. U-5&6 TPS/ Madhya Pradesh
Total:			17402.50	41764.12	

[English]

Modernisation of Telegraph Offices in Bihar

3342. SHRI MOHAMMAD ALI
ASHRAF FATMI:
SHRI RAM LAKHAN SINGH
YADAV:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to set up new telegraph offices and modernise to existing one in Bihar; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) (i) It is proposed to open 150 new Post and Telegraph Combined Offices and up-grade 22 existing Post and Telegraph Combined Offices into exclusive fulfilled Telegraph Offices during Eighth Plan Period; the target for 1992-93 being 30 Combined Offices and 4 Telegraph Offices respectively.

(ii) It is also proposed to Modernise the Telegraph Office during the next two years, through the following measures:-

(A) Installation of Store and Forward Message Switching Systems at Patna and Ranchi.

(B) Providing SFMS Ports to the remaining, as well as all the proposed Telegraph Offices

and important Telecom Centres.

(C) Providing Electronic Key Board Concentrators at six centres viz, Patna, Ranchi, Muzzafarpur, Katihar, Jamshedpur and Hazaribagh, to replace existing Morse working.

National Irrigation Projects

3343. SHRI G. MADEGOWDA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names of irrigation projects declared by the Government as national projects; and

(b) whether the Government have taken up the burden of fully funding these projects?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) For expeditious completion of certain important Ongoing river valley projects in the country there has been a proposal to categorise such projects as nationally important projects. A statement showing the names of such projects is enclosed.

(b) For expeditious completion of some of the nationally important irrigation projects in the country, it was contemplated to provide special Central assistance to the States during the Eighth Plan period. Due to resource constraints, the Planning Commission could not accept the proposal and has suggested that the issue of funding for the nationally important projects be first discussed with the States as the overall national resource availability for irrigation sector is not going to change thereby.

STATEMENT

<i>Sl.No.</i>	<i>Name Of Project</i>
A. INTERNATIONAL PROJECTS:	
1.	Western Kosi Canal
B. INTER-STATE PROJECTS:	
1.	Tungabhadra High Level Canal (Stage-II)
2.	Gurgaon Canal
3.	Bansagar Project
4.	Rajghat
5.	Sardar Sarovar
6.	Subamarekha
7.	SYA Carrier Canal
8.	Fuiortal (T'paimukh)
C. PROJECT HAVING INTERNATIONAL ASPECTS:	
1.	Indira Gandhi Nahar (Stage—II)
2.	Teesta Barrage (Phase-I, Stage-I)
3.	Bagmati
4.	Gurmti
5.	Khewai
6.	Manu
D. PROJECTS HAVING INTER-STATE ASPECTS:	
1.	Polavaram Barrage
2.	Narmada Sagar

<i>Sl.No.</i>	<i>Name Of Project</i>
3.	Teluguganga
E. OTHER PROJECTS OF NATIONAL IMPORTANCE:	
1.	Upper Krishna

[*Translation*]**Doordarshan Studio In Nagpur**

3344. SHRI TEJSINGH RAO BHONSLE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up Doordarshan studio at Nagpur in Maharashtra for telecast of regional programmes;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No, Sir.

(b) Does not arise.

(c) Programmes produced by the Programme Production facility at Nagpur are already being telecast, as a part of regional TV service, from Doordarshan Kendra, Bombay which are relayed by all the TV transmitters in the State via satellite mode of linkage.

[*English*]**Trainee Pilots**

3345. PROF. ASHOK ANANDRAO DESHMUKH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any shortage of trainee pilots in the Indian Airlines;

(b) whether there is any valid panel for the recruitment of trainee pilots in the Indian Airlines;

(c) if so, the period upto which the panel is valid;

(d) the number of candidates from different categories taken from the said panel;

(e) whether the Indian Airlines is likely to absorb the rest of the candidates from the said panel;

(f) whether the Indian Airlines has invited fresh applications for trainee pilots;

(g) if so, the reasons therefor; and

(h) the position of the existing panel in that case?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) to (h). As on date, there is no valid panel of trainee pilots in Indian Airlines. Fresh applications have been invited to form a panel for filling up future vacancies.

Street Lighting System In Delhi

3346. SHRI TARA CHAND KHANDLWAL:
SHRI SURAJ BHANU SOLANKI:

Will the Minister of POWER be pleased to state:

(a) whether it has not been possible for the DESU to maintain street lighting system in the walled city area in the capital;

(b) whether despite repeated complaints to the DESU the street light bulbs and other wiring defects are not being carried out;

(c) if so, the reasons therefor; and

(d) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d). According to DESU, the street lighting system in the Walled City area is being maintained satisfactorily. Public complaints regarding street lighting in the area are also attended promptly for rectification of faults/replacement of bulbs etc. Inspections are also carried out by senior officers of DESU from time to time to assure proper functioning of the street lights.

Dak Adalats

3347. SHRI ANNA JOSHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the aims and objectives of the Dak Adalats;

(b) the number of cities where the Dak Adalats are being held regularly; and

(c) the number of cases cleared so far in such cities and still pending for clearance?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGYYA NAIDU): (a) Dak Adalats are aimed at making the administration more responsive and to strengthen the Grievance Redressal Machinery by providing on the spot redressal to the maximum extent.

(b) Dak Adalats are held regularly at 18 places in the country keeping in-view the convenience of the public.

(c) So far 3522 case have been cleared and 101 cases are awaiting clearance.

Sharing of Expenditure on Bansagar Project

3348. SHRI PARASRAM BHARDWAJ: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Government of Madhya Pradesh, Uttar Pradesh and Bihar are contributing in the cost on the Bansagar Project;

(b) if so, in what proportion; and

(c) the contribution has been made by each State upto till now?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) Yes, Sir. the Government of Madhya Pradesh, Uttar Pradesh and Bihar are required to share the cost of Bansagar Dam project in the proportion of 2:1:1 respectively.

(c) Upto end of October, 1992, Madhya Pradesh, Uttar Pradesh and Bihar have contributed Rs. 177.14 crores, Rs. 51.55 crores and Rs. 54.69 crores respectively.

Private Aviation Companies

3349. PROF. K.V. THOMAS: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of private aviation companies flying in the domestic sector

(b) whether private airlines are free to charge any fare?

(c) if not, the reasons therefor;

(d) whether private airlines are likely to

be allowed to operate on the international routes; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) At present, eight private air taxi operators are operating in the domestic sector.

(b) Yes, Sir.

(c) Does not arise.

(d) and (e). No, Sir. Air taxi operators are not allowed to operate on international routes under the existing guidelines. Operations on international routes are negotiated with the concerned countries at Government level. Under the bilateral agreements, Indian carriers line Air India and Indian Airlines, are designated to operate on international routes. Designation of carriers in the bilateral agreements is generally limited to one or two carriers.

Air Station At Tezpur in Assam

3350. SHRI PROBEN DEKA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the present stage of construction of All India Radio building at Tezpur in Assam;

(b) whether the Government have received any representation for its early completion;

(c) if so, the steps taken by the Government in this regard; and

(d) by when it is likely to be commissioned?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) The

Transmitter building is ready. Tenders for Studio and office block have been invited. The work is likely to be awarded in the near future.

(b) to (d). Yes, Sir. All efforts are being made for early completion of the project. The Radio Station is envisaged to be technically ready by 1994-95.

[*Translation*]

Electronic Exchanges in Madhya Pradesh

3351. SHRI MAHENDRA KUMAR SINGH THANKUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to provide electronic exchange facility in Madhya Pradesh; and

(b) if so, the details and locations thereof?

MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGYYA NAIDU): (a) Yes, Sir.

(b) The details are being collected and will be laid on the Table of the House.

T.V. Transmitters in Gujarat

3352. SHRI MAHESH KANODIA: Will the Minister of INFORMATION AND BROADCASTING be please to state:

(a) the target fixed and achieved for setting up T.V. transmitters in Gujarat during 1991-92; and

(b) the number of proposals pending for setting up T.V. transmitters in Gujarat and the places identified therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROAD-

CASTING (KUMARI GIRIJA VYAS): (a) No TV transmitter was envisaged to be commissioned in Gujarat during 1991-92.

(b) In addition to a high power TV transmitter at Bhuj and 8 low power TV transmitters at Khambat, Morvi, Dharangdhara, Mahuva, Nakhtarana, Rapar, Ider and Mangrol, which are under implementation at present in the State of Gujarat, 2 high power TV transmitters at Surat and Vadodara are also envisaged to be set up in the State subject to availability of resources and inter se priorities.

[*English*]

Residential Accommodation for Telecom. Employees in Haryana

3353. SHRI AVTAR SINGH BHADANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have provided accommodation facilities for telecom. officials working at circle, district and maintenance regions of Haryana;

(b) if not, the reasons therefor; and

(c) the time by which the accommodation is likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGYYA NAIDU): (a) Yes Sir. There are 5,173 Telecom employees in the State of Haryana as on 31.3.92. Of these, 434 employees, under various categories, have been provided with Government accomodation.

(b) and (c). Not required in view of (a) above.

Airstrip At 'NGPUI' Mizoram

3354. SHRI SHASHI PRAKASH: Will

the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have turned down the proposal of the Mizoram Government for the construction of an airstrip at Lengpui;

(b) if so, the reasons therefor;

(c) whether the present airstrip at Tural is ill-equipped and incapable of handling large aircraft;

(d) if so, the steps taken or proposed to be taken to set up a modern airport in Mizoram; and

(e) the steps taken or proposed to be taken to connect Aizawl and other major towns of Mizoram with Silcher and Guwahati?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Construction of a new aerodrome at Lengpui (Aizawl). Mizoram, was not found feasible because of extremely high cost.

(c) Tural airport can receive only Dornier type aircraft and due to terrain constraints, the existing runway cannot be extended.

(d) and (e). Though a modern airport cannot be set up in Mizoram, yet the Ministry has a scheme of connecting major cities of North-East with helicopter services. This scheme is under consideration of the Government as there is major share of subsidy involved in this.

Cauvery Water Dispute

3355. SHRI B.L. SHARMA PREM: Will the Minister of WATER RESOURCES be pleased to state the present position of the Cauvery Water dispute between Tamil Nadu and Karnataka?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): The Cauvery Water Disputes Tribunal was constituted on June 2, 1990 to adjudicate the dispute regarding Inter-State River Cauvery and river valley thereof. The Tribunal gave its Order on June 25, 1991 giving interim relief to Tamil Nadu and Pondicherry. The Central Government, in pursuance of the opinion given by Supreme Court, notified the Order in the Official Gazette on 10.12.91, making it effective on the parties to the dispute. The Government of Tamil Nadu and Union Territory of Pondicherry have already presented their cases. The last hearing of Tribunal was held on 7.12.1992 when Government of Kerala have concluded its case. Next hearing is fixed for 20.1.1993, by the Tribunal and directed Government of Karnataka to present its case before it.

[*Translation*]

Broadcast/Telecast of Programmes from Delhi to Orissa

3356. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the programmes of Delhi and other States are not broadcast/telecast from AIR and Doordarshan Stations/Kendras in Orissa;

(b) if so, the reasons therefor;

(c) whether the Government propose to telecast and broadcast the programmes from Delhi and other States in Orissa in the near future;

(d) if so, the details thereof;

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (e). All India Radio Stations in Orissa relay the National Programmes originated from Delhi. Similarly, the Doordarshan Kendras in the State relay the morning transmission, the National Programme and various network programmes originated from Delhi.

AIR Stations and Doordarshan Kendras in Orissa do not broadcast/telecass programmes from other States as there is no communication imperative for such relays.

[English]

Satluj-Yamuna Link Project

3357. SHRI NARAIN SINGH CHAUDHARI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have any proposal to hand over the Satluj-Yamuna link project to any agency;

(b) the details thereof; and

(c) the time by which the project will be completed in the interest of large number of farmers?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). Government of Punjab has already been advised to engage appropriate agency/agencies to complete the balance works of SYL Canal in Punjab.

(c) The time schedule for completing the project will depend upon the nature and capacity of the new agency/agencies to be engaged by Government of Punjab.

New Tourist Circuits in J&K

3358. SHRI GURUDAS KAMAT: Will

the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have formulated any plan to encourage tourism and development of new tourist resorts/circuits in Jammu and Kashmir;

(b) if so, the details thereof; and

(c) the financial assistance provided by the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The development of tourism infrastructure is primarily the responsibility of the concerned State Government, however, the centre extends financial assistance on the basis of the specific proposals which are considered on their merit and inter-se priorities.

[Translation]

Shifting of Telephones in Jaipur.

3359. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of cases of shifting of telephone from one place to another place are pending in Jaipur telecommunication Division for more than three months and one year, separately;

(b) the reasons for delay; and

(c) the time by which these are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGYYA NAIDU): (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

Air Charges to Gulf Sector**Talcher Super Thermal Power Project**

3361. SHRIMATI SUSEELA
GOPALAN:
SHRI THAYIL JOHN
ANJALOSE:

3360. SHRI SRIBALLAV PANIGRAHI:
Will the Minister of POWER be pleased to state:

(a) the present stage of the Talcher Super Thermal Power Station under construction;

(b) the time by which it is likely to be completed;

(c) the amount spent so far and required estimates for its completion; and

(d) the steps taken by the Government to rehabilitate the families evacuated from the land acquired by project along with compensation paid?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). The construction work at Talcher Super Thermal Power Project Stage I (2X500MW) of the National Thermal Power Corporation (NTPC) is progressing satisfactorily. The first Unit of the project is scheduled to be commissioned by 1994-95 and the 2nd unit by 1995-96. Till October, 1992, an expenditure of Rs. 925.43 crores has been incurred. The latest estimated cost of the project is Rs. 2382.05 crores (excluding associated transmission system) based on 3rd quarter 1992 price level.

(d) Of the families to be rehabilitated, NTPC proposes to provide regular job to 364 persons, training to 300 persons in various trades, providing a shopping complex with 110 shops exclusively for land oustees, etc. An amount of Rs. 7.08 crores as on 31st March, 1992 has been deposited by NTPC with the Acquisition Officer, Government of Orissa for payment to the land oustees.

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have received any proposal from Kerala for a rational cut in the air charges to the Gulf sector for the International flights from Trivandrum; and

(b) if so, the response of the Government thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) The existing fares on the Trivandrum-Gulf routes have been fixed at reasonable levels after due consideration by the concerned agencies.

Allocation of Iron and Steel To Gujarat

3362. SHRI HARIN PATHAK:
SHRI HARIBHAI M. PATEL:
SHRIMATI BHAVNA
CHIKHLIA:

Will the Minister of STEEL be pleased to state:

(a) the criteria laid down for the allocation of iron and steel to Gujarat;

(b) the steps being taken for streamlining the allocation process; and

(c) the total quantity of steel supplied to various stockyards in Gujarat by the Steel

Authority of India Limited during the period from January to November 1992 with the type of steel supplied thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). After deregulation of pricing and distribution of iron and steel w.e.f. 16th January, 1992, the requirement of only 5 sectors namely, Defence, Railways, Exporters of Engineering Goods, Small Scale Sector and North Eastern Region are being met on priority. The Development Commissioner for Iron and Steel (DCI&S) makes allocation of pig iron to the 5 designated priority sectors. He also allo-

cates steel to Exporters of Engineering Goods, Small Scale Sector and the North Eastern Region. The requirements of the States including Gujarat are duly taken into account by the DCI&S in making allocations of pig iron and steel. The requirements of other consumers including the consumers in the state of Gujarat are met by main producers in accordance with their distribution guidelines.

(c) Total availability of Saleable Steel for the period January-November '92 at Ahemdabad and Baroda stockyards of SAIL was around 226 thousand tonnes. Category-wise details are given below:

		('000 Tonnes)				
Sl. No.	Category	Opening stock as on 1.1.92	Total receipts (Jan-Nov '92)	Total Availability (Jan-Nov '92)		
1	2	3	4	5		
11.	Pipes .	0.0	0.0	0.0		
12.	Rly. Materials	0.1	1.0	1.1		
13.	Other/Defective	0.0	1.0	1.0		
Total:		5.0	220.8	225.8		

Note: Receipts for the Month of November '92 Included in the above statement are Provisional.

Profit/Loss In ITDC Hotels

3363. SHRIRAMESH CHENNITHALA:
Will the Minister of CIVIL AVIATION AND
TOURISM be pleased to state:

(a) whether the ITDC hotels are running
in losses;

(b) if so, the details therefor and the
reasons therefor; and

(c) the steps taken by the Government
to improve the profitability during 1992-93?

THE MINISTER OF CIVIL AVIATION
AND TOURISM (SHRI MADHAVRAO
SCINDIA): (a) and (b): During 1991-92, out
of 25 hotel of ITDC, 9 earned Profit and 16
incurred losses. The gulf war and its after-
math, internal disturbances in some parts of
the country etc., were the main reasons for
the losses during the year 1991-92.

(c) The steps taken by ITDC to improve
financial performance of its hotels include
marketing and reservation tie-ups with for-
eign travel agencies, participation in travel
for a, greater thrust on advertising, strict
control over expenditure, special package
tours for promoting domestic tourism, in-
centives through discounts etc.

National Water Policy

3364. SHRI A. VENKATESH NAIK:
SHRI MATI
BASAVARAJESWARI:

Will the Minister of WATER RE-
SOURCES be pleased to state:

(a) when the National Water Resources
Council was set up;

(b) the number of meetings held by this
council so far;

(c) whether the council has approved
the draft of National Water Policy;

(d) if so, the details thereof;

(e) whether the Government have any
proposal to amend the Inter State Dispute
Act, 1956; and

(f) if so, the reaction of the Government?

THE MINISTER OF WATER RE-
SOURCES (SHRI VIDYACHARAN
SHUKLA): (a) The National Water Resources
Council was set up on 10.3.1983.

(b) The Council has held two meetings
so far.

(c) and (d). Yes, Sir. The National Water
Policy was adopted by the National Water
Resources Council in 1987 and its salient
features are:-

(1) reckoning a drainage ba-
sin or sub-basin as a unit
of Planning;

(2) adoption of integrated and
multi-disciplinary ap-
proach to planning and
formulation of projects;

(3) integrated and conjunc-
tive development of sur-
face and ground water;

(4) special attention in plan-
ning projects for
benefitting disadvantaged
groups of the society;

(5) water transfer to needy
areas based on a national
perspective;

(6) prioritising water use and
provision of drinking wa-

ter while planning multi-purpose project;

(7) Integration of land and water use policies;

(e) No, Sir.

(f) Does not arise.

Gas Based Power Projects in U.P.

3365. SHRI RAJVEER SINGH: Will the Minister of POWER be pleased to state:

(a) whether Government of Uttar Pradesh has submitted proposal for four gas based power projects from February to September, 1990 to Central Electricity Authority for clearance;

(b) if so, whether the CEA has since given the approval;

(c) if so, the time by which these are likely to be commissioned; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d), the information is being collected and will be laid on the Table of the House.

Infrastructure Facilities for Tourists

3366. SHRI HARISH NARAYAN: PRABHU ZANTYE:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of available infrastructure facilities including additional facilities created for visiting tourists during Seventh Plan and proposed during Eighth Plan;

(b) whether the Union Government propose to expand substantially the capacity of ITDC hotels in Goa during the Eighth Five Year Plan; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The development of tourism infrastructure is primarily the responsibility of the State Governments. However, Centre extends financial assistance to the States on the basis of specific proposals, inter-se priorities and availability of funds.

(b) No, Sir.

(c) Does not arise.

[Translation]

Seamless Steel Tube Project in Bihar

3367. SHRI RAM TAHAL CHOUHDHARY: Will the Minister of STEEL be pleased to state:

(a) whether the Government propose to set up seamless steel tube project at Patratu, Ranchi, Bihar; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). Government do not propose to set up a seamless steel tube project at Patratu, Ranchi, Bihar. As per information received from the Development Commissioner, Department of Industry, Government of Bihar, a letter of intent was issued to Bihar State Credit and Investment Corporation for setting up of a 50,000 tonnes per annum Seamless Steel Tubes Project. A joint sector Memorandum of Understanding was signed between the Bihar State Credit and Investment Corporation and M/s. Bihar

Alloy Steels Limited. In view of the shift in demand for Seamless Steel Tubes in the country, the promoters are re-examining the project.

Cess on Steel

3368. SHRI NITISH KUMAR:
SHRI SUKHDEV PASWAN:

Will the Minister of STEEL be pleased to state:

(a) whether the Government have levied various types of cess on steel;

(b) if so, the types of the cesses levied in March 1992 and the rates of these cess per tonne;

(c) whether the total cost of production of steel gets increased due to these cess;

(d) if so, the estimated total percentage of increase in the production cost;

(e) whether other types of taxes have also been levied on steel besides these cess; and

(f) if so, the details thereof and the increase in the cost of production thereby?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) At present the levies and cesses on steel produced by main producers (excluding IISCO) are as under:

	<i>Levy/Cess</i>	<i>Amount</i>
1.	Steel Development Fund (SDF)	Rs. 350-500 per tonne on steel
2.	Engg. Goods Export Assistance Fund (EGEAF)	Rs. 300 per tonne on steel
3.	Joint Plant Committee (JPC) Cess	Rs. 3 per tonne on steel

The EGEAF and JPC cess are levied only on erstwhile JPC categories of steel.

(b) No new cess has been levied in March, 1992.

(c) No, Sir.

(d) Does not arise.

(e) and (f). Besides the above levies/cesses on steel produced by main producers, central excise duty and central/state sales tax are also payable at the prescribed statutory rates. Cost of production of steel is not affected by the change in levies/cess/taxes

on the steel. However, the selling price of steel will increase or decrease depending upon change in the rate of cess/levies/taxes.

[English]

Closing of Airstrip At Akola, Maharashtra

3369. SHRI ANANTRAO DESHMUKH:
Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to close down the Airstrip at Akola in Maharashtra;

(b) if so, the reasons therefor;

PROF. ASHOK ANANDRAO
DESHMUKH:

(c) whether the Government of Maharashtra has requested the Union Government to reconsider the proposal; and

Will the Minister of COMMUNICATIONS be pleased to state:

(d) if so, the details thereof?

(a) the details of telephone exchanges of various types commissioned in Maharashtra during 1991-92; and

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir. For commercial and operational reasons vayudoot is unable to operate to/from Akola in Maharashtra.

(b) the details of the target fixed for 1992-93?

(b) Does not arise.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGYYA NAIDU): (a) Details placed at Statements I and II.

(c) No, Sir.

(d) Does not arise.

Telephone Exchanges in Maharashtra

(b) Target of 1,41,000 lines for 1992-93 has been fixed for commissioning in Maharashtra and 1,30,000 lines in MTNL Bombay.

3370. SHRI PRAKASH V. PATIL:

STATEMENT - I

Details of Various Types of Telephone Exchanges Commissioned in Maharashtra During 1991-92.

MAX-I Exchanges.

(A) *Strowger*

1.	Jalgaon	450	Lines
2.	Aurangabad	2400	Lines
3.	Ahmednagar	1200	Lines
4.	Kolhapur	1500	Lines
5.	Sangli	900	Lines
6.	Solapur	1200	Lines
7.	Amravati	1200	Lines

8.	Akola	1000	Lines
9.	Jalgaon	1200	Lines
10.	Nasik City	1200	Lines
	Sub Total	12250	Lines

(B) *Cross Bar:*

1.	Malegaon	1400	Lines
2.	Dhule	500	Lines
3.	Dombivali	7000	Lines
4.	Satara	400	Lines
5.	Jalna	2000	Lines
	Sub Total	12300	Lines

(C) *E-10B:*

1.	Nagpur	7000	Lines
2.	Pune	20500	Lines
3.	Ulhashnagar	7000	Lines
		34500	Lines

(D) *Max-II*

11400 Lines

(E) *Electronic:*

1.	Cdot Shm (3Units)	3800	Lines
2.	Cdot 512p (4 Units)	1696	Lines
3.	Illt 512P (15 Units)	5760	Lines
4.	Pam 200 (5 Units)	1000	Lines
5.	Cdot 128P (540 Units)	45018	Lines
6.	Milt 64P (58 Units)	3248	Lines
	Sub Total	60522	Lines

(F). Sax and Manual

1. Sax (156 Units) 4160 Lines

2. Manual (19 Units)

 Grand Total 135132 Lines

STATEMENT — II

*Details of Various Types of Telephone Exchanges Commissioned in MTNL Bombay
During 1991-92*

<i>Sl. No.</i>	<i>Name of Exchange</i>	<i>No. of Lines Commissioned</i>	
1.	Panvel	3000	Lines
2.	Muland II (Main)	10000	Lines
3.	Thana Cherai RLU	7000	Lines
4.	Thana Cherai Expansion	2000	Lines
5.	Gamdevi RLU	13000	Lines
6.	Gamdevi RLU Expansion	3000	Lines
7.	Mumbra RLU	1000	Lines
8.	Vile Parle Expansion	1000	Lines
9.	Khar III	1000	Lines
10.	Andheri III	648	Lines
11.	Mankhurd Main	1000	Lines
12.	Chembura RLU	10000	Lines
13.	Malabar Hill	5000	Lines
14.	Cooperage VI	2000	Lines
15.	Cooperage VI	500	Lines
16.	Mandvi RLU	19000	Lines
17.	Versova RLU	3000	Lines

<i>Sl. No.</i>	<i>Name of Exchange</i>	<i>No. of Lines Commissioned</i>	
18.	Versova Vile Parle RLU	1000	Lines
19.	Kandivili III Main	2000	Lines
20.	Kandivili III Expn.	8000	Lines
21.	Bhyander RLU	1500	Lines
22.	Bhyander RLU	1500	Lines
23.	Goregaon RLU	1000	Lines
24.	Goregaon RLU Expn.	2000	Lines
25.	Borivili RLU	1500	Lines
26.	Borivili RLU Expn.	500	Lines
27.	Borivili RLU Expn.	1000	Lines
28.	Borivili RLU Expn.	1000	Lines
29.	Gokuldharm RLU Expn.	2000	Lines
30.	Gokuldharm RLU expn.	700	Lines
31.	Malad RLU	1000	Lines
32.	Malad II RLU	1500	Lines
33.	Pawai RLU Expn.	2000	Lines
34.	Ghatkopar III	1000	Lines
35.	Byculla Expn.	4000	Lines
36.	Byculla RLU	4000	Lines
37.	Sion Expn.	3000	Lines
38.	City IV Main	9000	Lines
39.	City IV Expn.	4000	Lines
40.	Cuffe Parade RLU	1000	Lines

<i>Sl. No.</i>	<i>Name of Exchange</i>	<i>No. of Lines Commissioned</i>	
41.	Wagle Estate	4000	Lines
42.	Fetax Mazgaon	3000	Lines
43.	Bandra I	10000	Lines
44.	Prabhadevi Expn.	4000	Lines
45.	Malad RLU	1000	Lines
46.	Malad RLU	3000	Lines
47.	FountainIV-2 Tdm. Expn.	2000	Tandem
48.	Fountain IV-3 Tandem	2500	Tandem
49.	Prabhadevi Tandem	4000	Tandem
	Local Lines	161348	
	Tandem	8500	Lines.

T.V and AIR Transmitters at Bhawanipatna and Jeypore in Orissa

3371. SHRIANADICHARANDAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the installation work at high power T.V. transmitter at Bhawanipatna and 100 KW transmitter of AIR at Jeypore in Orissa have been completed;

(b) if not, the reasons of delay in commissioning the same; and

(c) by when these are likely to be commissioned?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to

(c). The High Power TV Transmitter at Bhawanipatna has already been commissioned into service on 20.1.92. The upgradation of the existing 20 KW MW Transmitter at AIR, Jeypore to 100 KW MW Transmitter is envisaged to be technically ready in the near future. The upgraded transmitter can be commissioned thereafter, only when the additional staff required for its operation and maintenance is in position.

Working Of F.M. Channels

3372. SHRI RAM KAPSE:
SHRI R. SURENDER REDDY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Deputy Director General, AIR in his report submitted to the Gov-

ernment has criticised the working of F.M. Channels;

(b) if so, the details thereof;

(c) the scheme formulated for the F.M. network and the total outlay of the scheme;

(d) the amount so far spent on this scheme and the number of new F.M. stations set up in the country;

(e) the steps taken by the Government to expedite the scheme;

(f) whether any survey have been conducted to assess the response of listeners; and

(g) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). No, Sir. The report relates to the need for optimum utilisation of various transmitters including FM Transmitters.

(c) All India Radio has envisaged to set up 123 FM Stations/Channels in the country as a part of VII Five Year Plan, Annual Plans of 1990-91, 1991-92 and VIII Five Year Plan, at an estimated outlay of Rs. 353.41 Crores.

(d) An amount of Rs. 224.21 Crores has been spent so far on these FM Network Schemes. 57 FM Stations/Channels have been set up so far, excluding four metros where FM Channels existed before the VII Plan.

(e) All efforts are being made to expedite completion of these schemes, in a phased manner, during VIII Plan Period.

(f) No, Sir.

(g) Does not arise.

[Translation]

Charges on Fax Facility

3373. SHRIMATI BHAVNA
CHIKHLIA:
SHRI RAJESH KUMAR:
SHRIMATI SHEELA
GAUTAM:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have received any representation about the high charges for fax facility provided in the country;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGYYA NAIDU): (a) No, Sir.

(b) and (c). Question do not arise in view of (a) above.

Development Of Tourist Spots In Himachal Pradesh

3374. SHRI KRISHAN DUTT SULTANPURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of proposals received by the Union Government from the Government of Himachal Pradesh for the development of tourist resorts in the State during 1992-93; and

(b) the amount allocated and released for the purpose during 1992-93?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The Union Government has received five proposals from the Government of Himachal Pradesh for Central financial assistance. These proposals are listed in the Statement.

(b) Central financial assistance is extended on project to project basis. No funds have been sanctioned so far to the State Government of Himachal Pradesh during 1992-93.

STATEMENT

Projects/Schemes Prioritised during 1992-93

Himachal Pradesh

<i>Sl. No.</i>	<i>Name of the Project</i>
1.	Tourist complex at Keylong
2.	Mobile caravan for tribal areas along Kulu-Manali circuit
3.	Tourist information centres at Garget (for entry from Jullunder), Una (entry from Chandigarh/Ambala belt) and Nurpur (entry from Amritsar/Pathankot belt)
4.	Survey for setting up of ropeway at Dharamshala

<i>Sl. No.</i>	<i>Name of the Project</i>
	(Kangra), Palampur and Bizli Mahadev (Dist. Kulu) and 50% basis
5.	Wayside facilities at Darlaghat and Sarhan, District, Sirmur.

Coal Based Power Plants

3375. SHRI K. PRADHANI:
DR. D. VENKATESWARA
RAO:

Will the Minister of POWER be pleased to state:

(a) whether the Government propose to set up some coal based power plants particularly on the basis of availability of coal from Orissa;

(b) if so, the details thereof indicating the names of the places, State-wise;

(c) the estimated cost of these plants; and

(d) the time by which the construction work is likely to be started on these plants?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (d). The requisite details in respect of coal based thermal power projects envisaged to be set up on the basis of supply of coal from coal fields of Orissa are annexed herewith.

STATEMENT

Sl. No.	Name of the Project/ State	Capacity (NW)	Estimated cost (Rs. Crs.)	Source of coal supply	Remarks
1	2	3	4	5	6
Andhra Pradesh					
1.	Vijaywada Stage-II, APSEB.	2x210	585.76	lb Valley.	Construction work is in progress.
2.	Vishakhapatnam 2x500 APSEB	2x500	1947.49	lb Valley. Gopalpur Block.	Construction work has not commenced. The Project is proposed to be set up in the private sector.
3.	Rayalaseema PSEB	2x250	672.70	Talcher/ lb Valley	The project as not received techno- economic clearance of the CEA. Construction work could commence only after it has been sanctioned.
Tamil Nadu					
4.	North Madras, TNEB.	3x210	547.79	Talcher Kalinga	Construction work is in progress.

Sl. No.	Name of the Project/ State	Capacity (MW)	Estimated cost (Rs. Crs.)	Source of coal supply	Remarks
1	2	3	4	5	6
Karnataka					
5.	Mangalore St. I STPS, NTPC	2x210	856.00	Talcher	The project has received techno-economic clearance of the CEA. Construction work could commence only after it has been sanctioned by the Government.
6.	Raichur St. III, Karnataka Power Corporation Ltd.	1x500	538.40	Talcher	The project has not received techno-economic clearance of the CEA. Construction work could commence only after it has been sanctioned.
Kerala					
7.	Kayamkulam St. I NTPC	2x210	842.95	Talcher	The Project has received techno-economic clearance of the CEA. Construction work could commence only after it has been sanctioned by the Government.

Sl. No.	Name of the Project/ State	Capacity (MW)	Estimated cost (Rs. Crs.)	Source of coal supply	Remarks
1	2	3	4	5	6
Orissa					
8.	Ib Valley, Orissa Power Generation Corporation Ltd. (OPGC)	4x210	887.99	Ib Valley Belpahar II.	Construction work in respect of Units 1 & 2 is in progress. As regards Units 3 & 4, it could commence after funding arrangements have been tied up.
9.	Ib TPS Extn. OPGC	2x500	1613.38	Ib Valley Gopalpur Block.	The scheme is not being pursued in CEA as the revised feasibility from OPGC is awaited.
10.	Talcher STPS, NTPC	2x500	1404.04	Talcher	Construction work is in progress.
11.	Talcher Extn. OSEB.	2x500	1196.41	Talcher	The project has not received techno- economic clearance of the CEA. Construction work could commence only after it has been sanctioned.

[English]

**Rural Telephone Exchanges in
Maharashtra**

3376. SHRI DHARMANNA
MONDAYYA SADUL: Will the Minister of
COMMUNICATIONS be pleased to refer to
the reply given to Unstarred Question No.
8134 on April 4, 1992 and state:

(a) the details and location of rural tele-
phone exchanges opened in Maharashtra
during the current year upto October 31,
1992;

(b) whether the target of 125 exchanges
during 1992-93 is likely to be achieved; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS (SHRI
P.V. RANGYYA NAIDU): (a) Details are
given in Statement - I.

(b) No, Sir. About 100 numbers of rural
telephone exchanges are expected to be
opened during 1992-93 due to constraint of
resources.

(c) Details are given in Statement - II.

STATEMENT - I

List of New Exchange Opened from 1.4.92 to 31.10.92

Sl. No.	Name of Exchange	District
1.	Narkhed	Buldhana
2.	Gangapur	Latur
3.	Devarjan	"
4.	Namalgaon	Beed
5.	Ambewadi	Kolhapur
6.	Parinda	Pune
7.	Virgaon	Ahmednagar
8.	Patoda	"
9.	Kasegaon	Solapur
10.	Unbraj	Pune
11.	Charthana	Parbhani
12.	Bhugaon	Wardha
13.	Kudhana	"

<i>Sl. No.</i>	<i>Name of Exchange</i>	<i>District</i>
14.	Waifad	"
15.	Sonaj	Nasik
16.	Dodern	"
17.	Khemada	Dhulia
18.	Malakoli	Nanded
19.	Jewari	Latur
20.	Tadmogli	"
21.	Monkoli	Thane

STATEMENT - II

Details of New Telephone Exchanges Expected to be Opened during 1992-93

<i>Name of District</i>	<i>No. of New Exchanges Expected to be Opened</i>	<i>Remarks</i>
Ahmednagar	7	Two Commissioned
Akola	3	
Amravati	2	
Aurangabad	2	
Beed	3	One Commissioned
Bhandara	2	
Buldhana	3	One Commissioned
Chandrapur	3	
Dhule	2	One Commissioned
Jalgaon	3	
Jalna	3	

<i>Name of District</i>	<i>No. of New Exchanges Expected to be Opened</i>	<i>Remarks</i>
Kolhapur	3	One Commissioned
Latur	6	Four Commissioned
Nagpur	3	
Nanded	4	One Commissioned
Nashik	6	Two Commissioned
Osmanabad	2	
Parbhani	3	One Commissioned
Pune	7	Two Commissioned
Raigad	4	
Ratnagiri	4	
Sangli	3	
Satara	3	
Sindhudurg	2	
Solapur	7	One Commissioned
Thane	3	One Commissioned
Wardha	5	Three Commissioned
Yectmal	2	

Fuel Shortage In Northern Power Grid

3377. SHRI SARAT CHANDRA
PATTANAYAK: Will the Minister of POWER
be pleased to state:

(a) whether the fuel shortage has posed

a threat to the working of northern power grid
and the NTPC plant load factor has scaled
down to the lowest level in August, 1992;

(b) if so, the details thereof; and

(c) the action taken by the Government

to retrieve the situation?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). The demand of the Northern Regional Power Grid increases substantially during Summer and Monsoon months due to increase in weather beating loads, and agricultural pumping loads for paddy irrigation. During Summer and Monsoon months of 1992-93, difficulties were experienced in maintaining adequate generation at some of the coal-based thermal power stations and gas-based stations in the Northern Region due to shortage of coal and gas respectively. The shortage of coal and gas was mainly experienced at Singrauli and

Rihand STPSs of NTPC and Anta and Auraiya Gas Stations of NTPC respectively. A statement indicating monthwise plant load factor of coal and gas based stations of Northern Region where generation was affected due to fuel shortage during the period April, 1992 - October, 1992, is given in the Statement enclosed.

(c) The matter was taken up with the Ministry of Coal and the Ministry of Petroleum and Natural Gas and the fuel supplies improved from middle of September of 1992. The Power generation from thermal power stations in the Northern Region was normalised during October, 1992.

STATEMENT

Plant Load Factor of NTPC's and UPSEB'S Coal Stations during the Period from April, 1992 to October, 1992

(Figs. in % age)

Sl. No.	Name of the Station	April 92	May 92	June 92	July 92	Aug.92	Sept. 92	Oct. 92
1	2	3	4	5	6	7	8	9
1.	Singrauli STPS	81.34	77.5	72.89	59.54	49.96	62.39	82.92
2.	Rihand STPS	69.96	51.3	78.95	60.12	53.24	60.23	80.98
3.	Unchar	29.11	33	39.08	45.64	32.67	51.43	65.53
4.	Anta GPP	62.57	54.7	54.44	59.59	50.12	46.82	47.83*
5.	Auraiya GPP	63.18	60.1	74.39	44.86	39.10	51.47	35.95*
6.	Obra	57.99	53.0	59.96	54.64	41.96	48.52	4.00
7.	Anpara	81.90	67.2	66.06	73.23	57.06	54.81	71.95
8.	Parichha	35.36	24.3	14.76	34.43	41.42	34.62	40.11

*A available capacity was not fully utilised due to low water level.

[*Translation*]

Telecast of Doordarshan Programmes Through Satellite

3378. SHRI RAJENDRA AGNIHOTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to telecast Doordarshan programmes in other countries through satellite;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). Doordarshan programmes disseminated through the INSAT Satellite are already available in some of the neighbouring countries as a result of technical spill over. These programmes can be received by installing an appropriate dish antenna system.

2. The Government have also taken up the question of introduction of an experimental External Services of Doordarshan.

Mining of Bauxite in Bihar

3379. SHRI SIMON MARANDI: Will the Minister of MINES be pleased to state:

(a) whether it has come to the notice of the Government that illegal mining of bauxite on a large scale is going on at Lohardaga and Gumla districts in Bihar; and

(b) if so, the action taken/being taken by the Government to stop such Activities?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) State Government have informed that no such instance has come to

their notice.

(b) Does not arise.

Kadwan Hydro Electric Project

3380. SHRI RAM LAKHAN SINGH YADAV: SHRI CHHEDI PASWAN:

Will the Minister of POWER be pleased to state:

(a) whether the Government have accorded approval to the Kadwan Hydro Electric Project;

(b) if so, the details in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) No, Sir.

(b) Does not arise.

(c) The Project Report for the power component of Kadwan Multipurpose scheme which was submitted by Bihar State Hydro-electric Power Corporation (BHPC) in January, 1989 was returned by Central Electricity Authority in February, 1989 with a request to re-submit a consolidated Project Report in consultation with the Ministry of Water Resources, Bihar. So far, BHPC has not submitted the consolidated project proposal.

Staff Quarters For P&T Employees In Madhya Pradesh

3381. KUMARI VIMLA VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to construct staff quarters for the employees of Post and Telegraphs Department at Sivni in

Madhya Pradesh;

[English]

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGYYA NAIDU): (a) *Department of Posts* Yes, Sir.

Department of Telecom. No, Sir.

(b) *Department of Posts*

It is proposed to construct 4 type II and 2 type III quarters.

Department of Telecom. Does not arise in view of reply to part 'a' above.

(c) *Department of Telecom.* There are already 12 staff quarters for Telecom. staff at Seoni in M.P. The satisfaction level is 29.25% as against the 8th plan objective of 20%.

General Sales Agents

3382. SHRI MADAN LAL KHURANA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the General Sales Agent (GSA) situated in London used to be run earlier on private-basis;

(b) whether it is a fact that any committee, had recommended for the running of GSA by the Air India; and

(c) if so, the reasons for assigning the work of GSA to a private company?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The information is being collected and will be laid on the table of the House.

Power Investment in Karnataka

3383. SHRI V. DHANANJAYA KUMAR: Will the Minister of POWER be pleased to state the total investment made for power generation in Karnataka by the Union Government during the Seventh Five Year plan and the amount likely to be made available during the Eighth Five Year plan?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): The Planning Commission approved an outlay of Rs. 1043.05 crores and Rs. 3024.86 crores for the power sector of Karnataka for the Seventh & Eighth Five Year Plans respectively.

[Translation]

Aurangabad As International Airport

3384. SHRIMATI KESHARBAISONAJI KSHIR SAGAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the names of the places in Maharashtra which are likely to be developed for the promotion of tourism with the assistance of Japan;

(b) whether the Government propose to develop Aurangabad airport as international airport; and

(c) if so, the time by which these schemes are likely to be implemented and completed?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The information is being collected and will be laid on the table of the Sabha.

Telephone Exchanges in Wardha District

3385. SHRI RAMCHANDRA GHANGARE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone exchanges in Wardha district, Maharashtra with their present capacity;

(b) the number of exchanges out of them have been electronic and the number of exchanges out of them are with STD facility;

(c) whether the Government propose to set up more such telephone exchanges;

(d) if so, the details thereof;

(e) whether the Government propose to grant Wardha district the status of a Secondary Switching Area (SSA) headed by a telecom district with its headquarters at Wardha; and

(f) if so, the time by which it will be finalised and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) There are 34 telephone exchanges in Wardha district with capacity of 5702 lines as on 30.9.92.

(b) 22 exchanges have been electronic. STD facility is available from 2 electronic exchanges at Arvi and Hinganghat and one electro-mechanical exchange at Wardha.

(c) Yes, Sir.

(d) The remaining 12 exchanges will be converted into electronic and all the exchanges will be provided with STD facility during the 8th Plan period.

(e) and (f). A proposal to post a separate Telecom District Engineer to Wardha SSA is under consideration.

Open Sky Policy

3386. DR. D. VENKATESWARA RAO:
SHRI PRAKASH V. PATIL:
SHRI SARAT CHANDRA PATTANAYAK:
SHRI M.V.V.S. MURTHI:
SHRI HARIKISHORE SINGH:
SHRI CHANDRAJEET YADAV:
SHRI SRIKANTA JENA:
SHRI V. SREENIVASA PRASAD:
SHRI CHITTA BASU:
SHRI BIR SINGH MAHATO:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have invited foreign investors particularly the NRIs to participate in its open sky policy;

(b) if so, the areas in which participation of foreign investors has been sought;

(c) the response received by the Government in this regard so far; and

(d) the extent to which it will be beneficial to the country?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) While under the present policy non-resident Indians are allowed to apply for permission to operate air taxis, foreigners are not allowed to do so.

(b) to (d). Do not arise.

Karanja Irrigation Project

[English]

3387. SHRI K.H. MUNIYAPPA:
SHRI MATI
BASAVARAJESWARI:
SHRI V. KRISHNA RAO:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the Bidar district in Karnataka is a drought prone area;

(b) whether Karanja irrigation project in Bidar is pending for approval;

(c) if so, the details thereof including the estimated use of the project; and

(d) if when approval is likely to be granted to this project?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No; Sir. Bidar district in Karnataka has not been classified as drought prone district.

(b) to (d) Karanja Irrigation Project envisaging annual irrigation of 48968 hectares was approved by the Planning Commission in August, 1992 at an estimated cost of Rs. 98 crores.

Increase in Capacity of Telephone Exchanges in Uttar Pradesh

3388. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the capacity of telephone exchanges in Dehradun, Pauri and Srinagar in Uttar Pradesh has reached maximum level;

(b) if so, when this stage was reached and the action taken by the Government to increase the capacity of these exchanges;

(c) the waiting list for telephone connections in each of the above telephone exchanges as on October 31, 1992 and the time by which the waiting lists are likely to be cleared; and

(d) the steps taken or proposed to be taken by the Government to improve telecommunication services in these remote hilly and rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) By 31.3.92 at all these places. At Dehradun 5 K lines E-10 B Electronic exchange is likely to be commissioned by March 93. At Pauri 100 lines expansion is likely to be commissioned by March 93. At Srinagar a 512 P C-DOT exchange is likely to be added during 93-94 and commissioned by March, 94.

(c) *Name of the Exchange* *Waiting list*

The time by which the existing waiting

Dehradun	74.47	March 95
Pauri	92	March 93
Srinagar	93	March 94

(d) All worn out and life expired electro-mechanical exchanges will be replaced by electronic exchanges by the end of the 8th plan period.

Small and Medium Newspapers

3389. SHRI MANORANJAN
BHAKTA:
SHRI GEORGE
FERNANDES:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are taking any steps to assist small and medium newspapers in setting up newsprint consumer cooperatives;

(b) whether the Government propose to make domestic newsprint available to small and medium newspapers;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (d). After the decanalisation of newsprint made operative with effect from 1.4.1992 as part of the Import Export Policy announced by the Ministry of Commerce on 31.3.1992, the newspapers are free to lift newsprint from any of the indigenous newsprint mills listed in Schedule-I of the Newsprint Control Order as per their entitlement. They are not expected to face any difficulties in this regard. Nevertheless, it is the constant endeavour of the Government to help the newspapers, in overcoming their genuine problems.

Holding of Film Festivals in Delhi

3390. SHRI N.J. RATHVA: Will the

Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Advisory Committee of Directorate of film festivals have recommended for holding the film festivals in Delhi;

(b) whether the Committee have urged to make more competitive the international film festivals; and

(c) if so, the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) No, Sir.

(b) and (c). All the International Films Festivals held in India after 1987 have been non-competitive. The Advisory Committee of the Directorate of Film Festivals has expressed the view that the International Film Festival of India (IFFI) should be made competitive provide the necessary infrastructure facilities are made available for organising competitive festival on the level which is at par with that of other major competitive International Film Festivals in the world. However, in view of the resource crunch faced by the country, it has been decided to retain the existing character of the IFFI and the festival to be held in New Delhi from 10th to 20th January, 1993 will be, therefore, non-competitive.

Air Stations in A.P.

3391. SHRI RAMA KRISHNA KONATHALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up new AIR Stations in Andhra Pradesh;

(b) if so, the details thereof and their estimated cost; and

(c) the time by which they are likely to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). A Local Radio Station with 6 KW FM Transmitter, Multi-purpose studio, receiving facilities and staff quarters is being set up at Marcapuram at a capital cost of Rs. 235 lakhs. The Station is technically ready and this can be commissioned only when the minimum essential staff required for its operation and maintenance is in position. In addition, 2x5 KW FM Transmitter with additional studio facilities for expansion of commercial channel is being set up at Visakhapatnam at a capital cost of Rs. 358.55 lakhs. The facility is envisaged to be completed during the VIII plan period.

Creation of Irrigation Potential in States

3392. SHRIMATI VASUNDHARA RAJE:
DR. KRUPASINDHU BHOI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the total irrigation potential created in different States during the last three years;

(b) the utilisation of irrigation potential in those States during the last three years (year-wise);

(c) whether the Government have proposal to create additional irrigation potential in Rajasthan and other States during Eighth Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER FOR WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (d). A Statement is enclosed.

STATEMENT

Irrigation Potential Created and Its Utilisation Through Major Medium and Minor Irrigation Schemes

Sl. No.	State/UTs	Irrigation Potential Created during (In Thousand hectares)			Targets
		1990-91	91-92	92-93	
1	2	3	4	5	
1.	Andhra Pradesh	26.19	94.32	92.46	
2.	Arunachal Pradesh	3.32	3.70	4.00	
3.	Assam	23.02	89.40	95.30	
4.	Bihar	211.00	200.95	361.20	
5.	Goa	0.62	0.56	0.40	
6.	Gujarat	52.98	65.00	67.00	
7.	Haryana	19.60	51.60	80.20	
8.	Himachal Pradesh	5.04	4.80	8.30	
9.	Jammu and Kashmir	2.70	3.88	20.00	

Sl. No.	State/UTs	In Thousand hectares)				
		Irrigation Potential Created during		Targets		
		1990-91	91-92	Ant.	4	5
1	2	3	4	5	6	7
10.	Karnataka	70.80	100.56			135.63
11.	Kerala	65.64	747.85			59.54
12.	Madhya Pradesh	193.92	149.00			137.00
13.	Maharashtra	67.55	83.00			74.50
14.	Manipur	1.20	3.50			3.51
15.	Meghalaya	0.41	3.30			2.28
16.	Mizoram	0.55	0.51			0.72
17.	Nagaland	1.20	1.22			1.86
18.	Orrisa	60.28	95.17			89.00
19.	Punjab	17.50	40.32			33.20
20.	Rajasthan	120.77	113.57			97.00

In Thousand hectares)

Sl. No.	State/UTs	Irrigation Potential Created during				
		1990-91	91-92	92-93	Ant.	Targets
1	2	3	4	5	5	
21.	Sikkim	1.01	0.95	2.00		
22.	Tamil Nadu	40.11	37.73	39.19		
23.	Tripura	3.61	4.20	4.48		
24.	Uttar Pradesh	1132.0	1175.00	1158.00		
25.	West Bengal	83.95	125.00	140.00		
	Total States	2254.97	2495.09	2706.70		
	Total UTs	0.39	1.81	2.60		
	Grand Total:	2255.36	2496.27	2709.30		

Sl. No.	State/UTs	Irrigation Potential Utilised during			Targets for Irrigation Potential created during VIII Plan		
		1990-91		91-92	92-93		Targets
		6	7	8	9		
			Ant.				
1.	Andhra Pradesh	19.36	63.92	66.33	919.00		
2.	Arunachal Pradesh	2.00	2.20	2.40	20.00		
3.	Assam	16.76	76.90	74.18	300.00		
4.	Bihar	242.50	230.31	260.35	2147.00		
5.	Goa	4.41	8.04	5.13	40.20		
6.	Gujarat	39.01	37.38	75.70	628.00		
7.	Haryana	16.80	51.60	45.20	396.00		
8.	Himachal Pradesh	3.00	2.90	5.40	27.64		
9.	Jammu and Kashmir	3.35	3.47	5.12	60.50		
10.	Karnataka	64.30	86.35	121.40	621.00		
11.	Kerala	72.34	54.85	66.54	248.00		

Sl. No.	State/UTs	Irrigation Potential Utilised during		Targets for Irrigation Potential created during VIII Plan	
		1990-91	91-92	92-93	
1	2	6	7	8	9
			Ant.	Targets	
12.	Madhya Pradesh	128.92	139.00	96.00	950.00
13.	Maharashtra	55.55	84.00	105.50	800.00
14.	Manipur	3.75	4.95	4.55	69.16
15.	Meghalaya	0.31	2.50	1.75	15.88
16.	Mizoram	0.31	0.40	0.68	6.00
17.	Nagaland	0.76	0.80	1.18	13.00
18.	Orissa	94.55	36.40	60.00	484.00
19.	Punjab	17.50	40.32	33.20	252.42
20.	Rajasthan	121.15	131.42	124.20	588.61
21.	Sikkim	0.60	0.60	1.20	5.00
22.	Tamil Nadu	55.81	40.47	39.27	120.30

Sl. No.	State/UTs	Irrigation Potential Utilised during			Targets for Irrigation Potential created during VIII Plan
		1990-91	91-92	92-93	
1	2	6	7	8	9
		Ant.	Targets		
23.	Tripura	3.98	2.92	3.45	40.20
24.	Uttar Pradesh	1089.00	1116.00	1111.80	6415.00
25.	West Bengal	94.60	92.00	117.50	620.53
	Total States	2170.82	2309.94	2527.28	15789.44
	Total UTs	0.40	0.96	2.28	11.21
	Grand Total:	2117.90	2310.90	2529.56	15798.65

New Post Offices in Kerala

3393. SHRI KODIKKUNIL SURESH:
Will the Minister of COMMUNICATIONS be
pleased to state:

(a) whether the Government propose to
set up new Post Offices during 1992-93;
and

(b) if so, the details thereof, district-wise
and category-wise?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMUNICATIONS (SHRI
P.V. RANGAYYA NAIDU): (a) Yes Sir.

(b) The details are give in the statement
enclosed.

STATEMENT

Post Offices to be set up Under annual Plan 92-93

Annexure - 'A'

<i>Sl. No.</i>	<i>Name of Branch Post Office</i>	<i>Category</i>	<i>District</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Vayannur	Tribal	Cnnanore
2.	Cherambathukvu	Normal-Rurai	Palghat
3.	Kuttipllam	Hilly	Palghat
4.	Kollappally	Hilly	Kottayam
5.	Mediri	Hilly	Kottayan
6.	Puthady	Tribal	Idukki
7.	Mullerikudy	Tribal	Idukki
8.	Koottar-Udumbnchola	Tribal	Idukki
9.	Akkal	Hilly	Quilon
10.	Sam Nagar	Tribal	Pathanamthitta
	<i>Name of Developmental Sub ffice.</i>		<i>District</i>
1.	Manukunyahy		Alleppey
2.	Puthenpedika		Richur
3.	Pudipadi		Calicut

Telecast Time on National Channel

3394. SHRISYEDSHAHABUDDIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total telecast time on the National Channel of the Doordarshan during 1991-92; and

(b) the total time allotted to advertisements, feature films (including film sequences), newscast, current affairs and sports, separately?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) The National programmes of Doordarshan is telecast for a duration of 2 hours 35 minutes (approximately) every day.

(b) No prior allotment of time is made for such programmes by Doordarshan.

Yatri Niwas in Kerala

3395. SHRITHAYILJOHN ANJALOSE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Kerala for the construction of Yatri niwas;

(b) if so, the action taken by the Government thereon; and

(c) the time by which approval is likely to be accorded?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The State Government of Kerala have recently sent project proposal for construction of Yatri niwas at Guruvayur and Kaladi. The project proposals are incomplete and therefore, the State Govern-

ment has been asked to clarify availability of land etc. for the projects. It is difficult at present to state the time by which approvals would be accorded.

[Translation]

Shifting of Telephones from Post Offices to Panchayat Bhavans

3396. SHRI SURAJBHANU SOLANKI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of the post-offices in Madhya Pradesh in which telephone facilities have not been provided so far and the number of post-offices where telephones have been shifted to the panchayat bhavans;

(b) the number of the panchayat bhavans where telephone facilities have not been provided so far, and

(c) the number of the panchayat bhavans where telephone facilities have been provided and the amounts spent thereon during 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Number of Post Offices in which Telephone facilities have not been provided in M P are 8281. Informing regarding the number of Post Offices from which telephones have been shifted to Panchayat Bhavans is being collected.

(b) As on 30.11.1992 total number of Panchayat villages still to be provided with telephone facility is 14679. No. Separat data is maintained for Panchayat Bhavans.

(c) 4005 Panchayat villages were provided with telephone facility during 1991-92 and expenditure incurred was Rs. 28.035

crores. No separate data is maintained for Panchayat Bhavans.

Criteria for Opening of Post Offices in Rural Areas

3397. SHRI VIJOY KUMAR YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have revised the criteria for opening of departmental sub-post offices in rural and backward areas of the country; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a). No, Sir.

(b) Question does not arise.

Building for Post Offices in Kanpur, U.P.

3398. SHRI KESRILAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the district-wise total number of post offices functioning at present under Kanpur division;

(b) the number of post offices which have their own buildings out of them and the number of those post offices which are functioning in the rented buildings;

(c) whether the Government have decided to construct buildings for those post offices which are functioning in the rented buildings;

(d) if so, the details thereof; and

(e) the number of offices likely to be shifted in the Government buildings during 1993-94?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (e). The information is being collected and will be laid on the Table of the House.

[English]

Land for College at Farakka, Barrage Project

3399. SHRI ZAINAL ABEDIN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of West Bengal has sent a proposal to the Union Government regarding the handing over to it a portion of the unused land of the Farakka Barrage Project for setting up a college there;

(b) if so, the details of the proposal; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA (a) to (c). The information is being collected and will be laid on the Table of the House.

Exploration of Diamond with Foreign Collaboration

3400. SHRI SUBAS CHANDRA NAYAK: Will the Minister of MINES be pleased to state:

(a) whether the Government propose to take up diamond exploration and processing with foreign collaboration;

(b) if so, the details thereof; and

(c) the time by which this scheme is likely to be implemented?

THE MINISTER OF STATE IN THE

MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (c). Some foreign companies have shown interest in this area. At present exploration and exploitation of diamonds is reserved for the Government/ Public Sector. The National Mineral Development Corporation (NMDC), a Public Sector Undertaking, which is presently engaged in the mining of diamonds in the country, has sought assistance from UNDTCD for Diamond Investigation in India. They have also been exploring the possibility of securing assistance in diamond exploration from some foreign companies.

Under the Indo-French Protocol, there is a proposal from BRGM of France for exploration of diamonds in Andhra Pradesh in association with the Geological Survey of India.

Film on Maharani Luxmi Bai

3401. SHRI SHANKER SINH
VAGHELA:
SHRI DILEEP BHAI
SANGHANI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any feature film has been produced and released MAHARANI LUXMI BAI;

(b) if so, the names of the Producer and Producer Director, who produced the film;

(c) whether the Government has received any representation against the said feature film; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) A film for public exhibition can be released in

the country only if it has been certified by the Central Board of Film Certification (CBFC). As per information furnished by Central Board of Film Certification, no feature film in Hindi or any other regional language entitled 'Maharani Laxmi Bai' has been certified by them.

(b) to (d). Do not arise, in view of the reply to (a) above.

[Translation]

Report on Narmada Project

3402. SHRI VISHWANATH
SHASTRI:
SHRI CHITTA BASU:
SHRI SATYA DEO
SINGH:
SHRI GANGADHARA
SANIPALLI:
SHRI SHRAVANKUMAR
PATEL:
SHRI JAGMEET SINGH
BRAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the World Bank has imposed certain conditions to provide assistance to the Narmada Project;

(b) if so, the details thereof;

(c) whether the Government have accepted these conditions;

(d) the likely impact on the Narmada Project thereof; and

(e) the total amount spent on this project by the Government so far?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN

SHUKLA): (a) and (b). The Board of Directors of the World Bank in their meeting held on 23rd October, 1992 decided to continue financing of the Sardar Sarover (Narmada) Project subject to a review of the performance as per agreed action plan by a Special Review Mission of the Bank in April, 1993.

(c) Yes, Sir.

(d) The impact of this decision will be known only after a report is submitted by the Bank Mission after its proposed review in April, 1993, to the World Bank.

(e) A total of Rs. 2074.63 crores has been spent on the Sardar Sarover (Narmada) Project till the end of September, 1992.

Power Supply to Madhya Pradesh from Vindhyachal and Gandhar Power Project

3403. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of POWER be pleased to state:

(a) the time by which the work relating to setting up of an additional unit of 500 M.W. power capacity in the Vindhyachal thermal power plant and Gandhar Gas based projects is likely to be completed; and

(b) the quantum of power likely to be provided to Madhya Pradesh out of the installed capacity of these projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The position in respect of the following Thermal Power Stations of the National Thermal Power Corporation (NTPC) is as follows:

- (1) *Vindhyachal Thermal Power Station Stage-II (2x500 MW)*

Funding for the Project is not tied

up. Discussions have taken place with the Russians in this regard. The project has been recommended by the Planning Commission for implementation in the Eighth Plan with benefits during Ninth Plan.

- (2) *Gandhar Gas Based Power Project (650 MW)*

The scheduled commissioning date for first gas turbine unit of the project is March, 1994 with subsequent gas turbine units to follow at intervals of two months each. The scheduled commissioning date for the steam turbine unit is 1st September, 1995.

(b) Allocation of power to Madhya Pradesh from these projects when completed will be as per Central formula for allocation of power from Central thermal power stations.

[English]

Influence of Films on Society

3404. DR. SUDHIR RAY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has conducted any study about the influence of feature films over the society;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMAR GIRIJA VYAS): (a) to (c). No study about the influence of feature films on the society has been done in the recent past. However, in pursuance of the recommendation made by the Estimates Committee in their Report presented to the

Lok Sabha on 26.2.92, the Institute of Mass Communication have been asked to conduct a comprehensive study about the impact of feature films in Hindi and other languages on the society.

Telephone Service in West Bengal

3405. SHRI AMAL DATTA:
SHRI JITENDRA NATH DAS:
DR. ASIM BALA:
SHRI SUBRATA
MUKHERJEE:
SHRI NIRMAL KANTI
CHATTERJEE:
SHRI HARADHAN ROY:
SHRI TARITBARAN TOPDAR:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the performance of telephone exchanges in Raniganj and Bashirhat Sub-Division, Jalpaiguri, Darjeeling, Nadia Districts and Asansol-Raniganj-Durgapur areas in West Bengal has deteriorated;

(b) if so, the details thereof in each case; and

(c) the steps Government propose to take to improve the proper functioning of the telephone exchanges there?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (c). Information is being collected and will be placed on the Table of the House.

Flight Safety

3406. SHRI V. SHREENIVASA
PRASAD:
SHRI M.V.
CHANDRASEKHARA
MURTHY:

Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "IA Chief defends erring pilots" appeared in the Indian Express dated October 7, 1992;

(b) if so, the facts thereof; and

(c) the remedial steps proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION & TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c). One pilot of Indian Airlines while operating (A-300 aircraft scheduled flight IC-404) from Bangalore to Delhi on 25.3.1992 landed back at Bangalore. During this flight certain lapses were reported on the part of the pilot. The matter was investigated by Director, Air Safety, Directorate General of Civil Aviation and it was found that the pilot had failed to follow the laid down standard procedure in regard "Call Outs." He was cautioned for this lapse. As regards the second case, the pilot in command of flight (1C-404) had landed Airbus aircraft when the visibility was below the specified minima. An investigation was conducted by Director General of Civil Aviation and the pilot was warned by Indian Airlines. In both cases there was neither damage to the aircraft nor any injury to passengers on board.

[Translation]

Rehabilitation of Displaced Persons

3407. SHRI RAM BADAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government are aware that the Adivasis who were displaced on account of the construction of a dam on the confluences of the two tributaries Taba and

Danava of river Narmada have not been provided with alternative land till date;

(b) if so, the reasons therefor; and

(c) the time by which land will be given to them?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c). Information is being collected and will be laid on the Table of the House.

Telephone to Village Panchayat Head Quarters

3408. SHRI SURAJ MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his Ministry has decided to link every village Panchayat headquarters

with telephone;

(b) the number of such telephones installed during the last two years, State-wise; and

(c) the number of applications which are lying pending for new telephone connections in Chhotangpur-Santhal Pangene area of Bihar?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes Sir.

(b) Government adopted the policy providing telephone facility to Panchayat Villages in January, 1991. The number of such telephones provided during the year 1991-92 is 21, 752. The statewide detail is given in Statement enclosed.

(c) The desired statistics are as under:

<i>Sl. No.</i>	<i>Name of District</i>	<i>No. of applications</i>
1.	Ranchi	2893
2.	Jamshedpur	4405
3.	Dhanbad	1902
4.	Hazaribag	887
5.	Bhagalpur	2367

STATEMENT

State wise Details of Panchyat Villages with Telephone Facility

<i>Sl. No.</i>	<i>Circle/State</i>	<i>No of Panchyat Telephone opened during 1991-92</i>
1.	Andhra Pradesh	1903
2.	Assam	665

<i>Sl. No.</i>	<i>Circle/State</i>	<i>No of Panchyat Telephone opened during 1991-92</i>
3.	Bihar	1002
4.	Gujarat	
	Dadra Nagar	1576
	Daman & Diu	
5.	Haryana	1251
6.	Himachal Pradesh	111
7.	Jammu & Kashmir	125
8.	Karnataka	1068
9.	Kerala	21
	Deep Island	
10.	Madhya Pradesh	4005
11.	Maharashtra	
	Goa	2119
12.	North East	
	Arunachal Pradesh	40
	Manipur	59
	Meghalaya	75
	Mizoram	9
	Nagaland	-
	Tripura	117
13.	Orissa	1064
14.	Punjab	901

<i>Sl. No.</i>	<i>Circle/State</i>	<i>No of Panchyat Telephone opened during 1991-92</i>
15.	Rajasthan	1287
16.	Tamil Nadu	
	Pondicherry	1160
17.	Uttar Pradesh	2725
18.	West Bengal	586
	A & N Islands	6
	Sikkim	8
19.	Delhi U.T.	136
	Total	21752

[English]

Flights from Patna Airport

3409. SHRI UPENDRANATH VERMA:
Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

- (a) whether the present number of flights available to passengers from Patna Airport is less than that were five years ago;
- (b) if so, the reasons therefor; and
- (c) the steps proposed to be taken to increase the number of flights?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c). The number of flights operating through Patna has been reduced due to capacity constraints and inadequate traf-

fic demand. Since these constraints still persist, there is no proposal at present to increase the number of flights.

Film and T.V. Institute at Mysore

3410. SHRIMATI CHANDRA PRABHA URS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the places where Film and Television Institutes are located at present;
- (b) the number of students admitted in these Institutes during the last one year;
- (c) whether the Government propose to set up a Film and Television Institute at Mysore during the Eighth Plan period; and
- (d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND

BROADCASTING (KUMARIGIRIJA VYAS):

(a) Under the Central Government, there is already one Film and Television Institute at Pune. In addition to this, another Institute has recently been approved to be set up at Calcutta.

(b) The Pune Institute has been running regular courses while the Institute at Calcutta is still to come up and admit students. In the Pune Institute a total number of 38 students have been admitted for the academic year 1992. In addition to this, 161 personnel of Doordarshan have also been given in-service training in Film and Television Institute of India, Pune during 1991-92.

(c) No, Sir.

(d) Does not arise.

[*Translation*]

Telecast of Regional Films

3411. SHRIJANGBIR SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the criteria adopted for telecasting regional language programmes on Doordarshan;

(b) the number of Haryanvi films and cultural programmes telecast on Doordarshan since January, 1992; and

(c) the reasons for telecasting less number of Haryanvi programmes as compared to programmes in other regional languages?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) to (c). No specific time has been prescribed for programmes to be telecast in a particular language. The actual duration of such programmes would, however, depend upon the communication imperative availability of resources, manpower, technical facilities and transmission time.

A list of films/programmes telecast in Haryanvi from Delhi Kendra since January 1992 is given in the statement enclosed.

STATEMENT

List of Films/Cultural Programmes Telecast from Delhi Kendra Since January, 1992

I.	Cultural Programms	Date of telecast
Sl. No.	Name of Programme	Date of telecast
1.	2	3
1.	Haryana Folk Dance	01.01.1992
2.	Haryanvi Lok Geet by S. Kuldeep Saini Aur Saathi	02.02.1992 25.03.1992
3.	Haryana Folk Dance	12.02.1992
4.	Haryanvi Lok Geet by Mahaveer Kaushik Aur Saathi	01.03.1992 13.07.1992
5.	Haryanvi Geet by Shri Lakhmi Chand Aur Saathi	23.04.1992 05.05.1992
6.	Haryanvi Lok Geet - by Shri Nasib Singh Kundu, Nalim Chaudhari Aur Saathi	26.04.1992 13.05.1992
7.	Haryanvi Lok Geet- by Shri Sumer Singh Aur Saathi	24.05.1992 20.07.1992
8.	Haryanvi Lok Geet by Shri Rajal Sharma Aur Saathi	24.05.1992 10.06.1992

Sl. No.	Name of Programme	Date of telecast
1.	2	3
9.	Haryanvi Lok Geet by Shri Balbir Singh Aur Saathi	16.05.1992
10.	Haryanvi Lok Nritya by Km. Sunita Aur Sakhiyan	16.05.1992
11.	Haryanvi Lok Geet by Shri Balram Bhati Aur Saathi	16.05.1992
12.	Grameen Bachchon Ke Karyakram Main Bhaag Liya Garime Sindhu Haryana	05.01.1992 02.07.1992
13.	Folk Dance of Haryana	17.06.1992
14.	Grameen Bachchon Ke Liye Karyakram Gram Buapur Faridabad (Haryana) main Gyan Prashnottari Karyakram ka aayojan.	28.07.1992 08.07.1992
Films:		
1.	Jhanakdaar Kangna	23.07.1992
2.	Batewoo	08.01.1992

S.T.D./P.C.O. in Maharashtra

3412. SHRI VILASRAO NAG-NATHRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to install more S.T.D./public call booths in Maharashtra; and

(b) if so, the details thereof, district-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V.RANGAYYA NAIDU): (a) Yes, Sir.

(b) As per the liberalised policy, public telephones are allotted to all those who volunteer for the same subject to technical feasibility and observance of departmental formalities.

District-wise details of STD PCOs proposed to be opened in Maharashtra are as per Statement.

STATEMENT

District-wise details of STD PCOs Proposed to be provided in Maharashtra are as follows:

	<i>Name of the District</i>	<i>Number of PCOs proposed to be Provided.</i>
1.	Bombay ,MTNL	1000
2.	Pune	255
3.	Kalyan	160
4.	Ahmednagar	55
5.	Aurangabad	60
6.	Jalna	15
7.	Latur	10
8.	Beed	20
9.	Osmanabad	10
10.	Nanded	23
11.	Parbhani	22
12.	Nagpur	125
13.	Akola	15

	<i>Name of the District</i>	<i>Number of PCOs proposed to be Provided.</i>
14.	Amravati	15
15.	Bhandara	10
16.	Buldana	10
17.	Chandrapur	20
18.	Gadchiroli	2
19.	Wardha	8
20.	Yavatmal	10
21.	Kolhapur	80
22.	Solapur	55
23.	Ratnagiri	5
24.	Sindhudurg	3
25.	Sangli	40
26.	Satara	50
27.	Nasik	140
28.	Jalgaon	42
29.	Dhule	60
30.	Raigad	60

[English]

Incentive for Regional Language Films

3413. SHRIMATI DIPIKA H. TOPIWALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to provide special incentive for the growth of regional language films in the country; and

(b) if so, the nature of facilities given to regional language film makers during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMAR GIRIJA VYAS): (a) and (b). No, Sir. There is no proposal, as such, for providing special incentive for the growth of regional language films in the country. There is also no such provision at present. However, Government has taken several supportive measures for the growth of Hindi as well as Regional language, films in the country. For promotion of films, every year, 21 feature and 21 non-feature films of cinematic, thematic and aesthetic excellence are selected. Government has also instituted annual national films awards in different disciplines of cinema to encourage production of films of aesthetic excellence and social relevance contributing to the understanding and appreciation of the films culture of different regions of the country thereby

promoting integration and unity of the nation. Further Government recommends these Panorama and National Film Festival award winning films to the State Governments and Union Territory Administrations for exemption from the entertainment tax. Besides, Government have set up several institutions like National Film Development Corporation, National Centre of Films for Children and Young people, Film and Television Institute of India, Directorate of Film Festivals and National Film Archive of India for the growth of cinema. National Film Development Corporation also provides loans to film procedures.

The following are the figures showing the regional feature/non-feature films included in the Indian Panorama and National Film Festival Awards for the last three years:

<i>Year</i>	<i>Feature films</i>	<i>Non-feature films</i>
<i>Indian Panorama</i>		
1990	15	3
1991	11	3
1992	19	7
<i>National Film Festival Awards</i>		
1990	30	
1991	20	4
1992	25	5

S.T.D. Link in Villages

3414. SHRI MUMTAZ ANSARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have since

considered the proposal to provide S.T.D. facility on telephones being provided to Gram Panchayats villages;

(b) if so, the details thereof; and
(c) the time by which it is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) and (c). Government have planned to provide telephone facility to all Panchayat Villages of the country progressively by 31st March, 1995. Subject to availability of resources. STD facility will be made available on these telephones wherever found feasible.

[Translation]

Irrigation in Tribal Areas in Rajasthan Master Plan

3416. SHRI BHERU LAL MEENA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have chalked out any Master Plan for the mobilisation of irrigation resources in tribal areas;

(b) if so, the names of the States included therein;

(c) whether the master-plan for Rajasthan has also been chalked out;

(d) if so, the details of the action taken thereon; and

(e) the places in the State where the said plan would be implemented?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (e). A scheme of preparing Master Plan for integrated development of irrigation facilities in 250 blocks predominant in Scheduled Castes/Scheduled Tribes population was envisaged by this Ministry. Under the scheme Master Plans are to be prepared by the concerned State Governments. The scheme has not been approved

yet. Discussions are being held with concerned Ministries and Planning Commission. Details would be chalked out after its approval.

Telephone Advisory Committees

3417. SHRI KASHIRAM RANA:
SHRI PROBIN DEKA:
SHRI KHELAN RAM JANGDE:
SHRI CHHEDI PASWAN:
SHRI RAM TAHAL
CHOUDHARY:
SHRI LAL BABU RAI:
SHRI MAHESH KANODIA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Telephone Advisory Committees have been reconstituted in the Circle/Division in each State;

(b) if so, the composition thereof; state-wise;

(c) if not, the reasons therefor; and

(d) the time by which these are likely to be reconstituted?

THE DEPUTY MINISTER IN THE MINISTRY OF (SHRI P.V. RANGAYYA NAIDU): (a) Sir, Out of a total of 123 Telephone Advisory Committees, 80 Telephone Advisory Committees have been reconstituted so far.

(b) Nominations are made by the Government under various categories giving representations to various interests as per statement.

(c) and (d). The constitution/reconstituting of the remaining Telephone Advisory Committees is under process and these are expected to be formed shortly.

STATEMENT*Interest Represented on T.A.C.*

1. Members of Parliament
2. State Legislature
3. State Administration
4. Corporation or Civic Body
5. Press
6. Medical Profession
7. Legal Profession
8. All Other Professions like Engineers, Architects etc.
9. Trade, Commerce and Industry.
10. Public Workers and others.

[English]

Power Grid in the Asia - Pacific Countries

3418. **SHRI CHANDULAL CHANDRAKAR:** Will the Minister of POWER be pleased to state:

(a) whether the Government are aware of the study made by the Economic and Social Community of Asia and Pacific Countries in regard to the formation of a power grid in the Asia-pacific countries including India, Nepal and Bangladesh;

(b) if so, the special features of this scheme and the benefits that are likely to be accrued to our country with the formation of this power-grid;

(c) whether India is supplying power to Nepal and Bhutan even during its season;

(d) whether the Government propose to instal Hydro-power plants in Nepal to meet the shortfall of our country; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). Economic & Social Commission for Asia and the Pacific (ESCAP) under the United Nations Development Programme undertook study for transcountry power exchange & energy development with the main objectives (i) to examine the possibility of sub-regional interconnecting of electric Power grids of neighbouring countries for sharing/trading of electrical energy; (ii) to explore the possibility of developing the large hydropower potential in those subregions. One of the subregions studied by ESCAP covered India, Nepal and Bangladesh. Their study has suggested that development of energy resources of a region and trading of electricity through integration of power grids would lead to lower cost of power and would therefore, benefit all the constituent countries.

(c) The electric power is supplied by India to Nepal at seven locations in Uttar Pradesh and six locations in Bihar. The power is supplied to Bhutan at three locations in West Bengal/Assam. A 132KV link between Salakati (Assam) and Geylegphug (Bhutan) has been energised at no load in November, 1992 for supply of power to Bhutan. The power is supplied to Nepal/Bhutan around the year in the radial mode to meet the local power requirements.

(d) and (e). To meet the shortfall in power generation of our country three major hydro-electric/multi-purpose projects in Nepal (Karnali, Burhi Gandaki and Saptakoshi) aggregating to 14700 MW and one project on Indo- Nepal border (Pancheshwar Project (300MW) have been proposed for implementation.

Agreement Between PTI and Reuter

3419. SHRI SYED SHAHABUDDIN:
Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the terms and conditions of the existing agreement between PTI and Reuter News Service for distribution in India;

(b) the average volume of Reuter News Service from India newspapers per week;

(c) whether the service is provided directly to the newspapers concerned or channelised through PTI;

(d) whether the PTI any control for selection of items and their content; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJAVYAS):
(a) and (b). The agreement between PTI and Reuter News Service is a private Commercial Agreement.

(c) to (e). Reuter News Service is channelised through PTI.

[Translation]

Offices and Telephone Exchanges in Maharashtra

3420. SHRI PANDURANG PUNDLIK FUNDKAR:

SHRI TEJSINGH RAO
BHONSLE:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to set up new post offices, telegraph offices and telephone exchanges with S.T.D. facility in Maharashtra; and

(b) if so, the details thereof, district-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) *Post Office:*

It is proposed to open 10 departmental sub post offices and 50 extra departmental branch post offices during 1992-93 in Maharashtra. The information is being collected and will be laid on the Table of the House.

Telegraph Office:

The details, district-wise, are given in the Statement enclosed.

Telephone Exchange:

The information is being collected and will be laid on the Table of the House.

STATEMENT*District-wise details of the Telegraph Offices proposed to be set up in Maharashtra.*

Sl. No.	Name of the District	Telegraph Office	Combined Post & Telegraph Office.
1	2	3	4
1.	Ahmednagar	1	1
2.	Akola	-	1
3.	Amravati	1	1
4.	Aurangabad	-	1
5.	Beed	-	1
6.	Bhandara	-	1
7.	Bombay	-	2
8.	Buldana	-	1
9.	Chandrapur	-	1
10.	Dhule	-	2
11.	Garhchiroli	1	1
12.	Jalgaon	UN	2

<i>Sl. No.</i>	<i>Name of the District</i>	<i>Telegraph Office</i>	<i>Combined Post & Telegraph Office.</i>
1	2	3	4
13.	Jaina	-	1
14.	Kolhapur	-	2
15.	Latur	-	1
16.	Nagpur	-	1
17.	Nanded	-	2
18.	Nasik	1	2
19.	Osmanabad	-	1
20.	Parbhani	-	1
21.	Pune	-	2
22.	Raigad	1	2
23.	Ratnagiri	-	1
24.	Sangli	-	1
25.	Satara	-	1
26.	Sindhudurg	-	1
27.	Solapur	-	2

Sl. No.	Name of the District	Telegraph Office	Combined Post & Telegraph Office.
1	2	3	4
28.	Thane	-	1
29.	Wardha	-	1
30.	Yeotmal	-	1

[English]

Loss Suffered by ITDC on Tourist Vehicles

3421. SHRICHETAN P. S. CHAUHAN:
PROF. PREM DHUMAL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government have suffered loss on the ITDC tourist vehicles during the last three years;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government to make these vehicles profitable?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). During the last three years, Transport Wing of ITDC has suffered loss only in the year 1991-92 amounting to Rs. 55.91 lakhs. This is primarily due to reduction in the fleet strength and higher incidence of pay & allowances.

(c) The steps being taken by ITDC to improve financial performance of its Transport Wing include rationalisation of staff and fleet strength.

Development of Tourism in Gujarat

3422. SHRI HARISINH CHAVDA:
SHRI GABHAJI MANGAJI
THAKORE:
DR. K. D. JESWANI:
SHRIMATI BHAVNA
CHIKHLIA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Gujarat for development of tourist resorts and provide infrastructure facilities there during 1992-93;

(b) if so, the details thereof and the action taken by the Government thereon;

(c) the details of proposals approved and rejected;

(d) the reasons for rejection of each proposal;

(e) the number of foreign tourists visited the State and the foreign exchange earned therefrom; and

(f) the financial assistance provided and released during 1992-93?

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Central Department of Tourism has not received any proposal from the Government of Gujarat for development of tourist resorts and for providing infrastructural facilities in the State during 1992-93.

(b) to (d). Does not arise.

(e) As per the information made available by the Government of Gujarat, an estimated number of 2802 foreign tourists visited Gujarat during 1991. Estimated of earnings of foreign exchange from tourism are not worked out state-wise.

(f) The Central financial assistance is sanctioned project basis depending upon their merits, inter-se priorities and availability of funds.

[*Translation*]**Telecom System in Maharashtra**

3423. SHRI VILAS MUTTEMWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the telecommunications system in Chandrapur, Bhandara and Garhchiroli districts remain out of order;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). No, Sir.

The telecommunication system in Chandrapur, Bhandara and Gharchiroli is generally working satisfactorily except at Desaiganj in Garchiroli district and Kesori in Bhandara district where problem existed during rainy season.

(c) It has been planned to connect the

two stations mentioned in (a) by Radio System.

Target for Telephone Exchanges in Uttar Pradesh

3424. SHRI HARI KEWAL PRASAD: SHRI ARJUN SINGH YADAV:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any target had been fixed for opening rural telephone exchanges in Uttar Pradesh during 1990-91, 1991-92 1992-93;

(b) if so, the progress made so far in achieving the targets; and

(c) if not, the steps taken/proposed to be taken for achieving the targets?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Yes, Sir.

Targets fixed and progress made are as under:-

<i>Year</i>	<i>Target</i>	<i>Progress achieved</i>
1990-91	30	32
1991-92	40	42
1992-93	41	4

(c) Target were fully achieved during 1990-91 and 1991-92. In respect of target fixed for 1992-93, locations have been identified and purchase orders for procurements of requisite stores for opening of rural tele-

phone exchanges have been placed.

Post offices Buildings for Bihar

3425. SHRI LAL BABU RAI:

SHRI RAM TAHAL
CHOUHDARY:

(c) if not, the reasons therefor?

Will the Minister of COMMUNICATIONS
be pleased to state:

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS (SHRI
P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(a) whether the Government propose to
construct departmental buildings for Post
Offices in Bifrar;

(b) A list of post office building projects
with location, district-wise is in the statement
enclosed.

(b) if so, the details with location thereof;
and

(c) Question does not arise in view of 'b'
above.

STATEMENT

Details of the post office building projects with location district-wise in Bihar Circle.

Sl.No	Name of the Project	Location	District
1	2	3	4
1.	P.O. building SPM quarters	Lohia Nagar	Patna
2.	P.O. bulding	Chakai	Munger
3.	P.O. building	Lauriya	Champaran
4.	HPO building	Darbhanga	Darbhanga
5.	Extension to HPO building	Madhubani	Madhubani
6.	Head Post Office building	Rangarh	Hazaribagh
7.	P.O. building	Dilli	Ranchi
8.	P.O. building	Kajra	Munger
9.	P.O. building	Pakribarwan	Gaya
10.	P.O. building	Manjhi	Saran
11.	P.O. building	Gamharla	Singhbum
12.	P.O. building	Barhi	Hazaribagh
13.	P.O. building	Patepur	Baishali

Sl.No	Name of the Project	Location	District
1	2	3	4
14.	P.O. building	Barhara	Bhojpur
15.	P.O. building	War	Aurangabad
16.	P.O. building	Simribakhtiarpur	Saharsa
17.	P.O. building	Tota	Gumla
18.	P.O. building	Sontha	Purnea
19.	P.O. building	Lakhisarai	Munger
20.	P.O. building	Jamalpur	Munger
21.	P.O. building Bodaro Steel City Sec 1	Bokaro	Dhanbad
22.	P.O. building	Rankaraj	Palamu
23.	P.O. building	Bodhgaya	Gaya
24.	P.O. building Bokaro Steel City Sec 6	Bokaro	Dhanbad
25.	P.O. building	Laukhaha	Madhubani
26.	Vertical Exten. of HPO building	Siwan	Siwan
27.	P.O. building	Khijersarai	Dhanbad

STATEMENT

Sl.No	Name of the Project	Location	District
1	2	3	4
28.	P.O. building Bokaro Steel City Sec 3	Bokaro	Dhanbad
29.	P.O. building	Guizarbagh	Patna
30.	P.O. building	Ghandwa	Palamu
31.	P.O. building	Chaibasa	Chaibasa
32.	Vertical Extn. of HPO building	Gopalganj	Gopalganj
33.	P.O. building	Jiaramraghopur	Saharsa
34.	P.O. building	Kanauli Bazar	Madhubani
35.	P.O. building	Silout	Muzaffarpur
36.	P.O. building	Daud Nagar	Aurangabad

*[English]***Speed Post Service in Orissa**

3426. SHRI K.P. SINGH DEO: will the Minister of COMMUNICATIONS be pleased to state:

(a) the year since when the Speed Post Service has been introduced in Orissa;

(b) the name of the district covered under the scheme so far;

(c) whether the Government propose to introduce Speed Post Service to each district of the State; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) speed Post Service in Orissa has been introduced in 1988.

(b) The following district have been covered by Speed Post in Orissa.

Under National Network

- (a) Balasore (Balasore District)
- (b) Baripada (Mayurbhanj District)
- (c) Bolangir (Bolangir District)
- (d) Rourkela (Sundergarh District)
- (e) Sambalpur (Sambalpur District)
- (f) Berhampur (Ganjam District)
- (g) Koraput (Korapur District)
- (h) Jeypore (Korapur District)

(i) Rayagada (Rayagada District)

(j) Paradip (Cuttack District)

(c) and (d). Speed Post Service is introduced in Cities and not for the District as a whole. Introduction of Speed Post Service in any city/town is an ongoing process. Whenever a proposal to introduce Speed Post Service to new cities/towns is received, the same is examined keeping in view availability of transport and commercial and market viability.

*[Translation]***Shortage of Telephone Instruments in Madhya Pradesh**

3427. SHRI KHELAN RAM JANGDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telephone instruments and some other items have been found short in various godowns of the telecommunication centres in Madhya Pradesh;

(b) if so, the details thereof;

(c) whether responsibilities have been fixed for the shortage; and

(d) if so, the action taken or proposed to be taken by the Government against the persons found guilty?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b)(i) Shortage of 200 Push button Telephone instruments was detected in Circle Telecom. Stores Depot, Bhopal.

- (ii) Shortage of 200 Telephones and 200 Telegraph brackets was noticed in Narsinghpur Sub-Division.
- (iii) Shortage of Copper binders was found at Jagdalpur in Durg Secondary Switching area (SSA)

(c) For case (i) C.B.I. case is in progress. For case (ii) F.I.R. Lodged to Police. Investigation is in progress and For case (iii) Responsibility has been fixed.

(d) For case (iii) Where responsibility has been fixed Departmental Disciplinary action has been initiated against the delinquent official.

Wage Settlement in I.A.

3428. SHRI YASHWANTRAOPATIL:
SHRI GOVINDRAO NIKAM:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to revise the wages of the Indian Airlines employees;

(b) if so, the details thereof and the time by which a decision is likely to be taken thereon;

(c) whether there is any proposal to provide interim relief to Indian Airlines employees from September 1, 1991;

(d) if so, the details thereof; and

(e) if not the reasons thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). The question of wages of the employees of India Airlines, for

a period of 5 years with effect from 1.9.1990 has been referred to the National Industrial Tribunal.

(c) to (e). Interim Relief subject to adjustment in accordance with the terms of award of the Tribunal, is proposed to be given.

[English]

Losses of IAAI

3429. SHRI LAXMINARAYAN
PANDEYA:
PROF. RITA VERMA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the International Airports Authority of India has been incurring losses;

(b) if so, the details thereof and the reasons therefor during each of the last three years; and

(c) the corrective steps taken or proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION, AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c). Does not arise.

F.M. Stations in Seventh Plan

3430. SHRI M.V.V.S MURTHY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the amount spent on F.M. stations in the country during the Seventh Plan period;

(b) whether the target of 100 FM stations has been achieved; and

(c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Rs. 170 Crores (approx.).

(b) All India Radio's VII Plan included scheme of 98 FM Stations/Channels. So far 57 FM Stations/Channels have been commissioned. 28 FM Stations are envisaged to be technically ready/ready for commissioning by MARCH, 1993 and 13 FM Stations are envisaged to be completed during 1993-94.

(c) The schemes could not be completed within the periods due to various factors viz. delay in handing over of sites; delay in execution of civil works because of difficult terrain and delay provision of infrastructural facilities by the local authorities.

Gas Based Power Projects in Gujarat

3431. SHRI DILEEPBHAI SANGHANI:

	<i>Name of the Project and Capacity</i>	<i>Estimated Cost</i>
1.	Pipavav GTCC in south Sourashtra (dist. Bhavnagar) 615 MW	Rs. 587.45 crores
2.	Gandhar GTCC- Distt. Bharuch 615 MW.	Rs. 573. 73 Crores

The techno-economic clearance in respect of Pipavav GTCC was subject interalia to confirmation of 2.25 MCMD of gas which has not been confirmed so far.

DR. A.K. PATEL:
DR. K.D. JESWANI:

Will the Minister of POWER be pleased to state:

(a) whether the Government propose to set up gas based and Diesel Power projects in Gujarat particularly in Mehsana district;

(b) if so, the details thereof indicating their estimated cost and generation capacity; and

(c) the time by which these are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). No proposal for installation of a gas based or diesel based thermal power project in Mehsana district of Gujarat is under consideration of the Government. However, the following proposals for installation of gas based power stations in Gujarat have received techno-economic clearance of the Central Electricity Authority subject to certain conditions:

The Gandhar GTCC is proposed to be set up by the new joint venture company formed by the Gujarat Power Corporation Ltd. along with M/s. Torrent Exports Ltd. In

view of the change in the executing agency and the need for updating the cost estimates, the project is required to be appraised afresh. The revised feasibility report for the purpose has not been submitted to the Central Electricity Authority by the new Executing Agency so far.

These proposals could be taken up for implementation only after essential inputs/clearances including the funding arrangements have been tied up and investment approval has been accorded in respect of them.

[*Translation*]

Norms for Telephone Directory in Bihar

3432. SHRI MOHAMMAD ALI
ASHRAF FATMI:
SHRI RAM LAKHAN SINGH
YADAV:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of norms/criteria fixed for the publication of telephone directory;

(b) whether those rules and norms have been followed in Bihar; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Sir, Telephone Directories in English are published secondary switching area wise once a year. These are also published in Hindi and Re-

gional languages, when there is a reasonable demand for the same, which should normally be about 15% of the total requirement of telephone Directories.

(b) and (c) The rules and norms have been followed generally with regard to publication of telephone Directories in Bihar. However, in some cases, the publication has been delayed due to failure on the part of contractor.

[*English*]

Foreign Aid for Power Projects in Karnataka

3433. SHRI G. MADEGOWDA:
SHRI V. SREENIVASA
PRASAD:

Will the Minister of POWER be pleased to state:

(a) the names of hydel and thermal power projects submitted by the Government of Karnataka for approval and for external aid; and

(b) the number out of them approved for central assistance and for aid by external agencies?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALPNATH RAI): (a) and (b). The following proposals for new thermal power projects of Karnataka are under examination in the Central Electricity Authority (CEA) for according of techno-economic clearance:

Sl. No	Name of the Project	Capacity (MW)	Date of Receipt	Estd Cost (Rs. Cr.)
1.	Raichur TPS St. III (KPC) Dist, Raichur	1 x 500	20.04.89	538.40

<i>Sl. No</i>	<i>Name of the Project</i>	<i>Capacity (MW)</i>	<i>Date of Receipt</i>	<i>Estd Cost (Rs. Cr.)</i>
2.	Vijayanagar Thermal Power Station at Terangalu near Hospet-KPCL-Disttt. Bellary.	1 x 500	23.12.91	813.23
3.	Chamalapura Thermal Power Station near Mysore St. I - KPCL-Disttt. Mysore.	1 x 500	23.12.91	1245.99

4. Sarapadi Hydel Project (3 X 30 MW) at an estimated cost of Rs. 193.07 crores has been cleared by CEA on 4.12.1990 subject to certain conditions. The project is awaiting an investment decision.

The clearance of the thermal projects is subject to tie-up of various inputs/statutory clearances such as coal linkage, environmental clearance, water availability, ash management plan etc., These inputs are still awaited from the State Government. The posing power projects for external aid is dependent upon the financial package provision for this purpose of the funding agency and selection of power projects by them.

According to the modified Gadgil formula Central assistance is given as block grant not for individual projects.

[*Translation*]

Rural Telephone Exchanges In Vidarbha Region, Maharashtra

3434. SHRI TEJSINGHRAO

BHONSLE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the places in the Vidarbha region of Maharashtra where rural telephone exchanges have been installed during 1991-92, district-wise;

(b) whether these exchanges have started functioning;

(c) if not, the reasons therefor; and

(d) the proposal for sitting up rural telephone exchanges during 1992-93 with locations?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Details are given in Statement - I

(b) Yes, Sir.

(c) Does not arise.

(d) Details are given in Statement-II

STATEMENT -I*Rural Telephone Exchanges installed in Vidharbha Region during 91-92.*

<i>Name of Districts</i>		<i>Places</i>	
1.	Akola	1.	Adgaon (BK)
		2.	Medshi
2.	Amravati	1.	Asgaon
		2.	Bhatukil
3.	Bhandara	1.	Jaltpur
		2.	Mundikote
		3.	Kandri
4.	Buldhana	1.	Dasarkheda
		2.	Palashi
		3.	Jawala Bazaar
		4.	Dudha.
5.	Chandrapur	1.	Tenburda
		2.	Tadali
		3.	Bhisi
		4.	Sankarpur
6.	Gadchiroli	1.	Bhendala
7.	Nagpur	1.	Takedghat
		2.	Fetri
		3.	Khapri
		4.	Chandan pardhi
		5.	Mahadula
		6.	Khagaon (Kargoan)
		7.	Chacher
		8.	Ridhora
8.	Wardha	1.	Pohan
9.	Yeotmal	1.	Gaul

List of Places where rural telephone exchanges are proposed to be set up during 92-93.

<i>Name of District.</i>		<i>Places.</i>	
1.	Aakola	1.	Ugwa
		2.	Alewadi

<i>Name of Districts</i>	<i>Places</i>
	3. Dabha
	4. Dahihanda
	5. Lohara
2. Amravati	1. Wadhama Ramnath
	2. Peth Mangrul
3. Bhandara	1. Asgaon
	2. Pohara
	3. Kahnati
4. Buldhana	1. Shendirjam
	2. Jawala Bazar
	3. Shahapur
5. Chandrapur	1. Voltas Compat Majra
	2. Bhangaram Talodhi
	3. Kusana
6. Nagpur	1. Kargash
7. Wardha	1. Dahegaon Gosvi
	2. Mangrul
	3. Bhugaon
8. Yeotmal	1. Chikhali
	2. Sakhara
	3. Pokhari

[English]

Services of I.A

3435. PROF. ASHOK ANANDRAO DESHMUKH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of services of the Indian Airlines which are uneconomical; and

(b) the steps taken or proposed to be

taken to make these services economical?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) During August 1992 the latests month for which data has been compiled out of 120 services operated by Indian Airline, 22 did not meet their cash cost resulting in loss of about Rs. 1.57 crores.

(b) Indian Airlines undertakes regular monitoring of its services. Change of aircraft, reduction in frequencies, re-routing

and withdrawal of services are attempted to the extent possible to improve the economics of its services.

Performance of Airlines

3436. SHRI TARA CHAND KHANDELWAL: Will the Minister of CIVIL AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Need to update airlines" appearing in the 'Hindustan Times' dated September 29, 1992;

(b) if so, the facts thereof; and

(c) the remedial measures proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c). According to published data of IATA, the world's scheduled airlines have suffered an estimated operating loss of US\$ 1000 million during the year 1991. Most airlines, including US mega carriers and reputed European carriers have been in the red in this period. While Air India earned a net profit of Rs. 145.89 crores, Indian Airlines suffered a loss of Rs. 198.85 crores during the year 1991-92.

The average age of Indian Airlines fleet is 9.5 years and that of Air India is 9.8 years. Air India is acquiring four B 747-400 aircraft to replace the old aircraft. Indian Airlines is also adding 12 more A-320 aircraft to its fleet. Other measures like monitoring of punctuality, improvement of customer service etc. are also taken to improve the operating performance.

Gold and Lignite Deposits in Kerala

3437. SHRI K.V. THUNGKABALU: Will the Minister of MINES be pleased to state:

(a) whether huge deposits of gold have been discovered by Geological Survey of India at Kappal, Mankada in Malapuram district and Attapadi Valley in Kerala;

(b) whether the GSI has also discovered lignite reserves along the coastal areas of North Kerala and particularly in Cannanore and Kasargod districts;

(c) if so, the details thereof along with the estimated quantity of each metal; and

(d) the time by which drilling operation is likely to be started there?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) As a result of survey and exploration carried out by Geological Survey of India (GSI), occurrences of gold have been found in Kappal and Mankada area, Malapuram district and Attapadi Valley in Kerala. However, the data so far obtained are not sufficient to establish reserves.

(b) to (d). GSI is carrying out survey for lignite in coastal areas of Kerala. Work carried out so far by GSI have indicated occurrence of impersistent lignite lenses near Varkala, Kundara in Kollam district, Payangadi Madayyare, Kannur district, and at a number of places in Kasargod & Cannanore districts. Drilling in Madayi area has resulted in estimation of a reserve of 5 million tonnes. Test drilling for gold in Kappal and Mankada blocks will be taken up by GSI during field season 1992-93.

Flood Control In Assam

3438. SHRI PROBEN DEKA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Assam have submitted any scheme to the Union Government for approval to control floods in this State;

(b) if so, the facts in details; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). 16 Schemes for flood management costing Rs. 48.20 crores have been received for approval during the year 1992. Out of these, 10 schemes costing Rs. 15.9 crores have been approved and one scheme costing Rs. 4.63 crores has been withdrawn by the State Government. Examination of one scheme costing Rs. 1.99 crores received in November 1992 has not been completed. Clarifications on 1 schemes costing Rs. 24.7 crores have been requested from the State Government.

(c) The time of clearance of the schemes mainly depends upon how soon the State Government complies with the observations of central appraising agencies.

[*Translation*]

T.V. Transmitters In Madhya Pradesh

3439. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to

increase the range of T.V. transmission in Madhya Pradesh during 1992-93; and

(b) if so, the places likely to be covered thereby?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). 2 high power (1 KW) TV transmitters at Jagdalpur and Jabalpur (Interim set up) in replacement of earlier low power TV transmitters, have been commissioned into service in Madhya Pradesh with effect from 1st May, 1992. On commissioning of these transmitters, TV service in Baster and Jabalpur districts has considerably improved. No other TV transmitter is expected to be commissioned into service in the State during 1992-93.

[*English*]

Films on Indian Tourism

3440. SHRI MAHESH KANODIA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to produce films for tourists attraction for the domestic and the overseas markets; and

(b) if so, the number of such films produced on each State during each of the last three years?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Production of promotional films by the Department of tourism is a continuous process.

(b) The information is given below:-

	<i>State</i>	<i>No of Films produced</i>
1989-90	Kerala	1
	Orrisa	1
	Rajasthan	1
	Sikkim	1
	Tamil Nadu- Karnataka-Kerala	1
	Uttar Pradesh- Rajasthan	1
1990-91	Andhra Pradesh- Karnataka-Kerala Tamil Nadu	1
	Arunachal Pradesh Assam-Manipur- West Bengal	1
	Assam	1
	Bihar-Madhya Pradesh- Gujarat	1
	Delhi	2
	Gujarat	1
	Haryana	1
	Kashmir and Uttar Pradesh	1
	Kerala	1
	Karnataka	1
	Lakshadweep	1
	Maharashtra	1

	<i>Name of Districts</i>	<i>Places</i>
	Orissa	1
	Pondicherry	1
	Rajasthan	2
	Sikkim	2
	Uttar Pradesh	3
1991-92	Himachal Pradesh	1
	Jammu & Kashmir	1
	Pondicherry	1
	Rajasthan	1
	Tamil Nadu	2

[*Translation*]

(b) and (c). Does not arise.

**World Bank Assistance for Promotion
of Tourism**

[*English*]

Decontrol of PIG Iron

3441. SHRI BRIJ BHUSHAN SHARAN SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

3442. SHRI HARIN PATHAK:
SHRI HARIBHAI M.
PATEL:

(a) whether the Government have requested the World bank for financial assistance for the promotion of tourism in the country;

Will the Minister of STEEL be pleased to state:

(b) if so, the details thereof; and

(a) whether pig iron has been decontrolled;

(c) the amount so far received from the World Bank in this regard?

(b) if so, the details thereof;

THE MINISTER FOR CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(c) whether Gujarat Small Industries Corporation distribute pig iron to small scale units; and

(d) if so, the steps taken or proposed to be taken to ensure against new entrant the distribution arrangement system after de-control of the pig iron?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). Distribution and pricing of pig iron has been deregulated with effect from 16 th January, 1992. After deregulation, requirement of only five sectors, namely, Defence, Railways, Exporters of Engineering Goods, Small Scale sector and North Eastern States are met on Priority by Main Producers at prices announced by them from time to time. The Development Commissioner for Iron and Steel (DCI & S) makes allocation of pig iron only to 5 designated priority sectors. Requirements of other consumers are met by Main Producers in accordance with their distribution guidelines.

(c) Yes, Sir.

(d) The allocation of pig iron by DCI & S for the small scale units in the State of Gujarat is made only to the Gujarat small Industries Corporation, and not to individual units.

Regional Language Programme in Kerala

3443. SHRI RAMESHCHENNITHALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to increase the telecast time of regional language programmes from Doordarshan Kendras in Kerala; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and

(b). The duration of the Regional language programmes telecast from Doordarshan Kendra, Trivandrum is likely to be increased by half-an-hour, consequent upon restructuring of its programmes with effect from 01.01.1993.

Sale of Boeing 737 aircraft

3444. SHRI GURUDAS KAMAT: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines proposed to sale the entire fleet of Boeing 737 aircraft; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

Japanese Assistance for Tourism in Karnataka

3445. SHRI A. VENKATESH NAIK: SHRIMATI BASAVA RAJESWARI:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal under consideration of the Government for the development of tourism in Karnataka with the assistance of Japan during 1992-93; and

(b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). The State Govern-

ment of Karnataka has sent a proposals to Government for development of infrastructural facilities at selected tourist spots in Karnataka with financial assistance from the overseas Economic Corporation Fund of the Government of Japan. The estimated cost of the proposal is Rs. 110.6 crores.

[*Translation*]

Telephones and Post Offices in Maharashtra, Gujarat and Haryana

3446. SHRIMATI SURYAKANTA PATIL:
SHRI AVTAR SINGH BHADANA:
SHRI S.N. VEKARIA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of villages in Maharashtra, Gujarat and Haryana where telephone and post-offices have been provided during the last three years;

(b) the time by which the said facilities are likely to be provided in all village Panchayats of Faridabad and Gurgaon districts of Haryana, Nanded district in Maharashtra and Rajkot District in Gujarat; and

(c) the remedial steps taken or proposed to be taken by the Government to run telephone exchanges and post offices smoothly?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Details are being collected and will be laid on the table of the House.

(b) (i) Provision of public telephone facility

in all panchayat villages has been planned to be provided progressively by March 1995 subject to availability of resources.

(ii) The post offices are opened keeping in view the population, distance, financial allocation and available resources as such no time frame has been fixed.

(c) Remedial steps taken are as follows:

(1) *Telephone Exchanges*

(a) Constant monitoring of performance

(b) Adopting preventive and corrective maintenance practices

(c) Replacing did and worn out equipments by modern electronic equipments in a phased manner.

(2) *Post offices*

By obtaining statements of complaints and improper working.

Hydel and Thermal Power Generation

3447. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of POWER be pleased to state:

(a) the ratio between the hydel power generation and thermal power generation during the Seventh Five Year Plan in the country; and

(b) the steps being taken to increase the production of hydel power?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH

RAI): (a) At the end of 7th Plan, out of the total installed capacity of 63636.34 MW, the installed capacity of hydroelectric projects was 18307.67 MW (28.77%).

(b) In order to improve hydro generation share in the overall generating capacity in the country, Government of India have constituted a 'Group' to identify new hydel projects on which advance action needs to be taken during the 8th Five Year Plan and for suggesting a Plan of action for implementing these projects expeditiously so as to get benefits from these schemes by the end of 9th Plan. Further, keeping in view the constraints in financial resources it has been decided to associate Private Sector participation in power development including hydel power sector.

[English]

Supply of Power

3448. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of POWER be

pleased to state:

(a) the names of the private companies which have so far registered their names with the Central Government as well as State governments for supplying power in accordance with the guidelines prescribed by the Government;

(b) whether these companies are likely to supply power at lower rates to the farmers; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). The list of expressions of interest received in response to the policy to encourage private sector participation in electricity generation, supply and distribution is given in the Statement attached. The price of power would depend upon items such as the size, type, location and financing plan of the project.

STATEMENT

Details of Power Projects Proposed in the Private Sector

Sl.No	Name of the Company	Foreign/Indian	Capacity (MW)	Approx. Cost (Rs. Crores)	Project Name/State
1	2	3	4	5	6
1.	Calcutta Electric Supply Co.	Indian	500.00 (Coal)	1638.00	Budge-Budge TPS./West Bengal
2.	Century Power	Indian	4200.00 (Coal)	1300.00 (July 92)	Pench TPS S.I.I Madhya Pradesh
3.	GVK Industries. USA	Foreign (NRI)	172.00 (Gas)	515.00	Jegunupadu CCGT/ Andhra Pradesh
4.	Punjab Power Generation Machines Ltd.	Indian	22.50 (Hydro)	40.00 (Dec. 92)	Ghanvi HE./ Himachal Pradesh
5.	Ballarpur Industries Ltd.	Indian	70.00 (Hydro)	176.77 (Feb 92)	Uhl-III HE/ Himachal Pradesh
6.	ST Power Systems Inc. USA	Foreign (NRI)	210.00 (Lig)	750.00 (Dec 91)	Zero Unit TPS of NLC Tamil Nadu
7.	Ashok Leyland/Mission Energy USA,/ APHEB	For/Ind. Jt. Ventr	1000.00 (Coal)	3000.00 (July'92)	Visakhapatnam Andhra Pradesh
8.	Coleman & Associates (Australian Consortium)	Foreign	240.00 (Lig)	585.73 (April 91)	Barsingsar TPS Rajasthan

Sl.No	Name of the Company	Foreign/Indian	Capacity (MW)	Approx. Cost (Rs. Crores)	Project Name/State
9.	Spectrum Technologies USA	Foreign	200.00 (CCGT)	500.00	Kakinada/Andhra Pradesh
10.	Enron Power Dev. Corpo. (USA)	Foreign	2550.00 (Gas)	6000.00 (June 92)	Dabhol LNG TPS Maharashtra
11.	North Eastern Energy Services Inc., USA/Kalinga Power Corpo.	Foreign/ Indian	500.00 (Coal)	1548.00 (Jan 92)	Duburi TPS/ Orissa
12.	Congentrix Inc. (USA)	Foreign	500.00 (Coal)	1000.00	Mangalore/Karnataka
13.	Congentrix Inc. (USA)	Forgn.	500.00 (2x250) (Coal)	1000.00	Hissar I&II/ Haryana
14.	Mega Power Pvt. Ltd. (M/s Confidence Shipping Co. Ltd.)	Indian	110.00 (LSHS)	395.00 (May 92)	Barge/Ship Mounted TPS/ Maharashtra
15.	Congentrix Inc. (USA)	Foreign	500.00 (Coal)	1000.00	Bangalore/ Karnataka
16.	Jaiprakash Industries Ltd.	Indian	300.00 (Hydro)	547.00 (June 92)	Baspa-II HE./ Himachal Pradesh
17.	RPG Enterprises	Indian	500.00 (Coal)	1637.00 (Apr 92)	Chandil TPS/ Bihar
18.	GM Swamy Associates	Indian	250.00 (Lig)	800.00 (Nov 91)	TICAPCO/ Tamil Nadu

Sl.No	Name of the Company	Foreign/Indian	Capacity (MW)	Approx. Cost (Rs. Crores)	Project Name/State
1	2	3	4	5	6
19.	Jayamkondam Lignite Power Corporation (TIDCO/ McNally Bharat)	Foreign/ Indian	1500.00 (Lig)	4500.00 (Jan 92)	Jayamkondam TPS/ Tamil Nadu
20.	Century Textiles & Industries Ltd.	Indian	500.00 (Coal)	1036.20 (Feb 92)	Chittorgarh TPS/ Rajasthan
21.	Specturm Technologies (USA)	Foreign	20.00 (Gas)	40.00 (June 92)	Dankuni/Wese Bengal
22.	NTPC & M/s ABB Sweden	Foreign/ Indian	800.00 (Gas)	1600.00 (Feb 92)	Green site
23.	Gujarat Power Corpn. Ltd. & Torrent Exports Ltd.	Foreign/ Ind Jt. Ventr	615.00 (Gas)	573.73	Gandhar/Gujarat
24.	Birla Technical Services	Indian	135.00 (Coal)	500.00	Gouripore/W. Bengal
25.	Caithness Int. Power Corp. USA	Foreign	60.00 (Hydro)	125.00	Dandeli Karnataka
26.	Caithness Int. Power Corp. (USA)	Foreign	210.00 (Hydro)	350.00	Bedthi/Karnataka
27.	Asia Power Co. Ltd. (TAPCO) (USA). & Karnataka Power Corporation	Foreign/Ind Jt. Ventr	270.00 (Hydro)	312.00	Almatti Dam/Karnataka
28.	HOK Intercontinental Ltd. (USA)	Foreign.	500.00 (Coal)	1350.00	Hospet/Karnataka

SI.No	Name of the Company	Foreign/Indian	Capacity (MW)	Approx. Cost (Rs. Crores)	Project Name/State
1	2	3	4	5	6
29.	Public Power Int. Inc. (North East Energy), USA Karnataka Power Corp.	Foreign/ Jt. Ventr.	500.00 (Coal)	1000.70	Raichur St. -/ Karnataka
30.	Public Power Int. Inc. (North East energy), (USA)	Foreign	1000.00 (Coal)	3200.00	Mysore/Karnataka
31.	Chalais Holding Ltd. (UK)	NRI	300.00 (Coal)	620.00	Dharwar/Karnataka
32.	Societa Italiana Condotte Acqua. (Italy)/Karnataka Power Corp.	Foreign/ Jr. Vntr.	268.00 (Hydel)	151.00	Shivasamundram/ Karnataka
33.	Asprakash Industries Ltd.	Indian	360.00 (3x120) (Hydro).	612.88 (Mar 86)	Vishnuprayag HE/ Uttar Pradesh
34.	Development Consultant Pvt. Ltd.	Foreign/Ind Jt. Vents	1000.00 (2x250) (Coal)	2000.00	Sagardighi TPS/ W. Bengal
35.	S Kumars	Indian	400.00 (10x40) (Hydel)	602.54	Maheshwar HEP/ Madhya Pradesh
36.	Mukund Ltd.	Indian	420.00 (2x210) (Coal)	977.57 (Mar 92)	Koraba West Extn. U-5&6 TPS/ Madhya Pradesh
	Total		17402.50	41764.12	

Sanction of Post Offices in Bombay

3449. SHRI RAM NAIK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Post offices have been sanctioned as per norms but not yet opened so far in Bombay;

(b) if so, the details with location thereof; and

(c) the time by which these are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) One post office Lokhandwale Complex, Andheri approved on 18.12.1990 and another post office at Kurar village; Malad approved on 15.11.1984 has not yet been opened as an accommodation could be available.

(c) Every effort is being made to find suitable buildings, the post offices will be opened subject to availability of suitable rented accommodation.

Video Piracy Impact of film industry

3450. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are aware of the critical conditions of film industry as a result of growing Video piracy;

(b) if so, the steps taken to provide financial relief to film industry including recommendation for total abolition of custom duty to bring down the cost of print to facili-

tate simultaneous release of prints all over the country as effective policy measure to check piracy; and

(c) the reaction of the State Governments to the directive of Union Government for reduction in entertainment tax?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). In order to mitigate the grievance of the film industry the Central Government has taken many steps to combat the menace of video piracy. The High Powered Committee constituted by the Government to look into the various problems of film industry has *inter alia* made as many as 19 recommendations with a view to controlling the menace. These recommendations include reduction of custom duty on cine raw stock and support and encourage the Indian Federation Against Copyright Theft (INFACT) in its struggle against video piracy. These recommendations have been referred to the concerned for implementation. All State Governments have agreed in principle, to implement these recommendations. However, as per reports received, only some of them have actually implemented the same. The recommendation regarding support and encourage the INFACT in its struggle against piracy has already been implemented. A Bill to amend the Cinematograph Act, 1952 introduced in parliament also suggests stringent punishment for offences like interpolation of certified films and video piracy. Further, certain amendments to the Ministry of Human Resource Development.

(c) Under Entry No. 62 of the State List of the Constitution, of the matter relating to entertainment tax is a State subject and the Central Government do not have statutory powers to issue directions to them in this regard. However, the recommendations of

High Powered committee on film industry relating to entertainment tax have referred to them for implementation. The Governments of Gujarat, Maharashtra, Meghalaya, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu and Uttar Pradesh have already agree to introduce these recommendations on entertainment tax.

Newspapers Published in Gujarat

3451. SHRICHANDRESH PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether some new newspapers, weaklies, fortnightlies and monthlies have come up in Gujarat State during the last one year;

(b) if so, the details thereof;

(c) whether some newspapers, weaklies, fortnightlies and monthlies have been closed down during the last one year;

(d) if so, the details thereof and the reasons of their closure;

(e) the number of applications pending for registration; and

(f) by when these are likely to be cleared?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRJAVYAS): (a) and (b). Yes, Sir. As per the records maintained by the office of the Registrar of Newspapers for India (RNI), six dailies, five weaklies, two fortnightlies, one monthly and two others with different periodicities were registered during the calendar year, 1991.

(c) As per the information available in Office of RNI no newspaper published in

Gujarat was closed down during the last year.

(d) Does not arise.

(e) and (f). Three applications for registration of newspapers from Gujarat are pending for want of necessary documents, which are awaited from the applicants.

Fire at Bombay Airport

3452. SHRI MANIKRAO HODLYA GAVIT: will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether a major fire broke out at Santa Cruz airport, Bombay on November 7, 1992;

(b) whether any enquiry has been conducted in this regard;

(c) if so, the causes of the fire; and

(d) the follow up action taken by the Government on the findings of the inquiry report?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDA): (a) A fire had broken out on 7.11.92 in the "30-Equipment Depot" of the Indian Air Force at the old airport, Bombay.

(b) to (d). The incident is under investigation by the Indian Air Force.

Capacity Utilization of Power Plants

3453. SHRI S.B. THORAT: Will the Minister of POWER be pleased to state:

(a) the installed capacity of various power projects and the extent to which the Capacity has been utilised; State-wise plant

load factor during the last three years and upto September, 1992;

(b) the reason for shortfall in capacity utilisation, if any; and

(c) the effective measures taken/initiated by the Government to improve the performance of power plants?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) The requisite information is given in the Statement enclosed.

(b) The main reasons for shortfall in thermal capacity utilisation were due to short supply of coal and its poor quality, old age of some of the units, inherent constraints and system load conditions.

(c) Various measures being taken for optimum utilisation of installed capacity include Renovation and Modernisation of old units, assistance to Electricity Boards in undertaking Plant Betterment Programmes, supply of requisite quantity and quality of coal, training of O&M personnel and strengthening of transmission and distribution systems.

STATEMENT

State/System-wise Thermal & Nuclear Generation Capacity and Plant Load Factor during the year 1989-90, 1990-91, 1991-92 and April, 92-September, 1992

Sl.No	State/System	1989-90		1990-91		1991-92		Apr 1992 to Septe. 92	
		Cap. (MW)	PLF (%)	Cap. (MW)	PLF (%)	Cap. (MW)	PLF (%)	Cap. (MW)	PLF (%)
1	2	3	4	5	6	7	8	9	10
1.	Delhi	1311.5	60.2	1311.5	61.4	1311.5	61.6	1311.5	67.5
2.	Haryana	830.0	44.1	815.0	34.6	815.0	45.8	815.0	47.7
3.	J & K	97.5		75.0		75.0		75.0	
4.	Rajasthan	1053.0	57.7	1053.0	42.8	1053.0	65.7	1053.0	66.9
5.	Punjab	1280.2	60.8	1280.0	53.0	1490.0	52.8	1490.0	63.7
6.	U.P.	7569.5	69.0	7675.5	58.3	8143.5	59.1	8186.0	55.0
7.	Gujarat	3787.0	61.4	3890.0	58.7	4272.0	58.0	4590.0	57.2
8.	M.P.	5932.5	57.8	6142.5	57.4	6112.5	67.8	6072.5	54.8
9.	Maharashtra	6116.0	62.0	7058.0	57.4	75258.0	59.4	7558.0	56.2
10.	A.P.	3525.2	65.3	3768.5	58.3	3801.5	61.7	3801.5	58.5
11.	Karnataka	420.0	76.9	630.0	76.3	630.0	59.1	630.0	49.4

Sl.No	State/System	1989-90			1990-91			1991-92			Apr 1992 to Septe. 92																
		Cap. (MW)	PLF (%)	3	Cap. (MW)	PLF (%)	4	Cap. (MW)	PLF (%)	5	Cap. (MW)	PLF (%)	6	Cap. (MW)	PLF (%)	7	Cap. (MW)	PLF (%)	8	Cap. (MW)	PLF (%)	9	Cap. (MW)	PLF (%)	10		
12.	Tamil Nadu	3150.0	66.3	3150.0	63.0	3560.0	63.0	3990.0	60.0	3990.0	62.4	3990.0	60.0	3990.0	62.4	3990.0	60.0	3990.0	60.0	3990.0	60.0	3990.0	60.0	3990.0	62.4	3990.0	62.4
13.	Bihar	1300.0	31.9	1300.0	24.0	1300.0	24.0	1510.0	21.3	1510.0	22.6.	1510.0	21.3	1510.0	22.6.	1510.0	21.3	1510.0	21.3	1510.0	21.3	1510.0	21.3	1510.0	22.6.	1510.0	22.6.
14.	DVC	1730.0	37.8	1730.0	33.0	1830.0	33.0	1830.0	33.6	1830.0	29.3	1830.0	33.6	1830.0	29.3	1830.0	33.6	1830.0	33.6	1830.0	33.6	1830.0	33.6	1830.0	29.3	1830.0	29.3
15.	Orissa	460.0	35.6	460.0	34.0	460.0	34.0	460.0	30.0	460.0	31.8	460.0	30.0	460.0	31.8	460.0	30.0	460.0	30.0	460.0	30.0	460.0	30.0	460.0	31.8	460.0	31.8
16.	West Bengal	3058.0	42.7	3058.0	43.8	3517.4	43.8	3585.0	46.2	3585.0	47.3	3585.0	46.2	3585.0	47.3	3585.0	46.2	3585.0	46.2	3585.0	46.2	3585.0	46.2	3585.0	47.3	3585.0	47.3
17.	Assam	514.5	27.8	514.5	27.7	514.5	27.7	514.5	24.6	514.5	21.8	514.5	24.6	514.5	21.8	514.5	24.6	514.5	24.6	514.5	24.6	514.5	24.6	514.5	21.8	514.5	21.8
18.	Tripura	24.5		24.5		32.5		32.5		32.5		32.5		32.5		32.5		32.5		32.5		32.5		32.5		32.5	
Nuclear																											
1.	Rajasthan	440.0	41.0	440.0	43.9	440.0	43.9	300.0	32.0	300.0	17.6	300.0	32.0	300.0	17.6	300.0	32.0	300.0	32.0	300.0	32.0	300.0	32.0	300.0	17.6	300.0	17.6
2.	UP (Narora)	235.0	21.3	235.0	27.6	235.0	27.6	440.0	26.1	440.0	45.1	440.0	26.1	440.0	45.1	440.0	26.1	440.0	26.1	440.0	26.1	440.0	26.1	440.0	45.1	440.0	45.1
3.	Maharashtra	320.0	55.0	320.0	68.0	320.0	68.0	320.0	60.8	320.0	57.6	320.0	60.8	320.0	57.6	320.0	60.8	320.0	60.8	320.0	60.8	320.0	60.8	320.0	57.6	320.0	57.6
4.	Tamil Nadu	470.0	32.7	470.0	50.5	470.0	50.5	440.0	53.1	440.0	46.1	440.0	53.1	440.0	46.1	440.0	53.1	440.0	53.1	440.0	53.1	440.0	53.1	440.0	46.1	440.0	46.1

Utilization of Funds C.A.D. in 7th and 8th Plans

(b) if so, the details of allocation proposed for Eighth Plan for each state?

3454. SHRIK.PRADHANI:
DR. KRUPASINDHU BHOI:

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir.

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether several State Governments have under utilised the funds allocated for Command Areas Development during the Seventh Plan; and

(b) The details of allocation of 8th Plan for the command Area Development Programme are given in the Statement attached.

STATEMENT*Command Area Development*

<i>Sl. No.</i>	<i>State/Union Territories</i>	<i>9th Plan (Outlays)</i>
1.	Andhara Pradesh	55.00
2.	Arunachal Pradesh	1.70
3.	Assam	16.79
4.	Bihar	70.65
5.	Goa	6.40
6.	Gujarat	80.00
7.	Haryana	45.77
8.	Himachal Pradesh	10.00
9.	Jammu & Kashmir	2.45
10.	Karnataka	130.00
11.	Kerala	60.00
12.	Madhya Pradesh	128.05

<i>Sl. No.</i>	<i>State/Union Territories</i>	<i>9th Plan (Outlays)</i>
13.	Maharashtra	323.93
14.	Manipur	7.00
15.	Meghalaya	0.00
16.	Mizoram	0.00
17.	Nagaland	0.50
18.	Orissa	33.40
19.	Punjab	140.00
20.	Rajasthan	412.69
21.	Sikkim	1.50
22.	Tamilnadu	45.00
23.	Tripura	0.50
24.	Uttar Pradesh	90.00
25.	West Bengal	18.00
	Total States	1679.33
<i>Union Territories</i>		
26.	Andaman & Nicobar Islands	0.00
27.	Chandigarh	0.00
28.	Dadra & Nagar Havali	0.20
29.	Daman & Diu	0.60
30.	Delhi	0.00
31.	Lakhsdweep	0.00

<i>Sl. No.</i>	<i>State/Union Territories</i>	<i>9th Plan (Outlays)</i>
32.	Pondicherry	0.00
	Total Union Territories	0.80
	Total States & Union Territories	1680.13
	Central Sector	830.00
	Grand Total	2510.13

Advertising Policy for Newspapers

SHRI BRIJ BHUSHAN
SHARAN SINGH:

SHRI KRISHAN DUTT
SULTANPURI:

3455. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to revise the advertising policy for small and medium newspapers;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). The Advertising Policy has already been revised in pursuance of the recommendations of the Committee constituted by the Government in July, 1987 under the Chairmanship of the Principal Information Officer.

[*Translation*]

Theft of Telephone Cables

3456. SHRI RAJENDRA
AGNIHOTRI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the incidents of the theft of telephone cables are continuously increasing;

(b) the number of incidents of theft of telephone cables took place in 1991-92 as compared to 1990-91;

(c) the amount of loss suffered by the government on this account;

(d) the number of persons arrested in this regard and

(e) the action taken to check thefts of telephone cables?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) to (e). The information is being collected and will be laid on the Table of the House.

[English]

**Shortage of Telephone Equipments in
M.T.N.L.**

3457. SHRIMATI BHAVNA CHIKHLIA:
Will the Minister of COMMUNICATIONS be
pleased to state:

(a) whether there is shortage of equipments used in telephone exchanges in the Mahanagar Telephone Nigam Limited;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS (SHRI
P.V. RANGAYYA NAIDU): (a) Yes, Sir.
There is a general shortage of equipment
throughout the country, including MTNL.

(b) This is mainly because of limited
production capacity being available.

(c) Steps being taken are as under:

Discussions are being held continuously
with the various manufacturers including
Public Sector Undertakings to enhance
production capacity of telephone exchange
equipment in this country. MTNL will also be
allotted additional equipment resulting from
this increased capacity.

**Major/Medium Irrigation Projects of
U.P.**

3458. DR. LAL BAHADUR RAWAL:
Will the Minister of WATER RESOURCES
be pleased to state:

(a) total number of major and medium

irrigation projects with names and locations
currently in operation in U.P. and utility ap-
proved for the current year and other project
details;

(b) the projects approved during the
current year and details thereof;

(c) the details of irrigation projects with
names and estimated cost pending with the
Union Government and reasons therefor;

(d) the details of World bank aided
projects; and

(e) the special measures taken to
complete the irrigation projects to avoid cost
escalation and time over run and expected
irrigation potential likely to be added by the
end of eighth Plan in U.P.?

THE MINISTER OF WATER RE-
SOURCE (SHRI VIDYACHARAN
SHUKLA): (a) Details of non-going projects
are given as per Statement- I attached.

(b) Three new schemes namely
Gyanpur Pump Canal, Pathari Dam and
Modernisation of Upper Ganga Canal
(Phase-I) were given investment clearance
in April-92, July-92 and July-92 respectively.
Their estimated cost and ultimate irrigation
benefits are Rs. 110.51 crores, 12.54 crores,
467.76 crores and 65,415 hectares (ha) 2,800
ha, and 36688 ha respectively. In addition
revised estimate of two projects namely in-
creasing capacity of Narainpur pump canal
and Dekali pump canal amounting to Rs. 52
crores and Rs. 35.24 crores and Dekali
pump canal amounting to Rs. 52 crores and
Rs. 35.24 crores respectively have been
approved.

(c) Details are given as per Statement-
II attached.

(d) Details are given as per Statement-III attached.

(e) In VIII Plan thrust has been given on completion of on-going projects and maximisation of benefits from completed

projects. Also, it has been decided at the Centre to rigorously monitor earmarking made for irrigation projects in the annual plans of the States to ensure timely completion of projects. Nearly 8.9 lakh hectares irrigation potential is likely to be added by the end of eighth Plan in Uttar Pradesh.

STATEMENT-I

Details of Major and Medium On-going Irrigation Project of Uttar Pradesh

(Cost in Rs. crores/Benefits in Thousand hectares)

Sl.No	Name of Project	District (Location)	Latest Estimated cost (91-92)	Ultimate benefits	Allocation for 1992-93
1	2	3	4	5	6
I - Externals Aided Projects					
(1)	Upper Ganga Irrigation Modernisation Projects (World Bank)				
(a)	Upper Ganga Canal	Haridwar	510.00	9.00	80.00
(b)	Upper Ganga Canal.	Bulandshahar	408.06	178.00	32.00
(2)	National Water Management Projects				
(a)	Sarda Canal (Part - I) (Hardoi Branch)	Pilibhit	36.14	-	6.00
(b)	Lower Ganga Canal system (Stage - I)	Narora	18.39	-	2.00
II - Inter-State and Allied Projects.					
I - Raighat.					
(a)	Dam (UP Share) 40%	Lalitpur	106.83	-	5.00
(b)	Canal (UP)	Lalitpur	126.44	109.05	7.50

(Cost in Rs. crores/Benefits in Thousand hectares)

Sl.No	Name of Project	District (Location)	Latest Estimated cost (91-92)	Ultimate benefits	Allocation for 1992-93
1	2	3	4	5	6
2- Ban Sagar					
(i)	Dam (Up Share 25%)	-	112.00	-	7.00
(ii)	Canal (U.P.)	Allahabad	190.27	129.05	1.00
(iii)	Canal (M.P.)	-	27.92	-	0.10
3.	Urmil Dam	Hamirpur	26.03	4.77	3.00
4.	New Tajewala Barrage	Dehradun	25.00	-	0.10
III Multi-purpose Projects					
1	Tehri Dam (ID Share)	Tehri	311.81	-	1.73
2.	lakhwar Vyasi Project (ID Share)	Dehradun	319.00	-	15.00
3.	Kishau Dam (ID Share)	Dehradun	498.14	-	0.50
4.	Jamrani Dam (ID Share)	Nainital	194.00	60.60	2.00
IV Pre-V Plan Major Projects					
1.	Gandak Canal	Deoria	158.77	308.39	8.00
2.	Sharda Sahayak	Faizabad	1064.60	1582.00	39.00

(Cost in Rs. crores/Benefits in Thousand hectares)

Sl.No	Name of Project	District (Location)	Latest Estimated cost (91-92)	Ultimate benefits	Allocation for 1992-93
1	2	3	4	5	6
V-	(a) Other Major Projects.				
1.	Sarju Canal project	Bahraich	1256.00	1404.00	33.00
2.	Easter Ganga Canal	Bijnore.	266.55	105.00	12.00
3.	I/C of Narainpur P.C.	Varanasi	54.59	73.14	5.00
4.	Sone Pump Canal	Mirzapur	72.55	65.06	1.00
5.	Maudtha Dam	Hamirpur	76.21	28.24	9.50
6.	Gyanpur Pump Canal.	Allahabad	111.89	65.42	5.00
7.	Chambal Lift Scheme	Etawah.	47.00	55.40	3.00
8.	Providing Paddy Channel in Hindon Krishani Dob.	Meerunt & Muzzafarnagar	26.39	8.50	0.25
9.	Bew of Feeder.	Manipuri	29.74	9.80	3.54
10.	Kanhar Irrigation sch.	Mirzapur	150.23	33.13	0.80
11.	I/C of Jamania P.C.	Gazipur.	39.92	25.72	3.00

(Cost in Rs. crores/Benefits in Thousand hectares)

Sl.No	Name of Project	District (Location)	Latest Estimated cost (91-92)	Ultimate benefits	Allocation for 1992-93
1	2	3	4	5	6
12.	Raising of Meja Dam.	Mirzapur.	45.02	17.88	1.50
13.	Jatauli Pump Canal.	Fatehpur	20.57	17.21	1.50
(b) Medium Irrigation projects					
1.	Cunta Nala Dam.	Banda	14.60	3.88	2.75
2.	Revised Kwano P.C.	Basti & Gorakhpur	17.45	10.60	1.26
3.	Revised Tons P.C.	Allahabad	25.78	-	3.50
4.	Chittaugarh Res.	Gonda	30.73	13.76	1.75
5.	Remod. Ken Canal.	Banda	4.78	-	1.28
6.	Pathani Dam	Bhansi	13.53	2.80	2.00
(c) Modernisation Schemes					
1.	Linning of Channels.	Allahabad & Varanasi	48.78	29.30	0.50

(Cost in Rs. crores/Benefits in Thousand hectares)

Sl.No	Name of Project	District (Location)	Latest Estimated cost (91-92)	Ultimate benefits	Allocation for 1992-93
1	2	3	4	5	6
2.	Mod. of Agra Canal	Agra	36.89	64.00	1.00
3.	Mod of Lachure Hws.	Jhansi	44.60	-	0.25
4.	Mod. of Bhognipur Branch	Manipuri	5.18	-	0.45
5.	Mod. of Ghaggar Canal.	Mirzapur	26.56	-	2.00

STATEMENT - II

*Status of Techno Economic Appraisal of Irrigation Projects in U.P.**(Cost in Hs. Lakhs/Benefits in hectares)*

Sl.No	Name of Project	Districts benefited	Area Benefited	Updated cost	Status of appraisal
1	2	3	4	5	6
1.	Maudsha Dam (On-going)	Hamirpur	27,700	6682	Considered by the Advisory committee in 1/79. The state Government is required to obtain clearance from the Ministry of Environment and Forests.
2.	Raising Meja Dam (On-going)	Allahabad, Mirzapur	47,960	4984	Considered by Advisory committee in 3/86. The State Government is required to obtain clearance from Ministry of Environment and Forests.
3.	Increasing capacity of Zamania pump canal (On-going)	Gazipur	31,821	3981.2	Considered by Advisory Committee in 4/92. The State Government is required to obtain clearance from Ministry of Environment and Forests.
4.	Bewar Feeder Project (On-going)	Etah	9,800	2791	-do-

(Cost in Rs. crores/Benefits in Thousand hectares)

Sl.No	Name of Project	District (Location)	Latest Estimated cost (91-92)	Ultimate benefits	Allocation for 1992-93
1	2	3	4	5	6
5.	Bansagar canal (on-going)	Allahabad Mirzapur	1,50,132	33019	Considered by the Advisory committee in 7/90. The State Government is required to obtain clearance from the Ministry of Environment and Forests and concurrence of Government of Bihar.
6.	Rajhat Canal project (On-going)	Jhansi Lalitpur	1,09,050	7828	State Government has to finalise cropping pattern, cost aspects and obtain clearance from Ministry of Environment and Forests.
7.	Providing Kharif channels in Hindon. Krishnai Dab (On-going)	Meerut Muzaffarnagar	8,500	1644	State Government is required to send compliance to the observations of Central Water Commission on irrigation, canal design, construction machinery, cost aspects and clearance from Ministry of Environment and Forests.

(Cost in Rs. crores/Benefits in Thousand hectares)

Sl.No	Name of Project	District (Location)	Latest Estimated cost (91-92)	Ultimate benefits	Allocation for 1992-93
1	2	3	4	5	6
8.	Liming of Channels in Bundelkhand and Bhaghal- Khand region.	Allababad, Mirzapur Varanasi, Jhansi, Lalitpur, Banda.	24,480	4807	State Government is required to send compliance to the observations of Central Water Commission on irrigation, canal design, construction machinery, cost aspects and clearance from Ministry of Environment and Forests.

STATEMENT-III

World Bank aided Projects

There are 4 world bank aided projects under execution in U.P. the names are as follows:-

1. Upper Ganga Irrigation Modernisation Project (First time slice).
 - (a) Upper Ganga Canal.
 - (b) Madhya Ganga Canal.
2. National Water Management Projects.
 - (a) Development of Irrigation Management of Present Sarda Canal System (Part-I Hardoi Branch).
 - (b) Improvement of Water Management of Lower Ganga Canal System (Stage-Ist).

Upper Ganga Canal System is being modernised with world Bank assistance, the agreement of which for first time slice was signed by World Bank in June 1984. The total cost of first time slice is Rs. 510.00 crores (Base year 1991-92). The balance cost of the project after 3/92 is 22.80 crores. The project is now scheduled to be completed in June 1995. Madhya Ganga Canal Stage-I has also been proposed to be funded from this aid, given for Upper Ganga Canal System (First time slice) to utilize the savings due to increase in the Dollar-Rupee exchange rate. This project is also proposed to be completed in the year 1995-96. The Balance cost of this project after 2/92 is Rs. 127.80 crores.

Lower Ganga Canal and Sharda Canal system have been cleared for World Bank assistance under National Water Management Project in May, 1991. The total cost of lower Ganga Canal cleared for World Bank assistance is Rs. 15.20 crores and that of Sharda Canal System is Rs. 48.44 crores.

T.V. Serials on Tribals Problems

3459. SHRI LALIT ORAON: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have provided financial assistance to T.V. serials highlighting the culture and problems of the tribals and primitive tribals of Chhotanagpur and Santhal Parganas of Bihar;

(b) if not, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) and (b). Doordarshan has no scheme to provide financial assistance for production of TV serials. However, one of the commissioned programmes, titled 'Adivasi Kranti Doot', contained an episode on the life of Birsa Munda, the tribal hero of Santhal Parganas. Programmes on the life and culture of different parts of the country, including that of Chhotanagpur and Santhal Parganas are telecast by Doordarshan from time to time.

(c) Does not arise.

Hike in Air Fares

3460. SHRI SHRAVAN KUMAR PATEL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether air-fares have been hiked following recent hike in prices of petrol and petroleum products by the Air India, Indian Airlines and Vayudoot;

(b) if so, the percentage rise in fares of each airlines; and

(c) the percentage of fare-hike in relation to hike in petroleum price?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRA SCINDIA): (a) and (b). Following the recent increase in the price of aviation turbine fuel India Airlines has increased its domestic rupee fares by 9% effective from 2.10.92 in the form of fuel surcharge. Air India two has made an identification increase in its fares on domestic sectors. Vayudoot has not increased the fare as Indian Airlines and air India have done.

(c) The increase is to offset partially the impact of 15.3% increase in the price of aviation turbine fuel and withdrawal of bulk discount on the fuel.

Installation of T.V. Transmitters in Bihar

3461. SHRI RAM LAKHAN SINGH
YADAV:
SHRI CHEEDI PASWAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the targets fixed for installation of T.V. transmitters in Bihar during 1991-92;

(b) the progress made so far in this regard;

(c) the number of proposals lying for installation of T.V. transmitters in Bihar; and

(d) the locations where these are likely to be installed in the State in future?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b). As per the target fixed, radiating power of the high power TV transmitter at Daltonganj in Bihar which was operating at a reduced power of 1 KW was augmented to 10 KW with effect from 30th August, 1991. No other transmitter in the State had been scheduled for commissioning during 1991-92.

(c) and (d). 7 low TV transmitter one each at Aurangabad, Gumla, Lohardaga, Hazaribagh, Godda, Navada, Raxaul and Supaul are presently under implementation in Bihar. Besides, 2 high power TV transmitters, one each at Jamshedpur and Gaya are also envisaged to be set up in the State subject to availability of resources and inter se priorities.

Telephone Services of Thane District, Maharashtra

3462. SHRI RAM KAPSE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware about numerous complaints about the unsatisfactory functioning of STD Local Telephones in Kalyan, Dombivli, Uthasnagar and Ambernath areas of Thane District (Maharashtra); and

(b) if so, the reasons thereof and the steps taken for improving the services in these areas?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) STD complaints are mainly due to inadequate number of junctions between Kalyan and Bombay. Local Services were interrupted due to frequent cable faults caused due to digging and widening of road and other activities by public utility agencies. However, following action is already taken to improve the service.

- i. Providing additional junction circuits.
- ii. Installation of electronic FAX at Kalyan by 1993-94.
- iii. Taking precautionary measures to avoid damage to cable keeping duration of faults to the minimum.
- iv. Replacement of old equipment at Dombivli, Ulhasnagar and Ambarnath. This has since been completed.

Booking Arrangement by ATT Division of ITDC

3463. SHRI PRAKASH.V. PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether ATT Division of ITDC book the tickets of different airlines on commission basis;

(b) if so, the details arrangements between ITDC different airlines and the type of other benefits etc. beside the commission;

(c) whether the different airlines give travel discount up to 75 per cent to the employees of ATT Division of ITDC; and

(d) if so, the details of such beneficiaries of ITDC from the date of the arrangements?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Yes Sir. Apart from the prescribed commission for sale of tickets, ATT Division is entitled to 75% additional discount and also discounted/complimentary tickets for familiarisation turns as per the prescribed norms.

(c) Yes, Sir. These discounted tickets are issued within the prescribed limits.

(d) Twelve officials of ITDC have been the beneficiaries on international/domestic sector of different Airlines. In addition, spouses of four officials have also availed of the facility.

Rationalisation of Advertisement Policy

3464. SHRI ANANTRAO DESHMUKH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government had set up a Principal Information Officer committee in 1987 to review the policy/guidelines for rationalising the advertisements policy;

(b) if so, the recommendations of the Committee; and

(c) the action taken by the Government on these recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). Yes, Sir. The committee made its recommendations on the following aspects of the advertising policy:

- (i) Suitability of different media for various types of advertisements/publicity;

- (ii) *Empanelment of the newspapers/publications and release of advertisements to them;* Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (iii) *Mode of production of advertisement/publicity and their release to various media;*
- (iv) *Weightage to be given to small and medium and language newspapers;*
- (v) *Releasing advertisements to a chain of newspapers;*
- (vi) *Feasibility of having differential rates for advertisements of educational value; and*
- (vii) *setting up a Committee for evolving a new advertising rate structure.*
- (a) whether some airbus-320 aircrafts are lying out of order till June 1992;
- (b) if so, the number of days for which these aircrafts remained in hangars;
- (c) whether these aircrafts could not be repaired in time due to non-availability of the spares;
- (d) the quantum of loss incurred thereby; and
- (e) the remedial steps proposed to be taken in this regard?

The Government accepted all the recommendations of the Committee and implemented them except the one related to minimum print area criteria.

[*Translation*]

Grounding of Airbus-320

3465. SHRI MADAN LAL KHURANA:

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Of the 18 aircraft, 5 remained on ground at different times for major maintenance check for prolonged periods owing to inadequate spares availability during the period upto June, 1992 as per details given below:

Sl. No.	A/c Regn	Date		Grd. days	
		VT	In		Out
1.	EPR	10.1.92		6.2.92	28
2.	EPD	26.9.90		8.2.92	500
3.	EPE	12.3.92		24.2.92	44
4.	EPF	25.3.92		13.6.92	50
5.	EPI	22.4.92		Not completed by June, 1992.	78

* All the A-320 aircraft were grounded from February, 1990 and they were reinducted in a phased manner from October December, 1990.

(d) It is difficult at present to estimate the revenue loss.

(e) Indian Airlines has initiated action to streamline its inventory management.

Revision in the Rates of Royalty on Minerals

3466. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of MINES be pleased to state:

(a) whether the Sarkaria Commission has recommended for the revision of rates of royalty on mineral every two years instead of three years;

(b) whether the rates of royalty were revised after seven years in 1975, after six years in 1981 and then after six years in 1987 and after five years in 1992;

(c) whether the Union Government propose to make provision for automatic enhancement in the rates of royalty after a span of every two years; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir.

(d) The revision n of royalty has to be made after due assessment of production, demand, value of minerals etc. at the appropriate time.

CBI Raids against Officials of SAIL

3467. SHRI SIMON MARANDI: Will

the Minister of STEEL be pleased to state:

(a) whether CBI raids were conducted against some senior officers of the Steel Authority of India;

(b) if so, the details thereof, and

(c) the steps taken or proposed to be taken against those found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SOTOSH MOHANDEV): (a) A search was conducted by CBI at the residence of an officer of Central Marketing Organisation, Steel Authority of India Limited in April, 1992.

(b) and (c) The investigation report of CBI has not yet been received and the action will be taken only after receipt of CBI investigation report.

Post Offices in Madhya Pradesh

3468. KUMARI VIMLA VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of villages in Madhya Pradesh without Post Offices as per the prescribed norms as on March 31, 1992;

(b) whether the Government propose to open new Post Offices during 1992-93; and

(c) if so, the district-wise and category-wise details thereof with location?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) The number of villages without post offices in Madhya Pradesh 61,852.

(b) and (c). Yes, Sir, It is proposed to

open 5 departmental sub offices and 55 extra departmental branch post offices in Madhya Pradesh. Locations of post offices are decided by the Head of the Circle based on demand and justification.

[English]

Production of Chrome Ore from Sukinda Valley In Orissa

3469. SHRI ANADI CHARAN DAS: Will the Minister of STEEL be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Orissa for UNDP assisted project for production of chrome ore from deeper horizons of Sukinda valley with appropriate environmental protection measures;

(b) if so, the details thereof; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

(b) The Chrome Ore Deposits in Sukinda Valley which constitutes about 90% of the country's total reserves can at present be mined upto only a depth of 40-50 metres due to poor geological condition. In the proposed project to be implemented by Government of Orissa with the assistance of UNDP efficient mining techniques will be employed to mine ores from a depth of 200 metres and beyond. The Environment Management Plan for the area will also be formulated under this Project. The UNDP contribution proposed for the project is US \$ 0.525 million.

(c) The Project is presently under the

consideration of UNDP for their approval. UNDP have recently proposed to the Government, for reformulation/review of the project by the Project Development Facility (PDF) to be financed out of UNDP resources.

Spares of Air India

3470. PROF. K.V.THOMAS: SHRIMADAN LAL KHURANA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the News-item captioned "Air India spares worth Rs. 11 crore untraceable" appearing in the Indian Express date November 27, 1992;

(b) if so, the facts thereof; and

(c) the steps taken or proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The Information is being collected and will be laid on the table of the Sabha.

Telephone Adalat In Jamshedpur, Bihar

3471. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are any orders of his Ministry to conduct Telephone Adalat after very six months to sort out the complaints and difficulties of the telephone users;

(b) if so, the reasons for not conducting any such Adalat so far during the last two years in Jamshedpur; and

(c) the steps proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir. These are held once in three months.

(b) and (c). The Telephone Adalat was held during the year 1990-91. Now, with the joining of General Manager (South), Gaya, under whose jurisdiction Jamshedpur falls, the Telephone Adalats will be held as per schedule.

Hydro Projects

3472. SHRI HARI KISHORE SINGH: Will the Minister of Power be pleased to state:

(a) whether some ongoing hydro projects are in dire financial straits at present in the country;

(b) if so, the factual position, project-wise; and

(c) the action taken or proposed to be

taken to ensure their implementation on schedule?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). The details of on-going hydro-electric projects which are facing fund constraints/cash flow problems along with their installed capacity, original and latest estimated costs and likely or date of commissioning are given in the Statement.

(c) To ensure timely completion of the on-going Hydro-electric Projects, the following steps have been taken:-

- (1) Regular meetings are held with the project authorities, major contractors, equipment suppliers and manufacturers to overcome constraints on execution of the projects and identify corrective measures.
- (2) visits are made to the project sites to actively take up the matter with the appropriate authorities for removal of bottlenecks, in the execution of the power projects.

STATEMENT

Details of on-going Hydro-electric Projects which are facing fund constraints/cash flow problems

(Rs. in crores)

S.No	Name of project	State	Installed Capacity (MW)	Original Cost Latest Cost	Likely date of commission
1	2	3	4	5	6
A.	Central Sector				
1.	Tehri St.I (THDC)	U.P.	1000	197.92 2618.00	1996-97
2.	Dhauliganga (NHPC)	U.P.	280	601.99 854.79	1998-2000
3.	Koel Karo (NHPC)	Bihar	710	439.91 1610.87	-do-
4.	Rangit-III (NHPC)	Sikkim	60	181.16 271.90	1994-96
5.	Ranganadi St. I (NEEPCO)	Arunachal Pradesh	405	312.78 516.90	1996-98
6.	Doyang (NEEPCO)	Nagaland	75	96.31 347.35	1996-98
					(for 3x35MW)

(Rs. in crores)

Sl.No	Name of project	State	Installed Capacity (MW)	Original Cost Latest Cost	Likely date of commission
1	2	3	4	5	6
B. State-Sector					
1.	Largi	H.P.	126	168.85 355.00	1998-99
2.	Lakhwar Vyasi	U.P.	420	140.97 922.85	Beyond 8th Plan
3.	Maneri Bhali St. II	U.P.	304	82.63 (for 3x52 (MW) 573.28	1996-98
4.	Srinagar	U.P.	330	372.32 592.46	1996-98
5.	Kadana PSS Extn.	Gujarat	120	24.58 242.26	1995-96
6.	Sardar Sarover	Gujarat/M.P./ Maha	1450	1551.86 1950.94	1995-96
7.	Tawa LBC	M.P.	12	13.86 20.00	1994-95

(Rs. in crores)

Sl.No	Name of project	State	Installed Capacity (MW)	Original Cost Latest Cost	Likely date of commission
1	2	3	4	5	6
8.	Rajghat	MP/UP	45	37.47 101.13	1995-96
9.	Chandil	Bihar	8	12.95 19.82	1994-95
10.	Balimela-II	Orissa	120	97.58 97.58	1996-97
11.	Potteru	Orissa	6	5.46 13.64	1994-95
12.	Upper Indravati	Orissa	600	130.49 644.54	1994-96
Total			6071 MW		

Power Projects with German Aid

3473. SHRI R. SURENDER REDDY:

Will the Minister of POWER be pleased to state:

(a) whether Germany has agreed to provide Rs. 900 crores aid for setting up of power projects in India;

(b) if so, the details of the power projects; and

(c) the time by which these are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) to (c). Negotiations are being held with Germany for obtaining assistance to the tune of 396.4 Million D.M. for an energy Investment Programme of the Power Finance Corporation and for Uran (St.III) Thermal Power Project of the Maharashtra State Electricity Board. This amount includes 180 million D.M. for other power projects to be identified before the agreement is concluded.

Rourkela Steel Plant

3474. SHRI MANORANJAN BHAKTA:
SHRIGEORGE FERNANDES:

Will the Minister of STEEL be pleased to state:

(a) whether the Rourkela Steel Plant has recently identified certain items for which there is scope for setting up ancillary units near the plant; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE

MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir,

(b) The ancillary units are treated at par with SSI units by SAIL/RSP. The details of items identified are given in the statement attached.

STATEMENT

Items Identified

1. Wire Netting
2. Flexible Coupling with Rubber Pad
3. Combustion air blower
4. Common Salt
5. Hydrated lime
6. Burnt lime
7. Bleaching powder.
8. Hot Neck Geese
9. Hot Top Insert
10. Copper Member
11. High Tensile Fasteners
12. Paper laminated HDPE Roll
13. Air Bubble sheet
14. Minerals Wool
15. Permanent way material (steel)
16. Tong Rail
17. CI gate valve for water and gas
18. Electrical cable lugs

19. Tacho Generator
20. Transmitter
21. Thermo couple tips
22. Electrical switches
23. HRC Fuses
24. House Pipes
25. Different springs
26. Unarmoured copper cables
27. CTS Cables
28. Pearl Gel
29. Activated Aluming
30. Morgoil Bushes
31. Black and White Tape
32. Gunniting Compund
33. Payrolx F-12
34. Payrolax K-12
35. CrystallinB-08
36. Plastic Jet
37. Zink Oxide etc.
38. Ferro Vnedium, Ferro Tittneum etc.
39. Coil end Protector
40. Computer Stationery
41. Dry Sodium Pospbate
42. Ortho Phosphoric Acid

43. Fly ash bricks
44. Fly ash cement

Promotion of Pilgrimage Tourism

3475. SHRIN.J. RATHVA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have requested the voluntary organisation to come forward for promoting pilgrimage tourism under the National Tourism Scheme;

(b) if so, the names of the voluntary organisations which have offered their services in this regard; and

(c) the details of additional facilities suggested by the voluntary organisations for promoting pilgrimage tourism?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c). Does not arise.

Post Offices In Bihar

3476. SHRISYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of post offices opened in Bihar, category-wise and district-wise, during 1991-92;

(b) the number of post offices proposed to be opened during 1992-93, category-wise and district-wise;

(c) the status of implementation by September 30, 1992; and

(d) the category and location of the new post offices opened during 1991-92 and during the current year in Kishanganj, Araria and Purnea districts?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAÏDU): (a) to (d). Information is being collected and will be laid on the Table of the House.

Indira Gandhi Canal

3477. SHRIMATI VASUNDHARA RAJE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have approached the World Bank for assistance for Indira Gandhi Canal project;

(b) if so, the assistance likely to be given by the World Bank therefor;

(c) the time by which this project is likely to be completed and the total expenditure involved thereon; and

(d) the number of cities to which drinking water is likely to be made available and the area of land likely to be irrigated with the completion of this project?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b). The Stage-II of IGNP is at present under correspondence with the World Bank for their assistance.

(c) The State Government has assessed that the completion of the project is likely to extend to the 10th Plan subject to availability of funds. The stage I of the project is almost complete. An expenditure of Rs. 276 crores has been incurred on canal Works and about Rs. 264 crores for Area Development Works of Stage-I. As per the Feasibility Report for Stage-II, prepared by WAPCOS the total

cost of Stage-II has been worked out as Rs. 3512.40 crores.

(d) Schemes already implemented are supplying drinking water to 40 villages in Jodhpur district, 30 villages in Jaisalmer district and 140 villages in Churu district. Kanwar Sain Lift Irrigation scheme is providing drinking water to about 180 villages. The Jodhpur water supply Scheme is under implementation and on completion will provide drinking water to 158 villages enroute and to Jodhpur town. The project when completed would provide annual irrigation to 5.78 lakh hectares in Stage-I and 8.10 lakh hectares in Stage-II.

Steel Projects

3478. SHRI BAPU HARICHAURE: Will the Minister of STEEL be pleased to state:

(a) whether customs rates are applicable to the Steel Projects both under the Public and Private Sectors;

(b) if so, the details thereof;

(c) whether the uniform interest charges are also applicable to public sector steel units; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). The same rate of Customs duty is applicable for 'Projects Imports' both for Public and Private Sector Steel Projects. At present the rate is 55% ad-valorem.

(c) and (d). The rates of interest applicable from 1st June, 1992 on the loans sanctioned by the Central Government to Industrial and Commercial Undertakings in the Public Sector and Cooperatives having

equity capital exceeding Rs. 1 crore are as under:

- (i) Investment loans
17 % per annum
- (ii) Working capital loans to meet cash
19.50% per annum
losses

Pilots Joining Air India

3479. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "pilots exodus taken Swadeshi turn" appearing in the Indian Express dated September 2, 1992;

(b) if so, the facts thereof; and

(c) the remedial steps proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c). During the period 1.11.91 to 31.10.92, 32 pilots of Indian Airlines have resigned, out of which 17 resigned due to personal/domestic reason, 7 to join Air India and 8 without attributing any reason. Indian Airlines have introduced a system for furnishing of bonds by the new entrants. Adequate number of pilots are recruited to take care of cases of resignation, voluntary retirement etc.

Slashing of Central Assistance to West Bengal

3480. SHRI SANAT KUMAR MANDAL:

Will the Minister of POWER be pleased to state:

(a) whether the Union Government have slashed the financial assistance to West Bengal in lieu of not clearing the arrears of Damodar Valley Corporation;

(b) if so, the details thereof; and

(c) the reaction of West Bengal Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). It has been decided to recover the outstanding dues of West Bengal State Electricity Board from the Central Assistance to the State Government of West Bengal in four equal annual instalments during the years 1992-93 to 1995-96. The West Bengal State Electricity Board had outstanding dues to the extent of Rs. 105.70 crores as on 31.5.92 to Damodar Valley Corporation. During the current financial years Rs. 26.44 crores will have to be recovered from the Central Assistance to the State Govt. from November, 92 onwards, Rs. 8.81 crores has already been recovered from Central Assistance to State Govt. in November, 1992.

(c) No reference from the West Bengal Government protesting against the recovery has been received by the Union Government.

Pension Scheme for IA Employees

3481. DR. A.K. PATEL:
SHRI SHANKER SINH
VAGHELA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the progress report on pending issue of pension scheme for the employees of the Indian Air Lines;

(b) the steps taken or proposed to be taken for speedy implementation of the pension scheme; and

(c) the details of the total amount kept in reserve on account of pension scheme?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Indian Airlines had proposed a superannuation scheme in 1978 which was not approved by Government. Subsequently, in 1989, Indian Airlines had formulated another scheme, but the employees did not find it acceptable. Indian Airlines has made a provision of Rs. 18.88 crores for the scheme proposed in 1978.

Serving of Liquor on Private airlines

3482. SHRI JAGAT VIR SINGH DRONA:
SHRIMATI PRATIBHA DEVISINGHPATIL:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether private airlines are serving liquor on the domestic flights;

(b) if so, the details thereof;

(c) whether the Government propose to serve liquor on domestic flights of the Indian Airlines and Vayudoot;

(d) if so, the details thereof;

(e) if not, the steps proposed to be taken to prohibit the serving of liquor on both private and Indian Airlines and Vayudoot flights?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Under the Indian Aircraft Rules, 1937, there is no provision for prohibiting serving of liquor to passengers

on domestic flights. Information about the private airlines serving liquor or otherwise is not being maintained in the Ministry.

(c) No, Sir.

(d) and (e). Do not arise.

Carrier Telephones in Delhi

3483. SHRI GOVIND CHANDRA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of carrier telephones functioning in Delhi, particularly in Eastern Delhi, at present;

(b) the number of complaints received by the Ministry during each of the last three years;

(c) the details of each complaints respectively in this regard;

(d) whether the Government propose or considering to contain the above complaints in future; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYANAI DU): (a) A total of 3358 Carrier Telephone are functioning in Delhi of which 1272 are in 'East' area.

(b) The information is being collected and will be laid on the table of the House.

(c) Complaints about 'Carrier Telephones mainly relate to running out of Ni-cad battery capacity and failure of printed circuit boards.

(d) and (e). Some improvements in the design to eliminate the above type of faults

have been made in later versions of the equipment.

Carrier systems are installed to enable provision of telephones in nonfeasible pockets where telephone cannot be provided otherwise due to want of cable pair. The carrier systems are withdrawn as and when physical cable pair becomes available.

Computer Software

3484. DR. ASIM BALA: Will the Minister of WATER RESOURCES be pleased to state:

(a) The number of computer softwares developed by the Computer Cell of Water and Power Consultancy Services (India) Limited during the last three years;

(b) whether any consultancy provided by WAPCOS in the area of Computer software applicable in Water Resources Development both in India and abroad; and

(c) if not, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) 25 number of Computer softwares have been developed by the Computer Cell of Water and Power Consultancy Services (India) Limited during the last three years.

(b) and (c). Yes, Sir. above softwares have been developed for use in consultancy provided by Water and Power Consultancy Services (India) Limited relating to Planning design, operation and management of Irrigation Projects/Power System, Ground Water Development and Flood Management both in India and abroad.

Streamlining Services of Indian Airlines

3485. DR. KARTIKESWARPATRA: Will

the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the reasons for withdrawal of flights, changes of timetables for domestic services of Indian Airlines frequently; and

(b) the steps taken/proposed to be taken to streamline the services of Indian Airlines?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Indian Airlines changes its flight schedule/withdraws flights, when necessary, for reasons like inclement weather, load factors on flight, special requirements for charter operations, temporary reduction on operating aircraft, non-availability of airport facilities and also due to industrial unrest. Apart from rescheduling of flights on these accounts, the schedule of Indian Airlines is revised twice a year i.e. for Winter and Summer.

(b) Indian Airlines has taken steps to improve operational reliability by:

(1) close monitoring of on-time performance, (2) rationalisation of schedule incorporating revised block time and increased ground time as cushion between flights (3) review of action taken for rectification of snags at regions as well as headquarters. (4) dialogue with employees unions to improve productivity (5) close interaction with manufactures of spares for supply in time. (6) Streamling of customer services in the areas of reservation, flight information, airport handling of passengers and baggage. (7) improvement of inflight catering services.

Lower Damodar Drainage Scheme

3486. SHRI BIR SINGH MAHATO: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Lower Damodar Drain-

age Scheme was approved with the estimated cost Rs. 40 crores each in two phases late in 1970-71;

(b) if so, the progress of work till date; and

(c) the time overrun and cost escalation?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c). The Lower Damodar Improvement Scheme was approved for implementation in three phases. The Phase-I mainly for drainage improvement of Amta Channel costing Rs. 6.82 crores was approved in 1971. It was completed in 1973 at a cost of Rs. 22 crores. The other two phases mainly for improvement of Mundeshwari and Roopnarain rivers costing Rs. 24.37 crores and Rs. 2.95 crores respectively could not be completed due to difficulties in land acquisition. A new Lower Damodar Drainage Scheme to provide relief in priority areas of remaining two phases was approved in 1989. The expenditure on its execution was Rs. 1.17 crores upto March, 1992.

Awards to film "Aparahnam"

3487. SHRI P.C. THOMAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a Malayalam Film 'Aparahnam' has bagged several national and international awards for 1991-92;

(b) whether the movie was selected and sent for Film Festival at Figureira Da Foz during September 3 to 13, 1992;

(c) whether it was not screened there;

(d) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE

MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS):

(a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir. It was screened there.

(d) Does not arise.

Performance of Airports

3488. SHRI SHANKERSINH VAGHELA:
SHRI HARIN PATHAK:
SHRI DILEEPBHAI SANGHANI:
SHRI P.C. THOMAS:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the total return from the major airports including International Airports during each of the last three years revenue-wise, operation-wise and airport-wise;

(b) the total yearly expenditure incurred in their maintenance during the above period;

(c) whether airports are not making profits; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Revenue earned by National Airports Authority (NAA) and International Airports Authority of India (IAAI) during last three years is given airport-wise in statement - I and statement - II respectively. In NAA, the operation-wise accounts are not maintained.

(b) Total yearly expenditure of all international and major domestic airports during the last three years is as under:-

(Rs. in crores)

	<i>NAA</i>	<i>IAAI</i>
1989-90	25.63	108.20
1990-91	23.69	120.44
1991-92	30.36	153.85

(c) and (d). International airports under the control of IAAI are profitable except Trivandrum which has been transferred to IAAI only in April, 1991. Traffic at this airport is less as compared to other international airports.

No airport of the National Airports Au-

thority is making gross profit though Bangalore, Hyderabad, Ahmedabad and Guwahati show cash surpluses. The reasons for not making profits are under-utilisation, maintenance of idle airports, free facilities to defence and other para-military organisations and subsidy in the form of concessional charges to Indian Airlines and Vayudoot.

STATEMENT - I

Revenue in respect of International Airports and major domestic Airports during last Three Years i.e. 1989-90, 1990-91 and 1991-92

Sl.No	Name of the Airports	Traffic Revenue Comprises of Route Navigational Facility Charges, TNLC and Landing Housing, parking charges.			Non-Traffic Revenue comprises of Rent for allotment of land and building licence fee for car parking, portrage, contracts, admission fee, etc.		
		89-90	90-91	91-92	89-90	90-91	91-92
1	2	3	4	5	6	7	8
(Rs. in crores)							
I	International Airports						
1.	Bombay	28.72	37.24	46.11	.	.	.
2.	Delhi	20.15	20.87	20.80	.	.	.
3.	Madras	12.64	11.55	17.80	.	.	.
4.	Calcutta	22.90	25.07	28.30	.	.	.
5.	Trivandrum (1.4.91)	.	.	1.08	.	.	.
II	Major Domestic Airports						
1.	Ahmedabad	0.50	0.70	0.64	0.31	0.26	0.36
2.	Bhopal	0.15	0.20	0.17	0.02	0.03	0.10

Sl.No	Name of the Airports	Traffic Revenue Comprises of Route Navigational Facility Charges, TNLC and Landing Housing, parking charoes.			Non-Traffic Revenue comprises of Rent for allotment of land and building licence fee for car parking, portorage, contracts, admission fee, etc.		
		89-90	90-91	91-92	89-90	90-91	91-92
1	2	3	4	5	6	7	8
(Rs. in crores)							
3.	Goa	0.17	0.18	0.24	0.10	0.09	0.20
4.	Nagpur	0.18	0.28	0.35	0.06	0.07	0.9
5.	Lucknow	0.47	0.24	0.42	0.07	0.07	0.9
6.	Varanasi	0.52	0.39	0.50	0.08	0.07	0.08
7.	Amritsar	0.32	0.24	0.28	0.07	0.11	0.09
8.	Jaipur	0.40	0.64	0.61	0.08	0.10	0.12
9.	Hyderabad	2.80	2.68	2.16	0.89	0.90	0.88
10.	Bangalore	0.77	0.49	0.81	0.62	0.47	0.78
11.	Trivandrum (Upto 31.3.91)	1.94	1.89		0.46	0.64	

Sl.No	Name of the Airports	Traffic Revenue Comprises of Route Navigational Facility Charges, TNLC and Landing Housing, parking charges.			Non-Traffic Revenue comprises of Rent for allotment of land and building licence fee for car parking, portorage, contracts, admission fee, etc.		
		89-90	90-91	91-92	89-90	90-91	91-92
1	2	3	4	5	6	7	8
		(Rs. in crores)					
12.	Bhubanaswar	0.30	0.30	0.40	0.05	0.10	0.04
13.	Patna	0.41	0.39	0.40	0.03	0.07	0.15
14.	Ranchi	0.26	0.30	0.31	0.05	0.05	0.08
15.	Agartala	0.50	0.53	0.60	0.07	0.09	0.11
16.	Guwahati	1.0	1.17	1.38	0.24	0.25	0.26

STATEMENT - II

Return from International Airports during the year, 1989-90

(Rs. in crores)

Particulars	(Rs. in crores)							
	Bombay	Calcutta	Delhi	Madras	Trivandrum	HQRs	Total	
1	2	3	4	5	6	7	8	
Revenue/Operation wise revenue								
1. Traffic Revenue	64.72	10.9	43.55	7.81	-	-	-	126.77
2. Non-Traffic Revenue	16.87	3.44	11.82	3.47	-	-	20.86	56.46
3. Cargo	14.87	3.33	20.97	8.52	-	-	-	40.60
Total Revenue	96.37	17.46	76.34	16.80	-	-	20.86	227.83

Statement showing Return from International Airports during the year, 1990-91

Particulars	(Rs. in crores)							
	Bombay	Calcutta	Delhi	Madras	Trivandrum	HQRs	Total	
1	2	3	4	5	6	7	8	
Revenue/Operation wise revenue								
1. Traffic Revenue	60.95	8.86	43.63	7.64	-	-	-	121.08
2. Non-Traffic Revenue	20.66	3.44	13.26	4.35	-	-	19.70	61.43
3. Cargo	18.90	3.00	20.59	5.81	-	-	-	48.38
Total Revenue	100.51	15.38	77.50	17.80	-	-	19.70	230.89

Statement showing Return from International Airports during the year, 1991-92

Particulars	Bombay	Calcutta	Delhi	Madras	Trivandrum	HQs	Total
1	2	3	4	5	6	7	8
<i>Revenue/Operation wise revenue</i>							
1. Traffic Revenue	73.93	12.06	53.90	12.93	4.43	-	157.25
2. Non-Traffic Revenue	18.63	4.09	11.24	4.63	0.68	24.83	64.10
3. Cargo	12.94	2.51	17.85	4.73	0.54	-	38.57
Total Revenue	105.50	18.66	82.99	22.29	5.65	24.83	259.92

[*Translation*]**IISCO Modernisation**

3489. SHRI HARADHAN ROY:
SHRI BASUDEB ACHARIA:

Will the Minister of STEEL be pleased to state:

(a) whether the Committee of Experts had suggested the Government to write off loans to the Indian Iron and Steel Company for its modernisation programme;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHANDEV): (a) to (c). The issue of writing off of loans to IISCO for its modernisation programme is still at the stage of discussion and no decision on the same has been taken.

Wells Dug in Maharashtra

3490. SHRI VILASRAONAGNATHRAO GUNDEWAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of wells dug in Maharashtra by Central Ground Water Board;

(b) whether the Government propose to dig more such wells in Maharashtra in near future and if so the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The Central Ground Water Board has drilled 376 exploratory wells in

the State of Maharashtra upto 31st March, 1992.

(b) The Central Ground Water Board has fixed a target of drilling 34 exploratory wells in the State of Maharashtra during 1992-93, out of which 24 exploratory wells have already been drilled upto end of October, 1992

(c) Does not arise.

[*English*]**Import of Newsprint**

3491. SHRI SHRAVANKUMAR PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the quantum of newsprint required to meet the demands of the Press adequately this years 1992-93; and

(b) the quantity of newsprint imported during 1991-92 and likely to be imported during the current year, country-wise, indicating the terms of import?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARIGIRIJA VYAS): (a) and (b). The total demand of newsprint in the country for the year 1992-93 is estimated at 5.55 lakhs metric tonnes (MTs). The targeted production of indigenous newsprint during the same period is 3.44 lakhs MTs (approx). The difference between the total demand and indigenous production is likely to be met by import. As the newspapers are allowed to import newsprint directly or through their handling agents as per the current Import-Export Policy after decanalisation of newsprint, it is not possible to indicate their terms of import.

As per the information furnished by STC, the quantity of newsprint imported during

1991-92 was 2,21,000 metric tonnes approximately.

(2) of the Administrative Tribunals Act 1985 by delegating the powers to other Ministries/ Departments; and

[English]

Eligibility for a Legal Practitioner for appearing before C.A.T.

3698. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Principal Bench of Central Administrative Tribunal in their order dated 4.9.86 in O.A. No. 188/86 (Shri Radhey Shyam and Others Vs Union of India and Others) held that if the agent is not a legal practitioner, he would not be in a position to appreciate the law and facts and effectively protect the interests of the parties;

(b) if so, the details thereof and the action taken to implement the judgement of the C.A.T.;

(c) whether the Department of Personnel and Training have supplanted Section 23

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) A copy of the Order passed by Central Administrative Tribunal in O.A. No. 188/86 is enclosed in the form of statement. The action on any order of the Tribunal is required to be taken by the parties concerned with the case. The Department of Personnel & Training not being a party to the case, no action on its part was, therefore, called for.

(c) and (d). The instructions were issued by the Department of Personnel & Training delegating powers to ministries/depts. to appoint the Presenting Officers for presenting cases before the Central Administrative Tribunal as it is legally authorised to issue such instructions.

STATEMENT

*Central Administrative Tribunal
Principal Bench Delhi*

*Referred to in reply to
Part (b) of the Lok Sabha
Unstarred Question No.
3698 for 16.12.1992*

Regn. No. OA 188/86

Shri Radhey Shyam & Others

....

Applicants

Vs.

Union of India & Others

....

Respondents

For the applicants

....

Sh. S.N. Saxena,
Attorney.

For the respondents

....

Sh. P. H. Ramchandani,
Counsel.

This application filed on behalf of 21 applicants was presented by Shri S.N. Saxena in the capacity of an agent of the applicants. Along with the application, he has filed a bunch of general powers of attorney executed individually by the several applicants herein authorising him not only to file written statements on their behalf but also to produce evidence and to address arguments and to perform such other acts and deeds incidental thereto as may be necessary. It is noticed that except one general power of attorney executed by applicant No. 7, Shri Radhey Shyam S/o Shri Ram Singh, the other powers of attorney do not bear any stamp. They are executed on a plain paper. As they are required to be stamped, but do not bear any stamp, it becomes our duty to impound these documents and send them to the Chief Controlling Revenue Authority, Delhi for taking proceedings according to law for the recovery of the deficit stamp duty and such penalty as he may deem fit to impose. The registry may take action accordingly to impound these documents and send the same to the Chief Controlling Revenue Authority for appropriate action under the Stamp Act.

2. Shri Saxena, the agent appearing for the applicants, states that he is entitled to address argument on behalf of the applicants. But we do not think that he has any such right; nor have the applicants any right to be represented at the oral hearing of the application by an agent in whose favour they have chosen to execute a general power of attorney. Under the general power of attorney executed by them they have undoubtedly empowered Mr. Saxena to address arguments but that is not enough. Section 23 of the Administrative Tribunals Act, 1985 (for short the Act) permits an applicant to appear in person or take the assistance of a legal practitioner of his choice to present his case before the Tribunal and not anyone else. The Central Administrative Tribunal (Procedure) Rules, 1985, make the following pro-

vision in Rule 9 which reads as under:

"9. What to accompany the application

(1) Every application shall be accompanied by a paper-book containing:

- (i) the certified copy of an order against which the application has been filed;
- (ii) all documents relied upon by the applicant and mentioned in the application;
- (iii) details of the crossed Demand Draft or crossed Indian Postal Order representing the application fee;
- (iv) index of documents.

(2) The documents referred to in sub-rule (1) shall be neatly typed in double space on one side of the paper, duly attested by a Gazetted Officer and numbered accordingly.

(3) Where the parties to the suit or proceedings are being represented by an agent, documents authorising such agent shall also be appended to the application.

Provided that where the agent is a legal practitioner, such document of authorisation shall be in the form of a duly executed Vakalatnama."

3. The agent referred to in Rule 9 (3) has been defined under Rule 2 (b) as follows:-

"2 (b) agent means a person duly authorised by a party to present application or reply on its behalf before the Tribunal.

* Rule 9 read with the definition authorises an agent merely to present an application or written

statement or other documents; it does not authorise an agent to address oral arguments before the Tribunal. The legislature and the Rule making authority while permitting a party to appoint an agent obviously intended to vest the agent with only restricted authority to merely present pleadings or documents and did not deem it advisable to also empower him to represent the parties at the hearing of the application. The parties are given the right to appear in person or to take assistance of a legal practitioner of their choice but not of an agent or anyone else presumably because the person whom they choose to appoint as an agent, if he is not a legal practitioner, would not be in a position to appreciate the law and facts and effectively protect their interests. An reference to the provisions of the C.P.C in this regard is of no avail for Section 22 of the Act specifically lays down that a Tribunal shall not be bound by the procedure laid down in the code of Civil Procedure, 1908 but shall be guided by the principles of natural justice... Sub section 3 of Section 22 vests in the Tribunal the powers which a Civil Court has under the Code of Civil Procedure only in respect of matters specified therein. Provisions of Code of Civil Procedure contained in Order III entitling the parties to be represented by an agent are not applicable to the proceeding before the Tribunal. The provisions of the Administrative Tribunals Act which is a special enactment prevail over the provisions of Code of Civil Procedure. When neither the Administrative Tribunals Act nor the Rules made thereunder entitle the parties to the proceedings to be

represented by an agent, Shri Saxena, who is not a legal practitioner, cannot be permitted to represent the parties as an agent. Even otherwise, we think that it will not be advisable to permit lay persons to represent the parties before the Tribunal which is a Judicial Tribunal, more so when the other side is represented by a legal practitioner.

4. In the circumstances, Shri Saxena is declared as not entitled to represent the applicants in his capacity as an agent. As the parties are not represented before us by anyone else as Shri Saxena, the power of attorney/holder of the applicants, by virtue of the terms of his authority is under an obligation to act on their behalf, the case is adjourned to 30.9.86 and Shri Saxena is required to inform the applicants that the case would be taken up for hearing on 30.9.86.

(Kaushal Kumar) (K. Madhava Reddy)
 Member 4.9.86 Chairman 4.9.86

Non-Payment of Dues to UN

3699. SHRISHRAVANKUMAR PATEL:
 Will the PRIME MINISTER be pleased to state:

(a) whether the Government have raise/ propose to raise at various international fora the issue of non-payment of dues to the UN by number countries;

(b) if so, the details thereof;

(c) the total arrears of dues to the UN; and

(d) the amount of arrears owned to the UN by the big powers and by India and other

developing countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) India had raised the question of non-payment of dues by member States to the UN on several occasions in the relevant Committee of the UN.

(b) The most recent occasion was the call by the Indian PR on 10th October, 1992

for prompt payment of dues by member States.

(c) The total arrears due to the UN for the regular budget and peace-keeping operations as on 31 October, 1992 was US \$ 1470.4 million. Of this, US \$ 644 million was due in respect of peace keeping operations.

(d) A statement indicating the amount of arrears owed to the Un by big powers, developing countries and India is annexed.

STATEMENT						
Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
1.	United States of America	524,418,276	Russian Federation	282,240,765	United States of America	653,107,920
2.	Russian Federation	138,110,295	United States of America	128,769,044	Russian Federation	420,351,068
3.	South Africa	49,044,904	Japan	46,440,836	South Africa	71,155,044
4.	Brazil	33,482,499	Italy	29,659,879	Japan	46,440,836
5.	Ukraine	17,300,974	Ukraine	28,512,909	Ukraine	45,821,883
6.	Yugoslavia	8,154,232	South Africa	22,110,140	Brazil	38,848,651
7.	Iran (Islamic Republic of)	7,583,066	Germany	15,854,003 b)	Italy	29,654,897
8.	Belarus	4,553,079	Spain	12,703,084	Germany	15,854,003 b/
9.	Israel	4,456,610	Poland	10,910,456	Iran (Islamic Republic of)	13,067,184
10.	Turkey	3,742,630	Czechoslovakia	10,273,051	Spain	12,703,084
11.	Republic of Korea	3,000,000	Belarus	8,041,823	Belarus	12,594,902
12.	Libyaa Arab Jamuhiriya	2,883,226	Iran (Islamic Republic of)	5,484,119	Poland	10,910,454

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
13.	Nigeria	2,793,634	Brazil	5,366,152	Czechoslovakia	10,273,051
14.	India	1,820,578	China	5,345,518	Yugoslavia	9,893,986
15.	Romania	1,674,183	France	3,040,977	Libyan Arab Jamuhiriya	5,352,248
16.	Mexico	1,582,944	Libyan Arab Jamuhiriya	2,469,022	China	5,345,518
17.	Peru	1,257,567	Mexico	1,947,909	Israel	1,968,541
18.	Chile	1,187,850	Yugoslavia	1,655,756	Turkey	1,572,834
19.	Hungary	1,115,853	Saudi Arabica	1,469,022	Republic of Korea	1,345,518
20.	Cuba	1,079,144	Argentina	1,313,253	Mexico	3,530,853
21.	Dominican Republic	900,278	Republic of Korea	1,249,737	Nigeria	3,127,981
22.	Algeria	885,701	United Arab Emirates	1,218,853	France	3,040,977
23.	Philippines	759,628	Iraq	1,147,332	India	2,710,340
24.	Qatar	722,733	Hungary	986,367	Romania	2,154,956
25.	Dem. People's Republic of Korea	538,477	Venezuela	930,499	Hungary	2,102,200

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
26.	Guatemala	536,526	India	889,762	Peru	1,701,341
27.	Panama	505,189	Turkey	830,204	Cuba	1,558,460
28.	Equatorial Guinaga	459,373	Bulgaria	803,737	Algeria	1,539,618
29.	Uruguay	393,925	Greece	711,636	Chile	1,466,014
30.	Sao Tome and Principe	355,149	Algeria	653,917	Saudi Arabia	1,456,602
31.	Central African Republic	319,389	Indonesia	573,774	Agrantina	1,313,233
32.	Cambodia	315,214	Israel	511,931	United Arab Emirates	1,313,233
33.	Morocco	285,250	Romania	480,773	Philippines	1,186,348
34.	Burkina Faso	282,250	Cuba	479,316	Iraq	1,147,332
35.	Somalia	275,401	Peru	443,774	Dominican Republic	1,140,855
36.	Mali	273,702	Philippines	426,720	Qatat	945,388
37.	Guinea-Bissau	269,700	United Kingdom	424,660	Venezuela	030,499
38.	Haiti	268,908	Luxumbourg	376,544	Bulgaria	203,737
39.	Senagal	268,491	Syrian Arab Republic	360,984	Greece	711,654

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
40.	Niger	250,103	Nigeria	334,347	Guatemala	686,290
41.	Chad	249,356	Portugal	305,669	Dem. People's Republic of Korea	575,123
42.	Nicaragua	248,552	Chile	276,164	Paraná	527,050
43.	Sierra Leone	242,903	Trinidad and Tobago	269,931	Indonesia	573,774
44.	Zambia	241,531	Iceland	244,286	Equatorial Guinea	542,653
45.	Liberia	239,294	Dominican Republic	240,577	Uruguay	527,127
46.	Equador	236,117	Qatar	222,655	Trinidad and Tabaaon	505,944
47.	Trinidad and Tobago	236,013	Thailand	220,122	Cambodia	426,133
48.	Costa Rica	235,487	Paraguay	201,186	United Kingdom	424,660
49.	Kenya	231,748	Egypt	195,205	Central African Republic	398,339
50.	Gambia	231,725	Guatemala	149,704	Sao Tome and Principe	398,339
51.	Grenada	229,700	Guatemala	149,555	Paraguay	386,148
52.	Saint Kitts and Nevis	226,821	Panama	141,901	Morocco	348,420

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	5	6	7	
52.	Somoros	211,031	Dem. People's Republic of Korea	139,644	Luembourg	376,544
53.	Antigua and Barbuda	199,700	Uruguay	133,202	Syrian Arab Republic	360,986
54.	Mauritania	198,609	Kuwait	124,975	Ecuador	351,557
55.	Cote d'Ivoire	196,962	Ecuador	115,440	Liberia	343,070
56.	Lebanon	190,613	Cambodia	110,992	Costa Rica	332,796
57.	Surinam	199,613	Liberia	103,776	Sierra Leone	321,815
58.	Paraguay	186,962	Bolivia	102,659	Burkina Faso	321,815
59.	Soloman Island	180,984	Congo	99,448	Haiti	321,815
60.	Yemen	179,764	Morocco	98,977	Mali	312,164
61.	Angola	177,569	Costa Rica	97,309	Somalia	300,063
62.	Bahamas	173,994	El Salvador	93,755	Portugal	306,669
63.	Uganda	173,886	Albania	93,420	Kenya	306,363
64.	Djibouti	164,923	Cote d'Ivoire	91,513	Gambia	297,682

SI.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
65.	Rwanda	151,184	Pakistan	88,138	Guinea Bissau	291,085
66.	Jamaica	144,547	Central African Republic	85,758	Senegal	288,581
67.	El Salvador	135,374	Equatorial Guinea	83,590	Cote d'Ivoire	288,475
68.	Congo	129,365	Sierra Leone	78,989	Nioer	284,891
69.	Benin	121,365	Mauritania	78,876	Chad	278,453
70.	Burundi	116,771	Yemen	77,877	Mauritania	277,485
71.	Albania	98,482	Mongolia	74,916	Zambia	276,094
72.	Cameroon	98,482	Kenya	74,615	Nicaragua	267,377
73.	Lao People's Dem Republic	98,482	Gambia	65,957	Saint Kitts and Nevis	263,304
74.	Madagascar	98,482	Tunisia	65,489	Comoros	262,507
75.	Malawi	98,482	Bahamas	58,462	Yemen	257,641
76.	Maldives	98,482	Hondures	55,582	Iceland	244,196
77.	Mongolia	98,482	Benin	54,877	Grenada	243,268
78.	Seychelles	98,482	Burundi	54,343	Viet Nam	243,037

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
79.	United Republic of Tanzania	98,462	Haiti	52,873	Bahamas	232,456
80.	Vanuatu	98,482	Mozambique	51,661	Lebanon	229,129
81.	Viet Nam	98,482	Comoros	51,476	El Salvador	229,129
82.	Togo	98,481	Madagascar	48,245	Congo	228,813
83.	Honduras	98,415	Sao Tome and Principe	43,190	Suriname	223,942
84.	Zaire	98,381	Brunei Darussalam	41,809	Thailand	220,122
95.	Afghanistan	97,799	Burkina Faso	39,565	Soloman Islands	208,532
96.	Papua New Guinea	93,231	Cyprus	38,975	Antigua and Barbuda	205,976
97.	Zimbabwe	88,482	Djibouti	38,901	Djibouti	203,975
98.	Cape Verde	79,380	Lebanon	38,536	Angola	203,755
99.	Mozambique	76,742	Mali	38,262	Uganda	198,584
100.	Sudan	71,005	Vanuatu	38,242	Egypt	195,205
101.	Tunisia	70,547	Columbia	37,318	Albania	191,902
102.	Saint Vincent and Grenadines	54,754	Guinea	30,578	Jamaica	177,141

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Number State	Total
1	2	3	4	5	6	7	7
103.	Dominica	49,573	Saint Kitts and Nevis	36,488	Benin		176,242
104.	Guyana	48,997	Niger	34,788	Mongolia		173,398
105.	Guinea	32,439	Sudan	34,765	Rwanda		172,485
106.	Swaziland	16,823	Zambia	34,563	Burundi		171,114
107.	Argentina	0	Suriname	33,329	Honduras		153,997
108.	Australia	0	Jamaica	32,594	Madagascar		146,727
109.	Austria	0	Somalia	32,582	Vanautu		136,036
110.	Bahrain	0	Malawi	31,759	Tunisia		136,036
111.	Bangladesh	0	Saint Vincent and the Grenadines	31,272	Malawi		130,241
112.	Barbados	0	Swaziland	30,326	Mozambique		128,403
113.	Belgium	0	Ghad	29,097	Zaire		126,482
114.	Belize	0	Zaire	28,101	Cameroon		126,193
115.	Bhuran	0	Cameroon	27,711	Kuwait		124,975
116.	Bolivia	0	Solomon Islands	27,548	Maldives		122,221

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
117.	Botswana	0	Goban	26,636	Afghanistan	110,636
118.	Brunei Darussalam	0	Marshall Islands	26,632	Togo	117,228
119.	Bulgaria	0	Mocronesia (Fed. States of)	26,632	Seychelles	116,977
120.	Canada	0	Angola	26,186	Papua New Guinea	114,379
121.	China	0	Cape Verde	26,140	United Republic of Tanzania	113,839
122.	Colombia	0	Barbados	25,888	Zimbabwe	107,326
123.	Cyprus	0	Uganda	24,698	Sudan	105,770
124.	Czechoslovakia	0	Maldives	23,739	Cape Verde	105,520
125.	Denmark	0	Rwanda	21,501	Bolivia	102,659
126.	Egypt	0	Guinea Bissau	21,385	Lao People's Dem Republic	100,981
127.	Ethiopia	0	Papua New Guinea	21,143	Pakistan	88,138
128.	Fiji	0	Afghanistan	20,837	Saint Vincent and Grenadines	86,026

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
129.	Finland	0	Belige	20,788	Guinea	69,017
130.	France	0	Senegal	20,090	Guyana	68,522
131.	Gabon	0	Gyuana	19,525	Dominica	63,141
132.	Germany	0	Maurtius	18,961	Swaziland	47,149
134.	Ghana	0	Zimbabwe	18,844	Brunel Darussalam	41,809
135.	Greece	0	Fiji	18,825	Cyprus	38,975
136.	Iceland	0	Nicaragua	18,825	Colombia	37,318
137.	Indonesia	0	Togo	18,747	Gabon	26,636
138.	Iraq	0	Seychelles	18,495	Marshall Islands	26,632
139.	Ireland	0	Singapore	17,417	Micronesia (Fed. States of)	26,632
140.	Italy	0	United Republic of Tanzania	15,357	Barbados	25,888
141.	Japan	0	Sri Lanka	13,673	Belize	20,788
142.	Jordan	0	Dominica	13,568	Maurtius	18,961
143.	Kuwait	0	Grenada	13,568	Fiji	18,825

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
144.	Lesotho	0	Saint Lucia	11,461	Singapore	17,417
145.	Liechtenstein	0	Samoa	9,270	Sri Lanka	13,673
146.	Luxembourg	0	Bangladesh	8,622	Saint Lucia	11,461
147.	Malaysia	0	Ethiopia	7,971	Samoa	9,270
148.	Malta	0	Nepal	7,383	Bangladesh	8,622
149.	Marshall Islands	0	Antigua and Barbuda	6,275	Ethiopia	7,971
150.	Mauritius	0	Loa people's Dem Republic	2,499	Nepal	7,383
151.	Micronesia (Fed. States of)	0	Jordan	1,115	Jordan	1,115
152.	Myanmar	0	Belgium	1,000	Belgium	1,000
153.	Namibia	0	Bahrain	840	Bahrain	840
154.	Nepal	0	Oman	840	Oman	840
155.	Netherlands	0	Myanmar	557	Myanmar	557
156.	New Zealand	0	Norway	60	Norway	60

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
157.	Norway	0	Sweden	30	Sweden	30
158.	Oman	0	Australia	0	Australia	0
159.	Pakistan	0	Austria	0	Austria	0
160.	Poland	0	Bhutan	0	Bhutan	0
161.	Portugal	0	Botswana	0	Botswana	0
162.	Saint Lucia	0	Canada	0	Canada	0
163.	Sansa	0	Denmark	0	Denmark	0
164.	Saudi Arabia	0	Finland	0	Finland	0
165.	Singapore	0	Ghana	0	Ghana	0
166.	Spain	0	Ireland	0	Ireland	0
167.	Sri Lanka	0	Lesotho	0	Lesotho	0
168.	Sweden	0	Liechtenstein	0	Liechtenstein	0
169.	Syrian Arab Republic	0	Malaysia	0	Malaysia	0

Sl.No	Number State	Regular budget	Number State	Peace Keeping	Number State	Total
1	2	3	4	5	6	7
170.	Thailand	0	Malta	0	Malta	0
171.	United Arab Emirates	0	Namibia	0	Namibia	0
172.	United Kingdom	0	Netherlands	0	Netherlands	0
173.	Venezuela	0	New Zealand	0	New Zealand	0
	Total	826,377,618 c/		644,079,294 c/		1,470,456,912 c/

Summit of Central Asian Republics

3700. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the recent Summit held in Turkmenistan which was attended by Pakistan, Turkey, Iran and four central Asian Republics;

(b) if so, whether certain issues relating to India were raised by Pakistan therein;

(c) if so, the details thereof and the steps taken to counter such moves;

(d) whether any reference was made to Kashmir in the joint Press Release issued after the Summit; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) A summit meeting held at Ashokabad in May, 1992, was attended by the Presidents of Turkmenistan, Uzbekistan, Kazakhstan, Kyrgyzstan, and Iran and Prime Ministers of Turkey and Pakistan.

(b) to (e). The following reference to Jammu and Kashmir was made in the unsigned Joint Press Release issued after the Summit: "The parties have agreed that the issue of Jammu and Kashmir should be resolved peacefully in accordance with the principles enshrined in the UN Charter. "The attempts of Pakistan to internationalise the Kashmir issue is a violation of the Shimla Agreement. The concerned governments have been apprised of this position.

[*Translation*]

Democratization of UN

3701. ACHARYA VISHWANATH DAS

SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have asked for more democratization of the U.N.;

(b) if so, the details thereof;

(c) whether the Government have also demanded to resolve the discrimination between the permanent and temporary members of the UN Security Council (UNSC); and

(d) if so, the details thereof and the response of the other members of the UNSC thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) to (d). India has urged the democratisation of the UN to reflect the changing realities in the international political scene including the large increase in the membership of the UN. In this context, India has called for a wider representation in the Security Council which would make the body more effective and responsive to the needs of all UN member states. As early as 1979, India, along with none other countries had inscribed an item "question of equitable representation and increase in membership of the Security Council" on the agenda of the UNGA. India has raised this issue at all appropriate multilateral fora. This question is also under consideration in the ongoing UN General Assembly.

Indians in Saudi Arabia

3702. SHRI GOVINDRAO NIKAM: Will the PRIME MINISTER be pleased to state:

(a) whether the incidents of atrocities against Indians working in Saudi Arabia are increasing;

(b) if so, whether the Indian women

working there are being forced to live as slaves;

(c) if so, whether the Government have conducted any survey in this regard;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). No, Sir.

(c) to (e). Only a very small fraction of Indian workers in Saudi Arabia have had any labour problems. There is no evidence to suggest discrimination against Indian as opposed to other foreign workers. In all such cases the matter is first taken up by the Indian Embassy with the Saudi employer, failing which intervention by the Saudi authorities is sought both in Riyadh and in Delhi where necessary.

[English]

Indian Maids In Gulf Countries

3704. DR. RAJAGOPALAN SRIDHARAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have banned the emigration of servant maids to Gulf Countries;

(b) if so, the reasons therefor;

(c) whether the Government have undertaken any investigation into the conditions of women/maid servants at Gulf countries; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) No, Sir.

(b) Does not arise.

(c) and (d). As and when Indian housemaids approach Indian missions for any passport/consular services, the Mission also checks on their welfare to ensure that they have no complaints. In the event of any specific complaint, immediate action is taken to contact the employer/sponsor to resolve the matter. In cases where no reconciliation is possible, all assistance is given for repatriation to India.

R & D Scientists

3705. PROF. SUSANTA CHAKRABORTY: Will the PRIME MINISTER be pleased to state the number of Research and Development scientists and technicians per thousand people in India and top ten countries of the world?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY (DEPARTMENTS OF ELECTRONICS AND OCEAN DEVELOPMENT): (SHRI RANGARAJAN KUMARAMANGALAM): The information is placed below.

Scientists, Engineers and Technicians (Set) in R & D per Thousand Population for India and Top Ten Countries

<i>Name of Country</i>	<i>Set in R & D per thousand population</i>	<i>Year</i>
<i>1</i>	<i>2</i>	<i>3</i>
Sweden	6.14	1987

<i>Name of Country</i>	<i>Set in R & D per thousand population</i>	<i>Year</i>
<i>1</i>	<i>2</i>	<i>3</i>
Japan	6.05	1989
Israel	5.77	1984
France	5.07	1986
Denmark	4.96	1989
Federal Republic of Germany (FRG)	4.71	1987
U.S.A.	3.85	1988
Canada	3.40	1985
Australia	3.33	1987
Republic of Korea	2.20	1988
India	0.27	1990

Source: UNESCO Statistical Year-Book - 1991

Note: * Excludes Technicians

Export of Marine Sea Products

(b) if so, the foreign exchange earned therefrom in the last three years?

3706. SHRIDATTATRAYA BANDARU:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have exported marine sea products; and

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The foreign exchange earned by the export of marine products in the last three years is as under:-

Q: Quantity in M. Tonnes.

V: Value in Rs. crores

<i>Year</i>	<i>Quantity</i>	<i>Value</i>
1989-90	110843	634.99
1990-91	139419	893.37
1991-92	171820	1375.89

(Source: MPEDA)

Container Freight Stations

3707. SHRI D. VENKATESHWARA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have cleared the proposal from two public sector corporations for the setting up of container freight stations in the country;

(b) if so, the main proposals that have been agreed upon;

(c) the places where these projects are proposed to be set up and developed;

(d) the total cost of expenditure to be involved and

(e) the extent to which it is likely to be beneficial?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (e). There is a Standing Inter-Ministerial Committee (IMC) which clears proposals for setting up of Inland Container Depot/Container Freight Station (ICD/CFS). As on 17th September, 1992 eleven proposals for setting up CFSs have been approved by the IMC. Out of these, seven proposals pertained to four Public Sector Organisations. The places where these projects are proposed to be set up are at Kandla, Calcutta, Surat & Dronagiri Node (New Bombay) by Central Warehousing Corporation; at Amritsar by Punjab State Warehousing Corporation; at Tuticorin by Container Corporation of India; and at Calcutta by Balmer Lawrie & Co. Limited. The estimated cost of the proposed CFSs is Rs. 5057.08 lakhs. The ICDs/CFSs provide facilities for stuffing and destuffing of containers to exporters near their works. They help in decongesting the ports as the containers are able to move out of such ports. CFSs/ICDs would accelerate the pace of

development of multi-modal transport system in India thereby linking it with other developed countries.

Tarapur Nuclear Power Plant

3708. SHRI PARASRAM BHARDWAJ:
SHRIGEORGE FERNANDES:
SHRI RAMA KRISHNA KONATHALA:
SHRI PRABHU DAYAL KATHERIA:
SHRIMATI CHANDRA PRABHAKAR:
SHRI MANIKRAO HODLYA GAVIT:
SHRI J. CHOKKA RAO:
SHRI SATYA DEO SINGH:
SHRI RAJENDRA AGNIHOTRI:
PROF. K.V. THOMAS:
SHRI MAHENDRA KUMAR SINGH THAKUR:
SHRI MAHESH KANODIA:
SHRI HARI KISHORE SINGH:
SHRI SURENDER REDDY:
SHRI SHRAVAN KUMAR PATEL:
SHRI CHETAN P.S. CHAUHAN:
KUMARI PUSHPA DEVI SINGH:
SHRI GURUDAS KAMAT:
SHRI RAM NAIK:
SHRI MANORANJAN BHAKTA:
DR. VASANT NIWRUTTI PAWAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the agreement between India and France for supply of uranium for Tarapur Nuclear Power Plant is expiring shortly;

(b) whether India propose to revive the agreement;

(c) if so, the details thereof; and

(d) if not, the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) The agreement signed for supply of uranium for Tarapur Atomic Power Stations (TAPS) between India and France is co-terminus with the Agreement for Cooperation between the Government of USA and the Government of India concerning the Civil Uses of Atomic Energy which would expire in 1993.

(b) and (c). The French position on the supply of nuclear fuel to TAPS is that while it would abide by its present contractual obligations which are valid till 1993, the supply of nuclear fuel to TAPS beyond 1993 would be on the condition of India accepting full-scope International Atomic Energy Agency (IAEA) safeguards. Our present policy is not to accept full-scope safeguards.

(d) Mixed Oxide (MOX) fuel has been produced by the Bhabha Atomic Research Centre (BARC) on experimental basis which can be used in TAPS in the absence of enriched uranium. It is also possible to provide enriched uranium for TAPS based on indigenous technology developed in BARC.

Windmills and Solar Water Pumps

3709. SHRI B. DEVARAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether the various States have submitted schemes during the last three years for the setting up of windmills and installation of solar water pumps with a view to conserve the conventional sources of energy;

(b) if so, the details of the schemes indicating their costs and the extent of reduction in pressure on conventional sources of energy;

(c) whether the Union Government have received any proposal from the State, including Tamil Nadu, for Central aid to implement these schemes; and

(d) if so, the response of the Union Government thereto, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) Yes, Sir. Requests have been received from States for allocation of windmills and solar photovoltaic pumps under the nationwide demonstration programme of the Ministry of Non-Conventional Energy Sources.

(b) The cost of installation of a water pumping windmill is between Rs. 30,000 to Rs. 50,000 depending upon the location. The users are required to meet the cost of the well, civil work, etc. whereas the wind pumps cost is met by the Government. In the case of solar photovoltaic pump, the cost of 360 watt pump is around Rs. 1.00 lakh and the beneficiary is required to meet the transportation and installation costs plus about 10% of the cost of the pumping system. The water pumping windmill is capable of saving upto 2,000 KWh per year of electricity or upto 1.28 tonnes of diesel where the solar water pump (360 watt) has a potential of saving over 500 KWh per year of electricity.

(c) and (d). Requests for allocation of

water pumping windmills as well as solar water pumps have been received this year from several State nodal agencies including the Tamil Nadu Energy Development Agency. The programme is being restructured to incorporate improved models and wider range of pump capacities. Allocations to different states will be made thereafter taking into account the availability of resources.

Central Assistance to Rajasthan

3710. SHRIMATI VASUNDHARA RAJE: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Rajasthan has requested the Planning Commission to step up the Central assistance for 1992-93 to bring it at par with the increase allowed to other non-special category States; and

(b) if so, the reaction of the Planning Commission thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) and (b). Yes, Sir. Some States (including Rajasthan) have requested the Planning Commission to step up the Central assistance. The allocation of Central Assistance for States' Plan for 1992-93 was made under the revised formula approved by the National Development Council in December, 1991. Therefore, step-up in the Central assistance to any State may be difficult. However, keeping in view the special problems of the State, an additional assistance of Rs. 10 crores was allocated to Rajasthan State for Indira Gandhi Canal Project, in addition to Rs. 52 crores provided for this project under Border Area

Development Programme during 1992-93.

[*Translation*]

Appointment on Compassionate Grounds in Sindri Fertilizers

3711. SHRI LALIT ORAON: Will the PRIME MINISTER be pleased to refer to the reply given on April 22, 1992 to USQ No. 7495 and state:

(a) the total number of the candidates appointed on compassionate grounds in Sindri Fertilizers factory so far and the names thereof;

(b) the names of the candidates appointed in the remaining eight units, separately; and

(c) the time by which the Government propose to appoint the remaining candidates in Sindri Fertilizers factory?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The total number of candidates appointed on compassionate grounds in Sindri Fertilizers factory so far is 49. The names of persons appointed on compassionate grounds is given at statement - I.

(b) The names of persons appointed on compassionate grounds in the remaining 8 units/offices, unit-wise is given at statement - II.

(c) Due to large number of surplus staff and stringent financial position a decision has been taken by the Fertilizer Corporation of India Limited not to resort to outside recruitments except in critical areas. It is, therefore, not possible to indicate the time by which the candidates in the waiting list would be given employment in Sindri Fertilizers factory.

STATEMENT - I

<i>Sl. No.</i>	<i>Name of person appointed S/Shri</i>
1	2
1.	Smt. Renuka Bid, Ayah in School
2.	Smt. Sarswati Devi, Peon
3.	Shri D.M. Haldar, Mazdoor
4.	Smt. Pabia Mahatain, Peon
5.	Smt. Urmila Dev. Pen
6.	Asi Samanta, Attendant
7.	Smt. Parul Bala Devi, Peon
8.	Narendra Saha, Mazdoor
9.	Smt. Chanchala Mandal, Peon
10.	Mrs. Lili Latika Kundulana, Maid servant
11.	Smt. Taro Devi, Peon
12.	Krishna Prasad, Mazdoor
13.	Gopal Singh, Mazdoor
14.	Smt. Bindeshwari Devi, Pen
15.	Anwar Ansari, Ward Attendant
16.	Masthur Mallick, Ward Attendant
17.	Uday Kant Jha, Ward Attendant
18.	Punia, Peon
19.	Nimal Chandra Mahato, Ward Attendant

<i>Sl. No.</i>	<i>Name of person appointed S/Shri</i>
1	2
20.	Smt. Kasturi Dev, Safai Sevika
21.	Smt. Krishan Prasad, Ward Attendant
22.	Smt. Kran Dalal, Ayah
23.	Smt. Tetra Devi maid Servant
24.	Mangal Singh, Ward Attendant
25.	Uttam Kr. Dutta, Farash
26.	Smt. Sumitra Devi, Maid Servant
27.	Mangal Ch. Mandal, Ward Attendant
28.	Smt. Kamala Devi, Peon
29.	Prahaland Choudhury, Ward Attendant
30.	St. Sundarmani Gour, Maid Servant
31.	Indrajit Das Gupta (Employed in P & D)
32.	Smt. Budhni Manjhiyan, Maid Servant
33.	Smt. Shankunt La Devi, Peon
34.	Smt. Santi Chatterjee, Peon
35.	Smt. Dipa Das, Peon
36.	Smt. Anima Chakraborty, Peon
37.	G.S. Pd. Singh, Lab. Operator
38.	Smt. Gita, Jha, Peon
39.	Smt. Shanti Devi, Peon

<i>Sl. No.</i>	<i>Name of person appointed S/Shri</i>
1	2
40.	M Rajgopal, Tech Asstt.
41.	Smt. Ramjhari Devi, Peon
42.	Smt. Parmeshwari Devi, Peon
43.	Smt. Shakuntala Devi, Peon
44.	Smt. Tulia Mahatain, Peon
45.	Smt. Lalmani, Ayah
46.	Smt. Kunti Devi, Peon
47.	Smt. Rauzea Khatun, Peon
48.	Smt. Manju Kukherjee, Ayah
49.	Smt. Sekha Sanyal, Clerk Asstt.

STATEMENT-]]

1. Gorakhpur Unit

<i>Sl. No.</i>	<i>Name of persons appointed S/Shri</i>
1	2
1.	Awdhesh Singh, Sports Attendant
2.	Smt. Gujrati, Peon
3.	Smt. Sakahanti, Peon
4.	Smt. Shivkali Devi Peon
5.	Smt. Prabhawati, Peon
6.	Budhu Prasad Peon

<i>Sl. No.</i>	<i>Name of person appointed S/Shri</i>
1	2
7.	Smt. Tulsi Devi Peon
8.	Smt. Kalma Devi Peon
9.	Smt. Pyari Devi Peon
10.	Chhedi Lal, Peon
11.	Nizamuddin Peon
12.	S. Roy Peon
13.	Smt. Subhawati Peon
14.	Suraj Bhan Peon
15.	Ashok Kumar Ward Helper
16.	Kumari Anjana Sharma, Counter Attendant
17.	Smt. Jasminder Kaur Ayah
18.	Smt. Luxmi Devi Peon
19.	Shoobha Srivastava Peon
20.	Om Prakash S.S.M. (Semi-skilled Mazdoor)
21.	Smt. Shanti Kausik Lib. Attd.)
22.	Ram Hit Mazdoor
23.	V.K. Srivastava Attendant
24.	Ghanshyam Singh Attendant
25.	R.K. Pandey, Teacher
26.	Smt. Bechani Devi Sa fal Sewika

<i>Sl. No.</i>	<i>Name of person appointed S/Shri</i>
1	2
27.	Smt. Khotra Devi, Ward Helper
28.	Smt. Dulari Devi, Ward Helper
29.	Smt. Kamlawati Ward Helper
30.	Vijai Kumar, Attendant
31.	Smt. Salhanti, Peon
32.	Smt. Chandrawati, Ward Helper
33.	Smt. Keshara Ward Helper
34.	Lahari, Safai Sewak
35.	Hanifun Begam, Pen
36.	Jawahar, Bearer
37.	Bhola, Canteen Waiter
38.	Pardeshi, ali
39.	Rohit Kumar Peon
40.	Jagdish (was offered the post in Class IV category but did not join)
41.	Shri Bhola Prasad, Mazdoor
42.	Vindhyachal, Mazdoor
43.	Ram Prasad D/R Canteen Waiter
44.	Samir Kant Mazdoor
45.	Gopal Singh Mazdoor
46.	Lok Nath Mazdoor
47.	R.K. Srivastava Mazdoor

<i>Sl. No.</i>	<i>Name of person appointed S/Shri</i>
1	2
48.	Onkar Nath Mazdoor
49.	Bal Bahadur Yadav Mazdoor
50.	Kewal Mazdoor
51.	Khoob Lal Mazdoor
52.	A.K. Paul Teacher Gr. III

■ Ramagundam Unit

<i>Sl. No.</i>	<i>Name of Persons Appointed</i>
1	2
1.	Mrs. T. Vijayalaxmi Messenger
2.	A. Rajeshwar Messenger
3.	BSSL Parvathi Library Attendant
4.	Waheeda Begum Messenger
5.	D. Varalaxmi Messenger
6.	I. Prameela, Messenger
7.	T. Sathamma Messenger
8.	T. Lalithakuari L.D.C.
9.	KV Rathnam Library Attendant

Sl. No. Name of person appointed

1 2

10. B. Padma
Office Asstt.
11. YV Neeraja Sree
Typist
12. K. Eswarama
Messenger
13. Prameela
Messenger
14. Ramavathi
Messenger
15. Ossa
Messenger
16. Gurubari Dai
Messenger
17. Mrs. Shankaramma
Messenger
18. Shahnaz Quereshi
Guide
19. K. Mary Sundera Rao
Teacher
20. Mrs. K Mallamma
Messenger
21. Mrs. V. Surendranath
S.A.C.
22. Mrs. K Mahender
Mazdoor
23. Mrs. P. Durgabai
AAYA
-

Sl. No. Name of person appointed

1 2

24. Mrs. J. Yellaa
AAYA
25. Mr. S.S. Bhatt.charjee
Tech. Gr. II (M)
III. Talchas Unit
-

Sl. No. Name of persons Appointed

1. S.N. Gamik Mazdoor
2. Mrs. S. Behra Librarian
3. Jagir Kaur
Messenger Gi. II
4. Smt. Barmila Borgia
Bearer
5. Smt. Chanchlia Pradhan
Despatch Clerk
6. Mrs. Annapurna Singh
Clerk Typist
7. Smt. P. Panigrahi
essenger Gr. OO
8. Smt. Subhdhra Swain
Messenger Cr. II
9. Smt. P. Pradhan
Messenger Gr. II
10. Smt. S. Saal
Messenger Gr. III
11. Smt. Ambika Sion
Asstt. Gr. III
-

Sl. No. Name of person appointed

1 2

12. Smt. R.D. Sridharan
Asstt. Gr. III
(Since opted for V.R.)

IV. Jodhpur Mining Organisation

1. Smt. Kanta Devi
Crech Attendant
2. Miss Deti Sinhe
Jr. Chemist
3. Shri Devi Lal
Mazdoor
4. Shri Deen Dayal, Mazdoor
5. Shri D.S. Shukla
Sample Taker
6. Shri Shiv Raj Dan
Quality Checker

V. SPLO, Calcutta

Nil

VI. Korba Divison

Nil

VII. Marketing Divion

Sl. No. Name of persons appointed

1 2

1. Mrs. M.S. Saini
Receptionist

Sl. No. Name of person appointed

1 2

2. Mrs. V.S. Lakshmi
Asstt. Grade -I

3. Mrs. N. Jaiswal
Asstt. Gr. I

4. Sh R.R. Gupta
Peon-cum-Messenger

5. Shri Jagjit Singh
Peon-cum-Messenger

6. Mrs. S. Bagchi
Asstt. Gr. I

7. Smt. Kailash Wati
Messenger
(Appointed on Ad-hoc Basic)

VIII. Central Office

Sl. No. Name of persons appointed

1 2

1 Mrs. Sunita Jain
Jr. Programmer

2. Shri Lal Singh
Office Boy
(Regularised as Mesenger
on 10.9.90)

3. Smt. Som Wati
Lady Messenger

4. Shri Uma Dutt Sati
Office Boy
(Regularised as
Messenger on 16.3.1985)

<i>Sl. No.</i>	<i>Name of person appointed</i>
1	2
5.	Smt. Bhagrathi Devi Lady Messenger
6.	Shri A.L. Tiwari Peon (Appointed on Daily Rated Basis on 5.10.70 and Regularised on 28.8.73)
7.	Smt. Prem Kakria L.D.C.
8.	Shri Asar Ahed Peon
9.	Shri Joseph D. Costa Caretaker

[English]

Government Job to Landless People

3712. SHRI R. JEEVARATHINAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to formulate any scheme to provide employment to unemployed landless people in rural areas;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT): (SHRI UTTAMBHAI H. PATEL): (a) to (c). Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY) are two schemes through which

employment opportunities are created in rural areas. The objective of IRDP is to provide self-employment opportunities to the rural people below the poverty line through Government subsidy and bank credit. Landless agricultural labourers are an important segment of the target group under this Programme. In 1991-92, out of 25 lakh families assisted under IRDP, about 9 lakh families were landless agricultural labourers. JRY aims at creating wage employment opportunities for unemployed and under-employed persons below the poverty line in the rural areas. Unemployed landless labourers are included in the target group of JRY.

[Translation]

Export of Leather Products

3713. SHRI BHAGWAN SHANKAR RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the value and the names of the countries to which leather products, semi-finished leather products and untanned leather exported during the year 1990-91, 1991-92 and upto first half of the year 1992, separately;

(b) whether there has been deterioration in the export of leather products;

(c) if so, the measures adopted or proposed to be adopted by the Government to check this deterioration;

(d) the steps taken or proposed to be taken to provide relief to the labourers engaged in the leather products manufacturing factories /cottage industries; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN

KHURSHEED): (a) to (e). The information is being collected and will be laid on the Table of the House.

[*English*]

Thorium as fuel of Kakrapar Atomic Power Station

3714. **SHRI SANKERSINH VAGHELA:**
DR. AMRITLAL KALIDAS PATEL:

Will the PRIME MINISTER be pleased to state:

(a) whether the BARC has tapped the vast thorium resources in the country by using it as fuel for the Pressurised Heavy Water Reactor at Kakrapar Atomic Power Station;

(b) the advantages in using this kind of fuel; and

(c) the cost of energy produced/to be produced by utilising this fuel in comparison to the earlier cost?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY SCIENCE AND TECHNOLOGY DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) A beginning has been made by loading 35 thorium fuel bundles in the Kakrapar Atomic Power Station Unit-1.

(b) The basic purpose of loading thorium bundles in this reactor is to achieve the objective of flux flattening in the initial core so as to maximise the power level in the initial years of operation. It also given valuable experience in use of thorium as a fuel in

power reactors and enables conversion to fissile material (U-233).

(c) At the present stage, introducing thorium fuel bundles in a limited way is with the purpose mentioned in (b) above. There is no immediate economic impact.

Clearance of Projects/Schemes from Karnataka

3715. **SHRI S.B. SIDNAL:** Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of the projects and schemes submitted by the Government of Karnataka to Union Government are pending clearance;

(b) their present status in each case; and

(c) the time by which the projects and schemes are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) No. project or scheme submitted by the Government of Karnataka is pending in the Planning Commission for clearance.

(b) and (c). Do not arise.

Bio-Gas Plant and Smokeless Chulhas for Assam

3716. **SHRI PROBEN DEKA:** Will the PRIME MINISTER be pleased to state:

(a) the number of bio-gas plants and smokeless chulhas set up in Assam during the last two years. year-wise:

(b) the amount sanctioned, disbursed and spent for this purpose;

(c) whether the Government propose to set up such plants and chulhas in Assam during the current year;

(d) the amount of subsidy, grant and aid given for the setting up of bio-gas plants and smokeless chulhas in this State; and

(e) the procedure for the granting of such subsidy, grant and aid?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRISUKHRAM): (a) A total of about 1190 and 990 family type biogas plants and 40,000 and 41,390 improved (smokeless) Chulhas are reported to have been set up in the State of Assam during the last two years i.e. 1990-91 and 1991-92, respectively.

(b) The Government had released in advance a total sum of Rs. 77.32 lakhs under the National Project on Biogas Development and Rs. 65.14 lakhs under the National Programme on Improved Chulhas to the State of Assam during the year 1990-91 and 1991-92. Besides, Khadi & Village Industries Commission was also given funds for these Programmes for the State.

(c) Yes, Sir.

(d) A total sum of Rs. 20.00 lakhs and Rs. 14.88 lakhs has been released in advance to the State nodal department under the National Project on Biogas Development and National Programme on Improved Chulha, respectively during the period April to November, 1992.

(e) Funds are released in advance to the State nodal department in two install-

ments based on physical targets allocated to the State, achievement of targets, approved average amount of subsidy and other norms under these two programmes.

Export Plants of Industrial Houses

3717. SHRISANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have asked the Industrial Houses to submit export plans as reported in the 'Observer of Business and Politics', New Delhi, dated November 9, 1992;

(b) if so, the fact and reaction of the Government thereto; and

(c) the follow-up action the Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) and (c). The export projections for coming years have been discussed with these Large Industrial Houses. No specific change is likely to be made in the Import-Export Policy on the basis of the projections made by these Large Industrial Houses.

Production of Clove Oil

3718. SHRI P.C. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether Clove oil is produced in India, if so, the details of areas of its cultivation and production;

(b) whether Clove oil is also exported; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE

MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir. De-

tails of areas of cultivation and production of cloves are given below:-

<i>State</i>	<i>Area (HA)</i>	<i>Production (MI)</i>
1	2	3
Tamil Nadu	738	670
Kerala	951	557
Karnataka	181	72
Andaman & Nicobar Islands	63	1
Total	1933	1300

(b) and (c) Yes, Sir, Clove oil is exported mainly to USA, France and UK. Details of exports during the last three years are given below:-

<i>Year</i>	<i>Qty (K.G)</i>	<i>Value (Rs. in lakhs)</i>
1	2	3
1989-90	1650	5.54
1990-91	3050	14.42
1991-92	1670	7.60

Piped Water Supply Schemes of Maharashtra

are still pending approval;

3719. SHRIMOHAN RAWALE: Will the PRIME MINISTER be pleased to state:

(b) the reasons for delay in according approval and the time by which these schemes are likely to be accorded;

(a) the number of piped water supply schemes submitted by the Government of Maharashtra to the Union Government for approval under the Centrally sponsored Accelerated Rural Water Supply Programme

(c) whether the Government of Maharashtra has requested the Union Government to sanction Piped Water Supply Schemes under the Accelerated Rural Water Supply Programme as per the revised

cost norms on account of rise in prices of materials and labour; and

(d) If so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRIUTTAMBHAI H. PATEL): (a) There is one piped water supply scheme from Maharashtra pending for approval.

(b) There is no delay as the scheme was received only on 8th December, 1992. The decision of the Government will be conveyed to the State Government within a period of six weeks.

(c) No, Sir.

(d) Does not arise.

Production of Molasses

3720. SHRI J. CHOKKA RAO: Will the

Grade I	:	Rupees Fourteen and paise forty per hundred kilograms.
Grade II	:	Rupees Eleven and paise fifty per hundred kilograms.
Grade III	:	Rupees Eight and paise sixty per hundred kilograms.
Below Grade III	:	Rupees Eight and paise sixty for every forty kilograms reducing sugar content.

The data on the quantity of arrack produced, and the rate at which it is sold, is not Centrally compiled.

Dispute between German based Company and HPSIDC

3721. SHRI M. V.

PRIME MINISTER be pleased to state:

(a) the quantity of molasses produced in the country during 1991-92;

(b) the quantity of molasses diverted for arrack production; and

(c) the cost at which the metric tonne of molasses sold and the quantity of arrack obtained therefrom and the rate at which it has been sold?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). The estimated production of molasses during the alcohol year 1991-92 was 57.00 lakh tonnes, out of which approximately 48.00 lakh tonnes was utilized for distillation.

The prescribed maximum selling prices of molasses, effective from 23rd November, 1992 are as follows:-

CHANDRASHEKHARA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether the pending dispute regarding manufacture of fire protective steel doors between some German based companies and Himachal Pradesh State Indus-

trial Development Corporation Limited are not yet been settled;

(b) if so, the reasons thereof; and

(c) the time by which this dispute is likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) to (c). The Himachal Pradesh State Industrial Development Corporation Limited had applied for a letter of intent to the Government of India in August, 1987 for manufacture of fire protective steel doors in collaboration with M/s. Gerhardt & Buck, a German company. They were advised on October, 1987 to file a composite application since the project involved foreign collaboration and import of capital equipment. The revised application as advised was not filed by the Himachal Pradesh State Industrial Development Corporation Limited. There is no outstanding dispute in the matter.

CBI Inquiry into Maruti Udyog Ltd.

3722. SHRI BARE LAL JATAV:
SHRI MOHAN RAWALE:
SHRI MRUTYUNJAYA
NAYAK:
SHRI KALKA DAS:
SHRIMADAN LAL KHURANA:
SHRI ANNA JOSHI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have since taken any action on the C.B.I. report about the alleged irregularities in the Maruti Udyog Limited;

(b) if so, the details thereof;

(c) if not, the reasons thereof; and

(d) the time by which permission is likely to be granted to the C.B.I. for registering cases against officials of the Maruti Udyog Limited?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES (SHRI P.K. THUNGON): (a) to (d). The matter is still under consideration.

UPSC Emamination Centre In Hilly Districts

3723. MAJ. GEN. (RETD). BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to open UPSC and SSC examination centres at Srinagar, Almora or nearby places in hills in view of the fact that a number of job aspirants have to go to far off places like Delhi to appear in the examinations conducted by UPSC and SSC at heavy expenses;

(b) if so, the time by which these centres are proposed to be opened; and

(c) if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). Union Public Service Commission has a regular examination centre at Bareilly to serve the need of candidates hailing from hilly districts of Uttar Pradesh. Similarly, Staff Selection Commission has a regular examination centre at Deheradun (and an additional centre at Bareilly for Clerks Grade Examination) for this purpose. There is no proposal at present to open another centre in hills of Uttar Pradesh as the existing arrangements are found adequate.

Posting of Parents of Mentally Handicapped Children

3724. SHRI MANJAY LAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have issued certain guidelines in the recent past for posting/transfer of the parents of mentally handicapped children;

(b) if so, the details thereof; and

(c) the extent to which these guidelines are being followed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Yes, Sir. Vide this Ministry's O.M. No. AB. 14017/41/90-Estt. (RR) dated 15.2.1991, Ministries/Departments in Government of India have been requested to take a sympathetic view in such cases and accommodate the requests of parents of mentally retarded children for posting at a place (to the extent possible) of their choice to help in the medical care of these children.

(c) All the Ministries/Departments are expected to follow these instructions.

Merger of Various Companies

3725. SHRIMATI GEETA MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether number of Unilever companies in India e.g. Brooke Bond India Ltd., Tea Estates India Ltd. and Doom Dooma India Ltd., as reported in the (Economic Times dated 11.11.1992) are proposed to be merged;

(b) whether the Government have conducted any study about the effect of the

proposed merger in respect of the extent of Unilever investment in India; and

(c) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). It is understood that Brooke Bond India Ltd., Tea Estates India Ltd. and Doom Dooma India Ltd., have filed applications in the respective High Courts for approval for amalgamation under Sections 391/394 of the Companies Act, 1956. As per section 394A, the Courts are to give notices to the Central Government of such applications and take into consideration the representation, if any made to it, before passing any order. On receipt of such notices, the Central Government studies and examines the same, having due regard to the terms of the proposed amalgamation presented to the Courts. No such notices have been received so far in this case.

Tea Growers

3726. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether the Tea Research Liaison Committee (TRLC) are more interested in serving big private tea gardens than small growers;

(b) if so, the reasons thereof; and

(c) the steps taken/proposed to be taken to change the attitude of Tea Research Liaison Committee in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Organisations like Tea Research Association and United Planters Association of Southern India undertake research activities in the field of tea and offer their services to

tea industry which include both big and small growers. Besides, Tea Board also sponsors specialised Research Projects for the benefit of both large growers and small growers.

Problems of Public Sector Undertakings

3727. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have identified the problems of fund for public sector companies under Department of Heavy Industries;

(b) if so, the details thereof;

(c) whether some of these companies despite having performed well are not being encouraged with proper fund flow to improve their functions; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGNON): (a) to (d). Information is being collected and will be laid on the Table of the House.

[Translation]

Plan Expenditure of Madhya Pradesh

3728. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the plan expenditure sanctioned to the Government of Madhya Pradesh for 1991-92;

(b) the share of the Government of

Madhya Pradesh in annual plan for the year 1991-92; and

(c) the amount spent on various schemes by the Government of Madhya Pradesh in 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) The approved outlay for the Annual Plan 1991-92 of Madhya Pradesh was Rs. 2426 crores.

(b) State's total resources in the scheme for funding for the approved outlay of Rs. 2426 crores for the Annual Plan 1991-92 of Madhya Pradesh was Rs. 1657.56 crores.

(c) The State Government has reported the expenditure of Rs. 1817.57 crores for the Annual Plan 1991-92.

[English]

Optional Subjects for Civil Services Examinations

3729. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) whether some languages have been dropped from the list of optional subjects for the Civil Services Examination conducted by the UPSC;

(b) the number of candidates who had opted for those languages, year-wise, during the last 5 years;

(c) the number of candidates who had opted for other languages, which continue to be included as optional subjects during the same period; and

(d) the number of candidates opting for

any one of these languages during the last 3 years, who had figured in the list of successful candidates years-wise?

German, Pali, Persian and Russian as optional subjects for the Civil Services (Main) Examination to be held in 1993.

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES AND PENSIONS (SHRIMATI
MARGARET ALVA): (a) U.P.S.C have
proposed retention of Arabic, Chinese, French,

(b) and (c). Information is given in statement - I.

(d) Information is given in statement - II.

STATEMENT - I

Sl.No	Name of Language	No. of Candidates appeared				
		1987	1988	1989	1990	1991
1	2	3	4	5	6	7
1.	Assamese	18	16	19	17	9
2.	Bengali	13	6	7	23	17
3.	Gujarati	15	29	39	40	32
4.	Hindi	827	739	822	997	1133
5.	Kannada	5	10	10	35	28
6.	Kashmiri	-	-	-	-	-
7.	Marathi	19	24	23	47	51
8.	Malayalam	11	13	12	15	14
9.	Oriya	6	9	4	13	16
10.	Punjabi	87	74	76	95	90
11.	Sanskrit	93	86	96	94	107

Sl.No	Name of Language	No. of Candidates appeared						
		1987	1988	1989	1990	1991	1991	1991
1	2	3	4	5	6	7		
12.	Sindi (Devanagiri)	-	2	-	-	-	3	
13.	Sindi (Arabic script)	-	-	2	3	3		
14.	Tamil	58	61	63	91	108		
15.	Telugu	62	87	142	231	222		
16.	Urdu	20	18	23	25	22		
17.	Arabic	1	-	-	-	-		
18.	Persian	6	12	10	7	6		
19.	German	2	2	1	1	-		
20.	French	1	2	5	5	5		
21.	Russian	-	1	1	1	-		
22.	English	110	86	76	87	68		
23.	Chinese	-	-	-	-	-		
24.	Pali	13	14	17	9	18		

STATEMENT - II

Sl.No.	Name of Language	No. of candidates appeared & qualified in							
		1989		1990		1991			
		Appered	Qualified	Appered	Qualified	Appered	Qualified	Appered	Qualified
1	2	3	4	5	6	7	8		
1.	Assamese	19	-	17	2	9	1		
2.	Bengali	7	-	23	3	17	4		
3.	Gujarati	39	6	40	6	32	5		
4.	Hindi	822	29	997	51	1133	34		
5.	Kannada	10	3	35	8	28	4		
6.	Kashmiri	-	-	-	-	-	-		
7.	Marathi	23	3	47	10	51	3		
8.	Malayalam	12	2	15	1	14	2		
9.	Oriya	4	2	13	1	16	-		
10.	Punjabi	76	5	95	17	90	10		
11.	Sanskrit	96	5	94	9	107	3		
12.	Sindi (Devnagiri)	-	-	-	-	3	1		

Sl.No.	Name of Language	No. of candidates appeared & qualified in							
		1989		1990		1991			
		Appered	Qualified	Appered	Qualified	Appered	Qualified	Appered	Qualified
1	2	3	4	5	6	7	8		
13.	Sindi (Arabic script)	2	-	3	-	3	-		
14.	Tamil	63	10	91	20	108	12		
15.	Telugu	142	16	231	15	222	16		
16.	Urdu	23	6	25	3	22	4		
17.	Arabic	-	-	-	-	-	-		
18.	Persian	10	-	7	3	6	1		
19.	German	1	-	-	-	2	-		
20.	French	5	2	5	2	5	2		
21.	Russian	1	1	1	1	-	-		
22.	English	76	18	87	15	68	6		
23.	Chinese	-	-	-	-	-	-		
24.	Pali	17	-	9	1	18	2		

[English]

Cancellation of Ration Cards

3730. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

(a) whether a consumer gets his ration card cancelled if he does not purchase ration at ration shops for two months;

(b) if so, the reasons therefor;

(c) whether the concerned ration card is renewed;

(d) if so, the conditions thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). Operational responsibility for implementation of the Public Distribution System is with the State Governments/UT Administrations. Decisions relating to procedures for issue and cancellation of ration cards etc. are matters within the administrative jurisdiction of the State Governments, Details regarding such procedural matters followed by State Governments are not maintained by the Central Government.

Water Supply Schemes of Kerala

3731. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:

(a) the number of drinking water projects/schemes submitted by the Government of Kerala to the Union Government for approval during 1991-92 and 1992-93;

(b) the number of projects/schemes out of them which have been approved and the

number of the projects/schemes still pending for approvals; and

(c) the funds provided to the Government of Kerala in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). Fifteen projects/Schemes were submitted by the Government of Kerala to the Union Government. 13 schemes/projects have been approved. One scheme was returned to the State Government for clearance under delegated powers. The remaining one scheme is under technical scrutiny.

(c) Under the Centrally Sponsored Accelerated Rural Water Supply Programme, funds are not provided project/scheme-wise. During 1991-92 an amount of Rs. 12.45 crores and Rs. 11.91 Crores respectively was provided to Govt. of Kerala under ARWSP.

Export of Readymade Garments to Germany

3732. DR. LAXMINARAYAN PANDEYA: Will the PRIME MINISTER be pleased to state:

(a) whether a study group had visited Germany recently to find out the possibilities of the exports;

(b) if so, whether it expressed possibilities of the export for readymade garments and leather made articles;

(c) the details of these two commodities being exported to Germany at present; and

(d) the steps taken to increase export to Germany and impact thereof?

THE DEPUTY MINISTER IN THE

MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Government has not sponsored any Study Group to visit Germany to find out the possibilities of export.

(b) Does not arise.

(c) The details of exports of garments and leather articles to Germany are:-

<i>Item</i>	<i>Value during Jan sept., '92 in million DM</i>
(i) Readymade garments including madeups of cotton, madeups of silk and rayon, and cotton knitwear.	624.36
(ii) Leather goods and leather shoes	373.52

(Source: Embassy of India, Bonn)

(d) Readymade garments and leather goods have been included in the 14 thrust areas, identified by the Indian Embassy in Germany for intensified export promotion, which includes visits by Business delegations, participation in trade fairs and buyer-seller meets.

Yes, Sir. IPCL proposes to set up joint venture projects in Saudi Arabia and Iran.

(c) and (d). IPCL's equity in the Saudi Arabian joint venture is proposed at Rs. 66 crores (equivalent of US\$ 22 million). The joint venture will be for a 100,000 TPA Acrylonitrile Plant at Yanbu, in association with M/s. Alujain Corporation of Saudi Arabia.

Petro Chemicals

3733. SHRI K.P. SINGH DEO: Will the PRIME MINISTER be pleased to state:

No amount has been earmarked for the proposed joint venture in Iran, as it is only in the stage of preliminary assessment.

(a) whether Indian Petro-Chemicals Limited (IPCL) proposes to set up some joint ventures abroad;

Modernisation of Funds For SSI

3734. SHRI GURCHARAN SINGH DADAHOOR: Will the PRIME MINISTER be pleased to state:

(b) if so, the names of the countries with which IPCL proposes to set up joint ventures;

(c) the amount earmarked by IPCL in those joint ventures; and

(a) whether there is a proposal to set up a modernisation fund for Small Scale Industries; and

(d) the details thereof?

(b) the mode of disbursement of this fund for small scale units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b).

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES (PROF. P.J. KURIEN): (a) and (b). Yes, Sir. The Government is considering a proposal for setting up of a modernisation fund for SSI sector, the details of which are not yet finalised.

Impact of Agreement between U.S. and European Community on Public Distribution System

3735. SHRI C. SREENIVASAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Public Distribution of foodgrains to the poor people in the country is likely to be crippled due to the agreement reached between the U.S. and European Community in regard to the farm productions; and

(b) if not, steps proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRI-

BUTION (SHRI KAMALUDDIN AHMED): (a) No, Sir.

(b) Does not arise.

Vacant Posts of Chief Justices

3736. PROF. PREM DHUMAL: Will the PRIME MINISTER be pleased to state:

(a) whether there are some High Courts in the country where acting Chief Justices have been appointed against regular posts;

(b) if so, details thereof;

(c) the time by which regular Chief Justices are likely to be appointed; and

(d) the details of vacancies of Chief Justices and other Judges in various High Courts of the Country?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) to (d). As on 1.12.92, the Office of the Chief Justice of the High Court was vacant in the following High Courts from the dates indicated against each:-

Calcutta	15.06.92
Karnataka	01.07.92
Himachal Pradesh	20.10.92
Sikkim	09.11.92
Madras	15.11.92

The process of consultation with the constitutional authorities for appointment of Permanent Chief Justices in these High Courts is on. It is not possible to indicate the time by which regular Chief Justices are

likely to be appointed.

A statement showing the number of vacancies of permanent/additional Judges in the High Courts as on 1.12.92 is attached.

STATEMENT

<i>S. No.</i>	<i>High Court</i>	<i>No. of vacancies as on 1.12.1992.</i>
1.	Allahabad	3
2.	Andhra Pradesh	2
3.	Bombay	7
4.	Calcutta	11
5.	Delhi	6
6.	Gauhati	5
7.	Gujarat	3
8.	Himachal Pradesh	3
9.	Jammu & Kashmir	1
10.	Karnataka	9
11.	Kerala	-
12.	Madhya Pradesh	4
13.	Madras	2
14.	Orissa	1
15.	Patna	3
16.	Punjab and Haryana	4
17.	Rajasthan	3
18.	Sikkim	2
Total		69

[*Translation*]

Export of Sandal Wood
3737. SHRI SURAJBHANU
SOLANKI:

SHRI V. KRISHNA RAO:
SHRIMATI BASAVA
RAJESWARI:

Will the PRIME MINISTER be pleased to state:

(a) the total quantity of Sandalwood, Sandal Oil and Agarbathis exported during the last three years;

(b) whether there is a great demand in the international market for the above mentioned products; and

(c) if so, the steps taken by the Government to boost export of Sandal products?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHEED): (a) Export figures

for the last three years are indicated in the Statement enclosed.

(b). Yes, Sir.

(c) Export promotion measures such as inviting delegations from abroad, sponsoring of study teams to overseas countries, publicity campaign, bringing out literature, pamphlets etc., sponsoring of buyer-seller meets, participation in fairs and exhibitions abroad, conducting seminars, etc., are taken to boost exports of these products.

STATEMENT

(Exports/Rs. Crores)

<i>Year</i>	<i>Sandalwood Products</i>	<i>Sandalwood Oil</i>	<i>Agarbathis</i>
1989-90	7.51	5.7	14.4
1990-91	10.55	13.3	19.9
1991-92	12.65	13.1	21.1

Source: CAPEXIL, Calcutta and CHEMEXCIL, Bombay.

[English]

Administered Prices Policy

3739. DR. V. RAJESHWARAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether a paper was prepared on administered prices policy in 1991;

(b) if so, the salient features of the study;

(c) the administered prices policy prevailing at present;

(d) whether the Government propose to make any changes therein; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKHRAM): (a) Yes, Sir.

(b). An internal study to assess the impact of administered prices on the Wholesale Price Index was made during 1991-92. It was found that the effect of increases in administered prices in 1991 on the wholesale price index of all commodities was to raise it by 1.1 percent as on December, 1991.

(c) to (e). During the last year and a half the prices of steel and fertilizers (phosphatic and potassic) which were administered have been decontrolled. At present prices of petroleum and natural gas, petroleum products, electricity, and coal are administered by the Government. The Government's policy on administered prices during Eighth Five Year Plan is spelt out in Vol. I Chapter IV of the Eighth Plan Document. It is proposed that during the Eighth Plan period the prices of internationally tradeable products should be decontrolled along with suitable downward adjustments in the tariff rates of the imports of these products. For non-tradeable products, it is proposed that prices should be based on long run marginal cost.

National Seminar on Manpower and Employment Implications

3740. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether a National Seminar on Manpower and Employment Implications of Economic Restructuring was organised recently;

(b) if so, the details thereof;

(c) whether any desired result has since been obtained by organising the Seminar; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) A Seminar on Manpower and Employment Implications of Economic Restructuring was

organised by Institute of Applied Manpower Research (IAMR) on 3rd and 4th December, 1992.

(b) to (d). The Seminar provided forum for discussion and debate by experts on several issues relating to manpower and employment in the context of implementation of new economic policies.

Discussion in the seminar related to the New Economic Policies and Emerging Economic Structure, expected Employment Structure, employment perspective in the unorganised sector; employment in organised industrial sector; labour market signals and policy intervention and role of manpower planning and research.

In all, 26 papers were contributed and 32 delegates participated in the Seminar. The Seminar was inaugurated by Shri Pranab Mukherji, Dy. Chairman, Planning Commission. The inaugural function was presided over by Dr. C. Rangarjan, Member, Planning Commission.

Marine Research

3741. SHRI GOPI NATH GAJPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government had collaboration with former USSR in marine research;

(b) if so, the details thereof; and

(c) the amount of investment involved and the present status in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOP-

MENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir. CSIR had collaboration with former USSR in Marine Research since March 1987 when a Protocol was signed.

(b) Following 5 projects were identified:

1. Space-time variability of equatorial currents.
2. Studies on air-sea interaction in relation to monsoon dynamics.
3. Trans - Indian ocean geotraverses.
4. Ecosystem analysis and basic research in equatorial Indian Ocean.
5. Geology and metallogenesis of sea mounts and ridges in the Indian Ocean by using submersibles.

Work involved both theoretical and observational studies on the above projects. The work was undertaken mostly on the first three projects. The visits from both sides were undertaken till 1991. Eight cruises from USSR and three from Indian sides were organised in the Indian ocean. In all the cruises, scientists from both countries participated. So far one monograph, four research papers and three technical reports have been published.

(c) There has been no direct investment in the programme. The visits have been undertaken and as per the arrangements, the sending side has been meeting the expenses towards international travel of its Scientists and the receiving side has been providing the local hospitality.

Collaboration programme is deferred at present due to the recent changes in the erstwhile Soviet Union.

Installation of Hand-Pumps In Maharashtra

3743. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether any budget allocation was made during 1991-92 and 1992-93 for installation of hand-pumps in the rural and drought-affected areas of Maharashtra and Andhra Pradesh; and

(b) if so, the number of hand-pumps installed till the end of October, 1992 in both the States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) No separate allocation is made at the level of Central Government for installation of hand-pumps. The expenditure on installation of hand-pumps in drought affected areas is met by the State Governments out of Calamity Relief Fund. As regards normal plan programme of Accelerated Rural Water Supply Programme, a total allocation of Rs. 53.94 crores was made for Andhra Pradesh and Rs. 72.80 crores for Maharashtra for 1991-92 and 1992-93. The schemewise allocation including that for installation of hand-pumps is made by the State Governments.

(b) The information is not maintained at the level Central Government.

Allocation for Ashoka Paper Mill

3744. SHRI UDDHAB BARMAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government had a proposal to pay an amount of Rs. 67.08 crores to reopen Ashok Paper Mill, Jogighopa, Assam as per the Assam Accord;

(b) if so, whether the entire amount has since been paid; and

(c) if not, the time by which the amount is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) Yes, Sir.

(b) and (c). An amount of Rs. 10.69 crores has so far been released to the Assam Government. The State Government has been advised to transfer the entire money released by Central Government to the Commissioner of payments. Further funds would be released after this has been done by the State Government taking into account the actual requirement and utilisation of funds.

Hike in Newsprint Prices by Public Sector Undertakings

3745. SHRI PAWANKUMAR BANSAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Public Sector Undertakings engaged in production of newsprint have increased the prices of newsprint;

(b) if so, the details of the price increased by each such units during the last three years;

(c) whether private producers in the country are willing to sell newsprint at much lower price than the public sector units; and

(d) if so, the steps taken to safeguard the interest of small and medium newspapers?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) Yes, Sir.

(b) A statement is attached.

(c) There are no newsprint mills reporting production in private sector.

(d) There is no statutory control over the prices of newsprint. The demand of newsprint is being met both by indigenous production and imports. The import of newsprint is decanalised and the customs duty has been abolished. Newspaper units whose annual entitlement is determined by the Registrar of Newspapers for India (RNI) to be more than 200 MT. can import 1 Kg. of standard newsprint for every 2 Kg. of indigenously produced newsprint purchased by them from any of the six mills listed in Schedule I to the Newsprint Control Order, 1962. Newspaper units whose annual entitlement is determined by the RNI to be less than 200 MT, can import standard newsprint on the basis of Annual Entitlement Certificate issued by the RNI specifying the maximum quantity that the newspaper is allowed to import.

STATEMENT

<i>Name of Mill</i>	<i>Date of Increase</i>	<i>Price Increase (Rs. per MT)</i>
Tamil Nadu Newsprint and Papers Limited (TNPL)	1.5.1990	700
	5.11.1990	1000

<i>Name of Mill</i>	<i>Date of Increase</i>	<i>Price Increase (Rs. per MT)</i>
	17.6.1991	800
	29.5.1992	1000
The Mysore Paper Mills Limited (MPM)	April, 1990	800
	October, 1990	800
	19.6.1991	815
	21.5.1992	1040
	24.11.1992	922
Hindustan Newsprint Limited (HNL)	1.6.1990	865
	29.10.1990	695
	1.4.1991	900
	1.6.1991	795
	20.5.1992	1000
NEPA Limited	1.6.1990	1044
	7.11.1990	656
	15.6.1991	1100
	22.5.1992	1700
	2.12.1992	1000

Export Of Processed Fish

the Foreign Exchange earning from the marine product exports the following strategies have been adopted:

3746. SHRI KALKA DAS: Will the PRIME MINISTER be pleased to state:

(a) the quantity of processed fish exported during the last year; and

(b) the steps taken/proposed to be taken to boost the export of fish?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) During 1991-92, 171820 M. Tonnes of marine products were exported from India.

(b) To achieve a substantial increase in

- (i) Development of deep sea fishing and diversified fishing for stepping up export production;
- (ii) Stepping up production by culture fisheries;
- (iii) Induction of new technology and value addition;
- (iv) Modernisation of processing facilities, quality upgradation and waste

reduction; and

- (v) Aggressive market promotion measures.

People's Involvement in Monitoring Public Distribution System

3747. SHRI SUBASH CHANDRA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether there is a need to ensure people's involvement in the monitoring of the Public Distribution System;

(b) if so, the direction given by the Union Government to the State Governments in the matter;

(c) the response of the State Governments to the above suggestion; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRIKAMALUDDIN AHMED): (a) to (d). The need to ensure people's involvement in the monitoring of the Public Distribution System (PDS) was emphasised in the 13th meeting of the PDS Advisory Council held in August, 1991. In the Chief Ministers Conference held in October, 1991, it was agreed that Vigilance Committees would be set up at the Village/Fair Price Shop level. The beneficiaries attached to the shops, **voluntary consumer organisations, responsible persons of the area and women beneficiaries etc.** are to be associated with such Vigilance Committees, which are envisaged to oversee the receipts and distribution of commodities at the FPS level. All States agreed with the idea and significant progress has been achieved in setting up of

Vigilance Committees in the Revamped PDS areas by the State Governments/UT Administrations.

Multinational Drug Companies

3748. DR. KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state:

(a) the names of the multinational drug companies having monopoly in the field of manufacturing drug in the country;

(b) whether the Government have a proposal to restrict the monopoly of those multinationals in drug manufacturing;

(c) whether the Government also propose to promote the domestic companies; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) To the extent information available, the list of bulk drugs, amongst the-monitored drugs, which are being produced by only one company having direct foreign equity in organised sector is given at Statement.

(b) to (d). No, Sir. As per current Drug Policy, all companies in the organised sector (excepting those with foreign equity more than 40%) can manufacture any drug approved by Drugs Controller (India). In order to encourage production of drugs in the country, Govt. have reviewed the Drug Policy to bring it in consonance with the liberalised spirit of the new Industrial Policy. A background note on the review of the Drug policy has been placed in both the Houses of Parliament on 12th August, 1992, for consideration of the Hon'ble Members.

STATEMENT

Production of drugs, amongst the monitored drugs, being produced by only one company having direct foreign equity in the organised sector.

<i>S. No.</i>	<i>Name of the company</i>	<i>Bulk Drug</i>
1.	M/s. Roussel Pharma	i) Framycetin
2.	M/s. Rhone Poulenc (I) Ltd.	i) Sulphaphenazole ii) Prochlorperazine iii) Chlorpromazine
3.	M/s. Hindustan Ciba-Geigy	i) Sulphaphenazole ii) Sulphasomidine iii) Dihydralazine
4.	M/s. Hoechst (I) Ltd.	i) Baralgan Ketone ii) Pheniramine Maleate
5.	M/s. Duphar Interfran	i) Vitamin D3
6.	M/s. Wyeth Labs	i) Prednisolone ii) Hydrocortisone
7.	M/s. Burroughs Wellcome	i) Pyremethamine ii) Isoprenaline iii) D.E.C. Citrate
8.	M/s. Boots Pharma Ltd.	i) Insulin Crystalline
9.	M/s. Searle (I) Ltd.	i) Splronolactone
10.	M/s. Eskayef	i) Triamterene ii) Trifluoperazine
11.	M/s. Bayer India Ltd.	i) Mephhydroline

<i>S. No.</i>	<i>Name of the company</i>	<i>Bulk Drug</i>
12.	M/s. Sandoz (I) Ltd.	i) Atropine
13.	M/s. Procter & Gamble	i) Menthol
14.	M/s. Rallis India Ltd.	i) Iron Dextran
15.	M/s. Reckitt & Colman	i) Parachlore Meta Xylenol

**Industrial Subsidy on Capital Goods to
Arunachal Pradesh**

3749. SHRI LAETA UMBREY: Will the PRIME MINISTER be pleased to state:

(a) whether the industrial subsidy on capital goods and transportation for Arunachal Pradesh has not been paid for the last three years;

(b) if so, the reasons therefor;

(c) whether the Union Government have requested the State Government to pay the industrial subsidy and get it reimbursed; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) to (d). The Government of Arunachal Pradesh have submitted Transport Subsidy claims amounting to Rs. 3.31 crores and have requested for advance payment for disbursement to the eligible units. They have been advised to first disburse the money and then claim reimbursement as the Scheme works on the basis of reimbursement to the State Governments.

**Export Oriented units and free trade
Zones**

3750. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have evaluated the performance of 100 per cent export oriented units and Free Trade Zones in different sectors over these year;

(b) if so, the achievements and operational/administrative drawbacks of these schemes;

(c) the steps proposed to overcome the drawbacks;

(d) whether the Government propose to set up Free Ports in the country; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). The working of Export Oriented units (EOUs) and units in Export Processing Zones (EPZs) is under constant scrutiny. Export Performance, specially to General Currency Areas, has shown encouraging growth. Administrative, operational and policy issues are reviewed periodically. Based on feed back received, improvements have been effected in the

schemes in August, 1991 add also in the Export Import Policy 1992-97.

(d) and (e). An Advisory Committee constituted to examine the desirability and feasibility of setting up a Free Port in India has recommended its establishment in Goa.

Return of Indian Workers to Gulf Countries

3751. SHRIRAMESH CHENNITHALA: Will the PRIME MINISTER be pleased to state:

(a) the number of Indian workers who have since returned to their respective Gulf country during the last one year, country-wise; and

(b) the steps taken by the Government to facilitate the return of such workers to the place of their work?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). The information is being collected and will be placed on the Table of the House.

[*Translation*]

National Research Centre on Astrology

3752. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set-up a National Research Centre for doing the research work on all the disciplines of astrology; and

(b) if so, the details thereof?

THE MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN

THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) The Department of Space has no plans to set up any Research Centre on Astrology.

(b) Does not arise.

Economic Loss due To UN Sanctions

3753. SHRI VISHWANATH SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the country is bearing economic loss due to UN's economic sanctions on various countries;

(b) if so, the estimated economic loss, country-wise; and

(c) the steps taken/proposed to be taken by the Government to compensate this economic loss?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b). The United Nations has from time to time applied economic sanctions against different countries including South Africa, Iraq, Libya, Yugoslavia, Somalia and Liberia. In case of South Africa, Somalia and Liberia, India did not suffer any direct economic loss since the UN had only imposed an arms embargo against these countries. In case of economic sanctions against Iraq and "occupied Kuwait", it is estimated that India suffered a loss in the region of US\$3.5 billion. A substantial part of it was due to loss of export earnings, non-recovery of dues on account of commodity and project exports, loss of remittances from Non-Resident Indians settled in these and other Gulf countries affected by this crisis, and expenditure on evacuation of thousands of Indian nationals stranded in these coun-

tries during the Gulf crisis. In addition India also suffered indirect loss due to higher prices paid for oil and petroleum products. So far as the sanctions against Libya are concerned, it is estimated that India has suffered an approximate loss of US\$110 million as a result of these sanctions due to non-receipt of our dues for commodity and project exports to that country. In the case of Yugoslavia and Liberia no calculations has yet been made.

(c) Government of India has taken steps to urge the Security Council to take action under article 50 of the UN Charter to solve these problems. The Security Council has asked member States and UN's Specialised Agencies to give attention to the special problems of the countries affected by these sanctions. The matter is also being discussed in the Charter Committee. We are actively pursuing this matter in different organs of the United Nations.

[English]

Restriction on space Programme by Western Powers

3754. SHRI SRIKANTA JENA: Will the PRIME MINISTER be pleased to state:

(a) whether the Western powers have placed restrictions on India's space and missile programme;

(b) whether the Western powers in their bid to scuttle the country's missile plan have tried to place the successfully test fired "Prithvi" under the Missile Control Technology Regime (MCTR) recently; and

(c) if so, the details thereof and the reaction of the Government with regard thereto?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS (SHRI

EDUAROO FALEIRO): (a) At present 22 countries (Australia, Austria, Belgium, Canada, Denmark, Finland, France, Germany, Greece, Ireland, Italy, Japan, Luxembourg, Netherlands, Norway, New Zealand, Portugal, Spain, Sweden, Switzerland, U.K. and USA) are members of the Missile Technology Control Regime (MTCR). The objective of MTCR has been to restrict transfers of missile equipment and certain kinds of space related technology which is capable of being used for missile development. The MTCR is not an international treaty, but it is an adhoc export control regime and its member states implement its (MTCR) provisions through their respective national legislations. Under its legislation arising out of MTCR related obligations, the US Government imposed sanctions on Department of Space and Indian Space Research Organization on May 11, 1992. Subsequently, in June 1992, the US Government notified a list of countries with respect to specific projects to which US companies cannot export without licences if they have reason to believe that the product would be used for missile design, development, production and use. India is mentioned in this list.

(b) The MTCR is aimed at preventing proliferation of ballistic missiles having a range of more than 300Kms. and a warhead of more than 500 Kgs. weight. "PRITHVI" missile is being developed in two versions- 150 Kms. range and a 250 Kms. range. therefore strictly speaking prithvi should not attract MTCR related restrictions though, in the recent past, these, restrictions have been imposed on the ground that Prithvi comes close to the MTCR threshold.

(c) Even at the time of the inception of the Integrated Guided Missile Development Programme, it was anticipated that certain restrictions would be imposed by the industrially advanced countries on this project. Therefore, a programme for indigenous development was initiated at the outset. This is

being strengthened in view of the export restrictions by other countries. At the same time, where possible, the Government also pursues bilateral discussions with individual countries to explore whether some of these concerns can be addressed through mutually acceptable understandings.

[Translation]

Demonstration by National Committee of Great Britain

3755. SHRI RAM VILAS PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether the 'National Committee of Great-Britain against atrocities on untouchables' staged a demonstration and submitted a memorandum to the Indian High Commissioner against the killing of some dalits in Kumher of Rajasthan on October 25, 1992; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) Our High Commissioner in London received a small delegation of marchers and explained to them the action being taken by the Government of India in this case. Subsequently, he has also written to four leaders of the march providing further details of steps being taken by the Government.

[English]

Talks with Austrian trade Mission

3756. SHRI DHARMANNA MONDAYYA SADUL: Will the PRIME MINISTER be pleased to state:

(a) whether the officials of the Ministry of External Affairs held any talks with the Austrian Trade Mission for the setting up of joint ventures recently;

(b) the details and the outcome thereof;

(c) whether any agreement was signed between the two countries and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) An Austrian Trade Delegation comprising 24 companies sponsored by the Austrian Federal Chamber of Commerce visited India from October 14-21, 1992. They held talks with trade, companies and associations in India but not with Government.

(b) to (d). Does not arise.

Export and Import of Steel

3757. DR. VISWANATHAM KANITHI:
SHRI A. CHARLES:

Will the PRIME MINISTER be pleased to state:

(a) the quantum of iron ore and steel exported and imported during the last two years; and

(b) the expenditure incurred on import and foreign exchange earned from the export of steel?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). The quantity of iron ore exported and imported during the last two years is estimated to have been as under :-

Qty: in Lakh Tonnes

<i>Year</i>	<i>Exports</i>	<i>Imports</i>
1990-91	324.93	1.15
1991-92	292.52	0.64

(Import data is available upto Nov. '91 only)

(Source: DGCI&S)

The quantity and value of steel exported and imported during the last two years is estimated to have been as under:-

<i>Year</i>	<i>Exports</i>		<i>Imports</i>	
	<i>Qty.</i>	<i>Value</i>	<i>Qty.</i>	<i>Value</i>
1990-91	3.11	181	12.54	1382
1991-92	3.87	283	10.15	1360

NB : The data relates to exports by major producers and imports through major ports.

Nuclear Radiation

3758. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether a survey to test the area around the Tarapur Atomic Power Station (TAPS) for possible nuclear radiation was recently carried out by the Department of Atomic Energy;

(b) if so, the findings of the survey; and

(c) the follow up action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOP-

MENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) The Environmental Survey Laboratory at the Tarapur Atomic Power Station (TAPS) carries out extensive and continuous monitoring of the Environmental Radiation, analyses of vegetation, food and other matrices for radioactivity in and around Tarapur.

(b) and (c). The data collected shows that the total of both internal and external radiation dose to a member of the public is 2.5 mrem as against the suggested limit of 100 mrem per year specified by the ICRP (International Commission on Radiological Protection). Thus exposure to public is insignificant. However, improvements in treatment of radioactive wastes released to the environment are continuously carried out to reduce the radiation exposure to as low a level as possible.

[*Translation*]

Demand of Petro-chemical raw materials

3759. SHRI RAJESH KUMAR:
SHRIMATI SHEELA
GAUTAM:

Will the PRIME MINISTER be pleased to state:

(a) whether Indian Petro-Chemicals Corporation Limited (I.P.C.L.) meets the demands for raw material in the plastic industry during the last two years;

(b) if not, whether the raw material has been imported for this purpose; and

(c) if so, the quantity thereof and the names of the countries from where this import has been made?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) No, Sir. IPCL has only partially met the national demand of commodity thermo-plastics.

(b) Yes, Sir. Primarily by the industry/trade and also supplemented by IPCL.

(c) IPCL's imports during 1990-91 and 1991-92 were 37,102 tonnes and 61,263 tonnes respectively. The imports were from Saudi Arabia, Qatar, Belgium, Yugoslavia, Spain, USA, Canada and Brazil.

[*English*]

Production and Export of Groundnut Products

3760. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) the target of H.P.S. groundnut crops

in this year in Saurashtra region;

(b) whether the Government propose to export H.P.S. groundnuts to Japan, Russia, and Gulf countries; and

(c) whether farmers and traders are to get sufficient prices rate and if so, the steps taken/proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No separate target has been fixed for hand picked and selected groundnut crop in Saurashtra Region.

(b) During 1992-93 the target for export of Hand Picked and Selected groundnut has been fixed at 22,000 MT by the Ministry of Commerce. Country-wise target has not been fixed.

(c) Exports of HPS groundnuts are allowed subject only to the condition that these exports are to be registered with Indian Oil and Produce Exporters Association. Apart from declaring a minimum support price for groundnut, the market intervention operation is carried out by the National Dairy Development Board to ensure remunerative price to oilseed growers.

Cardamom Production

3761. DR. KARTIKESWARPATRA: Will the PRIME MINISTER be pleased to state:

(a) whether the production of cardamom is very discouraging as compared to that of in other countries;

(b) if so, the causes thereof and remedial action taken therefor; and

(c) the area under cardamom cultivation, State-wise in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). The State-wise are under cultivation of cardamom (1991-92) estimated is as follows:-

Kerala	-43670 ha
Karnataka	-32052 ha
Tamil Nadu	-6123 ha
Total	-81845 ha

Indian productivity of cardamom is not on par with productivity of cardamom in Gautemala. Extensive deforestation in and around cardamom growing areas and the resultant climatic vageries, old and diseased plantations, and want of improved planting materials suited for different agro-climatic conditions etc. are the main reasons for low productivity of cardamom in India.

Having regard to these constraints the Spices Board is implementing both short and long-term development programmes for increasing the production and productivity of cardamom.

Students In CIS.

3762. SHRI MANIKRAO HODLYA GAVIT: Will the PRIME MINISTER be pleased to state:

(a) whether the government have cautioned Indian students not to seek direct admission to the educational institutes in countries of the Commonwealth of Independent States;

(b) if so, the reasons therefor; and

(c) the number of Indian students studying in erstwhile Soviet Union at present?

THE MINISTER OF STATE IN THE

MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir. Public Advisory Notices have been issued cautioning Indian students not to seek direct admission on self-financing or non-governmental sponsored basis to the educational institutions in the countries of the Commonwealth of Independent States for the next two years or till such time as formal agreements have been entered into with these countries.

(b) The Public Advisory Notices have been issued after taking into consideration the fact that many institutions in these countries have threatened to or have already expelled Indian students whose sponsoring agencies have not paid money to the institutions as per their agreements and that fresh batches are still going to these countries for direct admission.

(c) The number of Indian students studying in the erstwhile Soviet Union is 4000 approximately.

Export of Soyabean

3763. KUMARI VIMLA VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether Soyabean and its products are being exported; and

(b) if so, the details thereof, and if not the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHEED): (a) and (d). Export of soyabean and soyabean oil is permitted subject to licensing. Export of Soyabean extraction is permitted subject to registration with the Soyabean Processors Association of India. The export of other soyabean products is allowed on a decontrolled basis. During the current year (April-October, 1992) an estimated quantity of 5,19,320 MTs of Soyabean extraction valued at Rs. 324.78

crores have been exported.

Assistance for Rural Sector

3764. SHRI UTTAMRAO DEORAO PATIL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission propose to provide financial aid to States for rural sector;

(b) if so, the details thereof; and

(c) the Criteria adopted for disbursing this aid and the quantum of aid provided State-wise to boost the economy of the rural sector?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NONCONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) to (c). Financial assistance is provided to the States for development activities under different sectoral programmes. These activities include those aimed at development of the rural sector.

[*Translation*]

Rural Drinking Water

3765. SHRI SANTOSH KUMAR GANGWAR: Will the PRIME MINISTER be pleased to state:

(a) whether a number of schemes under the rural drinking water and sanitation programme of Uttar Pradesh with the assistance of Netherlands are pending with the Union Government for approval;

(b) if so, the details thereof; and

(c) the time by which the said schemes are likely to be accorded approval?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). Three schemes for drinking water supply and Sanitation in the rural areas of Uttar Pradesh to be implemented with Dutch assistance received in the last week of November, 1992 are under technical scrutiny. These are Sub-Project VI for training for main-handpumps, addendum to Sub-Project VI for installation of handpumps in 694 villages of Lakhimpur district as a cost of Rs. 8.79 crores and revised Sub-Project VIII for handpumps in 3251 villages of Aligarh, Moradabad, Badaun, Kanpur (Rural), Unnao & Ballia districts at a cost of Rs. 40.44 crores.

(c) The decision of the Central Government is likely to be conveyed to the State Government within a period of 6 weeks.

Analysis of Pesticides by CSIR

3766. SHRIMATI BHAVNA CHIKHILIA: Will the PRIME MINISTER be pleased to state:

(a) whether National Botanical Research Institute of the Council of Scientific and Industrial Research of India is also doing the research on beetleleaf, nut and neem;

(b) if so, the details thereof and the names of the food and agriculture products tested in this laboratory;

(c) the names of the pesticides analysed therein and the outcome thereof;

(d) the details of the achievements made in this regard and the measures taken to avoid ill effect of pesticides; and

(e) whether discussions have taken place before introducing these products?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir.

(b) to (e). Do not arise.

Technology Mission of Drinking Water

3767. SHRI MANPHOOL SINGH: Will the PRIME MINISTER be pleased to state:

(a) the locations of Technology Missions on drinking water functioning in the country;

(b) the achievements made by the Technology Missions so far;

(c) whether the Mission has played any role in solving the problem of drinking water in desert areas;

(d) if so, the details thereof;

(e) whether the Government propose to establish a Technology Mission in Bikaner district to solve the problem of drinking water; and

(f) if so, the time by which it is likely to be established and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) SHRI UTTAMBHAI H. PATEL: (a) The Technology Mission on Drinking Water has taken up provision of safe drinking water all over the country through the Accelerated Rural Water Supply Programme, the 55 Mini Missions and Sub Missions on Desalination,

Defluoridation, Iron Removal and Guinea worm Eradication. The Mission has also taken up water harvesting structures and other conservation methods to make optimum use of available drinking water.

(b) The Technology Mission has succeeded in reducing the number of No Source problem villages from 1,16,722 in 1985 to 2968 as on 1.4.92. Similarly, 1,67,157 partially covered villages were provided with augmented levels of water supply during the Deventh Plan period and the two Annual Plans 1990-91 and 1991-92. In terms of population coverage, 90.30% of rural population had benefitted by 31.3.92. The balance population is proposed to be covered during the Eighth Five Year Plan. For water quality surveillance, 141 water testing stationary and mobile laboratories were sanctioned. Of these, 112 have become functional. The incidence of guinea worm has been reduced by control measures, such as, conversion of step wells into sanitary wells and provision of tubewells and piped water supply. To tackle the problem of excess fluoride, 483 defluoridation plants were approved. Of these, 251 plants have been commissioner so far. Of the 11,908 iron removal plants approved, 4579 plants have been set up all over the country. To tackle the problem of brackishness, 152 desalination plants were approved. Of these, 135 have been set up.

(c) Yes, Sir.

(d) For the desert areas, special assistance is given under the Accelerated Rural Water Supply Programme since 1987-88. The allocation for 1992-93 is Rs. 20 crores, earmarked for the districts under the Desert Development Programme in Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir and Rajasthan. This is given without matching provision under the Minimum Needs Programme. The norm of level of drinking water is 70 litres per capita per day

inclusive of 30 litres per capita per day for cattle, for the desert areas as against the norm of 40 litres per capita per day for non-desert areas.

(e) No, Sir.

(f) At present there is no proposal to start any new mini mission.

[English]

Import of Gold and other precious Metals

3769. SHRI M. G. REDDY: Will the PRIME MINISTER be pleased to state:

(a) the details of import of gold and other precious metals after the recent liberalisation of import; and

(b) the effect of these liberalisations on the export of finished ornaments to the other countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Under the new gold Import Policy announced with effect from 1.3.1992, the quantity of gold imported from 1.3.1992 to 30.11.92 was 79.75 tonnes.

(b) The comparative value of export performance of Gold jewellery during April, 1991 to September, 1991 and from April 1992 to September 1992 is as under :

Value US \$ in Million

<i>April 1991 to September 1991</i>	<i>April 1992 to September 1991</i>
126.39	131.96

[Translation]

World Bank Assistance for Rural Development Programmes

3770. SHRI BHOGENDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) the amount released by the World Bank to various States for Jawahar Rozgar Yojana and other works regarding the rural development and the extent of unutilised amount and the works for which it has not been utilised; and

(b) the steps being taken for proper utilisation of the remaining amount?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL) : (a) World Bank has not funded Jawahar Rozgar Yojana in any of the States. There is only one World Bank funded project, namely, the Integrated Rural Water Supply and Environmental Sanitation Project being implemented in ten districts of Maharashtra since 1991-92. World Bank provides assistance on reimbursement basis i.e. amount reimbursed so far under this Project from World Bank is Rs. 296.38 lakh.

(b) Does not arise.

[English]

Child Marriage

3771. SHRI MANIK RAO HODLYA GAVIT:
SHRI PARASRAM BHARDWAJ:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware

Planning Commission to arrive at approximate estimates of State-wise share in Central Investment. These estimates are based on several assumptions and they give only a dimensional appreciation of the situation. They relate to the first three years of the 7th Plan, namely, 1985-86 (AE), 1986-87 (RE) and 1987-88 (BE). As per these estimates the share of Uttar Pradesh as a percentage to total allocable Central Plan expenditure improved from 10.57% in 1985-86 to 12.08% in 1987-88.

Facilities by Rehabilitation Commission

3773. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state:

(a) the functions of the Rehabilitation Commission; and

(b) the names of the industries to which rehabilitation facilities have been provided by this Commission?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SMT. KRISHNA SAHI): (a) The Board for Industrial and Financial Reconstruction (BIFR) has been set up under the Sick Industrial Companies (Special Provisions) Act, 1985. It has been adequately empowered to take necessary action for determination of preventive, ameliorative, remedial and other measures relating to sick industrial companies and expeditious enforcement of such measures.

(b) As on 30.11.1992 the Board for Industrial and Financial Reconstruction had registered 1277 cases and sanctioned rehabilitation schemes in respect of 387 cases.

[English]

Closure of Kandla Free Trade Zone

3774. SHRI SHARAD YADAV: Will the

PRIME MINISTER be pleased to state:

(a) whether Kandla free trade zone, a most prestigious export oriented zone, is facing closure;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to avert the closure of the zone?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) and (c). Does not arise.

Export of Iron Ore Lumps and Fines

3775. SHRI SUBRATA MUKHERJEE:
SHRI BASUDEB ACHARIA:

Will the PRIME MINISTER be pleased to state:

(a) whether country's best iron ore lumps and fines are being exported to earn foreign exchange; and

(b) if so, the details thereof, including its impact on Indian Industry; and

(c) the details of the total production of such ore and its utilisation in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). Iron ore is exported from various sectors in the country, such as Goa-Reddi, Bellary-Hospet, Bailadila, Barajamda, etc. These ores are of varying quality and include some very high grade ore. Exports of iron ore during 1990-91 and 1991-92 are estimated at 32.49 million tonnes and 29.25 million tonnes respectively. While deciding the quantities of iron ore to be exported from various sectors,

domestic requirement are duly taken into account.

(c) Total production of iron ore in the country is estimated at 55 to 58 million tonnes of which despatches for internal consumption are estimated at 22 to 26 million tonnes per annum. Iron ore is being used within the country mainly by integrated steel plants, sponge iron plants and pig iron plants.

Rio-Declaration

3778. SHRIMATI BIBHU KUMARI DEVI: Will the PRIME MINISTER be pleased to state:

(a) whether any headway was made in carrying forward the global intentions contained in the Rio-Declarations at the NAM Summit Meet held in Jakarta recently;

(b) if so, the details thereof;

(c) whether India put forward any proposal in this regard; and

(d) if so, the response of other member countries thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b) The NAM Summit held in Jakarta in September, 1992 endorsed the recommendations of the recent Rio Conference which had established the imperative need to address the issues of environment and development in their totality. The NAM Summit also welcomed the recommendations for the establishment of a high-level Commission on Sustainable Development and called for additional financial resources and greater concessional access to environmentally sound technologies. The Tenth NAM Summit also stressed the importance of inter-governmental negotiating committee, open to all States, for the elaboration and conclusion of an Interna-

tional Convention on the Struggle against Desertification.

(c) India put forward a proposal for funding mechanism to develop and acquire environmentally sound technologies to assist developing countries along the lines of the Planet Protection Fund proposed by us earlier.

(d) This was endorsed by the Tenth NAM Summit.

[Translation]

Project Reports On Growth Centres

3779. SHRI ANAND AHIRWAR: Will the PRIME MINISTER be pleased to state:

(a) the names of those States which have sent the project report on growth centres to the Union Government;

(b) the details of the growth centres, the proposals of which have been sent to the Union Government by the Government of Madhya Pradesh;

(c) the action taken on these proposals by the Union Government; and

(d) the amount provided to the Government of Madhya Pradesh by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) The States which have sent Project Reports are Andhra Pradesh, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura and Uttar Pradesh.

(b) to (d) For selection of 6 growth centres allotted to the State, the Government of Madhya Pradesh had sent 12 proposals out of which 6 have been selected and announced in consultation with the state Government, Project Reports in respect of 5 growth centres namely; Borai, Chaimpura, Ghirongi, Kheda and Siltara have been approved and the Project Report of Sattapur has been sent for appraisal. For 5 growth centres whose Project Reports have been approved, central assistance of Rs. 8 crores has been released.

[English]

Marketing of Fertilisers

3780. SHRI RAMCHANDRA GHANGARE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to abolish the retention price and pool and zone restriction on the marketing of all fertilisers;

(b) if so, the details thereof; and

(c) the likely impact thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILISERS (DR. CHINTA MOHAN): (a) to (c). The Government withdrew the price and movement control from all phosphatic and potassic fertilisers with effect from 25.8.1992. These fertilisers are, therefore, no more under Retention Price Scheme or eligible for subsidy. There is price and movement control on nitrogenous fertilisers only. Therefore, indigenous manufacturing unit of nitrogenous fertilisers are under the Retention Price Scheme and are eligible for subsidy. There is, at present, no proposal under consideration for withdrawing the price and movement control from nitrogenous fertilisers.

Hindustan Organic Chemicals, Cochin

3781. PROF. K.V. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether the Hindustan Organic Chemicals, Cochin is facing a crisis due to the increase in the prices of Benzene; and

(b) if so, the remedial steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILISERS (DR. CHINTA MOHAN): (a) The increase in the price of Benzene led to an increase in cost of production of Acetone & Phenol. H.O.C. is not facing a crisis on this account.

(b) Does not arise.

[Translation]

Possession of Indian Land by Nepalese Nationals

3782. SHRI RAM LAKHAN SINGH YADAV:
SHRI LAL BABU RAI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the possession of six thousand acres of land in Western Champaran areas of Bihar by Nepalese nationals;

(b) if so, since when this land has been in their possession;

(c) the steps taken/proposed to be taken by the Government in the matter;

(d) whether the Government have held

any negotiation with Nepal in this regard; and

(e) if so, the number of times such negotiations have been held and the results achieved?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) to (e). Yes, Sir. This is a long-standing problem dating back to the period before Independence. The Government of Bihar have stated that the area involved is over 5 thousand acres and that it is now necessary to conduct a survey of the area. Government of India has had this matter under discussion with the Government of Nepal at various levels including meetings of the Indo-Nepal joint Technical Level Boundary Committee.

[English]

Overcharging in Super Bazar

3783. SHRI AMARROY PRADHAN: Will the PRIME MINISTER be pleased to state:

(a) whether complaints about overcharging from consumers of Super Bazar, New Delhi have been received by the Government;

(b) if so, the action taken on each of the complaints received from July, 1990 to June 30, 1991;

(c) whether any suggestions to provide the billing machines in Super Bazar branches have been received to prevent cases of cheating of innocent consumers; and

(d) if so, the action being taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a)

During the period from July, 1990 to June, 1991 no complaints were received by Government of India in the Ministry of Civil Supplies, Consumer Affairs & Public Distribution. However, Super Bazar, Delhi has reported that they have received three complaints on overcharging from consumers.

(b) These complaints were investigated and suitable action was taken against the concerned employees. In one case of overcharging in rates of drugs and surgical goods, major penalty of reduction by two stages in the grade was imposed on one Chief Pharmacist and six Pharmacists. In another case a minor penalty of censure was imposed on the helper of the concerned branch for overcharging in some items of grocery. In the third case, the Supervisor and Sales Assistant of the Branch were directed to be careful in future.

(c) and (d). Yes, Sir. In 1990-91 it was decided by Super Bazar to procure only Alpha Numerical machines in future which would indicate the name of the commodity, along with the rates of the item, thus leaving no scope for overcharging, either deliberately or by oversight. 28 such machines have already been installed in the various branches of Super Bazar. There is a plan to install such machines in all the branches of Super Bazar in next two years.

Capital Funds Drawn By IDPL

3784. SHRI BASUDEB ACHARIA: Will the PRIME MINISTER be pleased to state:

(a) the details of the Capital Funds drawn by the Indian Drugs & Pharmaceuticals Ltd. during the last four years and the current financial year, year-wise; and

(b) the actual expenditure on Capital Works in the same period and the excess amount drawn, if any?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). The details of plan furds released by the Government in favour of Indian Drugs &

Pharmaceuticals Limited and the actual expenditure on Capital works incurred by IDPL during the last 4 years and in the current financial year (upto 30th November, 1992) are as under:

(Rs./Crores)

<i>Year</i>	<i>Amount released by the Government</i>	<i>Actual expenditure on the Capital Works</i>	<i>Excess amount drawn, if any.</i>
1988-89	9.50	2.82	6.68
1989-90	8.00	3.52	4.48
1990-91	0.09	1.57	NIL
1991-92	2.36	2.36	NIL
1992-93	2.35	2.35	NIL

(Upto 30/11/92)

Letters from MPs.

3785. SHRI RAM TAHAL CHOUDHARY: Will the PRIME MINISTER be pleased to state:

(a) the number of applications/representations/memorandum received by him during the last six months;

(b) the number of cases acknowledged within a fortnight and the number of cases in which the final reply has not so far been made; and

(c) the reasons for not acknowledging within fifteen days and not sending final reply within three months?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) to (c). The

requisite information is being collected and a statement will be laid on the Table of the House.

[*Translation*]

Development Package For Bihar

3786. SHRI NAWAL KISHORE RAI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Union Government had announced Development Package of Rs. 5827 crore for Bihar in June, 1989; and

(b) if so, the steps taken by the Government for the implementation of this package?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND

PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) and (b). A number of development projects to be taken up in Bihar had been indicated by the then Prime Minister, Shri Rajiv Gandhi, in June 1989 which, inter alia, consisted of projects in transport, power, industry, petroleum sectors, rehabilitation of sick industries, and flood control. No specific investment cost had been indicated in respect of these projects.

These have been examined at length and some projects which are techno-economically feasible have been taken up for implementation. In respect of some other projects, keeping in view the priorities and the paucity of resources, it may be difficult to initiate action during the Eighth Plan.

[English]

Indian Students In CIS

3787. **SHRI CHITTA BASU:**
SHRI BIR SINGH MAHATO:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the persisting hardships of Indian students in the independent republics of the erstwhile Soviet Union; and

(b) if so, the specific steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) Yes, Sir.

(b) The steps taken by the Government in this regard are as follows:

(i) Government will continue to

provide consular facilities, including repatriation in cases of destitution and on humanitarian grounds as per existing rules to those that apply.

(ii) The RBI rules governing the release of exchange for higher studies, as given in the Memorandum of Instructions issued to Authorised Dealers, were to be made applicable to all students proceeding to all former Rupee Payment Area countries.

(iii) In respect of students already in the former Soviet Union and where the sponsoring agency has fulfilled its obligations under its contract, Government would continue to impress upon the concerned Government (s) that as individual States, they are liable to fulfil binding obligations arising out of legal contracts entered into between Indian organisations and individual organisations of the former Soviet Union.

(iv) A Public Notices has been issued again advising Indian students against going to the former Soviet Union for studies through private organisations for the next two years or till such time as formal agreements have been entered into with the newly independent States that have emerged from the former Soviet Union.

Extradition of LTTE Leader

3788. **SHRI BIR SINGH MAHATO:**
SHRI CHITTA BASU:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have since approached Sri Lanka for the extradition of LTTE leader in connection with the assassination of the former Prime Minister Shri Rajiv Gandhi; and

(b) if so, the response of Sri Lanka thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) The question of approaching Sri Lanka Government with a formal request for the extradition of LTTE leader in connection with the assassination of former Prime Minister Shri Rajiv Gandhi, remains under the Government's consideration.

(b) Does not arise.

[*Translation*]

Modernisation of Oil Industry

3789. SHRI NITISH KUMAR:
SHRI SUK DEO PASWAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the lesser quantity of oil is extracted in India in comparison into other countries because the crushing industries of edible oils in the country are not modernised;

(b) if so, the ration of the difference of the quantities of oil from oil-seed produced in the country and in other developing countries;

(c) whether oil-seeds grown in our country have adequate quantities of oil;

(d) if so, whether the Government have formulated any scheme to encourage the industrialists to make research and adopt

new system in this regard;

(e) if not, the reasons therefor; and

(f) the time by which the export of oil-seed from the country likely to be stopped?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). No, Sir. Although the range of oil content left in the cake may be, in some case, as high as 14%, the oil content, on an average, in the cake is around 7% to 8% which is net significantly different from that produced in other countries.

(c) The oil content of an oilseed is basically a biological characteristic and there are no significant differences in the oil contents of oilseeds grown in different countries.

(d) In addition to supporting research work being done by Agricultural Universities and Research Stations with the ICAR as the Apex Body, Govt. has also taken a number of measures like liberal incentives for setting up of inhouse R & D units, fiscal incentives including incentives for import of certain equipments not indigenously available and considered necessary to improve the technology etc.

(e) Does not arise.

(f) There is no proposal in that regard.

[*English*]

Trade Fair Complex, Calcutta Bombay, And Madras

3790. SHRI SATYAGOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up Trade Fair Complex at Calcutta,

Bombay and Madras;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). No, Sir. However, many State Governments including West Bengal, Maharashtra and Tamil Nadu have been interacting with India Trade Promotion Organisation, a Public Sector Undertaking under the Ministry of Commerce regarding setting up of Trade Fair Complexes in their capitals.

[*Translation*]

Issue Of New Ration Cards

3791. **SHRI GOVINDA CHANDRA**

MUNDA: Will the PRIME MINISTER be pleased to state:

(a) the number of applications received by the Department of Food and Supply, Delhi Administration for issue of new ration cards during the last six months, zone-wise;

(b) the number of ration cards issued; and

(c) the time by which the remaining applicants are likely to be issued the ration cards?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). The number of applications for issue of ration cards received and issued to consumers during the last six months are as under :-

	<i>Applications received</i>	<i>No. of ration cards issue</i>
East, Central and South Zones	37,728	33,950
North, Rural and West Zones	40,995	37,433

(c) Remaining applications are being verified expeditiously Delhi Administration has reported that progress of work is regularly monitored at various levels.

[*Translation*]

Statement On Kashmir By President Of Iran

3792. **DR. AMRITLAL KALIDAS PATEL:**

SHRI SHANKERSINH VAGHELA:

SHRI PHOOL CHAND VERMA:

SHRI ANNA JOSHI:

SHRI D. VENKATESWARA RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether attention of the Government has been drawn to the news item regarding Iranian President's remarks on Kashmir as appeared in the 'Hindustan Times' dated September 8, 1992;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government have taken up this matter with Iran;

(d) If so, the response of Iran thereto;

(e) whether the Prime Minister took up this matter with the President of Iran during the recent NAM Summit; and

(f) If so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b). During his visit to Pakistan from 6-9 September, 1992, President of Iran reportedly stated that the UN resolutions on Kashmir were not being implemented and that Iran shared Pakistan's concern over Kashmir issue.

(c) and (d). Government have conveyed to the Government of Iran through diplomatic channels its objections and disappointment over the Iranian statement. Iranian Government have conveyed to us, citing in context the statement by President Rafsanjani on Kashmir during his visit to Pakistan, that their position on Kashmir is not identical to that of Pakistan on this issue.

(e) and (f). The meeting between Prime Minister and the Iranian President took place before the Iranian President visited Pakistan from September 6-9, 1992. This issue, therefore, was not raised.

Criteria For Distribution Of Imported Edible Oils

3793. SHRI ANIL BASU: Will the PRIME MINISTER be pleased to state:

(a) the criteria for distribution of imported edible oils;

(b) whether any assessment has been made in regard to utilisation of imported edible oils; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Sir, the criteria for distribution of imported edible oil broadly is demand of the States/UT Administrations, availability and prices of the indigenous oils in the area, living performance of the State/UT Administration.

(b) Central Government has made no assessment in this regard.

(c) Does not arise.

[Translation]

Installation Of Hand-Pumps

3794. SHRI KHELAN RAM JANGDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Madhya Pradesh has requested the Union Government to provide funds to install hand-pumps in rural and drought his areas;

(b) if so, the details thereof; and

(c) the number of hand-pumps installed there so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) No proposal has been received from the State Govt. of Madhya Pradesh for providing funds to install handpumps in rural and drought areas during 1992-93 i.e. the period from 1st April to 15th December, 1992.

(b) and (c). Do not arise.

Expenditure on Haj Pilgrimage

3795. SHRI RAMESHWAR PATIDAR: Will the PRIME MINISTER be pleased to state:

(a) whether a part of the expenditure of the Haj Pilgrims going to Mecca and Madina is borne by the Government;

(b) if so, the percentage of the share and the year since when it is being borne by the Government;

(c) the total amount of expenditure borne by the Government during the last three years, year-wise;

(d) whether the Government propose to bear some part of the expenditure of pilgrims going to the Kailash Mansarovar on the similar lines;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS (SHRI

R.L. BHATIA): (a) Yes, Sir.

(b) The percentage share of Government's expenditure on the Haj pilgrimage cannot be determined as the exact expenditure borne by individual pilgrims is not known. However, on directions from the Government, the pilgrims are offered special fares for the journey for both air and sea travels on account of which the carriers incur losses. This facility had always been provided to pilgrims travelling by sea and since 1985 to pilgrims travelling by air. In addition, Government bears expenditure on the deputation of some medical/paramedical personnel, supply of medicines, Haj Officers/Assistants and camp dispensaries in Makkah and Madina.

(c) Following table indicates the amounts of losses incurred by the carriers on air and sea travels by Haj pilgrims in last three years:

SUBSIDY

(Rs. in crores)

	AIR	SEA	TOTAL
1990	3.40	1.42	4.82
1991	8.12	2.88	11.00
1992	6.54+1.36*	3.71	11.61

* (For Indian Airlines charter flights between Port Blair and Madras owing to withdrawal from Haj duty of a vessel which normally plies between the two points).

(d) to (f). Government do provide financial assistance for the running of the Kailash-Mansarovar Yatra. Government, from time to time, give financial assistance to the Kumaon Mandal Vikas Nigam for the purchase of equipment for the Yatra, such as pre-fabricated tents, thulmas, sleeping bags, utensils etc. Government bear the expenditure on emergency evacuation of pilgrims and on advertising the Yatra in all the major newspapers of the country. In addition, Gov-

ernment appoint Liaison Officers to accompany each batch of pilgrims to Kailash and Mansarovar, the expenditure for which is borne by the Government.

[English]

Economic and Structural Reforms and Liberalisation Measures

3796. SHRI B.L. SHARMA PREM: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether economic and structural reforms and liberalisation measures switched on by the Government have any effect on Centralised Planning and the Structure of Planning Commission; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) and (b). The plans are formulated and implemented by Central and State Governments. Public Sector accounts for less than half of the total investment in the economy. Centralised planning like that in the socialist countries has never existed in India.

The Public Sector will continue to have responsibility for meeting social needs and for regaling long-term interests of the society like population control, health, education, etc. The public sector will withdraw from areas where no public purpose is served by its presence. It would come in where the investment is essentially for preservation and augmentation of basis resources of the country like land, water, forest and ecology, science & technology or for running key infrastructural activities.

The Planning Commission will play a mediatory and facilitating role among States and Central Ministries to manage the change smoothly and created a culture of high productivity, cost efficiency and sound financial discipline in the Government.

[Translation]

Supply Of Drinking Water In Villages Of U.P. And Maharashtra

3797. SHRI RAM BADAN:
SHRI ANNA JOSHI:

Will the PRIME MINISTER be pleased to state:

(a) the details of proposals, schemes and representation received from the Government of Maharashtra and Uttar Pradesh during 1991 and 1992 till date for the supply of drinking water in various villages of the States;

(b) the action taken on each of them till date; and

(c) the expenditure incurred for supply of drinking water in the villages during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). The details of proposals, schemes and representations received from the Governments of Maharashtra and Uttar Pradesh during 1991 and 1992 and the action taken on each of them are given in the Statement.

(c) The expenditure incurred for provision of safe drinking water during 1991 and 1992 (till September) was Rs. 145.16 crores in Uttar Pradesh and Rs. 71.26 crores in Maharashtra.

STATEMENT

Sl.No	Name of the Scheme	Programme	Cost of the Scheme (Rs. in lakhs)	Action taken
1	2	3	4	5
	1992 *			*No scheme received in 1991
	MAHARASHTRA			
1.	Gaganwad W.S.	ARWSP	11.72	Proposal was returned for for reconsideration. Clarifications received on 8.12.92
2.	Kapsi	"	7071.00	Clarifications have been called for from the State Government.
3.	Pail	"	20.23	-do-
4.	Dhotra - Jahangir	"	8.91	-do-

Sl.No	Name of the Scheme	Programme	Cost of the Scheme (Rs. in lakhs)	Action taken
1	2	3	4	5
5.	Chondhi	"	9.81	-do-
6.	Wai Mindhi	"	10.31	-do-
7.	Kharus	"	6.32	-do-
8.	Shirasgaon Deshmukh	"	10.91	-do-
9.	Kanka	"	10.77	-do-
10.	Pangri Jalrabad	"	13.66	-do-
11.	Kinhi Mahadee	"	11.66	-do-
12.	Jamthi	"	11.55	-do-

Sl.No	Name of the Scheme	Programme	Cost of the Scheme (Rs. in lakhs)	Action taken
1	2	3	4	5
UTTAR PRADESH				
	1991			
1.	14 Schemes for Plains	ARWSP	592.30	Returned to State Govt. for approval under delegated powers
2.	126 scheme for Hill areas	"	598.57	Of these, 117 schemes at a cost of Rs. 503.77 lakhs have been approved. The remaining 9 schemes have been returned to the State Govt.
	1992			
3.	28 Schemes for hill areas	"	356.42	Returned to the State Government for re-consideration
4.	94 schemes for Kumaon and Garhwal districts.	"	1124.69	30 schemes at an approved cost of Rs. 376.57 lakhs have been cleared. For the remaining 64 schemes clarifications have been called for
5.	Maintenance/Training of Handpump (Sub-Project VI)	Bilateral	81.84	Technical clarification called for from the State Government.

Sl.No	Name of the Scheme	Programme	Cost of the Scheme (Rs. in lakhs)	Action taken
1	2	3	4	5
6.	Addendum to Sub-Project (VI)		879.93	Under consideration
7.	Sub-Project VIII		4043.74	Under consideration
<i>Proposals/Representations Received from State Governments</i>				
Sl.No.	Proposals/Representation	Action taken		
1	2	3		
MAHARASHTRA				
1.	Relaxation of per capita cost norms in view of increased cost of material labour.	The matter is under technical scrutiny.		
2.	Relaxation of criteria for tackling villages already covered in view of drought conditions.	Approval was given upto 30.9.1992. For further continuance, State Government was requested to give additional information which is awaited.		
3.	Relaxation regarding level of water supply.	The State Government has been informed of the reaction of the Central Government.		

[English]

Remote Sensing Centre In Kerala

3798. SHRI V.S. VJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to set up a Remote Sensing Centre in Kerala;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether the National Remote Sensing Agency has conducted any study in the Palakkad district of Kerala; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir. A Remote Sensing Centre Already exists in Kerala.

(b) A Remote Sensing Centre has already been set up in Kerala under the aegis of State Land Use Board, Thiruvananthapuram, with technical support from National Natural Resources Management System (NNRMS) with Department of Space, as the nodal agency at national level. The Remote Sensing Centre has essential visual interpretation equipment, satellite/aerial data and trained personnel to carryout various remote sensing projects of relevance to Kerala State.

(c) Does not arise.

(d) and (e). National Remote Sensing

Agency (NRSA) of Department of Space has carried out mapping of wastelands, ground water potential zones, land use and land cover for the Palakkad District using satellite remote sensing data. Apart from the above, an integrated study for sustainable development of natural resources in Palakkad District is also being carried out. Under this Project, various thematic maps on ground water, forestry, agriculture, land use/cover, geology, etc., are generated from satellite data and integrated with socioeconomic and meteorological information to arrive at developmental plans at micro-level. The Remote Sensing Centre in Kerala State Land Use Board is co-ordinating this Project

Dealership of Public Sector Undertakings to SC/ST

3799. SHRI SHASHI PRAKASH:
SHRI ANAND AHIRWAR:
SHRI MANJAY LAL:

Will the Prime Minister be pleased to refer to the reply given on July 7, 1992 to the Starred Question No.111 and state:

(a) whether the issue regarding reservation in dealership/distributionship for Scheduled Castes/Scheduled Tribes in respect of various Public Sector Undertakings under the Department of Heavy Industry has since been examined by the government;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be decided?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (c):- Yes Sir. The Government have decided that reservation of 15% and 7 1/2% for persons belonging to

Scheduled Castes & Scheduled Tribes respectively should be made in the appointment of dealers in the following five Public Sector Undertakings under the administrative control of the Department of Heavy Industry:

1. Hindustan Paper Corporation Ltd. (for writing & printing paper only)
2. Cement Corporation of India Ltd.
3. Tyre Corporation of India Ltd.
4. Hindustan Machine Tools Ltd. (for watches and tractors only).
5. Hindustan Photo films Manufacturing Company Ltd.

Circulation of Life Saving Drugs In Market

3800. DR. ASIM BALA: Will the PRIME MINISTER be pleased to state:

(a) the details of life saving drugs allowed by the Government to be circulated in the Indian market; and

(b) the details of the drugs out of them produced in India?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). Permission for imports, manufacture and distribution of drugs and formulations are allowed by the Government as per provisions of Drugs and Cosmetics Act 1940 and Rules made thereunder, which is administered by Ministry of Health through Central and State Drug Control Authorities. Introduction of new medicines since the promulgation of the said Act is an ongoing process. The collection of details asked for is an enormous task and the time and effort involved will not be commensurate with the results likely to be achieved.

Scientific and Technological Items

3801. SHRIMATI DIPIKA H. TOPIWALA: Will the PRIME MINISTER be pleased to state;

(a) the estimated number of scientific and technological items patented annually the world over and percentage of India's share therein; and

(b) the measures taken or proposed to be taken for the creation of proper atmosphere in the field of science and technology research in the country and to eliminate the constraints in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Information is being collected and will be laid on the Table of the House.

Legalise Border Trade

3802. DR. SUDHIR RAY: Will the PRIME MINISTER be pleased to state;

(a) whether the Government propose to legalise the border trade among India, Bangladesh and Myanmar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). A Draft Border Trade Agreement prepared by the government of India has been given to the Government of Myanmar in August, 1992. This Agreement identifies commodities that

are to be traded as well as other arrangements for the conduct of overland trade. The views of the Government of Myanmar to this Draft Agreement are awaited. The opening of overland trade routes would depend on the finalisation of this agreement.

In respect of Bangladesh, the matter regarding resumption of Border Trade has been raised in various fora but the response of the Government of Bangladesh has not been encouraging.

**Extraction Unit of Helium Gas at
Barkeswar, West Bengal**

3803. SHRI RADHIKA RANJAN
PARMANIK:
SHRI RAM CHANDRA DOME:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any proposal to set up extraction unit for Helium at the thermal springs of Barkeswar, West Bengal to trap the gas;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMAR MANGALAM): (a) to (c). Yes, Sir. Already helium is being collected from the thermal springs at Barkeswar and is being purified for use for laboratory purposes. However, the volume is relatively small and does not call for a very large extraction unit.

[Translation]

**Intelligence Unit for Monitoring Prices
of EC**

3804. DR. LAL BAHADUR RAWAL:
SHRI N. J. RATHVA;

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to constitute any intelligence unit for monitoring the prices of essential commodities;

(b) whether Union Government also propose to take cooperation of the State Governments in its constitution;

(c) whether such unit is likely to help in controlling the prices; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (d). The Ministry of Civil Supplies, Consumer Affairs and Public Distribution is monitoring the prices of selected essential commodities at certain identified centres in various States/UTs in the country, as part of its regular functions. No separate cell has been set up exclusively for this purpose. The State Governments/UT Administrations have been extending cooperation in collection of information.

Such monitoring system enables the Government to take appropriate measures and provides useful information for policy formulation.

[English]

(g) if not, the reasons therefor?

Cadre Review of Group 'A' Services

3805. SHRIMOHAN SINGH (DEORIA): Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the cadre review of the Indian Statistical Service Officers has not been done since its inception;

(b) whether this has hampered the promotional avenues of the ISS Officers;

(c) if so, the steps taken by the Government in this regard;

(d) whether the task force appointed the cadre review has since submitted its report in 1991;

(e) if so, the findings/suggestions/recommendations of the said task force;

(f) the efforts made to the suggestions/recommendations, so made by the task force; and

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) to (g). The main difficulties is not being able to do a Cadre review in the case of ISS have been (i) the Court cases which had a bearing on cadre structure and (ii) induction of a large number of persons over and above the sanctioned strength in Grade IV following court orders. Further unlike other Group 'A' Services, cadre posts in ISS are not under the administrative control of a single Department. Efforts of Government were oriented towards improving the promotional avenues through encadrement of posts and introduction of cadre posts above the JAG.

There was also a stay order against upgradation of Grade IV posts to Grade III.

With the vacation of the stay order, a Task Force was set up to consider the aspect of cadre review of ISS in all its has, inter alia, suggested a cadre structure of ISS, involving upgradation of posts, as under:-

S.No.	Grade (Scale of Pay)	Sanctioned Strength	Strength Suggested by Task Force
1.	Higher Administrative Grade (Rs. 7300-7600)	1	
2.	Senior Administrative Grade (Rs. 5900-6700)	9	39
3.	Junior Administrative Grade (Rs. 3700-5000)	116	152
4.	Grade III (Rs. 3000-4500) (STS)	143	245

(c) the criteria to be adopted for the selection of areas;

(d) the role to be assigned to the States in the implementation of the plan; and

(e) the funds allotted to each State for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) Yes, Sir.

(b) The scheme on Training of Rural Youth for Self-Employment (TRYSEM) is a supporting Component of IRDP. It started as Centrally sponsored scheme on 15th August, 1979. It aims at providing technical and entrepreneurial skills to rural youth in the age

group of 18-35 years from families below the poverty line to enable them to take up self-employment/wage-employment in income generating activities.

(c) TRYSEM scheme is being implemented through State Governments and Union Territories in every district in the country.

(d) In case of State Governments the total allocation under the scheme is met jointly by the state and the central government on 50:50 basis whereas in the Union Territories, 100% grant is given as Central assistance.

(e) During 1992-93 allocation of funds to each State under TRYSEM scheme is given in statements I and II.

STATEMENT-I

State-wise Allocation of Funds for Strengthening of Training Infrastructures under Trysrm during 1992-93

(Rs. in lakhs)

Sl.No	State/Union Territory	Allocation		Central Share
		3	4	
1.	Andhra Pradesh	117.60	58.80	
2.	Arunachal Pradesh	10.08	5.04	
3.	Assam	39.00	16.00	
4.	Bihar	336.50	117.76	
5.	Goa	2.08	1.04	
6.	Gujarat	48.48	24.94	
7.	Haryana	11.50	5.76	
8.	Himachal Pradesh	4.16	2.08	
9.	Jammu & Kashmir	5.76	2.88	
10.	Karnataka	73.60	36.80	
11.	Kerala	40.00	20.00	
12.	Madhya Pradesh	155.84	77.92	

(Rs. in lakhs)

Sl.No	State/Union Territory	Allocation			Central Share
		1	2	3	
13.	Maharashtra			125.92	62.96
14.	Manipur			0.96	0.48
15.	Meghalaya			2.78	1.36
16.	Mizoram			4.16	2.08
17.	Nagaland			4.32	2.16
18.	Orissa			76.96	33.48
19.	Punjab			9.76	4.88
20.	Rajasthan			75.04	37.52
21.	Sikkim			0.80	0.40
22.	Tamil Nadu			105.60	52.80
23.	Tripura			3.36	1.68
24.	Uttar Pradesh			312.00	156.00
25.	West Bengal			131.52	65.76
26.	A & N Islands			2.08	2.03

Sl.No	State/Union Territory	(Rs. in lakhs)	
		Allocation	Central Share
1	2	3	4
27.	Dadra & Nagar Haveli	0.48	0.48
28.	Daman & Diu	0.80	0.80
29.	Lakshadweep	0.16	0.16
30.	Pondicherry	1.60	1.60
	All India	159.88	800.00

STATEMENT-II

State-wise Allocation and Release of Funds Expenses on Trysem Training during 1992-93

(Rs. in lakhs)

Sl.No	State/Union Territory	Total allocation	Central Share	Funds Released as first instalment of Central share
1	2	3	4	5
1.	Andhra Pradesh	292.00	146.00	73.00
2.	Arunachal Pradesh	24.00	12.00	6.00
3.	Assam	80.00	56.38	20.00
4.	Bihar	588.00	592.00	147.00
5.	Goa	5.20	2.69	1.30
6.	Gujarat	121.20	60.60	30.30
7.	Haryana	28.00	14.00	7.00
8.	Himachal Pradesh	10.40	5.20	2.60
9.	Jammu & Kashmir	14.40	7.20	3.60
10.	Karnataka	184.00	92.00	46.00
11.	Kerala	100.00	50.00	25.00
12.	Madhya Pradesh	388.00	152.22	97.00

Sl.No	State/Union Territory	Total allocation			Central Share	Funds Released as first instalment of Central share
		1	2	3		
13.	Maharashtra			312.00	156.00	78.00
14.	Manipur			2.40	1.20	0.60
15.	Meghalaya			6.80	3.48	1.70
16.	Mizoram			10.40	6.66	2.60
17.	Nagaland			10.80	5.40	2.70
18.	Orissa			192.00	199.94	48.00
19.	Punjab			24.00	12.00	6.00
20.	Rajasthan			136.00	93.00	46.50
21.	Sikkim			2.00	1.00	0.50
22.	Tamil Nadu			264.00	132.00	66.00
23.	Tripura			8.00	4.00	2.00
24.	Uttar Pradesh			792.80	369.40	198.20
25.	West Bengal			328.00	164.00	82.00
26.	A & N Islands			5.20	5.20	2.60

<i>(Rs. in lakhs)</i>					
<i>Sl.No</i>	<i>State/Union Territory</i>	<i>Total allocation</i>	<i>Central Share</i>	<i>Funds Released as first instalment of Central share</i>	
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>5</i>
27.	Dadra & Nagar Haveli	1.20	1.20	0.60	
28.	Daman & Diu	2.00	2.00	1.00	
29.	Lakshadweep	0.40	0.40	0.20	
30.	Pondicherry	4.00	4.00	2.00	
	All India	3987.20	2000.00	1000.00	

Prices of Anti-Biotics

3807. SHRI SOMJIBHAI DAMOR: Will
The PRIME MINISTER be pleased to state:

(a) the reasons for increase in the prices
of the anti-biotics during the last eighteen
months;

(b) the names of the drugs and the
manufacturers, who were allowed to re-fix
their prices; and

(c) the circumstances and the factors
responsible for such high increase in the
prices?

THE MINISTER OF STATE IN THE
MINISTRY OF CHEMICALS AND FERTIL-

IZERS) (DR. CHINTA MOHAN): (a) to (c).
The prices of Anti-biotic drugs have been
increased during the last eighteen months
on account of increases in input costs for the
production of these drugs due to the change
in exchange rate of Indian rupee against
major foreign currencies, price hike in pe-
troleum products etc. These increases were
inevitable in order to ensure availability of
essential and life saving medicines to the
ultimate consumers. Manufacturers are free
to revise the prices to drugs including anti-
biotics which are not under price control. The
prices of controlled drugs are fixed/ revised
drug-wise and not manufacturer-wise. These
prices are notified in the official Gazette from
time to time. However, a Statement showing
the price revision in respect of price controlled
antibiotics during the last 18 months, to the
extent information is available annexed.

STATEMENT

Sl.No	Name of the Bulk Durg	Unit	Date	Earlier price	Revised Price	%age Increase
1	2	3	4	5	6	7
1.	Cephalexin Monohydrate	Kg	21.6.91	4842.00	5194.00	7.27
2.	Cloxacillin Oral Grade	Kg	30.8.91	2046.00	2597.00	26.81
3.	Benzathine Penicillin.G	Kg	-do-	1924.00	2084.00	8.02
4.	Gentamycin Sulphate	gm.	25.9.91	12.50	12.00	3.04
5.	Dimethyl chlorotetracycline	Kg	-do-	2680.00	2770.00	3.36
6.	Oxytetracycline Hcl	Kg	-do-	750.00	765.00	2.00
7.	Tetracycline Hcl	Kg	-do-	1084.00	1095.00	1.01
8.	Erythromycin estolate	Kg	30.9.91	2542.00	2760.00	8.50
9.	Erythromycin stearate	Kg	-do-	2076.00	2642.00	27.26
10.	Erythromycin Succinate	Kg	-do-	3592.00	4313.00	22.11
11.	Streptomycin Sulphate	Kg	-do-	1154.00	1315.00	13.95
12.	Ampicillin Trihydrate	Kg	9.10.91	1925.00	2216.00	15.12
13.	Cephalexin Monohydrate	Kg	-do-	5194.00	5311.00	2.25

SI.No	Name of the Bulk Durg	Unit	Date	Earlier price	Revised Price	%age Increase
1	2	3	4	5	6	7
14.	Amoxycillin Trihydrate	Kg	14.10.91	2093.00	2649.00	26.56
15.	Potassium Penicillin G	BU	15.10.91	723.00	830.00	14.80
16.	Sodium Penicillin G	BU	15.10.91	1266.00	1481.00	16.98
17.	procain Penicillin G	BU	23.10.91	1182.00	1308.00	10.66
18.	Benzathine Penicillin G	Kg	01.11.91	2084.00	2673.00	28.26
19.	Ampicillin Sodium Sterile	Kg	28.11.91	2941.00	3653.00	24.21
20.	Oxytetracycline Hcl	Kg	21.1.92	765.00	827.00	8.10
21.	Oxytetracycline Amphoteric	Kg	-do-	914.00	997.00	9.08
22.	Tetracycline Hcl	Kg	-do-	1095.00	1212.00	10.68
23.	Ampicillin annydrous	Kg	24.2.92	2631.00	3341.00	26.99
24.	Demethyl Chloro Tetracycline Hcl	Kg	25.3.92	2770.00	2980.00	7.58
25.	Amoxycillin Trihydrate	Kg	13.4.92	2649.00	2922.00	10.31
26.	Ampicillin Trihydrate	Kg	-do-	2216.00	2516.00	13.54
27.	Streptomycin Sulphate	Kg	7.5.92	1315.00	1392.00	5.06

Sl.No	Name of the Bulk Durg	Unit	Date	Earlier price	Revised Price	%age Increase
1	2	3	4	5	6	7
28.	Potassium Penicillin G	BU.	26.5.92	830.00	866.00	6.75
29.	Sodium Penicillin G	BU.	-do-	1481.00	1573.00	6.21
30.	Tetracycline Hcl	Kg	16.6.92	1212.00	1294.00	6.77
31.	Benzathine Pencillin G	Kg	-do-	2673.00	2817.00	5.39
32.	Procaïn Penicillin G	BU.	16.6.92	1308.00	1446.00	10.55
33.	Potassium Penicillin G II	BU.	23.6.92	935.00	1317.00	46.63
34.	Streptomycin Sulphate	Kg	6.7.92	1392.00	1457.00	4.67
35.	Potassium Penicillin G 1st Crystals	BU.	-do-	886.00	933.00	5.30
36.	Sodium Penicillin G IP	BU.	-do-	1573.00	1664.00	5.76
37.	Procaïn Penicillin G	BU.	-do-	1446.00	1525.00	5.06
38.	Benzathine Penicillin G	Kg.	17.7.92	2817.00	3020.00	7.21
39.	Ampicillin Anahydrous	Kg.	27.7.92	3341.00	3599.00	7.72
40.	Ampicillin Sodium Sterile	Kg.	-do-	3653.00	4898.00	34.08

Sl.No	Name of the Bulk Drug	Unit	Date	Earlier price	Revised Price	%age Increase
1	2	3	4	5	6	7
41.	Amozycillin Trihydrate	Kg.	-do-	2922.00	32.16.00	10.06
42.	Cloxacillin (Sodium Oral Grade)	Kg.	-do-	2597.00	3206.00	23.45
43.	Ampicillin Tryhydrate	Kg.	-do-	2516.00	3098.00	23.13
44.	cephalexin Monohydrate	Kg.	30.7.92	5311.00	611.00	15.16
45.	Cloxacillin Sodium Sterile	Kg.	6.8.92		4265.00	
46.	Doxycycline	Kg.	20.8.92	4968.00	5416.00	9.02
47.	Chloramphenicol Power	Kg.	9.9.92	1300.00	1528.00	17.54
48.	potassium Penicillin G 1st Crystal	BU.	18.11.92	932.00	1021.00	9.43
49.	Sodium Penicillin G	BU	-do-	1664.00	1790.00	7.57
50.	Tetracycline Hcl	Kg.	23.11.92	1297.00	1363.00	8.33
51.	Procain Penicillin G	Bu.	-do-	1525.00	1661.00	8.92
52.	Streptomycin Sulphate	Kg.	-do-	1457.00	1654.00	27.25

Sl.No	Name of the Bulk Durg	Unit	Date	Earlier price	Revised Price	%age Increase
1	2	3	4	5	6	7
53.	Rifampicin	Kg.	30.8.91	3850.00	5201.00	20.02
54.	-do-	Kg.	24.1.92	5201.00	4946.00	(-)2.5
55.	-do	Kg.	4.8.92	4946.00	5795.00	28.66

[Translation]

Rice Export

3808. SHRI VISHWESHWAR BHAGAT:
SHRI SHRAVAN KUMAR PATEL:

Will the PRIME MINISTER be pleased to state:

(a) whether rice has been identified as one of the thirty items in India for export thrust;

(b) if so, the annual target growth of rice exports over the next three years and the actual exports of rice during 1991 and 1992, so far; and

(c) the names of the countries to which it is to be exported along with the quantity and rate thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) Rice exports during 1990-91 and 1991-92 have been of the value of Rs. 476.05 crores and Rs. 473.40 crores. Annual target growth of rice exports over the next three years has not been fixed. It may be mentioned that export of basmati rice is freely allowed whereas in the case of non-basmati rice Government has to keep in view the requirement of the domestic consumers and the crop situation while fixing the target for the year.

(c) Rice is exported mainly to U.K. and other countries in Europe, to Gulf countries and to Malaysia etc. The Minimum Export price (MEP) fixed by Government for basmati rice is currently US\$ 555/PMT and for non-basmati rice US\$ 275 PMT. Government has not fixed any quantitative ceiling for

export of rice to various countries during 1992-93.

National Policy on P.D.S.

3809. SHRI MADAN LAL KHURANA:
SHRI N.J. RATHVA:

Will the PRIME MINISTER be pleased to state;

(a) whether the Government propose to frame a policy on national level for Public Distribution System;

(b) if so, the time by which it is likely to be framed; and

(c) the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). At the 14th meeting of the Advisory Council on Public Distribution System (PDS) held in July, 1992, the State Governments/UT Administrations expressed the view that the benefits of the PDS should be made available only to the needy deserving sections of the population and requested the Central Government that a National Policy in this regard should be evolved.

No specific time frame can be given as the new Policy has to be evolved after extensive consultations and discussions with the State Governments/UT Administrations.

Gautam Buddah Wine

3810. SHRI CHETAN P.S. CHAUHAN:
SHRI MOHAN SINGH
(DEORIA):

SHRI HARI KISHORE SINGH:
SHRI YASHWANTRAO PATIL:

Will the PRIME MINISTER be pleased to state:

(a) whether any letter has been received from the Maha-Bodhi Society of Sri Lanka regarding manufacture and marketing of Gautam Buddah Wine by an Indian company;

(b) if so, the details thereof and the action taken by the Government in the matter;

(c) whether the Government of Sri Lanka has taken up this matter with the Government;

(d) if so, the details thereof;

(e) whether this wine is being marketed in Japan by the Indian Company; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (f). The President of the Maha Bodhi Society of Sri Lanka wrote to our High Commissioner in Colombo regarding the use of Gautam Buddha's name and picture for the label of a liquor manufactured by an Indian company and requested that the label be withdrawn. This matter was also taken up with the Government by the Government of Sri Lanka, through the Sri Lankan High Commission in India. The matter was referred to the Ministries of Commerce and Industry for making investigations.

Ministry of Industry have informed us that the permission to use the said label, which had been given to the Indian company by Government of Maharashtra for export of their product to Japan, has now been withdrawn.

[English]

Development of Central Himalayan Region

3811. SHRI RAM SINGH KASHWAN:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government propose to constitute a Central Authority for the co-ordination of development of Central Himalayan Region; and

(b) if so, the time by which the above authority is likely to be constituted?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) There is no proposal at present to constitute a Central Authority for coordination of development of Central Himalayan Region. There is however a proposal under consideration for the creation of an Eco-Development Authority for the Himalayan Region.

(b) Does not arise.
[Translation]

Water Supply Schemes

3812. SHRIMATIKESHARBAISONAJI KRISH SAGAR: Will the PRIME MINISTER be pleased to state:

(a) the number of water supply schemes in rural areas received by the Union Government and the number of those which have been approved, State-wise; and

(b) the time by which the remaining schemes are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) The information relating to the number of water supply schemes in rural areas re-

ceived during 1992-93 by the Union Govt. and the number of those which have been approved, State-wise, is given in the statement.

(b) the reaction of the Central Govt. for the remaining schemes is likely to be conveyed to the concerned States within a period of six weeks.

STATEMENT

Sl.No	State	Number of Scheme			Remarks
		Received	Approved		
1	2	3	4	5	
1.	Andhra Pradesh	24	2		
2.	Gujarat	1	-		
3.	Maharashtra	1	-		
4.	Meghalaya	19	19		
5.	Mizoram	2	2		
6.	Rajasthan	589	281		**
7.	Sikkim	4	-		
8.	Uttar Pradesh	97	30		One scheme returned for technical clarifications. The balance 66 are under technical scrutiny.
9.	Tamil Nadu	2	-		
10.	West Bengal	17	-		The State Govt. was requested to provide certain details/ technical clarifications which are still awaited.

** The State Govt. was informed that the remaining 308 schemes may be treated as having been returned for the reason that the cost of the schemes already approved is much more than the annual allocation under ARWSP. Further schemes can be cleared only after most of the on-going schemes are completed and the liability is brought down to within 1.5 times of the annual allocation.

Note: The remaining schemes are under technical scrutiny. No scheme was received from any other State/U.T.

DWCRA in U.P. and Gujarat

**3813. SHRI ARJUN SINGH YADAV:
SHRI KASHIRAM RANA:**

Will the PRIME MINISTER be pleased to state:

(a) the number of districts in Uttar Pradesh and Gujarat where DWCRA schemes have been introduced;

(b) the details of the work done in these districts during the last year; and

(c) the names of the districts in Uttar Pradesh and Gujarat where the Government propose to launch these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) The number of districts where the Development of Women and Children in Rural Areas (DWCRA) has been started till 1992-93 is 38 in Uttar Pradesh and 13 in Gujarat.

(b)	1991-92	No. Of Groups formed	No. of members benefitted	Expenditure (in lakh)
Uttar Pradesh	1345	50199	119.39	
Gujarat	552	7679	67.39	

(c) No district has been sanctioned so far for Uttar Pradesh during the year 1992-93 since the proposals were received recently. The names of the districts in Gujarat where the Government of India has sanctioned these schemes during the year 1992-93 are Sabarkanta and Vadodra.

[English]

Bilateral Assistance to Independent States of Erstwhile Soviet Union

3814. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have offered its expertise in training citizens from Russia and other independent States of the erstwhile Soviet Union in management and other fields;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to help the newly independent states of the erstwhile Soviet Union in various fields?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b) Yes, Sir. The Government have extended the Indian Technical and Economic Cooperation (ITEC) Programme, which provides, inter alia, training facilities for nationals of partner countries, to Russia and other independent states of the erstwhile Soviet Union from financial year 1991-92. During the last financial year, 54 nationals from these Republics were trained in the fields of Diplomacy, Banking, Foreign Trade and Entrepreneurship and Business Development, at leading Indian institutions in these fields.

During the current financial year, 13 Diplomats from the independent states of the erstwhile Soviet Union have already been trained at the Foreign Service Institute run by the Ministry of External Affairs. Furthermore, 18 nationals from these republics are being trained at the Indian Institute of Foreign Trade in an ongoing Programme on Foreign Trade Management. Besides, 24 Bankers from these countries, are expected to attend a Management Programme on Banking and Finance at the National Institute of Bank Management, Pune, commencing in December, 1992.

(c) With extension of the Indian Technical and Economic Cooperation (ITEC) Programme to the independent states of the erstwhile Soviet Union, the Republic can avail of facilities under ITEC, like deputation of Indian Experts, and Consultancy Services in various Techno-economic fields. The Programme also provides for conducting feasibility studies and establishing pilot projects. The Republic of Kyrgyzstan has already availed of Indian expertise in the fields of Agriculture and Banking. Requests for deputation of experts from Turkmenistan and Uzbekistan are being processed at present.

Standing Committees of Voluntary Agencies

3815. SHRI ANANTRAO DESHMUKH: Will the PRIME MINISTER be pleased to state:

(a) whether some departments which had initially agreed to set up standing committees of voluntary Agencies for monitoring the grievance redressal performance of their field offices have later failed to set up such committees;

(b) if so, the details thereof and reasons therefor;

(c) whether the Government have issued any guidelines for involving only genuine and reputed voluntary Agencies therefor; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). In response to advice given by the Department of Administrative Reforms and Public Grievances in December, 1985 to involve voluntary organisations for revitalisation of the administration, the Ministries/Departments of Agriculture & Cooperation, Coal, Commerce, Civil Aviation, Defence, Fertilizers, Information & Broadcasting, Labour, Petroleum and Natural Gas, Railways, Revenue and Textiles had said that they thought that they would benefit from an institutionalised interaction with voluntary agencies. Standing Committees of Voluntary organisation have not been set up by these Ministries/Departments. However, a few of them like the Ministries/Departments of Defence, Labour, Railways, Coal, associate non-official bodies in some of their activities. A few others on reconsideration have felt that there is little or no scope for involvement of voluntary agencies in the work being done by them.

(c) and (d). Yes, Sir. Ministries/Departments of the Government of India have been advised by the Department of Administrative Reforms voluntary agencies which are active and dedicated and are of a representative and non-partisan character.

Import of Goods from Foreign Countries by State Governments

3816. SHRI M.V.V.S. MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have

permitted some State Governments to import goods independently;

(b) if so, the names of the States and items allowed to be imported ; and

(c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Under the Export and Import Policy for 1992-97, import of all items is allowed freely by all persons including State Governments, except to the extent they are regulated by the provisions of this, policy or any other law for the time being in force. However, import licences have been issued to the State Governments for import of aircrafts, helicopters, their spares etc. which are in the Negative List of Imports.

Implementation of World Bank Aided Integrated Rural Water Supply and Sanitation Programme In Karnataka

3817. SHRIMATI CHANDRA PRABHA URS: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to implement Rs. 35 Crores World Bank aided integrated rural water supply and environmental sanitation programme in Karnataka;

(b) if so, the number of villages to be covered under the proposed project;

(c) whether the World Bank team has made a final appraisal; and

(d) if so, the time by which the above project is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a)

and (b). There is an integrated water supply and Sanitation project for 1000 villages in 10 districts of Karnataka at an estimated cost of Rs. 343 crores to be implemented with World Bank assistance.

(c) No, Sir.

(d) Does not arise.

[Translation]

Indian in Gulf Countries

3818. SHRI CHITUBHAI GAMIT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have held/propose to have any talk with the Gulf countries regarding conditions of Indians residing in these countries;

(b) if so, the details thereof, country-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) to (c). Government of India and our Embassies in the Gulf countries are in constant touch with the Governments in Gulf countries for improving condition of Indians in the respective countries. All possible steps are taken to help Indian nationals facing any consular problems in these countries.

Gas Leakage in IPCL Cracker Complex

3819. SHRI ASHT BHUJA PRASAD SHUKLA:

Will the PRIME MINISTER be pleased to state:

(a) whether the report of Dr. Meselkar Inquiry Committee set up to inquire into the

incident of ethylene gas leakage on November 5, 1990 in the gas cracker complex of the IPCL in Maharashtra has since been received; and

(b) If so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (DR. CHINTA MOHAN): (a) Yes, Sir.

(b) The report submitted by the Committee is under Examination.

[English]

Representation from Employees of IDPL

3820. SHRI HARI KISHORE SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any representation from the employees Union of Indian Drugs and Pharmaceutical Limited, Muzaffarpur; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (DR. CHINTA MOHAN): (a) Yes, Sir.

(b) It has been urged upon the Government not to separate Muzaffarpur Plant from Indian Drugs & pharmaceuticals Limited. It has also been urged upon the Government that the plant should be revived. IDPL has been declared as a Sick Industrial Company by the Board for Industrial and Financial Reconstruction under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. A Revival Package has been prepared. All relevant aspects including the points made out by the employees' Union of

IDPL Muzaffarpur will be taken into account before a decision on the revival package is reached.

Monitoring Cell at Bangalore

3821. SHRI V. DHANANJAYAKUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to shift the Monitoring Cell set up at Bangalore under the Department of Non-Conventional Energy Sources to Hyderabad.

(b) if so, the reasons therefor;

(c) whether there is any proposal to upgrade the Monitoring cell into a Regional Office; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) to (d). With a view to effectively monitoring the New and Renewable Sources of Energy (NRSE) Programmes, it has been decided to restructure and re-organise the field monitoring set-up under the Ministry of Non-Conventional Energy sources. Under the re-organised structure, the Monitoring Cells, including the one at Bangalore, have been abolished and the number of Regional Offices has been increased from six to eight. The Regional Office of Ministry of Non-Conventional Energy Sources at Hyderabad (Andhra Pradesh) shall continue to carry out its various designated duties relating to monitoring of programmes undertaken with Central assistance in Karnataka State and other promotional and liaison activities with the State Government and its nodal implemental agencies.

[Translation]

Economy Measures

3822. SHRI HARI KEWAL PRASAD: Will the PRIME MINISTER be pleased to state:

(a) the details of the economy measures adopted by the Ministry of External Affairs to reduce the expenditure; and

(b) the amount saved so far adopting the said measures?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) The Ministry has adopted a wide range of economy measures.

(b) It would be difficult to quantify the amount so far saved, as the economy measures are a mix of expenditure control as well as reappropriation of saving for the purpose of meeting the expenditure on the new missions, established in response to the rapidly changing geo-political scenario.

[English]

Generation of Power Through Solar Energy

3823. SHRI SURYA NARAYAN YADAV: Will the PRIME MINISTER be pleased to state:

(a) the target fixed and achieved for the generation of power through solar energy during the current year;

(b) whether the Government propose to set up more solar power plants in Bihar, and Uttar Pradesh; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE

MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) Under the solar photovoltaic demonstration and utilisation programme, photovoltaic systems of aggregate capacity of 200 KW including village level power plants have been envisaged for the current year. Upto October, 1992, systems with a total capacity of about 90 KW have been installed during the current year.

(b) and (c). Four village-level solar power plants are currently under installation in Uttar Pradesh. The Ministry of Non-Conventional Energy Sources has given approval for the setting up of two small village-level power plants with a total capacity of 5 KW in Bihar during the current year. Sites for these power plants are being identified by Bihar Renewable Energy Development Agency.

Purchase of Tobacco by S.T.C.

3824. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the State Trading Corporation has purchased FCV tobacco during the last crop year; and

(b) if so, the organisations from which tobacco was purchased and the quantity thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). STC has not procured any tobacco from the growers directly. STC had signed an export contract for 240 MT FCV tobacco for supply to Moscow and the agreed delivery period was April-June, 1992. The goods are ready but the LC has still not been opened. The quantity of 240 MT has been arranged

from the following three suppliers of Guntur:-

- (i) M/s. Tobacco Enterprises
- (ii) M/s. Deccan Tobacco Enterprises.
- (iii) M/s. Sundaram Tobacco.

[Translation]

Cess on Export of Alcohol

3825. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Uttar Pradesh for imposing cess/duty on the export of alcohol:

(b) if so, the action taken in this regard:

(c) the details thereof; and

(d) if not, the reasons therefor and the time by which the clearance is likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (DR. CHINTA MOHAN): (a) yes, Sir.

(b) to (d). The State Government has been informed that under the existing fiscal scheme the products exported are not normally subjected to any internal levies as it would be detrimental to efforts to develop exports from India.

Economy Measures

3826. SHRI LAL BABU RAI: Will the PRIME MINISTER be pleased to state:

(a) the details of the economy measures taken by his Ministry during the last one year

to reduce the expenditure; and

(b) the amount saved so far through these measures?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) During the last one year, several economy measures viz. abolition of posts, winding up of certain offices, surrender of telephone lines, cut in the consumption of petrol etc. were taken by the Ministry of Industry.

(b) An amount of Rs. 440 lakhs approximately has been saved so far through these measures.

[English]

Delicensing of Industries

3827. SHRI LOKANATH CHOUDHURY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to delicense some more industries in non priority areas;

(b) if so, the details of these industries;

(c) whether delicensing of these non-priority industries is likely to be at the cost of other economically important industries; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) No, Sir.

(b) to (d). Do not arise.

[Translation]

IAS/IPS on Deputation

3828. SHRI VILASRAO
N A G N A T H R A O
GUNDEWAR:
SHRI SARAT CHANDRA
PATTANAYAK:
SHRI SHANKERSIN H
VAGHELA:
SHRI CHANDRESH PATEL:

Will the PRIME MINISTER be pleased to state:

(a) the details of IAS/IPS officers, with designations, on deputation with the Centre

at present, the date since when they have been working and their cadre State; and

(b) the officers who are working at extended tenure?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Information in respect of IAS officers may be seen at Statement 'A'. Information in respect of I.A.S. officers on extended tenure may please be seen at statement 'B'. Information in respect of IPS officers for both parts (a) and (b) of the Question is not readily available. The same would be collected and laid on the table of the House.

STATEMENT-A

Cadre wise list IAS Officers serving at the Centre in various Ministries/Departments as on 1.12.1992.

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
1.	A.C. Ray	IAS (RR) AM; 59	14/01/87	Chairman/Person	D/Surface Trapt.
2.	A.K. Saikia	IAS (RR) AM; 60	4.07.88	Adviser	Planning Commn.
3.	A. Bhattacharya	IAS (RR) AM; 62	26.05.86	Addl. Secretary	D/Envrnmnt & Forst
4.	C.D. Tripathi	IAS (RR) AM; 62	23.07.90	Addl. Secretary	M/Urban Dev.
5.	R.V. Pillai	IAS (RR) AM; 62	31.12.90	Addl. Secretary	M/Urban Dev.
6.	Bhaskar Barua	IAS (RR) AM; 63	8.06.92	CH Vig Ofr	D/Steel
7.	K.K. Sinha	IAS (RR) AM; 63	23.09.88	Addl. Secretary	D/Telecommun
8.	M.P. Bezbaruah	IAS (RR) AM; 64	17.08.90	Minister- High Comm	M/Commerce

Sl.No	Name	Service Cadre:AR	Dt. Centre	Designation	Posting
1	2	3	4	5	6
9.	N.N. Mookerjee	IAS (RR) AM; 64	17.07.90	Joint Secretary	Banking Div-Dea
10.	B.P. Singh	IAS (RR) AM; 64	1.09.92	Joint Secretary	M/Home Affairs
11.	R.P. Sinha	IAS (RR) AM; 65	12.11.98	Joint Secretary	M/Welfare
12.	U.S. Jafa	IAS (RR) AM; 65	26.04.90	Complsry Waitg	M/Welfare
13.	Rangan Dutta	IAS (RR) AM; 66	20.08.85	Joint Secretary	D/ Defence
14.	Vinay Kohli	IAS (RR) AM; 66	15.06.92	Joint Secretary	D/Chem & Petroche
15.	P.K. Bora	IAS (RR) AM; 66	3.10.89	Chairman/Person	M/Commerce
16.	M.S. Pangley	IAS (EC/SSC) AM; 66	20.06.91	Managing Dir.	M/Textiles
17.	C.N.S. Nair	IAS (RR) AM; 67	11.02.85	Sr. Directg STF	D/Defence

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
18.	S.K. Purkayastha	IAS (RR) AM; 69	6.08.92	Addl. Secretary	UPSC
19.	A. Saitia	IAS (RR) AM; 71	9.03.92	Joint Secretary	D/ Agri & Coop
20.	Rana Banerji	IAS (RR) AM; 72	18.02.80	Director	Cabinet Sectt
21.	A.K. Arora	IAS (RR) AM; 74	24.08.87	Director	D/Persnl & Trg
22.	Samir Chatterje	IAS (RR) AM; 76	1.01.92	Private SEcy	D/Coal
23.	A.D. Singh	IAS (RR) AM; 76	13.05.91	Director	M/Commerce
24.	S. Chatterjee	IAS (RR) AM; 76	18.12.89	Director	PM Office
25.	Naba Kumar Das	IAS (RR) AM; 76	10.04.91	On Foreign Trg	M/Textiles
26.	J.M. Mauskar	IAS (RR) AM; 77	30.12.88	Director	M/Commerce
27.	Sharad Gupta	IAS (RR) AM; 77	15.01.88	Director	M/Petroleum & N

<i>Sl.No</i>	<i>Name</i>	<i>Service Cadre, Alt</i>	<i>Dt. Centre</i>	<i>Designation</i>	<i>Posting</i>
1	2	3	4	5	6
28.	S.K. Srivastava	IAS (RR) AM; 78	18.05.89	Director	D/Indust Devp
29.	H.M. Cairae	IAS (RR) AM; 78	7.06.90	Dy. Secy	M/Home Affairs
30.	Neeraj Parsad	IAS (RR) AM; 78	6.11.89	Director	Banking Div-Dea
31.	O.P. Agarwal	IAS (RR) AM; 79	31.05.91	Dy. Secy	M/Commerce
32.	U.K. Pipersenia	IAS (RR) AM; 80	13.07.92	Dy. Secy	M/Home Affairs
33.	K.D. Tripathi	IAS (RR) AM; 80	16.11.89	Dy. Secy	D/Rural Dev
34.	S. Mediratta	IAS (RR) AM; 81	15.07.90	Dy Director	D/Persnl & Trg
35.	A.K. Srivastava	IAS (RR) AM; 81	24.02.92	Secretary	Election Commn
36.	N.C. Dutta	IAS (SCS) AM; 81	9.02.90	Dir Census	M/Home Affairs

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
37.	J.P. Prakash	IAS (RR) AM; 82	3.03.92	Dy. Secy	D/Education
38.	J.P. Meena	IAS (RR) AM; 83	19.08.92	Member Secy	M/Textiles
39.	L.K. Barua	IAS (SCS) AM; 83	16.07.91	Ch REgl Excutive	M/Commerce
40.	K.V. Eapen	IAS (RR) AM; 84	3.03.92	Under Secretary	M/Tourism
41.	N.K. Das	IAS (SCS) AM; 84	.03.91	Chairman & MD	D/Power
42.	Salleesh	IAS (RR) AM; 85	18.07.98	Under Secretary	D/Admn Ref & P
43.	R. Rajamani	IAS (RR) AP; 59	18.11.85	Secretary	D/Envirmt & Forst
44.	K.S.R. Murthy	IAS (RR) AP; 59	25.05.92	Secretary	M/Welfare
45.	S.V. Giri	IAS (RR) AP; 60	14.08.90	Secretary	D/Education

Sl.No	Name	Service Cadre,Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
46.	S.v. Subramaniyan	IAS (RR) AP; 61	29.01.83	Chairman/Person	D/Surface Trapt
47.	T.N.R. Rao	IAS (RR) AP; 61	26.10.82	Secretary	D/Petroleum & NG
48.	K.J. Reddy	IAS (RR) AP; 61	29.05.87	Spl. Secy	D/Eco Affairs
49.	B.N. Yugandhar	IAS (RR) AP; 62	26.05.88	Director	Lbsnaa - DP & T
50.	K.R. Venugopal	IAS (RR) AP; 62	8.10.84	Addl. Secretary	PM Office
51.	N.K. Suroya	IAS (RR) AP; 62	8.08.88	Dir Cenl	D/Rural Dev
52.	M. Gopalakrishna	IAS (RR) AP; 62	2.08.90	Addl. Secretary	D/Mines
53.	Y.U. Reddy	IAS (RR) AP; 64	4.04.90	Joint Secretary	D/Eco Affairs
54.	P.L.S. Reddy	IAS (RR) AP; 64	31.05.90	Secretary	D/COM Affairs

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
55.	D.M. De Rebello	IAS (RR) AP; 64	14.07.88	Joint Secretary	D/Education
56.	G.P. Rao	IAS (EC/SSC) AP; 65	14.07.88	Joint Secretary	M/Commerce
57.	E.A.S. Sarma	IAS (RR) AP; 65	27.08.90	Adviser	Planning Commn
58.	K. Kosal Ram	IAS (RR) AP; 65	27.10.89	Jt. Secy & Fa	D/Coal
59.	R.V.V. Ayyar	IAS (RR) AP; 66	27.08.90	Joint Secretary	D/Education
60.	S. Narayanan	IAS (RR) AP; 66	15.06.90	Joint Secretary	M/Textiles
61.	P.V.R.K. Prasad	IAS (RR) AP; 66	16/05/88	Joint Secretary	PM Office
62.	Sathi Nair	IAS (RR) AP; 66	25.06/89	Joint Secretary	D/Civil Suplies
63.	Lalit Mathur	IAS (RR) AP; 68	10.09/87	Dy Dir. General	D/Rural Dev.

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
73.	K. Sujatha Rao	IAS (RR) AP; 74	1.10.88	Director	M/Health & Fam Wel
74.	Asha Murty	IAS (RR) AP; 74	14.09.89	Director	M/Tourism
75.	B.S. Parsheera	IAS (RR) AP; 74	5.01.88	Director	D/Envrnmt & Forst
76.	R. Chandrasekhar	IAS (RR) AP; 75	15.04.91	Director	M/Commerce
77.	Pankaj Dwivedi	IAS (RR) AP; 75	7.04.87	Director	M/Welfare
78.	Urmila Subbarao	IAS (RR) AP; 75	13.06.88	On Foreign Trg	M/Defence
79.	Minnie Mathew	IAS (RR) AP; 76	7.09.89	Secretary	D/Industr Devp
80.	M Shafiqzaman	IAS (RR) AP; 77	21.08.89	Dir Census	M/Home Affairs

Sl.No	Name	Service Cadre, Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
81.	G. Sudhir	IAS (RR) AP; 77	27.01.89	On Foreign Trg	M/Textiles
82.	I.V. Subba Rao	IAS (RR) AP; 79	20.08.92	Private SEcy	D/Chem & Petroche
83.	C.V.S.K. Sarma	IAS (RR) AP; 80	18.06.90	Dy. Secy	M/Home Affairs
84.	C.R. Biswal	IAS (RR) AP; 81	30.05.91	Sr. REgl. Mgr	D/Food
85.	Asutosh Mishra	IAS (RR) AP; 81	20.07.92	Excutive Dir	M/Commerce
86.	G. Lata K Rao	IAS (RR) AP; 82	10.04.92	Dy. Secy	D/Rural Dev
87.	M. Nagarjuna	IAS (RR) AP; 82	30.03.92	Private SEcy	D/Rural Dev
88.	S.K. Joshi	IAS (RR) AP; 64	11.01.91	Under Secretary	M/Envmt & Forest

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
89.	Suresh Kumar	IAS (RR) BH; 57	11.01.86	Secretary	D/Industrl Devp
90.	K.N.A. Nareswaran	IAS (RR) BH; 58	15.02.82	Chairman/Person	M/Civil Aviatn
91.	B.B. Sahay	IAS (RR) BH; 58	3.05.91	Secretary	Cabinet Sectt
92.	K.S. Singh	IAS (RR) BH; 58	21.09.84	Dir Genl	D/Culture
93.	S.V. Sharan	IAS (RR) BH; 59	5.04.91	Adviser	M/Home Affairs
94.	A.R. Bandopadhyay	IAS (RR) BH; 61	6.03.89	On Leave	D/Admn Ref & Pg
95.	A.K. Basak	IAS (RR) BH; 61	10.09.85	Spl Secy	Planning Commn
96.	TCAS. Ramanujan	IAS (RR) BH; 61	7.08.92	Dir Genl	D/Rural Dev.
97.	J.M. Lyndoh	IAS (RR) BH; 61	17.09.92	Addl. Secretary	D/Agri & Coop

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
98.	Anwarul Hoda	IAS (RR) BH; 62	14.01.85	Addl. Secretary	M/Commerce
99.	R.K. Sinha	IAS (RR) BH; 62	11.07.86	Addl. Secretary	D/Education
100.	B.K. Singh	IAS (RR) BH; 62	1.11.90	Addl. Secretary	D/Coal
101.	B.P. Verma	IAS (RR) BH; 62	11.03.86	Addl. Secretary	D/Eco Affairs
102.	S.P. Jakhnwal	IAS (RR) BH; 63	2.03.89	Vice Chairman	M/Urban Dev.
103.	M.A. Singh	IAS (RR) BH; 64	22.05.89	Joint Secretary	D/Eco Affairs
104.	B.B. Lal	IAS (RR) BH; 65	4.01.90	Executive Dir	D/Fertilizers
105.	C.K. Basu	IAS (ES/SSC) BH; 65	3.06.91	Joint Secretary	M/Food Pro Ind.
106.	N.K. Sinha	IAS (RR) BH; 66	26.03.90	Joint Secretary	PM Office

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
107.	Krishna Singh	IAS (RR) BH; 66	24.06.87	Joint Secretary	D/Personl & Trg
108.	M.L. Majumdar	IAS (RR) BH; 66	28.08.89	Joint Secretary	D/Mines
109.	Matti S. Sinha	IAS (RR) BH; 66	30.07.90	Joint Secretary	D/Agri & Coop
110.	G.P. Krishnan	IAS (RR) BH; 67	2.06.88	Chairman/Person	D/Surface Trapt
111.	D.S. Mukhopadhyay	IAS (RR) BH; 67	1.06.90	Joint Secretary	D/Education
112.	B.N. Jha	IAS (RR) BH; 67	19.10.92	Joint Secretary	M/Home Affairs
113.	K.R. Paul	IAS (RR) BH; 68	8.08.89	Joint Secretary	D/Electronics
114.	Rca. Jain	IAS (RR) BH; 68	26.09.88	Joint Secretary	D/Agri & Coop
115.	J.K. Dutta	IAS (EC/SSC) BH; 70	26.04.91	Genl Manager	M/Textiles

Sl.No	Name	Service Cadre/Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
116.	A. Ghosh	IAS (RR) BH; 71	224.08.92	Joint Secretary	M/Labour
117.	K.D. Sinha	IAS (RR) BH; 72	7.06.88	Director	D/Defence
118.	T. Nandakumar	IAS (RR) BH; 72	7.06.88	Chairman/Person	M/Commerce
119.	P.N. Narayanan	IAS (RR) BH; 73	4.12.89	Joint Secretary	Cabinet Sectt
120.	Anup Mukerji	IAS (RR) BH; 74	18.08.92	Private Secy	D/Industl Devp
121.	Anp Sinha	IAS (RR) BH; 74	19.06.89	Professor	D/Persnl & Trg
122.	Surinder Sidhoo	IAS (RR) BH; 74	1.08.90	Deputy Director	M/Health & Fam W.
123.	Deepak Gupta	IAS (RR) BH; 74	21.11.89	On Foreign Trg	D/Industl Devp
124.	S. Jalaja	IAS (RR) BH; 74	27.08.89	Professor	Lbsnaa - Dp & T

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
125.	A.K. Upadhyay	IAS (RR) BH; 75	18.12.89	Director	President Sectt
126.	B.K. Sinha	IAS (RR) BH; 75	5.07.90	Director	D/Rural Dev
127.	Raj Kumar Singh	IAS (RR) BH; 75	12.03.91	Director	M/Defence
128.	Navin Kumar	IAS (RR) BH; 75	2.02.88	Director	D/Eco Affairs
129.	Neelam Nath	IAS (RR) BH; 75	10.09.92	Director	D/Eco Affairs
130.	K.C. Saha	IAS (RR) BH; 75	14.05.87	On Foreign T	Election Commn
131.	Narendra Bhagat	IAS (RR) BH; 75	29.01.92	Director	D/Coal
132.	U.K. Sinha	IAS (RR) BH; 76	10.04.91	Dy Edn Adviser	D/Education
133.	Asok Kumar Basu	IAS (RR) BH; 76	25.06.90	Director	D/Education

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
134.	S.K. Sharma	IAS (RR) BH; 76	18.09.92	Director	D/Youth Af & Sport
135.	Mukhtiar Singh	IAS (RR) BH; 76	1.06.90	Private Secy	M/Welfare
136.	K.C. Misra	IAS (RR) BH; 77	5.07.90	Private Secy	M/Finance
137.	Madan Mohan Jha	IAS (RR) BH; 77	17.08.89	Jt Reg Genl	M/Home Affairs
138.	K.K. Pandey	IAS (RR) BH; 77	10.05.91	Director	M/Envrnt & Forest
139.	B.B. Sivastava	IAS (RR) BH; 78	15.06.92	Dy Fin Adviser	M/Defence
140.	S.K. Majumdar	IAS (RR) BH; 78	1.04.91	Director	D/Edpenditure
141.	U.K. Sangma	IAS (RR) BH; 78	19.06.89	Deputy Director	M/Heith & Farr: Wel
142.	Debasish Gupta	IAS (RR) BH; 78	1.03.91	Director	M/Textiles

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
143.	A.K. Sarkar	IAS (RR) BH; 78	9.03.89	Jt Dev Commr	D/Steel
144.	B. Bhamathi	IAS (RR) BH; 79	16.11.90	Director	M/Welfare
145.	P.K. Pattanaik	IAS (RR) BH; 80	13.12.90	Dy Secy	M.Urban Dev
146.	Amita Paul	IAS (RR) BH; 90	8.04.92	Dy Secy	M/Welfare
147.	Jayant Dasgupta	IAS (RR) BH; 81	7.09.92	Dy Secy	M/Textiles
148.	B.P. Sharma	IAS (RR) BH; 81	16.10.82	Dy Secy	Cabinet Sectt
149.	J.S. Burjia	IAS (RR) BH;	21.10.92 81	Dy Secy	M/Home Affairs
150.	Rajeev Kumar	IAS (RR) BH; 84	12.02.90	Under Secretary	D/Envrmt & Forst
151.	N. Vittal	IAS (RR) GJ; 60	20.04.88	Secretary	D/Electronics

Sl.No	Name	Service Cadre, Alt	Di. Centre	5	6
152.	Moosa Raza	IAS (RR) GJ; 60	17.04.90	Secretary	D/Steel
153.	M.S. Dayal	IAS (RR) GJ; 61	17.10.90	Spl. Secy	D/Agril & Coop
154.	G. Sundaram	IAS (RR) GJ; 62	10.03.88	Addl. Secretary	M/Commerce
155.	K.A. Varadan	IAS (RR) GJ; 62	23.05.86	Addl. Secretary	M/I & B
156.	Arun Sinha	IAS (RR) GJ; 62	1.06.87	Addl Secretary	D/Justics
157.	Annie Prasad	IAS (RR) GJ; 63	29.05.92	Membrery Secy	D/Women & Child D
158.	J.A. Chowdhuary	IAS (RR) GJ; 65	26.11.92	Director	D/ Revenue
159.	Akhilesh Prasad	IAS (RR) GJ; 65	1.11.89	Dy Dir General	D/ Rural Dev
160.	Dipankar Basu	IAS (RR) GJ; 66	1.08.88	Joint Secretary	M/Defence

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
161.	A.K. Muthally	IAS (RR) GJ; 66	3.03.87	On Training	D/Culture
162.	C.K. Koshy	IAS (RR) GJ; 68	28.06.91	Excutive Dir	D/Atomic Energy
163.	A.M. Bhardwaj	IAS (EC/SSC) GJ; 69	6.06.90	Joint Scretary	D/Civil Aviata
164.	K. George Joseph	IAS (RR) GJ; 72	29.09.92	Chairman/Persor.	D/SSI Ag RI Ind
165.	Avinash Kumar	IAS (RR) GJ; 72	22.06.87	On Study Leave	
166.	C.L. Fernandez	IAS (RR) GJ; 73	14.09.89	Director	M/Petroleum & N
167.	G.L. Bhagat	IAS (RR) GJ; 74	1.01.91	Chairman/Person	M/Surface Trpt
168.	J.S. Rana	IAS (RR) GJ; 75	17.07.91	Private SEcy	D/Rural Dev
169.	B.K. Sinna	IAS (RR) GJ; 75	31.10.88	Regl. Director	M/Tourism

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
170.	R.S. Saxena	IAS (RR) GJ; 78	23.08.89	Director	D/Atomic Energy
171.	S.R. Rao	IAS (RR) GJ; 78	27.09.89	Dy Ch Executive	D/Atomic Energy
172.	Chaman Kumar	IAS (RR) GJ; 78	11.10.89	Director	D/Chem & Petroche
173.	C.I. Joy	IAS (RR) GJ; 79	24.07.92	Dy Secy	M/Home Affairs
174.	Gauri Kumar	IAS (RR) GJ; 79	19.01.90	Dy Secy	D/Eco Affairs
175.	R. Banerji	IAS (RR) GJ; 79	9.06.89	Dy SEcy	M/urban Dev
176.	Rajesh Kishore	IAS (RR) GJ; 80	17.12.90	Dy Secy	D/Women & Child D
177.	D.K. Rao	IAS (RR) GJ; 80	15.05.91	Chairman/Persons	D/Surface Trapt
178.	N.R. Varsani	IAS (SCS) GJ; 80	4.12.89	Director	M/Home Affairs

Sl.No	Name	Service Cadre;Alt	Di. Centre	Designation	Posting
1	2	3	4	5	6
179.	Amarjit Singh	IAS (RR) GJ; 82	16.06.92	Dy Secy	D/Health
180.	M.M.S. Srivastava	IAS (RR) HP; 62	9.04.86	Member	D/Eco Affairs
181.	S.M. Kanwar	IAS (RR) HP; 62	26.08.92	Managing Dir	M/Welfare
182.	M.Krishan Kaw	IAS (RR) HP; 64	2.04.90	Joint Secretary	D/Del Prod & Su
183.	A.K. Goswami	IAS (RR) HP; 66	10.07.89	Joint Secretary	M/Commerce
184.	Harsh Gupta	IAS (RR) HP; 66	11.11.91	Ch Gen Mgr	M/Commerce
185.	Arvind Kaul	IAS (RR) HP; 68	1.10.87	Joint Secretary	D/Civil Suplies
186.	Sarita Prasad	IAS (RR) HP; 69	31.05.91	Joint Secretary	D/Persnl & Trg
187.	Ajay Prasad	IAS (RR) HP; 69	22.07.07.91	JT-Secy.Commr	M/Textiles

SI.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
185.	Prem Singh Rana	IAS (RR) HP; 70	2.05.90	Joint Secretary	D/Revenue
189.	Renu Sahni Dhar	IAS (RR) HP; 70	22.06.87	On Trg-India M/Tourism	
190.	A.K. Mohapatra	IAS (RR) HP; 71	25.06.92	Joint Secretary	D/Heavy Industry
191.	Swatantra Singh	IAS (RR) HP; 72	22.01.90	Director	M/I & B
192.	C. Balakrishnan	IAS (RR) HP; 74	14.08.92	Private Secy	M/Planning
193.	Rajwant Sandhu	IAS (RR) HP; 75	16.06.88	Director	D/Defence
194.	Avay Shukla	IAS (RR) HP; 75	22.01.90	Director	D/Coal
195.	Sutanu Behuria	IAS (RR) HP; 76	22.04.87	Assistance Centre-F. Post	
196.	Harinder Hira	IAS (RR) HP; 76	8.04.91	Secretary	Election Commn

Sl.No	Name	Service Cadre; Ait	Dt. Centre	Designation	Posting
1	2	3	4	5	6
197.	Sudripta Roy	IAS (RR) HP; 78	9.10.92	Commissioner	M/Water Res
198.	S. Padamnabhan	IAS (SCS) HP; 78	13.07.90	Regional Offr	M/I & B
199.	Lalji Siingha	IAS (SCS) HP; 80	21.03.91	Dy. SEcy	M/Defence
200.	S. Nigam	IAS (SCS) HP; 80	1.06.91	JT C.C. I & E	D/Commerce
201.	H.S. Atwal	IAS (SCS) HP; 80	10.08.89	Dir Census	M/Home Affairs
202.	Vikram Malhotra	IAS (RR) HP; 83	3.07.89	Under Secretary	M/Food Pro Ind
203.	Mira Seth	IAS (RR) HY; 58	19.09.85	Secretary	D/Women & Child C
204.	M.C Gupta	IAS (RR) HY; 60	24.03.92	O S D	D/Eco Affairs
205.	Tirlochan Singh	IAS (RR) HY; 63	26.08.92	Addl. Secretary	D/Food

Sl.No	Name	Service Cadre/Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
206.	U.S. Allawadi	IAS (RR) HY; 64	6.11.89	Joint Secretary	M/Home Affairs
207.	Ashok Pahwa	IAS (RR) HY; 65	30.11.87	Joint Secretary	M/ Welfare
208.	Vishnu Bhagwan	IAS (RR) HY; 65	29.08.88	Minister	D/Agri & Coop
209.	P.R. kaushik	IAS (EC/SSC) HY; 66	19.07.89	Joint Secretary	M/Textiles
210.	Komal Anand	IAS (RR) HY; 68	31.05.91	Joint Secretary	D/Culture
211.	Meenaxi A Chdry	IAS (RR) HY; 69	7.03.90	Joint Secretary	D/Women & Child D
212.	S.Y. Qurashi	IAS (RR) HY; 71	20.03.92	Joint Secretary	D/Youth AI & Sport
213.	Ranjit Issar	IAS (RR) HY; 72	2.04.91	Joint Secretary	D/Envrnmt& Forst
214.	Promilla Issar	IAS (RR) HY; 72	2.07.92	Joint Secretary	M/Food Pro Ind

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
215.	Naseem Ahmad	IAS (RR) HY; 72	9.07.90	Joint Secretary	D/Fertilizers
216.	B. Prashad	IAS (RR) HY; 72	20.06.91	Zonal Manager	D/food
217.	Anil Razdan	IAS (RR) HY; 73	2.06.89	Director	D/Atomic Energy
218.	Harjit S Anand	IAS (RR) HY; 73	12.06.89	Director	M/Urban Dev
219.	Rajni Razdan	IAS (RR) HY; 73	13.03.91	Joint SEcretary	M/Prog Implamnth
220.	Umesh Nanda	IAS (RR) HY; 74	1.11.90	Director	M/Welfare
221.	G. Prasan Kumar	IAS (RR) HY; 75	1.04.90	Excutive Dir	M/Petroleum & N
222.	N. Bala Baskar	IAS (RR) HY; 75	11.12.90	Director	D/Civil Supliesw
223.	Anita chaudhary	IAS (RR) HY; 76	7.08.92	Private Secy	D/Waste land De

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
224.	Raj Kamal Singh	IAS (RR) HY; 76	17.06.92	Director	M/I & B
225.	L.S.M. salins	IAS (RR) HY; 76	16.06.89	Addl. Dev. Commr	M/Textiles
226.	Mt. Tayal	IAS (RR) HY; 76	15.10.92	Director	D/Expenditure
227.	Ram K Ranga	IAS (RR) HY; 76	19.09.92	Sr. Reg. Mgr	D/Food
228.	P. Desikacher	IAS (RR) HY; 79	19.11.90	Dy Secy	M/Home Affairs
229.	Madhusudn Prasad	IAS (RR) HY; 81	18.06.92	Dy Secy	D/Eco Affairs
230.	M.P. Khosla	IAS (RR) JK; 62	3.04.91	Secretary	D/Eco Affairs
231.	S.S. Rizvi	IAS (RR) JK; 65	22.03.90	Joint Secretary	D/Envrntmt & Forst
232.	Ashok Kumar	IAS (RR) JK; 65	3.10.89	Joint Secretary	M/Commerce

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
233.	I.S. Malhi	IAS (EC/SSC) JK; 66	9.10.91	Joint Secretary	D/Agri & Coop
234.	W. Habi bullah	IAS (RR) JK; 68	13.06.91	Joint Secretary	Cabinet SEctt
235.	H.L. Kadal Bajju	IAS (RR) JK; 68	8.11.91	Devl Commr	M/Commerce
236.	M.S. Pandit	IAS (RR) JK; 69	3.09.90	Joint Secretary	M/Welfare
237.	G.D. Wadhwa	IAS (RR) JK; 72	19.05.89	Director	D/Rural Dev
238.	E.N. Murthy	IAS (RR) JK; 73	28.04.89	Joint Secretary	D/Industl Devo
239.	S.V. Bhawe	IAS (RR) JK; 73	26.02.88	Sr.Dy.sir	LBSNAA - Dp & T
240.	S.P. Kazal	IAS (RR) JK; 73	2.12.88	Director	D/Expenditure
241.	S.M. Desalphine	IAS (RR) JK; 74	1.07.89	Director	Cabinet Sectt

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
242.	S.S. Kapur	IAS (RR) JK; 74	29.05.89	Director	M/Health & Fam Wel
243.	A.S. Sidhu	IAS (RR) JK; 75	14.02.92	Director	M/Home Affairs
244.	S.L. Bhat	IAS (RR) JK; 75	17.06.91	Director	M/Home Affairs
245.	Arun Kumar	IAS (RR) JK; 76	2.01.89	Dy Secy	D/Nonconunl Eng
246.	Sonali Kumar	IAS (RR) JK; 79	2.01.89	Dy Secy	M/Welfare
247.	M.Dandapani	IAS (RR) KL; 58	1.06.87	Member	D/Eco Affairs
248.	P.G. Mural Idharan	IAS (RR) KL; 58	18.08.86	Secretary	D/Ah & Dairying
249.	S. Gopalan	IAS (RR) KL; 60	14.10.87	Secretary	M/Labour
250.	Sarala Gopalan	IAS (RR) KL; 63	1.07.87	Secretary	D/Eco Affairs

Sl.No	Name	Service Cadre,Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
251.	S. Varadachary	IAS (RR) KL: 64	10.10.88	Joint S.Ecretary	D/Eco Affairs
252	K.Srinivasan	IAS (RR) KL: 65	30.09.91	Joint Secretary	D/Eco Affairs
253.	R.C. Choudhury	IAS (EC/SSC) KL: 65	18.01.89	Joint Secretary	D/Agri & Coop
254.	J. Lalithambika	IAS (RR) KL: 66	19.07.90	Chairman/Person	M/Commerce
255.	C.T. Sukumaran	IAS (RR) KL: 70	16.11.89	Chairman/Person	M/Commerce
256.	G.K. Pillai	IAS (RR) KL: 72	30.05.88	Director	D/Surface Trapt
257.	Vinod Rai	IAS (RR) KL: 72	21.07.92	Joint Secretary	M/Defence
258.	P K. Sivanandan	IAS (RR) KL: 72	5.07.91	Joint Secretary	D/Rural Dev
259.	Sudha Pillai	IAS (RR) KL: 72	16.06.88	Joint Secretary	D/Com Affairs

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
260.	V. Vijayachandren	IAS (SCS) KL; 73	18.09.89	Devl Commr	M/Commerce
261.	Ram Singh	IAS (RR) KL; 75	16.01.89	Director	M/Welfare
262.	S. Sundreshan	IAS (RR) KL; 76	2.03.88	Jt. Chief Contr	M/Commerce
263.	Sushil K Bhatia	IAS (RR) KL; 76	15.07.88	Director	D/Pub Enterp
264.	S. Chatterjee	IAS (RR) KL; 76	7.01.88	Princl Scit Ofr	D/Bio-Technology
265.	K. Jose Cyriac	IAS (RR) KL; 77	5.05.88	Director	D/Defence
266.	Ajoy Chudhuri	IAS (RR) KL; 77	25.02.88	Director	M/Home Affaris
267.	S. Prabhakaran	IAS (RR) KL; 78	7.05.90	Executive Dir	M/Commerce
268.	K.J. Alphons	IAS (RR) KL; 79	1.01.92	Commissioner	D/Urban Dev

Sl.No	Name	Service Cadre,Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
269.	N.M. Samuel	IAS (SCS) KL; 79	30.06.89	Dir Census	M/Home Affairs
270.	Amitabh Kant	IAS (RR) KL; 80		Private Secy	M/Home Affairs
271.	G. Elias	IAS (RR) KL; 82	4.01.90	On Foreign Trg	D/Industl Devp
272.	Alok Sheel	IAS (RR) KL; 82	10.09.90	Dy. Secy	D/Home Affairs
273.	A.K. Dubey	IAS (RR) KL; 82	3.01.92	Dy. Secy	D/ Rural DEV.
274.	A. Sundararajan	IAS (RR) KL; 82	2.04.90	On Foreign Trg	M/Defence
275.	Thomas Mathew	IAS (RR) KL; 83	24.03.88	Private Secy	M/ petroleum & n
276.	A. Bhattacharaya	IAS (RR) KL; 83	30.11.90	Under secretary	M/Defence
277.	Anand Kumar	IAS (RR) KL; 84	11.06.92	Private Secy	M/Home Affairs

Sl.No	Name	Service Cadre;Alt	DI. Centre	4	5	6	Posting
1	2	3	4	5	6		
276.	K. Soni Gupta	IAS (RR) KL; 85	13.01.91	Under Secretary	Under Secretary	D/ Persnl & Trg	
279.	Inder Jit Singh	IAS (RR) KL; 85	14.01.91	Under Secretary	Under Secretary	D/Education	
280.	M.S. Narayanan	IAS (RR) KN; 57	21.09.92	Member	Member	D/Eco Affairs	
281.	Zafar Saifullah	IAS (RR) KN 58	1.08.91	Secretary	Secretary	M/Home Affairs	
282.	G.a. Narayan	IAS (RR) KN; 59	1.02.85	Chairman & M.D	Chairman & M.D	M/Commerce	
283.	A.M.r. Moses	IAS (RR) KN; 59	15.04.86	Secretary	Secretary	Cabinet Sectt	
284.	V. Krishnan	IAS (RR) KN; 60	13.08.84	Secretary	Secretary	D/Mines	
285.	C. Noronha	IAS (RR) KN; 62	13.06.90	Member Secy	Member Secy	M/Urban Dev	
286.	B.R. Prabhakara	IAS (RR) KN; 63	17.07.92	Addl Secretary	Addl Secretary	D/Atomic Energy	

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
287.	P.P. Prabhu	IAS (RR) KN; 64.	29.06.90	Chairman/Peisons	M/commerce
288.	Achala Moulik	IAS (RR) KN; 64	18.06.90	Ch Execut Offr	D/Culture
289.	K.K. Misra	IAS (RR) KN; 67	18.06.89	Joint Secretary	D/Coal
290.	S.S.M. Sundram	IAS (RR) KN; 69	31.07.89	Member Secy	M/Rural Dev
291.	P.S.S. Thomas	IAS (RR) KN; 69	7.07.89	Member Secy	M/ Textiles
292.	Bijoy Kumar Das	IAS (RR) KN; 69	12.06.89	Joint Secretary	Cabinet Sectt
293.	S.K. Das	IAS (RR) KN; 70	2.07.90	Joint Secretary	D/Space
294.	Abhay Prakash	IAS (RR) KN; 70	31.07.89	Joint Secretary	M/Water Res
295.	P.J. Nayak	IAS (RR) KN; 71	2.07.90	Joint Secretary	D/Eco Affairs

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
296.	P.B. Mahishi	IAS (RR) KN; 72	5.01.91	Excutive Dir	M/Welfare
297.	Neerja Rajkumar	IAS (RR) KN; 72	19.07.89	Dir Genl	M/Textiles
298.	F. Rajkumar	IAS (RR) KN; 72	1.03.89	Joint Secretary	M/Petroleum & n
299.	B. Dass Negi	IAS (RR) KN; 73	26.04.89	Director	D/Civil Supplies
300.	A. Ramaswamy	IAS (RR) KN; 74	10.07.89	Director	D/supply
301.	Mrs Murthy	IAS (RR) KN; 76	5.04.91	Controller	D/Space
302.	Sobha Nambisan	IAS (RR) KN; 76	1.12.89	Dir Census	M/Home Affairs
303.	P. Vijayan	IAS (RR) KN; 76	19.01.89	Director	D/Surface Trapt
304.	Sudhir Kumar	IAS (RR) KN; 77	15.11.88	Director	D/Eco Affairs

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
305.	Sudhir Krishna	IAS (RR) KN; 77	18.04.90	Deputy Director	Lbsnaa - Dp & T
306.	B.A. Coutinho	IAS (RR) KN; 77	1.02.90	On Foreign Trg	Planning Commn
307.	C.S. Suranjana	IAS (RR) KN; 77	9.04.90	Secretary	M/Commerce
308.	d. thangaraj	IAS (RR) KN; 77	13.08.90	Director	D/Women & Child D
309.	K.M. shivakumar	IAS (RR) KN; 78	27.03.89	Chief Mktg Offr	M/Commerce
310.	R. Srikumar	IAS (RR) KN; 78	27.02.91	Genl Manager	M/Textiles
311.	L. Venkatachalam	IAS (RR) KN; 78	16.08.90	Director	D/Steel
312.	A. Prakash Joshi	IAS (RR) KN; 78	9.04.90	Director	M/Defence
313.	R Nath Shastri	IAS (RR) KN; 78	11.07.91	Private Secy	D/petroleum & ng

SLNo	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
314.	L. V. Nagarajan	IAS (RR) KN; 79	16.06.89	Executive Dir	M/Textiles
315.	Pradeep Puri	IAS (RR) KN; 79	18.04.91	Dy Secy	D/Eco Affairs
316.	Tapan Senapati	IAS (RR) KN; 79	29.12.89	Dir Census	M/Home Affairs
317.	U.P. Balgar	IAS (RR) KN; 80	8.07.91	Dy Edn Adviser	D/Education
318.	U. Tripathy	IAS (RR) KN; 80	31.05.90	Dy Secy	M/Petroleum & n
319.	S.C. Khuntia	IAS (RR) KN; 82	6.07.92	Private Secy	D/Agri & Coop
320.	R. Ramaseshan	IAS (RR) KN; 82	28.10.92	Dy Secy	D/Electronics
321.	G. Gurucharan	IAS (RR) KN; 82	6.03.92	Dy Secy	D/Agri & Coop
322.	M.N.U. Shankar	IAS (RR) KN; 82	11.09.91	Dy Secy	D persnl & Trg

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
323.	G.V. Krishna Rau	IAS (RR) KN; 82	19.08.91	Land Dev Oftr	M/Urban Dev
324.	Arvind G Risbud	IAS (SCS) KN; 82	14.07.92	Dy Secy	M/Labour
325.	T.r. Raghunandan	IAS (RR) KN; 83	9.07.92	Director	M/Commerce
326.	K.P. Krishhan	IAS (RR) KN; 83	2.08.91	Private Secy	M/Pers PG & pen:;
327.	J.D. Seelam	IAS (RR) KN; 84	17.07.92	Private Secy	M.Railways
328.	R. chidambaram	IAS (RR) KN; 85	22.08.91	Private Secy	M/I & B
329.	S. rajgopal	IAS (RR) MH; 57	1.02.82	Cabinet Secy	Cabinet Scet
330.	N. Raghunathan	IAS (RR) MH; 59	28.05.86	Secretary	Planning Commn
331.	M.D. Godbole	IAS (RR) MH; 59	26.12.89	Secretary	M/Home Affairs

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
332.	N.R. Ranganathan	IAS (RR) MH; 60	10.06.87	Secretary	D/Persnl & Trg
333.	M.R. Kolhatkar	IAS (RR) MH; 60	25.0987	Adviser	Planning Comm
334.	B.N. Bhagwat	IAS (RR) MH; 61	1.05.85	Secretary	D/Youth Af & Sport
335.	d.K. Afzulpurkar	IAS (RR) MH; 62	4.09.90	Addl Secratry	D/Atomic Energy
336.	S.P. Upasani	IAS (RR) MH; 62	13.02.90	Chairman/Person	D/Com Affairs
337.	C.K. Modi	IAS (RR) MH; 62	15.05.90	Devl Commr	M/Industry
338.	P. Abraham	IAS (RR) MH; 62	19.08.91	Addl. Secretary	M/defence
339.	K. Rajan	IAS (RR) MH; 63	11.05.89	Adviser	M/Planning
340.	P.R. Dasgupta	IAS (RR) MH; 63	22.07.92	Project Dir	M/Health & Fam Wel

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
341.	Y.L. Rajwade	IAS (RR) MH; 64	24.06.91	Secretary	D/Posts
342.	V. Ranganathan	IAS (RR) MH; 65	18.01.91	Joint Secretary	D/atomic Energy
343.	B.N. Bahadur	IAS (RR) MH; 65	15.07.88	Joint Secretary	D/Civil Supplies
344.	Lalfakzuala	IAS (RR) MH; 65	30.01.89	Joint Secretary	M/Labour
345.	P.S.A. Sundaram	IAS (RR) MH; 66	13.07.88	Joint Secretary	M/Urban Dev
346.	K.C. srivastava	IAS (RR) MH; 66	23.08.98	Director	D/Agri & Coop
347.	M.P. Pinto	IAS (RR) MH; 66	16.06.86	Minister	Centre-F. Post
348.	S. Habeebullah Mi	IAS (RR) MH; 66	5.10.90	Chairman/Person	D/Civil Suplies
349.	Valluri Narayan	IAS (RR) MH; 66	13.06.89	Joint Secretary	D/Eco Affairs

Sl.No	Name	Service Cadre, Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
350.	G.S. Sandhu	IAS (RR) MH; 67	1.07.91	Joint SEcretary	M/Home Affairs
351.	K. Nalinakashan	IAS (RR) MH; 67	26.07.90	Deputy Chairman	M/Surface Tpt
352.	S. Prabhakaran	IAS (RR) MH; 67	16.10.92	Joint Secretary	D/Space
353.	Jagdlish Joshi	IAS (RR) MH; 67	1.06.88	Joint Secretary	M/Labour
354.	R.M. Premkumar	IAS (RR) MH; 68	31.06.88	Devl Commr	M/Commerce
355.	R.B. Budhiraja	IAS (RR) MH; 68	31.05.89	Joint Secretary	D/Atomic Energy
356.	Shashi Misra	IAS (RR) MH; 68	6.06.90	Executive Dir	D/Food
357.	S.V. Joshi	IAS (RR) MH; 70	5.11.90	Joint SEcretary	D/Rural Dev
358.	A.P. Sinha	IAS (RR) MH; 70	8.05.92	Pr. Commissioner	M/Urban Dev

Sl.No	Name	Service Cadre;Aft	Dt. Centre	Designation	Posting
1	2	3	4	5	6
359.	A.K. Dua	IAS (RR) MH; 71	27.11.92	Joint Secretary	D/Power
360.	Chitkala Zutshi	IAS (RR) MH; 71	14.12.88	Secretary	M/Textiles
361.	Pramod P Deo	IAS (RR) MH; 72	18.04.88	Director	D/Power
362.	R.N. Tiwari	IAS (RR) MH; 72	5.12.88	Jt C C I & E	M/Commerce
363.	R.M. Gopal	IAS (RR) MH; 72	2.12.91	Director	M/Surface Trpt
364.	U.P. Raja	IAS (RR) MH; 74	30.07.90	Private Secy	M/Defence
365.	A.K. Lakhina	IAS (RR) MH; 74	1.02.89	Export Commit	M/Commerce
366.	Leena Mehendale	IAS (RR) MH; 74	5.11.90	Director	M/Health & Fam Wel
367.	S. Gokhale	IAS (RR) MH; 74	16.07.90	Director	D/Admn Ref & Pg

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
368.	A. Ramakrishnan	IAS (RR) MH; 75	8.11.90	Regl Officer	M/I & B
369.	B.S. meena	IAS (RR) MH; 75	13.12.89	Expert	M/I & B
370.	R.R. Sinha	IAS (RR) MH; 76	10.07.91	Dy Dir General	M/Surface Trpt
371.	R.G. Bansod	IAS (R-3) MH; 76	22.03.98	On Foreign Trg	
372.	Subodh Kumar	IAS (RR) MH; 77	1.06.90	Jt Dev Commr	D/Industl Devp
373.	G.B. Pradhan	IAS (RR) MH; 77	25.06.90	Director	M/Home Affairs
374.	Ramanath Jha	IAS (RR) MH; 77	10.07.91	Director	M/Defence
375.	J.K. Banthia	IAS (RR) MH; 77	10.08.89	Dir Census	M/Home Affairs
376.	Namita G Pradhan	IAS (RR) MH; 77	2.07.90	O S D	M/ Health & Fam Wel

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
377.	Subshash S Lalla	IAS (SELECTI) MH; 77	1.02.91	Director	M/I & B
378.	J.M. Phatak	IAS (RR) MH; 78	18.06.90	Director	D/Persnl & Trg
379.	J.S. Saharia	IAS (RR) MH; 78	10.01.92	Dy. Secy	M/Home Affairs
380.	Rahul Asthana	IAS (RR) MH; 78	15.09.89	Dy. Secy	D/Mines
381.	T.F. Thekkekara	IAS (RR) MH; 78	1.06.90	Dy. Secy	D/Atomic Energy
382.	A.M. Khan	IAS (RR) MH; 79	10.02.92	Private Secy	D/Expenditure
383.	Amitabh Rajan	IAS (RR) MH; 79	18.02.92	Dy. Secy	M/Welfare
384.	V. Ramani	IAS (RR) MH; 80	5.11.90	Dy Secy	M/Petrolen & N
385.	S.S. Kshatriya	IAS (RR) MH; 80	18.06.90	Private Secy	M/Home Affairs

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
386.	Sunil Soni	IAS (RR) MH; 81	24.02.92	Dy Secy	D/Coal
387.	P.S. Meena	IAS (RR) MH; 81	26.08.91	Dy Secy	M/Welfare
388.	V.K. Jairath	IAS (RR) MH; 82	14.11.91	Dy SEcy	M/Envrnt & Forest
389.	S.P. Rajè	IAS (RR) MH; 82	27.06.91	O S D	M/Defence
390.	U. Chatterjee	IAS (RR) MH; 83	4.09.89	Dy Secy	D/Culture
391.	P.K. Lahiri	IAS (RR) MP; 59	21.07.86	O S D	D/Eco Affairs
392.	K.D. Saxena	IAS (RR) MP; 61	11.09.89	Adviser	Planning Commn
393.	M.R. Sivaraman	IAS (RR) MP; 62	1.06.87	Dir Genl	D/Civil Avatin
394.	V.K. Shunglu	IAS (RR) MP; 62	13.07.92	Addl Secretary	Cabinet SEct

Sl.No	Name	Service Cadre,Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
395.	N.R. Krishnan	IAS (RR) MP; 62	17.06.85	Addl Secretary	D/Industl Devp
396.	Samar Singh	IAS (RR) MP; 62	13.05.88	Addl. Secretary	D/Envrnmnt & Forst
397.	R.v. Gupta	IAS (RR) MP; 62	22.04.91	Addl Secretary	Banking Div.-DEa
398.	Vinay Shankar	IAS (RR) MP; 63	1.08.88	Addl Secretary	M/Envrnt & Forest
399.	Y.N. Chaturuedi	IAS (RR) MP; 64	18.02.91	Secretary	D/Education
400.	Ashok Vajpeyi	IAS (RR) MP; 65	15.06.92	Joint Secretary	D/Culture
401.	U.N. Kaul	IAS (RR) MP; 65	4.09.89	Regl Adviser	M/Commerce
402.	Gautam Venkanna	IAS (RR) MP; 65	17.10.89	Devl Commr	M/Commerce
403.	V.K. Dhali	IAS (RR) MP; 66	18.07.91	Joint Secretary	M/Home Affairs

Sl.No	Name	Service Cadre/Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
404.	Arun Bhatnagar	IAS (RR) MP; 56	3.08.92	Joint Secretary	President Sectt
405.	Vinod Vaish	IAS (RR) MP; 66	1.02.90	Joint SEcretary	D/Chem & Petroche
406.	A.K. Srivastava	IAS (RR) MP; 66	9.09.91	Joint Secretary	D/Revenue
407.	C.S. Chadha	IAS (RR) MP; 66	16.08.88	O S D	D/ocean Dev
408.	Ajal Shankar	IAS (RR) MP; 66	18.06.98	Devl Commr	M/Textiles
409.	In Srivastava	IAS (RR) MP; 66	6.11.92	Joint SEcretary	M/Home Affairs
410.	V.K. Majotra	IAS (RR) MP; 66	17.06.91	Joint Secretary	D/Chem & Petroche
411.	A.K. Gupta	IAS (RR) MP; 67	1.06.89	Joint Secretary	M/Tourism
412.	S.N. gupta	IAS (RR) MP; 68	4.06.91	Ch.Estab.Offr	M/Labour

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
413.	Arun Kshetrapal	IAS (RR) MP; 68	2.06.87	Joint Secretary	M/Envirt & Forest
414.	Atul Sinha	IAS (RR) MP; 68	9.11.92	Joint Secretary	D/Agri & Coop
415.	Shashi Jain	IAS (RR) MP; 68	6.07.90	Joint Secretary	M/Labour
416.	S.L. Narayana	IAS (RR) MP; 70	8.09.98	Joint Secretary	M/I & B
417.	S.K. Banerjee	IAS (RR) MP; 71	21.10.91	Fin Adviser	D/Education
418.	Mala Srivastava	IAS (RR) MP; 71	15.06.92	Joint Secretary	M/Defence
419.	B.K. Das	IAS (RR) MP; 72	17.03.86	Joint Secretary	M/Home Affairs
420.	S.P. Bajpai	IAS (RR) MP; 72	7.07.88	Joint Secretary	Pm Office
421.	Sundeeep Khanna	IAS (RR) MP; 72	25.06.92	Joint Secretary	M/Defence

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
422.	Anita Das	IAS (RR) MP; 72	31.03.86	Jt Secy & Fa	D/Rural Dev
423.	Ram Singh	IAS (RR) MP; 72	19.10.87	Genl Manager	D/Agri & Coop
424.	S.Mishra	IAS (RR) MP; 73	5.06.87	On Training	D/Culture
425.	Khusiram	IAS (RR) MP; 74	23.05.89	Addl Dev Commr	M/Textiles
426.	J.K. Sharma	IAS (RR) MP; 75	6.90	Director	M/I & B
427.	Avani Vaish	IAS (RR) MP; 75	5.01.88	Director	D/Envrmt & Forst
428.	Prashant Mehta	IAS (RR) MP; 75	1.11.91	Director	D/Civil Aviatn
429.	Ajoy Acharya	IAS (RR) MP; 76	5.10.87	Director	PM Office
430.	U.K. Verma	IAS (RR) MP; 76	29.06.89	On Foreign Trg	M/Human Res Dev

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
431.	A.N. Asthana	IAS (RR) MP; 76	25.09.89	On Study Leave	D/Rural Dev
432.	Malay Kumar Roy	IAS (RR) MP; 77	17.01.89	Director	D/Persnl & Trg
433.	V.P. Trivedi	IAS (RR) MP; 77	10.06.91	Director	D/Com Affairs
434.	Padamvir Singh	IAS (RR) MP; 77	15.02.91	Dy Director	D/Persnl & Trg
435.	P.J. Oommen	IAS (RR) MP; 77	2.07.90	JT C C I & E	M/Commerce
436.	Abha Asthana	IAS (RR) MP; 77	4.07.90	Director	D/Surface Trapt
437.	Amji Tandekar	IAS (RR) MP; 77	7.07.88	Director	..I/Labour
438.	T. Radhakrishnan	IAS (RR) MP; 78	6.88/90	Regl Office	M/I & B
439.	D. Singhai	IAS (RR) MP; 78	18.07.88	Director	D/Rural Dev

Sl.No	Name	Service Cadre,Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
440.	Atindra Sen	IAS (RR) MP; 78	1.08.92	Professor	Lbsnaa - Dp & T
441.	Ranjan S Katoch	IAS (RR) MP; 79	24.10.88	Tech Asst	D/Eco Affairs
442.	Bimal Julka	IAS (RR) MP; 79	30.06.89	Dy. Secy	D/Industl Devo
443.	Sunil Kumar	IAS (RR) MP; 79	15.05.89	Private Secy	M/Human Res Deup
444.	Mukesh Kacker	IAS (RR) MP; 79	1.06.89	Consultant	D/Education
445.	Loveleen Kacker	IAS (RR) MP; 79	27.09.89	Dy Secy	D/Food
446.	Anthony JC Desa	IAS (RR) MP; 80	11.11.91	Dy Secy.	M/Enurnt & Forest
447.	P.D. Meena	IAS (RR) MP; 80	16.10.92	Dy Secy	M/Commerce
448.	Amita Sharma	IAS (RR) MP; 81	30.07.91	Dy Secy	D/Education

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
449.	Aruna Sharma	IAS (RR) MP; 82	24.07.91	Registrar	D/rural Dev
450.	Rakesh Agarwal	IAS (RR) MP; 82	1.10.91	Dy Secy	M/Welfare
451.	Ajay Nath	IAS (RR) MP; 82	16.07.92	Dy Secy	D/Eco Affairs
452.	Raghav Chandra	IAS (RR) MP; 83	10.08.92	Dy SeCY	M/Commerce
453.	Sunil Tandon	IAS (RR) MT; 83	24.10.91	Private Secy	M/Finance
454.	N.P. Nawani	IAS (RR) MT; 64	24.06.88	Joint Secretary	D/Food
455.	K. Kipgen	IAS (RR) MT; 65	9.03.90	Exevutive Dir	M/Commerce
456.	B.S. Lamba	IAS (RR) MT; 68	14.06.91	Joint Secretary	M/Heith & Fam Wel
457.	V. Thulasi Das	IAS (RR) MT; 72	9.05.88	Joint Secretary	M/Defence
458.	A.P. Sharma	IAS (RR) MT; 72	19.05.89	Joint Secretary	M/Home Affairs

Sl. No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
459.	S. Naiman Oommen	IAS (RR) MT: 75	19.09.89	Controller	D/Space
460.	Sundhir Sharma	IAS (HR) MT: 73	19.09.89	Director	Cabinet Sectt
461.	Shashi prakash	IAS (RR) MT: 76	9.11.92	Director	M/Welfare
462.	D.V. Singh	IAS (RR) MT: 76	3.01.92	Director	D/Mines
463.	A.E. Ahmad	IAS (RR) MT: 76	1.10.90	Director	D/Industl DEvp
464.	Julius Sen	IAS (RR) MT: 76	4.11.91	Director	D/Youth Af & Sport
465.	Naved Masood	IAS (RR) MT: 77	17.02.91	Director	D/Education
466.	A K. Mangotra	IAS (RR) MT: 78	12.03.90	Private Secy	M/Steel & Mines
467.	Anil Misra	IAS (RR) MT: 78	25.08.88	Secretary	Lok Sabha Sectt

Sl.No	Name	Service Cadre, Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
468.	P.B.O Warjri	IAS (RR) MT; 78	15.04.91	Director	M/Home Affairs
469.	D. Prakash	IAS (RR) MT; 79	11.07.88	Commissioner	Cent Vig Commn
470.	S.K. Srivastava	IAS (RR) MT; 80	15.05.90	Private Secy	M/Health & Fam we
471.	P. Srivastava	IAS (RR) MT; 80	4.05.90	Dy Secy	D/Agri & Coop
472.	N. Kumar Jain	IAS (RR) MT; 80	16.07.90	Dy Secy	D/Eco Affairs
473.	P. Mohan Kumar	IAS (RR) MT; 81	1.11.90	Deputy Director	D/Health
474.	D. Kumar Tyagi	IAS (RR) MT; 81	16.11.90	Dy Secy	D/Mines
475.	V. Kumar Thakral	IAS (RR) MT; 82	15.07.91	Dy Secy	D/Envrntmt & Forst
476.	Mar Khan	IAS (SCS) MT; 85	1.02.90	Dir Census	M/Home Affairs

Sl.No	Name	Service Cadre, Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
477.	Binod Kumar	IAS (RR) NL; 70	3.09.90	Genl Manager	D/Power
478.	R.K. Mishra	IAS (RR) NL; 76	13.05.92	Director	M/Home Affairs
479.	Anil Kumar	IAS (RR) NL; 76	1.11.91	Director	D/Steel
480.	Arun Kumar Jain	IAS (RR) NL; 77	4.12.87	Director	D/Heavy Indstry
481.	P. Tripathy	IAS (RR) OR; 89	15.01.90	O.S.D	Cabinet Sectt
482.	Sovan Kanungo	IAS (RR) OR; 60	1.06.87	Secretary	D/Civil Aviatn
483.	R. Srinivasan	IAS (RR) OR; 60	15.07.85	Secretary	President Sectt.
484.	S.K. Lall	IAS (RR) OR; 60	29.05.85	Secretary	D/Coal
485.	D.K. Chatterjee	IAS (RR) OR; 60	9.12.87	Dir Genl	M/Commerce

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
486.	S.K. Mahapatra	IAS (RR) OR; 61	12.09.89	Secretary	M/Prog Implamnth
487.	Somnath Som	IAS (RR) OR; 61	5.03.90	Addl Secretary	D/Rural Dev
488.	P.C. Hota	IAS (RR) OR; 62	5.03.90	Addl. Secretary	M/Labour
489.	N. Mohanty	IAS (RR) OR; 62	16.02.90	Adviser	Planning Commn
490.	M.P. Modi	IAS (RR) OR; 62	21.03.91	Addl Secretary	D/Revenue
491.	S.K. Basu	IAS (RR) OR; 62	18.04.90	Adviser	Planning Commn
492.	R.K. Nayak	IAS (RR) OR; 62	7.05.91	Addl Secretary	M/Welfare
493.	L.d. Mishra	IAS (RR) OR; 64	19.08.87	On Study Leave	D/Education
494.	P. Mukhopadhyay	IAS (RR) OR; 64	26.05.89	Comsnr (Payment)	J/Pub Enterp

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
495.	P. Sarkar	IAS (RR) OR; 64	16.09.87	On Study Leave	D/Bio-Technology
496.	Sanujit Ghose	IAS (RR) OR; 64	1.09.89	Joint Secretary	D/Science & Tech
497.	S.B. Mishra	IAS (RR) OR; 65	16.04.90	Joint Secretary	D/Family Welfare
498.	S. Bandyopadhyay	IAS (RR) OR; 65	1.07.90	Joint Secretary	D/Coal
499.	A.R. Nanda	IAS (RR) OR; 65	8.09.89	Registrar Genl	M/Home Affairs
500.	Vinod Jha	IAS (RR) OR; 66	15.06.89	Secretary	C/Surface Trapt
501.	Sarita J Das	IAS (RR) OR; 66	29.07.92	Joint Secretary	D/Agri & Coop
502.	S.B. Mohapatra	IAS (RR) OR; 67	15.11.89	Joint Secretary	D/Industl Devp
503.	P.K. Mohanty	IAS (RR) OR; 67	31.05.91	Joint Secretary	M/Welfare

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
504.	K.J.S. Chattrath	IAS (RR) OR; 67	19.09.90	On Leave	D/Education
505.	D.C. Gupta	IAS (RR) OR; 67	27.0391	Joint Secretary	D/Expenditure
506.	S. Nautiyal	IAS (RR) OR; 68	1.06.90	Joint Secretary	D/Steel
507.	P.K. Hota	IAS (RR) OR; 69	14.08.89	Joint Secretary	D/Heavy Industry
508.	Livinus Kindo	IAS (RR) OR; 73	25.09.92	Ch Vig Ofr	D/Steel
509.	R.N. Bohidar	IAS (RR) OR; 74	14.12.87	Regl Director	M/Tourism
510.	Santosh Kumar	IAS (RR) OR; 74	5.01.88	On Foreign Trg	D/Yuth Af & Sport
511.	R. Rajalakshmi	IAS (RR) OR; 74	18.10.89	Director	D/Eco Affairs
512.	Gopinath Pegu	IAS (RR) OR; 75	6.11.89	private Secy	M/Food & Civ Supp

Sl.No	Name	Service Cadre,Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
513.	R.C. Misra	IAS (RR) OR; 76	10.11.89	Director	D/Coal
514.	R.N. Senapati	IAS (RR) OR; 77	25.08.89	Dir Census	M/Home Affairs
515.	Hrusikesh Panda	IAS (RR) OR; 77	31.08.89	Jt Dev Commr	M/Textiles
516.	Injeti Srinivas	IAS (RR) OR; 83	15.06.90	Private Secy	M/communication
517.	Alka Panda	IAS (RR) OR; 83	6.10.89	Dy Secy	M/I & B
518.	S.K. Bhargava	IAS (RR) OR; 84	28.02.92	Under Secretary	D/Women & child D
519.	M.S. Gill	IAS (RR) PB; 58	6.11.88	Secretary	D/Agri & Coop
520.	N.N. Vohra	IAS (RR) PB; 59	14.11.85	Secretary	M/Defence
521.	S.P. Bagla	IAS (RR) PB; 59	28.11.87	Secretary	D/Surface Trapt

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
522.	Usha Vohra	IAS (RR) PB; 60	11.06.86	Secretary	D/Family Welfare
523.	S.L. Kapur	IAS (RR) PB; 60	24.01.91	Secretary	M/Food Pro Ind
524.	Tejendra Khanna	IAS (RR) PB; 61	25.05.92	SEcretary	D/Food
525.	K.S. Bains	IAS (RR) PB; 61	24.08.81	Chairman & Md	Banking Div-Dea
526.	G.K. Balakrishnan	IAS (RR) PB; 61	12.02.90	Excutive Dir	D/Eco Affairs
527.	A.C. Sen	IAS (RR) PB; 62	9.05.91	Addl Secy & Fa	M/Steel & Mines
528.	Tka Kutti Nair	IAS (RR) PB; 63	8/92	Addl Secretary	D/Waste Land De
529.	Dinesh Chandra	IAS (RR) PB; 64	23.11.89	Joint Secretary	Banking Div-Dea
530.	Jnl Srivastava	IAS (RR) PB; 66	8.12.88	Managing Dir	D/Agri & Coop

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
531.	Bhagat Singh	IAS (RR) PB;	13.10.89	Joint Secretary	D/Arri & Coop
532.	K.R. Nair	IAS (RR) PB; 67	3.05.92	Textile Commr	M/Textiles
533.	Naranjan Singh	IAS (RR) PB; 67	25.05.92	Joint Secretary	D/Agri & Coop
534.	Jai Singh Gill	IAS (RR) PB; 68	6.08.90	Joint Secretary	M/Commerce
535.	G. Patnaik	IAS (RR) PB; 69	1.05.91	Chairman/Person	D/Commerce
536.	Amitabha Pande	IAS (RR) PB; 71	31.05.90	Joint Secretary	D/Defence.
537.	S.C. Aganwal	IAS (RR) PB; 75	22.07.87	Director	PM Office
538.	RPS Pawar	IAS (RR) PB; 75		Director	M/Urban Dev
539.	Sujata Dass	IAS (RR) PB; 78	10.10.88	Director	D/Rural Dev

Sl.No	Name	Service Cadre,Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
540.	V.C. Pande	IAS (RR) RJ; 55	12.04.82	Secretary	M/Home Affairs
541.	R.L. Misra	IAS (RR) RJ; 58	17.07.85	Secretary	D/Health
542.	A.V. Ganesan	IAS (RR) RJ; 59	20.10.86	Secretary	M/Commerce
543.	Ashim Chatterji	IAS (RR) RJ; 60	11.09.89	Adviser	Planning Commn
544.	B.K. Zutshi	IAS (RR) RJ; 61	17.10.86	Ambassador	Centre F Post
545.	D.R. Mehta	IAS (RR) RJ; 61	10.07.89	Dy Governor	Banking Div-Dea
546.	I.G. Jhingran	IAS (RR) RJ; 61	5.04.89	Addl. Secretary	M/Commerce
547.	O.P. Behari	IAS (RR) RJ; 66	16.09.80	Adviser	D/Rural Dev
548.	B.L. Sharma	IAS (EC/SSC) RJ; 66	10.10.91	Joint Secretary	M/Textiles

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
549.	Pawan Chopra	IAS (RR) RJ; 67	28.08.89	Joint Secretary	D/Health
550.	N.S. Sisodia	IAS (RR) RJ; 68	18.11.88	Joint Secretary	D/Defence
551.	R.K. Nair	IAS (RR) RJ; 68	21.08.89	Joint Secretary	D/Power
552.	Chitra Chopra	IAS (RR) RJ; 69	30.04.90	Joint Secretary	D/Revenue
553.	P. Thakur	IAS (RR) RJ; 70	28.08.90	Joint Secretary	D/Education
554.	M.K. Khanna	IAS (RR) RJ; 74	30.10.87	Director	D/Rural Dev
555.	Mina Ahuja	IAS (RR) RJ; 76		On Leave	M/Water Res
556.	Rajiv Sharma	IAS (RR) RJ; 76	1.09.89	Director	D/Eco Affairs
557.	K.S. Nay	IAS (RR) RJ; 76	18.06.90	Private Secy	D/Agri & Coop

Sl.No	Name	Service Cadre, Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
558.	Sangita Gairola	IAS (RR) RJ; 77	8.02.89	Dy Secy	D/Agri & Coop
559.	Manohar Lal	IAS (RR) RJ; 77	18.07.89	Director	D/chem & Petroche
560.	Rajiv Mehrishi	IAS (RR) RJ; 78	8.09.88	Director	D/Petroleum & Ng
561.	A. Bahuguna	IAS (RR) RJ; 78	22.05.89	Director	M/Textiles
?	Sukhdeep Brar	IAS (RR) RJ; 79	4.02.88	First Secy	D/Eco Affairs
	Sudhir Bhargava	IAS (RR) RJ; 78	13.05.89	Director	M/Textiles
564.	Pankaj	IAS (RR) RJ; 79	18.07.88	On Foreign Trg	D/Power
565.	A. Mukhopadhaya	IAS (RR) RJ; 80	9.07.91	Dy Secy	M/Defence
566.	S.S. Agarwal	IAS (RR) RJ; 80	21.11.90	Dy Secy	M/Welfare

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
567.	Atul Kr Gupta	IAS (RR) RJ; 80	19.10.92	Dy Secy	D/Heavy Indstry
568	V.S Sisodia	IAS (SCS) RJ; 80	24.10.89	Dir Census	M/Home Affairs
569.	Gurjot Kaur	IAS (RR) RJ; 81	11.08.92	Dy Secy	Planning Commn
570.	Seema Bahuguna	IAS (RR) RJ; 83	14.09.89	Dy Secy	D/Defence
571.	Alok Rawat	IAS (RR) SK; 77	12.03.92	Director	M/Surface Trpt
572.	R.S. Shresta	IAS (SCS) SK; 77	5.03.90	Dir Census	M. Home Affairs
573.	Rajesh Aggarwal	IAS (RR) SK; 83	16.01.89	Dy. Secy	D/Family Welfare
574.	M.M. Rajendran	IAS (RR) TN; 57	19.04.91	Secretary	D/Paramntry Aff
575.	K.P.G. Krishnan	IAS (RR) TN; 58	23.12.81	Finance Secy	M/Finance

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
576.	P.B. Krishnaswamy	IAS (RR) TN; 58	23.11.87	Secretary	D/Fertilizers
577.	L.M. Menezes	IAS (RR) TN; 59	3.09.90	Secretary	M/Home Affairs
578.	K. Venkatesan	IAS (RR) TN; 60	1.10.90	Secretary	D/Expenditure
579.	K.A. Nambiar	IAS (RR) TN; 61	15.02.90	Addl. Secretary	D/Defence
580.	C.Ramachandran	IAS (RR) TN; 63	7.12.87	Addl. Secy & Fa	D/Industrl DEvo
581.	S. Parthasarathy	IAS (RR) TN; 65		On Training	D/Agrt & Coop
582.	K. Dharmarajan	IAS (RR) TN; 66	2.06.89	Joint Secretary	M/urban Dev
583.	A. Joshi	IAS (EC/SSC) TN; 66	25.10.89	Joint Secretary	D/Surface Trapt
584.	Rathi Vinay Jha	IAS (RR) TN; 67	12.10.87	Executive Dir	M/Textiles

Sl.No	Name	Service Cadre/Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
585.	V. Lakshmi Ratan	IAS (RR) TN; 67	17.07.92	Joint Secretary	D/persnl & Trg
586.	Yasmin Ahmed	IAS (RR) TN; 70	8.10.90	Devl Commr	M/Commerce
587.	L.K. Tripathy	IAS (RR) TN; 71	17.02.92	Secretary	D/Education
588.	S.S. Nair	IAS (RR) TN; 73	13.07.89	Director	D/Agri & Corp
589.	M.M. Nambiar	IAS (RR) TN; 74	14.05.87	Director	M/Commerce
590.	Lalita Kumar	IAS (RR) TN; 74	7.12.89	Director	D/Defence
591.	B. Singh	IAS (RR) TN; 75	31.10.86	Director	D/Agri & Coop
592.	K.S. Sripathi	IAS (RR) TN; 75	4.10.89	Director	M/urban Dev
593.	Rajiv Wallia	IAS (RR) TN; 75	9.10.87	O.S.D.	Cabinet Sectt

Sl.No	Name	Service Cadre/Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
594.	R. Gopalan	IAS (RR) TN; 75	28.07.88	Private Secy	D/Fertilizers
595.	R.K. Sharma	IAS (RR) TN; 76	4.11.91	Jt Dev Commr	M/Textiles
596.	M.Sarangi	IAS (t+R) TN; 77	6.06.90	Director	D/Power
597.	A. Bhattacharya	IAS (RR) TN; 77	10.05.90	Adviser	M/Commece
598.	Dipak Jain	IAS (RR) TN; 78	15.09.89	On Foreign Trg	
599.	M.F. Farooqui	IAS (RR) TN; 78	26.12.89	private Secy	M/Science & Tech
600.	K. Sampathkumar	IAS (SCS) TN; 79	16.10.89	Dir Census	M/Home Affairs
601.	V. Harinarain	IAS (RR) TN; 80	1.07.91	Ch Regl Excutive	M/Commerce
602.	A.K. Gupta	IAS (RR) TN; 81	8.06.90	Director	M/Industry

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
603.	C.P. Singh	IAS (RR) TN; 81	16.05.90	Dy Secy	D/Persnl & Trg
604.	Sanwat Ram	IAS (RR) TN; 81	14.05.90	Dy Secy	M/Welfare
605.	G.S. Pizada	IAS (RR) TN; 81	4.04.89	Dy Secy	M/Welfare
606.	S. Kapoor	IAS (RR) TN; 83	1.06.90	On Foreign Trg	D/Admn Ref & Pg
607.	Madhukar Gupta	IAS (RR) TN; 85	7.08.90	Under Secretary	D/Com Affairs
608.	Mahesh Prasad	IAS (RR) UP; 57	29.09.86	Chairman & Md	M/Commerce
609.	Manik Wadhvani	IAS (RR) UP; 58	23.04.92	Director	D/Persnl & Trg
610.	R.K. Bhargava	IAS (RR) UP; 58	12.12.90	Secretary	M/Urban Dev
611.	U.P. Sawhney	IAS (RR) UP; 58	3.06.86	Member	D/Eco Affairs

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
612.	Ashok chandra	IAS (RR) UP; 59	14.07.83	Secretary	M/I & B
613.	Surendra Singh	IAS (RR) UP; 59	21.12.90	Secretary	D/heavy Indstry
614.	N.S. choudhary	IAS (RR) UP; 59	15.07.83	Secretary	D/Civil Suplies
615.	I.M. Sahai	IAS (RR) UP; 59	6.09.91	Chairman & MD	D/Power
616.	R. Vasudevan	IAS (RR) UP; 59	29.04.81	Secretary	D/Power
617.	B.K. Goswami	IAS (RR) UP; 60	11.06.87	Secretary	M/Tourism
618.	Dr. J.P. Singh	IAS (RR) UP; 61	29.12.86	SPL Secy	D/Power
619.	T.S.R. Subramanian	IAS (RR) UP; 61	25.05.92	Secretary	M/Textiles
620.	J.C. Pant	IAS (RR) UP; 61	13.02.90	SPL Secy	D/Agri & Coop

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
621.	Yogesh Chandra	IAS (RR) UP; 62	9.05.97	Dir Genl	M/ Tourism
622.	Mata Prasad	IAS (RR) UP; 62	23.06.97	EO & Addl Secy	D/persnl & TRG
623.	V.K. Channa	IAS (RR) UP; 63	21.05.83	Tech Assnt	Centre-F. Post
624.	Kamal Pande	IAS (RR) UP; 65	8.03.89	Joint Secretary	D/Eco Affairs
625.	Jagdish Khattar	IAS (RR) UP; 65	16.05.88	Joint Secretary	D/Steel
626.	V.N. Anand	IAS (RR) UP; 65	11.07.88	Joint Secretary	D/Heavy Industry
627.	Divakar Dev	IAS (RR) UP; 66	15.07.92	Joint Secretary	Cabinet SEctt
628.	S.K. Tripathi	IAS (RR) UP; 66	20.06.90	Joint Secretary	D/Food
629.	A.P. Varma	IAS (RR) UP; 66	22.07.91	Dean	M/Labour

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
630.	Devi Dayal	IAS (RR) UP; 66	8.09.92	Joint Secretary	M/Petroleum & N
631.	D.K. Mittal	IAS (RR) UP; 67	19.08.88	Joint Secretary	D/Non Convnl Eng
632.	A.P. Singh	IAS (RR) UP; 67	16.05.91	Joint Secretary	D/Industl Devp
633.	R.R. Shah	IAS (RR) UP; 67	24.06.91	Joint Secretary	M/Home Affairs
634.	A.V. Singh	IAS (RR) UP; 67	8.09.92	Joint Secretary	D/Def Prod & Su
635.	D.S. Bagga	IAS (RR) UP; 67	12.10.87	Dy Elect Commr	Election Commn
636.	G. Ganesh	IAS (RR) UP; 67	26.06.91	Jt Secy & Fa	M/Home Affairs
637.	V.K. Dewan	IAS (EC/SSC) UP; 67	24.04.89	Joint Secretary	D/Power
638.	S.C. Tripathi	IAS (RR) UP; 68	13.10.86	Minister	Centre-F Post

Sl.No	Name	Service Cadre;Ait	Dt. Centre	Designation	Posting
1	2	3	4	5	6
639.	Brijesh Kumar	IAS (RR) UP; 68	29.07.92	Joint Secretary	D/Civil Aviatn
640.	V.K. Mittal	IAS (RR) UP; 68	5.10.88	Joint Secretary	D/Agrl & Coop
641.	Uma Pillai	IAS (RR) UP; 68	8.12.87	Joint Secretary	D/Women & Child D
642.	Kamal Taori	IAS (RR) UP; 68	31.05.90	Ch Execut Offr	D/Industl Devo
643.	Neena Ranjan	IAS (RR) UP; 69	31.05.91	Joint Secretary	D/Yuth Af & Spjot
644.	R.M. Sethi	IAS (RR) UP; 70	7.07.89	Joint Secretary	D/Agrl & Coop
645.	Ravi Mathur	IAS (RR) UP; 70	6.07.87	Devl Commr	M/Textiles
646.	P. Jyote Rao	IAS (RR) UP; 70	31.07.91	Joint Secretary	D/Rural Dev
647.	Madhukar gupta	IAS (RR) UP; 71	14.07.92	Joint Secretary	M/Home Affairs

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
648.	T.G. Joseph	IAS (RR) UP; 71	9.01.90	Joint Secretary	D/Envrmt & Forst
649.	Mukul Sanwal	IAS (RR) UP; 71	2.04.90	Joint Secretary	M/Envmt & Forest
650.	Dilip Kumar	IAS (RR) UP; 72	25.07.91	Joint Secretary	D/Sci et Indl Re
651.	Pratima Dayal	IAS (RR) UP; 72	15.07.88	Joint Secretary	D/Agri & Coop
652.	Indrani Sen	IAS (RR) UP; 72	31.03.89	Joint Secretary	M/Urban Dev
653.	N.A. Viswanathan	IAS (RR) UP; 72	28.07.88	DyElect Commr	Election Commn
654.	Sujit Banerjee	IAS (RR) UP; 72	7.09.92	Genl Manager	D/Civil Suples
655.	Naresh Dayal	IAS (RR) UP; 72	15.07.88	Joint Secretary	M/Petroleum & N
656.	Anurag Goel	IAS (RR) UP; 72	2.08.91	Joint Secretary	M/Home Affairs

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
657.	R. Ramani	IAS (RR) UP; 72	31.05.91	Joint Secretary	D/Persnl & Trg
658.	S. Behura	IAS (RR) UP; 72	29.05.89	Joint Secretary	D/Industl Devp
659.	P.C. Chaturvedi	IAS (RR) UP; 75	30.04.90	Director	PM Office
660.	R.K. Mittal	IAS (RR) UP; 75	9.08.91	Regl Dev Comr	D/Steel
661.	Rita Menon	IAS (RR) UP; 75	24.09.91	Director	M/Health & Fam Wel
662.	Jayati Chandra	IAS (RR) UP; 75	18.07.90	Dy Chairman	M/Commerce
663.	K. Chandramouli	IAS (RR) UP; 75	25.07.91	Director	M/Health & Fam Wel
664.	A.K. Khurana	IAS (RR) UP; 76	26.10.87	Director	D/Eco Affairs
665.	H. Singh	IAS (RR) UP; 76	29.07.86	On Trg-India	D/Eco Affairs

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
666.	Vijendra paul	IAS (RR) UP; 76	23.01.90	Dir Census	M/Home Affairs
667.	Jacob Thomas	IAS (RR) UP; 77	4.08.88	Proj Cordintr	M/Textiles
668.	S.K. Muttio	IAS (RR) UP; 77	10.03.89	Director	D/Adm Ref & Pg
669.	Pankaj Agrawala	IAS (RR) UP; 78	19.08.91	Director	M/Urban Dev
670.	G.B. Patnaik	IAS (RR) UP; 78	28.07.89	Director	M/Welfare
671.	K.N. Desiraju	IAS (RR) UP; 78	3.07.91	Director	D/Envrmt & Forst
672.	Govindan Nair	IAS (RR) UP; 78	25.09.89	Executive Dir	M/Textiles
673.	V. Rajagopalan	IAS (RR) UP; 78	1.10.90	Director	M/water Res
674.	Kush Verma	IAS (RR) UP; 79	4.06.90	Dy Secy	D/Industl Devp

Sl. No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
675.	Ravindra Singh	IAS (RR) UP; 79	6.12.89	Dy Secy	M/Commerce
676.	Sushil Mohan	IAS (RR) UP; 80	25.07.91	Private Secy	M/Commerce
677.	S.S. Ahluwalia	IAS (RR) UP; 80	4.10.89	Dy Secy	M/Commerce
678.	N. Ravi Shankar	IAS (RR) UP; 80	31.08.92	Dy Secy	M/Water Res
679.	Vrindra Sarup	IAS (RR) UP; 81	22.10.92	Dy Secy	D/Education
680.	Amarendra Sinha	IAS (RR) UP; 81	17.06.90	Managing Dir	D/Commerce
681.	N.N. Prasad	IAS (RR) UP; 81	24.06.91	Dy Secy	D/Industrl Develp
682.	Raju Sharma	IAS (RR) UP; 82	6.07.92	Director	D/SSI Ag RI Ind
683.	Anjali Prasad	IAS (RR) UP; 83	1.08.91	Dy Secy	D/Commerce

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
684.	Shalini Prasad	IAS (RR) UP; 85	21.06.91	Under Secretary	D/Eco Affairs
685.	Lalkhama	IAS (RR) UT; 59	7.01.91	Spl Commr	M/Welfare
686.	K.K. Mathur	IAS (RR) UT; 60	12.08.88	Secretary	D/Chem & Petroche
687.	P.P. Shrivastav	IAS (RR) UT; 60	27.06.91	Spl Secy	M/Home Affairs
688.	V.K. Kapoor	IAS (RR) UT; 61	25.09.91	Secretary	D/Def prod & Su
689.	R.K. Ahuja	IAS (RR) UT; 62	1.06.87	Secretary	Upse
690.	D.C. Misra	IAS (RR) UT; 65	1.06.88	Joint Secretary	D/Agri & Coop
691.	Jagdish Sagar	IAS (RR) UT; 66	2.11.87	On Leave	D/Education
692.	S. Chandra	IAS (RR) UT; 68	22.06.92	Joint Secretary	D/Health

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
693.	R.C. Ilango	IAS (RR) UT; 61	4.12.91	Joint Secretary	D/Legislative
694.	G.C. Srivastava	IAS (RR) UT; 67	19.07.88	Joint Secretary	D/Agri Res&ed
695.	I. Ahmed Khan	IAS (EC/SSC) UT; 67	29.08.89	Joint Secretary	PM Office
696.	Vineeta Rai	IAS (RR) UT; 68	26.09.88	Joint Secretary	M/Health & Fam wel
697.	Ganga Das	IAS (RR) UT; 68	21.01.91	Joint Secretary	M/welfare
698.	Adarsh Misra	IAS (RR) UT; 69	31.07.92	Joint Secretary	M/Health & Fam Wel
699.	B.P. Misra	IAS (RR) UT; 69	1.12.88	Joint Secretary	M/Commerce
700.	G.K. Bhattacharya	IAS (EC/SSC) UT; 69	2.07.90	Joint Secretary	M/Labour
701.	Neeru Nanda	IAS (RR) UT; 71	11.11.92	Director	D/Education

Sl.No	Name	Service Cadre; Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
702.	R. Narayanaswami	IAS (RR) UT; 71	15.01.92	Addl Secretary	UPSC
703.	Lalit Sharma	IAS (RR) UT; 71	16.04.90	Joint Secretary	M/Commerce
704.	R. Padmanabhan	IAS (RR) UT; 73	19.08.88	Director	D/Atomic Energy
705.	D.K. Trivedi	IAS (SCS) UT; 74	26.08.88	Director	D/Rural Dev
706.	Rahul Khullar	IAS (RR) UT; 75	18.09.91	Private Secy	M/Finance
707.	Rakesh Metha	IAS (RR) UT; 76	14.06.88	Director	Banking Div-Dea
708.	V.V. Bhat	IAS (RR) UT; 76	5.10.87	Director	Bankin. Div-Dea
709.	Chherring Targay	IAS (RR) UT; 76	2.01.89	Addl Dev Commr	M/Textiles
710.	P.K. Tripathi	IAS (RR) UT; 77	23.07.90	Director	D/Education

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
711.	Arun K Mathur	IAS (RR) UT; 77	31.07.92	Director	M/Home Affairs
712.	J.P. Singh	IAS (RR) UT; 77	11.07.90	Director	D/Steel
713.	S.K. Sheriff	IAS (RR) UT; 77	10.08.90	Secretary	V.President Sect
714.	Rajeev Talwar	IAS (RR) UT; 78	1.08.91	Private Secy	D/Surface Trapt
715.	Dr. G.S. Jalya	IAS (RR) UT; 78	7.11.88	Director	D/Industrl Devp
716.	R. Chandra Mohan	IAS (RR) UT; 78	3.08.88	Director	D/Mines
717.	Anand Prakash	IAS (RR) UT; 79	21.01.91	Dy Secy	D/Surface Trapt
718.	Sumati Mehta	IAS (RR) UT; 79	10.08.90	dy Secy	D.Eco Affairs
719.	K.K. Basin	IAS (SCS) UT; 79	24.09.90	Dy Secy	D/Agri & Coop

Sl.No	Name	Service Cadre;Alt	Dt. Centre	4	5	6	Posting
720.	Janak Juneja	IAS (SCS) UT; 79	29.04.90		Dy Secy		D/Agri & Coop
721.	J. Trikha	IAS (SCS) UT; 79	10.07.89		Dy Secy		M.Home Affair
722.	A.K. Kapoor	IAS (SCS) UT; 79	21.08.91		Private Secy		D/Heavy Industry
723.	G.S. Patnaik	IAS (RR) UT; 80	30.07.90		Director		M/Industry
724.	R.K. Goswami	IAS (SCS) UT; 80	12.07.89		Dir Census		M/Home Affairs
725.	Archna Arora	IAS (RR) UT; 83	6.11.92		Secretary		Election Commn
726.	G.K. Dikshit	IAS (RR) UT; 83	11.06.92		Director		M/Water Res
727.	Ramesh Negi	IAS (RR) UT; 84	11.12.89		Dir Census		M/Home Affairs
728.	P.V. Shenoi	IAS (RR) WB; 58	6.04.85		Asst Dir Genl		Centra-F. Assgnt

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
729.	Bhaskar Ghose	IAS (RR) WB; 60	18.08.86	Secretary	D/Arts
730.	B.C. Sarma	IAS (RR) WB; 60	3.05.85	Addl Secretary	D/Agril & Cop
731.	K. Mishra	IAS (RR) WB; 62	7.12.87	Adviser	M/Home Affairs
732.	G. Venkataramanan	IAS (RR) WB; 62	2.84	Addl Secretary	D/Com Affairs
733.	I. Chaudhuri	IAS (RR) WB; 63	12.08.92	Addl Secretary	M/Health & Cam Wel
734.	L.B. Pariyar	IAS (RR) WB; 63	7.10.92	Dir Genl	M.Labour
735.	N.P. Bagchee	IAS (RR) WB; 64	10.08.90	Joint Secretary	D/Expenditure
736.	S.N. Kakar	IAS (EC/SSC) WB; 64	7.06.89	Joint Secretary	D/Surface Trapt
737.	Rual Zakhuma	IAS (EC/SSC) WB; 64	11.02.91	Adviser	M/Home Affairs

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
738.	A.K. Basu	IAS (RR) WB; 65	30.09.88	Joint Secretary	D/Steel
739.	R.N. De	IAS (RR) WB; 65	21.08.88	Jute Commr	M/Textiles
740.	J. Sanyal	IAS (RR) WB; 65	30.03.90	Chairman/Person	M/Tourism
741.	Shivraj Singh	IAS (RR) WB; 65	10.09.91	Joint Secretary	D/Rural Dev
742.	M.K. Moitra	IAS (EC/SSC) WB; 65	6.07.90	Devl commr	D/Steel
743.	D. Chatterjee	IAS (RR) WB; 66	3.05.91	Joint Secretary	Planning Commn
744.	N. Ramji	IAS (RR) WB; 66	5.07.89	Joint Secretary	D/Power
745.	P.K. Banerjee	IAS (RR) WB; 66	23.10.89	Joint Secretary	D/Civil Aviatn
746.	D.K. Biswas	IAS (RR) WB; 67	17.05.91	Secretary	D/persn: & Trg

Sl.No	Name	Service Cadre/Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
747.	J.V.R. Prasada Rao	IAS (RR) WB; 67	31.05.91	Joint Secretary	D/Ocean Dev
748.	Ashok Kapur	IAS (RR) WB; 67	4.06.91	Joint Secretary	D/Bio-Technology
749.	R. Srivastava	IAS (RR) WB; 67	5.10.92	Joint Secretary	D/Civil Suplies
750.	Subir Dutta	IAS (RR) WB; 67	16.07.90	Joint Secretary	M/Home Affairs
751.	T.K. Das	IAS (RR) WB; 68	25.08.89	Joint Secretary	M/Health & Fam Wel
752.	A.K. Patnaik	IAS (RR) WB; 71	1.07.91	Chairman/Person	D/Surface Trapt
753.	S.C. Brahma	IAS (RR) WB; 73	14.03.88	Director	D/Civil Suplies
754.	R. Bandyopadhyay	IAS (RR) WB; 74	15.05.89	Director	D/SSI AG RI Ind
755.	S.K. Guha	IAS (RR) WB; 74	19.09.90	Director	D/Women & Child D

Sl.No	Name	Service Cadre/Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
756.	N.K. Raghupathy	IAS (RR) WB; 75	29.07.92	Repl Dev Comr	D/Steel
757.	Sunil Mitra	IAS (RR) WB; 75	10.06.92	Counsellor	M/External Aff
758.	Subhendu Roy	IAS (RR) WB; 76	18.05.90	On Study Leave	D/Mines
759.	K.S. Ramasubban	IAS (RR) WB; 76	15.04.88	Director	M/Urban Dev
760.	G. Balachandran	IAS (RR) WB; 77	4.09.89	Director	M/Welfare
761.	G. Joseph	IAS (RR) WB; 77	3.04.89	Director	D/Expenditure
762.	A.S. Biswas	IAS (RR) WB; 77	8.03.91	Devl Comr	M/Commerce
763.	N. Chatterje	IAS (RR) WB; 80	2.05.90	Repl Director	D/Envrntmt & Inrst
764.	S. Sen	IAS (SCS) WB; 80	19.01.90	Director	M/Welfare

Sl.No	Name	Service Cadre;Alt	Dt. Centre	Designation	Posting
1	2	3	4	5	6
765.	Neera Saggi	I/S (RR) WB; 80	29.01.91	Secretary	M/Textiles
766.	T.T. Kumar	IAS (RR) WB; 81	11.07.90	Project Dir	D/Women & Child D
767.	Trilochan Singh	IAS (RR) WB; 82	8.10.91	Dy Secy	D/Supply
768.	B.C. Khulbe	IAS (RR) WB; 83	30.10.92	Dy Secy	D/Bio-Technology

STATEMENT - B

Cadre wise list of IAS officers serving at Centre in various Ministries/Departments who are on extended tenure on 1.12.1992.

Sl.No.	Name (Service, cadre, year of allot.)	Date at Centre extended tenure indicated by letter E.	Designation	Ministries/ Deptts.
1	2	3	4	5
1.	Krishna Singh BH-66	24.6.87 23.9.92E (Further extension upto 23.12.92) has been proposed)	Jt. Secy	D/Pers. & Trg. ND
2.	A.K. Muthally GJ-71	3.3.87 2.3.93 E	On Tg.	D/Culture ND
3.	Ms. Renu Sahnii Dhar HP-70	22.6.87	On Tg. India	M/Tourism, ND
4.	Vikram Malhotra HP-83	3.7.89 2. 2.12.92 E	Under Secy.	M/Food Pro. Ind. New Delhi
5.	Arun Kumar JK-79	3.10.88E 2.1.93E	Dy. Secy.	D/Non-Convnl. Energy ND
6.	MR. Kolhatkar MH-60	25.9.87 24.4.93E	Adviser	Planning Commission ND
7.	V. Sunderam MH-61	30.3.88 31.10.96 E	Chairman & MD	NICSSM M/Textile
8.	K.S. Sidhu MH-65	18.1.88 31.1.96 E	Chairman & MD	NIC MH North M/Textile

STATEMENT - B

Cadre wise list of IAS officers serving at Centre in various Ministries/Departments who are on extended tenure on 1. 12. 1992.

Sl.No.	Name (Service, cadre, year of allot.)	Date at Centre extended tenure indicated by letter E.	Designation	Ministries/ Deptts.
1.	2	3	4	5
1.	Krishna Singh BH-66	24.6.87 23.9.92E (Further extension upto 23.12.92) has been proposed)	Jt. Secy	D/Pers. & Trg. ND
2.	A.K. Muthally GJ-71	3.3.87 2.3.93 E	On Tg.	D/Culture ND
3.	Ms. Renu Sahni Dhar HP-70	22.6.87	On Tg. India	M/Tourism, ND
4.	Vikram Malhotra HP-83	3.7.89 2. 2.12.92 E	Under Secy.	M/Food Pro. Ind. New Delhi
5.	Arun Kumar JK-79	3.10.88E 2.1.93E	Dy. Secy.	D/Non-Convnl. Energy ND
6.	MR. Kolhatkar MH-60	25.9.87 24.4.93E	Adviser	Planning Commission ND
7.	V. Sunderam MH-61	30.3.88 31.10.96 E	Chairman & MD	NICSSM M/Textile
8.	K.S. Sidhu MH-65	18.1.88 31.1.96 E	Chairman & MD	NIC MH North M/Textile

Sl.No.	Name (Service, cadre, year of allot.)	Date at Centre extended tenure indicated by letter E.	Designation	Ministries/ Depts.
1	2	3	4	5
9.	S. Mishra MP-73	5.6.87 31.3.93 E	On Trg.	D/Culture ND
10.	P. Mukhopadhyay OR-64	26.5.89 31.8.92 E (Extension upto 31.3.93 Proposed)	Commr. (Payment)	D/ Pub. Enterprises
11.	S.C. Aggarwal PB-75	22.7.87 2.2.93 E	Director	PM Office, ND
12.	B.K. Zutshi RJ-61	17.10.86 16.6.93 E	Ambassador	Centre-F. Post Abroad
13.	M.K. Khanna RJ-74	31.10.87 14.12.92 E	Director	D/Rural Dev. ND
14.	D.S. Bagga UP-67	12.10.87 31.10.93	Dy. Elect Commr.	Election Comm. ND

Research Work in Science and Technology

3929. SHRI RAJENDRA AGNIHOTRI:
Will the PRIME MINISTER be pleased to state:

(a) whether research work in the field of Science and Technology has stalled to some extent for want of assistance and support of the Government;

(b) if so, the main reasons thereof;

(c) whether there is shortage of infrastructure in educational institutions and national laboratories with the result of which the Indian Scientists are not able to carry out research work; and

(d) if so, the steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (A) and (b). There is considerable assistance and support of Government through increased Plan Allocations for research work in Science and Technology during the Eighth Five Year Plan.

(c) and (d). Government have taken various measures to strengthen infrastructural facilities in educational institutions and national laboratories for pursuing research work. The University Grants Commission and the Ministry of Human Resource Development have special programmes for strengthening infrastructure for Science and Technology in educational institutions.

In addition, Government has recently

increased the overhead expenses on sponsored research programmes.

[English]

Lawyers Strike in Delhi

3830. SHRI P.M. SAYEED:
SHRI BRIJ BHUSAN SHARAN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that a large number of lawyers struck work in Delhi recently;

(b) if so, the details and causes thereof;

(c) whether strikes of lawyers have become a frequent phenomenon causing hardship of litigants and delaying the cause of justice;

(d) if so, whether the Government propose to examine the issue in depth and take the remedial measures; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) Yes, Sir.

(b) The lawyers of the Delhi Bar Association have been agitating demanding that the original pecuniary jurisdiction of the District Court in Delhi should be raised. On the other hand, the Delhi High Court lawyers have been agitating that the District Court should be bifurcated.

(c) Yes, Sir.

(d) and (e). The Law Commission has made certain recommendations on the

Question of strikes by Lawyers, as contained in its 131st Report. These recommendations were considered in consultation with the Bar Council of India and it has been decided not to undertake any amendment to the Advocate Act, in this regard.

[*Translation*]

Gems and Jewellery Institute-Jaipur

3831. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government had selected Jaipur as its centre to manufacture gold ornaments for export;

(b) whether some traders of Rajasthan and other States have expressed their desire to set-up such industry in Jaipur;

(c) if so, whether the State Government have asked Metals and Minerals Trading Corporation to set up such a centre in Jaipur by assuring them all types of facilities; and

(d) whether the Union Government will issue such directives to MMTC?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Jaipur is already a centre where manufacture of gold jewellery for export takes place.

(c) No, Sir.

(d) No, Sir.

[*English*]

Special Concessions on the Entry of Hollywood Films

3832. SHRI AJAY MUKHOPADHYAY:

Will the PRIME MINISTER be pleased to state:

(a) whether US film exporters have approached the Government for special concessions on the entry of Hollywood films in the country;

(b) whether any agreement has been signed for the purpose; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Under the current import policy effective from 1 April 1992, cinematograph and video films may be imported by National Film Archives of India, Film and Television Institute of India and the Children's film Society of India. Others may also import such films subject to the conditions specified in Public Notices No.38/(PN)/92-97 dated 12th August, 1992 and 87/(PN)/92-97 dated 11th December, 1992. It is stipulated that all importers of films will have to comply with the provision of all applicable Indian laws governing the distribution and exhibition of films, including the requirement of a public certificate of public exhibition prescribed under the Cinematograph Act 1952. Additionally films imported by persons other than National Film Archives of India, Film and Television Institute of India and the Children's Film Society of India require a certificate from the Administrative Officer, Central Board of Film Certification to the effect that the film to be imported has either won an award in any of the International Film Festivals notified by the Ministry of Information and Broadcasting or participation in any of the Official Sections of the notified International Film Festivals or received good reviews in prestigious film journals notified by the Ministry of Information and Broadcasting.

Government have also decided to per-

mit foreign motion picture producers or their associations, to maintain their existing offices or to open new ones. However, there is a global limit of six million dollars annually on the repatriations that may be made from India from the earnings of such offices.

The Motion Picture Export Association of America is dissatisfied with the policy and procedures of our import regime.

No special concessions have been sought for the entry of Hollywood films. No agreement has been signed between USA and India on the subject.

Delicensing of Core Sector Industries

3833. SHRI JAGAT VIR SINGH DRONA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to delicense certain core sector industries which are reserved for public sector;

(b) if so, the details thereof; and

(c) the time by which these are likely to be delicensed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) No, Sir.

(b) and (c). Do not arise.

Development of Hill Areas of Assam

3834. SHRI KIRIP CHALIHA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state;

(a) whether the Government of Assam has sent any scheme to the Union Government for the development of hill areas; and

(b) if so, the details thereof and the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) Apart from the on-going Hill Area Development Programme, partly funded by the Special Central assistance and partly by the flow from the State Plan, no specific scheme for the development of the hill areas of Assam has of late been received in the Planning Commission from the Government of Assam.

(b) Does not arise.

Assistance to Border Area Industries in Punjab

3835. SHRI AVTAR SINGH BHANDANA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have any proposal to provide any subsidy in border areas of Punjab for the industrial development;

(b) if so, the details thereof;

(c) whether the Union Government also propose to provide relief to Central Public Sector Undertakings and other industries; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) and (b). The Union Government have no proposal to provide capital investment subsidy to industries anywhere in the country.

(c) and (d). In April, 1992 the Reserve Bank of India issued instructions to all commercial banks regarding concessions to be extended to trade and industry in Punjab. The main concessions provided are:-

(i) Increased working capital facilities by relaxation in prescribed/standardised norms for inventory and receivables by a maximum of 50%; upto 30.9.1992, 25933 units were extended this facility.

(ii) Reduction in margin for working capital; upto 30.9.1992, 34201 units availed of the concession.

(iii) Review of all borrowal accounts within a period of 3 months and providing need based increased working capital facilities.

Package of Concessions to Nepal

3836. SHRI JAGMEET SINGH
BRAR:
SHRI D. VENKATESWARA
RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether India has agreed to give fresh package of concessions to Nepal on liberalised terms; enabling easy access to the Indian market;

(b) if so, whether this decision was taken after the two Prime Ministers had discussions during Indian Prime Minister's visit to Nepal;

(c) whether India has also agreed to extend the credit to Nepal for another three years;

(d) if so, the fresh package to Nepal in Indian market; and

(e) the extent to which it is likely to help

both the countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) yes, Sir.

(b) Yes, Sir.

(c) it has been agreed to extend the term of the stand-by-credit of Rs. 35 crores (now increased to Rs. 50 crores) offered by the Government of India to the Government of Nepal from the present period of one year to three years.

(d) The package of concessions offered by Government of India to Govt. of Nepal on liberalised terms consist of the following;

(i) the existing proforma clearance system will be abolished and will be replaced by a system of Certificate of Origin to be issued by HMG/N.

(ii) in determining the eligibility of nepalese product for access to the Indian market free of customs duties and quantative restrictions, Nepalese labour content will also be included.

(iii) if the total percentage of the three components, i.e., the Nepalese labour content, Nepalese material content and the Indian material content exceeds 50 percent, the product will have duty free and quota free access to the Indian market.

(e) These steps are likely to help substantially in development of Indo-Nepalese bilateral trade.

Task Force for Coir Industry

3837. SHRI K. MURALEEDHARA:
Will the PRIME MINISTER be pleased to state:

(a) the recommendations made in the

report of the Task Force set up to study the progress of coir industry; and

(b) the amount proposed to be sanctioned for the expansion of Coir Welfare Board during the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES (PROF. P.J. KURIEN): (a) Some of the important recommendations in the Report of the Task Force are listed in the attached Statement.

(b) The High Powered Committee set up by the Government of India under the Chairmanship of Adviser (VSI), Planning Commission has recommended to give Rs. 50 lakhs as a contribution of the Central Government to the Kerala Coir Workers' Welfare Fund. During the Eighth Five Year Plan it is proposed to allocate Rs. 100 lakhs to the Coir Board for welfare programmes.

STATEMENT

Important Recommendations of Task Force set up by the Planning Board, Government of Kerala.

1. 100% Central assistance for setting up of 100 combing machines in the Coir Cooperative Societies in the northern districts of Kerala for modernising the Defibering Sector.
2. Suspension of 3 Point Levy in the northern districts of Kerala and price support to Cooperative Societies in the Northern districts.
3. Transport subsidy to Coirfed for purchase of fibre produced by the mechanised defibering units in the Cooperative Sector in the northern districts of Kerala.
4. Subsidy to Primary Coir Cooperative Societies for collection of husk from open market over and above and quantity collected through levy.
5. Distribution of 25000 Treadle ratts to Cooperative Societies with Cent percent Central assistance.
6. Supply of 300 cleaning machine for cleaning coir fibre to Coir Cooperative Societies.
7. Training to spinners in the use of treadle ratt.
8. Appointment of a special officer and constitution of a Committee for re-organisation of the Cooperative Societies.
9. Grant to the reorganised Coir Cooperative Societies to wipe off accumulated losses.
10. Enhanced rate of Managerial assistance, Share Capital and working capital loan to the reorganised Coir Cooperative Societies.
11. Assistance for construction of Beating Sheds and Ratt Sheds to 400 Coir Cooperative Societies.
12. Assistance for construction of worksheds for Looms.
13. Interest subsidy to District Cooperative Banks and State Cooperative Banks so as to enable Coirfed and primary Societies to get working capital loan at concessional rate of interest.
14. Establishment of processing units in Coir Cooperative Societies with NCDC assistance.

15. Central Government contribution towards Coir workers Welfare Fund. (b) the time by which the plant is proposed to start functioning; and

16. Supply of 20 Semi-automatic Looms to manufacturing societies with Central Assistance. (c) the total estimated cost thereof?

17. Replacement of 3000 old looms with improved standardised looms. THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) M/s Mangalore Chemicals and Fertilizers Limited have set up their Urea and DAP Fertilizer Plants which have been in existence and in operation for the last 15 at Mangalore.

18. Establishment of a modern factory for production of PVC tufted mattings, coir tiles, rubberised products etc. (b) and (c). Do not arise.

19. Production subsidy to Small Scale Producers for dyeing coir in the Public Sector Dye House.

Export of Coffee

20. Establishment of Industrial units for production of coir manufacturing equipments.

3839. SHRIMATI BASAVA RAJESWARI:
SHRI V. KRISH NA RAO:

Will the PRIME MINISTER be pleased to state:

21. Continuance of Rebate Scheme and modifying the present scheme so as to have 10% rebate for 180 days. (a) the total quantity of coffee exported and the foreign exchange earned in the last three years;

Chemicals and Fertilizer Plant at Mangalore

(b) whether there is a considerable scope of increasing the export of coffee; and

3838. SHRI A. VENKATESH NAIK:
SHRIMATI BASAVA RAJESWARI:

(c) the steps contemplated by the Government in this regard?

Will the PRIME MINISTER be pleased to state:

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) The total quantity of coffee exported and the foreign exchange earned in the last three years are as under:-

(a) the progress made so far to set up the Mangalore Chemical and fertilizer plant;

Year	Quantity in tonnes	Value in Rs. lakhs
1989-90	134052	36314.79
1990-91	100110	27889.05
1991-92	*111372	*34888.04

[* Provisional]

(b) and (c). Keeping in view the global demand-supply position, the scope for increasing the quantity of our coffee exports is limited.

Vanaspati Production

3840. DR. R. MALLU: Will the PRIME MINISTER be pleased to state:

(a) whether there is excess installed capacity for Vanaspati production in the country;

(b) whether there is a change over to liquid vegetable oils;

(c) whether the Government propose to encourage switch over to vegetable oils; and

(d) if so, the steps proposed to be taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRIKAMALUDDIN AHMED): (a) Yes, Sir.

(b) to (d). It is already seen that the consumer preference has shifted to the use of liquid oils in greater proportion.

Liberalisation Measure

3841. SHRI R. DHANUSKODI ATHITHAN: Will the PRIME MINISTER be pleased to state:

(a) the details of the various measures aimed at liberalising the industrial sector announced together with their dates;

(b) whether the Government have assessed their impact on the extent of production and improvement in quality of products, if so, the details thereof;

(c) whether any monitoring system has been enforced; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) Various measures aimed at liberalising the industrial sector were announced through a Statement on Industrial Policy laid down in both the Houses of Parliament on 24th July, 1991.

(b) It is too early to assess the impact of various measures on the production and quality of products. However, in respect of delicensed industries, readiness to commence production has been reported by 364 units.

(c) and (d). Responsibility of monitoring primarily rests with the state government. System of monitoring of industrial approvals at the level of state government has been evolved in collaboration with National Informatics Centre.

Self Financing Foreign Students

3842. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) the procedure for selection of self financing foreign students for admission to medical and engineering colleges in India;

(b) whether some students who had applied for a particular session were granted admission for another session; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) to (c). Application from Self Financing Foreign Students from

developing countries for admission against reserved seats in Government Medical and Engineering Colleges are received every year in this Ministry through India's diplomatic missions abroad and diplomatic missions of respective countries in India. Selection of the candidates for nomination is made from the list of the candidates prepared separately for each country.

Self Financing Students who apply for a particular session are considered for nomination for the session for which they have applied.

Granite Processing Units

3843. SHRI V. KRISHNA RAO:
SHRIMATI BASAVA
RAJESHWARI:

Will the PRIME MINISTER be pleased to state:

(a) the names of the States where granite processing units have been set up;

(b) the total number of such units in the country at present particularly in Karnataka;

(c) whether a number of granite processing units are being set up during 1992 and 1993; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAH): (a) Granite processing units have been mainly set up in the States of Rajasthan, Karnataka, Andhra Pradesh, Tamil Nadu and Orissa.

(b) There are about 400 units who have been granted permission under 100% Export Oriented Scheme for setting up of Gran-

ite units in the country including the State of Karnataka. Besides 100% Export Oriented Units (EOU), there are units which have obtained DGTD registration and have filed Industrial Entrepreneurs Memoranda for the manufacture of granite items.

(c) and (d). Keeping in view the availability of raw material, a number of 100% export oriented granite processing units are being set up mainly in the States of Tamil Nadu, Andhra Pradesh, Karnataka and Orissa. The validity of approval letter issued under the E.O.U. Scheme is three years.

[Translation]

Indian Employees in foreign countries

3844. SHRI DEVENDRA PRASAD YADAV: Will the PRIME MINISTER be pleased to state:

(a) the measures taken by the Government for the security of Indian employees working in private companies in foreign countries;

(b) whether Government propose to direct the owners of companies of Indian origin in foreign countries to file bonds so as to ensure security of Indian employees; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) The Government of India through the Indian Missions maintains regular contact with foreign Governments to ensure that the security of Indian nationals, including those working in private companies, in foreign countries is protected.

(b) No, Sir.

(c) Does not arise.

[English]

Earthquake in Delhi and Haridwar

3845. SHRI S.N. VEKARIA: Will the PRIME MINISTER be pleased to state:

(a) whether a group of meteorologists has declared the area between Delhi and Haridwar as prone to earthquake, as reported in Navbharat Times dated November 13, 1992;

(b) if so, the details thereof; and

(c) the remedial steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir. History of past earthquakes experienced in this region shows that it is liable to slight to moderate earthquakes.

(b) According to the news report, the two Geologists stated that in the area from Delhi to Haridwar, specially the areas near Rohtak, Gurgaon, Sonapat and Delhi are seismically active.

Himalayan region and parts of Deccan Plateau are seismically very active. An Active fault runs in Moradabad-Madthura region. Earthquake is possible due to movement of this fault.

(c) The Bureau of Indian Standards has

established criteria for earthquake resistant design of structures for different seismic zones of the country. Government of India has a contingency plan for mitigation of earthquake related disaster.

Rehabilitation of Bhopal Gas Victims

3846. KUMARI PUSHPA DEVI SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of schemes initiated by the Government of Madhya Pradesh and Union Government for relief and rehabilitation of the victims of Bhopal gas tragedy;

(b) the plan formulated by the Union as well as States Government of Madhya Pradesh for the rehabilitation of Bhopal gas victims;

(c) the amount involved in these plans and schemes introduced for these gas victims; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (d). An Action Plan which includes a number of schemes under the Economic, Social, Environmental and Medical rehabilitation programmes has been approved by the Central Government and is being implemented by the Government of Madhya Pradesh for the relief and rehabilitation of the Bhopal Gas victims. The total approved outlay of the Action Plan is Rs. 163.10 crores. The details of the funds allotted to various programmes are as follows:-

(Rs. in lakhs)

Medical Rehabilitation	7955.40
Economic Rehabilitation	1459.00
Social Rehabilitation	3625.00
Environmental Rehabilitation	1775.00
Continuing Scientific studies	500.00
Miscellaneous	995.00

16310.00

[Translation]**Bulk Drug Companies**

3847. SHRI PRAKASH V. PATIL: Will the PRIME MINISTER be pleased to state:

(a) the names of the bulk drugs and companies which applied for exemption of such bulk drugs from price control on the ground of research and development after the inception of Drugs Prices Control Order, 1987;

(b) the names of the bulk drugs in respect of which exemption have been granted and upto what period; and

(c) the drugs in respect of which exemption is yet to be granted and the reasons for withholding the exemption?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). To the extent available, the information has been given in the statement.

STATEMENT

Sl.No.	Name of the bulk drug	Name of the Company	Present Status
1	2	3	4
1.	Ranitidine	M/s Ranbaxy Labs Ltd.	Exemption granted upto 30.9.93
2.	Naikitic Acid	-do-	-do- 31.10.92
3.	Dezycycline Hyclate Hcl	-do-	Panding. It has been decided to give the company another hearing on its representation.
4.	Metoclopramide	M/s IPCA Labs	Exemption granted upto 31.12.93
5.	Dextropropoxyphene	M/s Wockhardt Ltd.	-do- 25.4.90
6.	Providone Iodine	-do-	-do- 31.12.95
7.	Salt-Jtamol	M/s Cipla Ltd.,	-do- 31.8.93
8.	Ephedrine	M/s Malladi Drugs	-do- 31.3.92
9.	Ranitidine	M/s Globe Organics	-do- 31.3.93
10.	Amoxycillin sodium	M/s Duphar Interfran	-do- 31.3.92
11.	Verapamil Hcl	M/s Associated Drug Co. Pvt Ltd.	-do- 28.2.94
12.	Metoclopramide Hcl	M/s Infar India Ltd.,	-do- 31.1.92

Sl.No.	Name of the bulk drug	Name of the Company	Present Status
1	2	3	4
13.	Naproxen	M/s Rallies India Ltd.,	-do- 30.9.94
14.	Theophylline	M/s Peico Industries Ltd.	-do- Dec. 92
15.	Betamethasone Disodium Phosphate	M/s Glaxo India Ltd.	-do- 31.12.94
16.	Ephedrine Hcl	M/s Emmellen Biotech Pharma Ltd.	The company was issued rejection on the ground that the proposal did not fulfill the requisite condition for grant of exemption from price control
17.	Diclofenec Sodium	M/s Unique Chemicals	
18.	Timolol Maleate	M/s F.D.C. Ltd	Under consideration of Expert Group on Technology Issues.
19.	Cephalexin	M/s Lupin Labs	
20.	Rifampicin	-do-	

[English]

Agency for Small Scale Sector

3848. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up an agency in each State to grapple with the growing sickness in the Small Scale Sector;

(b) if so, whether any final decision has been taken in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

District Industries Centres in Bihar

3849. SHRI VUJOY KUMAR YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether a proposal to set up District Industries Centres in many districts of Bihar including Nalanda is pending with the Union Government;

(b) if so, the reasons therefor;

(c) the time by which these centres are likely to be set up;

(d) whether land for setting up District

Industries Centre in Nalanda has been approved by the Government of Bihar; and

(e) if so, the steps taken by the Union Government to set up a District Industries Centre in Nalanda?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) Sir, no proposal to set up District Industries Centres in Bihar State is pending with the Union Government. No proposal for Nalanda has been received.

(b) and (c). Does not arise.

(d) Central Government has no information regarding the approval of land for setting up District Industries Centre in Nalanda by Govt. of Bihar.

(e) Does not arise.

Appointments in PDIL

3851. SHRI SHIBU SOREN: Will the PRIME MINISTER be pleased to state:

(a) the details of the financial assistance being provided every year to Sindri Headquarters of PDIL during the last three years;

(b) the number of officers/employees appointed in Sindri Unit during the last three years vis-a-vis the new appointments made in the Delhi and Vadodara units during the same period;

(c) whether the Government have taken any action in regard to maintaining Sindri Headquarters; and

(d) if so, the details thereof and if not, the reasons therefor?

Government does not release financial assistance to M/s Projects & Development India Ltd. (PDIL) unitwise. However, details of financial assistance provided to PDIL during the last 3 years are as under:-

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The

(Rs. in crores)

<i>Loans</i>	1989-90	1990-91	1991-92
Plan	-	2.73	-
Non-plan	5.00	-	-
<i>Plan Investment:</i> (equity)	4.27	1.00	-
<i>Grant-in-Aid:</i>			
For Research and Development (Plan)	4.00	4.00	4.00
For Voluntary Retirement Scheme (Non-Plan)	-	-	0.81

(b) The number of Officers/employees appointed by PDIL in its offices at Sindri, Delhi and Baroda during the last 3 years is as under:-

	1990	1991	1992
Sindri	41	16	10
Baroda	Nil	1	42
Noida	9	7	43

(c) and (d). Headquarter of PDIL is still being maintained at Sindri.

that the names of the voters of many Government colonies in Delhi are missing from the old voter-list;

Voters list in Delhi

3852. SHRI GOVINDRAO NIKAM: Will the PRIME MINISTER be pleased to state:

(b) if so, whether the Government propose to make new voter list of the voters of Delhi;

(a) whether the Government are aware

(c) if so, the details thereof;

(d) the time by which the process is likely to be completed; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (e). Under Election Law the electoral rolls are to be prepared under the superintendence, direction and control of the Election Commission. The Commission has recently ordered intensive revision of electoral rolls in Delhi with reference to 1.1.1993 as the qualifying date. During the revision of the rolls, a small number of complaints were received from individual/political parties regarding non-inclusion of names in the voters lists. Necessary remedial action was taken on every such complaint. The electoral rolls have been published in draft on 8.12.1992. Persons whose name are not included in the electoral roll can file claims for inclusion of their names in Form 6 with the competent authority upto 7.1.1993. The electoral rolls would be finally published on 9.9.1993.

[*English*]

Cell for Foreign Investors

3853. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up a cell to redress grievances of potential foreign investors regarding delays in clearance of the Indian Projects; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT)

(SHRIMATI KRISHNA SAHI): (a) and (b). An 'Investment Promotion and Project Monitoring Cell', commonly known as 'Facilitation Cell' has been set up in the Department of Industrial Development under the overall charge of the Member Secretary, Secretariat for Industrial Approvals (SIA) with effect from 7th May, 1992. The Facilitation Cell attends to enquiries from entrepreneurs, including potential foreign investors, relating to a wide range of subjects like the licensing policy, tariff and duties, Corporate taxation and company law as well as the status of their applications for foreign investment, foreign technical collaboration, licensing etc.

[*Translation*]

Project Sponsored by Union Government

3854. SHRI LALIT ORAON: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to refer to the reply given on 25.3.1992 to Unstarred Question No. 4599 and state:

(a) whether the information about the projects sponsored and monitored by the Union Government has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) to (c). "No Sir". Information from some Ministries/Departments is still awaited. The Department of Programme Implementation is pursuing the matter.

[English]

Drug Production Target

Atomic Power Plant in Andhra Pradesh

3856. SHRI B. DEVARAJAN: Will the PRIME MINISTER be pleased to state:

3855. SHRIDATTATRAYA BANDARU: Will the PRIME MINISTER be pleased to state:

(a) whether the setting up of the Atomic Power Plant in Andhra Pradesh was included in the Eighth Five Year Plan;

(a) whether the drug production targets of the Seventh Plan have not been achieved by the Durg Industry;

(b) if so, the location of the Plant in the State; and

(b) if so, whether the Government propose to permit manufactures to increase production especially under the liberalised scheme announced by the Government for regularisation of capacities; and

(c) if not, the reasons for non-inclusion of the Atomic Power Plant Project in the Eighth Plan?

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). The proposal to set up a Nuclear Power Station in Andhra Pradesh is not included in the Eight Five Year Plan.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The demand estimates given by the 7th Plan Working Group were not achieved due to various reasons like over pitched estimates in respect of some drugs belonging to various therapeutic groups and also introduction of new drugs etc. However, during this period the production of bulk drugs has gone up from Rs. 377 crores (1984-85), the base year for the 7th Plan) to Rs. 640 crores (1989-90).

(c) Site investigations by the Site Selection Committee of Department of Atomic Energy are in progress in Andhra Pradesh. Sites for nuclear power plants have to go through a detailed review for environmental and safety clearances before Government of India can take a decision. So far, no sites in Andhra Pradesh have been approved by Government of India for setting up a nuclear power plant. The setting up of a project will also depend on availability of funds.

(b) and (c). With a view to increase production of drugs in the country, a number of measures have already been introduced through the Drug Policy, 1986 as well as the new industrial policy. In order to encourage further production of drugs, Government have reviewed the Drug Policy to bring it in consonance with the liberalised spirit of the new Industrial Policy. A background note on the review of the Drug Policy has been placed in both the Houses of Parliament on 12th August, 1992, for the consideration of the Honorable Members.

[*Translation*]

Utilisation of Funds under JRY

3857. SHRI BHAGWAN SHANKAR
RAWAT:
SHRI ATAL BIHARI
VAJPAYEE:
SHRI SHANKERSINH
VAGHELA:

Will the PRIME MINISTER be pleased to state:

(a) whether any suggestions in regard to better utilisation of funds proposed to be spent for the Jawahar Rojgar Yojana and to change the nature of the scheme have been received from the States;

(b) if so, the details thereof;

(c) the reaction of the Government thereon;

(d) the time by which decision is likely to be taken by the Government in this regard;

(e) whether suggestions have been received to include construction of roads linking the villages to the main roads in this scheme;

(f) if so, the details thereof; and

(g) the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) to (d). Yes, Sir. The main suggestions received from the States were that a substantial part of the funds under the JRY may be earmarked for watershed development and soil

and water conservation programmes which will lead to sustained development and employment in rural areas; allocation to the village panchyats under JRY be increased, so that durable and tangible works could be taken up while providing employment; allocation under JRY be increased so as to create a minimum of 1000 million mandays each year in the Eighth Five Year Plan; and there is need for flexibility in the implementation of JRY and other rural development programmes as well as integration of different schemes so as to be relevant to the field conditions.

Government of India have taken up the work of concurrent evaluation of JRY through independent institutions/organisations to assess its impact in the rural areas in relation to the stated objectives of the programme. In the concurrent evaluation which has already been launched, the extent and nature of employment generated, wages paid to workers, the type of assets created under JRY, their usefulness to the society, in general, and to the poorer section of the community, in particular and the contribution of JRY to the welfare of the families below the poverty line are the main points of evaluation. The Government will undertake restructuring of JRY taking into consideration the suggestions made by the States and the results of the evaluation.

(e) to (g). Construction of rural link roads subject to prescribed standards and specifications in accordance with the MNP criteria is one of the permitted activities to be taken up under the JRY already.

Assets of Large Industrial Houses

3859. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) the assets of the first 20 large Industrial Houses, their latest annual turnover and Profit and Loss (before payment of Income-Tax); and

(b) the extent of rise in their assets during the last 3 years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). The assets, total income (including turnover) and Profit before tax of the first 20 Large Industrial Houses for 1989-90 (the latest period) are given below:

	<i>1989-90 (Rs. in crores)</i>
Assets	41,523
Total income (including turnover)	43,539
Profit before tax	2,193

The assets of the first 20 Large Industrial houses increased from Rs. 23,438 crores in 1986-87 to Rs. 41,523 crores in 1989-90 i.e. in last 3 years. A statement showing the housewise break up in respect of assets,

total income (including turnover) and profit before tax in 1989-90 and assets in 1986-87 of the first 20 large industrial houses, ranked according to their assets in 1989-90 is attached.

STATEMENT

Statement showing the Assets, Total Income (including Turnover) and Profit Before Tax in 1989-90 (Accounting year ending April, 1989 - March, 1990) and Assets in 1986-87 (Accounting year ending April, 1986-March, 1987) of Companies Registered under Section 26 of the MRTTP Act and belonging to the first 20 Large Industrial Houses ranked according to their Assets in 1989-90

(Rs. in Crores)

Sl. No.	Industrial House	1989-90			1986-87	
		Assets	Total Income (including Turnover)	Profit Before Tax	Assets	Assets
1.	Tata	8530.93	8079.80	594.42	4939.88	4939.88
2.	Birla	8473.35	8417.41	439.55	4771.38	4771.38
3.	Reliance	3600.27	1901.11	87.36	2021.53	2021.53
4.	Thapar	2177.15	2280.59	109.78	1151.48	1151.48
5.	J.K. Singhania	2139.00	1786.93	35.74	1426.67	1426.67
6.	Larsen & Toubro	1681.52	1120.26	62.47	830.56	830.56
7.	WIPAC	1399.37	1399.37	23.09	860.15	860.15
8.	Bajaj	1391.06	1391.06	133.88	777.79	777.79

(Rs. in Crores)

Sl. No.	Industrial House	1989-90		1986-87	
		Assets	Total Income (including	Profit Before	Assets
9.	Mafatal	1343.55	1765.84	85.58	1050.50
10.	M.A. Chidambaram	1273.35	1161.47	38.78	807.50
11.	Hindustan Lever	1209.46	2396.60	203.73	631.89
12.	United Baweries *	1189.24	1227.50	36.63	449.56
13.	T.V.S. Iyenger	1177.10	1388.41	59.80	622.77
14.	I.T.C.	965.13	2749.70	122.88	552.95
15.	Shri Ram	933.93	1445.40	20.99	590.90
16.	A.C.C.	902.72	1223.38	2.07	760.68
17.	Oswal Agro	870.34	417.33	35.75	New Group
18.	Mahindra & Mahindra	773.55	1022.45	20.07	465.87

(Rs. in Crores)

Sl. No.	Industrial House	1989-90			1986-87	
		Assets	Total Income (including)	Profit Before	Assets	Assets
19.	Essar	756.49	244.35	34.82	251.47	
20.	Kirloskar	735.51	985.46	45.36	474.78	

Note: The Figures for United Breweries Industrial House at Sl. No. 12 include those of the erstwhile 'Best & Crompton' industrial house of 1988-89.

[English]

Price of Coffee

3860. SHRI P.C. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether coffee growers are facing great stress due to fall in price of coffee;

(b) the steps taken to give remunerative price to the farmers;

(c) whether maximum support price is proposed to be fixed for coffee; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Due to the steep fall in the international prices of coffee, the coffee growers are facing a difficult situation.

(b) to (d). At present there is no proposal to fix support price for coffee. However, a Minimum Release Price is fixed every year taking into account the increase in cost of various inputs used for cultivation of coffee. This Minimum Release Price helps to ensure a reasonable return to the farmers.

Clean Technology Transfer

3861. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:

(a) whether the German Development Institute (GDI) is undertaking a project on institutional framework and industrial instruments for clean technology transfer as well as technological co-operation in India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). At present there is no proposal for undertaking a project on Clean Technology Transfer by the German Development Institute (GDI) in India.

Wind Energy

3862. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the tremendous potential of "Wind-Energy" in the hill districts of Uttar Pradesh;

(b) if so, whether the Government have made any assessment on the quantum of "Wind-Energy" available in this area;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) to (d). Preliminary investigations and Surveys undertaken by the State Government at certain locations in the hill districts of Uttar Pradesh have reported good prospects for harnessing Wind-Energy for power generation. However, no quantitative estimate of the total potential in the hilly areas has been made so far. The Minister of Non-Conven-

tional Energy Sources have asked the State Government to undertake systematic wind monitoring studies at potential sites in the State, including the hill region. The setting up of Wind Power Projects in this region will depend on further validation of wind resource data, techno-economic consideration and availability of funds.

Allotment of FPS

3864. SHRID. VENKATESWARARAO: Will the PRIME MINISTER be pleased to state:

(a) whether there are demands by the ex-servicemen that they should be given priority for allotment of FPS;

(b) if so, whether the Government have taken final decision to give priority to ex-servicemen in various parts of the country; and

(c) if so, the total allotment made to the ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRIKAMALUDDIN AHMED): (a) to (c). A request from the Ministry of Defence for giving priority to Ex-Servicemen in allotment of fair price shop was placed for consideration by the Advisory Council on Public Distribution System (PDS) in its 14th meeting held in July, 1992. As the matter regarding allotment of fair price shops is within the administrative jurisdiction of the State Governments, the matter has to be considered by the State Governments at their own level. Details regarding allotment of fair price shops to a category of persons is not maintained by the Central Government.

West Asia Peace Talks

3865. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) whether India has participated in the West Asia Peace Talks held in Washington during the month of May, 1992;

(b) if so, the countries that have participated in the talks; and

(c) the subjects discussed therein and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir. India participated in the Multilateral Working Group of Middle East Peace Process on Arms Control and Regional Security held in Washington on May 11-14, 1992. This is one of five working groups in various subjects.

(b) As per attached statement.

(c) Elements of Arms Control and Regional Security were discussed. The discussions were meant as a preliminary exchange in a seminar - type format. Conclusion and recommendations were neither expected nor emerged.

STATEMENT

List of Countries that participated in the meeting of Multilateral Working Group on Arms Control and Regional Security had in Washington on May 11-14, 1992.

- | | | |
|----|---------|-------------|
| 1. | U.S.A | Co-sponsor. |
| 2. | Russia | -do- |
| 3. | Algeria | |

4. Bahrain SREEDHARAN: Will the PRIME MINISTER be pleased to state:
5. Canada (a) whether the Hindustan Machine tools Limited has entered into any agreement with M/s Abdullah Matwa Al Sons Company, Saudi Arabia for the marketing of its products;
6. China
7. Egypt
8. India (b) if so, the details thereof; and
9. Israel (c) the criteria adopted for selecting this firm?
10. Japan
11. Jordan
12. Kuwait
13. Morocco
14. Oman
15. Qatar
16. Saudi Arabia
17. Tunisia
18. Turkey
19. Ukraine
20. UAE
21. Yemen

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (c). HMT (International) Limited, the subsidiary of HMT Limited has entered into an agreement with M/s. Abdulla H. Al. Mutawa Sons Company, Saudi Arabia for marketing of HMT watches. They will be sole distributor of HMT watches in the Kingdom of Saudi Arabia. They have been selected on the basis of their experience in distribution and outlets in the Kingdom of Saudi Arabia.

Paper Projects by NEPA

3868. SHRI RAJVEER SINGH:
SHRI RAJENDRA
AGNIHOTRI:

Will the PRIME MINISTER be pleased to state:

(a) whether NEPA Limited has started work on the news paper projects in district Moradabad;

(b) if so, the details thereof;

(c) whether clearance have been accorded to NEPA Limited by the Government in this regard; and

In addition to the above listed countries, Representatives of the following organisations also attended the talks:

1. European Community
2. EFTA

Agreement of HMT with M/s Abdullah Matwa Al Sons Company

3866. DR. RAJAGOPALAN

(d) if not, the time by which clearance is likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (d). The NEPA Limited has taken several steps for the setting up of a bagasse based newsprint mill at Aliganj, District Moradabad, Uttar Pradesh, which include acquiring land, coal linkage, obtaining Letter of Intent, ensuring availability of bagasse, obtaining No-Objection Certificate from State Pollution Control Board and construction of boundary wall, site office. Environment Clearance is yet to be obtained from the Central Government. On account of fund constraints, it is proposed to implement the project in the private sector. NEPA Limited have invited offers in this regard.

Sick Small Scale Industries in Punjab

3869. SHRI GURCHARAN SINGH DADAHOOR: Will the PRIME MINISTER be pleased to state:

(a) whether a large number of units in the small scale sector are sick in Punjab;

(b) if so, the details thereof;

(c) the steps taken to assist such units;

(d) whether the Government propose to allot funds to Punjab to revive such units; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES)

(PROF. P.J. KURIEN): (a) and (b). As per the latest RBI data, number of sick small scale industrial units in Punjab as at the end of March, 1991 were 5288.

(c) to (e). The steps taken to assist such units include:

- (i) Issuance of detailed guidelines by RBI to all scheduled commercial banks in regard to rehabilitation of sick units in the small scale sector with specific reference to definition of sick SSI units, viability norms, incipient sickness as also reliefs and concessions from banks/financial institutions for implementation of rehabilitation packages in the case of potentially viable sick units.
- (ii) On the advice of the Govt. of India, Reserve Bank of India has set up State Level Inter-Institutional Committees (SLIICs) in all States under the Chairmanship of Secretary, Industries Department for working out a rehabilitation package for revival of viable sick small scale units.
- (iii) Financial assistance in the form of long term equity type assistance upto Rs. 1,50,000/- to units with a project cost not exceeding Rs. 10 lakhs at a nominal service charge of one per cent per annum is also available to potentially viable sick SSI units from the National Equity Fund set up in August, 1987.
- (iv) Under the Centrally Sponsored Margin Money Scheme for revival of sick small scale units, the amount sanctioned by the Central Government since the inception of the scheme to the State of Punjab stood at Rs. 3.00 lakhs. Rehabilitation assistance to SSI units sanctioned by SIDBI in Punjab

amounted to Rs. 25.7 lakh in 90-91 and Rs. 41 lakh in 91-92.

- (v) A Committee to review, inter-alia, the rehabilitation of sick small scale units has been appointed vide RBI Memorandum dated 9.12.91. The report submitted by the Committee recently is being examined.

Import of Foreign Cars

3870. SHRI HANNAN MOLLAH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to import cars;

(b) if so, the name of the countries and the number of cars to be imported; and

(c) the foreign exchange likely to be incurred thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). As per Notification No. 263/92- Customs dated 1st October 1992 issued by Ministry of Finance, Government proposes to import AC Cars and Coaches on concessional duty by specified importers viz. State Tourism Corporations, classified hotels, approved tour operators, travel agents and tourist transport operators. Government have also fixed a maximum ceiling of c.i.f. value of US \$ 35,000 for a car and US \$ 1,00,000 for a coach. The specified importers can import only new cars of any make and from any country.

Production of Cement

3871. SHRIMATI VASUNDHARA RAJE:
DR. KRUPASINDHU BHOI:
SHRI SUBASH CHANDRA NAYAK:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have a proposal to increase the production of cement during the Eighth Five Year Plan;

(b) if so, the target set for the production of cement during the Eighth Five Year Plan;

(c) the amount earmarked for the growth of cement industry in the Eighth Five Year Plan;

(d) the places where new cement units are proposed to be set up; and

(e) the efforts being made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) and (b). With a view to meet the growing demand in the economy, there is a commensurate increase in the annual cement production and target during the Eighth Five Year Plan. Production target of 76 million tonnes for large plants has been fixed for the terminal year of the Eighth Five Year Plan, i.e. 1996-97.

(c) Two lines of Credit have been sanctioned from the World Bank for a total amount of US \$ 500 million.

(d) The statement indicating the number of memoranda filed by the entrepreneurs from 1.8.1991 to 25.11.1992 to set up new cement factories, State-wise is enclosed.

(e) Government has delicensed the cement sector. It is also providing adequate infrastructural support to the industry to maximise cement production.

STATEMENT

Details of Industrial Entrepreneurs' Memoranda (IEMs) filed for setting up of cement units between 01.08.1991 and 25.11.1992.

<i>S. No.</i>	<i>Name of State</i>	<i>No. of IEMs filed</i>
1.	Andhra Pradesh	23
2.	Assam	02
3.	Bihar	05
4.	Delhi	01
5.	Goa	02
6.	Gujarat	13
7.	Haryana	01
8.	Himachal Pradesh	13
9.	Karnataka	06
10.	Kerala	01
11.	Madhya Pradesh	39
12.	Maharashtra	06
13.	Orissa	09
14.	Punjab	01
15.	Rajasthan	34
16.	Tamil Nadu	04
17.	Uttar Pradesh	05
18.	West Bengal	02
19.	Jammu & Kashmir	01
Total		168

Illegal Immigrants

3872. SHRI BAPU HARI CHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether Bangladesh has recently lodged protest to India over the deportation of one hundred and thirty two alleged Bangladesh immigrants and further deportation moves; and

(b) if so, the details in this regard and the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir.

(b) Bangladesh Government expressed their concern about deportation of illegal Bangladeshi immigrants and further deportation moves, and lodged a protest to India at the diplomatic level both in Dhaka and New Delhi.

Our reaction to the protest lodged by Bangladesh was that we were not involved in any organised programme of deportation. Push backs had been taking place in accordance with the laid down procedures. We have told Bangladesh clearly that their denial that no Bangladeshi immigrants are living in India illegally, is unacceptable. We have expressed our concern to them about the magnitude and seriousness of this problem of illegal immigration in North-Eastern and other States in India.

Indo-German Industrial Townships

3873. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to build Indo-German industrial township near Faridabad;

(b) if so, the details thereof; and

(c) the purpose of these townships and the estimated expenditure likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHAN SAHI): (a) to (c). The State Government of Haryana, with a view to promote export-oriented high-tech industries, to attract foreign investment and to produce industrially competitive products for domestic consumption as well as for exports, intends to have a conceptual study conducted for setting up of an Indo-German industrial park in Faridabad region. The proposal being still in conceptual stage, no details, including expenditure likely to be incurred, have been worked out.

[*Translation*]

Removing of Salinity of Water

3874. SHRI SURAJ BHANU SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) whether the present system of removing the salinity of sea water and making it worth drinking is very costly;

(b) if so, whether the Government propose to formulate any new system to bring down the cost thereof; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) Yes, Sir.

(b) No, Sir.

[English]

(c) Does not arise.

Differential Pricing**Provision of Agency to Unemployed under Self-Employment Scheme**

3875. SHRI JANGBIR SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide gas, fertilizers, seeds or any other agency to the unemployed under self-employment scheme;

(b) if so, the details thereof; and

(c) if not, the steps proposed to be taken by the Government to eliminate unemployment?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). Unemployed persons below the poverty line intending to take up agencies for dealing in Gas, fertilizer, seed or similar other items could be considered for assistance of subsidy and credit under Integrated Rural Development Programme (IRDP). Under the Programme, however, no special efforts is made to secure such agencies for them.

(c) Under Integrated Rural Development Programme, self-employment opportunities are sought to be created through provision of subsidy and credit. Besides, under Jawahar Rozgar Yojana, on an average, about 800 million mandays of employment are created annually.

3876. DR. V. RAJESHWARAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the National Institute of Public finance and policy have completed any study on subsidies provided by the Union Government;

(b) if so, the details of the study made;

(c) whether there is any difference in pricing on account of these subsidies at present;

(d) if not, whether any differential pricing for sector/industry groups is proposed; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) Yes, Sir. The National Institute of Public Finance and Policy attempted a study on the unrecovered cost of public services in India: 1987-88 in November, 1990.

(b) and (c). The study attempted to estimate the size and composition of unrecovered cost in the delivery of the services by the Central and State Governments in 1987-88. According to the study, which has focussed on social and economic services, the proportion of unrecovered costs, comparison both visible and hidden subsidies, in the total cost of social and economic services delivered by the Central Govern-

ment was estimated to be over 41 per cent. The revised version of the study was published in *Economic and Political Weekly*, May 4, 1991.

(d) and (e). In the Eighth Plan, it has been emphasised (para 1.4.41 iii) that in large parts of public sector operations, where commodities or services are produced and distributed, unless necessary to protect the poorest in the society, the principle of market economy should be accepted as the main operative principle. It means charging as per cost and costing with full efficiency in operation.

Audit of Super Bazar

3877. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether a preliminary internal audit report of the Super Bazar has brought to light a big racket in the drugs wing;

(b) if so, the details thereof and the action taken thereon;

(c) whether any irregularities have come to notice in other departments also; and

(d) if so, the details thereof and the remedial measures taken?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION) (SHRI KAMALUDDIN AHMED):

(a) No, Sir.

(b) Question does not arise.

(c) No, Sir.

(d) Question does not arise.

Privatisation of Hindustan News Print Limited

3878. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to privatise Hindustan Newsprint Limited, a subsidiary of Hindustan Paper Corporation Limited in Kerala;

(b) if so, the details thereof;

(c) whether the Government propose to separate Hindustan Newsprint Limited from H.P.C. as H.N.P.L. is the only company under H.P.C. which is making news print; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Hindustan Newsprint Limited is a subsidiary of Hindustan Paper Corpn. Nagaon & Cachar paper Mills, which are units directly under Hindustan Paper Corpn., are also manufacturing newsprint.

Small Scale Industries by Ex-Service-men

3879. SHRI K.P. SINGH DEO: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has any scheme to provide self-employment to Ex-

Servicemen in Small Scale Industries;

(b) whether any assistance is given by the Government to them to set up small scale units;

(c) whether necessary guidelines have been sent to different State Governments in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) There is no special scheme formulated by Ministry of Industry to provide self-employment to Ex-Servicemen in small scale industries. However, Ministry of Defence through the Directorate General of Re-settlement operates a scheme for self-employment of Ex-servicemen (SEM FEX-I) to assist Ex-servicemen below 60 yrs. of age to set up small scale industrial units.

(b) Ministry of Defence has arranged total loan amount of Rs. 17,401.37 lakhs to 6478 Ex-servicemen beneficiaries since inception upto June '92 which includes assistance to set up small industrial units also.

(c) and (d). State Financial Corporations and State Industrial Development Corporations advances loans as per the laid down norms. (A copy of scheme is given at the Statement attached).

STATEMENT

SEM FEX-I

Salient Features

1. SEMFEX-I was launched in collabora-

tion with the small industrial development Bank of India (SIDBI) to assist ex-Servicemen, widows and disabled service personnel to set up small industrial units including purchase of vehicles for self-employment, service activities, nursing homes and hotels including tourism projects. Loans under this scheme are given by the State Financial Corporation, State Industrial Development Corporation and re-financed by SIDBI. Projects costing upto Rs. 15.00 lakhs are considered under the scheme. The limit of soft seed capital assistance is 15% of the project cost or Rs. 2.25 lakhs per project whichever is less. Soft Seed Assistance is not authorised for transportation projects. Loans are available to ex-Servicemen below 60 years of age.

2. The DGR contributes Rs. 1.00 crore every year to the SIDBI as its share of soft seed capital assistance. 10% of the project cost is borne by the individual, 15% is given by SIDBI and DGR (71/2% each). During moratorium period normal rate of 1% per annum by way of service charge is payable annually. After the moratorium period, normal rate of 6% per annum is payable on a half yearly basis. Interest rate on soft seed capital assistance will be subject to annual review during currency of the assistance. Rate of interest on term loan will depend upon the amount of loan and at present ranges from 11.5% per annum to 20% per annum. The rates are subject to change.
3. Projects costing upto Rs. 15.00 lakhs with a total working capital of Rs. 10.00 lakhs is covered under the single window scheme (SWS) of SIDBI. Under SWS term loan for fixed assets and the loan for working capital is provided by

the same agency. The repayment period for working capital loan will not exceed 10 years including initial moratorium upto 3 years. The repayment period of term loan will be 84 years and moratorium period upto 18 months.

4. The projects costing upto Rs. 50,000.00 have no promoter's contribution.
5. The beneficiaries are trained, depending upon the requirements of such training through entrepreneurial Development Programme (EDP) organised by SIDBI.
6. Progress of the Scheme - Since inception and upto June 92, a total loan amount of Rs. 17,401.37 lakhs have been sanctioned to 6,479 beneficiaries.

Pension Scheme in Public Sector Undertakings and other Government Bodies.

3880. SHRI PAWANKUMAR BANSAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have recently decided to permit certain Public Sector Undertakings and other Government bodies to introduce pension schemes for their employees; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) and (b). The Government have advised the Public Sector Enterprises that if the employees of Public Sector Enterprises so desire they can operate voluntarily a Pension Scheme with LIC without any liability of the Public Sector Enterprise

concerned or the Government. In case of DTC the Government has, however, approved a Pension Scheme for the employees of DTC wherein the employer's share of EPF would be transferred to LIC for operating the Scheme.

IAS/IPS Officers on Deputation

3881. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) the number of IAS/IPS officers deputed for services under rule 6(2) of the IAS/IPS cadre, 1954 separately for the State and the Centre;

(b) the names of companies, associations, bodies of individuals, autonomous bodies, private bodies, or international organisations, inter-Governmental and non-Governmental, which have officers belonging to All India Services and the Central Services on deputation at present; and

(c) whether under the terms of deputation they are entitled for parallel promotion in the host organisation or equivalent benefits, officers belonging to the corresponding year of allocation receive their promotion in the parent cadre?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Deputations of IAS/IPS Officers under rule 6(2) are made both by the Central Govt. and the respective State Govts. This information is not centrally monitored. However, as per information available 17 IAS Officers and 9 IPS officers have been approved for deputation by the Central Govt. under rule 6 (2) (ii) of the IAS/IPS Cadre Rules, 1954 during this year.

(b) A list of the autonomous bodies,

international organisations etc. which have officers of All India Services on deputation at present, is furnished at enclosed Statement. Information in respect of Central Services is not centrally monitored.

(c) No specific provisions are made in the terms of deputation. These officers on deputation may however be eligible to get the benefits of proforma promotion subject to the relevant service rules and instructions in this regard.

STATEMENT

A list of Autonomous bodies, International organisations etc. which have AIS Officers on Deputation

Autonomous Bodies Etc.

1. Maharishi Dayanand University, Rohtak.
2. Securities and Exchange Board of India.
3. Tobacco Board, Bangalore.
4. Indian Institute of Port Management, Calcutta.
5. National Institute of Public Cooperation and Child Development.
6. South Zone Cultural Center, Thanjavur.
7. Gulbarga University.
8. Mysore University.
9. Society for Promotion of Wastelands Development.
10. Delhi Development Authority.
11. Rajiv Gandhi Foundation.
12. Tata Energy Research Institute.
13. Indian Habitat Centre.
14. International Airports Authority of India.
15. Oil & Natural Gas Commission.
16. Oil India Limited
17. India Trade Centre, Brussels.
18. Indian Petrol Chemicals Ltd.,
19. Indian Oil Corporation.
20. Damodar Valley Corporation.
21. Projects & Equipments Corporation of India.
22. Bharat Aluminium Co. Ltd.,
23. Delhi Development Authority.
24. Maruti Udyog Limited.
25. Indian Drugs & Pharmaceuticals Ltd.
26. Pradeep Phosphates Ltd.
27. Hindustan Aeronautic Ltd.
28. National Textile Corporation
29. Air India
30. Bharat Heavy Electricals Ltd.
31. India Tourism Development Corporation
32. Hindustan Petroleum Corporation
33. Hindustan Copper Ltd.

34. Bharat Petroleum Corporation Ltd.

35. Delhi Transport Corporation

36. Bridge & Roof Co. Ltd.

37. Coal India Ltd.

38. Eastern Coal Fields Ltd.

39. Hindustan Zinc Ltd.

40. Steel Authority of India Ltd.

41. Hindustan Machine Tools

42. Food Corporation of India

43. State Trading Corporation

44. Indian Telephone Industries

45. British India Corporation Ltd

46. Indian Airlines

47. National Aluminium Corporation

48. Central Coal Fields Ltd.

49. Jessop & Co. Ltd.

50. Calcutta Port Trust

51. International World Bank

52. National United Nations Development Programme (UNDP)

53. Commonwealth Secretariat.

54. International World Intellectual Property Organisation

55. International Labour Organisation

56. Centre for Integrated Rural Development Asia and Pacific/

57. Economic and Social Commission for Asia and Pacific (ESCAP)

58. United Nations Fund for Population Activities (UNFPA)

Export Import Policy

3882. DR. KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have identified the reasons for the slow growth of country's export;

(b) if so, whether the Government have a proposal to simplify the procedures that no delay occur in the case of Indian suppliers in the shipment; and

(c) if so, the steps taken to compete with other in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) The main reasons for the slow growth of the country's export are the collapse of the erstwhile Soviet Union, recession in major economics of the world such as US, UK, Germany, Japan etc. slow growth in global trade, fall in commodity prices etc.

(b) and (c). The Ministry of Commerce commissioned M/s. Rail India Technical & Economical Services Limited, New Delhi to undertake a Study on "Simplification of Customs Procedures for Promotion of Exports" so as to identify areas for improvement. In pursuance of the recommendations of the study, improvement in the procedures and documentation is being brought about by

Customs wherever possible, Efforts are continuously made in consultation with the Ministry of Surface Transport and major Port Authorities to streamline the costs and standards of services being rendered to the shippers at the ports. In order to provide boost to the containerisation in India, the Multimodal Transportation of Goods Ordinance, 1992 has been issued on 16th October, 1992. It would provide the basis for the operations of multimodal transport operations and for the combined transport documents in accordance with international practices.

Vanaspati Plant in Orissa

3883. SHRI SUBASH CHANDRA NAYAK:
SHRI K.P. SINGH DEO:

Will the PRIME MINISTER be pleased to state:

(a) whether the proposal to set up some Vanaspati Plant in Orissa are pending since long;

(b) if so, the number of such plants proposed to be set up;

(c) the places where the plants are proposed to be located;

(d) whether all those plants are proposed to be set up in the public sector; and

(e) if not, the number out of them proposed to be set up in the private sector?

THE MINISTER OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (e). Sir, the Vanaspati Industry has been delicensed as per Notification issued on 25.7.1991. The parties interested in set-

ting up vanaspati plants have merely to file a Memoranda to the Department of Industrial Development within the framework of the Guidelines issued by that Department.

Boosting Export from Goa

3884. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated a short term and long term plan of action for boosting up the export;

(b) if so, the details thereof;

(c) the incentives provided/proposed under the plan to boost up the export of bauxite ore, iron and manganese ore and other commodities exported from Goa;

(d) whether the Government have received any representation from Goa Chamber of Commerce and Industry, Mineral Export Association and Small Scale Industries and Other Association in Goa in the recent past in this regard; and

(e) if so, the details thereof alongwith the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) A Statement is attached.

(c) Apart from the benefit under Section 80 HHC of the Income Tax Act extended to exports of processed minerals in 1991-92, exporters of minerals & ores are eligible for benefit of convertibility under the Liberalised Exchange Rate Management Scheme.

(d) and (e). Government have received

a representation from Goa Mineral Ore Exporters' Association for abolition of export duty on iron ore and for relaxation of the cancellation policy in respect of iron ore so as to enable Goan Exporters to export iron ore of Goan origin directly to the Middle East. While appropriate recommendations have been made to the concerned authorities regarding export duty on iron ore, the request for direct export of Goan iron ore to Middle East by Private shippers of Goa was considered and could not be acceded to.

STATEMENT

The Ministry of Commerce has prepared a shortterm Action Plan for ensuring the revival of the export momentum.

The Action Plan comprises general policies which are directed towards creating more conducive export environment. These include full convertibility of rupee, better terms for export credit, more efficient duty drawback system and wider coverage of income tax benefit. The Action Plan also consists of sector-specific issues which include reduction in import duty on raw materials, certain changes in the direct tax provisions and adequate and timely availability of IPRS.

The Ministry of Commerce has also formulated an action programme in the medium term in respect of 34 commodities identified as "Extreme Focus Commodities". A synthesis report on these items has been prepared based on the recommendations made by representatives of trade and industry. The recommendations, both general and commodity specific, relate to general macro economic policy, procedural simplifications, infrastructural improvements and institutional arrangements. Immediate action has been taken by the Ministry to implement the major recommendations which relate to Export-Import Policy and other matters which are

directly under the purview of the Ministry.

U.N. General Assembly

3885. SHRI SHARAD DIGHE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have made any demand to make the U.N. General Assembly more effective; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b). Proposals for the restructuring and revitalisation of the U.N. including the strengthening of the U.N. General Assembly to make it more effective are under consideration in the U.N. India, alongwith other developing and non-aligned countries, have called for an enhancement of the role of the U.N. General Assembly as a forum for deliberation, negotiation and decision-making on all issues of global concern. They have also called for an improvement of the organisation and methods of work of the U.N. General Assembly so as to make them more responsive to the requirements of the times and have called for a balanced relationship between the U.N. General Assembly, Security Council and other Organs of the U.N., in accordance with the provisions of the U.N. charter.

[*Translation*]

Assistance to Voluntary Organisations

3886. SHRI ACHARYA VISHWANATH DAS SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) the manner in which the Government encourages voluntary institutions and organisations for afforestation on the river

banks, dams, road sides, railway tracks and unused Government land and such land in rural areas under village panchayats;

(b) the sources through which and the extent upto which the Government give aid to the above institutions for the above said work; and

(c) the total provision made by the Government for the above work during the Eighth Five Year Plan and the details of the amount spent during the Seventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) and (b). Government encourages voluntary agencies and non-governmental organisations for undertaking afforestation and activities related to development of wastelands on private as well as public lands which may include areas along riverbanks road sides/railway tracks and community lands as well through its Central Sector 'Grant-in-Aid' Scheme. The quantum of financial assistance depends on the capability of the organisation.

(c) During the Seventh Five Year Plan (1985-86 to 1989-90) an amount of Rs. 16.30 crores had been released under the 'Grant-in-Aid' Scheme. The provision for the Eighth Five Year Plan is yet to be finalised. However, for 1992-93 a provision of Rs. 2.5 crores has been made.

[English]

Cryogenic Rocket Engine

3297. SHRI J. CHOKKA RAO:
SHRI B.L. SHARMA PREM:
SHRI D. VENKATESWARA
RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether there is any uncertainty in supply of cryogenic rocket engine by Russia;

(b) if so, the details thereof;

(c) whether the Government propose to approach any other country for the supply of the engine;

(d) if so, the details thereof;

(e) whether the Government propose to fabricate cryogenic rocket engine and to manufacture its fuel indigenously; and

(f) if so, the steps taken/proposed to be taken by the Government in this regard and the time by which this technology is likely to be developed indigenously?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPEMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir.

(b) to (d) Do not arise.

(e) and (f). The technology transfer agreement with Russia is a process of acceleration of cryogenic technology and is to reduce the developmental risks. The agreement in addition to supply of two flight units from Russia envisages realisation of cryogenic stage in India from the third unit onwards. The cryogenic fuel will be produced in a Plant being set up by Indian Space Research Organisation (ISRO) at Mahendragiri. The cryogenic stage is expected to be realised in India by 1996.

Distribution of Surplus Land

3888. KUMARI FRIDA TOPNO:
SHRI BAPU HARI CHAURE:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have revised the target date for the distribution of surplus land among the tillers;

(b) if so, the target date fixed;

(c) the guidelines sent to the State Governments in this regard; and

(d) the response of the State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) to (c). The Conference of Chief Ministers of States held in the month of October, 1991 had resolved that all ceiling surplus land should be distributed by 31st March, 1992. The Conference of Revenue Ministers of States (14th March, 1992) revised this date. It was specified that all ceiling surplus land free from encumbrances should be distributed by 30th June, 1992. It was also decided in this Conference that 75% of the land involved in litigation in revenue courts must be freed from such litigations and distributed by 30th September, 1992. These recommendations were sent to the State Govts. for effective implementation.

(d) As a consequence of these recommendations, a total of 1.77 lakh acres of ceiling surplus land have been distributed from October, 1991 till October, 1992.

Violations of Indian Explosives Act, 1884

3889. SHRIMATI KRISHNENDRA KAUR (DEEPA): Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of alleged illicit trading in explosives;

(b) if so, the number of cases of the violations of the Indian Explosives Act, 1884 and the Indian Explosive substances Act, 1908 detected during the last six months; and

(c) the steps taken or contemplated to curb these illegal activities?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) and (b). About 210 cases involving unauthorised storage of industrial explosives have so far been reported to the Department of Explosives under this Ministry by various State Police Authorities during the period from July, 1992 onwards.

Information in respect of violations under Indian Explosives Substances Act is not centrally maintained.

(c) An Expert Committee on Explosives appointed last year to look into and suggest measures to eliminate the illegal transactions in industrial explosives, has submitted its report. The Committee has, among other things, recommended amendment of various provisions of the Explosives Rules and enhancement of penalties for offences committed under the Explosives Act, 1884 (4 of 1884). Action has since been initiated with a view to implement these recommendations of the Committee.

[*Translation*]

C.B.I. Cases in U.P.

3890. SHRIGAYA PRASAD KORI: Will the PRIME MINISTER be pleased to state:

(a) the number of cases registered by the Central Bureau of Investigation during the last two years in Uttar Pradesh;

(b) the number of cases disposed of so far; and

(c) the number of cases lying pending at present?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). During the period from 1991 to 1992 (upto 31.10.1992) 166 cases were registered by the C.B.I. in the State of Uttar Pradesh. Out of which investigation in 36 cases has been finalised.

[*English*]

Fuelwood Fodder on Non-Forest Lands

3891. SHRI SARAT CHANDRA PATTANAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to formulate a scheme for promoting fuelwood and fodder on non-forest lands; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) and (b). Yes, Sir. There is a proposal to promote fuelwood and fodder production on non-

forest wastelands under the various schemes related to wastelands development including integrated Wastelands Development Projects Scheme, Investment Promotional scheme, Support to Non-Government Organisations/Voluntary Agencies, and Wastelands Development Task Force. The details of these schemes are under finalisation.

[*Translation*]

Desert Development Programme

3892. SHRI MANPHOOL SINGH: Will the PRIME MINISTER be pleased to state:

(a) the names of the programmes included under the Desert Development Programme;

(b) the amount earmarked in Seventh Five Year Plan for the Desert Development Programme;

(c) the amount spent thereon during Seventh Five Year Plan State-wise and district-wise;

(d) the amount earmarked in Eighth Five Year Plan;

(e) whether the Government propose to extend the said programme in hilly areas by including programmes regarding installation of tube-wells animal husbandary and health centres; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) The programmes included under the Desert Development Programme relate to activities

of soil conservation, land shaping and development, water resources conservation and development, afforestation, pasture, fodder and grassland development. Activities like animal husbandry, dairy development, cattle and sheep development, fisheries, sericulture, horticulture etc. which directly contribute to the basic objectives of DDP in controlling desertification can also be taken up.

(b) The amount earmarked for the DDP during Seventh Five Year Plan was Rs. 19230 lakhs.

(c) The State-wise and district-wise position of amount spent during Seventh Five Year Plan under DDP is given in the Statement enclosed.

(d) the amount to be earmarked for DDP during Eighth Five Year Plan has not been finalised.

(e) No, Sir.

(f) Does not arise.

STATEMENT

Statewise, districtwise details of expenditure during the Seventh Plan under Desert Development Programme

(Rs. in lakh)

<i>Sl. No.</i>	<i>State/District</i>	<i>Expenditure during Seventh Plan (1985-86 to 1989-90)</i>
<i>I. Gujarat</i>		
1.	Banaskantha	783.00
2.	Mehsana	224.24
	Total	1007.24
<i>II. Haryana</i>		
1.	Rohtak	225.05
2.	Hissar	658.70
3.	Sirsa	397.91
4.	Bhiwani	443.35
	Total	1725.01

<i>S. No.</i>	<i>Name of State</i>	<i>Nc. of IEMs filed</i>
<i>III. Rajasthan</i>		
1.	Sikar	391.70
2.	Jhunjhunu	553.91
3.	Ganganagar	461.45
4.	Jodhpur	1798.37
5.	Nagaur	1576.66
6.	Pali	1055.53
7.	Jalora	1021.07
8.	Barmer	1939.43
9.	Jaisalmer	1990.75
10.	Bikaner	1452.36
11.	Churu	1452.36
	P.F. Cell	98.66
	D.D.C.	58.07
	Total	14848.10
<i>IV. Hmachel Pradesh</i>		
1.	Lahaul & Spiti	416.80
	Kinnaur	403.56
	Total	820.36
<i>V. Jammu & kashmir</i>		
1.	Leh	720.00

<i>S. No.</i>	<i>Name of State</i>	<i>No. of IEMs filed</i>
2.	Kargil	484.74
	Total	1204.74
Grand Total: 5 States, 21 Districts		19405.45

Per Capita Income

3893. SHRI RAM VILAS PASWAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the per capita income in rupees in major countries of the world; and

(b) the per capita income in India (in rupees) according to the latest reports?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) The per capita income (GNP) of major countries in the world 1990 in Indian rupees are given below. These are derived by converting the per capita GNP in US \$ given in the World Development Report 1992 into Indian Rupees at the rate of Rs. 17.50 per US \$ prevailing in 1990.

Sl. No.	Country	GNP per capita (Rs.)
1.	Bangladesh	3,675
2.	India	6,125
3.	Pakistan	6,650
4.	Srilanka	8,225
5.	Indonesia	9,975
6.	Philippines	12,775
7.	Peru	20,300
8.	Thailand	24,850
9.	Malaysia	40,600
10.	Argentina	41,475

<i>Sl. No.</i>	<i>Country</i>	<i>GNP per capita (Rs.)</i>
11.	Mexico	43,575
12.	Iran	43,575
13.	Brazil	46,900
14.	Republic of Korea	94,500
15.	Greece	1,04,825
16.	Saudi Arabia	1,23,375
17.	Singapore	1,95,300
18.	Hongkong	2,01,075
19.	U.K.	2,81,750
20.	Italy	2,94,525
21.	Australia	2,97,500
22.	Netherlands	3,03,100
23.	France	3,41,075
24.	United Arab Emirates	3,47,550
25.	Canada	3,58,225
26.	U.S.A.	3,81,325
27.	Germany	3,90,600
28.	Norway	4,04,600
29.	Sweden	4,14,050
30.	Japan	4,45,025
31.	Switzerland	5,71,900

(b) The per capita income in India in 1990 was Rs. 6,125

[English]

Per Capita Income

3894. SHRI N. DENNIS: Will the Minister of PLANNING AND PROGRAMME be pleased to state:

(a) the per capita income on an average in each State and Union Territory; and

(b) the steps taken to improve the incomes and maintain a balance in the income group in the States?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) A statement giving the per capita net State Domestic

Product at current prices by States and Union Territories for the year 1990—91 is given below.

(b) Development schemes and programmes are being implemented by State Governments for developing different sectors of the economy and also for increasing the income of the people. The Central Government provides Central Assistance to the State Governments in which 25 per cent weightage is given to the per capita income of the States. Weightage is higher for poorer States.

A number of Centrally sponsored poverty alleviation programmes are also being implemented for raising incomes and generating employment opportunities of the poor which include the Integrated Rural Development Programme (IRDP) and the Jawahar Rozgar Yojana (JRY). States with higher incidence of poverty get a higher share in the resources allocated for such programmes.

STATEMENT

Per Capita Net State Domestic Product at Current Prices

(Rupees)

Sl. No.	State/U.T.	1990-91 (Q)
1.	Andhra Pradesh	4722
2.	Arunachal Pradesh	4975
3.	Assam	3427
4.	Bihar	2539
5.	Goa	7634
6.	Gujarat	6060

(Rupees)

<i>Sl. No.</i>	<i>State/U.T.</i>	<i>1990-91 (Q)</i>
7.	Haryana	6936
8.	Himachal Pradesh	4813
9.	Jammu & Kashmir	-
10.	Karnataka	4737
11.	Kerala	3843
12.	Madhya Pradesh *	3614
13.	Maharashtra	7409
14.	Manipur	3708
15.	Meghalaya	3443
16.	Nagaland	3602
17.	Orissa	3180
18.	Punjab	8281
19.	Rajasthan	3983
20.	Sikkim	-
21.	Tamil Nadu	4428
22.	Tripura	-
23.	Uttar Pradesh	3553
24.	West Bengal	4750
25.	Andaman & Nicobar Islands	5097
26.	Delhi	-

(Rupees)

<i>Sl. No.</i>	<i>State/U.T.</i>	<i>1990-91 (Q)</i>
27.	Pondicherry	6803
28.	Mizoram	-

Q : Quick Estimates

: Not made available by the concerned State Governments.

: Based on old (1970-71) series.

Source: Directorates of Economics & Statistics of respective State Governments.**Note 1 :** Owing to differences in source material used the figures for different States/UTs are not strictly comparable.**Note 2:** The UTs of Chandigarh, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep do not prepare these estimates.**Power from Ocean Waves**3895. DR. K.D. JESWANI:
SHRI P.C. THOMAS:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have explored the possibilities of generating power from Ocean waves;

(b) if so, the step taken/proposed to be taken by the Government to generate electricity from Ocean waves;

(c) whether such projects taken up in Arabian Sea near the coasts of Kerala have shown any results;

(d) if so, the details thereof;

(e) whether the Government have chosen any other location for the generation of power from Ocean waves in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) and (b). Yes, Sir, power can be generated from the energy in ocean waves through technologies like the oscillating water column and wave induced small hydro projects. Such projects can however, only provide limited amounts of power since wave energy is widely distributed along the coast. At the present stage of research & development such projects are capital intensive with low plant load factor. The Government proposes to continue currently on-going R&D efforts for refining and improving the technology.

(c) and (d). The power generation and performance details since commissioning in October, 1991, of the experimental 150 KW wave power project set up off Trivandrum, Kerala for supplying power to the Kerala State Power Grid are awaited from the Kerala Electricity Board and will be placed on the table of the House when received.

(e) and (f). Although several sites in the country are prima facie suitable for harnessing power from waves, the decision to set up such power projects can be taken only after performance of the experimental R&D project has been refined and improved to become techno-economically acceptable.

Commission to Fair Price Shops

3896. SHRI DILEEP BHAI
SANGHANI:
SHRI HARIN PATHAK:

Will the PRIME MINISTER be pleased to state:

(a) whether State Government are giving different commission to the fair price shops;

(b) whether any fixed policy is processed by the Government in this regard; and

(c) the rates of commission in each State on the sale of sugar, edible oils, wheat and rice?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). The retailers' commission on PDS commodities are decided by the State Governments. The Central Government does not recommend the rate of commission to be paid to the fair price shops on the sale of edible oils, whet and rice and the information on the exact margins allowed by different States is not maintained by the Ministry. In the case of levy sugar, however, the margins payable to wholesalers and retailers for distribution of levy sugar are fixed as per the standardised norms laid down in 1989. Margins so fixed for levy sugar are revised

periodically by Central Government on receipt of specific proposals from the State Governments. Apart from the cash margins allowed to the fair price shops, they are also allowed to retain the realisation from the sale of empty gunny bag. For levy sugar, they are also given transport charges depending on lead, type of terrain and prevailing rate per kilometer per quintal approved by the State Government.

Bogus Ration Cards in Delhi

3897. SHRI SHANKERSINH VAGHELA: Will the PRIME MINISTER be pleased to state:

(a) the number of bogus ration cards in Delhi;

(b) whether any survey has been conducted to find the causes of bogus ration cards;

(c) if so, the details thereof; and

(d) the steps proposed to be taken to check this practice?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (d). By the very nature of the problem, it is difficult to have a precise estimate of the number of bogus cards. Delhi Administration has reported that there are some inflated cereal and sugar units on the ration cards. Verification and delimitation of bogus cards/units is done by the officials of the Delhi Administration who regularly undertake surprise checks in this regard. Powers have been delegated to the State Governments/UT Administrations including Delhi Administration under the Essential Commodities Act. A special drive was undertaken for elimina-

tion of inflated units. During the last seven months, about 2.18 lakhs (sugar) units have been deleted by Delhi Administration.

Schemes for Development of Backward Regions of Gujarat

3898. SHRI KASHIRAM RANA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Gujarat has submitted any schemes for cancelated industrial development of the backward regions of Gujarat during the last two years;

(b) if so, the salient features thereof;

(c) whether the schemes have been approved; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) No, Sir.

(b) to (d) Do not arise.

PMS Visit to France

3899. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether he held any talks with the French leaders on the issue of countering terrorism during his recent visit to France;

(b) if so, the details thereof;

(c) whether any agreement was signed between the two countries on this issue; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) Views were exchanged on this subject and both sides agreed on the need for closer cooperation in combatting terrorism.

(c) No, Sir.

(d) Does not arise.

Afghanistan President on Kashmir

3900. SHRI N.K. BALIYAN:
SHRI DATTATRAYA
BANDARU:

Will the PRIME MINISTER be pleased to state:

(a) whether the President of Afghanistan made any reference to Kashmir issue of the NAM Summit recently concluded at Jakarta; and

(b) if so, the response of Indian delegation thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R. L. BHATIA): (a) Yes, Sir.

(b) Government have conveyed to the Government of Afghanistan at various levels the actual situation in the state of Jammu and Kashmir.

Production of Titanium and Zirconium

3901. SHRI SHRAVANKUMAR PATEL:
Will the PRIME MINISTER be pleased to state:

(a) whether a new electrolysis based technology has been developed in India to

accelerate production of Titanium and Zirconium;

(b) if so, the details in this regard;

(c) whether it is likely to help save foreign exchange; and

(d) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) No new electrolysis process has been developed either in the Department of Atomic Energy or Defence Metallurgical Research Laboratory for the production of Zirconium and Titanium metals.

(b) to (d). Do not arise.

[*Translation*]

Licensed Capacity of Polyester Filament Yarn

3902. SHRI RAJESH KUMAR:
SHRIMATI SHEELA
GAUTAM:

Will the PRIME MINISTER be pleased to state:

(a) the licensed capacity of polyester filament yarn in India at present;

(b) the policy of the Government in this regard; and

(c) whether the Government propose to grant licences to those companies also who have a known record of success in manu-

facturing petroleum products?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) and (b). According to the Industrial Policy announced by the Government in July, 1991, no Industrial Licence is required for setting up manufacturing capacity for Synthetic Filament Yarn including Polyester Filament Yarn. The total capacity approved by the Government prior to delicensing of this industry is about 4.6 lakh MTs per annum to the extent information is available. This capacity includes capacities approved under broad-banding scheme for other Synthetic Filament Yarns.

(c) Does not arise in view of the above.

Trade Information Centre

3903. PROF. RASA SINGH RAWAT:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government have recommended the setting up of trade information centres/in various states:

(b) if so, the salient features of the scheme:

(c) the names of the places where these centres are likely to be set up; and

(d) the steps taken by the Government to boost export?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) and (c). Does not arise.

(d) Exchange Rate Adjustment undertaken in July '91 and the introduction of benefit of under Liberalized Exchange Rate

Management System have been significant steps to wards boosting of exports. Further, there has been simplification and liberalisation of the Export-Import Policy which *inter-alia* aims to promote the productivity, modernization and competitiveness of Indian Industry to there by enhance its export capabilities. The decision to set up a National Centre for Trade Information for computerised collection and and dissemination of trade data and information to exporters and industry through on line linkages with International Databases and Export Promotion Organisations within and outside the country is a step in this direction. Also, the identification of selected products as extreme focus items for giving thrust to exports and a more active interaction with Export Promotion Councils and Business Organisations are other such export promotion measures. Also, export earnings are exempted from Income Tax under Section 80 HHC of the Income Tax Act.

[English]

Cultivation of Rubber

3905. SHRIJITENDRANATHDAS:
SHRI AJOY
MUKHOPADHYAY:

Will the PRIME MINISTER be pleased to state:

(a) whether Jalpaiguri in West Bengal has any potential for growing rubber;

(b) if so, whether any particular area has been identified in the vicinity of the city; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) and (c). A few patches of land are available in Chalsa, Mal and Nagarkatta, and waste lands on the banks of river Torsa.

T.V. Documentary Regarding Nuclear Policy

3906. SHRI BIJOY KRISHNA
HANDIQUE:
SHRIMATI GIRIJA DEVI:
SHRI GEORGE
FERNANDES:
SHRI MANORANJAN
BHAKTA:
SHRI SRIKANTA JEW:
SHRI MAHESH KANODIA:
SHRI PRABHU DAYAL
KATHERIA:
SHRI SHARAD YADAV:

Will the PRIME MINISTER be pleased to state:

(a) whether a T.V. documentary titled 'Nuclear India - A Dream Gone Sour' was shown recently in England; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) The film by ITV seems totally motivated and with a view to denigrate the achievements of India in the peaceful applications of nuclear energy. The film is not based on facts and cannot stand scientific scrutiny. Detailed information has been sent to our mission London to enable them to counter the misinformation brought out in the ITV film.

[Translation]

DAP Project in U.P.**Export of Spices**

3907. SHRI YASHWANTRAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the export of spices is declining day by day; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

Reservation for SC/ST in Public Sector Undertakings

3908. SHRI BHERU LAL MEENA: Will the PRIME MINISTER be pleased to state:

(a) whether the reservation facility provided to the Scheduled Castes and Scheduled Tribes is likely to be retained as usual in those Public Sector Undertakings which are being privatised under the new industrial policy;

(b) if so, the details thereof; and

(c) if not, the steps taken/proposed to be taken to protect the interest of Scheduled Castes/Scheduled Tribes?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (c). No change is contemplated in the existing policy of reservation for SCs/STs in Public Sector Enterprises.

3909. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Uttar Pradesh have sent a project for approval to the Union Government to produce Di-Amonia Phosphate in the state:

(b) if so, the location thereof; and

(c) the proposed cost of the said project and the time by which it is scheduled to start production?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). Government of Uttar Pradesh sent a proposal towards the end of 1988 for approval of Government in principle, to set up a DAP plant in U.P. However, no specific location and details of cost of the project were given in the proposal. Since production of DAP involves raw materials which are imported, it is not economical to establish DAP plant in inland locations. Government, therefore did not agree to that proposal at that time. However, in July, 1991, the fertilizer industry was delicensed and in August, 1992, the phosphatic fertilizer have been decontrolled. The entrepreneurs are now free to set up DAP plants anywhere in the country, subject to environmental guidelines.

Improvement in Judicial set-up

3910. SHRI BRIJ BHUSHAN SHARAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any scheme to bring a comprehensive change in the Judicial set-up;

(b) if so, the details thereof;

(c) whether the Government propose to impart training to the law graduates before starting legal practice in courts; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) No, Sir.

(b) The question does not arise.

(c) and (d). There is not such proposal before the Government at present.

Trade between Indo-Myanmar

3911. SHRI RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to reopen the old trade routes between India and Myanmar (Bhurma);

(b) if so, the details thereof and the time by which the said routes are likely to be reopened;

(c) whether the route passing through Imphal district of Manipur is also proposed to be reopened; and

(d) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) to (d). A Draft Border Trade Agreement prepared by the Government of India has been given to the Government of Myanmar in August, 1992. This Agreement identifies commodities that are to be traded as well as other arrangements for the conduct of overland trade. The views of the Government of Myanmar to this Draft Agreement are awaited. The opening of overland trade routes would depend on

the finalisation of this Agreement.

[English]

I.D.P.L.

3912. SHRI BASUDEB ACHARIA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any coordination between production and sales in the Indian Drugs and Pharmaceuticals Ltd;

(b) if so, the details thereof; and

(c) the remedial steps taken to bridge the gap, if any?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). Yes, Sir, the production plans are based only on market demand. Each month and every quarter General Manager (Marketing) and Chief, Technical Division prepare mutually agreed production plan. There is close co-ordination between production and marketing to discuss, review and fine-tune production and sales plan. The monthly production plans are drawn, taking into account available stocks, materials in transit and work in process. These plans are regularly reviewed and monitored by the company to meet urgent requirements within the available resources.

[Translation]

Closure of Industries

3913. SHRI BHOGENDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) the names of the industries in Public and Private Sectors which have been closed or are likely to be closed under the new Industrial Policy;

(b) the steps being taken to revive these

industries so that the employment and production are not affected adversely; and

(c) the names of the public sector industries running in loss and earnings profit, respectively in which private capital is being invested?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHAI): (a) The aim of the New Industrial Policy is to revitalise Indian industry to make it globally comparative. This is sought to be achieved through technological upgradation and modernisation and timely restructuring of industrial units. This would minimise the possibility of closure of industrial units in the Public and Private Sectors.

(b) Detailed guidelines have been issued by the Reserve Bank of India on formulation and implementation of rehabilitation packages in respect of sick and weak units considered potentially viable. Rehabilitation packages, inter-alia, provide for funding of existing dues of banks and financial institutions with extended period for repayment thereof in a phased manner, interest concessions, grant of fresh term loans as also fresh working capital facilities. As regards non-SSI such industrial companies, the Board for Industrial and financial Reconstruction (BIFR), a quasi-judicial body, set up under the Sick Industrial Companies (Special Provisions) Act, 1985 has been adequately empowered to take necessary action for determination of preventive, ameliorative, remedial and other measures, relating to sick industrial companies.

(c) The names of profit and loss-making public sector enterprises in which divestment of shares has been permitted through auction of shares primarily to public financial institutions are given in the enclosed statement.

STATEMENT

1. Hindustan Petroleum Corporation Ltd.
2. Indian Railway Construction Company.
3. Minerals and Metals Trading Corporation of India Ltd.
4. Bharat Petroleum Corporation Ltd.
5. Bharat Earth Movers Ltd.
6. Videsh Sanchar Nigam Ltd.
7. State Trading Corporation of India Ltd.
8. Bharat Heavy Electricals Ltd.
9. Shipping Corporation of India Ltd.
10. Indian Petro-Chemicals & Fertilizers Ltd.
11. H.M.T. Ltd.
12. Dredging Corporation of India Ltd.
13. Bharat Electronics Ltd.
14. Cochin Refineries Ltd.
15. Indian Telephone Industries Ltd.
16. Andrew Yule & Company Ltd.
17. Hindustan Organic Chemicals Ltd.
18. Hindustan Cables Ltd.
19. Madras Refineries Ltd.
20. Mahanagar Telephone Nigam Ltd.
21. Rashtriya Chemicals & Fertilizers Ltd.
22. Steel Authority of India Ltd.

23. Neyveli Lignite Corporation Ltd.
24. National Aluminium Company Ltd.
25. Hindustan Zinc Ltd.
26. Bongaigaon Refineries & Petro-Chemicals Ltd.
27. National Fertilizers Ltd.
28. Fertilizers & Chemicals (Travancore) Ltd.
29. Hindustan Photo Film Mfg. Co. Ltd.
30. C. M. C. Ltd.

English]

Purchase of Shares by I. A. S. Officers

3914. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that Delhi Administration has asked its IAS Officers to clear their position about purchase of shares by them belonging to Harshad Mehta or K. G. Investment out of the promoters quota;

(b) if so, the details of the Officers who have declared the purchase thereof;

(c) whether such a declaration has also been sought from other I.A. S. Officers working in the Central and State Governments;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI

MARGARET ALVA): (a) Yes, Sir. Information has been asked from all the States about shares purchased by I.A.S. Officers holding super-time scales and above in the aforesaid companies out of the promoters' quota.

(b) None of the officers has declared purchase of shares from the promoters quota.

(c) Yes Sir.

(d) No State has so far reported any purchase of shares from the promoters quota in the aforesaid companies by any IAS officer.

(e) Does not arise.

Deputation of IAS Officers

3915. SHRI S. L. SHARMA PREM: Will the PRIME MINISTER be pleased to state:

(a) the number of I. A. S. Officers posted in technical Ministries like Health, Defence, Chemicals and Fertilisers, Environment and Forests, etc;

(b) the number of I. A. S. Officers posted in Public Sector Undertakings of these Ministries; and

(c) the ratio of I. A. S. Officers and Technocrats running these Public Sector Undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The number of IAS officers posted in the Ministries of Health, Defence, Chemicals and Fertilisers and Environment and Forests is 86.

(b) The number of IAS Officers posted in Public Sector Undertaking of these Ministries is 4.

(c) Information about the ratio of IAS Officers and Technocrats running these Public Sector Undertakings is not centrally maintained.

Indian Rare Earths Factory Manavalakurichy

3916. SHRI N. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) whether the Government purpose to modernise and expand the Indian Rare Earths Factory at Manavalakurichy of Kanyakumari District Tamil Nadu;

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). The Manavalakurichi Plant of Indian Rare Earths Ltd. has already been modernised at an approximate cost of Rs.10 crores. Zirconium plant at Manavalakurichi is being marginally expanded to increase the production of Dry Frit and other value added Zirconium products.

[*Translation*]

Property Left Behind by Asians of Indian Origin in Uganda

3917. SHRI MOHAN LAL JHIKRAM: Will the PRIME MINISTER be pleased to refer to the reply to unstarred Question No. 1606 answered on 2.12.92 and state:

(a) the number of Asians of Indian origin who have returned to India from Uganda:

(b) the terms and conditions attached by the Government of Uganda for the return of Asian of Indian Origin to that country; and

(c) whether the Asian of Indian Origin who are not willing to go back to Uganda are also likely to get back the property left behind by them?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Approximately 11,000.

(b) No terms and conditions have been attached.

(c) Our information is that those claiming property are required to prove their title in order to re-possess it and it is not necessary for them to return to the country.

[*English*]

Agra Based Industries

3918. SHRI PRAKASH V. PATIL: Will the PRIME MINISTER be pleased to state:

(a) the details of goods produced by agro-based industries, exported and the foreign exchange earned there from during the last three years; and

(b) the details of facilities available for promotion of agrobased industries in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) As per information received from the Ministry of

Commerce, the details of agricultural commodities exported during 1989-90 to 1991-92 are given in the enclosed statement.

(b) In order to encourage the setting up

of agro based industries, which mostly fall in the small scale sector, a number of incentives and concessions are given such as excise concession, concessional finance, price performance in Government purchase etc.

S T E M E N T

Export of Agricultural Commodities during 1989-90 to 1991-92

(Value : Rs. lakhs)

Sl.No.	Commodity	1989-90	1990-91	1991-92
1	2	3	4	5
1.	Rice	42652.06	46157.23	75498.04
2.	Wheat	214.11	3113.47	12146.85
3.	Other Cereals	196.49	277.02	674.02
4.	Tobacco Unmanufactured	14326.05	19343.04	31243.00
5.	Tobacco Manufactured	3177.48	6996.34	6485.63
6.	Spices	27698.15	23394.31	37040.33
7.	Cashew	36507.34	44139.79	66845.26
8.	Sesame & Niger Seeds	13752.04	9134.29	10118.98
9.	Groundnut	3413.56	5606.16	739.72
10.	Oilmeals	61015.98	60849.72	87126.50
11.	Shellao	1488.73	1755.20	2510.46
12.	Sugar & Molasses	3251.05	3756.54	14423.29

(Value : Rs. lakhs)

Sl.No.	Commodity	1989-90	1990-91	1991-92
1	2	3	4	5
13.	Cashew Nutshell Liquid	256.05	555.50	395.95
14.	Floriculture Products	726.65	789.69	1316.42
15.	Fruits & Vegetables	20190.29	21325.46	34896.35
16.	Processed Fruits & Vegetables	6838.50	6039.50	8837.77
17.	Misc. Processed Items	14209.32	15230.43	24399.03
18.	Meat & Preparations	11370.18	13983.86	23051.60
	Total:	261284.03	282444.55	437749.23

Source: DGC&S, Calcutta.

Seniority List of Section Officers

3919. SHRI RAJVEER SINGH:
 SHRI RAM KAPŞE:
 SHRI SURAJ BHANU
 SOLANKI:
 SHRI RAM SHARAN YADAV:
 SHRI BHERU LAL MEENA:
 SHRI TEJ NARAYAN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "Section Officers body flays quota-rotta rule" appeared in the Indian Express dated November 3, 1992;

(b) if so, the facts thereof;

(c) whether the Government propose to bring out a seniority list of Section Officers in accordance with the recent Judicial pronouncement;

(d) whether the ineligible and the Officers belonging to SC/ST category alone were promoted without any seniority list; and

(e) if so, the steps taken to end the disparity in the matter of promotion and to remedy the situation as a whole?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) and (c). Eligibility lists for promotion to the grade of Under Secretary were challenged by some Section Officers in the Central Administrative Tribunal. The Government filed a Special Leave Petition in the Supreme Court of India against the Tribunal's judgement. On 18th August, 1992 the Supreme Court directed the Government to finalise the seniority list of Section Officers

within a period of 3 months on proper consideration of the objections filed by interested parties. As a large number of objections were received, the task could not be completed within the period mentioned, and an application has been made to the Supreme Court seeking extension of time by two months.

(d) No, Sir.

(e) Does not arise.

Export Obligations of Companies

3920. SHRI GUMAN MAL LODHA: Will the PRIME MINISTER be pleased to state:

(a) whether a few companies have failed to meet the stipulated export obligations as mentioned in the Letter of Intent;

(b) if so, the No. and names of the companies thereof;

(c) whether the Government are considering to reimpose the export obligations on such companies; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (d). The information is being compiled and will be placed on the Table of the House.

New Drug Policy

3921. SHRI SHRAVAN KUMAR
 PATEL:
 SHRI PHOOL CHAND
 VERMA:
 SHRIMATI GEETA
 MUKHERJEE:
 SHRI HARISH NARAYAN:

Will the PRIME MINISTER be pleased to state:

(a) the features of the new Drug Policy;

(b) the new thrust areas therein; and

(c) the details of the incentives provided/proposed for multinational companies for investment in drug sector?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). A background note on the Review of Drug Policy, 1986 outlining the approach and the modifications proposed in the Drug Policy, 1986 and DPCO, 1987 has been placed in Parliament on 12.8.1992 for the consideration of the Hon'ble Members. The modifications proposed include simplification and rationalisation of existing licensing and pricing systems so as to ensure abundant availability of quality drugs at reasonable prices to the masses.

Enrolment of Lawyers on Fake Certificates

3922. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to the reply on November 2, 1992 to Unstarred Question No. 1419 and state:-

(a) whether the Bar Council of Delhi had registered some of the Government Servants subsequently whose applications had been rejected by it earlier;

(b) if so, the details thereof and the reasons therefore; and

(c) the salient points brought out in the complaint against a Government servant upon his enrolment in the Bar, when was that received, the reasons for the delay final decision thereupon is proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) No, Sir.

(b) Does not arise.

(c) The Bar Council of Delhi has informed that, in the complaint against the Government servant, it has been alleged that the Government servant concerned, being a full time employee of the Government of India, cannot be enrolled as an Advocate. The said complaint was received by the Bar Council of Delhi on 24.9.1992 and is being put up before the Council for a decision on 19.12.1992.

Import of Glaze Newsprint

3923. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to state:

(a) whether the State Trading Corporation made several deals for importing of different kinds of newsprints from some foreign countries;

(b) if so, the names of those countries together with the details of terms and conditions of the imports;

(c) the quantity of newspaper exported during the last three years;

(d) whether any complaints have been received while making transactions of the imports;

(e) if so, the details thereof; and

(f) the remedial steps taken/proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). Yes, Sir. STC has imported Glazed/Standard Newsprint from China, New Zealand, Japan, Canada, Poland, France, Germany, Sweden,

Finland, USA, S. Korea, Romania, Bangladesh, USSR, Austria, Norway and Yugoslavia.

The terms and conditions for import of Standard/Glazed newsprint, in general are based on the parameters such as specification, quantity, price/payment terms, delivery schedule performance bank guarantee, packing and marking, insurance, inspection, arbitration and force majeure etc.

(c) No quantity of newsprint has been exported by STC during the last three years.

(d) to (e). CBI has registered 2 RC's in regard to two cases of import of newsprint during 1992, the details of which are given below:-

- (i) Import of Glazed Newsprint from M/s. FINNPAP, Finland.
- (ii) Import of Standard Newsprint from M/s. Meteor Paper Ltd., London.

(f) In the meantime, import of newsprint has been decanalised after deconalisation of the import of newsprint with effect from 1.4.92, STC has started importing newsprint for small and medium newspapers by clubbing their requirements and imports finalised through tenders from the registered suppliers whose samples are tested and approved by the actual users.

Special Import Scheme

3925. SHRI SHARAD DIGHE:
SHRI GURUDAS KAMAT:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have introduced any Special Import Scheme for six entitled categories of Exporters to import Eighteen restricted items on the negative list;

(b) if so, the reasons thereof;

(c) whether the Government is also considering to scrap the said scheme; and

(d) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). The Special Import Licence Scheme has been introduced for Deemed Exports, Export House/Trading House/Star Trading House and manufacturers who have acquired the ISO 9000 (series) or BIS 14000 (series) or any other internationally recognised equivalent certification of quality, in accordance with the provisions contained in Para 122(d), 142 and 153 of the Export & Import Policy 1992-97, which was laid on the table of the House. No such provision was made in the policy for similar benefits to the exports made to the countries of Asian Clearing Union (ACU). However, since such exports are not getting the benefit of Liberalised Exchange Rate Management Systems, the benefit of Special Import Licence Scheme has also been extended to the exports made to the countries of Asian Clearing Union.

(c) No, Sir.

(d) Does not arise.

Obligation on Terrorism

3926. SHRI R. SURENDER REDDY:
Will the PRIME MINISTER be pleased to state:

(a) whether Indian delegation urged other member countries to fulfil their obligations on terrorism during the recent NAM Summit at Jakarta; and

(b) if so, the response of other member countries thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) The Tenth NAM Summit at Jakarta endorsed India's proposal on the need to take speedy and effective action to eliminate terrorism and called upon all States to consider becoming parties to international Conventions relating to various aspects of international terrorism and to fulfil their obligations under international law, to refrain from organising, instigating, assisting or participating in terrorist acts in or against other countries. The summit also reaffirmed its support for GA Resolution 46/51 which unequivocally condemned as criminal and unjustifiable all acts of terrorism, wherever and by whomever committed, including acquiescence or encouragement of terrorist activities in other States.

Cost of Imported Urea and Phosphate

3928. SHRI RAMCHANDRA

<i>Commodity</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92</i>
Urea	No imports	No imports	180.55
DAP	1039.45	765.02	1050.48

(b) In respect of Urea which continues to be under price control, the statutory maximum sale price has been actually reduced by 10% with effect from 25.8.92 i.e. from Rs. 3060 per tonne to Rs. 2760 per tonne. In so far as phosphatic and potassic fertilizers are concerned, the price control was withdrawn with effect from 25.8.92 and at present there is no administered price in respect of these fertilisers.

(c) and (d). The statutory maximum sale

GHANGARE: Will the PRIME MINISTER be pleased to state:

(a) the cost of imported urea and phosphate during the last three years;

(b) the reasons to increase the administered prices of above fertilizers;

(c) whether there exists a pool of fertilizers producing companies to fix a single price for urea and phosphate in the whole of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The total C & F value of urea and DAP imported during the years 1989-90, 1990-91 and 1991-92 are as follows:-

(C & F value in Rs. crores)

<i>Commodity</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92</i>
Urea	No imports	No imports	180.55
DAP	1039.45	765.02	1050.48

price fixed for Urea applies to all the suppliers, whether indigenous or imported. Following decontrol of phosphatic and potassic fertilisers, suppliers of these fertilisers are, however, free to fix their own prices.

Abolition of Chakbandi

3929. SHRIKALKA DAS: Will the PRIME MINISTER be pleased to state:

(a) whether the implementation of

Chakbandi has been dropped in Bihar;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government have studied the likely impact of Chakbandi abolition on the farmers of Bihar and also on other States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) and (b). Implementation of Chakbandi Scheme in the State of Bihar has not been dropped. The State Government for the time being have stayed the implementation of the scheme, in view of the unsatisfactory results of the implementation of the scheme.

(c) No such study has been undertaken by the Central Government.

(d) Question does not arise.

Agrarian Reforms

3930. SHRI MAHESH KANODIA:
SHRI RAM SINGH
KASHWAN:

Will the PRIME MINISTER be pleased to state:

(a) whether there has been a long delay in implementing the agrarian reforms;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to implement agrarian reforms?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) Agrarian reform is a continuing process. The Government implemented the laws for abolition of the intermediary tenures immediately following the Independence, as a result of which, 20 million cultivators were brought into direct contact with the States and 6 million hectares of land was made available for settlement with the eligible beneficiaries.

Tenancy laws have been enacted in most of the States to provide security of tenure, regulation of rent and in some States for conferment of ownership and other rights on tenants and sharecroppers. This has benefited 110 lakh tenants, who have also gained protection against other forms of exploitation.

Ceiling laws are being implemented in most of the States, as a result of which, a total of 72.81 lakh acres of land have been declared surplus, out of which 49.75 lakh acres of land have been distributed to 47.59 lakh beneficiaries, of which 50% belong to SC/ST. Financial assistance at the rate of Rs. 2500/- per hectare is also being provided to the ceiling land allottees and to the SC/ST allottees of Government land for making productive use of their land. Most of the State Governments have undertaken drive for distribution of the Government of Wasteland under which 124.61 lakh acres have been distributed so far to the beneficiaries of eligible categories.

A number of States have also enacted legislations for consolidation of holdings either on compulsory or on voluntary basis. An area of 1493.74 lakh acres are reported to have been consolidated so far.

Land records are being updated by the State Governments for which financial assistance is being provided under a Centrally Sponsored Scheme to the State Governments.

A Scheme for computerisation of land records has also been undertaken on a Pilot Project basis in 21 selected districts of the country.

(b) and (c). Agrarian reforms have to be implemented in a phased manner and cannot be implemented in one go. The conception of reforms changes with the development in the rural society e.g. the unit of ceiling area has changed with technological innovation, introduction of irrigation and rise in productivity per unit of land.

It has, however, to be appreciated that land and its related matters are in the State List of State subjects and hence the responsibility of the State Government. The role of the Government of India is mainly coordinative and advisory.

The Government of India have been holding Conferences at the official and ministerial levels regularly. The issues involving the different State Governments are taken up with the concerned Revenue Ministers and with the Chief Ministers of the States in the course of these Conferences. On 14th March, 1992, a Conference of Revenue Ministers was held following which there was another Conference of Chief Ministers of the States on 9th October, 1992. Besides, the Government of India have also formulated schemes for financial assistance to supplement the efforts of the State Governments in this direction. Continuous efforts are being made to persuade the State Governments for effective implementation of the Agrarian Reforms.

Honey Production

3931. SHRIK. MURALEEDHARAN: Will the PRIME MINISTER be pleased to state:

(a) Whether the Government are aware that the honey production has decreased in the country due to deadly contagious dis-

ease of European foul brood; and

(b) if so, the steps taken by the Government for containing this disease?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) and (b). KVIC took immediate steps to identify the disease affected colonies and areas in the districts of Kanyakumari, Coorg and entire Kerala. Arrangements for giving training to the technical personnels and bookkeepers about tackling of the disease affected colonies and to build up disease resistance new stock, were some of the steps taken by KVIC. A Sub-Committee for working out a rehabilitation programme has been formed and KVIC will take suitable action on receipt of the scheme from the Committee for its implementation.

Import of Cotton Cloth Etc by USA

3932. SHRI SHRAVANKUMAR PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether USA has imposed restrictions and taxes on the import of cotton cloth and garments from India;

(b) if so, the nature thereof;

(c) whether the exports of Indian goods to US will be adversely affected;

(d) if so, whether the Government have taken up the matter with the USA Government; and

(e) if so, the outcome thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI

SALMAN KHURSHEED): (a) to (e). A fee of 1 \$ per bale or bale equivalent and a supplemental assessment of 0.05% of the historical value of cotton have been levied upon all imports into USA of products containing cotton, with effect from 31st July, 1992, to help fund the US cotton Research and Promotion Board. The fee is leviable upon imports of products containing cotton from all countries and not only from India.

The US measure is expected to have an adverse impact on exports of products containing cotton. India has taken up the matter, in association with other exporting countries, with the US Government and the matter has also been raised in GATT. The US has taken note of the concerns of the exporting countries and has said that it would respond.

Budgetary Assistance to IPRS

3933. **SHRI PRAFUL PATEL**: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are providing budgetary assistance to fund the international price reimbursement scheme (IPRS);

(b) if so, the details thereof;

(c) if not, the reasons therefor and whether the Government have assessed the likely impact as a result thereof on realisation of engineering exports target; and

(d) the steps proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (d). There is no budget provision for International Price Reimbursement Scheme (IPRS) during 1992-93. International Price Reimbursement Scheme (IPRS) is financed from the Engineering

Goods Exports Assistance Fund (EGEAF) constituted by levy of cess on pig iron and specified categories of saleable steel produced by the Intergrates Steel Plants. During 1992-93, accruals to EGEAF from out of the cess will not be sufficient to fully meet the requirements of IPRS. Efforts to argument funds for IPRS are being made. The target for export for engineering goods for 1992-93 is likely to be achieved.

[Translation]

Workshop on Loan Recovery

3934. **SHRI N.J. RATHVA**: Will the PRIME MINISTER be pleased to state:

(a) whether any workshop was organised by the National Small Industry Institute during the current year in regard to recovering of the loans conveniently and in a cordial manner, from the industrial units;

(b) if so, the details thereof;

(c) the details of the participants;

(d) the suggestions made in the workshop; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) According to National Small Industries Corporation, it did not organise any workshop for recovery of loans conveniently and in cordial manner from the industrial units during the current year.

(b) to (e). Do not arise.

12.10 hrs.

The Lok Sabha then adjourned till Sixteen of the Clock

The Lok Sabha reassembled at Sixteen of the Clock

[MR. SPEAKER *in the Chair*]

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): I have given a notice under Rule - 184, which states:

[*English*]

"That this House requests the Government to make arrangements for the Leader of Opposition, Shri L.K. Advani to be in the House tomorrow to participate in the discussion regarding the present situation in the country and the house be adjourned till tomorrow for this purpose." (*Interruptions*)

[*Translation*]

DR. LAKSHMI NARAYAN PANDEYA (Mandsaur): I have also given notice of an adjournment motion in this regard which also says that Shri Advani should be brought here and until he comes the House should be adjourned..... (*Interruptions*) A discussion should be held on the adjournment motion.

SHRI MADAN LAL KHURANA: Democracy has been murdered and the killers are sitting here. You have dismissed three state governments and even then you are not adjourning the House..... (*Interruptions*) If the Hon. Prime Minister has courage, he should resign and seek the mandate from the people. All the three Government of ours

have been dismissed one by one..... (*Interruptions*) Democracy is being murdered.

[*English*]

MR. SPEAKER: Now, papers to be laid on the Table of the House.

16.02 hrs.

At this stage, Shri V. Dhananjaya Kumar and some other Hon. Members came and stood on the floor near the Table

16.03 hrs.

PAPERS LAID ON THE TABLE

Proclamation issued by the President under Article 356 of the Constitution in relation to the State of Uttar Pradesh and a copy of order dated 6th December 1992 in pursuance of the Proclamation

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to lay on the Table:-

- (1) A copy of the Proclamation (Hindi and English versions) dated the 6th December, 1992 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 912 (E) in Gazette of India dated the 6th December, 1992 under article 356 (3) of the Constitution.

[Placed in Library. See No. L T - 2922/92]

- (2) A copy of the Order (Hindi and English versions) dated the 6th December, 1992

made by the President in pursuance of sub-clause (l) of clause of the above proclamation published in Notification No. G.S.R. 913 (E) in Gazette of India dated the 6th December, 1992.

[Placed in Library. See No. L T - 2923/92]

**SUGAR DEVELOPMENT FUND
(AMENDMENT) RULES, 1992**

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): I beg to lay on the Table a copy of the Sugar Development Fund (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 441 (E) in Gazette of India dated the 28th April, 1992 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. L T - 2924/92]

Jammu & Kashmir Forest Conservation Act, 1992 (President Act No. 5 of 1992)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to lay on the Table a copy of the Jammu and Kashmir Forest (Conservation) Act, 1992 (President Act No. 5 of 1992) (Hindi and English versions) published in Gazette of India dated the 17th July, 1992 under sub-section (3) of the Jammu and Kashmir State Legislature (Delegation of Powers) Act, 1992.

[Placed in Library. See No. L T - 2925/92]

**Notifications under Companies Act,
1956**

THE MINISTER OF STATE IN THE

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): I beg to lay on the Table:-

- (1) A copy of the OMC Alloys Limited and the Orissa Mining Corporation Limited (Amalgamation) Order, 1991 (Hindi and English versions) published in Notification No. S.O. 562 (E) in Gazette of India dated the 30th August, 1991 under section 396 of the Companies Act, 1956.

[Placed in Library. See No. L T - 2926/92]

- (2) A copy of the Companies (Acceptance of Deposits) (Second Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 814(e) in Gazette of India dated the 19th October, 1992 under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library. See No. L T - 2927/92]

- (3) A copy of the Notification No. DIC/101 (Hindi and English versions) published in Gazette of Jammu and Kashmir containing order regarding territorial constituencies into which the State of Jammu and Kashmir shall be divided for the purpose of elections to the Legislative Assembly and the extent of each such constituency, shown in the table annexed with the notification under sub-section (2) of Section 4 (B) of the Jammu and Kashmir Representation of the People Act, 1957 read with clause (c) (iv) of the Proclamation dated the 19th January, 1990 issued by the President in relation to the State of Jammu and Kashmir.

[Placed in Library. See No. L T - 2928/92]

Statement Correcting reply to Unstarred Question No. 357 dated 25.11.1992 re: Import of Pamollen and Review on the Working of and Annual Report Hindustan vegetables oils Corporation Ltd, New Delhi for 1992

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): I beg to lay on the Table:-

- (1) A statement (Hindi and English versions) correcting the reply given on the 25th November, 1992 to Unstarred Question No. 357 by Shrimati Vasundhara Raja regarding import of Palmolien.

[Placed in Library. See No. L T - 2929/92]

- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1991-92.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L T - 2930/92]

Notification Under Administrative Tribunals Act, 1985

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI

MARGARET ALVA): I beg to lay on the Table a copy of the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and members) (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. 729(E) in Gazette of India dated the 19th August, 1992 under the subsection (1) of section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library. See No. L T - 2931/92]

Review on the working of and Annual Report of Semiconductor Complex Limited S.A.S. Nagar for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government on the working of the Semiconductor Complex Limited S.A.S. Nagar, for the year 1991-92.

- (ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L T - 2932/92]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, S.A.S. Nagar, for the year 1991-92. alongwith Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, S.A.S. Nagar, for the year 1991-92.

[Placed in Library. See No. L T - 2933/92]

(3) (i) A copy of the Annual report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1991-92.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1991-92.

[Placed in Library. See No. L T - 2934/92]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1991-92.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1991-92.

[Placed in Library. See No. L T - 2935/92]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal

Sahni Institute of Palaeobotany, Lucknow, for the year 1991-92 alongwith Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1991-92.

[Placed in Library. See No. L T - 2936/92]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1991-92 alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1991-92.

[Placed in Library. See No. L T - 2937/92]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1991-92 alongwith Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1991-92.

[Placed in Library. See No. L T - 2938/92]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1991-92 alongwith Au-

dited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Plasma Research, Gandhinagar, for the year 1991-92.

[Placed in Library. See No. L T - 2939/92]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1991-92 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1991-92.

[Placed in Library. See No. L T - 2940/92]

- (10)(i) A copy of the Annual Report (Hindi and English versions) of the Satyendra nath Bose National Centre for the Basic Sciences, Calcutta, for the year 1991-92 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1991-92.

[Placed in Library. See No. L T - 2941/92]

- (11)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1991-92 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year, 1991-92.

[Placed in Library. See No. L T - 2942/92]

- (12)(i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1991-92 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1991-92.

[Placed in Library. See No. L T - 2943/92]

- (13)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1991-92 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Indian Academy of Sciences Bangalore, for the year 1991-92.

[Placed in Library. See No. L T - 2944/92]

- (14)(i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1991-92.

- (ii) A statement (Hindi and English versions) regarding Review by the

Government on the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1991-92.

[Placed in Library. See No. L T - 2945/92]

(15)(i) A copy of the Annual Report (Hindi and English versions) of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 1991-92 alongwith Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1991-92.

[Placed in Library. See No. L T - 2946/92]

(16)(i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1991-92 alongwith Audit Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1991-92.

[Placed in Library. See No. L T - 2947/92]

(17)(i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1991-92 alongwith Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the

Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1991-92.

[Placed in Library. See No. L T - 2948/92]

(18)(i) A copy of the Annual Report (Hindi and English versions) of the Vigyana Prasar, New Delhi for the year 1991-92 alongwith Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Vigyan Prasar, New Delhi, for the year 1991-92.

[Placed in Library. See No. L T - 2949/92]

Annual Report of and Review on the working of the Process cum Product development Centre, Meerut for 1991-92 and Annual Report and Review on the working of Central Tool Room, Ludhiana for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE) (PROF. P.J. KURIEN): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Process cum Product Development Centre, Meerut for the year 1991-92 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process cum Product Development Centre, Meerut, for the year 1991-92.

- [Placed in Library. See No. L T - 2950/92]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1991-92 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1991-92.
- [Placed in Library. See No. L T - 2951/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1991-92 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1991-92.
- [Placed in Library. See No. L T - 2952/92]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1991-92 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra for the year 1991-92.
- [Placed in Library. See No. L T - 2953/92]
- (5) A copy of the Coir Industry (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 779(E) in Gazette of India 23rd October, 1992 under sub-section (4) of section 27 of the Coir Industry, Act, 1953.
- (6) A copy of the Coir Board Services (Classification, Control and Appeal) Amendment Bye-laws, 1992 (Hindi and English versions) published in Notification No. G.S.R.832(E) in Gazette of India dated the 29th October 1992 under sub-section(3) of section 26 of the Coir Industry Act, 1953.
- [Placed in Library. See No. L T - 2954/92].
- (7) A copy each of the following Notification (Hindi and English versions) Under section 40 of the Spices Board Act, 1986:-
- (i) The Spices Board (Meetings) Rules, 1992 published in Notification No. G.S.R. 673(E) in Gazette of India dated the 10th July, 1992.
- (ii) The Spices Board Service (Classification, Control and Appeal) Regulations, 1992 published in Notification No. F.No. 13/2/88-Vig in Gazette of India dated the 21st April, 1992.
- [Placed in Library. See No. L T - 2955/92].
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1991-92 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1991-92.

[Placed in Library. See No. LT-2956/92]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta for the year 1991-92 alongwith Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta for the year 1991-92.

Placed in Library. See No. LT-2957/92]

Report of the Comptroller and Auditor General of India on Employees Provident Fund Organisation for the year ended the 31st March, 1991

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India - Union Government (No. 15 of 1992) - (Other Autonomous Bodies) - Employees Provident Fund Organisation for the year ended the 31st March, 1991 under article 151 (1) of the Constitution.

Placed in Library. See No. L T - 2958/92]

16.03 1/2 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1992-93

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTUDUKHE): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1992-93."

Placed in Library. See No. L T - 2959/92]

16.04 hrs.

RESOLUTION RE: BABRI MASJID AT AYODHYA

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): (beg to move:

"This House strongly and unequivocally condemns the desecration and demolition of the Babri Masjid at Ayodhya by and at the instigation of forces represented among others by VHP, RSS and the Bajrang Dal, which has caused communal violence in the country. Such act of vandalism was carried out not only in violation of the orders of the Supreme Court but amounted to an attack on the secular foundations of our country.

This House expresses its anguish at the happening and wishes to reiterate its resolve that it will ceaselessly endeavour to uphold the secular and democratic traditions of our country and for the maintenance of the Rule of Law.

This House conveys its sympathies and condolences to all victims of the tragic incidents which have been caused consequent upon the sacrilege at Ayodhya and demands from the Government all necessary steps to rehabilitate the affected people. It appeals to the people of the country to maintain peace and communal harmony."

Members thumbed the desks

MR. SPEAKER: The House stands adjourned to meet tomorrow at 11.00 hrs.

16.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 17, 1992/Agrahayana 26, 1914 (Saka)